BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. No. 477/2025

IN THE MATTER OF:

Suo motu based on the news item titled "Biting the Dust in the Aravallis" appearing in The Hindu dated 24/08/2025"

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Respondent No. 5

Rajasthan State Pollution Control Board

Through its Counsel

(Nishant Awana)
FOR ***NMA Law Chambers***
Advocates for Respondent No. 5

A-320, First Floor, Defence Colony, New Delhi-110024
Ph- 011-35550654, +91-7838760760
mail@nmalawchambers.in/nishantawana@outlook.com

Date: 06.11.2025

Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. No. 477/2025

IN THE MATTER OF:

Suo motu based on the news item titled "Biting the Dust in the Aravallis" appearing in The Hindu dated 24/08/2025

Reply on behalf of the Respondent No. 5, i.e., Rajasthan State Pollution Control Board (RSPCB)

MOST RESPECTFULLY SHOWETH:

1. The instant reply has been prepared and is being filed on behalf of Rajasthan State Pollution Control Board (RSPCB) in response to subject news article and in compliance of Order dated 16.09.2025 passed in the captioned matter.

2. The answering Respondent, i.e., Rajasthan State Pollution Control Board (RSPCB) is a statutory authority constituted under the Water (Prevention & Control of Pollution) Act, 1974 and entrusted with the enforcement of the Water Act, Air Act, Environment Protection Act and associated rules.

3. The answering Respondent performs its functions keeping in view the regulatory framework and the applicable categorizations of industries and activities into Red, Orange, Green, and White categories for pollution control. Mining activities fall under the Red category and stone crusher/mineral grinding units under the Orange category. Mining leases require prior Environmental Clearance (EC) as per EIA Notification 2006, while stone crushers and mineral grinding units do not attract EC.

4. It is submitted that the mining leases are issued by the Department of Mines & Geology, Government of Rajasthan, following mandatory clearances by various departments, including Forest, Revenue, Irrigation, Water Source departments, and subsequent thereto, these lease(s) obtain EC from State Level EIA Authority (SEIAA) upon recommended from SEAC. The RSPCB accords consent to establish and operate (CTE/CTO) strictly after complete

NOTARY PUBLIC UDAI SINGH Reg. No 24198 NEEMRANA Kotputli-Behror (Raj.) GOVT. OF INDIA

ATTESTED
Notary Public
NEEMRANA (KTP-BEHROR)
6/11/25

(राजकुमार सहरा)
क्षेत्रीय अधिकारी
राज० राज्य प्रदूषण नियंत्रण मण्डल
कोटपतली-बहरोड़

submission of required documents as per prescribed checklists and guidelines. Guidelines and check list of documents is enclosed as Annexure 'A'

5. At the outset, it is submitted that the villages mentioned in the news item—Mehgdot Binja, Dholera, and Khatoli Ahir—are situated in Haryana and as such, with regard to these villages, the competent authorities of Haryana would best suited to respond.

FACTS AND RESPONSE WITH RESPECT TO VILL. JODHPURA, TEHSIL – KOTPUTLI, DISTRICT KOTPUTLI-BEHROR

6. Further, it may be noted that the issues pertaining to mining leases situated in Vill. Jodhpura, Tehsil-Kotputli, District Kotputli-Behror, (which fall under the jurisdiction of the Regional Office of RSPCB, Kotputli-Behror), were already under judicial consideration of the Hon'ble National Green Tribunal (NGT), Central Zonal Bench, in OA Nos. 143/2024 and 144/2024, filed by the Jodhpura Sangharsh Samiti represented by Shri Kailash Chand Yadav, whose name is also referenced in the news item.

Hon'ble NGT's directions and constitution of the Joint Committee

7. The Hon'ble NGT, Central Zonal Bench, vide its order dated 01.07.2024 constituted a Joint Committee comprising representatives of Chief Secretary (GoR), Member Secretary (RSPCB), Director General of Mines and Safety, and Central Pollution Control Board (CPCB), to inspect the mining sites and submit a factual and action-taken report within six weeks. Nominations were made as per official letters: Member Secretary RSPCB, Jaipur as Chief Secretary's nominee; Regional Officer RSPCB, Alwar for RSPCB; Deputy Director Mines Safety for DGMS; and Scientist-B CPCB for CPCB.

Joint Committee Visit and Findings

8. The Committee visited the mining leases and stone crushers located at village Mohanpura, Tehsil Kotputli, District Kotputli-Behror belonging to M/s UltraTech Cement Ltd. The factual and action-taken reports prepared by the Committee are annexed as ANNEXURE -B & C.

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The final hearings before the Hon'ble NGT, Central Zonal Bench, which arise out of related Original Applications were concluded on 16.10.2025 and the judgement was reserved.

9. Recently, the Hon'ble NGT, Central Zonal Bench has passed a Judgement dated 03.11.2025 while issuing certain directions. The answering Respondent in analysing the said Judgement and undertakes to comply with the law in letter and spirit. A copy of the Judgement dated 03.11.2025 passed by the Hon'ble NGT, Bhopal in OA Nos. 143/2024 and 144/2024 is annexed herewith and marked as **ANNEXURE - D.**

Mining Department Reply

10. In response to the answering Respondent's letter dated 17.10.2025, the Mining Department has replied and stated that the mining leases No. 03/2003, 19/2006 (issued in favour of M/s Ultra Tech Cement Limited) and Lease No. 55/2001 (issued in favour of M/s Bhagwati Limestone Co. Pvt. Ltd.) under scrutiny do not fall within the Aravalli region as notified under the relevant environmental protection laws. Copy of the Reply submitted by Mining Department is annexed herewith and marked as **ANNEXURE - E.**

Action Taken on Illegal Mining and Forest Department Coordination

11. In respect to illegal mining operations in forest areas, in response to the answering Respondent's letter dated 16.10.2025, the Deputy Conservator of Forest, Alwar, has furnished Reply dated 24.10.2025 and the Assistant Mining Engineer, Department of Mines and Geology, Kotputli-Behror has furnished its Reply dated 24.10.2025, thereby reporting actions taken against illegal activities and enforcement measures. Copies of letters dated 16.10.2025 issued by the Deputy Conservator of Forest, Alwar and the Reply dated 24.10.2025 are annexed herewith and marked as **ANNEXURE - F (COLLY).**

Health Assessment and Groundwater Status

12. The Superintendent of BDM District Hospital, Kotputli issued a letter dated 24.10.2025 informing that a health camp was organized in village Jodhpura on 30.01.2024. The health camp report is enclosed herewith which identifies

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Notary Public 30/10/25
6/11/25

respiratory effects in some residents. A copy of the Letter dated 24.10.2025 is annexed herewith and marked as **ANNEXURE - G.**

13. The Ground Water Department, Alwar responded by letter dated 17.10.2025 clarifying that no groundwater monitoring station exists directly at village Jodhpura; the nearest station is at Kansli village. The data over the last five years evidences groundwater depletion at a rate of 2.56 meters annually, indicating aquifer stress in the region. A copy of the Letter dated 17.10.2025 is annexed herewith and marked as **ANNEXURE - H.**

Ambient Air Quality Monitoring and Compliance

14. M/s UltraTech Cement Ltd. maintains four continuous ambient air quality (AAQ) monitoring stations strategically located within the mine's core zone, covering upwind, downwind, and crosswind directions to monitor real-time environmental impacts.

RSPCB conducted recent ambient air quality monitoring at strategic locations around the mining sites and nearby regions, the reports of which indicate that all parameters, including PM10 and PM2.5 levels, remain within the national ambient air quality standards (NAAQS). The report is is annexed herewith and marked as **ANNEXURE - I.**

FACTS AND RESPONSE WITH RESPECT TO VILL. SYALDRA, DISTRICT SIKAR

15. In the complaint mentioned village – syalodra in district Sikar comes under jurisdiction of RO, Sikar. In Vill. Syalodra, there are 22 mineral grinding and 02 stone crushers unit are operating. List of such entities is annexed herewith and marked as **ANNEXURE - J.**

16. As per RSPCB category all the units come under orange category. All the unit's are operating on converted land and plant & machinery installed under the G.I. Shed. These unit are installed in the cluster form near Vill. Syalodra. The cluster monitoring was carried out on 28.02.2025 and AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025 (Result area enclosed as **ANNEXURE - K**) and result of PM10 was found exceeding

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against prescribed limit of the Board. Show cause notices has been issued again to the units (which are enclosed as **ANNEXURE – L**). These units are inspected time to time as per schedule of inspection and if any complaint received against the units. If any non-compliance of CTO conditions is observed during inspection, then action is taken against the units as per rules/norms.

Action Taken on Illegal Mining

17. Related to illegal mining status in Aravali belt, Department of mines & Geology, Sikar, has been provided information (which is enclosed as **ANNEXURE - M**) reporting actions taken against illegal activities.

Health Assessment and Groundwater Status

18. There are 19 reported cases in the Neem ka thana block (including Syalodra village) of District Sikar during last five years (Office of the District Tuberculosis Officer Report eclosed at ANNEXURE - N).

19. In response to the report that mining leases are affecting ground water level at village Syalodra, it is submitted that no mining block/Lease is allotted in this area and as such, there is no utilisation of water for the said purpose except for domestic purpose, plantation and water sprinkling for dust suppression.

Respondent No. 1
(राजकुमार मेहरा)
क्षेत्रीय अधिकारी
राज० राज्य प्रदूषण नियंत्रण मण्डल
कोटपूतली-बहरोड़
Rajasthan State Pollution Control Board

Through its Counsel

(Nishant Awana)
FOR NMA Law Chambers
Advocates for Respondent No. 1
A-320, First Floor, Defence Colony, New Delhi-110024
Ph- 011-35550654, +91-7838760760
mail@nmalawchambers.in/nishantawana@outlook.com

Date: 06.11.2025

Place: New Delhi

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Notary Public
6/11/25

UDAI SINGH
Reg. No. 24198
NEEMRANA
Kotputli-Behror
(Raj.)
GOVT. OF INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. No. 477/2025

IN THE MATTER OF:

Suo motu based on the news item titled "Biting the Dust in the Aravallis" appearing in The Hindu dated 24/08/2025."

AFFIDAVIT

I, Rajkumar Sehra, aged about 38 years, working as Regional Officer with Rajasthan State Pollution control Board, Regional Office, Kotptuli-Behror having its office at Neemrana, do hereby solemnly affirm and declare as under:

1. That I am the Officer in Charge for the above noted matter and have been duly authorized by Respondent No. 5 in this regard. I am well conversant with the facts and circumstances of the case on the basis of official records, and, hence, competent to affirm this affidavit.
2. That the contents of the accompanying factual status report have been drafted by my counsel under my instructions. Facts stated therein are true to my knowledge on the basis of official records and the legal submissions made therein are based on the advice received and believed to be correct. Nothing material has been concealed therefrom.

DEPONENT
(राजकुमार सेहरा)
क्षेत्रीय अधिकारी
राज० राज्य प्रदूषण नियंत्रण मण्डल
कोटपूतली-बहरोड़

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief and as per the official records available. I say that no part of it is false and nothing material has been concealed therefrom.

Verified at Neemrana on this 06 day of November, 2025.

DEPONENT
(राजकुमार सेहरा)
क्षेत्रीय अधिकारी
राज० राज्य प्रदूषण नियंत्रण मण्डल
कोटपूतली-बहरोड़

NOTARY PUBLIC
UDAI SINGH
Reg. No 24198
NEEMRANA
Kotputli-Behror
(Raj.)
GOVT. OF INDIA

ATTESTED

Notary Public
NEEMRANA (KTP-BEHROR)
6/11/25

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

F.12 (5-Adm) RPCB/Gen/ 1693-1702 Date: 28/8/23

Order

Checklist of Documents to be submitted with the application of Consent to Establish and Consent to Operate under the Water Act, 1974, and Air Act, 1981 (except for acknowledgment cases)

In supersession of office order no. F.12 (PSC-1) RPCB/Gen/1297-1330 dated 01/07/2021 regarding the checklist of documents, required to be uploaded/submitted while applying for Consent to Establish and/or Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, the checklist of documents to be submitted with the application for Consent to Establish and Consent to Operate under Water Act and Air Act, except for acknowledgment cases, is revised as under:

1. General checklist of documents to be submitted/uploaded while applying for Consent to Establish under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution) Act, 1981 with the applicable fee – Annexure 'A'
2. General checklist of documents to be submitted/uploaded while applying for Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974, and/or Air (Prevention and Control of Pollution) Act, 1981 with the applicable fee – Annexure 'B'
3. Format of Self-Certificate for Consent to Establish to be submitted on the letterhead – Annexure 'C'
4. Format of Self-Certificate for Consent to Operate to be submitted on the letterhead – Annexure 'D'
5. Feasibility Report on Pollution Control Measures – Annexure 'E'
6. Format for the Certificate of Capital Investment – Annexure 'F'
7. Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities/ Building, Construction, Group Housing/ Hotels – Annexure "G (I&II)"

This bears the approval of the competent authority.

(Vijai N.)
Member Secretary
Date: 28/8/23

F.12 (PSC-1) RPCB/Gen/1693-1702
Copy to following for information and necessary action:

1. P.S. to Chairperson, RSPCB, Jaipur
2. Sr. PA to Member Secretary, RSPCB, Jaipur.
3. Chief Environmental Engineer, RSPCB, Jaipur
4. CSO / CAO / HOO, RSPCB, Jaipur

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

5. Group In-Charge, CD & PDF / E-Waste/ Hazardous Waste/ OGM / HBC/ CPP / Plastic/ ITS / Pre-Screening / Textile / Liquid Waste/ Planning / Legal / VTR /Mines & SCMG-DS/ MUID / Project & IEC / RTI/ BMW/ MSW RSPCB, Jaipur.
6. Regional Officer, Regional Office, RSPCB, Alwar/ Balotra/ Banswara/ Bharatpur/ Bhilwara/Bhiwadi/ Bikaner/ Bundi/ Chittorgarh/ Hanumangarh /Jaipur (North)/ Jaipur (South)/ Jaisalmer/ Jhalawar / Jhunjhunu/ Jodhpur/ Kishangarh/ Kota/ Nagaur/ Pali/Rajsamand/ SawaiMadhopur / Sikar/ Sirohi /Udaipur.
7. Group In-charge (ITS). RSPCB, Jaipur – to upload on the State Board's website.
8. Master File

Member Secretary

Signature valid
Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2023.08.28 [illegible]:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure – A

General checklist of documents to be submitted/uploaded with the application for Consent to Establish under the Water Act, 1974 and/or Air Act, 1981 with the applicable fee

1.	Registration from Registrar of Companies/ Partnership Deed/ Undertaking affirming proprietorship
2.	Power of attorney or letter of authority in favor of the applicant.
3.	Document of land/ building ownership/ rent agreement/ authorization for intended use/ Mining Lease Deed / Short Term Permit for mining
4.	Project cost detail certified by Chartered Accountant
5.	Feasibility report on pollution control measures
6.	Environmental Clearance under EIA notification, 2006 and/ or application submitted for obtaining Environment Clearance, wherever applicable
7.	Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities/ Building, Construction, Group Housing/ Hotels
8.	CETP membership letter for CETP connected units

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure – B

General checklist of documents to be submitted/uploaded with the application for Consent to Operate under the Water Act, 1974, and/or Air Act, 1981 with the applicable fee

1.	Power of attorney or letter of authority in favor of the applicant.
2.	Latest certificate of Chartered Accountant in the prescribed format.
3.	NOC from Central Ground Water Authority, if applicable
4.	Environmental Clearance under EIA notification, 2006, if applicable
5.	Membership of Common Bio-Medical Waste Treatment and Disposal Facility (CBMWTDF) / Self-declaration to the effect that no CBMWTDF exist within 150 km radius of the HCF, if applicable (Health Care Facilities)

Signature valid
Digitally signed by N.V.Rai
Designation: Member Secretary
Date: 2023.08.28 16:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure -C

Performa for Certification on letter head for Consent to Establish

I ..... (name and designation) S/o ..... age .....
R/o ..... do solemnly affirm and declare on oath as under:-

1. That I am responsible for establishing/ operating* the industry/ project/ process/ Health Care Facility/ service* named M/s. ..... (name & address of facility)
2. That I ..... (name and designation) am authorized to sign the consent application form and other documents/ enclosures of the applications related with this project.
3. That the area of the premises of the industry/ project/ activity/ Health Care Facility/ service*is ..... Sq. Meters.
4. That the total number of employees in the industry/ project/ activity / Health Care Facility/ service* is .....
5. That in case of any increase or change in consented product, production capacity, addition/ modification/ alteration or change in process or raw material or project or discharge effluent/emission points in future, fresh Consent to Establish and/ or Consent to Operate shall be obtained.
6. That the quantity of trade and domestic effluent shall not exceed ..... KLD and ..... KLD respectively. The mode of disposal shall be ..... (or trade effluent) and..... (for domestic effluent).
7. That there will be no effluent discharge from the premises (applicable only in the case of dry units)*.
8. That all adequate measures for prevention, control, treatment and disposal of water/air pollution from the various processes/ activities shall be/ have been* established so as to meet the prescribed standards as per the Environment (Protection) Rules, 1986.
9. That adequate pollution control measures are taken to meet the prescribed ambient noise standards.
10. That ground water shall not be abstracted to fulfil the water requirement of the industry/ project/ activity/ Health Care Facility/ service*, therefore NOC from Central Ground Water Authority (CGWA) for abstraction of ground water is not required.
11. That being Micro/Small Enterprise drawing ground water less than 10 KLD, the project is exempted from seeking NOC for abstraction of ground water as per provisions of the latest guidelines issued by CGWA dated 24.09.2020.
12. That the proposed project/ activity/ mines is not covered under schedule of EIA Notification, 2006/ Aravali Notification, 1992.
13. ** That the proposed mines/ project is covered under EIA Notification 2006. However it does not require clearance for National Board for Wildlife. The copy of certificate obtained from concerned Deputy Conservator of Forest is attached. (only for the project/ industry/ activity/ mines covered under schedule of EIA Notification 2006)
14. That the industry/ project/ activity/ Health Care Facility/ service* is not covered under any provision of Manufacture Storage and Import of Hazardous Chemical Rules, 1989, therefore, preparation of Onsite/Offsite Emergency Plan is not required.
15. That provisions of Public Liability Insurance Act are not applicable on the industry/ project/ process/ Health Care Facility/ service*, therefore Policy under PLI Act is not required.
16. That for any issue related with our textile unit, recommendation of District Monitoring Committee is not needed.
17. That all orders and directions issued by the Board from time to time, shall be complied with.

(* Strike out, whichever is not applicable).
(** wherever applicable)

(Signature of Owner/Director/Proprietor)

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
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Helpline No.: 0141-2716877

Annexure- D

Performa for Certification on letter head for Consent to Operate

I ..... (name and designation) S/o ..... age .....
R/o ..... do solemnly affirm and declare on oath as under:-

1. That I am responsible for establishing/ operating* the industry/ project/ process/ Health Care Facility/ service* named M/s. ..... (name & address of facility)
2. That I ..... (name and designation) am authorized to sign the consent application form and other documents/ enclosures of the applications related with this project.
3. That the area of the premises of the industry/ project/ activity/ Health Care Facility/ service*is ..... Sq. Meters.
4. That the total number of employees in the industry/ project/ activity / Health Care Facility/ service* is .....
5. That in case of any increase or change in consented product, production capacity, addition/ modification/ alteration or change in process or raw material or project or discharge effluent/emission points in future, fresh Consent to Establish and/ or Consent to Operate shall be obtained.
6. That the quantity of trade and domestic effluent shall not exceed ..... KLD and ..... KLD respectively. The mode of disposal shall be ..... (or trade effluent) and..... (for domestic effluent).
7. That there will be no effluent discharge from the premises (applicable only in the case of dry units)*.
8. That all adequate measures for prevention, control, treatment and disposal of water/air pollution from the various processes/ activities shall be/ have been* established so as to meet the prescribed standards as per the Environment (Protection) Rules, 1986.
9. That adequate pollution control measures are taken to meet the prescribed ambient noise standards.
10. That the industry/ project/ activity/ Health Care Facility/ service* is not covered under any provision of Manufacture Storage and Import of Hazardous Chemical Rules, 1989, therefore, preparation of Onsite/Offsite Emergency Plan is not required.
11. That provisions of Public Liability Insurance Act are not applicable on the industry/ project/ process/ Health Care Facility/ service*, therefore Policy under PLI Act is not required.
12. That for any issue related with our textile unit, recommendation of District Monitoring Committee is not needed.
13. That all orders and directions issued by the Board from time to time, shall be complied with.

(* Strike out, whichever is not applicable).
(** wherever applicable)

(Signature of Owner/ Director / Proprietor)

Signature valid
Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure-E

Feasibility Report on Pollution Control Measures

1	Introduction about the project including project cost
2	Location including co-ordinates
3	Raw materials, product and by-products (if any) alongwith quantities
4	Process of Manufacture (detailed) alongwith flow sheet of manufacturing process and indicating point of generation of waste water/ air emission/ solid waste/ hazardous waste
5	Material balance study.
6	Water demand (Process wise)- a. Total water consumption b. Fresh water c. Recycled water d. Source of water
7	Water balance
8	Quantity of waste water generated (process wise) and its characteristics.
9	Details of treatment of waste water alongwith complete engineering design, characteristic of treated water, mode of disposal and point of disposal.
10	Details of treatment of sewage alongwith complete engineering design, characteristic of treated water, mode of disposal and point of disposal.
11	Quantity and quality of gaseous emissions from each stack. Pollution control measures proposed to be adopted with complete engineering design.
12	Hazardous waste generation, its characteristics, quantity, mode of storage, treatment and disposal.
13	Solid waste generation its characteristic quantity, mode of storage, treatment and disposal.
14	Time schedule for implementation of the pollution control schemes (Air & Water)
15	Total capital cost on pollution control system along with the operation and maintenance cost.

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure-F

(To be submitted in original on letter head of Chartered Accountant/ person authorized to audit & sign balance sheets/audited accounts)

Certificate of Capital Investment

This is to certify that the total capital investment (Without depreciation) made by the project proponents M/s ..... for the project ..... situated at ..... as at the end of the financial year i.e. 31st March of financial year 20.... or as on .....* is Rs. ..... The details of investment in various subheads are as follows

S. No.	Item	Investment
1.	Land	
2.	Building	
3.	Plant & Machinery	
4.	Miscellaneous Assets	
Total		

(* Strike out, whichever is not applicable)

Signature & Seal: .....
Name: .....
Designation: .....
Name of CA Firm: .....
Registration Number: .....

Note:

(1) In case of Limited company (public/private) or partnership firm please enclose copy of latest balance sheet.
(2) In case of the project or any item of the project is taken on lease or on rent investment will include the cost of the item/project incurred by the owner/ lessor.
(3) The certificate is to be signed by the Chartered Accountant/ person authorized to audit & sign balance sheets/ audited accounts.

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure-G (I)

Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities/ Building, Construction, Group Housing/ Hotels

To be filled by the Applicant/Authorised Person

I ..... Son/Daughter of Shri ....., age ..... years, resident of .....needs consent to establish/ operate from RSPCB for .....

I hereby certify that :

i) Land on which this unit is proposed to established/operated is legally owned by the Applicant.

ii) Applicant is in possession of this land and no court case or acquisition proceeding related to this land is pending.

iii) Applicant shall construct the building on this land as per prevalent byelaws and on the basis of map approved by the registered Architect keeping due provision for set back, parking etc.

iv) Applicant while constructing the building, shall follow all byelaws and would be responsible for any violation therein.

Date:

(Signature)

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure-G (II)

Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities/ Building, Construction, Group Housing/ Hotels

To be filled by Registered Architect

I .....son/daughter of Shri ..... having office/ residence at ..... certify that:-

1.	I am Architect duly registered with Council of Architecture and my registration no. is	:	
2.	This certificate is related to land, detail of which is given as under:		
	i) Plot No.	:	
	ii) Name of Scheme	:	
	iii) Area	:	
	iv) Dimensions	:	
	v) Road width	:	
3.	Proposed set back :		
	i) Front	:	
	ii) One side	:	
	iii) Second side	:	
	iv) Back	:	
4.	Proposed height of the building		
5.	If a building is already constructed:		
	i) Gross built-up area of all storeys excluding prescribed set back	:	
	ii) Area of construction in the set back against the byelaws, which is proposed to be removed	:	
6.	Gross built up area (of all storeys)	:	
7.	No. of storeys proposed	:	
8.	Proposed parking	:	Four wheelers..... Two wheelers.....
9.	Rainwater harvesting	:	Proposed/Not proposed
10.	Plantation	:	Proposed/Not proposed

I hereby certify that this Certificate and attached Buildings Plan has been prepared under the prevalent byelaws and nothing has been hidden/concealed while preparing this certificate and Building Plan.

Enclosed: Certified Building Plan

(Signature, Seal and Name of Architect)

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-27168049,2716800 e-mail : member-secretary@rpcb.nic.in
HelpLineNo. : 0141-2716877

LiFE Lifestyle for Environment

No.F14(5)Adm./RSPCB /Plg./V-3/Part File 2975 - 2978 Date: 29-12-23

Regional Officer,
Regional Office, RSPCB,
Alwar/Balotra/Bharatpur/Bhiwadi/Bhilwara/
Bikaner/Chittorgarh/Jaipur(South)/Jaipur(North)/
Jodhpur/Kishangarh/Kota/Pali/Sikar/Udaipur/
Bundi/Hanumangarh/Jaisalmer/Sirohi/Jhalawar
/Sawai Madhopur/Jhunjhunu/Rajsamand/
Banswara/Nagaur.

Subject:- Clarification regarding requirement of land conversion in case of sector specific guidelines issued by the State Board.
Ref.:- State Board order no. F12(5-Adm)RPCB/Gen/1693-1702 dated 28.08.2023.

Sir/ Ma'am,

The State Board vide order dated 28.08.2023 has issued checklist of documents to be submitted with the applications of Consent to Establish and Consent to Operate under Water and Air Acts (except for acknowledge cases), wherein requirement of taking land conversion documents has been done away with.

Previously, the State Board has issued sector specific guidelines such as Hotels/ Marriage Gardens/Restaurant/Banquet Halls, Stone Crushers and Mineral Grinding, etc. wherein documents related to land conversion were mandatory.

To avoid any confusion and to keep parity, it is hereby clarified that in accordance with checklist of documents issued on 28.08.2023, land conversion documents shall not be insisted upon even when State Board had issued sector specific guidelines stating that land conversion documents were mandatory.

In view of above, all Regional Officers are directed to process consent applications in accordance with checklist of documents to be submitted with the applications of Consent to Establish and Consent to Operate under Water and Air Acts (except for acknowledge cases) issued dated 28.08.2023.

(Prema Lal)
Chief Environmental Engineer
Date:

F14(5)Adm./RSPCB /Plg./
Copy forwarded to following for the information and necessary action:
1. P.S to Chairperson, RSPCB, Jaipur.
2. Sr. P.A to Member Secretary, RSPCB, Jaipur.
3. All Group In-charges, RSPCB, Jaipur.

RajKaj Ref 5246860

Signature valid
Digitally signed by Prema Lal Raigar
Designation: Chief Environmental Engineer
Date: 2023.12.29 11:10:46 IST
Reason: Approved

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongri, Jaipur
Phone: 5101871, 5101872 PBX 5159600, 5159699, Fax: 5159694-97, 5159691

NO.SCMG&DS/RPCB/GEN-3/313-354 DATE: 11-6-18

1. Group Incharge, HWM/ Planning/ BMW/ Hazardous Waste/ TCD/ CPM/ MUID /Hotel, Oil & Gas and Power/ Plastic Waste/ SCMG&DS/ CD&Project/ ITS/ PDF/ Adm./ Mines/ PSC/ MSW & PAAC/ Legal/ VTR/ CCC/ SPIO/ Lab/, RSPCB, Jaipur.
2. Regional Officer, Regional Office, RSPCB, Alwar/Bhiwadi/Balotra/ Bhilwara/ Bharatpur/ Bikaner/ Chittorgarh/ Jaipur (North)/Jaipur (South)/ Jodhpur/ Kishangarh/ Kota/ Pali/ Sikar/ Udaipur.

Subject:- Guidelines for Abatement and control of Pollution in Stone Crusher Industry.

Sir,

With reference to above, it is to inform that the State Board has issued Guidelines for Abatement and control of Pollution in Stone Crusher Industry on 05.06.2018. Enclosing a copy of the Guidelines dated 05.06.2018, you are directed to ensure the compliance of the guidelines while processing the application for Consent to Establish / Consent to Operate from crushers. Besides, all the existing rushers of your region be directed to ensure implementation of the measures for control of pollution.

Encl. As above.

Yours sincerely,

(Ajay Kumar Gupta)
Member Secretary o/c

NO.SCMG&DS/RPCB/GEN-3/ DATE:

Copy to following for information & necessary action:-

1. P.S. to Principal Secretary, Department of Environment, Govt. of Rajasthan, Jaipur.
2. P.S. to Chairperson, RSPCB, Jaipur.
3. Sr. P.A. to Member Secretary, RSPCB, Jaipur.
4. CEE, CSO, CAO, RSPCB, Jaipur.
5. Joint Secretary & Director, Department of Environment, Govt. of Rajasthan, Jaipur.
6. Group Incharge (IT), with request to upload Guidelines for Abatement and control of Pollution in Stone Crusher Industry on State Board's website.

Member Secretary o/c

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur

Guidelines for Abatement and Control of Pollution in Stone Crusher Industry

No. SCMG (Gen-3)/RPCB/307 Date 5-6-2018

After carefully examining representations received from various stakeholders about prevailing guidelines for establishment of stone crusher units and for installation of pollution control measures by new & existing stone crusher units, issued vide no. SCMG (Gen-3)/RPCB/ 1261-1292 dated 15.10.2014, the Rajasthan State Pollution Control Board, in supersession of previous guidelines and subsequent related office orders, hereby issues fresh guidelines for establishment of new stone crusher units and required pollution control measures with new as well as existing stone crusher units.

1- GENERAL

i) New stone crusher may be established on a piece of land or khatedari land "duly converted, for the purpose of establishment of stone crushing unit", under relevant provisions of Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural areas) Rules, 2007 and subsequent amendment rules, 2016 or on piece of land allotted by competent authority of State Government for establishment of stone crusher unit.

ii) Stone crusher units may also be established and operate on mining leases after obtaining and submit amended copy of Environment Clearance including stone crushing activities within six month to the State Board, failing which consent to establish/ or consent to operate accorded will be treated as revoked without further intimation to the unit.

iii) Renewal of consent to operate to existing stone crushers on land **converted/allotted for industrial use/stone crusher use or on own *Khatedari* land up to an area not exceeding 2500 Square Meters** (for which conversion is not required under Rule 6 of the Rajasthan Land Revenue Rules, 2007 and subsequent amendment rules, 2016) shall be considered subject to adequacy of Pollution Control Measures.

iv) In cases where capacity of existing stone crusher is proposed to be enhanced by installing additional plant and machinery or otherwise (except replacement), it will be treated as the case for establishment of new crusher. The matters of consent to establish for expansion shall be considered in following manner -

(a) The application for expansion of existing stone crusher operating on land converted/allotted for stone crusher or on land converted/allotted for industrial use shall be considered subject to adequacy of Pollution Control Measures.

(b) The application for expansion of existing stone crusher operating on mining leases shall be considered after obtaining and submit amended copy of Environment Clearance including stone crushing activities within six month to the State Board failing which consent to establish/ or consent to operate accorded will be treated as revoked without further intimation to the unit.

(c) The application for expansion of existing stone crusher operating on khatedari land shall be considered after submitting "land conversion, for the purpose of establishment of stone crushing unit", under relevant provisions of Rajasthan Land Revenue (Conversion of agricultural land

for non-agricultural purposes in rural areas) Rules, 2007 and subsequent amendment rules, 2016 or on piece of land allotted by competent authority of State Government for establishment of stone crusher unit

v) In compliance of directions issued by the State Government, vide Department of Environment letter no. एफ 2(33) पर्या/2009 दिनांक 25-08-2011, permission shall not be accorded for establishment and operation of any stone crusher in Tehsil Deeg, & Kaman, District Bharatpur and in compliance of directions issued by the State Government, vide Department of Environment letter no. एफ 2(33) पर्या/2009 दिनांक 11-09-2012 permission of operation of stone crushers shall not be accorded in the Village Mungaska, Tehsil Pahadi, District Bharatpur and also permission shall not be accorded for establishment and operation of new stone crushing units in the villages Jodhpur, Mungaska, Samsalka, Ubhaka, Amurkha, Satwadi, Tilakpuri, Mallaka, Bhaiseeda, Kaithwada, Kairua, Dadri and Mandor, Tehsil Pahadi, District Bharatpur.

vi) In compliance of order passed by Hon'ble Supreme Court on dated the 27th February, 2012, in I.A. No.12- 13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009 i.e. Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals, irrespective of the area of mining lease. Although, as per provisions of the EIA Notification 2006, stone crushers do not require Environmental Clearance, yet in light of aforesaid orders of 2012 stone crushers intending to establish on mining leases shall obtain

prior Environmental Clearance from concerned competent Authority as prescribed under EIA Notification 2006 and its amendments issued till date.

However, existing stone crusher, established on mining lease, shall get amendment done for stone crusher in the EC issued for mining unit and copy of receipt of application for such amendment, filed to competent authority, shall have to be submitted to the Board. Thereafter, the State Board shall decide the applications for consent on merit.

vii) The stone crushing units shall also be required to comply with provisions laid down in all other related laws in force. The consent to establish/ consent to operate issued under the Air Act and Water Act does not absolve project proponent from other statutory obligations prescribed under any other law or instrument.

viii) If competent authority for land conversion, on the basis of distance or any other issue, cancels prevailing land conversion and intimates to the Board about cancellation of land conversion, then consent to establish or operate, as the case may be, shall be revoked and/or refused in accordance with the laws by the Board and the competent authority for land conversion shall be solely responsible to take necessary action for removal of the stone crusher.

ix) Similarly, in case of cancellation of mining lease, consent to establish or consent to operate, as the case may be, issued under provisions of Air Act 1981 and/or Water Act 1974 for adequacy of pollution control measures shall be revoked/refused in accordance with the laws by the State Board after receipt of information from Mining department. The Department of

Mines & Geology shall be solely responsible for removal of stone crusher from such mining lease.

2- POLLUTION CONTROL MEASURES REQUIRED TO BE PROVIDED BY STONE CRUSHER UNITS

All existing and new stone crusher units are required to comply with the prescribed pollution control measures under Environment (Protection) Act 1986. The details are as under-

Mandatory Air Pollution Control Measures

Parameter	Standards
Suspended Particulate Matter (SPM)	The standards consist of two parts: i. Implementation of the following pollution control measures: a) Dust containment cum suppression system for the equipment. b) Construction of wind breaking walls. c) Construction of the metalled roads within the premises. d) Regular cleaning and wetting of the ground with in the premises. e) Growing of a green belt along the periphery. ii. Quantitative standards of SPM: The suspended particulate matter measured between 3 meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 600 micrograms per cubic meter.

Dust containment and suppression system will also include the following:

- In order to control emissions of fugitive nature from premises of stone crusher unit, water sprinkler system shall be installed at all strategic locations with plant and machinery i.e. into feed hopper, at inlet and outlet of primary and secondary crusher, at outlet of vibrating screen with all material conveyers and drop point of dust conveyers etc.
- After construction of boundary wall of sufficient height (at least up to height of drop point of Chute at conveyor or drop point of conveyor) to act as wind barriers, around the crusher premises (converted/allotted/demarked at lease) there will be no need of constructing separate wind breaking walls along material conveyers.

3- PLANTATION AND OTHER ISSUES

- The converted piece of land shall be utilized for establishment of stone crusher in such a manner that plantation up to norms of 33% of converted area of land can be carried out leaving sufficient spaces for utilities, office building and keeping peripheral plantation to the extent possible.

  Similar practice shall be adopted for plantation in case of stone crusher unit established or proposed to be established on mining leases, after demarcation of crusher area within lease. However if area/land is not suitable for plantation purposes, the project proponent will be allowed to carryout plantation on an adjacent area.
- All existing stone crusher units, not having plantation up to prescribed norms, shall submit a time bound action plan (not more than one year) along with bank guarantee of Rs-15000/-.

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur

- The copies of consent to establish and other relevant documents, as submitted with consent application, shall be sent to concerned Revenue authority and Department of Mines & Geology through registered post.
- Ground water shall not be abstracted without prior N.O.C. from Central Ground Water Authority.
- The water storage facility must be provided at the stone crusher site and its capacity shall not be less than 3000 liters.
- A Sign Board showing the name, address and capacity of the stone crusher industry should be displayed at the entrance of the site.
- The crusher area (converted/allotted/demarked at lease) shall be clearly demarcated by providing boundary walls at all sides.
- In cases where piece of land for establishment of more than one stone crusher unit (cluster) is allotted by revenue department or by M/s RIICO Limited or by any other development agency, such piece of land must be clearly demarcated by providing boundary wall of suitable height so as to act as wind barriers also. In such cases, individual units are not required to en mark their plot areas and common plantation shall be carried out along boundary of such land, up to norms of 33% of land area, to the extent possible.
- All operating stone crusher units shall construct boundary wall around crusher area (converted/allotted/demarked at lease) within six month from date of issuance of these guidelines. Accordingly, a time bound action plan with bank guarantee (of an amount not less than 10% of expenditure required for boundary wall) shall be submitted to the Board immediately. In case of non compliance, the consent of crusher shall be revoked/refused by the Board.

- Raw material should be obtained from legal sources only. In case at any stage raw material procured from illegal source is found to be used, the sole responsibility will be of the project proponent.

4- PROCEDURE TO SUBMIT APPLICATION FOR CONSENT TO ESTABLISH AND CONSENT TO OPERATE

(i) Applications for consent to establish and consent to operate shall be submitted on line through RPCBMIS along with prescribed documents and consent fees.

(ii) In addition to above, at time submission of application for consent to establish or renewal of consent to operate by existing crushers, as the case may be, all stone crushers intending to establish or established on mining lease shall submit approved layout plan issued by concerned Mining Engineer showing location of crusher plant within lease area along with latitude and longitude of crusher site.

(iii) Further, with first application of consent to operate for stone crusher units located on mining leases/converted land/allotted land a certificate of concerned ME/ Revenue authority (not below rank of SDM or Tehsildar) specifying establishment of crushing unit at ear-marked area within mining leases/converted land/ allotted land shall be attached.

All concerned are directed to ensure strict compliance of the Guidelines while dealing with the issues related with the stone crusher industry.

5.6.18

(Ajay Kumar Gupta)
Member Secretary

Factual and action taken report in the matter of Jodhpura Sangharsh Samiti V/s Union of India & Ors., Original Application No. 143/2024 (CZ), Hon'ble NGT, Central Zone Bench, Bhopal

The details of the matter are as under

1. **Applicant: - Jodhpura Sangharsh Samiti**
2. **Respondents: - Union of India & Ors**
3. **Background: -**

The original application has been filed by the Jodhpura Sangharsh Samiti through applicant Sh. Kailash Chand Yadhav. In this application the applicant has alleged on the operation of Lime stone crusher in non-compliance of EC and CTO condition, air pollution from lime stone mine increasing PM10 and PM 2.5 in atmosphere, damage of the houses due to the ongoing, damage to the roofs and walls of Government Upper Primary School, Jodhpura due to vibrations from blasting, impact on health thereof, depletion of groundwater and establishment of stone crushers within 1.5 Km from the village habitation and 500 mtrs. from school.

4. **Hon'ble NGT Order:** Hon'ble NGT, Central Zonal Bench in its order dated 01/07/2024 had directed

inter-alia as follows: -

"…6. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of: -

i. One representative from the Chief Secretary, State of Rajasthan, (Rajasthan) having sufficient knowledge in the field of environmental or mining,

ii. One representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan),

iii. One representative from the Director General of Mines and Safety, State of Rajasthan, (Rajasthan),

iv. One Representative from the Central Pollution Control Board, (Rajasthan).

7. The committee is directed to visit the place and submit the factual and action taken report within six weeks…."

5. **Constitution of Joint Committee:**

Accordingly, Member Secretary, RSPCB, Jaipur was nominated as the representative of Chief Secretary, GoR vide letter dated 19/07/2024. Copy of letter has been enclosed as **Annexure-1**.

And whereas, Regional Officer, Regional Office, RSPCB, Alwar was nominated as representative of Member Secretary, RSPCB vide letter dated 05/07/2024. Copy of letter has been enclosed as **Annexure-2.**

And whereas, Sh. Durga Shankar Salvi, Deputy Director of Mines Safety, Ajmer Zone – I, was nominated as representative of Director General of Mines and Safety vide letter dated 22/07/2024. Copy of letter has been enclosed as **Annexure-3.**

And whereas, Sh. Sanjay Mukati, Scientist-B was nominated as a representative of Central Pollution Control Board (CPCB) vide letter dated 02/08/2024. Copy of the letter has been enclosed as **Annexure-4.**

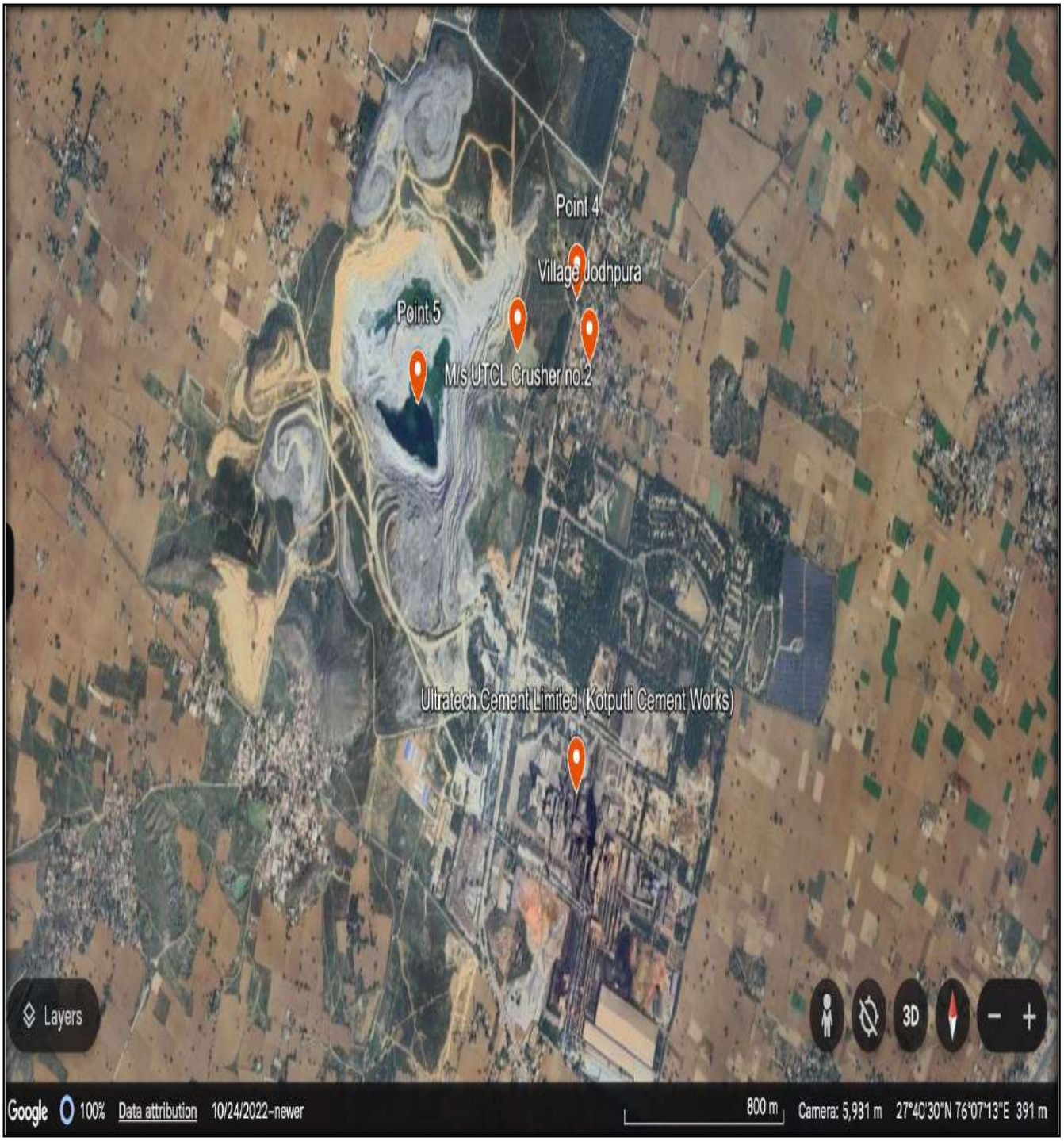
6. Field visit of Joint Committee:

In accordance with the aforementioned Hon'ble NGT order and letters, the joint committee members/representatives visited, the site in concern, on dated 06/08/2024 and 07/08/2024. Following officials were present during the joint committee visit (Attendance sheet is enclosed as **Annexure-5**): -

i. Sh. Vijai N., Member Secretary, RSPCB, Jaipur,
ii. Sh. Prema Lal, Chief Environmental Engineer, RSPCB, Jaipur,
iii. Sh. Durga Shankar Salvi, Deputy Director of Mines Safety, DGMS, Ajmer,
iv. Sh. Sanjay Kumar Mukati, Scientist – B, Regional Directorate, CPCB, Bhopal,
v. Sh. Deependra Jharwal, Senior Environment Engineer and Regional Officer, Regional Office, RSPCB, Alwar, and
vi. Sh. Amichand Duharia, Assistant Mining Engineer, Mines Department, District – Kotputli-Behror.

The Joint Committee members on the first day of visit i.e. on 06/08/2024 visited the Limestone Crusher Unit-2 of M/s Ultra Tech Cement Ltd. (which is located in close proximity of the Village-Jodhpura, approximately 200 meters from the Government Upper Primary School, Jodhpura as per the Google Maps) to check the pollution/emissions control measures adopted by the industry, thereafter inspected the mining lease (active mining pit) of the industry and then inspected of the houses in Jodhpura village to verify the allegations made by the applicant regarding formation of cracks in Government Upper Primary School, Jodhpura & nearby houses. The committee also interacted with the villagers of Jodhpura village where the villagers pointed out several other problems e.g. the issue of rehabilitation of Jodhpura village (as it is a part of the Mohanpura village as reported/informed by the villagers of Jodhpura village), siting criteria of the Limestone Crusher Unit-2, the problem of fly-rocks during blasting, the issue of depletion of ground water level, lack of basic amenities (i.e. supply of drinking water, medical services and enrolment of village children in English medium school of M/s Ultratech) and green belt development of plants of native species.

Google Map of the site location: 128



On the second day of the visit i.e. on 07/08/2024, the Joint Committee Members inspected the Limestone Crusher Unit-1 of M/s Ultra Tech Cement Ltd. (which is located approximately 600 meters from the Government Upper Primary School, Jodhpura as per the Google Maps) to verify the pollution/emissions control measures adopted by the industry. Thereafter, the members visited the protesting site of the villagers and noted down their problems/grievances which are same as mentioned in the above para. The industry representative was also called at the protesting site where he informed that English medium school built by M/s Ultratech has enrolled 67% of the admissions of the village children. He also added that a total of 32 drinking water tankers are being distributed by the industry out of which 18 tankers are being regularly distributed in Jodhpura village. Besides the industry periodically provides skill development training e.g. computer coaching, sewing training, etc. The industry also provides medical facilities to the villagers of Jodhpura in form of ambulance facility, basic medicine distribution, eye check-up camps and mobile van for treatment. The industry had earlier excavated 08-10 borewells in the Jodhpura village although, at present, most of them have dried-up. Industry representative also informed that more than 12,00 families are engaged and benefitting, directly or indirectly, from the employment generated by the industry. On the issue of the problem caused by the blasting activity, as alleged by the villagers, the industry representative informed that now they have increased the number of blasting holes from 08 (earlier) to 16, but with lesser depths, in order to resolve the problem earlier being faced by the villagers. As informed by the representative, they have planted approx. 1,04,321 nos. of trees in and around the mining area (up to FY 2023-24), out of which, 94,944 nos. of trees have been surviving, however, he also alleged that approx. 50000 nos. of trees have been felled illegally in the mining lease area by the anti-social elements for which the industry has also requested the District Collector, vide letter dated 16/01/2024, to take appropriate action in this regard. The copy of letter dated 16/01/2024 is enclosed as Annexure-6. Some of the work done by the industry under Corporate Social Responsibility (CSR) and its brief has been compiled by the industry and is enclosed as **Annexure-7**.

During the visits of joint committee members, the Assistant Mining Engineer, Kotputli-Behror also submitted a factual status report.

Based on the discussions held with the members, it was decided to write letters to Chief Medical & Health Officer for the submission of the details of patients and details of diseases occurred due to the operation of the industry. It was also decided to write to Ground Water Department regarding submission of the impact on the ground water level due to the operation of the industry and to write to Mining Department as well as to the industry itself to submit the original plan/policy regarding rehabilitation at the start of the project.

Accordingly, RSPCB, being the nodal department issued letters to the concerned, on dated 08/08/2024. Letters dated 08/08/2024 are enclosed as **Annexure-8**.

During the site visit, ambient air quality monitoring, fugitive emission monitoring, Noise Monitoring stack monitoring of the limestone crusher-1, water analysis of the

mining pit, wastewater analysis of the STP outlet, water analysis of bore-wells located at the upstream as well as on the downstream of the unit. All the analysis/monitoring reports showing parameter as per prescribed standards are collectively enclosed as **Annexure-9**. However, it is pertinent to mention here that during inspection by joint committee on 06/08/2024 and 07/08/2024 there was light rain and operation hours of both stone crushers and mining activities got affected due to the rain therefore, air quality monitoring and/or water/wastewater analysis is not advisable during rainy season for the reason that the results might get affected.

In addition, previous analysis reports Oct, 2023 of STP outlet, Mine pit water quality, Air quality near mine pit, plant boundary and other locations, Fugitive emissions of Lime stone crusher 1 and RMC etc. and fugitive emission monitoring of Limestone crusher 2 dated 09.07.2024, showing parameter as per prescribed standards are enclosed as **Annexure- 10.** Comparative statement of last 06 months dust emission reports from the mine is enclosed as **Annexure- 11.**

Status of pollution control measures adopted in the **Limestone crusher Unit -1 of M/s Ultra Tech Cement Ltd.**: -

i. This stone crusher is located in the mining lease of the industry and is at about 600 meters from the Government Upper Primary School, Jodhpura as per the Google Maps.
ii. The stone crusher is of capacity 1600 TPH capacity and having Consent to Operate (CTO) under Air Prevention and Control of Pollution) Act, 1981, valid up-to 31/08/2032.
iii. The limestone crushing process/flow in the stone crusher is as follows: - Limestone lumps/boulders from mining lease ➔ Limestone Feeder ➔ Wobbler ➔ Crusher ➔ transported to plant via covered conveyors for cement manufacturing
iv. The aforesaid assembly is covered from the top in order to prevent the same from any rain intrusion.
v. The emission during feeding of limestone into the feeder that generates emissions, for which the industry has installed water sprayers fitted with automatic detectors. The feeder point is also provided with the flexible rubber seals to suppress the emissions.
vi. The emissions points of wobbler and crusher is attached/connected with the automatic Pulse-jet type Bag House which is ultimately connected with the ID fan and then to the stack of height 30 meters thereby minimizing the dispersion of process emissions into the ambient environment.
vii. Metalled road has been provided in the crusher premises to prevent any fugitive emissions.
viii. The crusher premises are surrounded by the dense plantation cover.

Status of pollution control measures adopted in the **Limestone crusher Unit -2 of M/s Ultra Tech Cement Ltd.**: -

i. This stone crusher is also located in the mining lease of the industry and is in the close proximity of the village Jodhpura and is about 200 meters away from the Government Upper Primary School, Jodhpura as per the Google Maps.
ii. The stone crusher is of capacity 1600 TPH capacity, similar to the Limestone Crusher Unit -1 having Consent to operate under Air Prevention and Control of Pollution) Act, 1981, valid up-to 31/10/2028.
iii. The limestone crushing process/flow in the stone crusher is as follows: - Limestone lumps/boulders from mining lease ➔ Limestone Feeder ➔ Wobbler ➔ Crusher ➔ transported to plant via covered conveyors for cement manufacturing
iv. Industry has covered the dug (feeding point of the limestone into the crusher) with rubber seals and fitted the enclosure with the sprinklers having automatic detectors for the vehicles entering into the enclosure to suppress the emissions during feeding of limestone.
v. The emissions points of wobbler and crusher is attached/connected with the automatic Pulse-jet type Bag House which is ultimately connected with the ID fan and then to the stack of height 30 meters thereby minimizing the dispersion of process emissions, during limestone crushing, into the ambient environment.
vi. Metalled access roads have been provided for the movement of vehicles from the mines to the dug of the crusher, to prevent fugitive emissions during vehicular movement.
vii. Water sprinkling with the help of tankers and fog canon was noticed on the access roads.
viii. The front side of the crusher (facing the Jodhpura Village) is provided with a wind barrier shed of height approx. 26 feet and with the running length of approx. 252 meters. Besides above, the boundary wall of height approx. 06 feet is provided around the crusher premises for the demarcation.
ix. Dense plantation has been carried out outside the front facing side (with wind barrier shed) of the crusher and adequate saplings have been planted inside.
x. Unit has also installed a vibratory screen, for the screening of rejects (if needed), in the crusher premises. The covering work of the same is under process.

"It is submitted that both Lime stone crushers are established on mining lease having ML No: 03/2003 in name of "Ultratech Cement Limited", which is valid up-to 04/07/2034 and Rajasthan State Pollution Control Board guideline for abatement and control of

pollution in Stone Crusher industry dated 05.06.2018 stated that Stone crusher units may be established and operate on mining lease".

Status of pollution control measures adopted in the **Mining Lease of M/s Ultra Tech Cement Ltd.**: -

i. The total area of the mining lease is 548.78 Ha and area being used for the mining purpose is 71.59 Hectares at present.
ii. Environmental Clerance under EIA, 2006 was accorded to said mining lease by MoEF and CC, GoI vide letter dated 16.01.2023 for lime stone mining up-to capacity 10.50 MTPA (ROM) and having Consent to Operate (CTO) under Air Prevention and Control of Pollution) Act, 1981, valid up-to 31.10.2028.
iii. There is 01 active mining pit, where mining is being done via opencast shovel and dumper combination of mining with the benches system.
iv. Unit has provided permanent water sprinklers fitted on the access roads in in the mining lease to control and reduce fugitive emissions.
v. Efforts are made by unit to provide plantation around Mining Lease Area.
vi. Overburden observed at earmarked OB Dump site only and top-soil stacking also found satisfactory.
vii. Unit has done plantation on the matured overburden dumps (on clay dumps) and has provided retaining wall of height approx. 1.5 meters.

Comparative statement of last 06 months dust emission reports from the mine is enclosed as **Annexure- 11**.

Excerpts from the factual status report of Assistant Mining Engineer, Kotputli-Behror (Copy of the report is enclosed as **Annexure-12**): -

i. The mining lease was originally transferred from Rajasthan State Industrial Development Corporation to M/s Grasim Industries Limited vide order dated 18/02/2002.
ii. Thereafter, the mining lease was transferred from M/s Grasim Industries Limited to M/s Ultratech Cement Limited, vide order dated 28/08/2018.
iii. The mining lease was earlier inspected on dated 19/12/2022 in reference to the complaint received against the unit. Details are as follows: -
    a) The nearest house in Abadi is located at a distance of 400 meters from the mining pit.
    b) Mining activity/blasting is being done in the designated area by the industry.
    c) The industry has obtained permission, for deep hole blasting and for blasting at a distance of 100 meters from any public places, vide DGMS letters dated 28/06/2023 and 20/10/2023 respectively.
iv. Mining lease was again inspected on dated 28/04/2023 and observations during inspection were as follows: -

a) The mining activity, with the help of excavator, was being done at a distance of 200 meters from the nearest house in Abadi.
b) No blasting was being carried out, from 03 months, in the mining pit located nearest to the village Jodhpura, due to the opposition from some of the villagers of Jodhpura. Therefore, the mining was being done only with the help of machineries.
c) During inspection, the industry representative (for mining lease) informed that the blasting is only being done in the Western end of the mining lease which is located at a distance of 650 meters from the nearest Abadi.
d) The nearby houses were also visited but no fresh cracks, due to blasting operations, were observed in these houses.
e) Mining activity was being done in the designated area by the industry which was located at a distance of 400 meters from the public place/nearby houses.

v. In compliance of the direction received from the District Collector, a notice was issued to the industry, vide letter dated 27/02/2024, for the submission of feasibility report of the mining lease.

vi. In reply to the aforementioned notice, the industry, vide its email dated 01/03/2024, submitted the feasibility report with the relevant documents and according to which the distance of blasting pit was 440 meters from the nearest public places.

vii. The mining lease was again inspected on 06/03/2024 along with the DGMS Official Sh. Surjit Katewa. Details are as follows: -
a) The verification of blasting was done by the DGMS official in presence of the industry representative for mining lease.
b) 12 holes each were blasted at a distance of 320 meters and 400 meters away from the Abadi in order to conduct the vibration study.

viii. In accordance with the letter dated 11/01/2023 from Assistant Engineer, Public Works Department, Kotputli, a team was constituted by the SDM vide his letter dated 13/12/2022 to verify and check the damages to the nearby houses/structures in the Jodhpura Village.

ix. The aforementioned team inspected, on dated 27/12/2022 and 30/12/2022, and during inspection it was observed by the team that the cracks in some of the houses were due to the construction defects, due to vibration and in some of the cases due to the old age nature of the houses.

x. In accordance with the letter dated 15/10/2008 from Land Acquisition Officer cum Sub-Divisional Officer, Kotputli, the award amount of Rs. 13,43,42,698/- was decided to acquire the land of area 213.7750 Hectares of Villages Mohanpura, Kujota, Mahrampur Rajput, Mahrampur Nawab of Tehsil-Kotputli, District – Kotputli-Behror (then District-Jaipur).

xi. According to the Executive Engineer, PWD, Kotputli Circle letter dated 22/02/2024, the visibility of cracks in the Village Jodhpura can be seen due to the age of these structures (approx. 40-60 years old), due to the ambient temperature fluctuations and due to the vibrations from blasting activity.

xii. Villagers submitted that either the new limestone crusher (Unit-1) does not get operational or the villagers to be rehabilitated.

Observations, from Directorate General of Mines Safety, regarding the issue of problem caused due to blasting and vibrations, during site visit of joint committee members: -

i. Owner, Agent or Manager of Mining lease No. 03/2003, located near Village Jodhpura, Tehsil-Kotputli, District-Kotputli (Earlier-Jaipur District), Rajasthan has obtained permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 to work by a system of deep-hole blasting (in area more than 300m distance from the habitation of Mohanpura-Jodhpura Village) with the help of Heavy Earth Moving Machinery vide this Directorate's letter No. 360971/NZ/Ajmer Region-1/Perm/2023/255992 dated 28.6.2023, valid up to 27.06.2028.

ii. Jodhpura village was located at a distance of about 232m from the present mine workings of the mine. Therefore, management has obtained permission under Regulation 164(1-B) (a) of the Metalliferous Mines Regulations, 1961 vide this Directorate's letter No. 360971/NWZ/Ajmer Region-1/Perm/2023/258045 dated 20.10.2023 (Copy enclosed as Annexure-II) on the basis of recommendations of scientific study conducted by AKS University, Satna (MP) and report submitted vide Ref. No GK/GKH/7130523282, to conduct controlled blasting within 300m and beyond 100m distance from any permanent building or structure of permanent nature, not belonging to owner of the mine.

iii. Clause No. 3.3(a) of the above permission under Regulation 164(1-B) (a) of the Metalliferous Mines Regulations, 1961, specified the parameters for controlled blasting for maximum allowable Peak Particle Velocity (PPV) of 10mm/sec for frequency range of 8-25Hz, for the mine.

iv. Clause No. 5 specify that "Monitoring of peak particle velocity and of the dominant frequency shall be done with each round of deep hole shots fired with the approved ground vibration measuring instrument such as seismograph /microphone/Geophones/Noise meter etc. capable of giving digital output shall be done to measure PPV in mm/sec. and air over pressure in dB(A), to ensure that the ground vibrations are within the safe limit as recommended".

Permissible Peak Particle Velocity (PPV) in mm/s of the blast induced ground vibrations with dominant excitation frequency range was defined vide DGMS (Technical) Circular No.7/1997:

Types of structure	Dominant excitation frequency, Hz		
	<8 Hz	8-25 Hz	>25 Hz
A) **Buildings/structures not belong to the owner**			
i) Domestic houses/structures (Kuccha, Brick & Cement)	5	10	15
ii) Industrial buildings (RCC & Framed structures)	10	20	25
iii) Objects of historical importance and sensitive structures	2	5	10
B) **Buildings belong to owner with limited span of life**			
i) Domestic houses/structures (Kuccha, Brick and Cement)	10	15	25
ii) Industrial Buildings (RCC & framed structures)	15	25	50

v. On the complaint of villagers and subsequently letter from ADM, Kotputli, two trial blasts were conducted at the mine on 06.03.2024 in presence of Shri Surjeet Katewa, Director of Mines Safety, Ajmer Region-1. The blasts were conducted at about 320m & 400m distance from the village habitation. The blast induced ground vibration recorded were 4.08mm/sec PPV@79Hz at 270m distance and 1.245mm/sec PPV@57Hz at 350m distance respectively, which were below to the allowable maximum 10mm/sec Peak Particle Velocity.

vi. Further two blasts were also conducted on 29.07.2024 in presence of Shri Durga Shankar Salvi, Dy. Director of Mines Safety, Ajmer Region-1 at about 636m & 694m distance respectively from the habitation. The blast induced ground vibration recorded 0.678mm/sec PPV@17.1Hz and 0.717mm/sec. PPV@15.8Hz and at 580m and 640m distance respectively toward village, which were also within allowable maximum 10mm/sec Peak Particle Velocity.

vii. Blasting records maintained at the mine were also checked since August, 2023 to July, 2024 i.e. one year and observed that maximum Peak Particle Velocity was recorded 4.51mm/sec. on dated 01.6.2024, which was below the allowable maximum 10mm/sec. Peak Particle Velocity, prescribed in the above permission under Regulation 164(1-B) (a) of the Metalliferous Mines Regulations, 1961, at clause No.3.3(a) specified above.

viii. The Joint Committee members visited the above mine on 06/08/2024 & 07.8.2024, the details of the trial blast as follows:

(i) Two blasts were conducted on 06/08/2024 in presence of Shri Durga Shankar Salvi, Dy. Director of Mines Safety, Ajmer Region-1. Location of first blast was at 305 Alkali Ramp and two instruments were located at different places near Jodhpura Road towards habitations. The blast induced ground vibration were recorded 1.075mm/sec. PPV@27Hz and 1.816mm/sec. PPV@32Hz respectively. Location of the instruments were about 725m & 745m distance respectively from blasting site. The distance of nearest habitations was about 770m from blasting

site. The blast induced ground vibration was monitored in both instruments within allowable maximum 10mm/sec Peak Particle Velocity.

Second blast was at Location 335 Kaizen, and instruments were at same location as above. The blast induced ground vibration recorded 1.586mm/sec PPV@31Hz and 0.780mm/sec. PPV@128Hz and at 1025m and 670m distance respectively near Jodhpura road towards habitations from blasting site. The distance of nearest habitations was about 800m from blasting site. The blast induced ground vibration was monitored in both instruments within allowable maximum 10mm/sec Peak Particle Velocity.

(ii) Further two blasts were also conducted on 07/08/2024 in presence of Shri Durga Shankar Salvi, Dy. Director of Mines Safety, Ajmer Region-1. Location of first blast was at 305 Alkali and two instruments were located at two different locations at Jodhpura Road towards habitations. The blast induced ground vibration recorded 0.903mm/sec PPV@15.8Hz and 1.095mm/sec. PPV@38Hz and at 715m & 670m distance respectively. The distance of nearest habitations was about 755m from blasting site. The blast induced ground vibration was monitored in both instruments within allowable maximum 10mm/sec Peak Particle Velocity.

Second blast was at Location 290 Box, and instruments were at same location as above. The blast induced ground vibration recorded 1.418mm/sec PPV@114Hz and 1.248mm/sec. PPV@38Hz and at 625m and 525m distance respectively at Jodhpura road towards habitations from blasting site. The distance of nearest habitations was about 580m from blasting site. The blast induced ground vibration was monitored in both instruments within allowable maximum 10mm/sec Peak Particle Velocity.

6. <u>Other relevant observation/information –</u>

i. In reply to the RSPCB letter dated 08/08/2024, the factual status report received from Mining Department vide letter dated 14/08/2024 and earlier from AME, Kotputli-Behror as referred above are enclosed as **Annexure-12**.

ii. In reference with the RSPCB letter dated 08/08/2024, the unit, vide its email dated 12/08/2024, submitted that the original proposal for the rehabilitation was in accordance with the letter dated 15/10/2008 from Land Acquisition Officer cum Sub-Divisional Officer, Kotputli, wherein the award amount of Rs. 13,43,42,698/- was decided to acquire the land of area 213.7750 Hectares of Villages Mohanpura, Kujota, Mahrampur Rajput, Mahrampur Nawab of Tehsil-Kotputli, District – Kotputli-Behror (then District-Jaipur) was issued and there was no consideration of the Mohanpura Village. The reply of the industry with the requisite document is enclosed as **Annexure-13**.

iii. Unit has installed 11 piezo-meters across the premises (i.e. Plant, Mines and colony) and monitored water level regularly , Data from Jan, 2024 to June 2024 enclosed as **Annexure -14** and unit is also recharging the ground

water with help of ground water recharge structures , Data from Jan, 2024 to June 2024 enclosed as **Annexure -15,** however ground water is related with Ground water department and in this regard a letter was written on 08/08/2024 behalf of committee members and reply of same is awaited.

iv. On behalf of committee a letter was written to CM&HO, Kotputali-Behror to provide details of patient and diseases such as asthama, eye problem, hearing problem and skin diseases due to operation of Ultratech Cement Lie stone mining and stone crusher, however reply is awaited. In this regard earlier report of PMO, Govt. B.D.M.Hospital, Kotputali is enclosed as **Annexure- 18.**

v. It is submitted that at point no 2 (xvii) of EC issued by MoEF and CC, GoI Dated 16.01.2023 details regarding rehabilitation and resettlement mentioned stated that one village Mohanpura has been properly rehabilitated and another village namely Kujota need rehabilitation, which is planned to be shift after lease validity period (year 2034). Besides in EC earlier accorded to unit vide letter dated 17.08.2006 at point no. 2 (A-xvii) it was mentioned that "Land oustess and land losers/affected people should be rehabilitated as per the National Policy on resettlement and Rehabilitation of project affected families,2003".

vi. Unit has not covered Jodhpura village under (R&R policy 2003) due to reason that the no mineral zone at the Jodhpura village site area and unit is not interested to invest in Resettlement and Rehabilitation of village Jodhpura as informed by the unit representative to the committee.

vii. It is submitted that road from the main highway to the cement plant required regular cleaning by mechanical sweeping machine and for the control of dust generated from movement of heavy vehicles, anti-smog gun and dust suppressant used effectively.

Recommendation of the Joint Committee: -

Based on the aforesaid observations, the joint committee recommends followings:

i. A committee consisting of District Administration, Industry representative and villagers may be constituted by the Hon'ble NGT in order to plan and/or discuss about the resettlement and rehabilitation issue as per NPRR,2003 for village Jodhpura, as per condition no. 2 (A-xvii) of Environmental Clearance was accorded to unit by MoEF and CC, GoI vide letter dated 17.08.2006.

ii. Public Works Department may be asked to submit the factual report regarding the formation of cracks due to the operation of industry and the compensation may be granted to the affected people/houses after evaluation, if the damage is caused due to the blasting operation of the unit.

iii. District Administration may be asked to audit the works done by the industry under Corporate Social Responsibility for transparency and may continue the auditing periodically in order to restore the confidence of the villagers.

Enclosures: -

1. Copy of letter dated 19/07/2024 (Annexure-1)
2. Copy of letter dated 05/07/2024 (Annexure-2)
3. Copy of letter dated 22/07/2024 (Annexure-3)
4. Copy of letter dated 02/08/2024 (Annexure-4)
5. Copy of attendance sheet during site visit dated 06/08/2024 and 07/08/2024 (Annexure-5)
6. The copy of letter dated 16/01/2024 by the unit to District Collector (Annexure-6)
7. Corporate Social Responsibility (CSR) and a brief introduction compiled by the industry (Annexure-7)
8. Letters dated 08/08/2024 issued by RSPCB for data requirement (Annexure-8)
9. All the analysis/monitoring reports conducted during joint committee site visits (Annexure-9)
10. Analysis reports of Fugitive emissions, Air quality, Water carried out by RSPCB during October, 2023 and 09.07.2024 (Annexure-10).
11. Comparative 06 months statement of dust emission from Mine (Annexure-11).
12. Factual status report of Assistant Mining Engineer, Kotputli-Behror and Mining Department factual status report vide letter dated 14/08/2024 (Annexure-12)
13. Ground water piezometer water data (Annexure- 13)
14. Ground water recharge data (Annexure-14)
15. The reply, dated 12/08/2024, of the industry with the requisite document (Annexure -15)
16. Photographs, with GPS co-ordinates, taken during site vis/its dated 06/08/2024 and 07/08/2024 (Annexure-16)
17. DGMS, Ajmer Blasting and Vibration related monitoring Data (Annexure -17)
18. Government B.D.M.Hospital, Kotputali, Report (Annexure-18).

Vijai N.
Member Secretary,
RSPCB, Jaipur

Durga Shankar Salvi
Deputy Director of Mines Safety,
DGMS, Ajmer

Deependra Jharwal
SEE and Regional Officer,
RSPCB, Alwar

Sanjay Kumar Mukati
Scientist – B, Regional Directorate,
CPCB, Bhopal

राजस्थान सरकार
पर्यावरण एवं जलवायु परिवर्तन विभाग

क्रमांक एफ.12(53) पर्या./2024–00815–पार्ट–1 जयपुर, दिनांक 19.07.2024

कार्यालय आदेश

माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल में दायर प्रकरण संख्या 143/2024, जोधपुरा संघर्ष समिति बनाम भारत संघ एवं अन्य और प्रकरण संख्या 144/2024, जोधपुरा संघर्ष समिति बनाम भारत संघ एवं अन्य में पारित आदेश दिनांक 01.07.2024 की पालना में गठित सयुंक्त समिति में मुख्य सचिव, राजस्थान सरकार की और से प्रतिनिधित्व करने एवं मोका मुआयना कर तथ्यात्मक एवं कियान्वित रिपोर्ट बनाने हेतु सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर को एतद् द्वारा नियुक्त किया जाता है।

उक्त आदेश सक्षम स्तर से अनुमोदित है।

(मोनाली सेन)
विशिष्ठ शासन सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. संयुक्त सचिव, मुख्य सचिव, जयपुर।
2. निजी सचिव, अतिरिक्त मुख्य सचिव, पर्यावरण एवं जलवायु परिवर्तन विभाग, जयपुर।
3. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।
4. खान एवं सुरक्षा महानिदेशक, राजस्थान सरकार, अजमेंर।
5. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण मण्डल, नई दिल्ली।
6. रक्षित पत्रावली।

विशिष्ठ शासन सचिव

RajKaj Ref
9070160

Validity unknown
Digitally signed by Monali Sen
Designation : Special Secretary To Government
Date: 2024.07.19 12:44:54 IST
Reason: Approved

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in
Helpline No. : 0141-2716877

No. F.10 (619) RPCB/Legal/NGT/2024/ 765-68 Date: 05/07/24

Regional Officer,
Rajasthan State Pollution Control Board,
Alwar
Email: - rorpcb.alwar@gmail.com

Subject - Regarding Hon'ble National Green Tribunal, Bhopal order dated 01.07.2024 in Original Application No. 143/2024 (CZ), Jodhpura Sangharsh Samiti V/s Union of India & Ors

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 01.07.2024 and directed inter-alia as follow:-

5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:-

(i) One representative from the Chief Secretary, State of Rajasthan, (Rajasthan) having sufficient knowledge in the field of environmental or mining.

ii) One representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan)

(iii) One representative from the Director General of Mines and Safety, State of Rajasthan, (Rajasthan)

(iv) One Representative from the Central Pollution Control Board, (Rajasthan)

6. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

You are hereby nominated as member of the committee as well as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT dated 01.07.2024.. Copy of Hon'ble NGT order dated 01.07.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary

Copy to following for Information and for further necessary action –

1. Chief Secretary, Govt of Rajasthan , Jaipur
2. Director General of Mines and Safety, Govt of Rajasthan , Ajmer
3. Member Secretary, Central Pollution Control Board, New Delhi

RajKaj Ref
8637079

Member Secretary

Signature valid
Digitally signed by N.Vijai
Designation : Member Secretary
Date: 2024.07.05 16:03:46 IST
Reason: Approved

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in
Helpline No. : 0141-2716877

No. F.10 (620) RPCB/Legal/NGT/2024/ 754-557 Date: 05-07-2024

Regional Officer,
Rajasthan State Pollution Control Board,
Alwar
Email: - rorpcb.alwar@gmail.com

Subject - Regarding Hon'ble National Green Tribunal, Bhopal order dated 01.07.2024 in Original Application No. 144/2024 (CZ), Jodhpura Sangharsh Samiti V/s Union of India & Ors

Sir,

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ii) One representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan)

(iii) One representative from the Director General of Mines and Safety, State of Rajasthan, (Rajasthan)

(iv) One Representative from the Central Pollution Control Board, (Rajasthan)

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Enclosed-As above

(Vijai N.)
Member Secretary

Copy to following for Information and for further necessary action –

1. Chief Secretary, Govt of Rajasthan , Jaipur
2. Director General of Mines and Safety, Govt of Rajasthan , Ajmer
3. Member Secretary, Central Pollution Control Board, New Delhi

Member Secretary

RajKaj Ref
8656657

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2024.07.05 16:10:11 IST
Reason: Approved

सत्यमेव जयते

भारत सरकार / Government of India
श्रम एवं रोजगार मंत्रालय / Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय / Directorate General of Mines Safety
अजमेर क्षेत्र-1 / Ajmer Region-1

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पत्र संख्याः अज / डी.एम.एस.-1 / 2024 / 1846 अजमेर, दिनांकः 22/07/2024

प्रेषकः
सुरजीत कटेवा
खान सुरक्षा निदेशक
अजमेर क्षेत्र-1

स्पीड पोस्ट

सेवा में
सदस्य सचिव
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
जयपुर (राजस्थान)

विषयः माननीय राष्टीय हरित प्राधिकरण, भोपाल में दायर प्रकरण संख्या 143 / 2024, जोधपुरा संघर्ष समिति बनाम भारत संघ एवं अन्य और प्रकरण संख्या 144 / 2024, जोधपुरा संघर्ष समिति बनाम भारत संघ एवं अन्य में डी.जी.एम.एस. कार्यालय की ओर से प्रतिनिधित्व करने हेतु नामित अधिकारी बाबत।

महोदय

उपरोक्त विषय पर कहना है कि माननीय राष्टीय हरित प्राधिकरण, भोपाल में दायर प्रकरण संख्या 143 / 2024, जोधपुरा संघर्ष समिति बनाम भारत संघ एवं अन्य और प्रकरण संख्या 144 / 2024, जोधपुरा संघर्ष समिति बनाम भारत संघ एवं अन्य में पारित आदेश दिनांक 01.07.2024 की पालना में गठित सयुंक्त समिति में खान सुरक्षा महानिदेशालय, उदयपुर की ओर से मुख्यालय, धनबाद द्वारा प्रतिनिधित्व करने हेतु अधिकारी को नामित किया गया है, जिसका विवरण निम्न प्रकार हैः-

श्री दुर्गा शंकर सालवी, खान सुरक्षा उपनिदेशक, अजमेर क्षेत्र-1
आनासागर लिंक रोड
अजमेर (राजस्थान) 305001

मोबाईल नं. : 7874218519
ई.मेल : dssalviddms@gmail.com

अतः आपसे अनुरोध है कि प्रकरण संख्या 143 / 2024 और प्रकरण संख्या 144 / 2024 से सम्बन्धित किसी भी कार्य हेतु उक्त अधिकारी से सम्पर्क करने का श्रम करें।

भवदीय

(सुरजीत कटेवा)
खान सुरक्षा निदेशक
अजमेर क्षेत्र-1

क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

क्षे.नि.भो./एन.जी.टी. ओ.ए.- 143/2024(CZ)/870

दिनाँकः 02 अगस्त, 2024

Most urgent
NGT Case

प्रति,

सदस्य सचिव
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
ए-4, इंस्टीट्यूशनल एरिया
झालाना डूंगरी
जयपुर – 302004

संशोधित पत्र

विषयः NGT OA No. 143/2024(CZ) "Jodhpura Sangharsh Samiti Vs. Union of India & Ors." में अधिकारी के नामांकन बाबत ।

संदर्भः 1. माननीय एन.जी.टी. द्वारा पारित आदेश दिनांकः 01/07/2024
2. इस कार्यालय का पत्र क्रमांकः क्षे.नि.भो./एन.जी.टी. ओ.ए.- 144/2024(CZ)/660 दिनाँकः 09 जुलाई, 2024

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांकः 01/07/2024 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें । विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है, जिसमें मुख्य सचिव, राजस्थान राज्य, सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, महानिदेशक खान एवं सुरक्षा, राजस्थान राज्य तथा केंद्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल हैं ।

उपरोक्त समिति द्वारा कार्य पूर्ण करने के पश्चात Factual & Action Taken Report छः सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा । प्रकरण में सुनवाई की अगली तिथि दिनांक 20/08/2024 को नियत की गई है ।

उक्त कार्य हेतु श्री प्रवीण जैन, वैज्ञानिक 'ख' को नामित किया गया था (पत्र की छायाप्रति संलग्न) जो अपरिहार्य कारणों से उपस्थित नहीं हो सकेंगे ।

अतः उनके स्थान पर उक्त कार्य हेतु इस कार्यालय से श्री संजय कुमार मुकाती, वैज्ञानिक 'ख' (मोबाइल नं.- 7879488657, ईमेल- sanjaymukati200535@gmail.com) को नामित किया जाता है ।

भवदीय,

क्षेत्रीय निदेशक

प्रतिलिपिः

1. डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली - की ओर कृपया सूचनार्थ ।
2. क्षेत्रीय अधिकारी, रा.रा.प्र.नि.बो. } की ओर कृपया सूचनार्थ एवं
3. श्री संजय कुमार मुकाती, वैज्ञानिक 'ख' के.प्र.नि.बो., भोपाल } आवश्यक कार्यवाही हेतु ।

क्षेत्रीय निदेशक

पताः "परिवेश भवन"
पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016
ईपीएबीएक्स : 0755-2775385, 2775386
क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384
ई-मेलः cpcb.bhopal@gmail.com, वेबसाइटः www.cpcb.nic.in

मुख्यालयः
परिवेश भवन
पूर्वी अर्जुन नगर, दिल्ली-110032
दूरभाष क्र : 011-43102030

FK

Attendance Sheet for the Joint Committee Visit in the matter of Original Application no. 143/2024 and 144/2024, Jodhpura Sangharsh Samiti vs Union of India & Ors. in Hon'ble NGT, Central Zone, Bhopal

06/08/2024 and
Date - 07/08/2024

Sr. No.	Name of Official	Designation & Department	Signature
1.	VIJAI·N	MS, RSPCB	
2.	Prema Lal	CEE, RPCB, Jaipur	
3.	Durga Shankar Salvi	Dy Director of Mines Safety, DGMS, Ajmer	
4.	SANJAY KR. MUKA	CPCB, RO. BHOPAL	
5.	Devendra Thakurdas	R.O. RSPCB ALWAR	
6.	Amichand Dudhariya	Assistant Mining Engineer Mines Deptt. Kotputali	
7.			
8.			
9.			
10.			

ADITYA BIRLA

UltraTech

UTCL/KCW/L&L/2024/ 20099 दिनांक: 16-01-24

सेवा में.

श्रीमान कलेक्टर महोदय,

कोटपूतली–बहरोड़

विषयः– ग्राम मोहनपुरा में प्रार्थी कम्पनी अल्ट्राटेक सीमेंट लिमिटेड की भूमी पर किये गये वृक्षारोपण की अवैध कटाई के सम्बन्ध मे संज्ञान बाबत।

महोदय,

निवेदन है कि अल्ट्राटेक सीमेंट लिमिटेड का ग्राम मोहनपुरा, तहसील कोटपूतली, जिला कोटपूतली–बहरोड़ में सीमेंट प्लांट स्थित है। हमारे द्वारा पर्यावरण एवं राजस्थान प्रदूषण नियत्रंण बोर्ड की नियमो को ध्यान में रखते हुए प्रतिवर्ष वृक्षारोपण किया जाता है। कम्पनी द्वारा वर्ष 2008–09 से अभी तक (2023–24) लगभग 2 लाख पेडों का वृक्षारोपण कम्पनी की स्वयं की भूमी पर किया गया है, तथा प्रतिवर्ष सीएसआर द्वारा सामूहिक वानिकी वृक्षारोपण के तहत लगभग 1 लाख पोधों का वितरण पर्यावरण को ध्यान मे रखते हुए किया जा चुका है। कम्पनी वृक्षारोपण करने के पश्चात उनका नियमित रूप से देखभाल करती रही है।

यह कि विगत कुछ दिनों से कुछ असामाजिक तत्वों द्वारा अल्ट्राटेक सीमेंट लिमिटेड द्वारा लगाये गये पौधें जो की अब बडे पेड़ बन चुके हैं को लगातार काटकर ले जा रहे हैं। ग्रामीणों द्वारा अबतक लगभग 5000 से भी अधिक बडे पेडों को काट दिया गया हैं। जिसकी शिकायत कम्पनी द्वारा पूर्व मे राजस्थान सरकार के ऑनलाईन पॉर्टल पर भी की गई है। (जिसकी फोटो एवं प्रति संलग्न है।)

Rgurpal (LA)
16.01.24

UltraTech CEMENT
The Engineer's Choice

UltraTech Cement Ltd.
(Unit : Kotputli Cement Works)

FACTORY : Village : Mohanpura, Tehsil : Kotputli, Distt.: Jaipur – 303 108, Tel / Fax : 0141 - 2378980
JAIPUR OFFICE : Office No. 1, 3rd Floor, Sanghi Upasna Tower, Near Ahinsa Circle C-98, Subhash Marg, C-Scheme, Jaipur-302001 (Raj.) Tel. : 0141 - 2378979/80/81
REGISTERED OFFICE : UltraTech Cement Ltd., 'B' Wing, Second Floor, Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093
CIN No. : L26940MH2000PLC128420

ADITYA BIRLA
UltraTech

यह कि इस प्रकार से बडे–बडे पेडों का काटा जाना बहुत ही दुःखद है, साथ ही पर्यावरण को भी नुकसान हो रहा है। कम्पनी कर्मचारियों द्वारा बहुत बार ग्रामीणों को समझाया भी गया की पेड़ न काटे जावे, किन्तु ग्रामीणों द्वारा निरन्तर पेडों को काटा जा रहा हैं। इस प्रकार की अवैध कटाई को रोका जाना अनिवार्य है अन्यथा कम्पनी द्वारा लगाये गये वृक्षों की हरित पट्टी पूर्ण रूप से समाप्त हो जायेगी।

श्रीमान जी से निवेदन है कि वृक्षों की कटाई को रोकने के लिए एक निरक्षण दल का गठन करने की कृपा करे। जिससे की आगे और पेड़ों को कटने बचाया जा सके।

आप श्रीमान जी से निवेदन है कि उक्त विषय पर उचित कार्यवाही कर कम्पनी को अनुग्रहित करे।

जरिये प्राधीकृत हस्ताक्षरकर्ता

मैं. अल्ट्राटेक सीमेंट लिमिटेड
यूनिट कोटपूतली सीमेंट वर्क्स

प्रतिलिपि सूचनार्थः–

1. श्रीमान पुलिस उपाधीक्षक महोदय, कोटपूतली, जिला कोटपूतली–बहरोड़
2. श्रीमान थाना अधिकारी महोदय, सरूण्ड, कोटपूतली, जिला कोटपूतली–बहरोड
3. श्रीमान वन संरक्षण अधिकारी, कोटपूतली, जिला कोटपूतली–बहरोड

Co. KTP

वनपाल
नाका - कोटपूतली

संलग्नः–

1. राजस्थान सरकार के ऑनलाईन पॉर्टल पर शिकायत प्रति।
2. पेडों की काटे जाने की फोटो।

UltraTech CEMENT
The Engineer's Choice

UltraTech Cement Ltd.
(Unit : Kotputli Cement Works)

FACTORY : Village : Mohanpura, Tehsil : Kotputli, Distt.: Jaipur – 303 108, Tel / Fax : 0141 - 2378980
JAIPUR OFFICE : Office No. 1, 3rd Floor, Sanghi Upasna Tower, Near Ahinsa Circle C-98, Subhash Marg, C-Scheme, Jaipur-302001 (Raj.) Tel. : 0141 - 2378979/80/81
REGISTERED OFFICE : UltraTech Cement Ltd., 'B' Wing, Second Floor, Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093
CIN No. : L26940MH2000PLC128420

राजस्थान सम्पर्क
RAJASTHAN SAMPARK

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Grievance Status

Grievance Id / Mobile No. ◉ Grievance Id ○ Mobile No.

Grievance Id: 112303217566397 Check Grievance

Mobile no.: ******0969

9457

Please Fill the text Shown

View Reset

Basic Details Of Your Grievance — View Complete Details

Grievance Id	112303217566397	Grievance Date	04-Nov-2023
Full Name	Pradyumnan Menon	Address	सीकर
Email Id	NA	Owner Department	Forest
Concern Department	Forest		
Grievance Description	Trees planted by UltraTech Cement Company in its Mining lease area, ML No. 03/2003 (R), near Village...		
Grievance Status	Under Progress		
Document	Trees cut - UltraTech Cement, Kotputli.pdf		

Service / Scheme Details

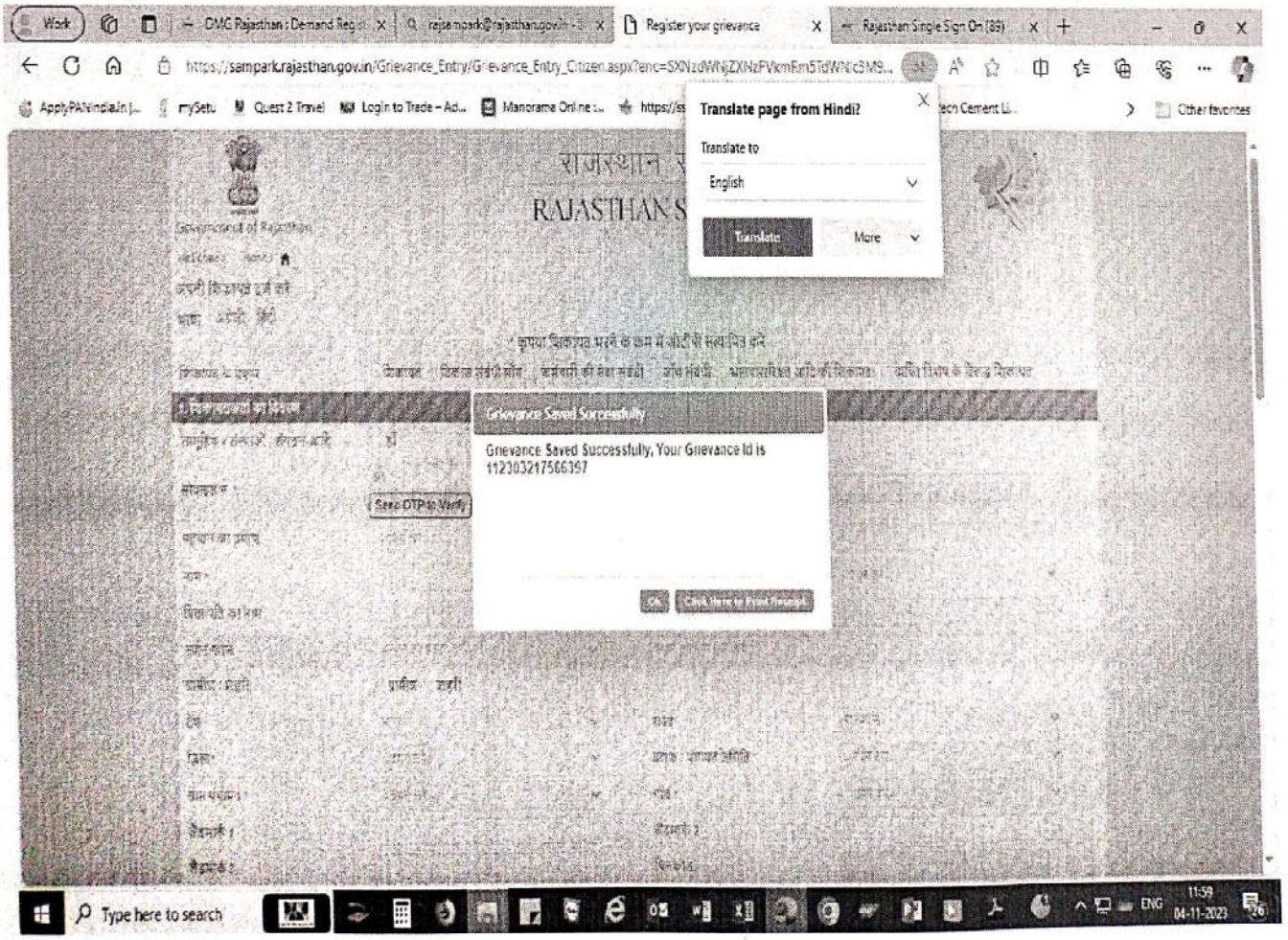
Sr. No.	Service / Scheme Name	Currently Available At	Remarks	Last Action Taken	Last Action Taken On	File Name
1	Illegal cutting of trees & transporation	Forest - Range Forest Officer - Range Forest Office, Kotputli	परिवाद सम्बंधित अधिकारी को अग्रेषित कर दी गयी है	Allocated	04-Nov-2023	

Redressal of Public Grievances Department, Govt. of Rajasthan, Jaipur

Quick Links
Chief Minister Office | Government of Rajasthan | DoIT&C | Web Directory | ARD

Contact Us
Rajasthan Sampark
Toll Free 181

Nodal Officer : **G K Sharma (Additional Director & GM (RISL))**
Email : **rajsampark@rajasthan.gov.in**
Last Update On : **03 Nov 2023**

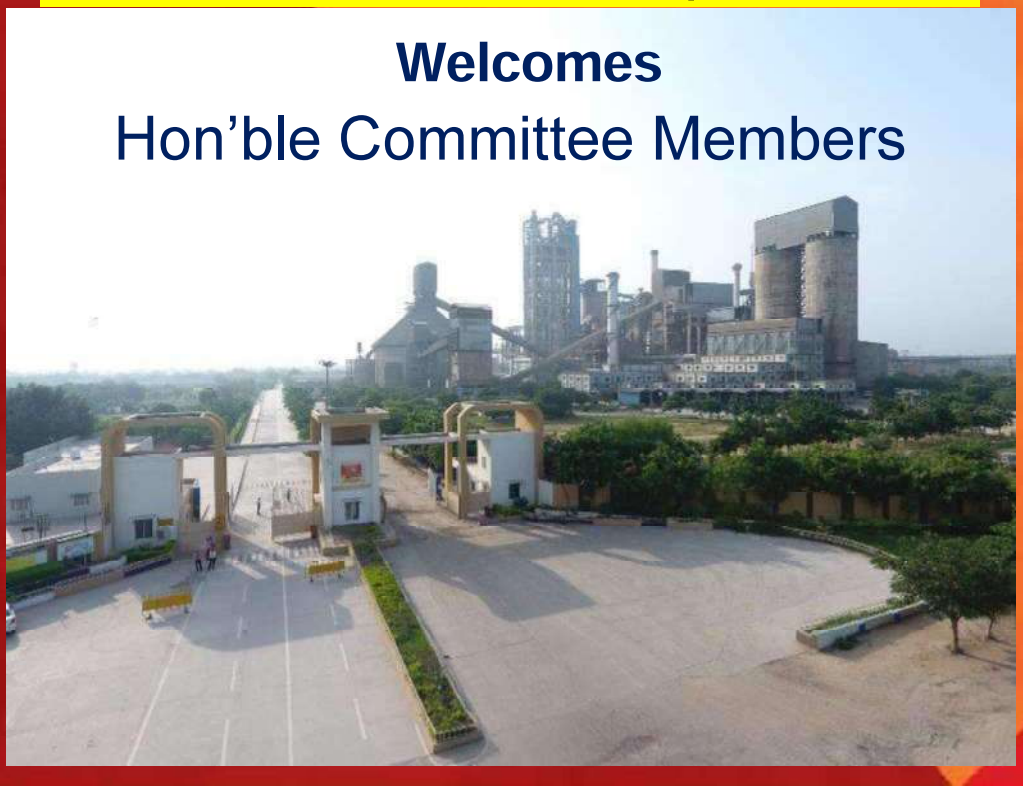


150

Mohanpura-Jodhpura Limestone Mine,
UltraTech Cement- Kotputli

Welcomes

Hon'ble Committee Members



UltraTech Cement at a glance

UltraTech Cement Limited is the cement flagship company of the Aditya Birla Group

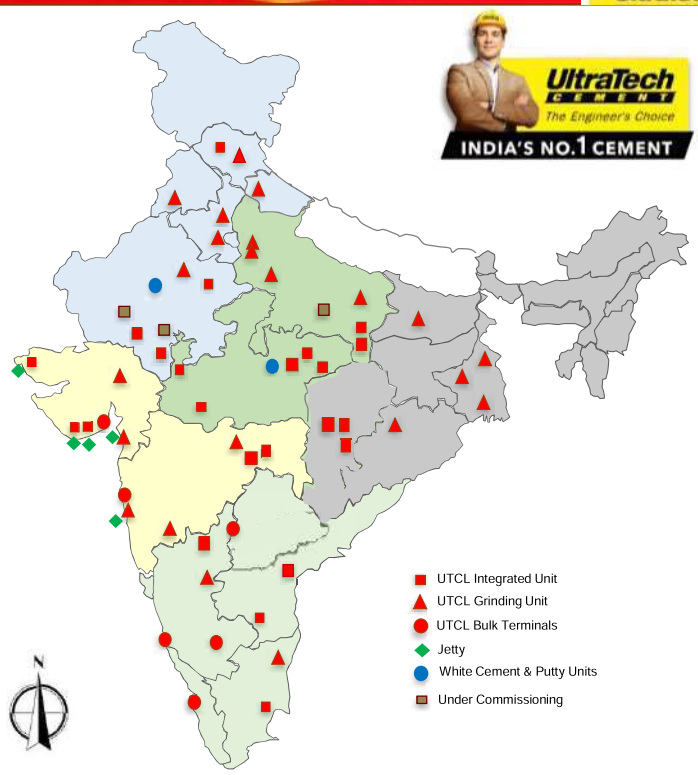
- Single largest cement company in India
- Consolidated capacity of 154.86 Million TPA
- Operations in four countries - India, UAE, Bahrain and Sri Lanka
- In India operations across 18 States in 134 cities
- 24 integrated plants, 1 clinkerisation unit,
- 33 grinding units, 8 bulk terminals, 1 white cement plant, 2 wall care putty plants
- In Rajasthan UTCL is operating

  04 Integrated Cement Plant & 05 Limestone Mines

  at Kotputali, Chittorgarh & Pindwara and

  Birla White at Kharia Khangar (Jodhpur)

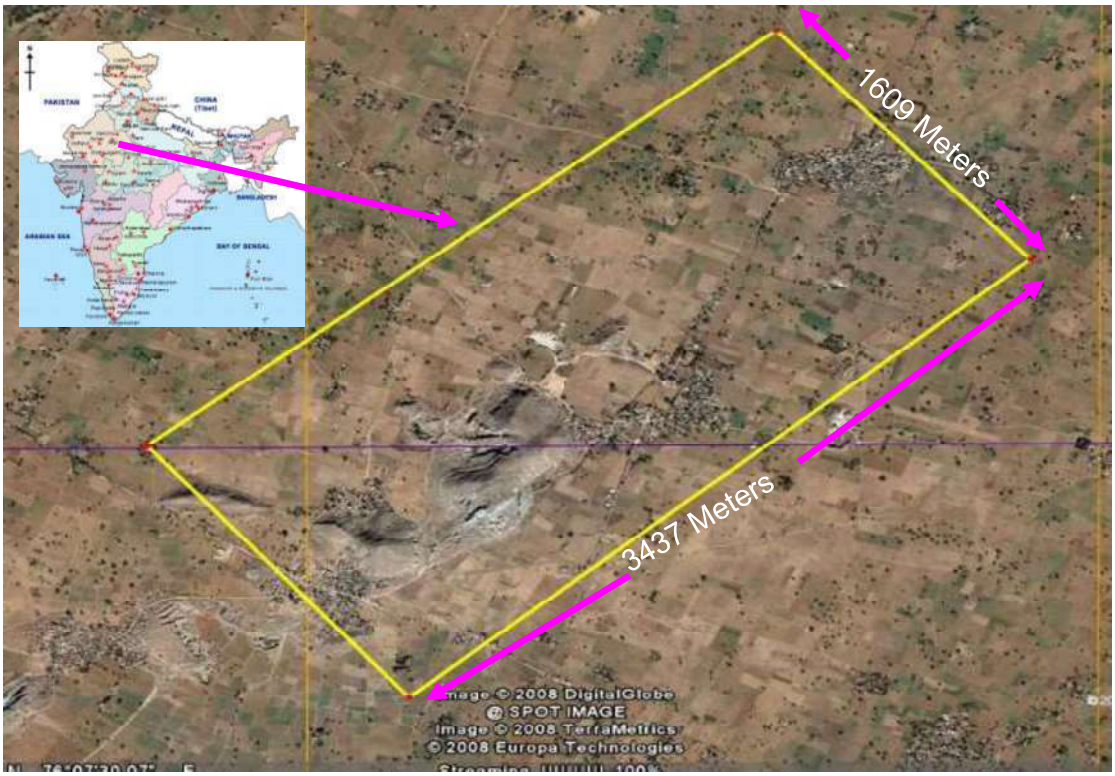
  01 grinding unit at Neem Ka Thana



Kotputali Cement Works at a glance

- UltraTech Cement, Unit-Kotputli Cement Works has an Integrated Cement Plant located at Tehsil: Kotputli, District: Jaipur (Rajasthan) having capacity Clinker: 8.0 MTPA, Cement: 8.0 MTPA, CPP: 46 MW and WHRB 32 MW & Expansion EC was obtained in 2021 and plant is in operation since 2009.
- The limestone requirement of the Integrated Cement plant is being fulfilled form the Mohanpura Limestone Mines adjacent to the Cement plant. The Mines is operating since 2009.
- EC for 4.0 MTPA Limestone production was obtained in 2006 , expansion from 4 to 6 MTPA was obtained in 2010 and Expansion from 6.00 to 10.5 MTPA was obtained in 16th Jan 2023.

VIEW OF MINING LEASE AREA FROM SATELLITE 2008



Total ML Area : 548.78 ha

VIEW OF MINING LEASE AREA FROM SATELLITE

STATUS OF MINING LEASE, MINING PLAN, EXISTING EC AND CERTIFICATION OF COMPLIANCE

S. No.	Particulars	Date & Status
A. Status Of Mining Lease		
1.	Mining Lease granted in favor of RIICO Transfer of Mining Lease in favour of Grasim Transfer of Mining Lease in favour of UTCL	29.06.1984 18.02.2002 26.06.2018 (Lease deed execution 29.10.2018 valid up to 04.07.2034)
B. Status Of Mining Plan		
1.	Modification of the Mining Plan along with Progressive Mine Closure Plan	Valid from 01.04.2024 to 31.03.2029

C. Status of Environmental Clearance ----		
1.	Environmental Clearance for Limestone Production Capacity of 4.0 million TPA.	17.08.2006
2.	Environmental Clearance for expansion in Limestone Production Capacity from 4.0 to 6.0 million TPA.	30.04.2010
3.	Environmental Clearance for expansion in Limestone Production Capacity from 6.0 to 10.5 million TPA.	16.01.2023
4.	Name Change in Environmental Clearance in favor of UTCL	09.07.2020
5.	Certification of compliance of EC conditions by RO, MoEFCC	29.05.2022

STATUS OF CONSENTS AND PERMISSIONS

S. No.	Detail	Date
A. Status of CTE & CTO		
1.	CTE for Limestone Production Capacity 4.0 Million TPA,	02.04.2007
2.	CTO for Limestone Production Capacity 4.0 Million TPA	03.06.2008
3.	CTE for Limestone Production Capacity 6.0 Million TPA	04.01.2011
4.	CTO for Limestone Production Capacity 6.0 Million TPA	06.09.2011, 02.05.2014, 26.04.2017, 07.04.2022
5.	CTE for Limestone Production Capacity 10.5 Million TPA	02.03.2023
6.	CTO for Limestone Production Capacity 10.5 Million TPA	10.11.2023
B. Authenticated Past Production Details		
1.	Authenticated Past production details by Dept of Mines & Geology, Rajasthan	27.05.2022
C. Status of NOC from CGWA for Ground Water Withdrawal & Intersection of Water Table		
1.	NOC for Ground Water Withdrawal 2080 KLD has been obtained from CGWA NOC for Mines rain-water 1520 KLD quantum has been approved by CGWA. Payment assessment due at CGWA level after which NOC certificate will be issued	31.07.2024 (25.09.2022 to 24.09.2024) Copy of e- mail attached
D. Status of Certificate from Deputy Conservator of Forest, Jaipur		
1.	No Forest land is involved in mining lease area from Deputy Conservator of Forest	08.02.2022
2.	➢ No National Park, Wildlife Sanctuary, Biosphere Reserve, Wildlife Corridor, Tiger/Elephant Reserve within 10 km radius of study area ➢ Authentication of List of flora and fauna for core and buffer zone	➢ 21.02.2022

STATUS OF CONSENTS OF CRUSHER

S. No.	Detail	Date
A. Status of CTE & CTO for Crusher		
1.	CTE for Limestone Crusher L-1Production Capacity 1600 TPH	14.02.2018
2.	CTO for Limestone Crusher L-1 Production Capacity 1600 TPH	14.02.2018
3.	CTE for Limestone Crusher L-2 Production Capacity 1600 TPH	02.03.2023
4.	CTO for Limestone Crusher L-2 Production Capacity 1600 TPH	16.11.2023
5.	CTE for Aggregate & RMC Production Capacity 300.00 TPH & 120.00 M^3/HOUR	26.07.2022
6.	CTO for Aggregate & RMC Production Capacity 300.00 TPH & 120.00 M^3/HOUR	26.07.2022

STATUS OF LAND USE & RESERVES AND ITS LIFE

Sr. no.	Particular	Area put to use (Ha.)
1	Area under Mining	71.59
2	Overburden/Waste Dumping	47.03
3	Occupied by plant, buildings, residential, welfare buildings and roads, etc.	19.50
4	Mineral storage	4.64
	Total	**142.76**

- **Reserves as on 01.4.2024: 204.15 Million Tonnes**
- **Life of Mine as on 01.4.2024 (@10.5 MTPA): 19.44 Years**

STATUS OF GREENBELT AND PLANTATION

- Greenbelt and Plantation area (Upto April 2024) : 56.0 ha.
- Land put to use for mining & allied activities (Upto April, 2024) : 142.76 ha.
- Greenbelt and Plantation developed is about 38.18 % of total land put to use. So, we have already exceeded the required 33% area under plantation/greenbelt as per CTO condition.
- No. of plants planted (Upto 2023-24): 104331 nos.
- Survival Rate: 91.1%
- Type of plant species: Neem, Karanj, Shisham, Khair, Gulmohar, Kala siris, Amaltash, Khejri, Amla, Simol, Kikar/Babool, etc.
- Plantation of saplings in 2023-24: 4000 nos.
- Plantation area of 2023-24: 1.5 ha. (At Dump sites)
- Plantation of saplings in 2024-25: 650 nos.
- Plantation area of 2024-25 : 0.22 ha. (At new crusher site)

STATUS OF YEARWISE PLANTATION IN MINING AREA

Year	Planted (Nos)	Survived (Nos)	Survival Rate (%)	Area (Hect.)
2007-08	1260	1200	95.2	1.50
2008-09	1890	1800	95.2	2.50
2009-10	4850	4344	89.6	7.00
2010-11	9255	8789	95.0	8.50
2011-12	8007	7604	95.0	9.50
2012-13	8054	6538	81.2	7.00
2013-14	8228	7129	86.6	5.00
2014-15	9119	8386	92.0	2.00
2015-16	8086	7381	91.3	1.00
2016-17	8031	7281	90.7	0.50
2017-18	7041	6059	86.1	1.00
2018-19	10000	9870	98.7	3.00
2019-20	4500	3728	82.8	1.50
2020-21	4000	3400	85.0	1.50
2021-22	4000	3700	92.5	1.50
2022-23	3500	3500	100.0	1.50
2023-24	4000	3850	96.0	1.50
2024-25	650	600	92.3	0.25
TOTAL	**104971**	**95659**	**91.1**	**56.25**

EXISTING GREENBELT & PLANTATION

Plantation around Mines office

EXISTING GREENBELT & PLANTATION

Towards New Mohanpura (Rehabilitated) Village

Plantation around Mines office

Neem Plantation between Mines & Residential Area

Plantation along the Public Road side

Plantation on waste dump

Plantation around crusher plant

EXISTING GREENBELT & PLANTATION

Plantation around Mines magazine area

EXISTING GREENBELT & PLANTATION

Plantation in ML / Mines magazine area

EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

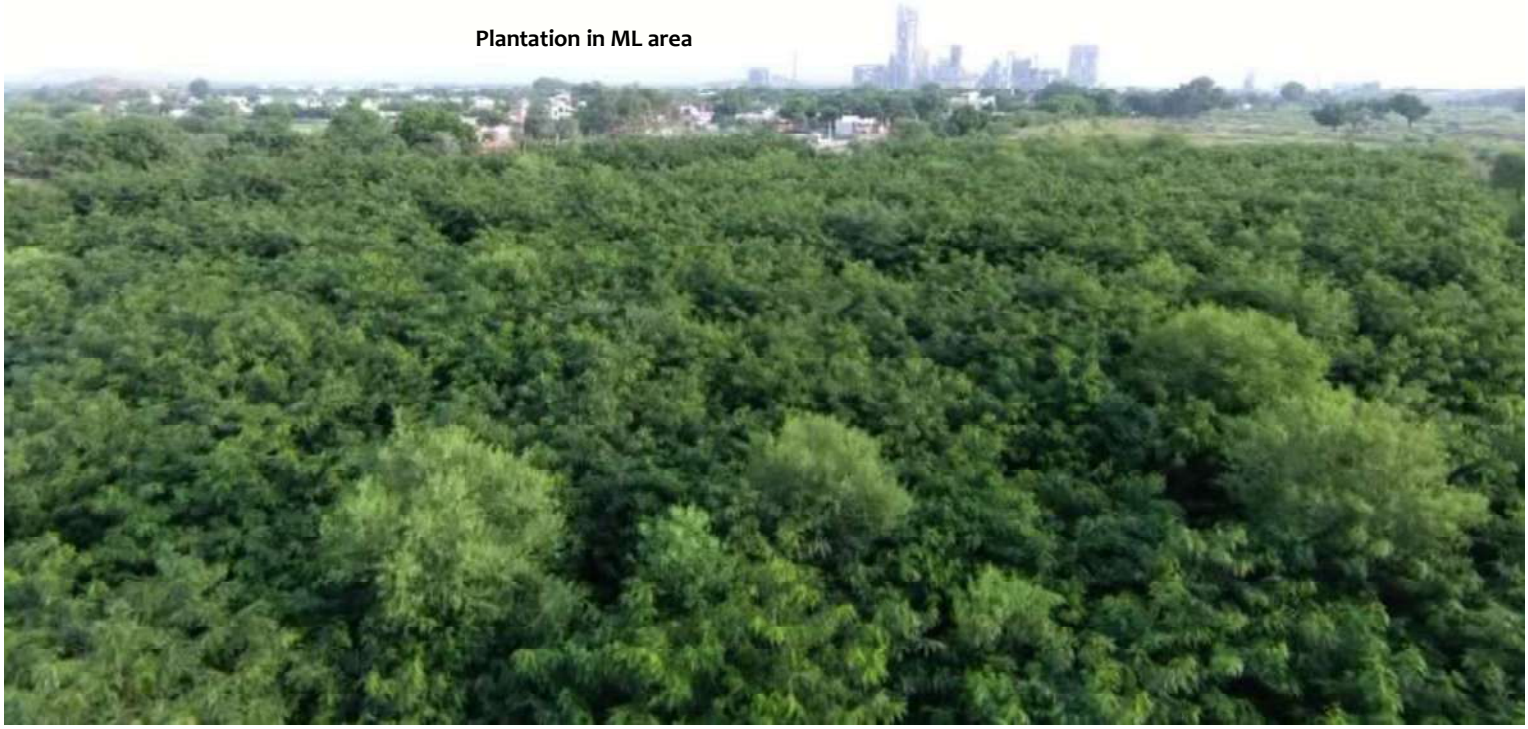
Plantation at Clay dump site

EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

Plantation in ML area



EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

Plantation around Mines area

EXISTING GREENBELT & PLANTATION

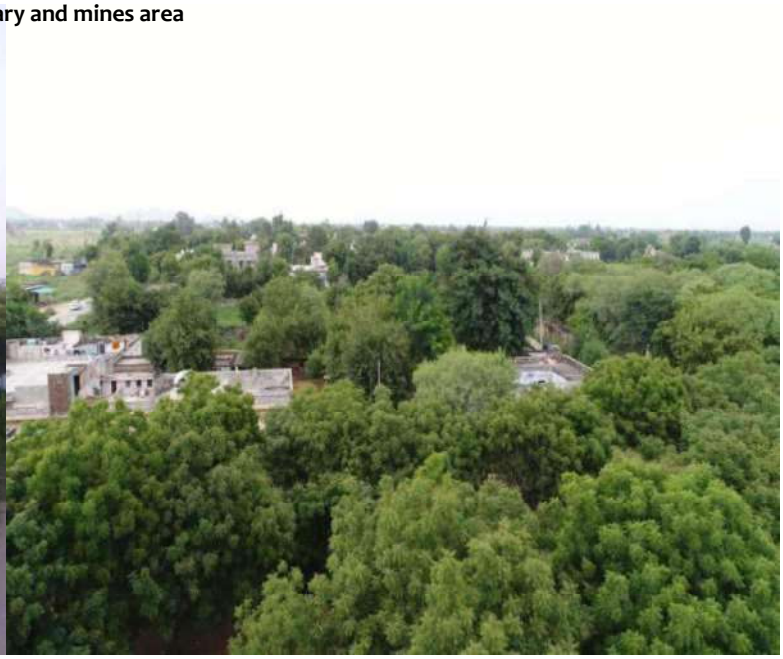
Plantation in colony area

EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

Plantation at plant boundary and mines area



Plantation in colony area

NURSERY DEVELOPED FOR PLANTATION

PLANTATION AT MINES AREA

Involved local public in plantation

PLANTATION AT MINES AREA

- 4000 no. of plantation done in 2023 -24
- Area covered – 1.5 ha.

वृक्षारोपण अभियान :एक पड़े पितृ के नाम

- So far this year, we have purchased 21500 saplings and have planted 4804 saplings by 31st July in 2024-25 and have also prepared 8000 seed balls, which have been distributed for spraying in the nearby areas..

वृक्षारोपण जागरूकता अभियान : पौधारोपण की पूर्व तैयारी

USE OF GREEN ENERGY

Solar Plant of 9 MW
Commissioned in May -2022

आदित्य बिरला पब्लिक स्कूल में वृक्षारोपण अभियान

SAPLING DISTRIBUTION PROGRAMME FOR VILLAGERS

GARLAND DRAINS AND RETAINING WALLS AROUND THE OB DUMP

Retaining wall around OB Dump

Garland Drains

Paccka approach road At Mines Entry & Exit gate

ESTABLISH COUNTNOUS AMBIENT AIR QUALITY SATTION AND PIZOMETER IN MINING AREA

CAAQM Station at Mines area

Water level Monitoring by Piezowell

Digital Display Board at Mines entry gate

PLANTATION AROUND CRUSHER and BOUNDARY WALL

Plantation along with outside boundary wall

Boundary wall around crusher 6 + 26 ft. and 252 meter length

Plantation along with Inside boundary wall

AIR POLLUTION CONTROL SYATEM AT CRUSHER

Covered LS crusher Hopper

Covered Conveyor Belt

Bag house with stack

Display Board at LS crusher main gate

AIR POLLUTION CONTROL SYATEM AT CRUSHER

Water spray along Haul Roads

Atomised water spray

Rubber Curtains

Water Canon Machin

Water Sprinkler system in mines haul road

Plantation along with outside boundary wall

WATER CONSERVATION AND MANAGEMENT AT KCW

Recharging pond at mine foot hill

Recharge pond near village- Mohanpura

Recharge pond near village- Kansli – Heroda Temple

Roof top rain water harvesting at school

Recharge pond near village Kujota

Piezometers for monitoring

WATER CONSERVATION AND MANAGEMENT

Roof top rain water harvesting at school Mohanpura

Roof Water Harvesting at New Mohanpura School 1528 m3

Rain water harvesting pond at township

Rain water harvesting at Gowshala 12500 sqm

WATER CONSERVATION AND MANAGEMENT

Drip irrigation & Sprinkling arrangements to conserve water

Water storage in mine pit

Piezometers at Mine Site

WATER CONSERVATION AND MANAGEMENT

- Domestic waste water from mine office is being/will be treated in Sewage Treatment Plant (Capacity of 500 KLD) and treated water is being/will used in plantation/dust suppression.
- Waste water from workshop/mine operations/washing is being/will be recycled after treating with the help of oil-water separator. (Capacity 10 KLD)

Cleaned water from 3rd tank is recycled for washing purpose, which results in optimum utilization of water resources

WORK DONE UNDER CSR

Construction of Community Centre at New Mohanpura Village

Sanitation Campaign

Renovation of Veterinary Hospital at Gordhanpura

Renovation of Health Sub Centre at Gordhanpura

Construction of Gaushala near Kujota Village

WORK DONE UNDER CSR

Painting work Agriculture College at Kanwarpura

Inauguration of Pulse Polio

Construction of Borewell at Mohanpura

Construction of Toilet in Govt. School Kujota

Material Distribution

Covid-19 Vaccination Camp

200

WORK DONE UNDER CSR

At Jodhpura

WORK DONE UNDER CSR

At Jodhpura

WORK DONE UNDER CSR

At Jodhpura – Mohanpura

WORK DONE UNDER CSR

Atal Seva Kendra –Jodhpura, Mohanpura

Boundary wall and gate construction – Jodhpura School

WORK DONE UNDER CSR

10TH Class Girls Free Coaching

शिक्षा का किसी भी क्षेत्र के विकास में होता है अमूल्य योगदानः प्रीति दुराफे

बालिका कोचिंग शिक्षा का शुभारम्भ

कोटपूतली (मृदुल पत्रिका)। निकटवर्ती ग्राम मोहनपुरा स्थित अल्ट्राटेक कम्यूनिटी वेलफेयर फाउण्डेशन में बालिका शिक्षा सुदृढ़ीकरण कार्यक्रम के तहत कक्षा 10 वीं की कोचिंग का शुभारम्भ किया गया। मुख्य अतिथि मंजरी महिला मंडल अध्यक्ष प्रीति दुराफे ने कहा कि शिक्षा का किसी भी क्षेत्र के विकास में अमूल्य योगदान होता है। बालिकाएं भविष्य की धरोहर हैं। समाज में अभी भी बालिका शिक्षा पर समुचित ध्यान नहीं दिया जाता है एवं इनकी प्राथमिकता भी समाज में अभी भी काफी पीछे है। बालिका के शिक्षित होने से दो परिवारों का भला होता है। हमें बालिका शिक्षा पर ध्यान देना चाहिये। उन्होंने बालिकाओं को निरन्तर कठोर परिश्रम करने के लिए प्रेरित किया। साथ ही शिक्षकों से कहा कि छात्राओं का समय-समय पर टेस्ट लेकर उनकी प्रगति की समीक्षा करें, जिससे कि कोचिंग में आने का सही मायने में फायदा मिल सके। यह कोचिंग ग्रामीण बालिकाओं के लिए ही शुरू की गई है अतः इसकी सार्थकता तभी है जब सभी बालिकाएं नियमित रूप से आएं एवं सीखे और हम चाहते हैं कि इनमें से अधिक से अधिक बालिकायें भविष्य में कामयाब बने। विशिष्ठ अतिथि मधु मल्होत्रा, प्रभा दुबे, कुसुम पांडेय, मानसी, श्वेता मिश्रा रही। संचालन करते हुए सी.एस.आर मैनेजर राजेन्द्र कुशवाहा ने बताया कि यह कोचिंग का 14 वां वर्ष है। विगत 13 सालों में कोचिंग मे आने वाली छात्राओं का परिक्षा परिणाम काफी सराहनीय रहा है।

गत 13 वर्षों मे अब तक 647 बालिकाओं को कोचिंग दी जा चुकी है एवं परीक्षा परिणाम 96 प्रतिशत रहा है। इस वर्ष भी 25 बालिकाओं हेतु कोचिंग फाउण्डेशन कार्यालय में आयोजित की जायेगी। इससे पूर्व अतिथियों ने मां सरस्वती की प्रतिमा के समक्ष दीप प्रज्जवलित करके कार्यक्रम का शुभारंभ किया। 10 वीं कक्षा की बालिका कोचिंग में ग्राम जोधपुरा, मोहनपुरा, गोरधनपुरा चौकी, कुंजोता, अजीतपुरा, राहेड़ा व कल्याणपुरा से 25 छात्राओं का पंजीयन किया गया। जिन्हे 3 माह तक गणित, विज्ञान व अंग्रेजी विषय की निशुल्क कोचिंग दी जायेगी। इस मौके पर हेमन्त श्रीवास्तव, देशराज करसाना, कोचिंग शिक्षक अरविन्द सुरेलिया, भूपसिंह यादव, बलवंत यादव सहित अन्य मौजूद रहे।

WORK DONE UNDER CSR

Distributed 150 saplings to student of Kujota school

WORK DONE UNDER CSR

Beautician Training

WORK DONE UNDER CSR

Sewing Training

कार्यक्रम

सिलाई प्रशिक्षण केन्द्र का उद्घाटन

महिलाओं को स्वावलम्बी होना अति आवश्यक: नवनीत जेटली

कोटपुतली (सीमा सन्देश से)। निकटवर्ती ग्राम मोहनपुरा स्थित अल्ट्राटेक कम्युनिटी वेलफेयर फाउण्डेशन द्वारा महिला सशक्तिकरण कार्यक्रम के अंतर्गत सिलाई प्रशिक्षण केन्द्र का उद्घाटन ग्राम गोरधनपुरा में किया गया।

मुख्य अतिथि उपाध्यक्ष कार्पोरेक एवं प्रशासन नवनीत जेटली ने कहा कि महिलाओं का किसी भी क्षेत्र के विकास में अमूल्य योगदान होता है। अत: महिलाओं को स्वावलम्बी होना अति आवश्यक है।

आप सभी इस प्रशिक्षण को गंभीरता से सीखें एवं अपने आप में मजबूत बनें और आगे बढ़ें। उन्होंने आश्वासन दिया कि कोटपाली सीमेंट वर्क्स की तरफ से हर संभव समुचित सहयोग दिये जायेंगे। उन्होंने कहा कि यह सिलाई प्रशिक्षण केन्द्र गोरधनपुरा व मोहनपुरा दोनों गाँवों में चलाया जा रहा है जिसमें कुल 50 महिलाओं को 3 माह तक प्रशिक्षण दिया जाएगा। प्रशिक्षण के मूल्यांकन के पश्चात आवश्यकतानुसार इसे और बढ़ाया जा सकता है। सरपंच प्रतिनिधि रघुवीर यादव ने बताया कि सिलाई प्रशिक्षण से आजीविका उपार्जन हेतु गांवों की महिलाओं को मदद मिलेगी एवं महिलाएं भी परिवार चलाने में आर्थिक रूप से सहायक होंगी। उन्होंने बताया कि ट्रस्ट द्वारा बालिका हेतु इलमी कोचिंग, कम्प्यूटर कोचिंग, कम्पीटीशन कोचिंग आदि कार्यक्रम निःशुल्क चलाये जाते हैं एवं प्रतिभा सम्मान समारोह में प्रतिभाशाली छात्र व छात्राओं को सम्मानित किया जाता है।

उन्होंने बताया कि गोरधनपुरा में लाईब्रेरी का निर्माण कार्य प्रगति पर है जिससे विद्यार्थियों को अध्ययन में सुविधा मिलेगी। इस दौरान मोहम्मद वेनेजर राजेन्द्र कुलाडिया, हेमन्त श्रीवास्तव, देवराज कसाना, अशोक कुमार सुरेलिया, किशन यादव, ओमप्रकाश योगी समेत अन्य मौजूद रहे।

WORK DONE UNDER CSR

Free Computer Coaching

निःशुल्क बेसिक कम्प्यूटर कोचिंग शुरू

न्यूज सर्विस/नवज्योति, कोटपूतली। ग्राम मोहनपुरा स्थित अल्ट्राटेक कम्यूनिटी वेलफेयर फाउंडेशन द्वारा बुधवार को निःशुल्क बेसिक कम्प्यूटर कोचिंग का शुभारम्भ किया गया। कार्यक्रम के मुख्य अतिथि मुख्य सुरक्षा अधिकारी अनिल डांगी ने मां सरस्वती के चित्र के समक्ष दीप प्रज्जवलित कर एवं फीता काटकर सेंटर का उद्घाटन किया। उन्होंने कहा कि कम्प्यूटर शिक्षा के महत्व पर प्रकाश डालते हुए कहा कि बालिकाएं भविष्य की धरोहर है। सीएसआर विभाग के हैड राजेन्द्र कुशवाहा ने सीएसआर गतिविधियों पर प्रकाश डालते हुए बताया कि इस निःशुल्क कोचिंग में अब तक 26 छात्राएं रजिस्ट्रेशन करा चुकी हैं, जिनमें जोधपुरा, मोहनपुरा, गोरधनपुरा की बालिकाएं शामिल हैं। अब तक कुल 323 बालिकाओं को निः शुल्क प्रशिक्षण दिया जा चुका है। इस दौरान हेमंत श्रीवास्तव, ट्रस्ट के अशोक सुरेलिया व विजय सिंह यादव आदि मौजूद रहे।

WORK DONE UNDER CSR

Farmers Awareness Program

WORK DONE UNDER CSR

Barbed wire Fencing at Gaushala

Store Room Construction at Gaushala

WORK DONE UNDER CSR

New Anganwadi centre at Maharampur

जिला कलेक्टर ने विभिन्न आंगनबाड़ी केन्द्रों का किया निरीक्षण

महरमपुर राजपूत आंगनबाड़ी केंद्र का किया उद्घाटन

WORK DONE UNDER CSR

Construction of CC Road from Link Road to Gaushala

WORK DONE UNDER CSR

Construction of CC Road from Gordhanpur Choki to Kujota Mode

WORK DONE UNDER CSR

Interlocking Tiles – Primary Health Centre, Jodhpura

WORK DONE UNDER CSR

Jodhpura school building roof top work

WORK DONE UNDER CSR

Saplings distributed to nearby villagers

पौधों का वितरण और पौधरोपण कार्यक्रम का आयोजन

पर्यावरण संरक्षण सामूहिक दायित्वः दुराफे

न्यूज सर्विस/नवज्योति, कोटपुतली। मोटनपुरा ग्राम स्थित अल्ट्राटेक कम्पनीमेंट वोरकेयर फाउण्डेशन परिसर में मंगलवार को पर्यावरण संरक्षण अभियान के अन्तर्गत पौधा वितरण समारोह का आयोजन किया गया। कार्यक्रम के मुख्य अतिथि इकाई प्रमुख तितिन दुराफे ने कहा कि पर्यावरण संरक्षण हम सभी का सामूहिक दायित्व है। पेड़-पौधे वातावरण को स्वच्छ रखते हैं और प्रदूषण भी कम होता है। फाउण्डेशन द्वारा प्रति वर्ष 5000 पौधे वितरित किए जाते हैं। पीछे 10 वर्षों में आसपास के करीब एक लाख पौधे लगभग 55 हेक्टेयर भूमि में लगाए चुके हैं और उनमें 92 प्रतिशत पौधे जीवित हैं। इस वर्ष 4500 से 5000 पौधों का वितरण किया जाएगा। कार्मिक व प्रशासन विभाग के वरिष्ठ उपाध्यक्ष जयवीर ने फाउण्डेशन के सामाजिक व्यक्तिकी कार्यक्रम सहित अन्य जनकल्याणकारी गतिविधियों के बारे में अवगत कराया। इस दौरान तकनीकी उपाध्यक्ष जस्मीन भास्कर, विल उपाध्यक्ष वोनेस मल्होत्रा, सरपंच प्रतिनिधि जगपाल यादव, सरपंच जगदीश यादव, करण सिंह, पीसाराम कसाना, विभागाध्यक्ष अनिल डांगी, संजीव कुमार सिंह, के. अभिराम व डॉ. विनय वर्मा आदि ने अपने विचार रखे। अतिथियों ने मोतमअर परिसर में पौधे भी रोपे। कार्यक्रम में डिसिपल अशोक कुमार सुरेला, मालवीर प्रसाद यादव, किशोरी लाल, व्यासस्ता धर्मपाल यादव, जेपी शर्मा, प्रवीन पंड्या, विष्णु त्रिवेदी, पार्थ सारथी मिश्रा, हेमन्त श्रीवास्तव, दालाराम कसाना, देसराज कसाना, असोक सुरेलिया, विजय यादव आदि लोग मौजूद रहे। सचालन सीएसआर के उप प्रबंधक राजेन्द्र कुशवाहा ने किया।

WORK DONE UNDER CSR

Roadside plantation, Watering and maintenance

WORK DONE UNDER CSR

Drinking Water Supply through Water Tanker

WORK DONE UNDER CSR

Support material to CHC Narhera

शासकीय संस्थाओं को बांटा जरूरी सामान

मूलभूत सुविधाओं का होगा विस्तार, मरीजों को मिल सकेगी सुविधा

हिन्दुस्तान एक्सप्रेस

कोटपूतली । कोटपूतली के गांव मोहनपुरा स्थित अल्ट्राटेक कम्यूनिटी वेलफेयर फाउंडेशन द्वारा विभिन्न शासकीय संस्थाओं को जरूरी सामान का वितरण किया गया। मुख्य अतिथि विभाग प्रमुख अनिल डांगी ने कहा कि अल्ट्राटेक कम्यूनिटी वेलफेयर फाउण्डेशन जहां जरूरत होती है,वहां सहायता करने के लिए हमेशा तत्पर है। उन्होंने सुझाव व्यक्त करते हुए यह भी कहा कि इस प्रकार के कार्यों में सरकार या ग्रामीणों का भी अंशदान होना चाहिए। वरिष्ठ नर्सिंग अधिकारी रामनिवास यादव ने बताया कि छोटी-छोटी मूलभूत सुविधाओं के अभाव में हम लोगों का काम भी बहुत प्रभावित होता है, हम अल्ट्राटेक कम्यूनिटी वेलफेयर फाउण्डेशन को धन्यवाद देते है कि उन्होंने हमें ये सुविधाएं उपलब्ध करवाई। इनसे अब चिकित्सालय में आने वाले मरीजो को पर्याप्त सुविधाएं मिल सकेगी। इस मौके पर विभिन्न आंगनवाड़ी केन्द्रों को भी खिलौने किट सामग्री व टेबल-कुर्सियां, अलमारी, चिकित्सा उपयोगी यंत्र आदि जरूरी सामानों का वितरण किया गया। इस दौरान हेमन्त श्रीवास्तव, देशराज कसाना, अशोक कुमार सुरेलिया, विजय सिंह यादव, वरिष्ठ नर्सिंग अधिकारी महेन्द्रपाल सिंह, नर्सिंग

Mobile Health Camp - Jodhpura

Mobile Health Camp - Mohanpura

Mobile Health Camp - Mohanpura

Mobile Health Camp - Jodhpura

Mobile Health Camp - Jodhpura

EYE Camp

ग्रामीण जन सेवा ट्रस्ट
जिला स्वास्थ्य समिति (जसजा)
निःशुल्क नेत्र (कॉलोजा) चिकित्सा शिविर
20 मार्च 2016

EYE Camp

EYE Camp

EYE Camp

अल्ट्राटेक कम्यूनिटी वेलफेयर फाउण्डेशन, कोटपूतली
आर.एम.आर.एस.-राजकीय बी.डी.एम. चिकित्सालय, कोटपूतली
नेत्र स्वास्थ्य समिति (अमता)
''विशाल निःशुल्क नेत्र (मोतियाबिन्द) शल्य चिकित्सा शिविर''
डॉ. सुधीर गुप्ता–कोटा के परिसर नेत्र विशेषज्ञ के द्वारा ऑपरेशन
दिनांक 19 फरवरी 2018 से 24 फरवरी 2018 तक
स्थान : राजकीय बी.डी. एम. चिकित्सालय, कोटपूतली
समय : प्रातः 10.00 बजे से सायं 4.00 बजे तक

Disease wise data MMU (Mohanpura -Jodhpura) May 23-May 24											
Date	Venue	Total	Viral/seasonal flu	Respiratory	MSD	GIT	Obs/gyne	HTN/DM	Eye/Ear Ds	Fungal/skin	Other
08-05-2024	Mohanpura	31	8	1	3	10	4	0	1	3	1
04-04-2024	Jodhpura	29	19	0	4	0	4	0	0	2	0
07-03-2024	Jodhpura	38	23	2	8	0	1	1	0	1	2
06-03-2024	Mohanpura	30	15	6	3	3	1	0	1	2	0
19-02-2024	Jodhpura	30	13	2	9	1	2	0	0	2	1
08-02-2024	Mohanpura	53	29	1	8	0	5	1	0	7	2
04-10-2023	Mohanpura	33	13	2	4	1	4	0	1	8	0
29-09-2023	Jodhpura	35	9	3	8	0	6	2	0	5	2
13-09-2023	Mohanpura	37	12	2	6	6	6	0	1	4	0
16-08-2023	Jodhpura	35	15	2	8	0	2	2	3	3	0
15-07-2023	Mohanpura	15	1	3	1	0	5	0	2	2	2
06-07-2023	Jodhpura	27	2	3	7	1	9	3	1	1	0
30-06-2023	Mohanpura	22	2	1	5	4	4	0	0	5	1
16-06-2023	Mohanpura	18	6	0	6	5	0	0	0	1	0
12-06-2023	Mohanpura	18	5	0	2	2	3	0	1	5	0
09-06-2023	Jodhpura	47	9	2	10	7	9	3	0	7	0
07-06-2023	Mohanpura	26	9	0	5	4	2	0	1	3	2
05-06-2023	Jodhpura	12	3	0	2	1	2	1	0	3	0
03-06-2023	Mohanpura	35	11	0	8	5	3	1	0	5	2
30-05-2023	Jodhpura	19	8	0	3	2	2	1	1	1	1
17-05-2023	Jodhpura	29	5	1	10	6	3	2	1	1	0
Total		619	217	31	120	58	77	17	14	71	16

IMPLEMENTATION STATUS OF KUJOTA R&R

Total PAFs involved in this project are 540, out of which 185 have been compensated/rehabilitated. Brief of the same has been as follows.

Name of village	No. of PAFs	Rehabilitated at /Relocated to (Location)	No. of PAFs relocated	Compensation provided (Rs. Crore)	Expenditure done for Land for providing Plots, Conversion , Registration & Other Expenses (Rs. Crore)	Expenditure for Welfare/ amenities (Rs. Crore)	Total Expenditure (Rs. Crore)	Welfare/ amenities provided	Remarks
Kujota	540	Yogi Colony, Near Gaushala 20 Bigha Colony	35	46.90	5.21	10.00	62.11	CC Road, Electricity, Gaushala, Drinking Water facility etc	Other Amenities work is in Progress
		Nearby villages/ other areas as per own interest	110						
Total	540		145	46.90	5.21	10	62.11		

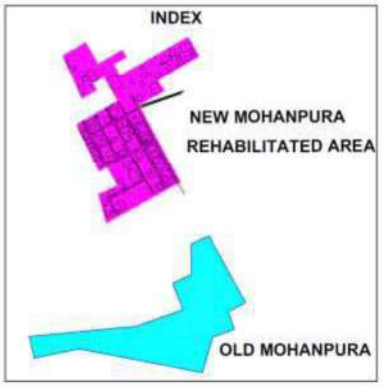
IMPLEMENTATION STATUS OF EXISTING R&R

Total PAFs involved in this project were 91, which have been compensated/rehabilitated. Brief of the same has been as follows.

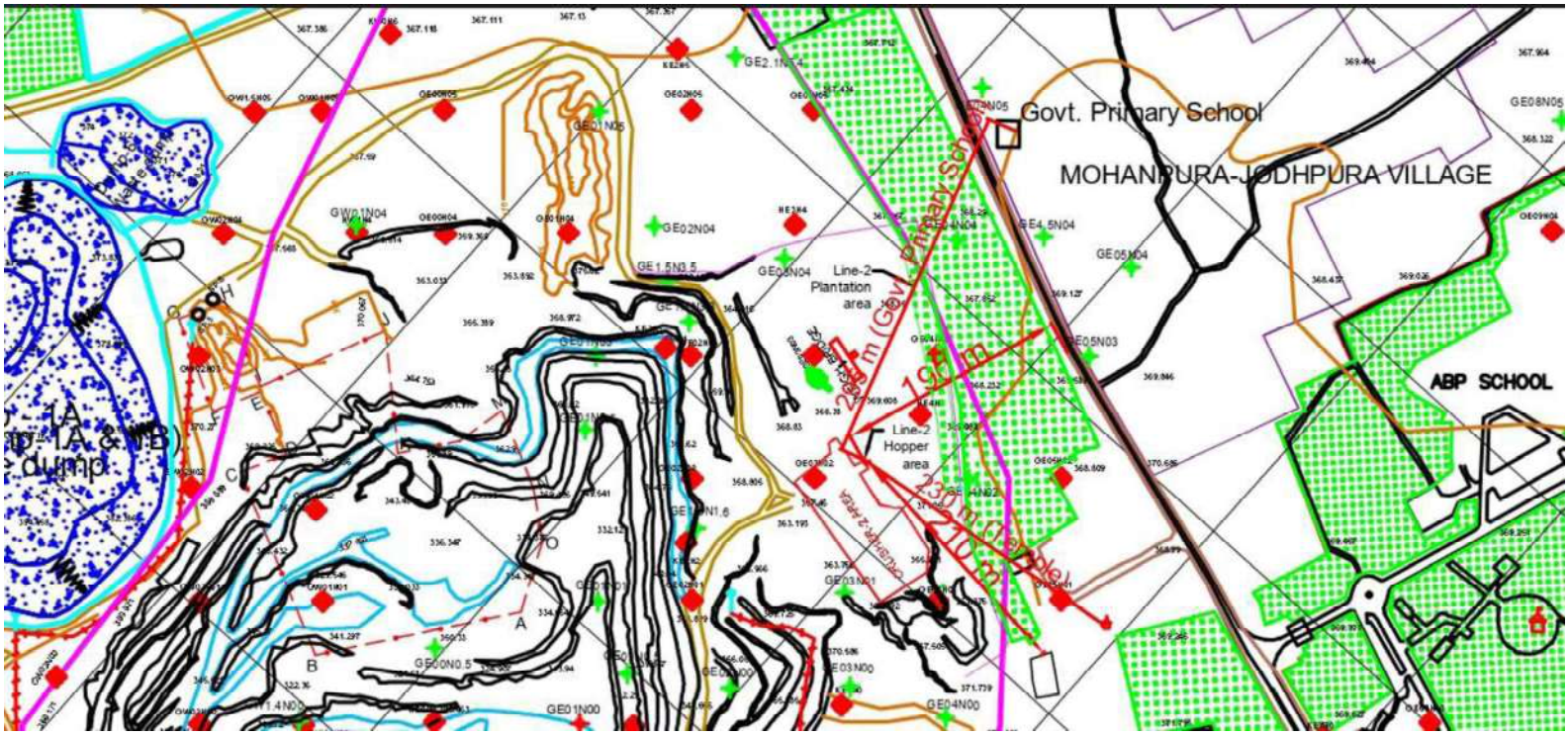
Name of village	No. of PAFs	Rehabilitated at /Relocated to (Location)	No. of PAFs relocated	Compensation provided (Rs. Crore)	Expenditure done for Land for providing Plots (Rs. Crore)	Expenditure for Welfare/ amenities (Rs. Crore)	Total Expenditure (Rs. Crore)	Welfare/ amenities provided	Remarks
Mohanpura	196	New Mohanpura	87	20.53	5.31	15.00	68.13	School, Temple, chopal, 30 Ft-CC Road, Community Center, Park, Drainage, Drinking Facility with Borewell, etc.	
		Nearby villages/ other areas as per own interest	109	27.28				-	Settled at nearby villages Kansli, Kiratpura, Sunderpura, Kotputli, Fathepura, Aspura, etc.
Mahrampur Rajput	122	Ambedkar Colony Kujota	34	14.11	1.57	2.00	17.68	Temple , Anganwadi Centre, Cremation Ground, Boundary wall , Road -	Settled at nearby villages Kansli,Kiratpura,Sunderpura, Kotputli, Fathepura, Aspura, etc.
		Nearby villages/ other areas as per own interest	86						
Total	**318**		**316**	**61.92**	**6.88**	**17.0**	**85.81**		

IMPLEMENTATION STATUS OF EXISTING R&R

Sr. No.	Particulars	Mohanpura	Remarks
1	Land (Ha)	3.85	Actual land of old habitation/ plots was 2.88 Ha. So. 1.34-time higher size plots were given.
2	No. of PAFs	24	
3	Cost of Land Purchased for R&R (Rs. Crore)	3.38	Total cost of R&R was Rs. 27.76 Crore
4	Compensation against Construction and others (Rs. Crore)	21.70	
5	Other Facilities i.e., road, water facility, temple, community hall, etc. (Rs. Crore)	2.68	



Distances from New Crusher Location



PHOTOGRAPHS SHOWING IMPLEMENTATION STATUS OF EXISTING R&R

Implementation status of R&R of Village Mohanpura

CC Road provided

Community centre at New Mohanpura

THANK
YOU

Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

Registered/E-mail

F.No. RPCB/RO/Alwar/G-390/1903 Date: 08/08/2024

Chief Medical and Health Officer,
District – Kotputli-Behror.

Hon'ble NGT Matter
Most Urgent

Subject: Regarding Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of **Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ)**.

Reference: Hon'ble NGT orders dated 01/07/2024 in the Original Application Nos. 143/2024 and 144/2024 (CZ) (copies enclosed with writ petition).

Sir,

This is in reference to Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ), wherein Hon'ble NGT has constituted a joint committee and nominated Rajasthan State Pollution Control Board as nodal agency for co-ordination. In the aforesaid matters, the applicant has also alleged, with other allegations, that people in and around area of M/s Ultra Tech Cement Ltd., Tehsil - Kotputli, District – Kotputli-Behror, are affected by diseases such as asthma, eye problems, hearing problems and skin diseases etc. due to the operation of limestone mining lease and limestone crushers.

Therefore, it is requested to submit the details of patients and details of diseases occurred due to the operation of aforesaid industry, if any, **by 6:00 PM on 12/08/2024,** in order to facilitate the joint committee, for the preparation and further submission of joint committee report to Hon'ble NGT in time bound manner. Next date of hearing is **20th August, 2024**.

Yours sincerely,

Encl: As above.

(Deependra Jharwal)
SEE and Regional Officer
O/C

Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

Registered/E-mail

F.No. RPCB/RO/Alwar/G-390/1902 Date: 08/08/2024

Superintending Engineer,
Ground Water Department,
Jaipur Circle.

Hon'ble NGT Matter
Most Urgent

Subject: Regarding Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of **Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ)**.

Reference: Hon'ble NGT orders dated 01/07/2024 in the Original Application Nos. 143/2024 and 144/2024 (CZ) (copies enclosed with writ petition).

Sir,

This is in reference to Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ), wherein Hon'ble NGT has constituted a joint committee and nominated Rajasthan State Pollution Control Board as nodal agency for co-ordination. In the aforesaid matters, the applicant has also alleged, with other allegations, that the ground water is being depleted due to the operation of M/s Ultra Tech Cement Ltd., Tehsil - Kotputli, District – Kotputli-Behror.

Therefore, it is requested to submit the factual status and action taken report, if any, on your part, **by 6:00 PM on 12/08/2024,** in order to facilitate the joint committee, for the preparation and further submission of joint committee report to Hon'ble NGT in time bound manner. Next date of hearing is **20th August, 2024**.

Yours sincerely,

Encl: As above.

(Deependra Jharwal)
SEE and Regional Officer
O/C

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D-Block, Ambedkar Nagar, Alwar-301001
E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

Registered/E-mail

F.No. RPCB/RO/Alwar/G-390/1904 Date: 08/08/2024

Assistant Mining Engineer,
District – Kotputli-Behror.

Hon'ble NGT Matter
Most Urgent

Subject: Regarding Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of **Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ)**.

Reference: Hon'ble NGT orders dated 01/07/2024 in the Original Application Nos. 143/2024 and 144/2024 (CZ) (copies enclosed with writ petition).

Sir,

This is in reference to Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ), wherein Hon'ble NGT has constituted a joint committee and nominated Rajasthan State Pollution Control Board as nodal agency for co-ordination. In the aforesaid matters, the applicant has also demanded, with other demands, that the villagers of Village – Jodhpura should be rehabilitated as it is the part of Village – Mohanpura by the industry M/s Ultra Tech Cement Ltd., located at Tehsil - Kotputli, District – Kotputli-Behror.

Therefore, it is requested to submit the factual status and the original rehabilitation plan/policy at the starting of the project/industry, if any, **by 6:00 PM on 12/08/2024,** in order to facilitate the joint committee, for the preparation and further submission of joint committee report to Hon'ble NGT in time bound manner. Next date of hearing is **20th August, 2024**.

Yours sincerely,

Encl: As above.

(Deependra Jharwal)
SEE and Regional Officer
O/C

Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

Registered/E-mail

F.No. RPCB/RO/Alwar/G-390/1905 Date: 08/08/2024

M/s Ultra Tech Cement Ltd.
Tehsil - Kotputli,
District – Kotputli-Behror,

Hon'ble NGT Matter
Most Urgent

Subject: Regarding Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of **Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ)**.

Reference: Hon'ble NGT orders dated 01/07/2024 in the Original Application Nos. 143/2024 and 144/2024 (CZ) (copies enclosed with writ petition).

Sir,

This is in reference to Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ), wherein Hon'ble NGT has constituted a joint committee and nominated Rajasthan State Pollution Control Board as nodal agency for co-ordination. In the aforesaid matters, the applicant has also demanded, with other demands, that the villagers of Village – Jodhpura should be rehabilitated by the industry as it is the part of Village – Mohanpura.

Therefore, it is requested to submit the factual status on the issue and the original rehabilitation plan/policy at the starting of the project/industry, if any, **by 6:00 PM on 12/08/2024,** in order to facilitate the joint committee, for the preparation and further submission of joint committee report to Hon'ble NGT in time bound manner. Next date of hearing is **20th August, 2024**.

Yours sincerely,

Encl: As above.

(Deependra Jharwal)
SEE and Regional Officer
O/C

240

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **3969**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **08/08/2024** from **Mr Anil Balrwa, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Ultra Tech Cement Ltd , Plant - Cement [661] , , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Final outlet of STP After ACF (500 KLD)** Collected on **07/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.46
2	Total Suspended Solids mg/l	14
3	Chemical Oxygen Demand (COD) mg/l	40
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	8
5	Oil & Grease mg/l	BDL
6	Ammonical Nitrogen as N mg/l	1.78
7	Faecal Coliform (MPN Technique) /100 ml	21

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:32:07 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **3966**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Water Sample Collected from mining pit** Collected on **07/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrate as N mg/l	3.46
2	pH	7.45
3	Chloride as Cl mg/l	30.84
4	Sulphate as SO mg/l	2.73
5	Hardness (Total) as CaCO7 mg/l	36
6	Phosphate (Total) as P mg/l	0.33
7	Fluoride as F mg/l	0.40
8	Total Dissolved Solids mg/l	271.5
9	Conductivity at 25° C µmho/cm	549.4
10	Total Alkalinity as CaCO7 mg/l	24

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 13/08/2024

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

Signature valid

Digitally signed by Rohit Meena
Date: 2024.09.13 18:28:51 IST
Reason: Se[illegible]ted
Location:

242

FORM-V

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **3968**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Water sample collected from borewell no. 01 (Upstream)** Collected on **07/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrate as N mg/l	12.82
2	pH	6.84
3	Chemical Oxygen Demand (COD) mg/l	8
4	Chloride as Cl mg/l	162.63
5	Sulphate as SO mg/l	30.74
6	Hardness (Total) as CaCO7 mg/l	76
7	Phosphate (Total) as P mg/l	0.27
8	Fluoride as F mg/l	0.60
9	Total Dissolved Solids mg/l	772
10	Conductivity at 25° C µmho/cm	1577
11	Total Alkalinity as CaCO7 mg/l	408

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:30:51 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **3971**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/s Borewell of Sh. Kailash Yadav , Village-Mohanpura-Jodhpura, Tehsil-Kotputli, , District-Kotputli-Behror** Collected from **Water sample collected from borewell (Downstream)** Collected on **07/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fluoride recovery by distillation mg/l	0.80
2	Nitrate as N mg/l	19.16
3	pH	6.75
4	Chemical Oxygen Demand (COD) mg/l	4
5	Chloride as Cl mg/l	114.96
6	Sulphate as SO mg/l	41.80
7	Hardness (Total) as CaCO7 mg/l	96
8	Phosphate (Total) as P mg/l	0.65
9	Total Dissolved Solids mg/l	1293
10	Conductivity at 25° C µmho/cm	2637
11	Total Alkalinity as CaCO7 mg/l	412

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:34:26 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **3972**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/s Borewell of Sh.Dharmpal Yadav , Village-Mohanpura-Jodhpura, Tehsil-Kotputli, , District- Kotputli-Behror** Collected from **Water sample collected from borewell (Downstream)** Collected **on 07/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrate as N mg/l	21.22
2	pH	6.78
3	Chemical Oxygen Demand (COD) mg/l	8
4	Chloride as Cl mg/l	92.53
5	Sulphate as SO mg/l	37.73
6	Hardness (Total) as CaCO7 mg/l	64
7	Phosphate (Total) as P mg/l	0.60
8	Fluoride as F mg/l	1.0
9	Total Dissolved Solids mg/l	1265
10	Conductivity at 25° C µmho/cm	2576
11	Total Alkalinity as CaCO7 mg/l	483

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:37:50 IST
Reason: SelfAttested
Location:

FORM-V

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **3970**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Ultra Tech Cement Ltd , Plant - Cement [661] , , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Water sample collected from borewell no. 03 (Downstream)** Collected on **07/08/2024.** The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fluoride recovery by distillation mg/l	0.64
2	Nitrate as N mg/l	14.20
3	pH	7.01
4	Chemical Oxygen Demand (COD) mg/l	BDL
5	Chloride as Cl mg/l	67.29
6	Sulphate as SO mg/l	27.40
7	Hardness (Total) as CaCO7 mg/l	112
8	Phosphate (Total) as P mg/l	0.22
9	Total Dissolved Solids mg/l	504.8
10	Conductivity at 25° C µmho/cm	1025
11	Total Alkalinity as CaCO7 mg/l	288

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 13/08/2024

Mr Rohit Meena

BOARD ANALYST

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:33:03 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3370**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Source Emission (Stack)** of **M/S Ultra Tech Cement Ltd , Plant - Cement [661] , , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Stack Monitoring of stack attached with limestone crusher no. 01 through pulse jet bag filter (714 Bages) provided as a APCMDs.** Collected on **06/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	9.80

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:26:52 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3378**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **06/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - Cement [661] , , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Ambient Air Quality Monitoring in limestone crusherno. (01) area (Approx 60 to 70 meter away from crusher plant).Latitude.- 27.671836, Longitude.- 76.** Collected on **06/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	63.20
2	Sulphur Dioxide as SO2 ug/m3	7.80
3	Oxides of Nitrogen as NOx µg/m3	23.10

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr **Rohit Meena**

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:25:20 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3377**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura - Kotputli , City- Mohanpura-Jodhpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR M.L No-03/2003** Collected from **Ambient Air Quality Monitoring near weighbridge in limestone crusher no. (02) area (Approx 90 to 100 meter away from crusher plant).Latitude.-27.67867** Collected on **06/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	52.40
2	PM 2.5 ug/m3	21.90
3	Sulphur Dioxide as SO2 ug/m3	22.80
4	Oxides of Nitrogen as NOx µg/m3	6.90

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:24:05 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3376**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/s House of Sh. Kaluram Yadav , Village Mohanpura-Jodhapura, Tehsil Kotputli- , District Kotputli** Collected from **Ambient Air Quality Monitoring at the rooftop of house of sh. Kaluram Yadav.Latitude.- 27.67731, Longitude.- 76.129122.** Collected on **06/08/2024.** The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	84.40
2	PM 2.5 ug/m3	38.70
3	Sulphur Dioxide as SO2 ug/m3	7.50
4	Oxides of Nitrogen as NOx µg/m3	24.30

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Rohit Meena
Date: 2024.08.13 18:20:32 IST
Reason: SelfAttested
Location:

250

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3367**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - Ultratech Cement Limestone Crusher [661] ,Village- Mohanpura,Tehsil Kotputli,Distt- Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Fugitive Emission Monitoring 07 meter away from hopper & unloading point (Limestone crusher no.- 01).Latitude.- 27..673098, Longitude.- 76.125306.** Collected on **06/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	280

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:10:51 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3366**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Fugitive Emission Monitoring 08 meter away from theJaw Crusher (Limestone crusher no.- 01). Latitude.- 27..672433, Longitude.- 76.125263.** Collected on **06/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	542

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Rohit Meena
Date: 2024.08.13 17:57:31 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3369

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura - Kotputli , City- Mohanpura-Jodhpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Fugitive Emission Monitoring 08 meter away from hopper & unloading point (Limestone crusher no.- 02). Latitude.- 27.678248, Longitude.- 76.12724.** Collected on **06/08/2024.** The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	307

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Rohit Meena
Date: 2024.08.13 18:13:43 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3368**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura - Kotputli , City- Mohanpura-Jodhpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Fugitive Emission Monitoring 08 meter away from Jaw Crusher (Limestone crusher no.- 02). Latitude.- 27..678106, Longitude.- 76.126773.** Collected on **06/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	346

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Rohit Meena
Date: 2024.08.13 18:12:18 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 08/08/2024
MONITORED BY : ASHVINI KUMAR BENIWAL, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3374	Ultra Tech Cement Ltd,Mohanpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Work Zone Noise Monitoring in limestone crusher no. (01) area (Approx 60 to 70 meter away from crusher plant).Latitude.- 27.671836, Longitude.- 76.12544.	06/08/2024	81.1	61.5

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 08/08/2024
MONITORED BY : ASHVINI KUMAR BENIWAL, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3372	Ultra Tech Cement Limited,Mohanpura-Jodhpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Work Zone Noise Monitoring near weighbridge in limestone crusher no. (02) area (Approx 90 to 100 meter away from crusher plant).Latitude.- 27.678674, Longitude.- 76.127642.	06/08/2024	67.9	64.4

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 08/08/2024
MONITORED BY : ASHVINI KUMAR BENIWAL, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3371	M/s House of Sh. Kaluram Yadav , Village Mohanpura-Jodhapura, Tehsil Kotputli- , District Kotputli	Ambient Noise Monitoring at the rooftop of house of sh. Kaluram Yadav.Latitude.-27.67731, Longitude.-76.129122.	06/08/2024	61.5	54.3

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

257

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **3821**

Report On : **23/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **15/05/2024** from **ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Final Outlet of STP (500.0 KLD)** Collected on **14/05/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **23/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.19
2	Total Suspended Solids mg/l	14
3	Chemical Oxygen Demand (COD) mg/l	40
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	5
5	Oil & Grease mg/l	3

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **23/05/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature Not Verified

Digitally signed by Rohit Meena
Date: 2024.05.23 16:32:43 IST
Reason: SelfAttested
Location:

FORM X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3254**

Report On : **20/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **14/05/2024** from **Suman, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Ambient air quality monitoring near mines office of unit.** Collected on **13/05/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **20/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	60
2	Sulphur Dioxide as SO2 ug/m3	7.82
3	Oxides of Nitrogen as NOx µg/m3	30.25

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **20/05/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature Not Verified

Digitally signed by Rohit Meena
Date: 2024.05.20 18:19:25 IST
Reason: SelfAttested
Location:

FORM X

259

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3251**

Report On : **20/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **14/05/2024** from **Suman, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District-KOTPUTLI-BEHROR** Collected from **Ambient air quality monitoring near plant boundary gate no.01** Collected on **13/05/2024**. The Sample was in a condition fit for analysis as reported below :-
I further certify that I have analyzed the aforementioned sample on **20/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	128
2	Sulphur Dioxide as SO2 ug/m3	12.70
3	Oxides of Nitrogen as NOx µg/m3	32.80

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **20/05/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature Not Verified

Digitally signed by Rohit Meena
Date: 2024.05.20 18:14:00 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3250**

Report On : **20/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **14/05/2024** from **Suman, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Ambient air quality monitoring near plant boundary gate no.02** Collected on **13/05/2024**. The Sample was in a condition fit for analysis as reported below :-
I further certify that I have analyzed the aforementioned sample on **20/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	94
2	Sulphur Dioxide as SO2 ug/m3	13.50
3	Oxides of Nitrogen as NOx µg/m3	36.74

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **20/05/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature Not Verified

Digitally signed by Rohit Meena
Date: 2024.05.20 18:12:49 IST
Reason: SelfAttested
Location:

FORM - IX

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3252**

Report On : **20/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **14/05/2024** from **Suman, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - , , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Ambient air quality monitoring near plant boundary near reclainer/ TPP (Thermal power plant)** Collected on **13/05/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **20/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	97
2	Sulphur Dioxide as SO2 ug/m3	10.84
3	Oxides of Nitrogen as NOx µg/m3	28.98

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **20/05/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature Not Verified

Digitally signed by Rohit Meena
Date: 2024.05.20 18:14:49 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3253**

Report On : **20/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **14/05/2024** from **Suman, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Ambient air quality monitoring near WTP site.** Collected on **13/05/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **20/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	78.5
2	Sulphur Dioxide as SO2 ug/m3	8.77
3	Oxides of Nitrogen as NOx µg/m3	26.20

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **20/05/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature Not Verified

Digitally signed by Rohit Meena
Date: 2024.05.20 18:17:57 IST
Reason: SelfAttested
Location:

FORM 3X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3248**

Report On : **20/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **15/05/2024** from **ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Fugitive Emission Monitoring Approx. 07 meter away from source (Lime stone crusher). Latitude-27.67223, Longitude-76.125313.** Collected on **14/05/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **20/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	583

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **20/05/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature Not Verified

Digitally signed by Rohit Meena
Date: 2024.05.20 18:10:21 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3344**

Report On : **12/07/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **10/07/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil- Kotputli , District-KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Fugitive emission monitoring at 9 meter away from the jaw crusher** Collected on **09/07/2024.** The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **12/07/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	513

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **12/07/2024**

Mr Rohit Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Rohit Meena
Date: 2024.07.12 16:32:01 IST
Reason: SelfAttested
Location:

Results Last 06 Ambient Air quality monitoring report of in and around the Mining lease
(carried out by the RSPCB Lab Officials)

S. No.	Collection Date	Collection Point	Oxides of Nitrogen as NOx [µg/m3]	Particulate Matter (PM10) [µg/m3]	Sulphur Dioxide as SO2 [ug/m3]
1	13-05-2024	Ambinet air quality monitoring approx. 20 meters away from mines pit.	29.74	83	8.24
2	16-10-2023	Ambient Air Quality Monitoring near mines office	13.5	87	4.6
3	16-10-2023	Ambient Air Quality Monitoring near mines pit	11.3	91	6.8
4	27-04-2023	Ambient Air Quality monitoring at Mines office	[N/A]	293	7
5	27-04-2023	Ambient Air Quality monitoring at Mines Pit near security guard office	[N/A]	270	12
6	20-12-2022	Ambient Air Quality Monitoring near Mines Face	42.1	84	8.6

त्महण ।क्ध्इल म्.उंपस

राजस्थान सरकार
कार्यालय सहायक खनि अभियन्ता,खान एवं भूविज्ञान विभाग,कोटपूतली
पताः–श्याम मंदीर के पिछे,संस्कार **ITI** के पास–**303108**
Email-ame.kotputali@rajasthan.gov.in

क्रमांकः–सखअ/कोट/प्रधान/अखप/03/2003(R)/ **दिनांकः– 14 अगस्त. 2024**

श्रीमान क्षेत्रीय अधिकारी,
प्रदूषण नियन्त्रण मण्डल,
अलवर(राज.)

विषयः– Regarding Hon'ble NGT Central Zone Bench, Bhopal orders dated 01/07/2024 i the matters of Jodhpura Sangaarsh Samiti V/s Union of India & Ors. Original Application No 143/2024 and 144/2024(CZ)

प्रसंगः– आपका पत्र क्रमांक RPCB/RO/Alwar/G-390/1904 dated 08.08.2024

महोदय,

उपरोक्त प्रासांगिक पत्र के क्रम में निवेदन है कि जोधपुरा संघर्ष समिति के द्वारा Hon'ble NGT Central Zone Bench, Bhopal में प्रस्तुत याचिका के सम्बन्ध में खनन पट्टा की पूर्ण वस्तुस्थिति की रिर्पोट पत्र के साथ सलग्न प्रेषित है। कृपया माननीय ट्रब्यूनल में राज्य सरकार की ओर से जवाब प्रस्तुत कराने का श्रम करावे।

संलग्नः उक्तानुसार ।

भवदीय,

(अमीचन्द दुहारिया)
सहायक खनि अभियन्ता,कोटपूतली

क्रमांकः–सखअ/कोट/प्रधान/अखप/03/2003(R)/ **दिनांकः– 14 अगस्त. 2024**

प्रतिलिपि श्रीमान अधीक्षण खनि अभियन्ता,खान एवं भू विज्ञान विभाग,जयपुर–वृत,जयपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

(अमीचन्द दुहारिया)
सहायक खनि अभियन्ता,कोटपूतली

RajKaj Ref
9808101

Validity unknown
Digitally signed by Ami Chand Duharia
Designation : Assistant Mining Engineer
Date: 2024.08.14 18:14:57 IST
Reason: Approved

तथ्यात्मक वस्तुस्थिति

ML No. 03/2003(R)

खनन पट्टा **राजस्थान स्टेट इण्डस्ट्रीयल डवलपमेन्ट कार्पोरेशन** के पक्ष में वास्ते खनिज लाईमस्टोन शासन के आदेश क्रमांक प–4(302) खान/ग्रुप–2/1981 दिनांक 29.06.1984 से निकट ग्राम–**मोहनपुरा, जोधपुरा, कुजोता**, तहसील–**कोटपूतली**, जिला–**जयपुर** में अवधि 20 वर्ष के लिए स्वीकृत किया गया। खनन पट्टा की संविदा विलेख का पंजीयन दिनांक 05.07.1984 को हुआ। इस प्रकार खनन पट्टा दिनांक 05.07.1984 से 04.07.2004 तक प्रभावी हुआ।

खनन पट्टा का **हस्तानान्तरण** राजस्थान स्टेट इण्डस्ट्रीयल डवलपमेन्ट कार्पोरेशन से **ग्रासिम इण्डस्ट्रीज लिमिटेड** के पक्ष में शासन के आदेश दिनांक 18.02.2002 से स्वीकृत हुआ, जिसका संविदा का निष्पादन दिनांक 06.03.2002 से होकर पंजीयन दिनांक 08.03.2002 से हुआ। इस प्रकार खनन पट्टा दिनांक 08.03.2002 से ग्रासिम इण्डस्ट्रीज लिमिटेड के पक्ष में प्रभावशील हुआ।

खनन पट्टा का प्रथम नवीनीकरण, शासन के आदेश दिनांक 13.10.2006 से क्षेत्र 548.78हैक्टयर हेतु अवधि दिनांक 05.07.2004 से 20वर्ष के लिए स्वीकृत हुआ जिसका संविदा का निष्पादन दिनांक 03.04.2007 से होकर पंजीयन दिनांक 10.04.2007 को हुआ। M.M.D.R. संशोधन अधिनियम, 2015 की धारा 8A में किये गये संशोधनानुसार खनन पट्टा की अवधि स्वतः 50 वर्ष हो जाने से खनन पट्टा दिनांक 04.07.2034 तक के प्रभावशील है।

शासन के आदेश क्रमांक प.2 (62) खान/ग्रुप–1/2006 दिनांक 26.06.2018 से ग्रासिम इण्डस्ट्रीज लिमिटेड के पक्ष में स्वीकृत खनन पट्टा का **हस्तानान्तरण अल्ट्राटेक सीमेन्ट लिमिटेड** के पक्ष में स्वीकृत हुआ, जिसकी संविदा का निष्पादन दिनांक 27.08.2018 एवं पंजीयन दिनांक 28.08.2018 को होने से खनन पट्टा दिनांक 28.08.2018 से दिनांक 04.07.2034 तक के लिए अल्ट्राटेक सीमेन्ट लिमिटेड के पक्ष में प्रभावशील है।

खनन पट्टाधारी कम्पनी के संबंध में प्राप्त शिकायतों के निवारण के लिए उपखण्ड अधिकारी, कोटपूतली, तहसीलदार कोटपूतली, RSPCB के प्रतिनिधि एवं तत्कालीन सहायक खनि अभियंता, कोटपूतली मय तकनीकी कर्मचारी के दिनांक 19.12.2022 को खनन पट्टा क्षेत्र का निरीक्षण किया गया।

RajKaj Ref
9808101

Validity unknown
Digitally signed by Anil Chand Duharia
Designation : Assistant Mining Engineer
Date: 2024.08.14 18:14:57 IST
Reason: Approved

निरीक्षण रिर्पोट के अनुसार खनन पट्टा क्षेत्र में लगे ब्लास्टिंग खनन पिट से लगभग 550 मीटर दूरी पर आबादी का निकटतम मकान पड़ता हैं। वर्तमान में पट्टाधारी कम्पनी द्वारा अपने स्वीकृत क्षेत्र में ही खननकार्य/ब्लास्टिंग की जा रही हैं। खनन पट्टाधारी कम्पनी के पक्ष में खान सुरक्षा महानिदेशालय, अजमेर के पत्र दिनांक 28.06.2023 से डीप होल ब्लास्टिंग के साथ भारी मशीनों के प्रयोग की अनुमति एवं दिनांक 20.10.2023 से सार्वजनिक स्थानों से 100मीटर दूरी छोड़ते हुये ब्लास्टिंग की अनुमति प्राप्त की हुई हैं।

खनन पट्टाधारी कम्पनी के संबंध में प्राप्त शिकायतों के निवारण के लिए उपखण्ड अधिकारी कोटपूतली, तहसीलदार कोटपूतली, प्रदूषण नियंत्रण बोर्ड, सार्वजनिक निर्माण विभाग एवं सहायक खनि अभियन्ता, कोटपूतली मय तकनीकी कर्मचारी द्वारा पूर्व में भी उक्त खननपट्टा क्षेत्र का संयुक्त सर्वे किया गया, जिसकी विस्तृत तथ्यात्मक जांच रिपोर्ट उपखण्ड अधिकारी, कोटपूतली के पत्रांक 1367 दिनांक 18.01.2023 से जिला कलक्टर महोदय, जयपुर को प्रेषित की गई।

खनन पट्टाधारी कम्पनी के संबंध में प्राप्त शिकायतों के संबंध दिनांक 28.04.2023 को खनन पट्टा का मौका निरीक्षण किया गया, वक्त निरीक्षण आबादी के नजदीकी मकान से लगभग 200 मीटर की दूरी पर Excavator की सहायता से खनन कार्य होना पाया गया। खान प्रबन्धक से पूछताछ करने पर उनके द्वारा बताया गया कि निकट ग्राम मोहनपुरा जोधपुरा के कुछ ग्रामवासियों द्वारा उक्त पिट में ब्लास्टिंग करने का विरोध किया, जिस कारण से लगभग 03 माह से उक्त पिट में ब्लास्टिंग नहीं की जाकर केवल मशीनों की सहायता से ही खनन कार्य किया जा रहा हैं। खनन पट्टे के पश्चिम दिशा में चल रहे खनन कार्य का निरीक्षण किया गया। वक्त निरीक्षण खनन कार्य चालू पाया गया, खान प्रबन्धक से पूछताछ करने पर बताया गया कि वर्तमान में पश्चिम दिशा में चल रहे खनन कार्य में ही ब्लास्टिंग नियमानुसार की जाकर मशीनरी (HEMM) द्वारा किया जा रहा हैं। उक्त पिट से नजदीक आबादी/मकानों की दूरी लगभग 550 मीटर पाई गई। खान के नजदीक स्थित मकानों जिनकी वर्तमान में चालू पिट से दूरी लगभग 550 मीटर हैं, वक्त मौका जांच के दौरान नजदीकी मकानों में ब्लास्टिंग के कारण ताजा दरारें नहीं होना पाया गया। मौके पर किया जा रहा खनन कार्य स्वीकृत क्षेत्र में नियमानुसार किया जाना पाया गया। वर्तमान में किये जा रहे खनन कार्य से सार्वजनिक स्थान/नजदीकी घरों की दूरी लगभग 550 मीटर हैं।

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श्रीमान जिला कलक्टर कोटपूतली–बहरोड़ की समीक्षा बैठक दिनांक 27.02.2024 में दिये गये निर्देशों के सन्दर्भ में खनन पट्टाधारी कम्पनी को निकट ग्राम–जोधपुरा, तहसील–कोटपूतली, जिला–कोटपूतली–बहरोड़ की फिजिबिलिटी रिपोर्ट प्रस्तुत करने हेतु कार्यालय पत्र दिनांक 27.02.2024 से नोटिस जारी किया गया जिसकी पालना में खनन पट्टाधारी कम्पनी द्वारा जरिये ई–मेल दिनांक 01.03.2024 से खनन पट्टा क्षेत्र की फिजिबिलिटी रिपोर्ट प्रस्तुत करते हुये ब्लास्टिंग संबंधित परमिशन के साथ ब्लास्टिंग संबंधित दस्तावेजों की प्रति प्रस्तुत की गई, जिसके अनुसार ब्लास्टिंग पाईन्ट की दूरी सार्वजनिक स्थानों से न्यूनतम 550 मीटर पर हैं।

खनन पट्टाधारी कम्पनी के पक्ष में नियमानुसार IBM Ajmer से वर्ष 2024–2029 तक के लिए माईनिंग प्लान अनुमोदित हैं। खनन पट्टा क्षेत्र का अधोहस्ताक्षरकर्ता मय तकनीकी कर्मचारी द्वारा दिनांक 06.03.2024 को मौका देखा गया। मौका रिपोर्ट अनुसार उक्त क्षेत्र में ग्रामवासी–जोधपुरा, के द्वारा ब्लास्टिंग आदि के शिकायत की जांच एवं धरना जारी हैं की शिकायत की जांच हेतु खान सुरक्षा महानिदेशालय अजमेर श्री सुरजीत कटेवा उपस्थित हुये। ब्लास्टिंग से संबंधित जांच अल्ट्राटेक सीमेन्ट के प्रबन्धक की उपस्थित में निदेशक खान सुरक्षा महानिदेशालय के द्वारा की गई। खनन पट्टे में आबादी की तरफ लगभग 320 मीटर की दूरी पर खनन पट्टा क्षेत्र में 12 हॉल एवं खनन पट्टा क्षेत्र में आबादी से लगभग 400 मीटर की दूरी पर 12 हॉल को ब्लास्ट किया जाकर सिस्मोग्राफ से Vibration Study की गई।

कार्यालय सहायक अभियंता, सार्वजनिक निर्माण विभाग,उपखण्ड–कोटपूतली के पत्र अनुसार मकानों के सर्वे के लिए उपखण्ड अधिकारी, कोटपूतली द्वारा टीम गठित की गई थी। संयुक्त टीम द्वारा दिनांक 27.12.2022 एवं 30.12.2022 को ग्राम जोधपुरा (मोहनपुरा) में स्थित मकानों का सर्वे किया गया जिसमें प्रतीत होता हैं कि कुछ मकानों में दरारें निर्माण डिफेक्ट से एवं कुछ में कम्पन्न की वजह से एवं कई जगह मकान काफी पुराने हैं, इसलिये दरारें आना पाया गया। कार्यालय भूमि अवाप्ति अधिकारी उपखण्ड अधिकारी कोटपूतली के पत्र दिनांक 15.10.2008 अनुसार ग्राम मोहनपुरा, कूजोता, महरमपुर राजपूत, महरमपुर नवाब, तहसील कोटपूतली जिला जयपुर की निजी खातेदारी भूमि 213.7750 हैक्टेयर अवाप्त किये जाने हेतु ड्राफ्ट कुल राशि रूपयें 13,36,74,474/- का अवार्ड घोषित किया गया।

राजस्थान राज्य प्रदुषण नियंत्रण मण्डल अलवर के पत्र दिनांक 13.12.2023 के अनुसार उक्त खनन पट्टा का निरीक्षण किया गया।

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अधीक्षण अभियंता, सार्वजनिक निर्माण विभाग, वृत्त कोटपूतली के पत्र दिनांक 22.02.2024 के अनुसार ग्राम जोधपुरा में अधिकत्तर मकान 40–60 वर्ष पुराने होने की वजह से/वातावरण में लगातार तापमान परिवर्तन की वजह से/ब्लास्टिंग के कम्पन्न की वजह से सामान्य क्रेक इत्यादि प्रायः नजर आ रहे हैं। जो पुराने मकानों में सामान्यतया पाया जाता हैं। ग्राम वासियों द्वारा बताया गया है कि उनकी मुख्य मांग यह हैं कि नया क्रेसर नहीं चलना चाहिए यदि चले तो ग्राम का पुनर्वास किया जावें।

राजकीय B.D.M. अस्तपाल कोटपूतली के वरिष्ठ विशेषज्ञ द्वारा खनन क्षेत्र में काम करने वाले कामगारों का सिलिकोसिस बीमारी की जांच हेतु स्वस्थ्य परिक्षण शिविर का आयोजन किया गया तथा खनन पट्टाधारी द्वारा दिनांक 13.03.2024 को खनन पट्टे में ब्लास्ट संबंधित दस्तावेज प्रस्तुत किये हैं। खान सुरक्षा महानिदेशालय, अजमेर क्षेत्र, अजमेर के पत्रांक 621 दिनांक 20.03.2024 से मैसर्स अल्ट्राटेक सीमेंट लिमिटेड की ग्रासिम लाईमस्टोन कोटपूतली के लिए प्राप्त ज्ञापन में उल्लेखित बिन्दुओं के अनुसार जांच की गई जिसके अनुसार प्राप्त शिकायत वास्तविक नहीं पाई गई। खनन पट्टाधारी कम्पनी द्वारा खनन पट्टा क्षेत्र में हो रहे ब्लास्टिंग के संबंध में हुये मौका जांच रिपोर्ट से संबंधित फोटोग्राफ मय स्टड़ी कार्यालय में दिनांक 01.05.2024 को प्रस्तुत किये गये।

खनन पट्टाधारी कम्पनी द्वारा नियमानुसार SEIAA,JAIPUR के Identification No- EC23A001RJ196866 दिनांक 16.01.2023 से जारी हुई तथा राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर के आदेश क्रमांक 11012 दिनांक 10.11.2023 से खनिज लाईमस्टोन (रोम) मात्रा 10.5000 मिलियन टन वार्षिक अनुसार कन्सेन्ट टू ऑपरेट अवधि दिनांक 10.11.2023 से 31.10.2028 तक के लिए जारी हुई। राजस्थान प्रदूषण मण्डल जयपुर के पत्रांक 6812 दिनांक 25.08.2022 से खनन पट्टाधारी कम्पनी के पक्ष में स्थापित क्रेसर यूनिट मात्रा 1600.00 TPH हेतु कन्सेन्ट टू ऑपरेट अवधि दिनांक 01.09.2022 से 31.08.2032 तक के लिए जारी हुई तथा राजस्थान प्रदूषण मण्डल जयपुर के पत्रांक 124040 दिनांक 16.11.2023 से खनन पट्टाधारी कम्पनी के पक्ष में Proposed LS Crusher of Ultratech Cement Ltd Kotputli Plant स्थापित क्रेसर यूनिट मात्रा 1600.00 TPH हेतु अवधि दिनांक 16.11.2023 से 31.10.2028 तक के लिए कन्सेन्ट टू ऑपरेट जारी हुई। राजस्थान प्रदूषण मण्डल जयपुर के पत्रांक 11086 दिनांक 26.07.2022 से खनन पट्टाधारी कम्पनी के पक्ष में स्थापित क्रेसर यूनिट स्टोन ग्रिड एवं डस्ट तथा RMC Plant हेतु अवधि दिनांक 15.07.2022 से 30.06.2032 तक के लिए जारी हुई।

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खान सुरक्षा महानिदेशालय, अजमेर क्षेत्र, अजमेर के पत्रांक 255992 दिनांक 28.06.2023 से खनन पट्टा में डीप होल ब्लास्टिंग के साथ भारी मशीनों के प्रयोग की अनुमति जारी हुई। खान सुरक्षा महानिदेशालय, अजमेर क्षेत्र, अजमेर के पत्रांक 258045 दिनांक 20.10.2023 से खनन पट्टाधारी कम्पनी के पक्ष में Deep hole blasting within 300 m of danger zone but beyond 100 m of surface structures not belonging के संबंध में अनुमति जारी हुई। इस प्रकार समस्त वस्तुस्थिति से श्रीमान को अवगत कराकर निवेदन है कि कृपया माननीय ग्रीन ट्रब्यूनल में राज्य सरकार की ओर जवाब प्रस्तुत कराने का श्रम करावे।

भवदीय

(अमीचन्द दुहारिया)
सहायक खनि अभियंता
कोटपूतली

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ULTRATECH CEMENT LIMITED

UNIT : KOTPUTLI CEMENT WORKS

GROUND WATER LEVEL MONITORING REPORT

Year: 2024
Static Water Level (Meter)

Piezometer No.	Location ↓	Month →	Jan	Feb	Mar	Apr	May	Jun
		Monitored by* →	EA	IH	IH	IH	EA	IH
		Date →	23.01.2024	10.02.2024	13.03.2024	10.04.2024	28.05.2023	14.06.2024
1	Plant (Near Civil Office)		49.85	50.16	50.75	51.80	52.95	52.99
2	Plant (Near Power Plant)		48.87	49.20	49.55	49.83	50.35	50.65
3	Colony (Near Civil Office)		47.16	48.56	48.99	49.23	49.16	49.60
4	Colony (Near F-type)		52.16	52.40	52.65	53.10	53.74	53.78
5	Mines (Near Mines Office)		21.94	22.10	22.30	22.86	23.89	24.12
6	Mines (Near Mines Magazine)		32.65	32.89	33.18	33.90	34.20	34.61
7	Kansli village (Near school)		53.78	54.44	54.89	55.13	55.97	56.11
8	Gordhanpura Village (Near Panchayat Bhawan)		49.42	49.76	49.90	50.45	50.85	51.14
9	Plant (Near Store Yard)		52.23	52.86	52.96	53.10	53.20	53.34
10	Mine (Behind CSR Office)		24.12	24.85	25.10	26.29	27.15	27.56
11	Colony (Near STP)		52.12	52.48	52.84	53.10	53.25	53.42
Signature →								

*Moniotred by: IH- In-house; EA- External Agency

ULTRATECH CEMENT LIMITED

Kotputli Cement Works

UTCL- KCW (RWH) 2024-25 till June-24

Water requirement		3190 KLD/1.164350 MCM/ Annuam				
	Land Details	Plant	998341 Sq.m			
		Colony	621659 Sq.m			
		Mines-1	5.48 Sq. Km			
		Mines-2	3.18 Sq. Km			
	Rain fall 2024-25 till June-24	-	812.29 MM			
	Estimation of Quantum of runoff recharge through Rain water harvesting					
S.No.	*Particulars*	*Area (Sqm) (To be filled)*	*Rain fall (m) (To be filled)*	*Runoff Coefficient**	*Quantum of Run off available (Cum/Year)*	
	1	2	3	4	5 (2*3*4)	
A	PLANT AREA					
1	Roof Top of building/Shed/	158408	0.10139	0.85	13651.8	Cum. /annum -----(i)
2	Blacked Topped roads & cemented area	417970	0.10139	0.7	29664.6	Cum. /annum -----(ii)
3	Open land:	421963	0.10139	0.15	6417.4	Cum./annum------ (iii)
	Total (A)				49734	Cum. /annum ------(A)
B	COLONY AREA					
1	Roof Top	132768	0.10139	0.85	11442.14539	Cum. /annum ------(i)
2	Blacked Topped roads & cemented area	159785	0.10139	0.7	11340.42081	Cum. /annum -----(ii)
3	Open land	329106	0.10139	0.15	5005.208601	Cum. /annum -----(iii)
4	Self-Percolation through water used for green belt	400	-	0.3	120	Cum. /annum-----(iv)
		120	90		10800	
	Total (B)				38588	Cum./annum----- (B)
	Note:- Approx. 400 KLD water used for green belt development. It is known that about 30% of this water adds to the ground water through self-percolation. Recharged water through self-percolation = 400 x 0.30 = 120 Cu.m./day 120 x 330 = 39600					
C	MINES-1					
1	Catchment area S16	345000	0.10139	0.5	17489.775	Cum/annum --------(i)
2	Catchment area S16	1455000	0.10139	0.5	73761.225	Cum/annum --------(ii)
3	Expected Recharge	546939		0.75	410204.25	Cu.m./annum. -------(iii)
	NATURAL RECHARGE					
	Note:- Total open area considered for rainwater harvesting is 5.48 Sq.km. Taking 4% as natural recharge coefficient for Limestone area (2.1 Sq. Km.) and 15% for Alluvium area (3.38 sq. Km.), the expected recharge to the underground aquifer is:					
4	2.1	1000000	0.10139	0.04	8516.76	Cu.m./annum. -------(iV)
5	3.38	1000000	0.10139	0.15	51404.73	Cu.m./annum. -------(V)
	Total (C)				470126	Cu.m./annum ------(C)
D	MINE AREA 2: -					
1	Catchment area 1	3500000	0.10139	0.25	88716.25	Cu.m./annum --------(i)
2	Catchment area 2	3000000	0.10139	0.25	76042.5	Cum./annum -------- (ii)
3	Expected Recharge	987528.8	0.10139	0.7	691270.16	Cum./annum -------- (iii)
	Note:- To increase the recharge 2 injection well of 60m depth in each reservoir with filter pit has been proposed and Expected recharge = 987528.75 x 0.70					
	NATURAL RECHARGE					
4	3.18	1000000	0.10139	0.04	12896.808	Cum./annum. --------- (iV)
	Note:- Total open area considered for rainwater harvesting is 3.18 Sq.km. Taking 4% as natural recharge coefficient for Limestone, the expected recharge to the underground aquifer is 3.18 x 106 x 0.60771 x 0.04 = 77300.71					
	Total (D)				704167	Cu.m./annum ------(D)
	TOTAL EXPECTED RECHARGE IN THE STUDY AREA					
	A+B+C+D				1262614	Cu.m./annum-------- (1)
E	RAINWATER RECHARGE OUTSIDE INDUSTRIAL PRIMESES:					
1	Pond near Kujota Village					Cu.m./annum --------(i)
2	Catchments area	4200000	0.10139	0.25	106459.5	Cum./annum -------- (ii)
3	Anticipated recharge	638095.5		0.75	478572	Cum./annum ------- (iii)
	Total (E)				478572	Cu.m./annum ------(E)
	TOTAL EXPECTED RECHARGE FROM ALL THESE RECHARGE STRUCTURES					
					1741185.956	Cu.m/Annum
					1.74	MCM/Annum

ADITYA BIRLA

274

UltraTech

Ref: UTCL/KCW/L&L/ AUG/02 Date: 12/08/2024

To,
The Regional Office,
Rajasthan Pollution Control Board,
D-Block, Ambedkar Nagar, Alwar – 301001.

Sub: Factual information pertaining to land acquisition.

Ref: F.No. RPCB/RO/Alwar/G-390/**1905** Date: **08/08/2024** with subject "Regarding Hon'ble NGT, Central Zone Bench, Bhopal order dated 01/07/2024 in the matters of Jodhpura Sangarsh Samiti v/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ)"

Respected Sir,

With reference to the aforesaid subject, we would like to draw your kind attention to that Mining Lease transferred in the name of M/s Grasim Industries Limited on 08th March, 2002. The total mine lease are of the project is 548.79 Ha and subsequently we got environmental clearance on 17th August, 2006 pertaining to proposed mining area is 175.0 Ha, an area of 74.0 Ha is kept for storage of topsoil and over burden, 1.0 Ha for infrastructure and 10 Ha. for roads and 288.78 Ha is for others (Vacant Land). At the initial stage as per the proposal 502 Households from core zone, Displacement of the population and R&R is involved.

Whereas in continuation to our mining lease, the factual status on the issue and the original rehabilitation plan/policy at the starting of the project/industry is done through Rajasthan Land Acquisition Act, 1894. Accordingly, the Land acquisition was done though SDO (Land Acquisition Officer), Kotputli and subsequently the land was awarded vide No. 1022 dated. 15-10-2008 for an area of about 213.775 Ha out of 548.78 Ha which includes the village Mohanpura (120 Houses) and Mehrampur Rajput (96 Houses) rehabilitation and resettlement was already done and has been mentioned in the awarded copy. The company has been enjoying the peaceful possession and doing mining activities since 2009 without any hurdles. (**Award Copy, Joint Physical inspection report submitted by SDM & AME Report is attached herewith for your ready reference)**

Whereas as per expansion environmental clearance Dated:30th April, 2010 which clearly mentioned that an area of 235.08 Ha is others (Undisturbed area) which is considered as non-mineralized area and the claimed Jodhpura village is lying in non-mineralized area of mining lease of 548.78 Ha and the said Jodhpura village cann't be rehabilitated and resettled even in future also.
Hence, the said factual information will support the joint committee to submit the report to Hon'ble NGT.

For UltraTech Cement Ltd,

UltraTech Cement Limited (Unit-Kotputli Cement Works) Mohanpura Kotputli

(Authorized Signatory)
Encl: As stated above.

UltraTech CEMENT The Engineer's Choice

UltraTech Cement Ltd.

(Unit: Kotputli Cement Works)

FACTORY : Village : Mohanpura, Tehsil: Kotputli, Distt.: Jaipur-303 108, Tel /Fax: 0141-2378980
JAIPUR OFFICE : Office No-1, 3rd Floor, Sanghi Upasana Tower, Near Ahinsa Circle, C-98, Subhash Marg, C-Scheme, Jaipur-302001 (Raj) Tel.: 2378979 / 80 / 81
REGISTERED OFFICE : UltraTech Cement Ltd., 'B'-Wing, Second Floor, Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai–400 093
CIN No. : L26940MH2000PLC1287420

अवार्ड 213.7750 हैक्टर

राजस्व ग्रामः -1. मोहनपुरा 119.8550

2. महरमपुर राजपूत 36.6800
छोड़ा गया 2.4271
34.2529

3. कूजोता 55.0700

4. महरमपुर नवाब 2.1700

TOTAL:-213.7750
छोड़ा गया रकबा 2.4271
211.3479

अवार्ड राशि जमा Rs. 13,43,42,698/-

अवार्ड जारी दिनांक 15.10.2008

ਪ੍ਰਯੋਗਸ਼ਾਲਾ ਤੇਜ਼ਾਬ ਹੈਂਡਬੁੱਕ

ਲੇਖਕ: ਡਾ. ਸੁਰਿੰਦਰ ਕੁਮਾਰ ਮਹਿਤਾ ੧੩.੪੨੫੦

੨. ਅਮੋਨੀਆ ੩੧.੧੪੦੦

੩. ਹਾਈਡ੍ਰੋਕਲੋਰਿਕ ਤੇਜ਼ਾਬ ੨੨.੥੨੦

੪. ਨਾਈਟ੍ਰਿਕ ਤੇਜ਼ਾਬ ੨.੧੦੦

ਸੰਪਾਦਕ

੫. ਸਲਫਿਊਰਿਕ ਤੇਜ਼ਾਬ ੩੨.੦੫੦

ਪ੍ਰਕਾਸ਼ਕ: ਸਾਗਰ ਪੁਸਤਕ ਭੰਡਾਰ

ISBN 978-93-5678-321-4

ਪ੍ਰਕਾਸ਼ਨ ਸਾਲ: ੨੦੧੨

ਮੁੱਲ: ₹ ੪੫੦/-

न्यायालय भूमि अवाप्ति अधिकारी कोटपूतली, जिला जयपर

क्रमांक 1072 दिनांक 15-10-2008

विषयः— मैसर्स ग्रासिम इण्डस्ट्रीज लिमिटेड को ग्राम मोहनपुर, कूजोता महरमपुर राजपूत, महरमपुर नवाब, तहसील कोटपूतली, जिला जयपुर राज में स्थित निजी खातेदारी भूमि की अवाप्ति हेतु अवार्ड ।

उपरोक्त विषयान्तर्गत राजस्थान सरकार उद्योग (ग्रुप–1) विभाग के पत्रांक प–4 (3) उद्योग/1/02, दिनांक 02/09/2008 के द्वारा ग्राम मोहनपुर, कूजोता, महरमपुर राजपूत, महरमपुर नवाब, तहसील कोटपूतली, जिला जयपुर राज की निजी खातेदारी भूमि 213.7750 हैक्टर अवाप्त किये जाने हेतु 'ड्राफ्ट' अवार्ड की कुल राशि 13,36,74,474/– रूपये अकेही (तेरह करोड़ छतीस लाख चोहत्तर हजार चार सौ चोहत्तर रू0 मात्र) अनुमोदन होने के परिणामस्वरूप भूमि अवाप्ति अधिनियम की धारा 1894 की धारा 23 (1-A) के अन्तर्गत उक्त आदेश में दर्शित अतिरिक्त दिवस को शामिल करते हुए दिनांक 30/09/2006 से 15/10/2008 तक कुल 655 दिवसों का 12 प्रतिशत वार्षिक दर से रूपये 13,43,42,698/–(अकेही तेरह करोड तियालिस लाख बियालिस हजार छः सौ अठ्ठनवे मात्र) राशि का अवार्ड घोषित किया जाता है। यह अवार्ड आज दिनांक 15.10.08 को मेरे हस्ताक्षर तथा कार्यालय की मुद्रा से जारी किया गया है।

भूमि अवाप्ति अधिकारी
उपखण्ड अधिकारी
कोटपूतली

प्रतिलिपि:–

1. श्रीमान उपशासन सचिव, प्रथम उद्योग विभाग, शासन सचिवालय, जयपुर को उनके पत्रांक प–4 (3) उद्योग/1/02, दिनांक 02/09/2008 दिनांक के सन्दर्भ में सूचनार्थ सेवामें प्रेषित है।
2. श्रीमान जिला कलेक्टर महोदय, जयपुर को सूचनार्थ सेवामें प्रेषित है।
3. तहसीलदार कोटपूतली को मय ड्राफ्ट अवार्ड की प्रति सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
4. [illegible] पंजीयक कोटपूतली को मय ड्राफ्ट अवार्ड की प्रति सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
5. मैसर्स ग्रासिम इण्डस्ट्रीज लिमिटेड कोटपूतली को भेजकर लेख है कि अवार्ड की राशि रूपये 13,43,42,698/– की राशि इस कार्यालय में निर्देशानुसार जमा करावें।

भूमि अवाप्ति अधिकारी

कार्यालय जिला कलक्टर जयपुर

क्रमांक–आर–4(6) अवाप्ति/05/11744 दिनांक 25/9/08

भूमि अवाप्ति अधिकारी
(उपखण्ड अधिकारी)
कोटपूतली जिला जयपुर।

विषय–मैसर्स ग्रासीम इण्डस्ट्रीज लि0 को ग्राम मोहनपुरा, कुजोता, महरमपुर राजपूत व महरमपुर नवाब तहसील कोटपूतली में खनन कार्य हेतु भूमि अवाप्ति का ड्राफट अवार्ड अनुमोदन बाबत।

प्रसंग– उप शासन सचिव, उद्योग(ग्रुप–1) विभाग, राज0 जयपुर के पत्रांक प.4(3)उद्योग/1/02 दिनांक 2 सितम्बर 2008

उपरोक्त विषयान्तर्गत प्रासांगिक पत्र के माध्यम से ग्राम मोहनपुरा, कुजोता, महरमपुर राजपूत व महरमपुर नवाब तहसील कोटपूतली जिला जयपुर के अवार्ड हेतु 213.7750 हैक्टयर निजि खातेदारी भूमि के ड्राफट अवार्ड की कुल राशि 13,36,74,434/– (अक्षरे रूपये तेरह करोड छत्तीस लाख चौहत्तर हजार चार सौ चौतीस) मात्र का अवार्ड राज्य सरकार द्वारा अनुमोदित किया गया है।

अतः आप राज्य सरकार के निर्देशानुसार अंतिम अवार्ड की देय राशि मैसर्स ग्रासिम इण्डस्ट्रीज लि0 कोटपूतली से वसूल कर, विधिक खातेदारो/हितधारी व्यक्तियों को नियमानुसार भुगतान करना सुनिश्चित करें। तथा भुगतान करने से पूर्व नियमानुसार आयकर की कटौति की जाना सुनिश्चित करे।

जिला कलेक्टर
जयपुर

कार्यालय उपखण्ड अधिकारी कोटपूतली (जयपुर)

क्रमांक RA/08/ 880-881 दिनांक 26/8

श्रीमान जिला कलेक्टर महोदय,
जिला जयपुर (राजस्थान)

विषय :- मैसर्स ग्रासीम इण्डस्ट्रीज लिमिटेड को ग्राम मोहनपुरा, कूजोता, महरमपुर राजपूत महरमपुर नवाब तहसील कोटपूतली, में खनन कार्य हेतु भूमि अवाप्ति का ड्राफ्ट अवा प्रेषित करने बाबत्।

प्रसंग :- श्रीमान उपशासन सचिव, प्रथम उद्योग विभाग, शासन सचिवालय, जयपुर के पत्रांक प (3) उद्योग/1/2002 दिनांक 06.10.2007 व 22.11.2007 के सन्दर्भ में।

महोदय,

उपर्युक्त विषयान्तर्गत प्रसंगाधीन पत्र के सन्दर्भ में निवेदन है कि मैसर्स ग्रासीम इण्डस्ट्रीज लिमिटेड के ग्राम मोहनपुरा, कूजोता, महरमपुर राजपूत व महरमपुर नवाब, तहसील कोटपूतली में खनन कार्य हेतु उक्त ग्राम की 213.7750 हैक्टेयर निजी खातेदारी भूमि अवाप्ति का ड्राफ्ट अवार्ड पत्र के साथ संलग्न कर अग्रिम कार्यवाह हेतु सेवामे प्रेषित है।

भवदीय,

राजवीर सिंह यादव
उपखण्ड अधिकारी कोटपूतली
जिला-जयपुर (जयपुर)

क्रमांक /

दिनांक

प्रतिलिपी :- श्रीमान उपशासन सचिव, (प्रथम) उद्योग विभाग राजस्थान, जयपुर को उनके प्रसंगाधीन पत्र के संदर्भ मे सूचनार्थ सेवामें प्रेषित है।

भवदीय

राजवीर सिंह यादव
उपखण्ड अधिकारी, कोटपूतली
जिला-जयपुर (जय

न्यायालय भूमि अवाप्ति अधिकारी,
कोटपूतली, जयपुर–303108

कमांक : RA/ 08/ दिनांक : 26/8/

विषय :– मैसर्स ग्रासीम इण्डस्ट्रीज लिमिटेड, युनिट ग्रासीम सीमेन्ट कोटपूतली हेतु ग्राम–मोहनपुरा, कुजोता, महरमपुर नवाब व महरमपुर राजपूत, तहसील कोटपूतली, जिला जयपुर, राजस्थान मे स्थित निजी खातेदारी भूमि की अवाप्ति हेतु ड्राफ्ट अवार्ड।

1.1 मैसर्स ग्रासीम इण्डस्ट्रीज लिमिटेड, युनिट ग्रासीम सीमेन्ट कोटपूतली जिला जयपुर (जिसे आगे कम्पनी के नाम से सम्बोधित किया जायेगा) के लिए भूमि की आवश्यकता होने पर उद्योग (ग्रुप–1) विभाग, राजस्थान सरकार ने ग्राम मोहनपुरा, कूजोता, महरमपुर नवाब व महरमपुर राजपूत, तहसील कोटपूतली, जिला जयपुर, राजस्थान की 242.73 हैक्टेयर निजी खातेदारी/मन्दिर माफी/आबादी भूमि की अवाप्ति हेतु अधिसूचना क्रमांक प 4(3) उद्योग/1/02 जयपुर, दिनांक 30/12/2006 को भूमि अर्जन अधिनियम, 1894 (जिसे आगे अधिनियम के नाम से सम्बोधित किया जायेगा) की धारा 4 के अन्तर्गत जारी की और निम्न हस्ताक्षरकर्ता को भूमि अर्जन हेतु भूमि अर्जन अधिकारी की शक्तियां प्रदान की गई।

1.2 ग्रामवार अवाप्ताधिन भूमि का विवरण निम्नानुसार है:–

क0स0	ग्राम	भूमि का कुल क्षेत्रफल हैक्टर में
1	मोहनपुरा	125.2600
2	महरमपुर राजपूत	46.2200
3	महरमपुर नवाब	2.1700
4	कूजोता	69.0800
कुल क्षेत्रफल		242.7300

भूमि अर्जन अधिकारी

संशोधित उद्घोषणा का प्रकाशन क्रमांक 4.4(3)उद्योग/1/02 दिनांक 22/11/2007 को जारी किया जिसका प्रकाशन निम्नानुसार किया गया -

राजस्थान राजपत्र में प्रकाशन	दिनांक 26/11/2007
स्थानीय दैनिक समाचार पत्र 1. महका भारत	दिनांक 30/11/2007
2. राज0 पत्रिका	दिनांक 30/11/2007
स्थानीय क्षेत्र चस्पानगी	दिनांक 30/11/2007

उपरोक्तानुसार कम संख्या 73 से 98 के खसरा नम्बरों के लिए धारा 6 की उद्घोषणा की अन्तिम प्रकाशन की तिथि धारा 6(2) के तहत 30/11/2007 रही।

3.1.2 उक्त उद्घोषणा के प्रकाशन एवं प्रचार–प्रसार के उपरान्त सभी हितबद्ध व्यक्तियों/खातेदारों को अधिनियम की धारा 9 के अन्तर्गत दिनांक 03/11/2007, 11/12/2007, 24/12/2007 व 08/04/2008 को नोटिस जारी किये गये, उक्त नोटिस को अवाप्ताधीन भूमि के निकट सहज दृश्य स्थानों पर भी चस्पा करवाया गया। जिसमें हित्तबद्ध व्यक्तियों को अपनी अवाप्तधीन भूमि के मुआवजे, क्षेत्रफल व अन्य विवरण के सम्बन्ध में भूमि अवाप्ति अधिकारी कोटपूतली के कार्यालय में स्वयं या जरिये प्लीडर, लिखित एवं व्यक्तिगत रूप से मय दस्तावेज व सबूत अपना पक्ष/आपत्तियां प्रस्तुत करने हेतु भूमि अवाप्ति अधिकारी कोटपूतली कार्यालय में दिनांक 19/11/2007, 20/11/2007, 21/11/2007, 29/12/2007, 10/01/2008, 11/01/2008, 30/01/2008 व 23/04/2008 की लिखित एवं व्यक्तिगत सुनवाई की गई। सुनवाई के दौरान अवाप्तिधीन भूमि के खातेदारों के अलावा मैसर्स ग्रासीम इण्डस्ट्रीज लिमिटेड, के अधिकारी भी उपस्थित थे व उन्होने कम्पनी का पक्ष भी प्रस्तुत किया है।

4.1.1 आपत्तिकर्ताओं की आपत्तियां व उनका निस्तारण

क0सं0	नाम खातेदार	गॉव
1	इमरती देवी पुत्री श्री हरदेव	कूजोता
2	गणपत पुत्र श्री ठण्डूराम	
3	साधुराम पुत्र श्री कालू पुत्र श्री गंगु	
4	विनोद कुमार पुत्र स्व0 श्री गोविन्दराम शर्मा	
5	मामनसिंह पुत्र भगवती सिंह	
6	मंगेजसिंह पुत्र श्री मंगुसिंह	
7	रमेश चन्द स्वामी पुत्र गुलाबदास स्वामी	
8	आकाश सिंह पुत्र प्रेमवीर सिंह	

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9	गुलाब दास पुत्र जीवनदास स्वामी	
10	महन्त श्री हरिदास जी मन्दिर श्री रघुनाथ जी महाराज	
11	श्री शिवलाल पुत्र श्री बच्चन नाथ वगैरह मन्दिर श्री महादेव सा0 देह	महरमपुर राजपूत
12	मोटू पुत्र रामनाथ बावरिया	
13	सोणाराम पुत्र नंदा	
14	कोयली देवी पत्नि श्री मातादीन	
15	गोविन्दराम पुत्र चुन्नीलाल	
16	श्री विनोद कुमार शर्मा पुत्र श्री गोविन्द राम शर्मा	
17	श्री रामकरण पुत्र श्री गणेश यादव	मोहनपुरा
18	श्री रामनिवास पुत्र श्री ओंकार	
19	श्री अमर सिंह पुत्र श्री सूरजभान	
20	श्री बनवारी लाल पुत्र श्री सुण्डाराम वगैरह	
21	श्री ग्यारसीलाल पुत्र श्री ओंकार	
22	श्री रामकिशोर पुत्र श्री छोटु	
23	श्री चौथमल मीण पुत्र श्री मक्खनलाल मीणा	
24	श्रीमति मंजू यादव पत्नि श्री राजेन्द्र यादव वगैरह	
25	श्री भैरव पुत्र श्री गोरधन मीणा वगैरह	
26	श्री रामकिशोर पुत्र श्री छोटु	
27	श्री रामकिशोर पुत्र श्री छोटु	
28	श्री राजेश कुमार पुत्र श्री मातादीन	
29	श्री बनवारी पुत्र श्री श्योदान	
30	श्री शंभुदयाल पुत्र श्री श्योदान	
31	श्री भेराराम पुत्र श्री बंशीधर	
32	श्री रामसिंह पुत्र श्री उमदाराम	
33	श्री कुन्दन राम पुत्र श्री सुण्डाराम	
34	श्री इन्द्राज पुत्र श्री कुन्दन राम	
35	श्री गिरधारी लाल पुत्र श्री कुन्दन राम	
36	श्री शिवलाल पुत्र श्री कुन्दन राम	
37	श्री अमीचन्द पुत्र श्री कुन्दन राम	
38	श्रीमति मेवा देवी पत्नि स्व0 श्री महादेव प्रसाद	
39	श्री महवीर यादव पुत्र स्व0 श्री महादेव प्रसाद	
40	श्री महेश पुत्र श्री सुरज्ञानी राम यादव	

41	श्री परसराम यादव पुत्र श्री सुल्तान सिंह यादव	
42	श्री कैलाश पुत्र श्री सुल्तान सिंह यादव	
43	श्री पुष्करमल पुत्र श्री सुल्तान सिंह यादव	
44	श्री जगदीश प्रसाद पुत्र स्व0 श्री मक्खन यादव	
45	श्री देवकरण यादव पुत्र स्व0 श्री मक्खन यादव	
46	श्री रामकिशोर पुत्र स्व0 श्री मक्खन यादव	
47	श्री योगेन्द्र सिंह यादव पुत्र श्री झांझुराम यादव	
48	श्री ओमप्रकाश पुत्र श्री मोहनलाल हरिजन	
49	श्री हरिराम पुत्र श्री मोहनलाल हरिजन	
50	प्रधानाध्यापक राजकीय उच्च प्राथमिक विद्यालय मोहनपुरा	
51	ब्लाक प्रारम्भिक शिक्षा अधिकारी, कोटपूतली	
52	श्री भैरूराम मीणा पुत्र श्री रिछपाल मीणा	
53	श्री सुगन चन्द पुत्र श्री हनुमान सहाय मीणा	
54	श्री घिरंजी लाल पुत्र श्री हनुमान सहाय मीणा	
55	श्री हजारी लाल पुत्र श्री हनुमान सहाय मीणा	
56	श्री उदयसिंह पुत्र श्री हनुमान सहाय मीणा	
57	श्री सुरज्ञानी राम मीणा पुत्र श्री छोटुराम मीणा	
58	श्री रामस्वरूप पुत्र श्री फुलाराम मीणा	
59	श्री रामकिशोर पुत्र श्री फुलाराम मीणा	
60	श्री लालचन्द पुत्र श्री फुलाराम मीणा	
61	श्री चौथमल मीणा पुत्र श्री मक्खन लाल मीणा	
62	श्री हजारी लाल मीणा पुत्र श्री रिछपाल मीणा	
63	श्रीमति सरोज देवी पत्नि श्री हरिराम मीणा	
64	श्री राजू मीणा पुत्र श्री ओमप्रकाश मीणा	
65	श्री अमर सिंह मीणा पुत्र श्री छोटुराम मीणा	
66	श्री दुलीचन्द पुत्र श्री सोहन लाल जॉगिड़	
67	श्री बाबुलाल पुत्र श्री छीत्तरमल	
68	श्री ओमप्रकाश पुत्र श्री मनोहर लाल हरिजन	
69	श्री हिरालाल पुत्र श्री मनोहर लाल हरिजन	

4.1.1.1 <u>आपत्ति संख्या–1</u> इमरती देवी पुत्री श्री हरदेव, जाति चमार, निवासी अजीतपुरा कला द्वारा ख0 न0 324/1047, 324/1048/1050 के संबंध में आपत्ति पेश की गई कि उक्त भूमि बहुत उपजाऊ किस्म की है व उसमें 2 लाख रू. प्रतिवर्ष की आय होती है व उक्त

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(S. D. M.), कोटपूतली

भूमि में काला व सफेद रंग का कीमती पत्थर होना बताया, जिसका बाजार भाव 30 लाख रू. प्रति बीघा बताकर 15 लाख प्रति बीघा की रेट दिलाने का अनुरोध किया।

आपत्ति का निस्तारण :– उक्त लेख के संबंध में कोई पुख्ता सबूत पेश नहीं किया। अतः 30 लाख रू. प्रति बीघा का बाजार भाव व 15 लाख रू. प्रति बीघा की मॉग उचित प्रतित नहीं होती है। अतः खारिज किए जाने योग्य है।

4.1.1.2 आपत्ति संख्या–2 गणपत पुत्र श्री उण्डूराम यादव, निवासी कूजोता द्वारा ख0 नं0 304/1054, 306, 307, 308/1055, 310, 312/1056, 313, 314 उक्त भूमि के संबंध में बताया की उसमें 150 वृक्ष आंवला, 25 वृक्ष निंबू, 75 वृक्ष बबूल, कीकर, खेजड़ी के हैं व 31.25 लाख व 11 लाख रू0 कुऑ, बारिग, होज, पाईप लाइन, 60 लाख रू. पुख्ता मकान, बाड़ा, रिहायसी मकान, पशुओं का चारा तथा 450 लाख रू. अपनी भूमि की कीमत हेतु मांग की। उपरोक्त मिलने के पश्चात या उसके बदले में राष्ट्रीय राजमार्ग में लगती हुई भूमि दिलवाई जावे व परिवार के दो सदस्यों को नौकरी दी जावे।

आपत्ति का निस्तारण :–आपत्तिकर्ता के प्रतिवेदन के संबन्ध में उसकी भूमि पर स्थित वृक्षों की संख्या, उनके प्रकार एंव तने की मोटाई की जॉच A.A.O. कोटपूतली के द्वारा करवाई गई है। मुआवजे की राशि का निर्धारण संबन्धित रिपोर्ट के आधार पर किया गया है। इसके अलावा आपत्तिकर्ता ने अपनी मॉग के समर्थन में जो राशि की मॉग की उसका कोई न्यायोचित्त आधार नहीं बनता है ओर ना हीं उनकी जमीन राष्ट्रीय राजमार्ग से लगती है। भूमि एवं उससे संबंधित मुआवजे का निर्धारण भू–अवाप्ति अधिनियम 1894 की धारा 23 के अनुसार किया जायेगा। उपरोक्तानुसार आपत्ति का निस्तारण किया जाता है।

4.1.1.3 आपत्ति संख्या–3 साधुराम पुत्र कालूराम, निवासी ढाणी झाड़ावाली ने अपने पिता श्री कालू पुत्र श्री गंगुराम यादव निवासी कूजोता के लिए ख0 नं0 126 के संबंध में अपनी आपत्ति में कुछ भी नहीं कहा वरन् मंदिर श्री रघुनाथ जीं महाराज की लगभग 52 बीघा जमीन पर अपना कब्जा होना बताया व मुआवजे की मॉग की।

आपत्ति का निस्तारण :– चूकि आपत्तिकर्ता ने नोटिस में दर्शित खसरे के बारे में कोई आपत्ति पेश नहीं किया है। चूंकि मन्दिर मूर्ति शाश्वत अवयस्क है अतः किसी को भी मन्दिर भूमि का अन्यसंकान्त (Alienate) करने का अधिकार ना होने से देय मुआवजा

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राशि सक्षम न्यायालय में [illegible] न्यायसंगत है। अतः यह आपत्ति खारिज कि जाने योग्य है।

4.1.1.4 आपत्ति संख्या–4 विनोद कुमार पुत्र स्व0 श्री गोविन्दराम शर्मा द्वारा ख0 नं0 207 के संबंध में आपत्ति पेश कर निवेदन किया गया कि उनकी भूमि अवाप्ति के पश्चात उन्हे गोरधनपुरा चौकी या कोटपूतली में राष्ट्रीय राजमार्ग पर उनकी अवाप्तिाधीन भूमि के बराबर भूमि दिलाई जावे।

आपत्ति का निस्तारण :– चूंकि बदले में भूमि खरीदकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र के बाहर है अतः यह आपत्ति निरस्त किए जाने योग्य है।

4.1.1.5 आपत्ति संख्या–5 मामनसिंह, महावीर सिंह पुत्र श्री भगवत सिंह राजपूत, निवासी कूजोता द्वारा अपने खसरा नम्बर 130, 175, 177, 179, 204 के संबंध में बताया की यह उनके सम्मलित खाते की भूमि है जिस पर सबका बराबर का हिस्सा है व यह कि उन्हें अवाप्ति की स्थिति में जो बाजार भाव चल रहे हैं यानि कि 25 लाख रू. प्रति बीघा की दर से मुआवजा दिलाया जावे या उसके बदले में जमीन दिलाई जावे।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के अनुसार किया जायेगा। बदले में भूमि दिलाना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र से बाहर है अतः यह आपत्ति निरस्त किये जाने योग्य है।

4.1.1.6 आपत्ति संख्या–6. श्री मंगेजसिंह पुत्र श्री गंगुसिंह राजपूत, निवासी कूजोता ने ख0 नं0 326 के संबंध में निवेदन किया कि उक्त भूमि के लिए 30 लाख रू. प्रति बीघा की दर से मुआवजा दिलाया जावे क्योंकि इस भूमि में मारबल पत्थर है व सड़क से लगती है।

आपत्ति का निस्तारण :–चूँकि आपत्ति कर्ता ने अपने प्रतिवेदन के समर्थन में कोई दस्तावेज प्रस्तुत नहीं किया है अतः यह आपत्ति खारिज करने योग्य है।

4.1.1.7 आपत्ति संख्या–7. रमेश चन्द स्वामी पुत्र श्री गुलाबदास स्वामी, निवासी ढाणी स्वामियान तन कूजोता में खसरा नम्बर 201 के संबंध में 100 लाख रू. प्रति बीघा की दर तय करने का अनुराध किया इसकी एवज में ग्राम बर्डोद, तहसील बहरोड़, जिला अलवर में सरकारी भूमि मय रास्ता व पानी दी जावे अथवा 7 हजार रू. प्रति माह नकद राशि पुस्त दर पुस्त दी जावे व इस राशि पर समय–समय पर मँहगाई भी दी जावे।

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आपत्ति का निस्तारण :– मुआवजा राशि का निर्धारण अधिनियम की धारा 23 के अ ित किया जावेगा। अतः यह आपत्ति निरस्त करने योग्य है।

4.1.1.8 आपत्ति संख्या–8 श्री आकाश सिंह व श्री अविनाश सिंह पुत्रान प्रेमवीर सिंह निवासी बुचाहेड़ा कोटपूतली द्वारा खसरा नम्बर 183/1037, ग्राम कूजोता के संबंध में आपत्ति प्रस्तुत कर कहा गया कि यह मुख्य सड़क पर स्थित है, 4000 वर्ग फीट पर पक्का निर्माण, 500 मीटर की लम्बी बाउण्ड्री वाल निर्मित है। उन्होनें 25 लाख रू0 प्रति बीघा की दर से मुआवजा राशि की मॉग की है।

आपत्ति का निस्तारण :– उपरोक्त खसरे में आपत्तिकर्ता द्वारा धारा 4 की अधिसूचना के बाद बड़े पैमाने पर अवैध निर्माण किया गया है, जिसकी सूचना कंपनी द्वारा अधोहस्ताक्षरकर्ता के पास दी गई थी। भू–अवाप्ति अधिनियम के अन्तर्गत अधिसूचना जारी होने के बाद किये गए निर्माण पर किसी प्रकार का मुआवजा देय नहीं होता है। मुआवजा राशि का निर्धारण अधिनियम की धारा 23 के अन्तर्गत किया जावेगा। अतः यह आपत्ति निरस्त करने योग्य है।

4.1.1.9 आपत्ति संख्या–9. गुलाब दास स्वामी, घनश्याम दास स्वामी, नंदराम स्वामी, प्रहलाद स्वामी ने खसरा नम्बर 176, 178 के संबंध में 100 लाख रू. प्रति बीघा की दर तय करने का अनुरोध किया इसकी एवज में ग्राम बर्डोद, तहसील बहरोड़, जिला अलवर में सरकारी भूमि मय रास्ता व पानी दी जावे अथवा 7 हजार रू. प्रति माह नकद राशि पुस्त दर पुस्त दी जावे व इस राशि पर समय–समय पर मॅहगाई भी दी जावे।

आपत्ति का निस्तारण :– भूमि अवाप्ति अधिनियम के अन्तर्गत भू–अवाप्ति अधिकारी को भूमि अवाप्ति के बदले में भूमि देने का अधिकार नहीं है। अधिनियम के अन्तर्गत केवल मुआवजा देने की ही व्यवस्था है, जिसका निर्धारण अधिनियम की धारा 23 के अन्तर्गत किया जावेगा। अतः आपत्तिकर्ताओं की आपत्तियां स्वीकार करने योग्य नहीं है।

4.1.1.10 आपत्ति संख्या–10 महन्त श्री हरिदास जी द्वारा ग्राम कूजोता खसरा नम्बर 329, 330, 331, 332, 333, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 362, 363, 368, 369, 370, 371, 372, 373, 374, के संबंध में सहायक आयुक्त देवस्थान विभाग, जयपुर खण्ड जयपुर–कार्यवाहक प्रन्यासी का जारी प्रमाण–पत्र की प्रति संलग्न कर यह निवेदन किया गया कि मन्दिर श्री रघुनाथ जी महाराज की उक्त भूमि का मुआवजा जरिए श्री

रघुनाथ जी महाराज इस्ट मंदिर श्री हरिदास जी को मिलना चाहिए।

आपत्ति का निरतारण :– चूंकि मन्दिर मूर्ति शाश्वत अवयस्क है अतः किसी को भी मन्दिर भूमि का अन्यसंक्रान्त (Alienate) करने का अधिकार ना होने से देय मुआवजा राशि सक्षम न्यायालय में जमा करवाना न्यायासंगत है।

4.1.1.11 आपत्ति संख्या–11 श्री शिवलाल पुत्र बच्चन नाथ, श्री रामस्वरूप, श्री हजारी लाल पुत्रान श्री मातादीन जोगी, निवासी कूजोता द्वारा मंदिर श्री महादेव जी की ग्राम महरमपुर राजपूत स्थित मन्दिर माफी भूमि ख0 नं0 369, 370 की भूमि पर काबिज होना बताया है व पूर्व में 2005 खेवट में ग्रार्थीगण के दादा श्री ग्रभाती नाथ का नाम दर्ज होना भी बताया है व भूमि की कीमंत 15 लाख रू. प्रति बीघा बताई है।

आपत्ति का निरतारण :– चूंकि मन्दिर मूर्ति शाश्वत अवयस्क है अतः किसी को भी मन्दिर भूमि का अन्यसंक्रान्त (Alienate) करने का अधिकार ना होने से देय मुआवजा राशि सक्षम न्यायालय में जमा करवाना न्यायसंगत है।

4.1.1.12 आपत्ति संख्या–12 श्री मोठेलाल, श्री झुंथाराम, श्री रोहितास, श्री धोलिया, श्री जलेसिंह,श्री शेरसिंह, निवासी महरमपुर राजपूत में स्थित ख0नं0 273, 274, 287/442, 286, 287, 288/436 कंपनी को अवाप्ति द्वारा देने को तैयार हैं परन्तु बाजार दर 12 लाख रू. प्रति बीघा की मॉग की है।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है।

4.1.1.13 आपत्ति संख्या–13 श्री सोंणाराम पुत्र श्री नंदा, निवासी महरमपुर राजपूत ने ख0नं0 294/427, 294/428 के संबंध में निवेदन किया कि उन्हें उक्त भूमि अवाप्त किये जाने पर कोई आपत्ति नहीं है परन्तु उन्हे बाजार दर दिलवाई जावे।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है।

4.1.1.14 आपत्ति संख्या–14 श्रीमति कोयली देवी पत्नि श्री मातादीन ब्राहमण, निवासी ग्रम कूजोता ने ग्राम महरमपुर राजपूत स्थित ख0नं0–418 के संबंध में निवेदन किया कि उक्त भूमि अवाप्त किये जाने पर कोई आपत्ति नहीं है परन्तु हमें अपनी भूमि के बराबर भूमि राष्ट्रीय

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राजमार्ग पर दिलाई जावे या राष्ट्रीय राजमार्ग पर स्थित भूमि की बाजार दर के हिसाब से हमें मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है। चूंकि बदले में भूमि खरीदकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र के बाहर है अतः यह आपत्ति निरस्त किए जाने योग्य है।

4.1.1.15 आपत्ति संख्या–15 गोविन्दराम पुत्र श्री चुन्नीलाल ब्राहमण निवासी कूजोता ने ग्राम महरमपुर राजपूत स्थित खसरा नम्बर 423 ने अपने प्रतिवेदन में कहा कि उक्त भूमि की अवाप्ति की स्थिति में उक्त भूमि के बराबर भूमि राष्ट्रीय राजमार्ग से लगती हुई गोरधनपुरा चौकी या कोटपूतली में दिलाई जावे या भूमि की बाजार दर के हिसाब से हमें मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है। चूंकि बदले में भूमि खरीदकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र से बाहर है अतः यह आपत्ति भी निरस्त किए जाने योग्य है।

4.1.1.16 आपत्ति संख्या–16 विनोद कुमार शर्मा पुत्र श्री गोविन्दराम शर्मा, निवासी कूजोता ने ग्राम महरमपुर राजपूत स्थित अपने ख0नं0 422, 424 के संबंध में भूमि की अवाप्ति की स्थिति में हमें अपनी भूमि के बराबर भूमि राष्ट्रीय राजमार्ग से लगती हुई गोरधनपुरा चौकी या कोटपूतली में दिलाई जावे या भूमि की बाजार दर के हिसाब से हमें मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है। चूंकि बदले में भूमि खरीदकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र से बाहर है अतः यह आपत्ति भी निरस्त किए जाने योग्य है।

4.1.1.17 आपत्ति संख्या–17. श्री रामकरण पुत्र श्री गणेश यादव, निवासी मोहनपुरा ने अपने ग्राम मोहनपुरा की ख0नं0 325 बाबत् दर्ज आपत्ति में अपना रिहायसी मकान होना बताया तथा उपरोक्त खसरा में स्थित मकान व भूमि अन्य किसी स्थान पर जहां दुसरे ग्राम वासियों

को पुनर्वास किया जाना हो वहां मौजूदा मकान जैसा मकान बनाकर दिया जाये।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है एवं भूमि के साथ–साथ इस पर निर्मित मकान का मुआवजा भी देय होता है। अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है। चूंकि बदले में भूमि खरीदकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र से बाहर है अतः यह आपत्ति निरस्त किए जाने योग्य है।

4.1.1.18 आपत्ति संख्या–18. श्री रामनिवास पुत्र श्री ओंमकार यादव, निवासी मोहनपुरा ने अपने ग्राम मोहनपुरा की ख0नं0 325 बाबत् दर्ज आपत्ति में अपना रिहायसी मकान होना बताया।

आपत्ति का निस्तारण :– उक्त खसरे से आपत्तिकर्ता का कोई लेना–देना नहीं है। उक्त खसरे के मालिकाना हक के बारे में आपत्तिकर्ता ने कोई दस्तावेज प्रस्तुत नहीं किया है व रिकार्डेड खातेदार का मुआवजा निर्धारण कर दिया है। विवाद होने की स्थिति में मुआवजा राशि को सक्षम न्यायालय में जमा करवा दी जावेगी।

4.1.1.19 आपत्ति संख्या–19. श्री अमरसिंह पुत्र श्री सुरजभान, निवासी–मोहनपुरा ने ख0नं0 318 बाबत् दर्ज प्रतिवेदन में मातादीन वगैरह के साथ न्यायालय में वाद लम्बित होना बताया है।

आपत्ति का निस्तारण :– चूंकि वाद सक्षम न्यायालय में लम्बित है व मुआवजे का भुगतान अवार्ड पारित होने के पश्चात नवीनतम जमाबन्दी में दर्ज खातेदारों को दिया जाना है अतः न्यायालय के आदेश के पश्चात ही मुआवजा दिया जाना उचित होगा तब तक सक्षम न्यायालय में मुआवजा राशि नियमानुसार जमा रहेगी। अतः आपत्ति पर वर्तमान में कोई कार्यवाही किया जाना प्रस्तावित नहीं है।

4.1.1.20 आपत्ति संख्या–20. श्री बनवारी लाल, श्री कैलाश, श्री रामकरण पुत्रान श्री सुण्डाराम, निवासी मोहनपुरा ने ख0नं0 314, 315 मौजा मोहनपुरा बाबत् दर्ज आपत्ति में अपना रिहायसी मकान होना बताया तथा उपरोक्त खसरा में स्थित मकान व भूमि अन्य किसी स्थान पर जहां दुसरे ग्राम वासियों को पुनर्वास किया जाना हो वहां मौजूदा मकान जैसा मकान बनाकर दिया जाये।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत

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किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है। चूंकि बदले में भूमि खरीदकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र के बाहर है एवं भूमि के साथ–साथ इस पर निर्मित मकान का मुआवजा भी देय होता है। अतः यह आपत्ति निरस्त किए जाने योग्य है।

4.1.1.21 आपत्ति संख्या–21. श्री ग्यारसी लाल, श्री हरिराम, श्री रामनिवास, श्री बिहारीलाल पुत्रान श्री ओंमकार यादव, निवासी ग्राम मोहनपुरा ने ख.नं. 309/954 मौजा मोहनपुरा बाबत् दर्ज आपत्ति में अपना रिहायसी मकान होना बताया तथा उपरोक्त खसरा में स्थित मकान व भूमि अन्य किसी स्थान पर जहां दुसरे ग्राम वासियों को पुनर्वास किया जाना हो वहां मोजूदा मकान जैसा मकान बनाकर दिया जाये।

आपत्ति का निस्तारण :– उक्त खसरे पर खातेदारों के अलावा अन्य व्यक्तियों द्वारा रिहायसी मकानात् बनाए हुए हैं जिनका तकमिना सार्वजनिक लोक निर्माण विभाग द्वारा करवाया गया है। विवादित होने पर मुआवजा राशि सक्षम न्यायालय में जमा करवा दी जावेगी।

4.1.1.22 आपत्ति संख्या–22. श्री रामकिशोर पुत्र श्री छोटुराम यादव, निवासी मोहनपुरा ने ख0नं0 123/964 के संबंध में दर्ज आपत्ति में अवाप्ति, कंपनी हेतू की जा रही है व इसमें रिहायसी मकान बने हुए हैं तथा उपरोक्त खसरा में स्थित मकान व भूमि के बदले अन्य किसी स्थान पर जहां दुसरे ग्राम वासियों को पुनर्वास किया जाना हो वहां मौजूदा मकान जैसा मकान बनाकर दिया जाये।

आपत्ति का निस्तारण :– उक्त खसरे पर आपत्तिकर्ता द्वारा भूमि अवाप्ति अधिनियम की धारा 4 की अधिसूचना के बाद निर्माण किया गया है। अतः इस पर कोई मुआवज़ा देय नहीं होता है। भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है। चूंकि बदले में भूमि खरीदकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र के बाहर है अतः यह आपत्ति निरस्त किए जाने योग्य है।

4.1.1.23 आपत्ति संख्या–23. श्री चौथमल मीणा पुत्र श्री मक्खन लाल मीणा, निवासी मोहनपुरा, ख0नं0 141, 142, 266 के संबंध में दर्ज आपत्ति में बताया कि उक्त भूमि पर उनके पुख्ता मकान बने हुए है सरकार बिना औचित्य के अवाप्त कर रही है उसके पास रिहायस व

खेती के लिए दुसरी जगह [illegible] नहीं है व 30 लाख रू. प्रति बीघा के हिसाब मुआवजा दिया जावे।

आपत्ति का निस्तारण :– आपत्ति में दर्ज बिन्दुओं से सम्बन्धित कोई लिखित दस्तावेज आपत्तिकर्ता ने प्रस्तुत नहीं किया है तथा भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है एवं भूमि के साथ–साथ इस पर निर्मित मकान का मुआवजा भी देय होता है। खसरा नम्बर 142 को अवाप्ति से मुक्त रखा गया है। अतः इस संबंध में आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है।

4.1.1.24 आपत्ति संख्या–24. श्रीमति मन्जू यादव पत्नि श्री राजेन्द्र प्रसाद यादव, श्रीमति कृष्णादेवी पत्नि श्री हवासिंह यादव (पुत्रीयान श्री मातादीन यादव, निवासी मोहनपुरा) हाल आबाद ग्राम जगदीशपुरा तह0 कोटपूतली ने ग्राम मोहनपुरा स्थित खसरा नम्बर 184, 224, 236 के संबंध में दर्ज आपत्ति में बताया कि वे रिकार्डेड खातेदार हैं तथा उन्हें नोटिस नहीं दिया गया है। यह भूमि बहुत अधिक उपजाउ है व तीन फसल वार्षिक होती हैं अतः इस उत्तम उपजाउ भूमि को अवाप्ति नहीं किया जाना चाहिए। यदि यह भूमि अवाप्त की जाती है तो इस भूमि का मुआवजा 60 लाख रू. प्रति बीघा के हिसाब से दिया जाना चाहिए। आपत्ति का निस्तारण :– चूँकि नोटिस अधिनियम की धारा 6 में वर्णित व्यक्तियों के नाम से जारी किए गए हैं व मुआवजा राशि का भुगतान अवार्ड पारित होने के पश्चात उस समय जमाबन्दी में दर्ज व्यक्तियों को ही देय होगा। न्यायालय में उपस्थित होना पर्याप्त नोटिस माना जाता है। आपत्तिकर्ता द्वारा आपत्ति में दर्ज बिन्दुओं से सम्बन्धित कोई लिखित दस्तावेज प्रस्तुत नहीं किया है तथा भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है।

4.1.1.25 आपत्ति संख्या–25. श्री भैरव, श्री राधेश्याम, श्री मुरारी पुत्रान श्री गोरधन मीणा, श्री कैलाश, श्री महेन्द्र, श्री मातादीन, श्री सीताराम पुत्रान माधोसिंह मीणा, श्रीमति सन्तोष, श्री सुरेश पुत्रान श्री सोहनलाल मीणा, श्री राजमकुमार, श्री सुबा उर्फ बुलाराम पुत्रान मोहरसिंह मीणा, निवासी कल्याणपुरा खुर्द जरिए मुख्यतार आम श्री सुभाष पुत्र श्री रामदयाल गुर्जर, निवासी कल्याणपुरा खुर्द ने मौजा मोहनपुरा की ख0नं0 204, 205 के बारे में अपनी आपत्ति में बताया की अनु0 जनजाति (मीणा) के व्यक्ति की भूमि को किसी को हासिल करने का अधिकार नहीं है तथा यह कि राजस्व न्यायालयों में डिक्री हेतु वाद

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(S. D. M.), कोटपूतली

लम्बित है व अवाप्ति की स्थिति में उन्हें बाजार मूल्य दिया जावे।

श्री वीरसिंह पुत्र श्री करतार सिंह मीणा, श्री सुगनचन्द मीणा, श्री अशोक कुमार मीणा, निवासी–कल्याणपुरा खुर्द ने उक्त ख0नं0 के संबंध में बताया कि श्री वीरसिंह बनाम उमराव वगैरह के उनवान से एक वाद राजस्व मण्डल, अजमेर में लम्बित है व उस पर स्थगन आदेश राजस्व मण्डल, अजमेर द्वारा उन्हें प्राप्त है व आगे कोई कार्यवाही नहीं करने का अनुरोध किया।

श्री उमराव प्रसाद यादव पुत्र श्री नारायण यादव, निवासी–कॉसली ने ख0नं0 204 मौजा मोहनपुरा बाबत दर्ज अपनी आपत्ति में बताया कि उक्त ख0नं0 में वह मकान बनाकर परिवार सहित रहते हैं व शेष भूमि में कृषि कार्य करते हैं व उचित मुआवजा उपरोक्त खसरा में स्थित मकान व भूमि के बदले अन्य किसी स्थान पर जहां दुसरे ग्राम वासियों को पुनर्वास किया जाना हो वहां मोजूदा मकान जैसा मकान बनाकर दिया जाये।

<u>आपत्ति का निस्तारण</u> :– इस संबंध में आपत्तिकर्ताओं द्वारा अपने कथन के संबंध में कोई भी दस्तावेजी सबूत पेश नहीं किया और चूँकि वर्तमान में अधिनियम की धारा 23 के अन्तर्गत मुआवजे का निर्धारण किया जाना है एवं भूमि के साथ–साथ इस पर निर्मित मकान का मुआवजा भी देय होता है। उक्त खसरे पर आपत्तिकर्ता द्वारा भूमि अवाप्ति अधिनियम की धारा 4 की अधिसूचना के बाद निर्माण किया गया है। अतः इस पर कोई मुआवजा देय नहीं होता है। मुआवजे का भुगतान अवार्ड पारित होने के पश्चात उस समय जमाबन्दी में दर्ज व्यक्तियों को ही दिया जा सकता है, तथा विवाद की स्थिति में सक्षम न्यायालय में मुआवजा राशि जमा करवा दी जायेगी। अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है।

4.1.1.26 <u>आपत्ति संख्या–26.</u> श्री रामकिशोर पुत्र श्री छोटुराम यादव, निवासी–मोहनपुरा ने ख0नं0 71 मौजा मोहनपुरा के संबंध में दर्ज आपत्ति में बताया कि उक्त भूमि की अवाप्ति कंपनी के लिए की जा रही न की जनहित में, उन्होनें यह भी कहा कि उक्त भूमि में हमारे पूर्वजों के बनाए हुए रिहायसी मकान हैं जिनमें उनका परिवार रहता है और उन्होंने अवाप्ति की स्थिति में इसी ग्रम पंचायत में इतनी ही जमीन खरीदकर दी जावे। उन्होंने कंपनी में परिवार के एक सदस्य को स्थाई नोकरी, एक वाहन व प्रार्थी को गोद लेने के लिए आवेदन किया है।

<u>आपत्ति का निस्तारण</u> :– किस अधिनियम की किस धारा के अन्तर्गत कंपनी के नाम भू–अर्जन जनहित में नहीं है ऐसा कुछ भी बताने में आपत्तिकर्ता असमर्थ रहें और न ही

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कोई लिखित दस्तावेजी साक्ष्य इस संबंध में पेश किया है। इसके अलावा निर्माण से संबंधित कोई दस्तावेज प्रस्तुत नहीं किया है।

अधिनियम की धारा 23 के अन्तर्गत मुआवजा तय किया जाना है तथा वर्तमान बदले में भूमि क्रय करना या उस पर मकान बनवाकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र से बाहर है। अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नही है।

4.1.1.27 आपत्ति संख्या–27. श्री रामस्वरूप पुत्र श्री छोटुराम यादव, प्रेमबाई पुत्री श्री छोटुराम, श्योकारी बेवा छोटुराम, जाति यादव, निवासी मोहनपुरा ने ख0नं0 323 मौजा मोहनपुरा के संबंध में दर्ज आपत्ति में बताया कि उक्त भूमि की अवाप्ति कंपनी के लिए की जा रही है की जनहित में, उन्होनें यह भी कहा कि उक्त भूमि में हमारे पूर्वजों के बनाए हुए रिहायसी मकान हैं जिनमें उनका परिवार रहता है और उन्हींने अवाप्ति की स्थिति में इसी ग्राम पंचायत में इतनी ही जमीन खरीदकर दी जावे। उन्होंने कंपनी में परिवार के एक सदस्य को स्थाई नोकरी, एक वाहन व प्रार्थी को गोद लेने के लिए आवेदन किया है।

आपत्ति का निस्तारण :– किस अधिनियम की किस धारा के अन्तर्गत कंपनी के नाम भू–अर्जन जनहित में नहीं है ऐसा कुछ भी बताने में आपत्तिकर्ता असमर्थ रहें और न ही कोई लिखित दस्तावेजी सबूत इस संबंध में पेश किया। इसके अलावा निर्माण से संबंधित कोई दस्तावेज प्रस्तुत नहीं किया हैं। उक्त खसरे पर धारा 4 की अधिसूचना के बाद भी निर्माण कार्य किया गया है। उक्त निर्माण पर कोई मुआवजा राशि देय नहीं है।

अधिनियम की धारा 23 के अन्तर्गत मुआवजा तय किया जाना है तथा बदले में भूमि क्रय करना या उस पर मकान बनवाकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र से बाहर है। अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है।

4.1.1.28 आपत्ति संख्या–28. श्री राजेश कुमार पुत्र श्री मातादीन, बनवारी, शंभुदयाल पुत्र श्योदान, भेभाराम पुत्र बंशीधर, रामसिंह पुत्र उमदाराम, कुन्दन राम यादव पुत्र श्री सुण्डाराम, इन्द्राज सिंह, गिरधारी लाल, शिवलाल, अमीचन्द यादव पुत्र श्री कुन्दन राम, मेवा देवी पत्नि स्व0 श्री महादेव प्रसाद यादव, महावीर यादव पुत्र श्री महादेव प्रसाद, महेश पुत्र सुरज्ञानी राम यादव, परसराम यादव, कैलाश, पुष्करमल पुत्र श्री सुल्तान सिंह यादव, जगदीश प्रसाद यादव, देवकरण यादव, रामकिशोर यादव पुत्र स्व0 मक्खन राम यादव, योगेन्द्र सिंह यादव पुत्र स्व0 झांझुराम यादव, ओमप्रकाश, हरिराम पुत्र श्री मोहनलाल हरिजन इन सभी लोगों

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ने समान आपत्ति दर्ज की है कि जारी किए गए नोटिस में परिवार के सदस्यों के नाम अलग-अलग आवास क्षेत्र दर्शाया गया है तथा यह मर्जी के अनुसार माप है इसे हुबहु नोटिस में शामिल किया गया है। इन लोगों ने यह भी आपत्ति दर्ज करवाई है कि ग्राम पंचायत की मिटिंग में लिए गए प्रस्तावों का जब तक निस्तारण नहीं हो जाता है तब तक मुआवजा निर्धारित नहीं किया जायेगा साथ ही ग्राम में स्थित ग्राम देवता श्री पीर बाबा, गोगाजी एवं शिवजी का मंदिर स्थापित हैं इनको किसी प्रकार की कोई क्षति नहीं पहुचाई जावे। इन लोगो ने यह भी बताया कि विस्थापना की स्थिति में गोरधनपुरा से चौलाई तक की सम्पर्क सड़क पर आवासीय भूमि दी जावे अथवा नगरपालिका दर 3000/- से 4000/- रू० प्रति वर्ग गज की दर से भूमि का मूल्य तथा बाजार भाव से मकानो का मुल्यांकन किया जावे व उस पर 50 प्रतिशत अतिरिक्त मुआवजा घोषित किया जावे।

आपत्ति का निस्तारण :- सैक्शन 9 के नोटिस में लोगों से आबादी क्षेत्र में स्थित अपने निजी मकानों के बारे में यदि कोई आपत्ति हो तो आपत्ति दर्ज करवाने के लिए बोला गया था। शेष सभी आपत्तियों का निस्तारण इस न्यायालय द्वारा पैरा 4.1.2.1 व पैरा 4.1.2.8 में किया जा चुका है। उपरोक्त लोगों ने आवासीय क्षेत्रफल के पैमाइस के संबंध में कोई दस्तावेज प्रस्तुत नहीं किया है और ना ही अपनी आपत्ति में यह लिखा है कि उनके मकानों का आवासीय क्षेत्रफल कितना है वहीं दूसरी तरफ उपरोक्त लोगों के मकानो का पैमाइस सार्वजनिक निर्माण विभाग के सहायक अभियन्ता के निर्देशन में हुआ है तथा इनका मुल्यांकन अनुमोदित वैल्यूवर द्वारा करवाया गया है जो सही प्रतित होता है इसके अलावा इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा कराई गई एवं मुआवजे का निर्धारण इस जॉच के आधार पर देय होगा। अतः इस बाबत यह आपत्ति निरस्त करने योग्य है।

4.1,1.29 आपत्ति संख्या-29 प्रधानाअध्यापक राजकीय उच्च प्राथमिक विद्यालय मोहनपुरा ने यह आपत्ति दर्ज करवाई कि इनके विद्यालय का क्षेत्रफल 146.45 वर्ग मीटर दिया गया है जबकि वास्तविक क्षेत्रफल 282.946 वर्ग मीटर है।

आपत्ति का निस्तारण :- उपरोक्त आपत्ति की जांच सार्वजनिक निर्माण विभाग के द्वारा करवाई गई तथा मुआवजे का निर्धारण उक्त रिपोर्ट के आधार पर अधिनियम की धारा 23 के अन्तर्गत किया जायेगा।

मि अचपत्ति

4.1.1.30 आपत्ति संख्या–30 ब्लॉक प्राथमिक शिक्षा अधिकारी, कोटपूतली ने अपने पत्र दिनां 23/04/2008 में कहा है कि मोहनपुरा एवं महरमपुर राजपूत में स्थित राजकीय विद्यालय स्थित है जिनकी अवाप्ति के संदर्भ में मार्गदर्शन प्राप्त करने हेतु जिला शिक्षा अधिकारी, जयपुर को पत्र लिखा है। मार्गदर्शन प्राप्त होते ही सूचना प्रेषित कर दी जावेगी। महिला एवं बाल विकास अधिकारी आंगनबाडी केन्द्र महरमपुर राजपूत एवं मोहनपुरा के भवनों की अवाप्ति के संबंध में उच्चाधिकारियों से मार्गदर्शन प्राप्त होते ही सूचना प्रेषित कर दी जावेगी तथा प्रधानाअध्यापक राजकीय प्राथमिक विद्यालय मोहनपुरा ने भी अपनी आपत्तियों में यही कहा है कि निर्मित भवन की अवाप्ति संबंधित पत्र व्यवहार, शिक्षा विभाग आयुक्त बीकानेर से करने की कृपा करें।

आपत्ति का निस्तारण :– उपरोक्त आपत्तिकर्ताओं द्वारा अवाप्ताधीन भवनों के मूल्यांकन के संबंध में किसी तरह की आपत्ति दर्ज नहीं की गई है। भू–अवाप्ति अधिनियम के अन्तर्गत अपनी आपत्ति दर्ज करवान अनिवार्य है अन्यथा यह मान लिया जायेगा कि आपत्तिकर्ता को अवाप्ति के खिलाफ किसी भी प्रकार की आपत्ति नहीं है। कंपनी प्रबन्धन का कहना है कि कंपनी न्यायालय द्वारा निर्धारित मुआवजा देने को तैयार है। सरकार यदि चाहे तो कंपनी उक्त मुआवजे से सरकारी भवनों का निर्माण करवाकर देगी, जिसके लिए भूमि का निर्धारण सरकार द्वारा किया जायेगा। अतः यह आपत्ति खारिज करने योग्य है।

4.1.1.31 आपत्ति संख्या–31 भैरूराम मीणा पुत्र श्री रिछपाल मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 63.17 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 355.82 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का का निरतारण किया जाता है।

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4.1.1.32 आपत्ति संख्या–32 सुगनचन्द, चिरंजी लाल, हजारी लाल, उदयसिंह मीणा पुत्र श्री हनुमान सहाय मीणा ने आपत्ति दर्ज करवाई है कि उसके कब्जे में 452.88 वर्ग मीटर भूमि है जिस पर उसका मकान बना हुआ है। अतः उसे 452.88 वर्ग मीटर भूमि का मुआवजा दिलाया जावे, तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का का निस्तारण किया जाता है।

4.1.1.33 आपत्ति संख्या–33 सुरज्ञानी राम मीणा पुत्र श्री छोटुराम मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 120.39 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 337.97 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का का निस्तारण किया जाता है।

4.1.1.34 आपत्ति संख्या–34 रामस्वरूप, रामकिशोर, लालचन्द मीणा पुत्रान स्व0 श्री फुलाराम मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 138.76 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 687 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए

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मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूंकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का का निस्तारण किया जाता है।

4.1.1.35 आपत्ति संख्या–35 चौथमल मीणा पुत्र श्री मक्खन लाल मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 391 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 891.37 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का का निस्तारण किया जाता है।

4.1.1.36 आपत्ति संख्या–36 हजारी लाल मीणा पुत्र श्री रिछपाल मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 63.17 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 660.21 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक

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निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का निस्तारण किया जाता है।

4.1.1.37 <u>आपत्ति संख्या–37</u> सरोज देवी पत्नि हरिराम मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 220 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 775 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

<u>आपत्ति का निस्तारण</u> :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का निस्तारण किया जाता है।

4.1.1.38 <u>आपत्ति संख्या–38</u> राजु मीणा पुत्र श्री ओमप्रकाश मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 130 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 1050 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

<u>आपत्ति का निस्तारण</u> :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का

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का निस्तारण किया जाता है।

4.1.1.39 आपत्ति संख्या–39 अमर सिंह मीणा पुत्र छोटूराम मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 182.87 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 550 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का का निस्तारण किया जाता है।

4.1.1.40 आपत्ति संख्या–40 दुलीचन्द जांगिड़ पुत्र सोहन लाल जॉगिड़, श्री बंशीधर जॉगिड़ पुत्र श्री कालूराम जॉगिड़ ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 133.50 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 290 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का का निस्तारण किया जाता है।

4.1.1.41 आपत्ति संख्या–41 बाबुलाल पुत्र श्री छीतरमल ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 92.98 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 500 वर्ग

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4.1.2.3 प्रस्ताव–9 ग्राम के आवासीय भवनों आदि का मुल्यांकन एवं मुआवजा निर्धारण नई बीएसआर 2008 के अनुसार किया जावे। किसी के साथ भेदभाव नहीं हो इसके लिए गांव के ही 5 लोगों की एक कमेटी का गठन किया जावेगा। गत वर्ष निर्माण सामग्री में लगभग 30 प्रतिशत की वृद्धि को मुल्यांकन में सामिल करते हुए अतिरिक्त 50 प्रतिशत विस्थापन मुआवजा की अलग से मॉग भी की।

निस्तारणः– आवासीय भवनों का मुल्यांकन एवं मुआवजा निर्धारण आदि सार्वजनिक निर्माण विभाग द्वारा प्रचलित बीएसआर के अनुसार किया गया हैं तथा उक्त प्रकिया में गांव के 5 व्यक्तियों की कमेटी के गठन का कोई कानूनी प्रावधान नहीं होने के कारण पंचायत की यह मांग न्यायोचित नहीं है।

4.1.2.4 प्रस्ताव–10 गॉव के भवनों एवं भूमि का मुल्यांकन करते समय यदि कोई व्यक्ति गांव के साथ नहीं रहना चाहता है तो ऐसे व्यक्तियों की आवासीय भूमि का भुगतान वर्तमान बाजार भाव से कर दिया जावे।

निस्तारणः– पुनर्वास की मांग चार–पॉच व्यक्तियों द्वारा अपनी आपत्तियों में की गई है व अधिकतर व्यक्ति गांव के साथ एक जगह पर नहीं रहना चाहते ऐसे व्यक्तियों को आवासीय भूमि का भुगतान नियमानुसार किया जाना प्रस्तावित है।

4.1.2.5 प्रस्ताव–11 पुनर्वास हेतु प्रस्तावित स्थान पर बिजली, पानी, सड़कों की व्यवस्था निर्धारित मापदण्डों के आधार पर कंपनी अपने खर्चे पर बनाकर दे जिसका क्षेत्र पर्याप्त हो।

निस्तारणः–इस बिन्दु का निस्तारण बिन्दु संख्या 4.1.2.1 के अनुसार है ।

4.1.2.6 प्रस्ताव–12 पुनर्वास हेतु प्रस्तावित स्थान पर भवन निर्माण एवं उचित स्थानान्तरण के लिए मुल्यांकन की 50 प्रतिशत राशि प्रार्थी को अग्रिम में दी जावे व शेष राशि आवासी क्षेत्र का कब्जा प्राप्त करते समय लें।

निस्तारणः– इस बिन्दु का निस्तारण बिन्दु संख्या 4.1.2.1 के अनुसार है ।

4.1.2.7 प्रस्ताव–13 पुनर्वास हेतु प्रस्तावित स्थान पर एससी एसटी के परिवारों के लिए सामुदायिक भवन की व्यवस्था कंपनी अपने खर्चे पर करके दे।

निस्तारणः– इस बिन्दु का निस्तारण बिन्दु संख्या 4.1.2.1 के अनुसार है ।

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4.1.2.8 प्रस्ताव–14 ग्राम के कुल देवता श्रीपीर बाबा, मन्दिरों आदि को कोई क्षति नहीं पहुचाई जावे। खेनन कार्य से इनको क्षति होने का अंदेशा होने पर ग्रामीणों की राय से विधिवत् स्थापना प्रस्तावित स्थान पर की जावे व वहॉ पर पीने के पानी, तालाब की व्यवस्था की जावे।

निस्तारणः– कंपनी प्रबंधन द्वारा उक्त व्यवस्था की जायेगी। इस बाबत् अपनी सहमति व्यक्त की गई।

4.1.2.9 प्रस्ताव–15 ग्राम मोहनपुरा के प्रत्येक कृषिहीन परिवार के एक सदस्य को कंपनी में नौकरी दी जावे।

निस्तारणः– अधिनियम के अन्तर्गत नौकरी देने का कोई प्रावधान नहीं है, केवल भूमि अवाप्ति के बदले मुआवजे का निर्धारण कर मुआवजा देने का प्रावधान है अतः उपरोक्त प्रस्ताव अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र से बाहर होने के कारण निरस्त किया जाता है।

4.4.1 कंपनी के अधिकारियों ने अपने पत्रों दिनांक 29/10/2007, 29/12/2007 व 18/02/2008 के द्वारा उन खातेदारों की सूची दी जिनसे उन्होने भूमि अवाप्ति प्रकिया शुरू होने के पश्चात सीधे ही खातेदारो से भूमि कय कर ली थी। कंपनी ने अपने पत्र दिनांक 23/08/2008 द्वारा उक्त कय की गई भूमि की जमाबन्दी व विकय पत्र की प्रतियां भी इस कार्यालय में प्रस्तुत की।

4.4.2 कंपनी ने अपने पत्रों दिनांक 29/10/2007, 29/12/2007, 18/02/2008 व 23/08/2008 द्वारा यह भी सूचित किया कि कुल अवाप्ताधीन भूमि में से 36.9617 हैक्टर भूमि राज0 लैण्ड रेवेन्यू एक्ट 1956 की धारा 89 (4) के अन्तर्गत अवाप्त कर ली गई है एवं उक्त भूमि के मुआवजे का भुगतान भी किया जा चुका है। कंपनी ने यह अनुरोध किया कि उक्त धारा 89 (4) के अन्तर्गत अवाप्त की गई भूमि को अवाप्ति से मुक्त किया जावे। उपरोक्त भूमि का खसरा विवरण संलग्न है।

4.4.3 कम्पनी ने दिनांक 11/01/2008 को ग्राम महरमपुर राजपूत की 2.4271 हैक्टर भूमि अवाप्ति से मुक्त करने हेतु आवेदन दिया। जिसकी प्रति इस रिपोर्ट के साथ संलग्न है।

उप अवाप्ति अ
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4.4.4 तदानुसार उपरोक्त कुल 39.3888 (36.9617+2.4271) हैक्टर भूमि को अवाप्ति से मुक्त करने की अनुशंषा की जाती है. इनकी मुआवजा राशि तय नहीं की गई है व इस भूमि के लिए कंपनी से कोई मुआवजा राशि देय नहीं होगी।

4.5 इस प्रकार मूल प्रस्ताव के पश्चात अवाप्त की जाने वाली भूमि का विवरण इस प्रकार है:

ग्राम (1)	अवाप्ति हेतु प्रस्तावित रकबा (हैक्टर) (2)	छोड़ने हेतु प्रस्तावित रकबा (हैक्टर) (3)	S.89 (4) रा0लै0रे0एक्ट 1956 के तहत प्राप्त रकबा (हैक्टर) (4)	अवाप्तिाधीन कुल रकबा (हैक्टर) (5)=2–3–4 (5)	कंपनी द्वारा कय रकबा (हैक्टर) (6)	मुअ. देय हेतु रकबा (7) = 5-6
मोहनपुरा	119.8550	—	16.6300	103.2250	89.4271	13.797
महरमपुर राजपूत	36.6800	2.4271	12.4717	21.7812	17.2907	4.4904
महरमपुर नवाब	2.1700	—	—	2.1700	2.1700	—
कूजोता	55.0700	—	7.8600	47.2100	27.2117	19.998
कुल	213.7750	2.4271	36.9617	174.3862	136.0996	38.286

4.6 कम्पनी द्वारा अपने पत्र दिनांक 24/12/2007 द्वारा सूचित किया कि कम्पनी ने मोहनपुरा, कुजोता व महरमपुर राजपूत गांव में भूमि 3–4 लाख रूपये प्रति बीघा के दर से खरीदी है इसके साक्ष्य में उन्होने विस्तृत सूची भी संलग्न की हैं। साथ ही कम्पनी ने यह भी सूचित किया है कि न्यायालय अतिरिक्त. कलेक्टर कोटपूतली द्वारा माइनिंग लीज एरिया में भूमि का मुआवजा 3 लाख रूपये प्रति बीघा की दर से भुगतान किया है। इसके साक्ष्य में कम्पनी द्वारा अतिरिक्त कलेक्टर कोटपूतली के आदेश की प्रति भी अपने उपरोक्त पत्र के साथ संलग्न की है।

4.7 यह सही है कि कम्पनी द्वारा ग्राम मोहनपुरा, कुजोता, महरमपुर राजपूत में माइनिंग लीज एरिया में

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आने वाली भूमि को दिनांक 24/04/2006 से 6/11/2006 तक 3 लाख रूपये प्रति बीघा के दर से व 7/11/2006 से आदिनांक तक 4 लाख रूपये प्रति बीघा की दर से क्रय किया गया है तथा साथ ही न्यायालय अतिरिक्त जिला कलेक्टर कोटपूतली द्वारा मुआवजा राशि 2.90 लाख व 3 लाख रूपये प्रति बीघा की दर से माइनिंग लीज एरिया में आने वाली भूमि के लिये दिया गया है। माइनिंग लीज में आने वाली भूमि पथरिली व बंजड किस्म की है और यह संपर्क सड़को से भी दूर है। इसी कारण इनका बाजार मूल्य निश्चित रूप से कम होगा। उक्त तथ्यों को ध्यान में रखते हुए कम्पनी का यह कथन मान्य प्रतीत होता है।

4.8 अवाप्ताधीन भूमि में से कुछ भूमि मंदिर माफी की है जो कि किसी ट्रस्ट अथवा देवस्थान विभाग में दर्ज नहीं है। चुकि मन्दिर मुर्ति शाश्वत् अवयस्क है अतः अधिनियम की धारा 32 के तहत किसी को भी मन्दिर भूमि को अन्यसंक्रान्त (Alienate) करने का अधिकार न होने से देय मुआवजा राशि सक्षम न्यायालय में जमा कराया जाना न्यायसंगत है।

4.9 खनन क्षेत्र में आबादी भूमि की ग्राम वार स्थिति निम्नानुसार है:-

ग्राम मोहनपुरा खसरा नम्बर 125/0.02, 136/0.36, 272/0.01, 273/1.16, 274/2.12 कुल 3.6700 हैक्टर

क0सं0	विवरण	रकबा (वर्ग मीटर)	रकबा (है0 मे)
1	कुल अवाप्ताधीन रकबा	36700	3.6700
2	कंपनी द्वारा खरीदा गया रकबा	6271	0.6271
3	मुआवजा हेतु शेष रकबा	30429	3.0429
	कुल	36700	3.6700

ग्राम महरमपुर राजपूत ख0 नम्बर 398/432/0.14, 399/1.47, 399/437/0.80, 349/433/0.06, 354/0.13, 357/431/0.25 कुल 2.85 हैक्टर

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क्र0सं0	विवरण	रकबा (वर्ग मीटर)	रकबा (हे0 मे)
1	कुल अवाप्ताधीन रकबा	28500	2.8500
2	कंपनी द्वारा खरीदा गया रकबा	15873	1.5873
3	मुआवजा हेतु शेष रकबा	12626	1.2626
	कुल	28500	2.8500

उपरोक्त कुल रकबे में से रास्ते तथा खुले रकबे का मुआवजा ग्राम पचायत को देय होगा एवं स्कूल, औषद्यालय, आंगनबाड़ी ओर खेल के मैदान का मुआवजा सरकार/पंचायत को देय होगा। ग्राम पंचायत/सरकार द्वारा प्राप्त मुआवजा गॉव के पुनर्वास कि स्थिति में गॉव के लोगों के पुनर्वास में या सार्वजनिक हित के कार्य जैसे स्कूल, आंगनबाड़ी, औषद्यालय, सड़कों इत्यादि के निमार्ण कार्यों में ही खर्च किया जावेगा। यदि कंपनी द्वारा उक्त स्कूल/औषद्यालय/ ऑगनबाड़ी /अन्य सरकारी भवनों की एवज में भवन/भवनों का निर्माण अपने खर्चों पर करवाया जाता है तो अवार्ड में जमा की गई मुआवजा राशि कंपनी को वापस कर दी जावेगी।

मुआवजा दर का निर्धारण

5.0 अधिनियम की धारा 23 प्रतिकर निर्धारण हेतु मार्ग दर्शक है। इस बाबत माननीय उच्चतम न्यायालय ने स्पष्ट किया है कि:-

It can be broadly stated that the element of speculation is reduced to minimum if the underlying principles of fixation of market value wit reference to comparable sales are made:

(i) when sale is **within a reasonable time of the date of notification** under Section 4(1);
(ii) it should be a bona fide transaction;
(iii) it should be of the **land acquired or of the land adjacent to the land acquired; and**
(iv) it should **possess similar advantages.**

It is only when these factors are present, it can merit a consideration as a comparable case (See The Special Land Acquisition Officer, Bangalore v. T. Adinarayan Setty (AIR 1959 SC 429). (Ravindra Narain vs Union of India - AIR 2003 SC 1987).

5.1 इस प्रकार स्पष्ट है कि धारा 4 के प्रकाशन की अंतिम तिथि 22/01/2007 के आस पास (within reasonable time) में जो विक्रय दस्तावेज पंजीयन हुए हैं उसके आधार पर बाजार दर का निर्धारण किया जाना है।

इस बाबत उपपंजियक कोटपूतली कार्यालय से इस क्षेत्र के पंजीबद्ध दस्तावेजों बाबत सूचना प्राप्त की गयी जो अनुग्लनक 2 है। इसी बाबत कम्पनी द्वारा इसी क्षेत्र में से 24/04/2006 से आदिनांक अवाप्ताधीन भूमि व इसके आस पास के क्षेत्र में कुल 136.0996 हैक्टर भूमि क्रय की गयी है। जिसका विवरण अनुग्लनक 3 पर है।

5.3 उपरोक्त दोनो अनुग्लनको के अवलोकन से निम्न तथ्य स्पष्ट होते है :–

5.3.1 कम्पनी के अलावा अन्य व्यक्तियों द्वारा विक्रय पत्र काफी कम दर पर करवाये गये है जो कि संभवतः स्टाम्प डयूटी बचाने की दृष्टि से, राज्य सरकार द्वारा स्टाम्प डयूटी हेतु जिला स्तरीय कमेटी की दर पर करवाये गये है। अतः ये दस्तावेज स्पष्ट रूप से गणना में शामिल किये जाने योग्य नहीं है।

5.3.2 कम्पनी द्वारा दिनांक 6/11/2006 तक 3 लाख रूपये प्रति बीघा की दर से व 7/11/2006 से आदिनांक 4 लाख रूपये प्रति बीघा की दर से भूमि क्रय की गयी है।

5.3.3 कम्पनी द्वारा प्रस्तुत भूमि क्रय स्टेटमेंट से स्पष्ट है कि दिनांक 24/06/2006 से माइन्स क्षेत्र की 3 लाख से 4 लाख रूपये प्रति बीघा की दर है व माइनिंग क्षेत्र की काफी भूमि उबड़ खाबड़ व कम उपजाऊ है।

5.3.4 कम्पनी द्वारा स्टाम्प डयूटी हेतु जिला स्तरीय समिति की दर पर मुआवजा राशि देने की प्रार्थना की है। इस क्षेत्र में दिनांक 22/01/2007 को उक्त दर 1,50,000/– से 1,60,000/– प्रति बीघा तक निर्धारित की हुई है।

5.3.5 हम इस बाबत कम्पनी के इस मत से सहमत नहीं है कि स्टाम्प डयूटी हेतु जिला स्तरीय समिति की दर (DLC) की दर पर मुआवजा आधारित किया जावे। इस बारे में माननीय उच्चतम न्यायालय नें भूमि अवाप्ति अधिकारी बनाम श्रीमती जस्ती रोहणी (SCC 717) वर्ष 1994 में यह स्पष्ट कर दिया था कि बेसिक वेल्यू रजिस्टर की दरें मात्र टैक्स प्रयोजनार्थ हेतु हैं व इनके आधार पर धारा 23 (1) के तहत भूमि अवाप्ति का मुआवजा देय नहीं है। इस प्रकार कम्पनी द्वारा जिला कमेटी को आधार दर माने जाने की मांग को हम स्वीकार पाने में असमर्थ है।

5.3.6 चुंकि कम्पनी द्वारा अवाप्ताधीन क्षेत्र के कास्तकारों से भूमि क्रय के दस्तावेज श्रेष्ठ मार्ग दर्शक है अतः इनके अवलोकन से स्पष्ट है कि दिनांक 22/01/2007 के आस पास कम्पनी द्वारा 4 लाख रूपये प्रति बीघा दर से दस्तावेज पंजीकृत हुए है। अतः हम 4,25,000/– (अंकेण

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चार लाख पच्चीस हजार रूपये मात्र) प्रति बीघा की बाजार दर उचित मानते है । इस प्रकार उक्त बाजार दर सभी ग्रामों के लिये एक समान होगी। इस प्रकार मुआवजा निम्नानुसार रहेगा।

(i) बाजार दर – रू. 4,25,000/– प्रति बीघा अर्थात रू. 17,00,000/– प्रति हैक्टेयर

(ii) भवन/मकान/स्ट्रक्चर्स की मुआवजा–राशि मूल्यांकन–रिपोर्ट अनुसार।

(iii) उक्त राशि में सोलेशियम, ब्याज इत्यादि की राशि सम्मिलित नहीं है। मुआवजा–राशि में सोलेशियम, नियमानुसार ब्याज पृथक से जोड़ा गया है।

6.0 उपरोक्त भू–अवाप्ति में ग्राम मोहनपुरा एवं महरमपुर राजपूत के आबादी क्षेत्र भी आते है जिसका विवरण इस प्रकार है:–

मोहनपुरा – 3.6700 हैक्टर

महरमपुर राजपूत – 2.8500 हैक्टर

उपरोक्त आबादी भूमि का मूल्यांकन 30/12/2006 की प्रचलित डी0एल0सी0 दर (200 रू0 प्रति वर्ग गज अर्थात 239 रू0 प्रति वर्ग मीटर)पर किया जाना उचित होगा। उपरोक्त डी0एल0सी0 रेट पर नियमानुसार आदिनांक तक ब्याज भी देय होगा। उपरोक्त आबादी भूमि पर बने नए निर्माणों का मूल्यांकन सार्वजनिक निर्माण विभाग द्वारा प्रस्तुत रिपोर्ट के आधार पर किया जाना उचित होगा।

6.1 ग्राम महरमपुर राजपूत व मोहनपुरा में पिछले 1 वर्ष में अधिनियम की धारा 4 के प्रकाशन के बाद वृहद स्तर पर नये भवनों का निर्माण कार्य व्यवसाय के रूप में कंपनी से अधिक निर्माण राशि वसूलने के उद्देश्य से किया गया ।

कंपनी व राज्य सरकार के अधिकारियों की समझाइस के बाद भी निर्माण कार्य बदस्तूर जारी रहा। कंपनी प्रबंधन ने राज्य सरकार की सहमति से ऐसे निर्माणों की विडियो व फोटोग्राफी भी करायी व भू–अर्जन अधिकारी, कोटपूतली को भी वी0सी0डी0 की प्रतियां उपलब्ध कराई।

अतः ग्राम महरमपुर राजपूत व मोहनपुरा में नवनिर्मित भवनों के निर्माण अधिनियम की धारा 4 के प्रकाशन के बाद निर्मित किये गये हैं उनका मुआवजा दिया जाना उचित नहीं प्रतीत होता है। इसलिए ग्राम महरमपुर राजपूत व मोहनपुरा के निम्न व्यक्तियों के नवीन भवनों का कोई मुआवजा तय नही किया गया है।

ग्राम महरमपुर राजपूत

क0 सं0	मकान बनाने वाले का नाम	खसरा नम्बर
1	विमला पुत्र श्री शीशराम बावरिया	399
2	मनोज कुमार पुत्र श्री जगमाल सिंह बावरिया	399
3	सुनिल पुत्र श्री जगमाल सिंह बावरिया	399
4	नीतू पुत्र श्री जगमाल सिंह बावरिया	399
5	रवि पुत्र श्री जगमाल सिंह बावरिया	399
6	राजकुमार पुत्र श्री जगमाल सिंह बावरिया	399
7	मुकेश पुत्र श्री जगमाल सिंह बावरिया	399
8	रविन्द्र पुत्र श्री कैलाश आर्या	399
9	हनुमान पुत्र श्री कालूराम बावरिया	399
10	शिंभूदयाल पुत्र श्री भोलाराम बावरिया	399
11	नाथीदेवी पुत्र श्री उमराव आर्या	399
12	जगदीश पुत्र श्री भोलाराम आर्या	399
13	सुभाषसिंह पुत्र श्री भोलाराम आर्या	399
14	ओमवती पत्नि श्री कैलाश आर्या	399
15	ओमवती पत्नि श्री कैलाश आर्या	399
16	महेश पुत्र श्री छींतरमल आर्या	399
17	रघुनाथ पुत्र श्री फुसाराम आर्या	399
18	मोहन पुत्र श्री बनवारी लाल आर्या	399
19	भरथमल पुत्र श्री ओंमकार आर्या	399
20	सरदार सिंह पुत्र श्री फुलाराम बावरिया	399
21	महेश पुत्र श्री छींतरमल आर्या	399
22	राजेन्द्री पत्नि श्री रिसाल बावरिया	399
23	ओमीपुत्र श्री फुलाराम बावरिया	399
24	झुंथाराम पुत्र श्री मूलाराम बावरिया	399
25	झुंथाराम पुत्र श्री मूलाराम बावरिया	399
26	झुंथाराम पुत्र श्री मूलाराम बावरिया	399
27	सुरेश पुत्र श्री फुलाराम बावरिया	399
28	ओमवती पत्नि श्री ओमी बावरिया	399
29	अजयपाल पुत्र श्री ओमी बावरिया	399
30	राजेन्द्री पत्नि श्री ओमी बावरिया	399

31	रामनिवास पुत्र फुलाराम बावरिया	399
32	राजेन्द्र पुत्र श्री जगगाल बावरिया	399
33	नत्थुलाल पुत्र श्री गुलझारी बावरिया	399
34	दयासम पुत्र श्री बन्नाराम बावरिया	399/437
35	कालु, रामकरणपुत्र श्री लीलाराम बावरिया	399/437
36	झुंथाराम पुत्र श्री मूलाराम बावरिया	399/437

ग्राम मोहनपुरा

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36	प्रमोदपुत्र श्री मंगला राम यादव	309/953
37	परसराम पुत्र श्री प्रभात यादव	309/953
38	रमेश पुत्र श्री रामजीलाल यादव	309/955
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1	आकाश सिंह, अविनाश सिंह पुत्रान प्रेमवीर सिह	183/1037

7.1 इस प्रकार उक्तानुसार मुआवजा–राशि निर्धारित करते हुए ग्राम–वार व खसरा नम्बरवाईज विवरण परिशिष्ट –'अ' तैयार कराए गए हैं जो इस अवार्ड का ही भाग होंगें।

7.2 अवार्ड में यदि कोई लिपिकीय/टंकण सम्बन्धी त्रुटि रह जाती है तो भूमि अवाप्ति अधिकारी, कोटपूतली को उसे ठीक करने का अधिकार होगा।

7.3 कंपनी को अवाप्ताधीन भूमि से निम्न सड़क व रास्ते निकलते है जिनके लिए कंपनी आवश्यकता पड़ने पर वैकल्पिक रास्ता देने को तैयार है।

1. पक्की सड़क – महरमपुर राजपूत – गाँव से मोहन्नपुरा। महरमपुर राजपूत गांव के विस्थापन के पश्चात इस सड़क की उपयोगिता खत्म हो जायेगी।
2. पक्की सड़क – कूजोता मोड़ से कूजोता गाँव तक।

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3. कच्चा रास्ता – मोहनपुरा गॉव से महरमपुर राजपूत गॉव तक पहाड़ी के पीछे से होते हुए ।
4. बोवल रोड़ – मोहनपुरा से ढ़ाणी भोमसिंह वाली।
5. बोवल रोड़ – महरमपुर राजपूत से ढ़ाणी भोमसिंह वाली।
6. बोवल रोड़ – महरमपुर राजपूत से ढ़ाणी ढ़ालुकाली ।
7. कच्चा रास्ता – जोधपुरा रोड़ से स्कूल होते हुए मोहनपुरा को।

7.4.1 तदानुसार जमाबन्दी में रिकार्ड दूरूस्ती करके वर्तमान रास्ते की भूमि कंपनी के नाम हस्तांतरित की जा सकती है।

8.0 मुआवजा राशि भुगतान के समय निम्न बिन्दु दृष्टव्य होगें :–

8.1 भुगतान के पूर्व खातेदार की मृत्यु हो जाने पर नामान्तरण अनुसार उनके पश्चातवर्ती व को उनके हिस्सानुसार मुआवजा राशि का भुगतान किया जावेगा।

8.2 यदि कोई खातेदार अपनी भूमि या आबादी में स्थित मकान का बेचान अन्य किसी क्रेता के कर दिया है व राजस्व रिकॉर्ड में क्रेता का नाम प्रतिस्थापित हो चुका है तो राजस्व रिकॉ अनुसार नवीन खातेदार को पूर्व खातेदार के हिस्से का मुआवजा देय होगा तथा आबादी स्थित मकान का मुआवजा नवीनतम क्रेता को देय होगा।

8.3 अविवादित स्थिति में भुगतान नवीनतम राजस्व रिकॉर्ड के अनुसार देय होगा। अवाप्ताधीन भूमि के स्वामित्व सम्बन्धी विवाद होने पर इसे नियमानुसार सक्षम न्यायालय में जमा करा जावेगा।

8.4 अवाप्ताधीन क्षेत्र में निर्माण का मुआवजा खातेदारों को देय होगा। यदि खातेदार किसी अन्य को उक्त निर्माण का मुआवजा प्रदान करने की सहमति देते है तो मुआवजा इसी अनुसा ग होगा। इसं बाबत् विवाद होने की स्थिती में सक्षमं न्यायालय में नियमानुसार जमा करा जायेगा।

8.5 अवाप्ति–अधीन भूमि पर स्थित निर्माण का मूल्यांकन सार्वजनिक निर्माण विभाग (PWD) अधिकारियों द्वारा किया गया है व यह राशि गणना में सम्मिलित की गई हैं।

8.6 अवाप्ताधीन भूमि में कुछ छोटे व मध्यम पेड़ लगे है जिन्हें खातेदार कब्जा लेने से पूर्व हट के अधिकारी होंगे।

8.7 जो भूमि कम्पनी द्वारा कय की गई है, उसका मुआवजा किसी को देय नहीं होगा। इ अनुसार मुआवजा राशि की गणना अनुलनक 1 में की गयी है तथापि अन्तिम अवार्ड राश गणना तक कम्पनी द्वारा कय की गयी भूमि पर किसी अन्य व्यक्ति द्वारा स्वामित्व विवाद कि

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जाने पर कम्पनी द्वारा सक्षम न्यायालय के आदेशानुसार अतिरिक्त राशि जमा कराए जाने हेतु उपलब्ध करायी जाएगी।

8.8 अवार्ड राज्य सरकार द्वारा स्वीकार होने के बाद नियत तिथि को अंतिम गणना में आदिनांक व उक्त दिनांक को शामिल करते हुए मध्य दिनों का अतिरिक्त ब्याज नियमानुसार देय होगा। इस प्रकार गणना उपरान्त संलग्न अनुग्लनक 1 के अनुसार मुआवजा राशि निम्नानुसार है :-

ग्राम	अवाप्ताधीन भूमि का बाजार मूल्य	सोलेशियम 30 %	12 % वार्षिक की दर से ब्याज 625 दिनो के लिये 30.12.2006 से 15.09.2008 तक	निर्माण की कीमत	भूमि का कु मूल्य
मोहनपुरा	25555970	7666791	5251227	25927000	6440098
महरमपुर राजपूत	8201372	2460412	1685213	3822000	161689
महरमपुर नवाब	0	0	0	0	
कूजोता	33997110	10199133	6985708	1922500	5310445
राशि	67754451	20326335	13922148	31671500	13367443

9.0 यह ड्राफ्ट अवार्ड आज दिनांक 28 को मेरे द्वारा कुल मुआवजा राशि रू 133674434.00 अंकेण तेरह करोड़ छतीस लाख चोहत्तर हजार चार सौ चौंतीस रू. मात्र निर्धारित करते हुए लिखवाया

गया। अवार्ड अधिनियम की धारा 11 (1) के परन्तुक में (Proviso) के अनुसरण में उद्योग विभाग, राजस्थान सरकार को जिला कलेक्टर जयपुर के मार्फत अनुमोदनार्थ प्रेषित किया जाता है।

भूमि अवाप्ति अधिकारी,
कोटपूतली, जिला जयपुर।

भूमि अवाप्ति अधिकारी
S. D. M.) कोटपूतली (जयपुर)

संलग्नः-

1. ग्रामवार मुआवजा राशि विवरण पत्र परिशिष्ट अ (शीट 1 2 3 4) अनुग्लनक-1
2. उपपंजियक कोटपूतली कार्यालय से इस क्षेत्र के पंजीबद्ध दस्तावेजों बाबत सूचना अनुग्लनक-2
3. कम्पनी द्वारा सीधे कय की गई भूमि की सूची:अनुग्लनक-3

4. ग्राम महरमपुर राजपूत में कम्पनी द्वारा भूमि भू–अवाप्ति से मुक्त करने हेतु पत्र की प्रति अनुलगनक–4
5. ग्राम मोहनपुरा व ग्राम महरमपुर राजपूत में आबादी भूमि में निर्मित व कंपनी द्वारा कय मकानों की सूची कंपनी के पत्र की प्रति के साथ–अनुलग्नक–5
6. कंपनी द्वारा राज0 लैण्ड रेवेन्यू एक्ट की धारा 89 (4) में अवाप्त की गई भूमि का विवरण–अनुलग्नक–6
7. ग्राम मोहनपुरा, महरमपुर राजपूत व कूजोता गांव में निर्मित मकानों के मूल्यांकन की सूची –अनुलग्नक–7
8. ग्राम मोहनपुरा, महरमपुर राजपूत व कूजोता गांव की खातेदारी भूमि में अन्य व्यक्तियों द्वारा कब्जा एवं निर्मित मकानों के मूल्यांकन की सूची– अनुलग्नक–7ए

भू-अवाप्ति अधिकारी
कोटपूतली (जयपुर)

कार्यालय उपजिलाधिकारी कोटपूतली

क्रमांक :- 138

दिनांक : 21.2.08

उपखण्ड अधिकारी
कोटपूतली

विषय: डी० एल० सी० दरें बाबत।

सन्दर्भ: आपका पत्रांक RA/8/182 दिनांक 11.2.08

महोदय,

उपर्युक्त विषयान्तर्गत निवेदन है कि ग्राम मोहनपुरा कुंभोता महरमपुर रामपूत तथा महरमपुर नवाब की पाही गई D.L.C. दरों की सूचि पत्र के साथ संलग्न प्रेषित है।

संलग्न: उपरोक्तानुसार।

उप-खण्ड अधिकारी
पंजीयन एवं मुद्रांक
कोटपूतली

अति. उपखण्ड अधिकारी

डी० एल० बी० एम० बी० बिल्डिंग

1.11.2006 से 21.12.07 तक	चावी 160000/- प्र० बीघा गायकी 150000/- प्र० बीघा कोयोगिक दर 400000/- प्र० बीघा सम्पर्क सड़क पर लगता वेनसार उक्त दरों की देय गुना	चावी 150000/- प्र० बीघा गायकी 140000/- प्र० बीघा कोयोगिक दर 400000/- प्र० बीघा सम्पर्क सड़क पर लगता वेनसार उक्त दरों की देय गुना	NH 8 पर 1000000/- NH 8 से 500 मी० तक 400000/- 300000/- NH 8 से 2 km से दूर 250000/- 225000
22.12.2007 से लगातार	चावी 300000/- प्र० बीघा गायकी 250000/- प्र० बीघा कोयोगिक दर 600000/- प्र० बीघा सम्पर्क सड़क पर लगता वेनसार उक्त दरों की देय गुना	चावी 300000/- प्र० बीघा गायकी 250000/- प्र० बीघा कोयोगिक दर 600000/- प्र० बीघा सम्पर्क सड़क पर लगता वेनसार उक्त दरों की देय गुना	NH 8 पर 2000000/- प्र० बीघा NH 8 से 500 मी० तक 600000/- प्र० बीघा NH 8 से 2 km से दूर 250000/- प्रति बीघा NH 8 से 500 मी० तक 400000/- प्र० बीघा

कुमोता, मोहनपुरा

महरमपुर खालसा

महरमपुर जगाल

-313 Annx-3

Details of Land Purchased in Mohanpura

Sr. No.	Date of Purchase	Name of Khatedar	Village	Khasara No	Area in Hect	Area in Bigha	Rate of Purchase
1	15.05.2006	Shri Kisturi Devi W/o Banshoram Bhomsingh Ka Kheda	Mohanpura	105	0.3500	1.4000	300,000.00
2	17.05.2006	Shri Ram, Ramswaroop S/o Jhanjhu ram, Mu. Dhapali W/o Jhanjhu Jodhpura	Mohanpura	798, 239	1.1400	4.5600	300,000.00
3	20.05.2006	Gokul, Hari Ram, Ram Niwas Mohanpura	Mohanpura	41/963,	0.0238	0.0950	300,000.00
4	20.05.2006	Bhomati,Geeta,Vimala, Kamala through GPA to Gokul Chand, Hari Ram, Ram Niwas	Mohanpura	41/963,	0.0317	0.1267	300,000.00
5	28.05.2009	Prabhati, Narsi Ram, Kailash, Ramesh, Nihal Singh, Mahipal, Lalita, 1/2, Hamarayan 1/2	Mohanpura	64, 67	0.3300	1.3200	300,000.00
6	28.05.2006	Prakash,Banwari,Shimbhu,Mahaveer,Rati Ram, Hazari,Dhampal Yadav	Mohanpura	68, 69, 97, 98	0.3300	1.3200	300,000.00
7	31.05.2006	Rewati Devi,W/o Jalesingh (Ghoota) Bansur , Laxmi Devi W/o Ram Ji Lal (Mansapur) Bansur	Mohanpura	43, 228, 237, 238, 244, 245, 804, 807, 822,	1.4600	5.8400	300,000.00
8	01.06.2006	Mahipal S/o Laxman Yadav Mohanpura	Mohanpura	324	0.1700	0.6800	300,000.00
9	27.06.2006	Kanhaiya Lal, Jagdish S/o Shadia	Mohanpura	241, 42	0.7100	2.8400	300,000.00
10	30.06.2006	Nanag Ram S/o Jagdish Brahamin	Mohanpura	792, 793, 813, 816, 803	1.6800	6.7200	300,000.00
11	06.07.2006	Babu lal S/o Lakshmi Narayan Ahir	Mohanpura	61, 278	0.3250	1.3000	300,000.00
12	11-Sep-06	Kanti Kr. Yadav, Bhawani Singh Yadav S/o Sultan Singh Yadav; Smt. Mishri Devi W/o Sultan Singh Yadav;	Mohanpura	15, 16, 65, 66, 67	0.5242	2.0968	450,000.00
13	13-Sep-06	Prabhu Dayal S/o Chander Bhan	Mohanpura	291, 275	1.3000	5.2000	300,000.00
14	14-Sep-06	Umrav Singh S/o Chander Bhan Yadav	Mohanpura	157, 313, 795	1.5800	6.3200	300,000.00
15	14-Sep-06	Gokul Chand, Hari Ram, Ram Niwas	Mohanpura	31, 309/953,	0.1225	0.4900	300,000.00
16	20-Sep-06	Prasadi S/o Prabhat	Mohanpura	102, 103, 104	0.5000	2.0000	300,000.00
17	25-Sep-06	Gulla Ram S/o Maha Dev	Mohanpura	30, 170, 217, 41/963, 156, 162, 797	0.5792	2.3167	300,000.00
18	25-Sep-06	Jaisa Ram S/o Maha Dev	Mohanpura	30, 170, 217, 41, 963, 156, 162, 797	0.7092	2.8367	300,000.00
19	26-Sep-06	Har Pyari W/o Jhanju Ram, Satya Pal, Shri Pal & Mahipal S/o Jhanjhu Ram	Mohanpura	109	2.1400	8.5600	300,000.00
20	27-Sep-06	Gokul Chand, Hari Ram, Ram Niwas & Manoj S/o Shaodan	Mohanpura	216, 156, 162, 797, 41/963, 41 191	1.5000	6.4000	299,981.25
21	27-Sep-06	Ram Avtar & Pushkar S/o Mool Chand, Suresh Chand, Kailash Chand & Krishn Chand S/o Madan, Phooli Devi W/o Madan	Mohanpura	216, 37, 156, 162, 41/963, 797, 32, 215	2.5500	10.2000	300,000.00
22	27-Sep-06	Hanuman Sahai, Babu Lal, Sita Ram, Jagdish & Lal Chand S/o Rugha	Mohanpura	39, 46, 51, 178, 179, 180, 185	4.1700	16.6800	300,000.00
23	04-Oct-06	Jagdish S/o Prabhat	Mohanpura	102, 103, 104	0.5000	2.0000	300,000.00
24	05-Oct-06	Prabhu Dayal S/o Chander Bhan	Mohanpura	290	0.7400	2.9600	300,000.00
25	07-Oct-06	Manoj S/o Shaodan	Mohanpura	31, 309/953,	0.0408	0.1633	300,000.00
26	09-Oct-06	Ram Avatar S/o Maladin, Vidya Devi D/o Maladin	Mohanpura	184, 224, 236, 7	1.0250	4.1000	300,000.00
27	10-Oct-06	Ram Swaroop S/o Bhagwana	Mohanpura	9	0.3050	1.2200	300,000.00
28	13-Oct-06	Gulla Ram, Jassa Ram S/o Mahadvo	Mohanpura	156, 162, 216	0.2833	1.1333	299,964.71
29	13-Oct-06	Jassa Ram S/o Mahadev Ch. In the name of Gokul Chand, Hari Ram, Ram Niwas & Manoj S/o Sheodan	Mohanpura	163	0.2525	1.0100	300,000.00
30	18-Oct-06	Manoj S/o Sheodan	Mohanpura	41/963	0.0079	0.0317	300,000.00
31	19-Oct-06	Mahaveer S/o Umrao Singh	Mohanpura	319, 320	0.8400	3.3600	300,000.00
32	19-Oct-06	Puran Mal S/o Basanta	Mohanpura	276	0.7800	3.1200	300,000.00
33	19-Oct-06	Sheoram S/o Omkar	Mohanpura	160/947, 161/949, 190, 194, 809, 818	2.5000	10.4000	300,000.00
34	19-Oct-06	Ram Niwas S/o Basanta	Mohanpura	277	1.3900	5.5600	300,000.00
35	19-Oct-06	Ram Singh, Shiv Ram & Puran Mal S/o Basanta	Mohanpura	160	1.0300	4.1200	300,000.00
36	19-Oct-06	Shawaran S/o Sheodan	Mohanpura	189, 219	0.5400	2.1600	300,000.00
37	19-Oct-06	Bharat Mal S/o Hardve	Mohanpura	160/948	1.6400	6.5600	300,000.00
38	19-Oct-06	Parthavi Raj S/o Hardve	Mohanpura	2/945	0.8500	3.4000	300,000.00
39	19-Oct-06	Suresh S/o Umrao	Mohanpura	47, 48	0.6900	2.7600	300,000.00
40	20-Oct-06	Shri Parkash S/o Parbhu Dayal	Mohanpura	811	0.5500	2.2000	300,000.00
41	28-Oct-06	Varinder S/o Lakshmi Narayan, Sunita, Roop Bala & Saroj D/o Lakshmi Narayan	Mohanpura	193	0.5700	2.2800	300,000.00
42	30-Oct-06	Amr Chand S/o Kundan Ram	Mohanpura	33	0.4600	1.8400	300,000.00
43	30-Oct-06	Ram Karan S/o Ganesh	Mohanpura	99	0.5400	2.1600	300,000.00
44	30-Oct-06	Ram Niwas & Jagdish Prasad S/o Prabhu Dayal	Mohanpura	826	0.4700	1.8800	300,000.00
45	30-Oct-06	Geeta Devi W/o Jhabbar Mal	Mohanpura	105	0.6600	2.6000	300,000.00
46	30-Oct-06	Mamta Devi W/o Amr Chand	Mohanpura	96	0.4600	1.8400	300,000.00

Details of Land Purchased in Mohanpura

Sr. No.	Date of Purchase	Name of Khatedar	Village	Khasara No	Area In Hect	Area In Bigha	Rate of Purchase
47	30-Oct-06	Meeva Devi W/o Mahadve	Mohanpura	18	0.1825	0.7300	300,000.00
48	30-Oct-06	Mahender Kumar S/o Prabhu Dayal	Mohanpura	808, 819	0.1700	0.6800	300,000.00
49	30-Oct-06	Kamla Devi W/o Gardhari Lal Yadav	Mohanpura	65, 66	0.3200	1.2800	300,000.00
50	31-Oct-06	Hanuman Prasad S/o Dhansi Ram	Mohanpura	108	0.2650	1.0600	300,000.00
51	31-Oct-06	Kamlesh W/o Kailash Chand; Suman W/o Om Parkash; Shakuntala W/o Roshan Lal	Mohanpura	106	0.4100	1.6400	300,000.00
52	31-Oct-06	Ram Singh, Mumari S/o Umda; Sunderi W/o Umda; Kawar Singh & Kamal S/o Rameshwar; Sarbati Devi W/o Rameshwar; Ch in the name of Ram Swaroop	Mohanpura	9	0.3050	1.2200	300,000.00
53	31-Oct-06	Mata Din S/o Mulla	Mohanpura	1/1	0.9800	3.9200	300,000.00
54	31-Oct-06	Gayarsi Lal, Ramji Lal, Hari Ram, Bihari Lal & Ram Niwas S/o Omkar; Ch in the name of Ram Niwas S/o Omkar	Mohanpura	281, 799	0.3500	1.4000	300,000.00
55	01-Nov-06	Prasadi & Jagdish S/o Prabhat	Mohanpura	259, 260, 283	0.4000	1.6000	300,000.00
56	01-Nov-06	Paras Ram S/o Dava Ram; Dhansbi Ram S/o Dava Ram (Through Atorney)	Mohanpura	821, 829, 824, 828	3.2000	12.8000	300,000.00
57	01-Nov-06	Bodu Ram, Parsa Ram, Lakshmi Narayan & Dhansi Ram S/o Dava Ram	Mohanpura	805, 812, 815, 218	1.7400	6.9600	300,000.00
58	30-Oct-06	Ganpat S/o Gopal	Mohanpura	261, 262, 263, 264,	0.2650	1.0600	300,000.00
59	01-Nov-06	Lakshmi Narayan S/o Dava Ram	Mohanpura	326	0.3800	1.5200	300,000.00
60	30-Oct-06	Ram Kishore S/o Makhan	Mohanpura	295	0.0700	0.2800	300,000.00
61	30-Oct-06	Kundan S/o Sunda; Ram Niwas Yadav S/o Sunda	Mohanpura	45, 256, 282	0.6850	2.7400	300,000.00
62	30-Oct-06	Ganpat S/o Gopal	Mohanpura	17, 18	0.3725	1.4900	283,892.62
63	30-Oct-06	Banshi Ram S/o Moola	Mohanpura	11, 20, 60, 63, 95, 100, 279, 289, 293, 322, 825, 827	2.3600	9.4400	300,000.00
64	30-Oct-06	Jagdish Prasad, Dav Karan & Ram Kishore S/o Makhan	Mohanpura	11, 20, 60, 63, 95, 100, 279, 289, 293, 322, 825, 827, 62	2.8300	11.3200	300,000.00
65	04-Nov-06	Dapa Devi W/o Gayarasi Lal (9/65), Sandeep S/o Rajbala W/o Bihari Lal (18/65), Hari Ram S/o Omkar (9/65), Ram Niwas S/o Omkar (9/65), Kaushalaya W/o Omkar (9/65)	Mohanpura	803	0.5400	2.1600	300,000.00
66	04-Nov-06	Amar Singh, Radhey Shyam & Ram Singh S/o Suraj Bhan; Jagbali W/o Suraj Bhan (Consent of Jagbali for equal distribution to three)	Mohanpura	228, 237, 238, 244, 245, 804, 807, 822, 43	1.4600	5.8400	300,000.00
67	04-Nov-06	Dapa Devi W/o Gayarasi Lal (1/6), Sandeep S/o Rajbala W/o Bihari Lal (1/3), Hari Ram S/o Omkar (1/6), Kaushalaya W/o Ram Niwas (1/3)	Mohanpura	801, 802, 794	0.9600	3.8400	300,000.00
68	28-Oct-06	Umrao Singh & Prabhu Dayal S/o Chander; Bharat Mal, Ram Niwas & Parthvi Singh S/o Hardav; Jawa Devi, Mava Devi, Mishri Devi D/o Hardav; Pradeep & Pawan S/o Rameshwar; Shanti Devi W/o Rameshwar; Shavaran Kumar & Jairam S/o Sheodan; Varinder S/o Lakshmi Nar	Mohanpura	25, 26, 27, 28, 36, 225, 226, 230, 231, 233, 309	1.0675	4.2700	300,000.00
69	07-Nov-06	Ramji Lal S/o Umrao	Mohanpura	71	0.1800	0.7200	300,000.00
70	07-Nov-06	Chhaju Ram & Rameshwar S/o Ram Dav	Mohanpura	3, 4/1	0.5100	2.0400	300,000.00
71	07-Nov-06	Chhaju Ram & Rameshwar S/o Ram Dav; Rajender Prasad & Mahesh Kumar S/o Ruggha Ram; Gandi Devi W/o Ruggha Ram	Mohanpura	240, 242, 246, 247, 311, 312	0.7575	3.0300	333,333.33
72	09-Nov-06	Saroj Devi W/o Pramod Kumar	Mohanpura	18	0.1825	0.7300	400,000.00
73	09-Nov-06	Bhawan Devi W/o Sohan Lal; Hazari Lal & Ramji Lal S/o Sohan; Banarsi, Munni, Kamla, Saroj & Santosh D/o Sohan Lal (Payment to Hazari Lal & Ramji Lal)	Mohanpura	14, 21, 22, 23, 24, 29, 13	0.2933	1.1733	399,995.74
74	09-Nov-06	Satya Narayan; Data Ram; Mahesh; Suresh; Babu Lal; Badami W/o Harbajhan; Gothi Devi & Mukesh D/o Harbajhan (Ch to Data Ram through sahamati patra)	Mohanpura	16, 254	0.2500	1.0000	400,000.00
75	09-Nov-06	Hazari Lal & Ramji Lal S/o Sohan Lal	Mohanpura	38, 8/1	0.9450	3.7800	300,000.00

Details of Land Purchased in Mohanpura

Sr. No.	Date of Purchase	Name of Khatedare	Village	Khasara No	Area in Hect	Area in Bigha	Rate of Purchase
76	09-Nov-06	Ganpat & Sohan S/o Gopal; Satya Narayan, Data Ram, Babu Lal, Suresh & Mahesh S/o Har Bhakat	Mohanpura	14, 21, 22, 23, 24, 29, 13	0.5867	2.3467	300,000.00
77	09-Nov-06	Hazari Lal & Ramji Lal S/o Sohan Lal; Bhawari Devi W/o Sohan Lal;	Mohanpura	12, 15, 286	0.5400	2.1600	400,000.00
78	09-Nov-06	Hazari Lal, Ram Swaroop & Hari Singh S/o Jai Dayal; Shanti W/o Jai Dayal; Ram Singh & Murari S/o Umda; Sundri W/o Umda; Kawar Singh & Kamal S/o Rameshwar; Sarbati W/o Rameshwar; Nancha S/o Laadu; (Ch in the name of Mumari through Samati Patra)	Mohanpura	96, 280	0.7100	2.8400	400,000.00
79	10-Nov-06	Satya Narayan, Data Ram, Mahesh, Suresh & Babu Lal S/o Har Bhagat; Badami W/o Har Bhagat; Gothi Devi & Mukesh Devi D/o Har Bhagat (Ch to Data Ram through samathi patra)	Mohanpura	261, 262, 263, 264,	0.2650	1.0600	400,000.00
80	10-Nov-06	Jai Ram, Sardara, Ram Kishore, Surja & Ram Swaroop S/o Chhottu; Sheokori W/o Chhottu; Sawaran W/o Ram Ratan; Geeta, Kamla & Manisha D/o Ram Ratan	Mohanpura	255, 285	0.0600	0.2400	400,000.00
81	10-Nov-06	Jai Ram, Sardara, Ram Kishore, Surja & Ram Swaroop S/o Chhottu; Sheokori W/o Chhottu;Prembai D/o Chhottu; Sawaran W/o Ram Ratan; Geeta, Kamla & Manisha D/o Ram Ratan	Mohanura	120, 122, 123/964, 133	0.5600	2.2400	
82	13-Nov-06	Mata Deen S/o Moola; Mishri Devi W/o Phool Chand; Babu Lal & Danesh S/o Phool Chand; Geeta, Raj Bala, Sunita, Kaushala, Sheetal D/o Phoola; Krishna Devi W/o Amar Singh; Surinder & Narinder Singh S/o Amar Singh	Mohanura	255, 285	0.0600	0.2400	
83	13-Nov-06	Mata Deen S/o Moola; Mishri Devi W/o Phoola; Babu Lal, Danesh S/o Phoola; Geeta, Raj Bala, Sunita, Kaushala, Sheetal D/o Phoola; Krishna Devi W/o Amar Singh; Surinder & Narinder Singh S/o Amar Singh	Mohanpura	120, 122, 123/964, 133	0.5600	2.2400	400,000.00
84	13-Nov-06	Mishri Devi W/o Phoola; Babu Lal & Danesh S/o Phoola; Geeta, Raj Bala, Sunita, Kaushala & Sheetal D/o Phoola; Krishna Devi W/o Amar Singh; Surinder & Narinder Singh S/o Amar Singh	Mohanpura	105	0.9500	3.8000	400,000.00
85	28-Oct-06	Sharvan Kumar & Jai Ram S/o Sheodan; Ch in the name of Puroon S/o Basanta	Mohanpura	161	0.4300	1.7200	300,000.00
86	21-Nov-06	Ram Kuwar & Babu Lal S/o Prabhat.	Mohanpura	4	0.5100	2.0400	400,000.00
87	21-Nov-06	Ram Karan, Ram Kuwar, Rohitash & Babu Lal S/o Prabhat;	Mohanpura	158	1.4200	5.6800	400,000.00
88	21-Nov-06	Ram Karan, Ram Kuwar, Rohitash & Babu Lal S/o Prabhat;	Mohanpura	163	0.7575	3.0300	400,000.00
89	24-Nov-06	Ajay Kumar & Ram Kishan S/o Bhagwan Sahai	Mohanpura	240, 242, 246, 247, 311, 312, 820	0.3325	1.3300	400,000.00
90	24-Nov-06	Rajender Prasad & Mahesh Kumar S/o Rugha Ram; Gandhi W/o Rugha Ram; (Registery Left in 167 no)	Mohanpura	240, 242, 246, 247, 311, 312	0.1263	0.5050	400,000.00
91	24-Nov-06	Kana Ram & Jagdish S/o Sadia; Chabbu Ram & Rameshwar S/o Ramdve; Rohitash S/o Ganpat; Matadeen, Banarsi & Sultan S/o Ganga Sahai; Jadawali Devi W/o Surja; Shanti, Emarti & Santosh D/o Surja; Amar Singh, Radhey Shyam & Ram Singh S/o Surja; Rewati & Swaran	Mohanpura	25, 26, 27, 28, 36, 225, 226, 230, 231, 233, 309	1.3725	5.4900	400,000.00

Details of Land Purchased in Mohanpura

Sr. No.	Date of Purchase	Name of Khatedar	Village	Khasara No	Area in Hect	Area In Bigha	Rate of Purchase
92	24-Nov-06	Matadeen, Banarsi & Sultan S/o Ganga Sahai; Jadawali Devi W/o Surja; Shanti, Emarti & Santosh D/o Surja; Amar Singh, Radhey Shyam & Ram Singh S/o Surja; Rewati & Swaran D/o Sohan; Reeta, Reena & Shareena D/o Kaushala; Kishori Lal & Banshi S/o Nanda;	Mohanpura	44, 220, 221, 227, 243, 806	1.1900	4.7600	400,000.00
93	24-Nov-06	Lakshmi Narayan S/o Jalta; Ram Karan, Babu Lal, Ram Kuwar & Rohitash S/o Prabhat	Mohanpura	44, 220, 221, 227, 243, 806	1.1900	4.7600	400,000.00
94	14-Dec-06	Jay Ram S/o Sheodan (Consent to pay to Puroon S/o Basanta)	Mohanura	157/946	0.8300	3.3200	400,000.00
95	14-Dec-06	Sheoram S/o Omkar	Mohanpura	194	0.0300	0.1200	400,000.00
96	16-Dec-06	Ram Dayal S/o Bhoora	Mohanpura	40, 49	1.2700	5.0800	400,000.00
97	16-Dec-06	Ram Dayal S/o Bhoora	Mohanpura	8	0.4200	1.6800	400,000.00
98	16-Dec-06	Ram Dayal S/o Bhoora	Mohanpura	181, 187, 235	1.2000	4.8000	400,000.00
99	16-Dec-06	Prahlad S/o Bhura	Mohanpura	35, 50, 53, 182, 188, 220	2.6700	10.6800	400,000.00
100	21-Dec-06	Nanak Dutt S/o Jagdish Prasad	Mohanpura	797	0.0750	0.3000	400,000.00
101	09-Jan-07	Prakash, Sambhu & Hazari S/o Sheodan; Mahaveer Ratiram & Dharampal S/o Todaram	Mohanpura	294	0.1575	0.6300	400,000.00
102	09-Jan-07	Dhanshi Ram S/o Hardve	Mohanpura	296, 298	0.1400	0.5600	400,000
103	10-Jan-07	Kailash S/o Umrao Prasad	Mohanpura	800, 284, 107	0.0498	0.1990	399,502.63
104	09-Jan-07	Mahaveer Ratiram & Dharampal S/o Todaram	Mohanpura	108	0.2650	1.0600	400,000.00
105	09-Jan-07	Prabhati W/o Umrao Prasad; Narshi Ram; Nihal Singh, Ramesh Chand & Mahipal S/o Umrao Prasad; Hamarayan S/o Sheo Sahai	Mohanpura	107, 284	0.2997	1.1990	399,885.74
106	09-Jan-07	Danshi S/o Hardve; Prabhati W/o Umrao; Ramesh, Narshiram, Nihal Singh, Mahipal S/o Umrao Prasad; Sarli W/o Toda Ram; Hamarayan, Prakash, Simbhu & Hazari S/o Sheodan	Mohanpura	800	0.2215	0.8861	389,610.78
107	10-Jan-07	Lalta D/o Umrao Singh	Mohanpura	800, 284, 107	0.0498	0.1990	399,502.63
108	11-Jan-07	Dhansi Ram S/o Hardve	Mohanpura	309/951	0.1050	0.4200	400,000.00
109	24-Jan-07	Har Sahai, Bharta & Banshi S/o Bhanra	Mohanpura	58, 59, 101, 257, 253	1.0400	4.1600	400,000.00
110	24-Jan-07	Har Sahai, Bharta & Bhanshi Dhar S/o Bhora Ram	Mohanpura	61	0.2425	0.9700	400,000.00
111	17-Mar-07	Ram Swaroop & Rajendra S/o Kanta Ram; Neetanjali Devi W/o Kanta ram	Mohanpura	800	0.0483	0.1933	399,974.14
112	23-May-07	Banarsi Devi W/o Prabhu Dayal	Mohanpura	201	0.2300	0.9200	400,000.00
113	10-May-07	Satyavarat & Akash S/o Ram Avatar	Mohanpura	810, 817	0.3400	1.3600	400,000.00
114	06-Jun-07	Umrao S/o Narayan	Mohanpura	213, 216, 206, 207	0.1900	0.7600	400,000.00
115	30-Jun-07	Satyavarth aakash S/o Ramavatar Ahir	Mohanpura	72	0.3300	1.3200	400,000.00
116	30-Jun-07	Syoram S/o Omkar Yadav	Mohanpura	195, 211	0.6500	2.6000	400,000.00
117	30-Jun-07	Ramsingh Puranmal Shivram S/o Basanta	Mohanpura	218	0.0200	0.0800	400,000.00
118	18-Jul-07	Mishri Devi W/o Lakshman	Mohanpura	278, 309/952	0.1350	0.5400	400,000.00
119	23-Jul-07	Matadeen, Sourgayari, Mahaveer S/o Mahadve; Maya W/o Mahadve; Santa, Sawaran D/o Mahadve; Parasram, Kailash, Ram Singh & Pushkar S/o Sultan	Mohanpura	256, 282	0.0650	0.2600	450,000.00
120	05-Jul-07	Babu Lal S/o Bharta Nath	Mohanpura	829, 830, 831,	0.1975	0.7900	400,000.00
121	15-Sep-07	Narendra S/o Lakshman	Mohanpura	18, 61, 278, 309/952	0.5600	2.2400	400,000.00
122	15-Sep-07	Varinder S/o Lakshman	Mohanpura	61, 278, 309/952	0.3775	1.5100	400,000.00
123	26-Oct-07	Banwari S/o Sheodan	Mohanpura	294, 809	0.0346	0.1383	400,195.18
124	26-Oct-07	Jairam S/o Sheodan	Mohanpura	210, 196	0.6600	2.6400	400,000.00
125	28-Nov-07	Lakshmi Narayan S/o Deva Ram	Mohanpura	222, 223,	1.4000	5.6000	400,000.00
126	02-Apr-08	Amar Singh, Ram Singh, Radhey Shyam S/o Suraj Bhan	Mohanpura	318	0.9500	3.8000	400,000.00
127	09-May-08	Parthvi Raj, Ram Niwas, Pradeep, Pawan	Mohanpura	218	0.0050	0.0200	400,000.00
128		Area of Houses Purchased in Mohanpura (Sheet Enclosed)			0.6271	2.5085	
					89.4271	357.7085	

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Details of Land Purchased in Kujota

Sr.No.	File No.	Date of Purchase	Name of Khatedar	Khasara No	Area in Hect	Area In Bigha	Rate Purcha
40	422	21-Jun-08	Kalu Ram S/o Kishna; Budhram, ram Sharan, Rohitash, Rajendra S/o Banshi; Prabhu Parta S/o Tulla Ram Yadav	295, 296, 351, 352, 353, 356, 357, 361, 293, 294	0.7376	2.9503	400(
41	427	07-Jul-08	Ramlal S/o Kishna; Leelaram S/o Banshi; Sundari Devi W/o Banshi	295, 296, 351, 352, 353, 356, 357, 361, 293, 294,	0.1951	0.7802	400(
42	429	16-Jul-08	Mohan Singh, Mahabeer S/o Bhagwal Singh	175, 177	0.5000	2.0000	4000
43	430	16-Jul-08	Lad Devi W/o Maman Singh, Maman Singh S/o Bhagawt Singh	179,	0.2900	1.1600	4000
				Total	27.2116	108.8463	

Details of Land Purchased in Meharampur Rajput

Sr. No.	File No	Date of Purchase	Name of Khatedar	Khasara No	Area in Hect	Area In Bigha	Rat Purch
1	1	24.04.2006	Rood Mal Sharma S/o Mahadev Sharma Kujota	425, 426	1.4300	5.7200	300
2	3	24.04.2006	Mishri Devi D/o Shri Jagannath Sharma -Kujota	419	0.2300	0.9200	300
3	21	01.06.2006	Om Prakash	416 , 420	0.1575	0.6300	300
4	30	24.6.2006	Sawai Singh, Sube Singh, Omi Singh, Gaje Singh, Ram Singh	393	1.1726	4.6904	300
5	31	24.06.2006	Rohitash Singh, Sawai Singh, Gaje Singh, Ram Singh, Sube Singh	395	0.2580	1.0320	300
6	32	24.06.2006	Rohitash Singh, Sawai Singh, Gaje Singh, Ram Singh, Sube Singh	392	0.0200	0.0800	300
7	35	28.06.2006	Sheodan S/o Kishan Ram Ahir	372	1.2600	5.0400	300
8	36	28.06.2006	Savitri W/o Sheodan Ahir	295, 296	2.0900	8.3600	300
9	183	10-Nov-06	Jai Ram, Sardara, Ram Kishore, Suraj Bhan & Ram Swaroop S/o Chhottu Ram; Sawaran W/o Ram Ratan; Geeta, Kamla & Manisha D/o Ram Ratan;	288/439	0.5000	2.0000	400
10	262	24-Jan-07	Har Sahai, Bharta S/o Bhora Ram	288	1.9667	7.8667	400
11	263	24-Jan-07	Har Chand S/o Hucca Ram	382, 383, 384, 385, 386	2.1900	8.7600	400
12	268	31-Jan-07	Rohitash Singh, Om Singh, Gaje Singh, Ram Singh & Sube Singh S/o Prahlad Singh	294/427, 294/428,	0.2417	0.9667	400
13	270	07-Feb-07	Sawai Singh S/o Prahlad Singh	294/427, 294/428	0.0483	0.1933	000
14	278	19-Mar-07	Kailash S/o Gujarai Sharma	416, 420	0.1575	0.6300	00
15	316	05-Jul-07	Rohitash Singh Tanwar S/o Prahalad Singh Tanwar	(399/434)	0.0476	0.1904	52530
16	319	05-Jul-07	Veena Tanwar S/o Rajesh Tanwar	(399/434)	0.0054	0.0217	46102
17	357	24-Sep-07	Puran S/o Guljhari	415, 420,	0.1575	0.6300	4000
18	369	14-Nov-07	Bhawar Singh S/o Umrao Singh	373	0.8800	3.5200	4000
19	379	26-Dec-07	Rohitash Singh; Sube Singh; Sawai Singh; Bhomi SinghGaje Singh Ram Singh S/o Prahlad Singh; Bhawar ginch S/o Umrao Singh	289	0.5800	2.3200	4000
20	381	26-Dec-07	Bhawar ginch S/o Umrao Singh	394	0.4400	1.7600	4000
20	393	25-Apr-08	Satyanarayan, Jaimal Singh, Bela Urf Bagraj S/o Mool Chand; Mahipal S/o Laxmi Narayan; Swarani W/o Laxmi Narayan	204, 205	1.2000	4.8000	4000
21	399	20-May-08	Ram Singh Tanwar S/o Prahlad Singh Tanwar	(399/434)	0.0139	0.0556	1708715
22	400	20-May-08	Rahadevi W/o Prahlad Singh Tanwar	(399/434)	0.0050	0.0200	1056661
23	401	21-May-08	Sawai Singh S/o Prahlad Singh Tanwar	(399/434)	0.0328	0.1314	1141814
24	402	21-May-08	Sube Singh S/o Prahlad Singh Tanwar	(399/434)	0.0189	0.0756	1323442
25	411	11-Jun-08	Dhanshi Ram Hazari Lal S/o Mool Chand Yadav	204, 205	0.6000	2.4000	40000
			Total Abadi Area purchased		1.5873	6.3493	
					17.2907	69.1629	

अनुलग्नक – 5

Grasim Industries Limited.
Unit Grasim Cement Kotputli
List of Houses Purchased in Abadi area of Village Mohanpura

Sr. No.	F. No.	Date of Purchase	Name of Khatedar	Type of Land	Area Hect	Area Bigha
1	426	12-Jul-08	Kailash S/o Sohan Lal Kanjar	136	0.1800	0.7200
2	428	14-Jul-08	Mathra S/o Sohan Lal Kanjar	136	0.0361	0.1444
3.	436	31-Jul-08	Birbal S/o Sohan	136	0.0361	0.1444
4	437	31-Jul-08	Puran Mal S/o Sohan	136	0.0361	0.1444
5	438	31-Jul-08	Prahlad S/o Banshi	136	0.0180	0.0720
6	442	14-Jul-08	Babulal S/o Banshi Ram	136	0.0180	0.0720
7		23-Aug-08	Chajjuram S/o Moti lal Kanjar	136	0.0357	0.1428
				136 Total	0.3600	1.4400
7	282	29-Mar-07	Bhoop Singh Yadav; Babu Lal Goyal	274	0.0480	0.1920
8	284	04-Dec-06	Subhash Nai	274	0.0250	0.0999
9	424	02-Jul-08	Shyamlal S/o Bhansi Dhar	274	0.0310	0.1240
10	425	02-Jul-08	Bheparam S/o Banshi Dhar	274	0.0256	0.1024
11	439	31-Jul-08	Chittarmal Yadav S/o Omkar Yadav	274	0.0121	0.0484
				274 Total	0.1417	0.5667
12	376	17-Dec-07	Puranmal S/o Shri Umrao Singh	273	0.0202	0.0808
13	382	29-Dec-07	Sugan Chand S/o Hanuman Meena	273	0.0285	0.1140
14	413	20-Jun-08	Om Prakash, Ratan Lal, Manoj S/o Ram Dayal; Chandrakanta Devi W/o Ram Dayal Jangid	273	0.0348	0.1392
15	435	23-Jun-08	Satyaveer S/o Ram Niwas	273	0.0194	0.0776
16	444	14-Aug-08	Ram Kumar Birbal Motheram S/o Jhanju; Meena; Gayarsi Devi W/o Jhanju Ram	273	0.0225	0.0901
				273 Total	0.1254	0.5017
				Grand Total	0.6271	2.5085

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Grasim Industries Limited

Unit Grasim Cement Kotputli

List of Houses Purchased in Abadi area of Village Meharampur Rajput

Sr. No.	F. No.	Date of Purchase	Name of Khatedar	Khasara No	Area purchased in Hect	Area Mete
1	214	04-Dec-06	Roshan S/o Nanu Ram	399	0.0311	
2	269	25-Jan-07	Har Chand S/o Hucca Ram Yadav	399	0.1481	
3	290	11-Apr-07	Jagdish S/o Dedha Ram	399	0.0038	
4	294	21-May-07	Babu Lal S/o Bhola Ram	399	0.0120	
5	295	21-May-07	Suresh S/o Babu Lal	399	0.0048	
6	299	10-May-07	Dashrath urf Deshraj S/o Dadha Ram	399	0.0219	
7	300	10-May-07	Madan Lal S/o Kanha Ram	399	0.0010	
8	301	24-May-07	Ram Chander S/o Guljhari Lal	399	0.0444	
9	315	30-Jun-07	Vijay Singh S/o Banshi Dhar	399	0.0024	
10	322	11-Jul-07	Ramkumar S/o Sundaram	399	0.0240	
11	326	04-Aug-07	Sunita Devi W/o Rajendra	399	0.0191	
12	327	04-Aug-07	Parmeshwari Devi W/o Manoj	399	0.0158	
13	328	03-Aug-07	Gandi Devi W/o Prabu Dayal	399	0.0128	
14	333	07-Aug-07	Kalu Ram S/o Babu Ram	399	0.0283	
15	334	07-Aug-07	Kalu Ram S/o Babu Ram	399	0.0065	
16	335	07-Aug-07	Aurjan Lal S/o Guljhari	399	0.0165	
17	336	07-Aug-07	Aurjan Lal S/o Guljhari	399	0.0153	
18	337	07-Aug-07	Om Prakash S/o Banwari Lal	399	0.0258	
19	339	13-Aug-07	Sant Ram S/o Sultan	399	0.0167	
20	340	13-Aug-07	Devaram S/o Gopal Chamar	399	0.0105	
21	342	21-Aug-07	Ram Karan S/o Chanda Ram Chamar	399	0.0049	
22	343	21-Aug-07	Pooran S/o Chanda Ram Chamar	399	0.0142	
23	344	21-Aug-07	Murari Lal S/o Chanda Ram Chamar	399	0.0043	
24	346	23-Aug-07	Gandaram S/o Guljari Lal	399	0.0108	
25	347	24-Aug-07	Sugana Devi W/o Pooran Mal	399	0.0121	
26	348	29-Aug-07	Suman Devi W/o Rajendra	399	0.0342	
27	349	24-Aug-07	Pooranmal S/o Guljhari	399	0.0358	
28	355	20-Sep-07	Teeja Devi W/o Sohan Lal	399	0.0069	
29	356	20-Sep-07	Mukesh Kumar W/o Sohan Lal	399	0.0035	
30	358	20-Sep-07	Maman Singh S/o Banshi Ram	399	0.0230	
31	360	10-Oct-07	Suresh S/o Hari Ram	399	0.0086	
32	364	26-Oct-07	Hanuman S/o Kaluram Arya	399	0.0037	
33	368	31-Oct-07	Hariram S/o Dedaram Bawaria	399	0.0353	
34	373	05-Dec-07	Banshidhar S/o Guljari Lal	399	0.0474	
35	374	05-Dec-07	Banshidhar S/o Guljari Lal	399	0.0208	
36	377	22-Dec-07	Smt. Mela Devi D/o Deda Ram	399	0.0321	
37	378	26-Dec-07	Smt. Panchi Devi W/o Bhawar lal	399	0.0060	
38	383	16-Jan-08	Kaluram S/o Surjaram	399	0.0045	
39	384	21-Jan-08	Bhagwan Sahai S/o Khemla	399	0.0303	
40	385	21-Jan-08	Prakash S/o Bhagwan Sahai	399	0.0084	
41	386	13-Feb-08	Budhram S/o Shri Fusharam	399	0.0167	
42	388	21-Feb-08	Sonaram S/o Nandaram Arya	399	0.0158	
43	389	25-Feb-08	Ashok Kumar S/o Surja Ram Arya	399	0.0065	
44	394	15-May-08	Deeta Devi W/o Maduram Arya	399	0.0033	
45	395	15-May-08	Niranjan, Hamraj, Mahesh, Hardwari Lal S/o Chajju Ram	399	0.0736	
46	396	16-May-08	Omi Singh Tanwar S/o Prahlad Singh Tanwar	399	0.0715	
47	397	16-May-08	Banshi Dhar S/o Mangla Ram Arya	399	0.0344	
48	398	08-May-08	Ramji Lal S/o Nandaram Arya	399	0.0161	
49	404	09-May-08	Ganesh S/o Mangta	399	0.0087	
50	405	09-May-08	Ganesh & Mahadve S/o Mangla	399	0.0406	
51	407	29-Apr-08	Ram Swaroop S/o Sunda Ram	399	0.0403	

52	408	07-Jun-08	Geeta Devi W/o Mahender Kumar	399	0.0027
53	409	07-Jun-08	Kabul Chand S/o Ganesh Ram Arya	399	0.0072
54	410	07-Jun-08	Hazari Lal S/o Mahadve	399	0.0037
55	414	25-Jun-08	Madan Lal S/o Kana Ram; Surji Devi W/o Kana Ram; Geeta Devi W/o Mahander Chamar	399	0.0328
56	423	02-Jul-08	Nekiram S/o Sukhram	399	0.0139
57	431	23-Jul-08	Leela Ram S/o Bodhu Ram	399	0.0188
58	432	23-Jul-08	Sugan Chand S/o Nanda Ram Arya	399	0.0161
59	433	23-Jul-08	Suresh & Hemraj S/o Leela Ram	399	0.0091
60	434	23-Jul-08	Jai Ram S/o Bodu Ram Arya	399	0.0064
61	446	11-Aug-08	Ram Singh, Kailash, Jitender S/o Gheesaram; Rewati Devi W/o Gheesaram	399	0.0251
				399 Total	1.2715
62	283	08-May-07	Leela Ram S/o Khem Chand	399/437	0.0641
63	298	10-May-07	Pintu Urf Raj Kumar S/o Hari Ram	399/437	0.0305
64	303	24-May-07	Radha W/o Ram Chander	399/437	0.0038
65	307	26-May-07	Sher Singh S/o Moola Ram	399/437	0.0384
66	351	15-Sep-07	Sirja Ram S/o Mangal Ram	399/437	0.0182
67	361	16-Oct-07	Parvati Devi W/o Rohitash	399/437	0.0041
68	362	16-Oct-07	Patashi Devi W/o Harlal	399/437	0.0114
69	387	13-Feb-08	Murli Lal S/o Ramji Lal	399/437	0.0113
70	412	18-Jun-08	Pappuram, Hoshiar, Hanuman S/o Ramji Lal, Bimla Devi W/o Ramji Lal, Gulab Devi W/o Hoshiar, Kamlesh W/o Mukesh,	399/437	0.0850
71	415	21-Jun-08	Shanti Devi W/o Ramji Lal Bawaria	399/437	0.0200
72	416	21-Jun-08	Roshni Devi W/o Ram Niwas Bawaria	399/437	0.0093
73	417	26-Jun-08	Indraj Bawaria S/o Ramji Lal	399/437	0.0156
74	440	05-Aug-08	Mandu Ram S/o Leela Ram Yadav	399/437	0.0043
				399/437 Total	0.3159
				Grand Total	1.5873

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अनुलग्नक-6

Grasim Industries Limited

Unit Grasim Cement Kotputli

Land Acquired Under Section 89(4) in village Mohanpura

Sr.No	Date	Name of Khatedar	Khasara No	Area in Hect
23	22-Dec-07	Jamna S/o Bala Ram urf Pallaram; Sheonath, Ramavatar, Suresh, Bajrang S/o Sardara; Gayarsi Devi W/o Sardara; Bhoraram S/o Gumana; Hari Baghat S/o Deva Ram; Nanchi W/o Deva Ram	186	1.2800
37	31-Mar-08	Sugan Chand, Chiranji, Hazari, Uaday Singh S/o Late Hanuman; Madhi Devi W/o Late Hanuman	265, 143	0.1900
40	14-Jan-08	Krishna Devi, Manju Devi D/o Matadin	184, 224, 236	0.8000
41	31-Mar-08	Chothmal S/o Makhan	266, 141	0.1200
		Mandir Shree Narsingh Ji Maharaj	110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 130, 131, 132, 144, 147, 148, 149, 150, 151, 152, 153, 154, 164, 165, 166, 167, 168, 169, 171, 172, 173, 174, 155	13.6100
		Banwari Lal, Lakshman Singh, Ramkaran, Kailash Chand S/o Sunda Ram	314, 315	0.6300
				16.6300

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Grasim Industries Limited				
Unit Grasim Cement Kotputli				
Land Acquired Under Section 89(4) in Meharampur Rajput				
Sr.No	Date	Name of Khatedar	Khasara No	Area in Hect
15	25-Jul-07	Rohitash S/o Moola Ram	395	0.0517
16	23-Jul-07	Rood Mal Puranmal S/o Ram Dayal; Channa Devi W/o Ramdayal; Ramsingh Ramkaran Shriram Dayaram S/o Banwari; Smt Ramkala, Gothi Devi Ramrati Rambhatari D/o Banwari; Prabhu S/o Ramkaran; Rampratap S/o Nanad; Chandro W/o Nanad; rohitash S/o Moola; Birvati W/o	293, 396, 397, 398, 291/441	6.0300
17	23-Feb-08	Hari Ram S/o Chotturam; Soni W/o Chotturam; Kailash, Prakash, Chander Pal, Ram Kishan, Mahender S/o Surja Ram; Roshni W/o Surja Ram; Papita D/o Surja Ram; Radhey Shyam, Banwari, Amar Singh S/o Harlal; Patasi Devi W/o Harlal; Prem, Munni, Santara D/o Harla	286, 287, 288/436	3.7300
		Mandir Shree Mahadve Ji	369, 370	1.5300
		Harsahya, Bharta S/o Bhora Lal, Shurti Devi W/o Dhola Ram Bawriya	288	1.1300
			Total	12.4717

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Grasim Industries Limited
Unit Grasim Cement Kotputli
Area Acquired U/s 89 in Village Kujota

Sr.No	Date	Name of Khatedar	Khasara No	Area In Hect
43	31-Mar-08	Imerti Devi D/o Hardve W/o Shriram	324/1047, 324/1048/1050	1.690
		Mandir Shree Peer Ji Maharaj	227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 297, 298, 299, 300, 301, 302,	6.170
			Total	7.8600

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राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता कोटपूतली ।

क्रमांक :- सरवअ/कोट/सीसी/पृ./खवप-41/81/1249 दिनांक :- 29.8.05

प्रेषिति :- खनि अभियन्ता ,

जयपुर ।

विषय :- ग्रासिम इन्डस्ट्रीज लि. के लिए ग्राम मोहनपुरा, मेहरामपुरा (राजपूत), मेहरामपुरा (नबाब) व कुजोता तहसील कोटपूतली जिला जयपुर में भूमि अवाप्ति के सम्बन्ध में ।

प्रसंग :- जिला कलेक्टर जयपुर के पत्र क्रमांक 4((02/9601 दिनांक 6. 8. 05.

महोदय,

उपरोक्त विषयान्तर्गत प्रसांगिक पत्र के सम्बन्ध में निवेदन है कि :-

(1) मैसर्स ग्रासिम इन्डस्ट्रीज लि. के पक्ष में मोहनपुरा, कुजोता आदि ग्राम में 548. 78 हैक्टर क्षेत्र का खनन पट्टा लाईम स्टोन खनिज हेतु दिनांक 8. 3. 02 से हस्थानान्तरित हुआ है । पूर्व में यह खनन पट्टा रीको ( ) के नाम से स्वीकृत था ।

(2) ग्रासिम इन्डस्ट्रीज कं. लि. द्वारा प्रस्तावित 242. 72 हैक्टर भूमि जिसमें ग्राम मोहनपुरा, की 125. 25 हैक्टर ग्राम कुजोता की 69. 08 हैक्टर , मेहरामपुरा (राजपूत) की 46. 19 व मेहरामपुरा (नबाब) ग्राम की 2. 17 हैक्टर भूमि आती है । खनन पट्टा क्षेत्र का भाग है । यह क्षेत्र कम्पनी को खनन कार्य तथा खनन हेतु ब्लास्टिंग के लिए सुरक्षा के लिए आवश्यक होगा ।

(3) इस खनन पट्टा पर आधारित कम्पनी द्वारा 30 लाख टन प्रति वर्ष क्षमता का सीमेन्ट प्लान्ट (संयंत्र) प्रस्तावितहै । इसमें लगभग 900 करोड रूपये का निवेश होगा एवं लगभग 2500 लोगो को प्रत्यक्ष अप्रत्यक्ष रोजगार उपलब्ध होगा

(4) इस क्षेत्र में खनन कार्य प्रारम्भ होने पर 40 लाख टन लाईम स्टोन प्रतिवर्ष खनन होगा । जिसमें राज्य सरकार को प्रतिवर्ष 20 करोड रूपये की रायल्टी रायल्टी के रूप में मिलने की सम्भावना है ।

(5) इस क्षेत्र में पडने वाले मोहनपुरा ग्राम के 120 मकान तथा मेहरामपुरा (राजपूत) ग्राम के 96 मकान ब्लास्टिंग सुरक्षा की दृष्टि से हटाना आवश्यक होगा ।

(6) प्रस्तावित क्षेत्र में से भगवती लाईम स्टोन कं. लि. को 4. 05 हैक्टर का खनन पट्टा दिया गया है । अतः इसमें पडने वाले मोहनपुरा ग्राम के निम्न खसरा

श्री अनुमोदन कर दिया गया ।

उपरोक्त बिन्दुओ को देखते हुए इस क्षेत्र की भूमि अवाप्ति उचित होगी ।

भवदीय,

सहायक खनि अभियन्ता,

कोटपूतली ।

कार्यालय उपखण्ड अधिकारी कोटपूतली, जिला-जयपुर

क्रमांक/[illegible]/2005/ 452 दिनांक:- 21/7/05

श्रीमान जिला कलेक्टर महोदय,
जयपुर

विषयः- ग्रासिम इण्डस्ट्रीज लि0 के लिए ग्राम मोहनपुरा, मेहरामपुर (राजपूत), मेहरामपुर (नवाब) एवं कुजोता, तह0-कोटपूतली जिला जयपुर में भूमि अवाप्ति के सम्बन्ध में।

प्रसंगः- आपका पत्र क्रमांक राजस्व-4 (4) 02 / 5526 दिनांक 4/5/2005

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के सन्दर्भ में निवेदन है कि ग्रासिम इण्डस्ट्रीज के लिए लाईम स्टोन माईन्स हेतु 242.72 हैक्ट. भूमि अवाप्ति के सम्बन्ध में वस्तु स्थिति की विस्तृत रिपोर्ट चाही गई थी। इस क्रम में मैंने तहसीलदार कोटपूतली, पटवारी मोहनपुरा तथा ग्रासिम इण्डस्ट्रीज लि0 के प्रतिनिधि के साथ दिनांक 7/7/2005 को मौका निरीक्षण किया जिसकी विस्तृत रिपोर्ट इस प्रकार है:-

संयुक्त मौका रिपोर्ट

1. ग्रासिम इण्डस्ट्रीज लि0 के लिए लाईम स्टोन माईन्स हेतु अवाप्ति हेतु प्रस्तावित क्षेत्र में ग्राम मोहनपुरा की 125.25 हैक्टेयर, कुजोता ग्राम की 69.08 हैक्टेयर, मेहरामपुरा (राजपूत) ग्राम की 46.19 हैक्टेयर व मेहरामपुरा (नबाब) की 2.17 हैक्टेयर भूमि आती हैं। इस क्षेत्र में मोहनपुरा से कुजोता तक लाईम स्टोन की 8 पहाडियाँ आती है, तथा साथ में लगी समतल भूमि भी है। पहाडियों में पूर्व में भी राजस्थान स्टेट खनिज विकास निगम लि0 द्वारा खनन कार्य किया जाता था।

(2)

2. ग्रासिम इण्डस्ट्रीज लि0 के पक्ष में 548.78 हैक्टेयर खनन पट्टा क्षेत्र दिनांक 8/3/2002 से स्थानान्तरित हुआ। यह खनन पट्टा पूर्व में रीको के नाम से स्वीकृत हुआ था एवं राजस्थान खनिज विकास निगम लि0 द्वारा खनन कार्य किया जा रहा था।

3. मौके पर इस क्षेत्र में मोहनपुरा ग्राम के 120 मकान (लगभग 1200 आबादी) तथा मेहरामपुरा (राजपूत) ग्राम में 96 मकान (लगभग 750 आबादी) भी आते है जिनका मुआवजा देना आवश्यक होगा।

4. दिनांक 5/5/2005 को इस खनन हेतु पर्यावरणीय जन सुनवाई आपके आदेश क्रमांक सामान्य-3 (05) 1373-80 दिनांक 30/3/2005 एवं राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर द्वारा की गई, जिसके मुख्य बिन्दू साथ में संलग्न है।

5. इस क्षेत्र में कोई ऐतिहासिक एवं पुरातत्व महत्व की कोई कृति या धरोहर नही है।

6. इस क्षेत्र में भगवती लाईम स्टोन कम्पनी की 4.25 हैक्टेयर भूमि खनन हेतु लीज पर दी गई है। यह भूमि अवाप्ति से मुक्त रखी जानी उचित होगी।

7. कम्पनी प्रतिनिधि ने व्यक्त किया है कि उक्त क्षेत्र में खनन किया गया लाईम स्टोन, इस क्षेत्र में लगने वाले 30 लाख टन प्रतिवर्ष क्षमता के सीमेन्ट प्लान्ट की कच्चे माल (लाईम स्टोन) की आपूर्ति करेगा। यहाँ लगने वाले सीमेन्ट प्लान्ट व खनन में लगभग 900 करोड रूपये का निवेश होगा तथा लगभग 2500 लोगों को प्रत्यक्ष-अप्रत्यक्ष रूप से रोजगार उपलब्ध होगा।

अतः इस क्षेत्र में प्रस्तावित पूंजी निवेश, इससे होने वाले श्रम के विकास, रोजगार उपलब्धता क्षेत्र के विकास एवं व्यापक सार्वजनिक हित को दृष्टिगत करते हुए भूमि अवाप्ति उचित होगी।

सम्बन्धित क्षेत्र की जमाबन्दी व नजरी नक्शा एवं परियोजना का कार्यकारिणी सारांश संलग्न है।

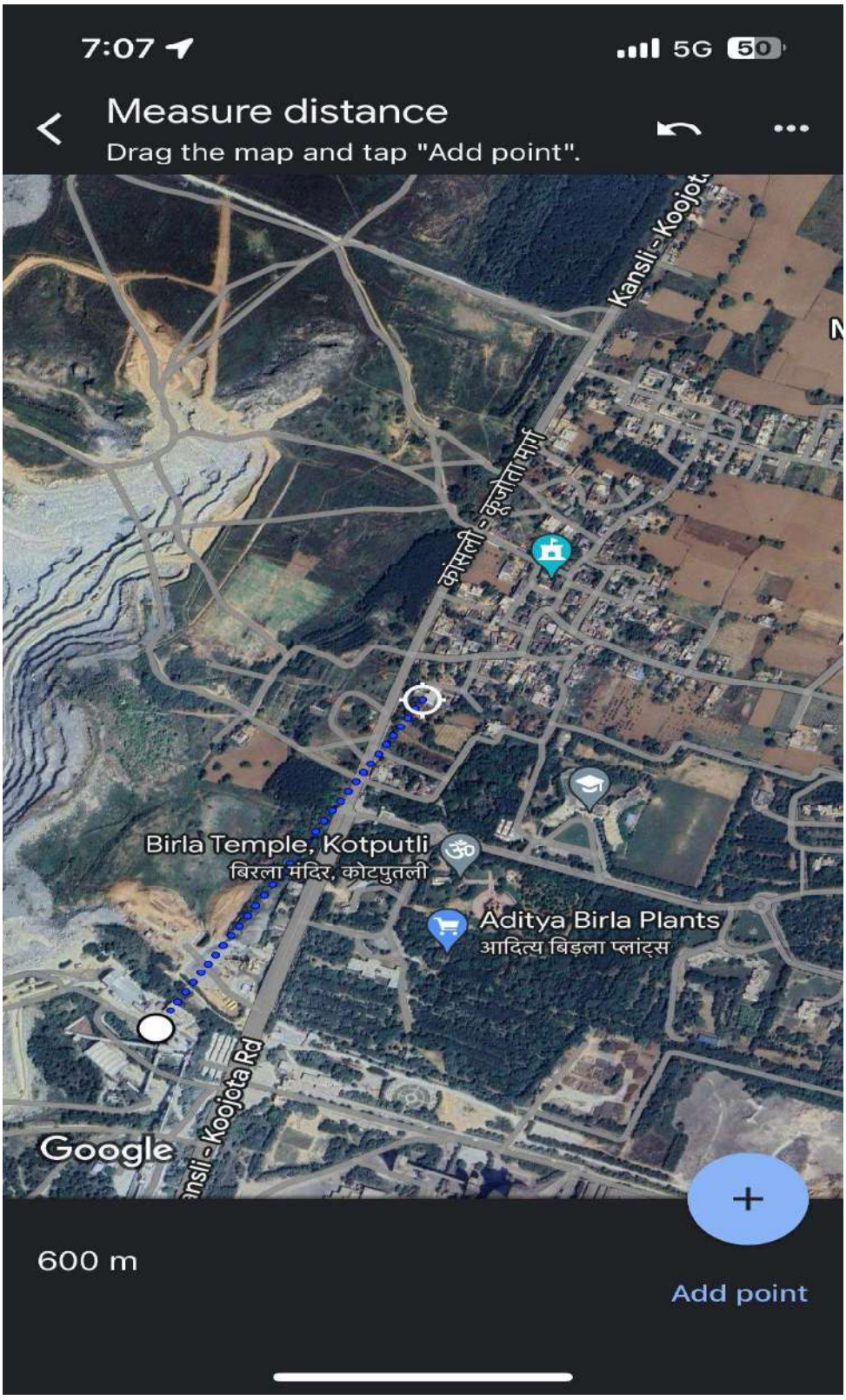
ह0 पटवारी

तहसीलदार

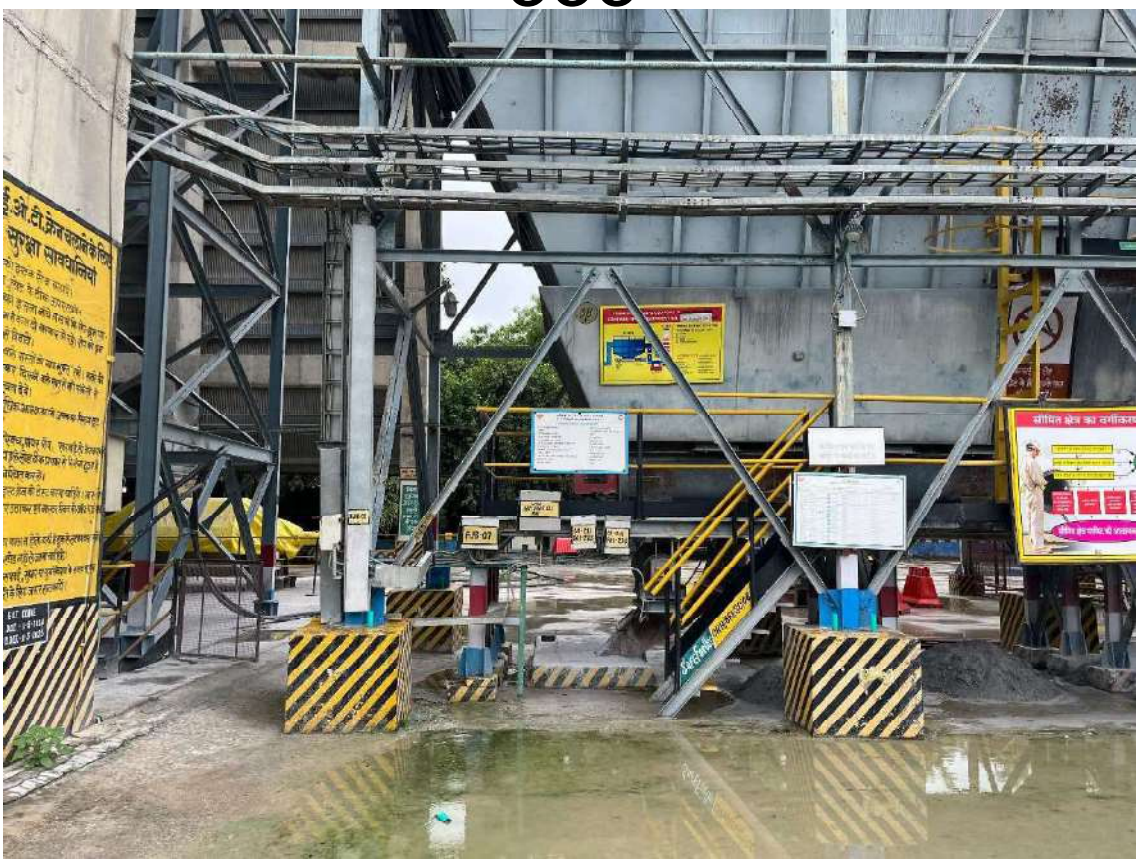
उपखण्ड अधिकारी 31/7/05

GPS photographs taken during the site visits

Limestone Crusher-1



RPM - 1450
MOTOR TAG NO:211 FN-1
EQUIPMENT NAME-BAG FILTER FAN
FOR-211 BF1
MAKE - ABB KW-160
VOLT -415 V
FR SIZE - N2BA 315 MLA4
RPM 1485 FLC-267A
BEARING DE - NU319 NDE-6316C3

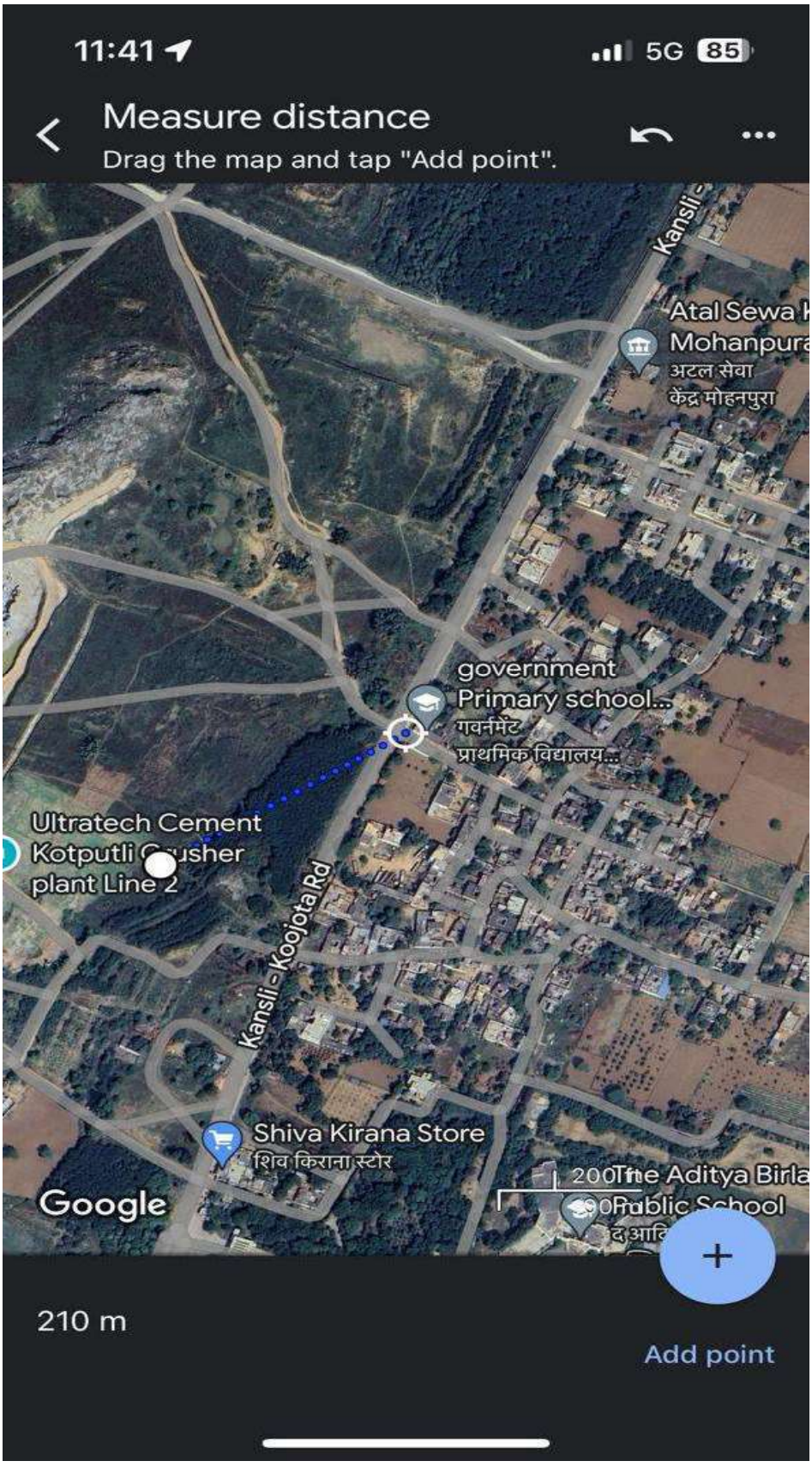


07/08/24, 2:07 PM
+27.672342,+76.125507 ±9.12m
Kotputli Behror 303108
RJ
India
Altitude:371.2meter
Speed:1.4km/h
MOTOR TAG NO:21HN-1
MAKE - ABB KW-160
VOLT - 415V
RPM-1485 FLC-267A

06/08/24, 2:44 PM
+27.672573,+76.123750 ±3.88m
Kotputli Behror 303108
RJ
India

06/08/24, 2:44 PM
+27.672573,+76.123750 ±3.88m
Kotputli Behror 303108
RJ
India

Limestone crusher – 2



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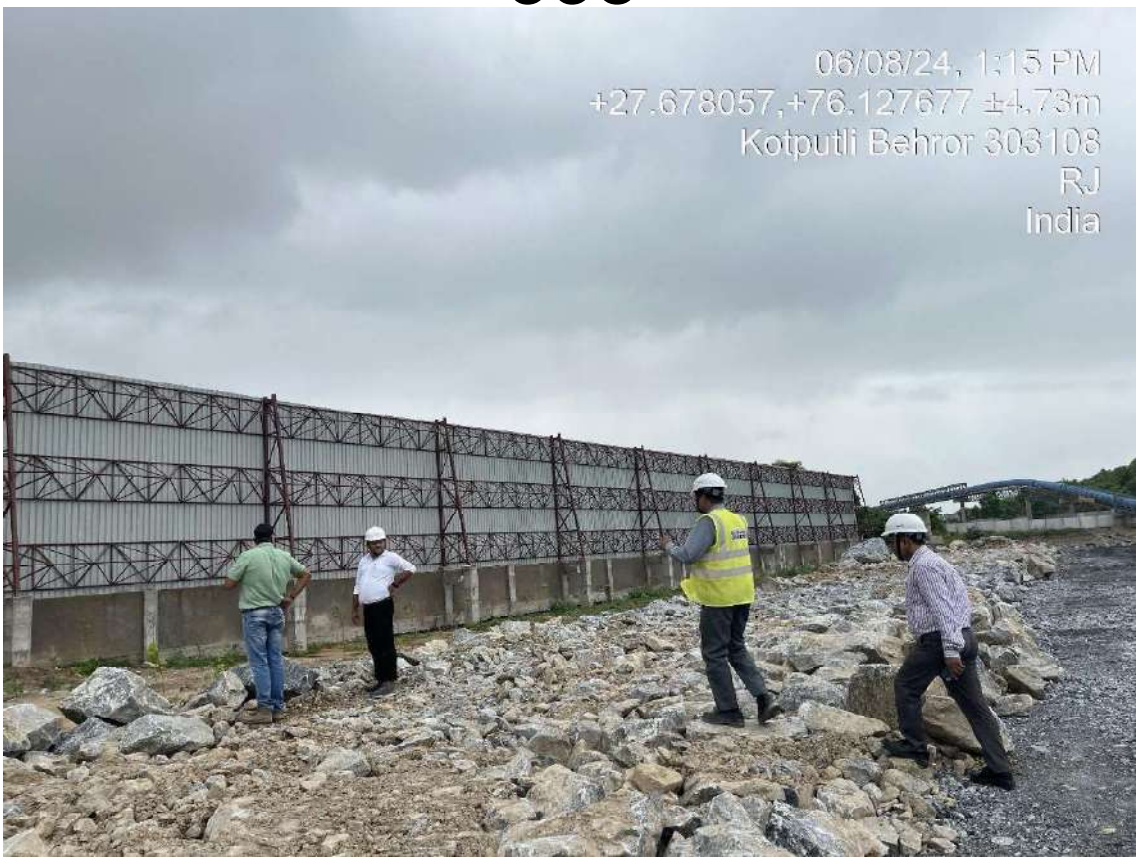
Kotputli Behror 303108
RJ
India

06/08/24, 1:15 PM
+27.678057,+76.127677 ±4.73m
Kotputli Behror 303108
RJ
India

07/08/24, 1:19 PM
+27.678137,+76.127032 ±7.92m
Kotputli Behror 303108
RJ
India
Altitude:368.5meter
Speed:0.0km/h

06/08/24, 1:15 PM
+27.678057,+76.127677 ±4.73m
Kotputli Behror 303108
RJ
India


06/08/24, 1:15 PM
+27.678057,+76.127677 ±4.73m
Kotputli Behror 303108
RJ
India

06/08/24, 1:21 PM
+27.677865,+76.127269 ±4.63m
Kotputli Behror 303108
RJ
India

06/08/24, 1:30 PM
+27.678931,+76.128521 ±4.63m
Kotputli Behror 303108
RJ
India

06/08/24, 1:35 PM
+27.678969,+76.128471 ±4.74m
Kotputli Behror 303108
RJ
India

06/08/24, 3:11 PM
+27.679342,+76.129303 ±4.63m
Kotputli Behror 303108
RJ
India

07/08/24, 2:40 PM
+27.679143,+76.129334 ±7.47m
Kotputli Behror 303108
RJ
India
Altitude:377.4meter
Speed:5.3km/h

Mining Lease

06/08/24, 2:22 PM
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Kotputli Behror 303108
RJ
India

06/08/24, 2:22 PM
+27.675104,+76.123127 ±3.54m
Kotputli Behror 303108
RJ
India

06/08/24, 2:23 PM
+27.675189,+76.123091 ±4.75m
Kotputli Behror 303108
RJ
India

06/08/24, 2:24 PM
+27.675189,+76.123091 ±4.75m
Kotputli Behror 303108
RJ
India

06/08/24, 2:28 PM
+27.679451,+76.122839 ±4.63m
Kotputli Behror 303108
RJ
India

06/08/24, 2:29 PM
+27.679553,+76.122764 ±4.74m
Kotputli Behror 303108
RJ
India

Interaction with the villagers of Jodhpura

07/08/24, 3:07 PM
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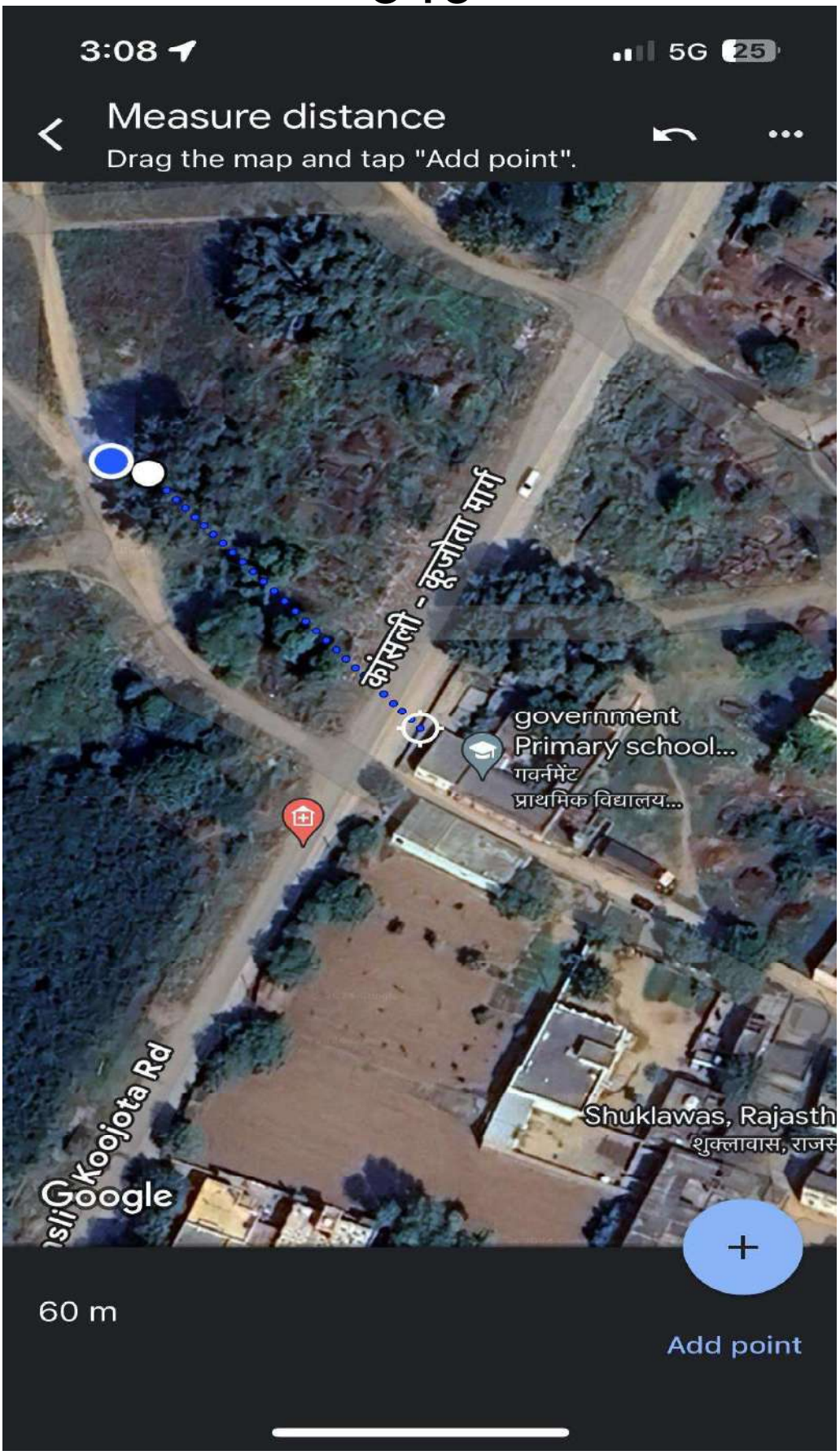
Kotputli Behror 303108
RJ
India
Altitude:369.9meter
Speed:0.0km/h

07/08/24, 3:08 PM
+27.676010,+76.127486 ±4.76m
Kotputli Behror 303108
RJ
India
Altitude:371.1meter
Speed:1.5km/h

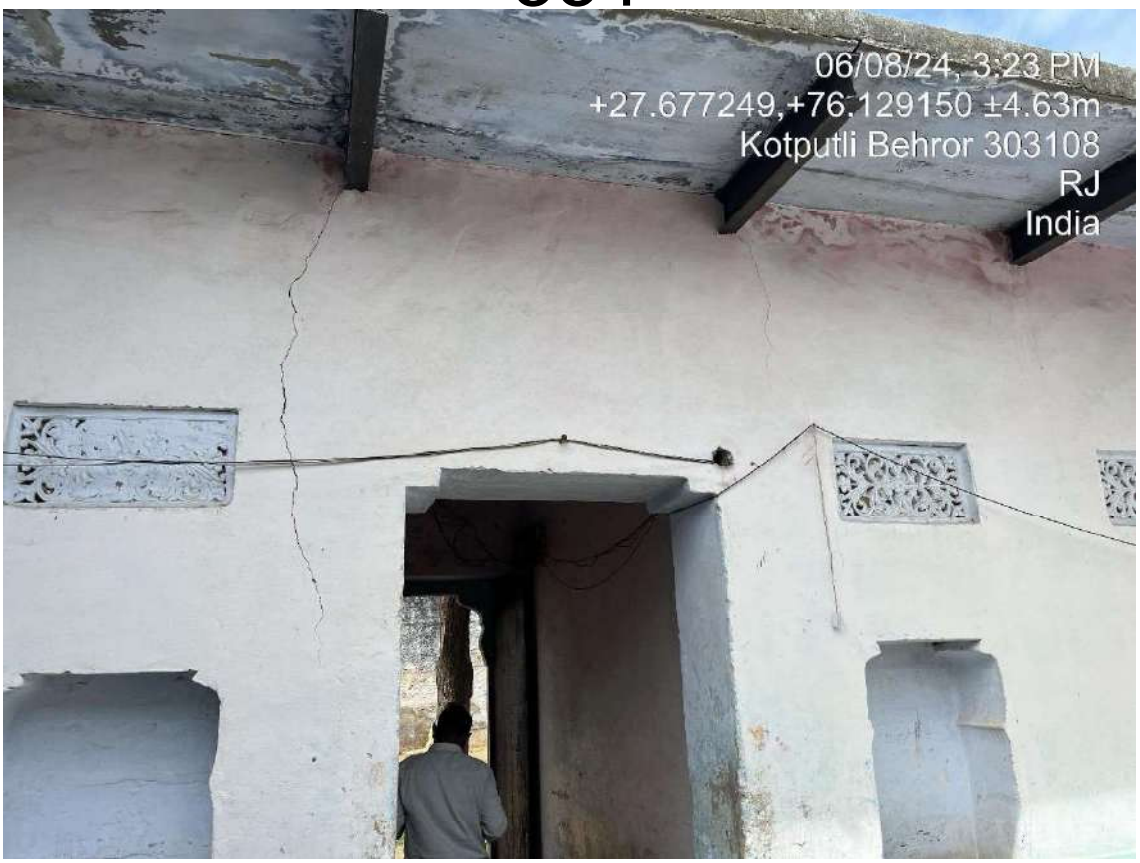
07/08/24, 3:08 PM
Kotputli Behror 303108
RJ
Altitude:371.1meter
Speed:1.5km/h

06/08/24, 4:22 PM
Kotputli Behror 303108
RJ
India

Vibration study location


3:08
5G
25
Measure distance
Drag the map and tap "Add point".
कांसली - कूजोता मार्ग
government
Primary school...
गवर्नमेंट
प्राथमिक विद्यालय...
Koojota Rd
Shuklawas, Rajasth
शुक्लावास, राजस
Google
60 m
Add point

Cracks in the structures/houses observed during site visits


06/08/24, 3:23 PM
+27.677249,+76.129150 ±4.63m
Kotputli Behror 303108
RJ
India

06/08/24, 3:27 PM
+27.679082,+76.129891 ±6.13m
Kotputli Behror 303108
RJ
India

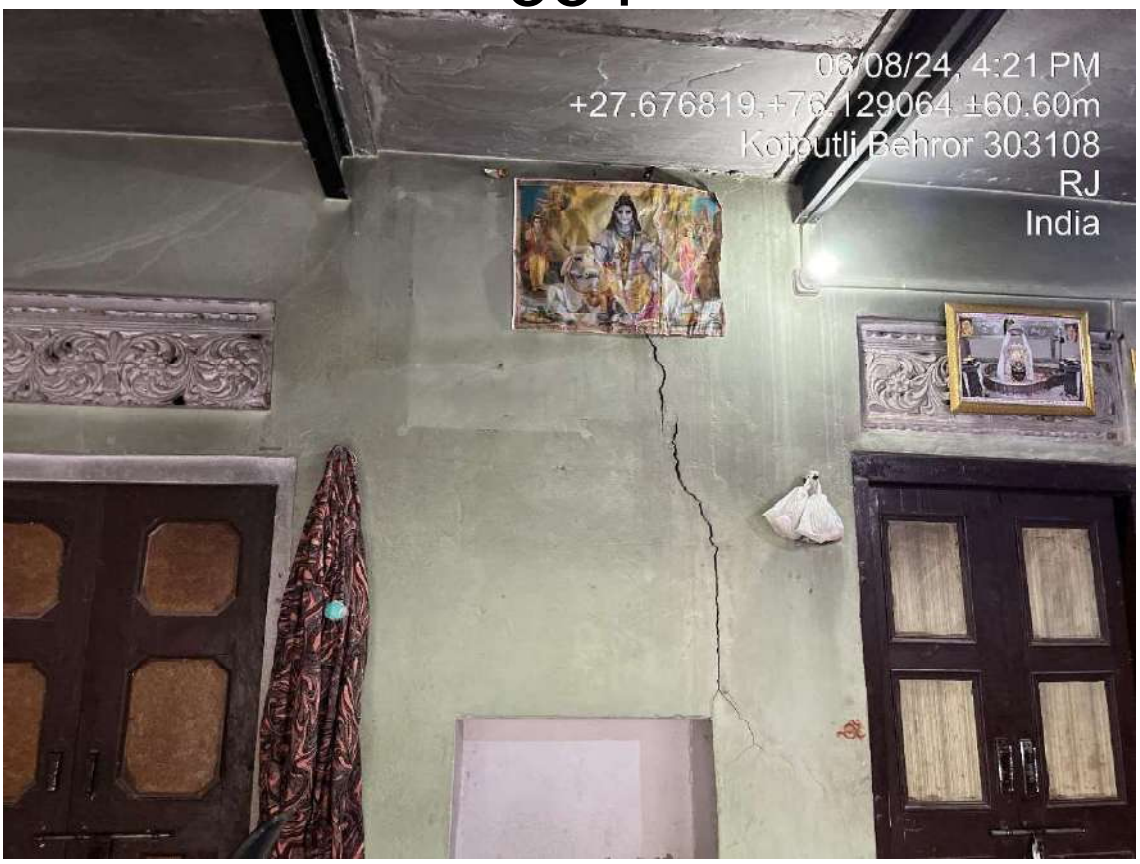
352

06/08/24, 3:37 PM
+27.676646,+76.128926 ±9.59m
Kotputli Behror 303108
RJ
India

06/08/24, 3:38 PM
+27.676646,+76.128926 ±9.59m
Kotputli Behror 303108
RJ
India

06/08/24, 3:38 PM
+27.676646,+76.128926 ±9.59m
Kotputli Behror 303108
RJ
India

06/08/24, 4:21 PM
+27.676819,+76.129064 ±60.60m
Kotputli Behror 303108
RJ
India


06/08/24, 4:21 PM
+27.676819,+76.129064 ±60.60m
Kotputli Behror 303108
RJ
India

06/08/24, 4:22 PM
+27.679386,+76.130683 ±6.66m
Kotputli Behror 303108
RJ
India

Some of the plantation photographs taken during joint committee visits and earlier inspections as well

06/08/24, 2:46 PM
+27.671767,+76.124106 ±3.75m
Kotputli Behror 303108
RJ
India

06/08/24, 3:19 PM
+27.679353,+76.129298 ±4.72m
Kotputli Behror 303108
RJ
India

06/08/24, 3:19 PM
+27.677498,+76.128962 ±5.94m
Kotputli Behror 303108
RJ
India

M4GH+G93, Kansli - Koojota Rd, Gordhanpura, Jodhpura Khola, Rajasthan 303108, India
Latitude 27.676723° Longitude 76.127690°

09/07/24, 3:57 PM
+27.684162,+76.119930 ±4.63m
Kotputli Behror 303108
RJ
India

09/07/24, 4:06 PM
+27.677825,+76.112626 ±8.12m
Kotputli Behror 303108
RJ
India

06/12/23, 1:53 PM
27° 40' 12" N, 76° 7' 24" E
Jaipur 303108
RJ
India
Kotputli
Altitude:372.9meter
Speed:5.9km/h

BRAKE
TEST
AREA
06/12/23, 1:52 PM
27° 40' 10" N, 76° 7' 26" E
Jaipur 303108
RJ
India
Kotputli
Altitude:372.5meter
Speed:0.0km/h

360

06/12/23, 1:51 PM
27° 40' 10" N, 76° 7' 27" E
Jaipur 303108
RJ
India
Kotputli
Altitude:371.9meter
Speed:0.8km/h

Kotputli
Altitude:372.9meter
Speed:5.9km/h

06/12/23, 2:23 PM
27° 40' 20" N, 76° 7' 24" E
Jaipur 303108
RJ
India
Kotputli
Altitude:380 ómeter
Speed 0 8km/h

06/12/23, 2:45 PM
27° 40' 31" N, 76° 7' 41" E
Jaipur 303108
RJ
India
Kotputli
Altitude:369.2meter
Speed:6.3km/h

06/12/23, 2:42 PM
27° 40' 43" N, 76° 7' 45" E
Jaipur 303108
RJ
India
Kolputli
Altitude:370.8meter
Speed:0.7km/h

06/12/23, 2:42 PM
Jaipur 303108
RJ
India
Kolputli

06/12/21, 2:42 PM
27° 40' 43" N, 76° 7' 45" E
Jaipur 303108
RJ
India
Kotputli
Altitude:370.8meter
Speed:0.7km/h

06/12/21, 3:04 PM
27° 40' 37" N, 76° 8' 24" E
Jaipur 303108
RJ
India
Kotputli
Altitude:368.8meter
Speed:0.9km/h

13/05/24, 12:44 PM
Kolpuli Behror 303108
RJ
India
Altitude:368.9meter
Speed:0.7km/h

13/05/24, 1:10 PM
27° 40' 20" N, 76° 7' 37" E
Kolpuli Behror 303108
RJ
India
Altitude:371.1meter
Speed:25.7km/h

Kotputli Cement Works

Ground Vibration Summary Report – AUGUST-2024

Date	Location	No. of Holes	Peak Vector Sum(MM/S) MICROMATE(91)	Frequency	Peak Vector Sum(MM/S) MICROMATE(92)	Frequency
01.08.2024	305 RAMP	14	NOT TRIGGERED	NOT TRIGGERED	0.757	17.1
	315 IDEA TOWER	15	NOT TRIGGERED	NOT TRIGGERED	0.975	29
	315 00SIDE IT	14	NOT TRIGGERED	NOT TRIGGERED	0.65	28
	290 BOX	15	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	305 ALKALI SIDE	12	NOT TRIGGERED	NOT TRIGGERED	0.792	25
	305 IDEA TOWER SIDE	21	NOT TRIGGERED	NOT TRIGGERED	0.702	45
02.08.2024	315 IDEA TOWER	16	NOT TRIGGERED	NOT TRIGGERED	1.343	
	325-00	16	NOT TRIGGERED	NOT TRIGGERED	0.611	29
	305 12m	19	NOT TRIGGERED	NOT TRIGGERED	1.155	20
	315-00	17	NOT TRIGGERED	NOT TRIGGERED	0.639	24
03.08.2024	335 SAMSHAN	16	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	305 RAMP	20	1.379	39	1.075	24
	290 RAMP	14	2.206	38	1.049	57
	290 ALKALI	7	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	315 IDEA TOWER	20	1.54	23	1.566	24
	315 00SIDE IT	16	2.106	29	2.055	20
	315 ALKALI	21	0.987	27	0.62	14.8
04.08.2024	325 IDEA TOWER	20	1.125	30	NOT TRIGGERED	NOT TRIGGERED
	315 00SIDE IT	13	0.786	146	NOT TRIGGERED	NOT TRIGGERED
	315 IDEA TOWER	16	1.042	18.6	NOT TRIGGERED	NOT TRIGGERED
	305 RAMP	21	1.341	26	NOT TRIGGERED	NOT TRIGGERED
	305 IDEA TOWER SIDE	21	0.824	19.3	NOT TRIGGERED	NOT TRIGGERED
	335 KAIZEN	19	0.707	33	NOT TRIGGERED	NOT TRIGGERED
	305 OLD RAMP	8	1.324	14.2	NOT TRIGGERED	NOT TRIGGERED
05.08.2024	315 IDEA TOWER	26	0.777	128	0.702	29
	305 00 IT	14	1.838	26	1.521	30
	315 00 MIDDLE	15	1.643	15.1	2.307	26
	335 KAIZEN	22	1.213	25	0.665	51
	305 00 CORNER	15	1.431	37	2.4	33
06.08.2024	315 IT BOTTOM	16	1.595	39	1.039	19.3
	315 IT TOP	11	1.209	37	0.783	30
	305 RAMP ALKALI	**16**	**1.816**	**32**	**1.075**	**27**
	315 00 CORNER	15	1.829	146	1.716	28
	335 KAIZEN	14	**0.780**	**128**	**1.586**	**31**
07.08.2024	305 NEW PUMP	21	0.749	128	1.377	38
	290 BOX	15	**1.418**	**114**	**1.248**	**38**
	305 ALKALI SIDE	18	**1.095**	**38**	**0.903**	**15.8**
	315 ALKALI	24	1.189	60	0.849	27
	315 I TOWER	14	0.546	102	0.846	146
	335 KAIZEN	19	0.815	28	1.45	128
	305 DHOLA	21	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
08.08.2024	315 IDEA TOWER	16	0.99	28	0.829	146
	315 00SIDE IT	19	1.182	85	0.763	85
	305 DHOLA	27	NOT TRIGGERED	NOT TRIGGERED	1.38	29
	305 PUMP	19	1.441	35	NOT TRIGGERED `	NOT TRIGGERED
	305 ALKALI SIDE	17	1.059	93	0.549	146
	290 BOX	13	1.976	17.1	2.439	20
	335 KAIZEN	19	1.792	102	1.089	45
09.08.2024	335 KAIZEN	22	1.206	31	NOT TRIGGERED	NOT TRIGGERED
	315 00 SIDE	17	1.009	93	NOT TRIGGERED	NOT TRIGGERED
	305 00SIDE IT	10	1.327	85	NOT TRIGGERED	NOT TRIGGERED
	305 ALKALI SIDE	12	1.092	23	NOT TRIGGERED	NOT TRIGGERED
	315 ALKALI	19	1.176	16.3	NOT TRIGGERED	NOT TRIGGERED
	315 IDEA TOWER	11	0.723	79	NOT TRIGGERED	NOT TRIGGERED
10.08.2024	335 KAIZEN	27	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	315 00SIDE IT	9	0.84	57	1.087	35
	315 IDEA TOWER	20	0.61	171	0.604	102
	305 ALKALI SIDE	32	0.699	64	0.677	93
	305 OLD RAMP	18	1.049	57	0.618	114
	315 IDEA TOWER TOE	23	0.758	21	1.201	32
11.08.2024	335 SAMSHAN	17	0.688	171	NOT TRIGGERED	NOT TRIGGERED
	345 SAMSHAN	23	1.005	21	NOT TRIGGERED	NOT TRIGGERED
	290 MRL	16	1.933	19.3	1.315	41
	315 00	20	0.828	102	2.037	102
	315 IDEA TOWER	23	0.94	20	1.087	39
	335 BLC	10	0.989	11.9	0.856	11.4
12.08.2024	315 00 CORNER	18	1.146	17.7	2.064	38
	315 00SIDE IT	17	0.768	128	1.139	32
	315 IDEA TOWER TOE	16	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED

	305 00SIDE IT	20	1.018	23	NOT TRIGGERED	NOT TRIGGERED
	290 BOX	18	1.188	57	1.438	93
	335 KAIZEN	20	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	305 ALKALI SIDE	8	2.354	21	NOT TRIGGERED	NOT TRIGGERED
13.08.2024	290 BOX	22	1.851	79	1.198	93
	315 IDEA TOWER	12	0.796	18.6	1.573	27
	305 ALKALI SIDE	16	0.7088	68	0.611	54
	305 OLD RAMP	21	1.125	27	0.609	93
	305 00SIDE IT	22	1.383	32	1.83	33
	345 SAMSHAN	16	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	335 KAIZEN	16	1.194	37	NOT TRIGGERED	NOT TRIGGERED
14.08.2024	335 KAIZEN	17	0.683	146	NOT TRIGGERED	NOT TRIGGERED
	305 ALKALI SIDE	17	0.696	14	0.872	22
	305 ALKALI SIDE 2	12	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	335 SAMSHAN	18	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	305 00SIDE IT	14	1.367	23	1.079	24
	315 00SIDE CORNER	11	0.829	10.7	NOT TRIGGERED	NOT TRIGGERED
	325 DHOLA	8	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
15.08.2024	305 00SIDE IT	21	1.298	20	1.097	41
	315 00SIDE	17	1.007	19	1.649	16.3
	335 SAMSHAN	20	0.811	23	NOT TRIGGERED	NOT TRIGGERED
	305 OLD RAMP	19	0.631	18	NOT TRIGGERED	NOT TRIGGERED
	315 DHOLA	16	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	335 BLC	7	0.793	16.3	0.925	21

MOHANPURA-JODHPURA LIMESTONE MINES

Blast Data Sheet

Date: 6/8/24

Bench Data
LOCATION 305 Ramp (Alkali) | Blast Number | Firing Time

Rock Conditions (Geologic Structure)
☐ Weak Joints ☑ Tight Joints ☐ Massive Rock

Pre Blast Inspection
Bench Conditions: Good | Face Conditions: Good | Drill holes Conditions: Good

Blast Data
☑ Production ☐ Development

Blast Area
Length(m) | Width(m) | Bench Height(m): 8M | Volume(m3)

Blast Holes
Hole Diameter(mm): 102 MM | Hole Depth(m): 8M | Angle of Drilling(Deg.): 90° | Sub Drill(m)
Number of Holes: 16 | Total Depth(m): 128M | Number of Rows: 2 | ☑ Rectangular
Burden(m): 3M | Spacing(m): 3.5M | Drilling Pattern: Rectangular | ☐ Staggered

Stemming
Length(m): 3.5M | Material type: Soil & clay | Material Size(mm): 0 to 8 mm

Total Explosive
Primer(Kg): 77.55 kg | Column Charge(Kg): 760 Kg

Initation System
☑ Nonel

Connection Checked By
Name
Signature:

Blast Monitoring Vibration(mm/s)
Transverse | Longitodinal | Vertical

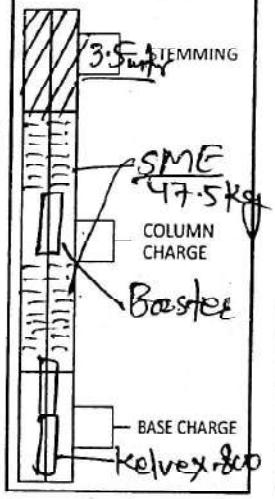
Fly Rock
☑ Front Side ☐ Back Side

Post Blast Inspection

Fragmentation	☐ Poor	☐ Moderate	☑ Good
Boulders and Oversize	☐ Top	☑ Inside	☐ Bottom
Muck Pile Shape	☐ Exercise Clean Up	☐ Moderate Clean Up	☐ Bottom
	☑ Loose and Spread out	☐ Tight and Compact	☐ Tight
Remaining Rock Mass	☐ Back Break	☐ Over Break	☐ Under Break
Misfires	☐ Yes	☑ No	
Blown Out	☐ Yes	☑ No	

Blast Assessment Data
Powder Factor(Ton./Kg): 4.01 Ton/kg

General Charging Plan

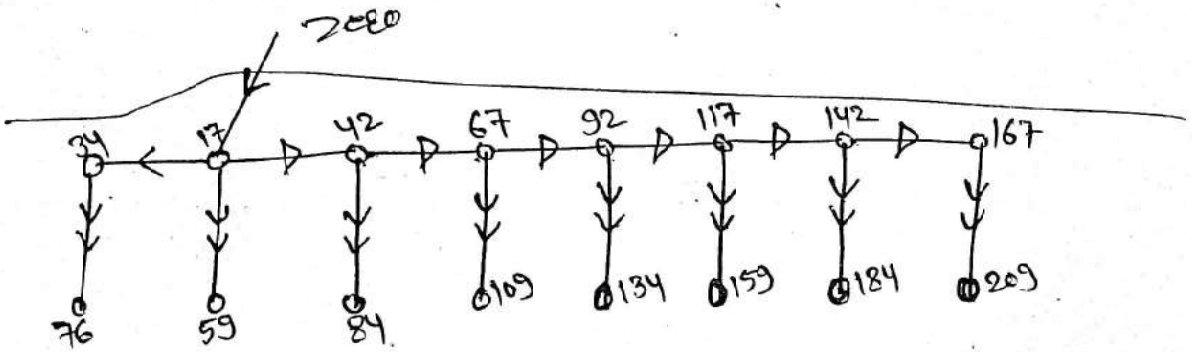


Blasting Foreman | Blasting Incharge | Mines Manager

DHANPURA-JODHPURA LIMESTONE MINES

BLASTING PATTERN

Date: 6/8/24 Blast No. 1. Location/RL : 305 Ramp (Alkali)



EXPLOSIVE USED			
S.NO.	EXPLOSIVE	UOM	QUANTITY
1	Kelvex(83 mm)	Kg	75 kg
2	Primex	Kg	–
3	Kelamboost	Kg	2.55 kg
4	~~ANFO~~ SME	Kg	760 kg
5	DF	mtr	–
6	ED	Nos	1
7	DTH 10m	Nos	16
8	DTH 9m	Nos	–
9	DTH 6m	Nos	–
10	TLD 3/17	Nos	2
11	TLD 4/17	Nos	–
12	TLD 3/25	Nos	–
13	TLD 4/25	Nos	6
14	TLD 3/42	Nos	–
15	TLD 4/42	Nos	8

HOLE GEOMETRY		
DESCRRIPTION	UOM	
No. of Holes	Nos.	16
Depth of Holes	mtr	8 M
Spacing	mtr	3.5 M
Burden	mtr	3 M
Stemming Height	mtr	3.5 M
No. of Row	Nos.	2
Powder Factor	Ton/Kg	4.01
Total Charge	Kg	837.55
Charge/Hole	Kg	52.35
Charge/Delay	Kg	52.35
Rock Generation	MT	3360

Instantel

Event Report

369

Date/Time	Tran at 15:00:02 August 6, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/factory.MMB

Serial Number	UM20691 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

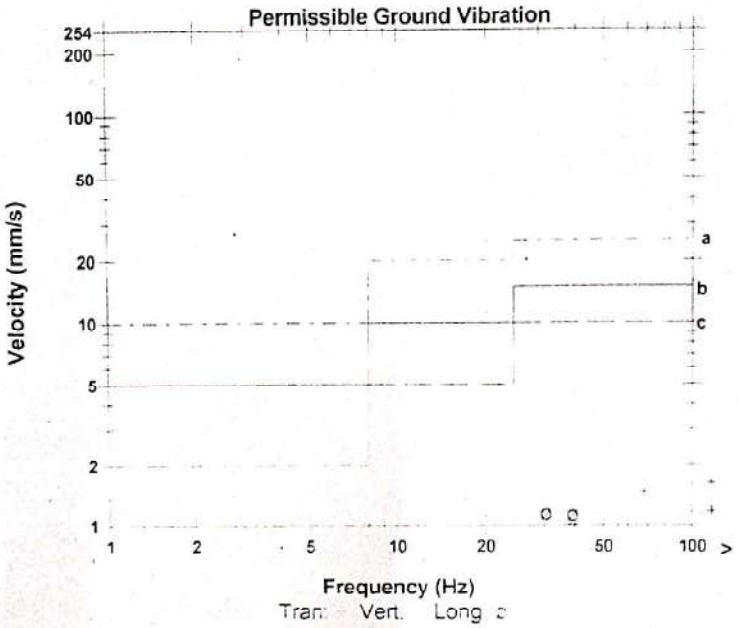
Post Event Notes
Blast Location- 305 Ramp alkali
Instrument Location- Near Jodhpura School

Microphone	Linear Weighting
PSPL	2.064 pa.(L) at 2.178 sec
ZC Freq	5.9 Hz
Channel Test	Passed (Freq = 20.5 Hz Amp = 1232 mv)

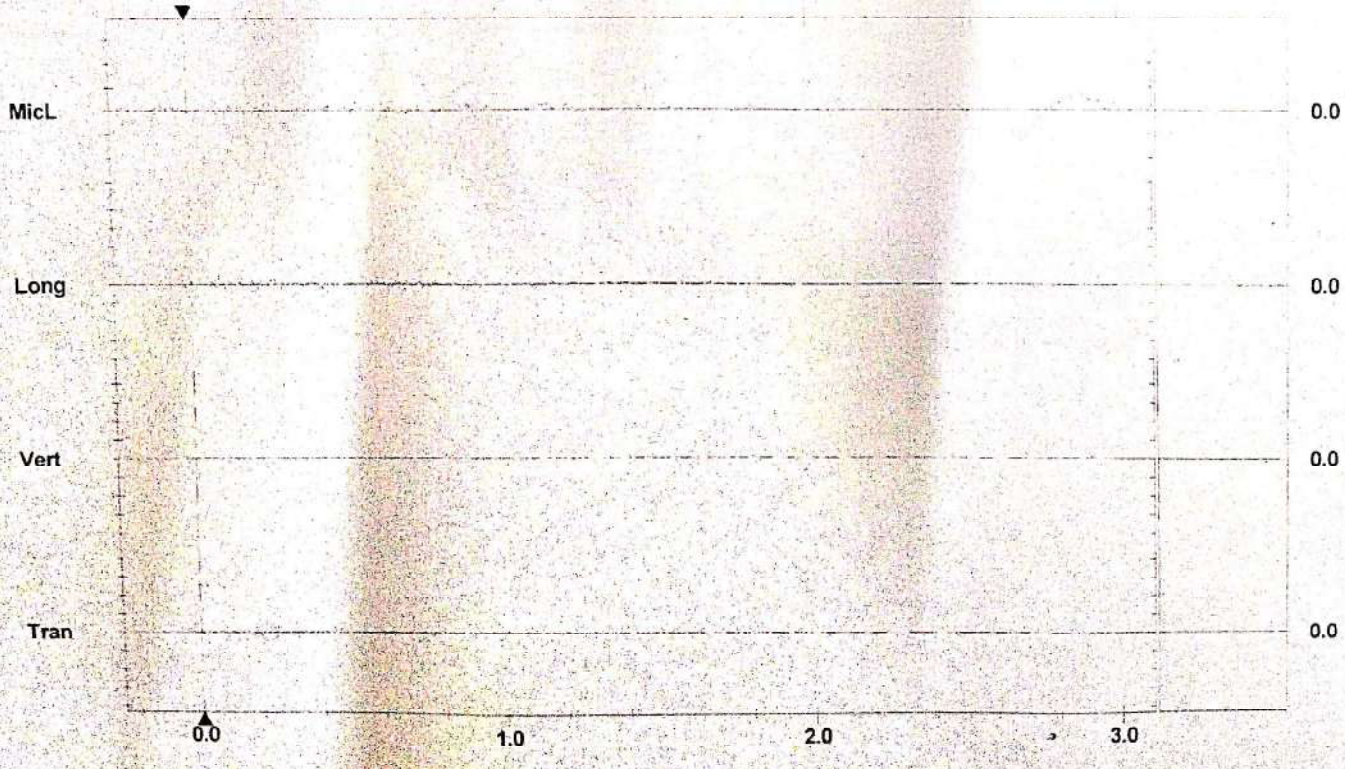
	Tran	Vert	Long	
PPV	1.624	0.977	1.151	mm/s
ZC Freq	114	60	32	Hz
Time (Rel. to Trig)	0.229	0.201	0.239	sec
Peak Acceleration	0.137	0.058	0.072	g
Peak Displacement	0.004	0.004	0.005	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.3	7.3	Hz
Overswing Ratio	4.5	4.6	4.3	

Peak Vector Sum 1.816 mm/s at 0.163 sec

DGMS India (A)



a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects, sensitive structures



Time Scale: 0.20 sec/div **Amplitude Scale:** Geo: 2.000 mm/s/div Mic: 1.000 pa.(L)/div Sensor Check
Trigger = ▶ ◀

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Instantel Event Report

Date/Time	Tran at 15:00:15 August 6, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/UTCL.MMB

Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

Serial Number	UM20692 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

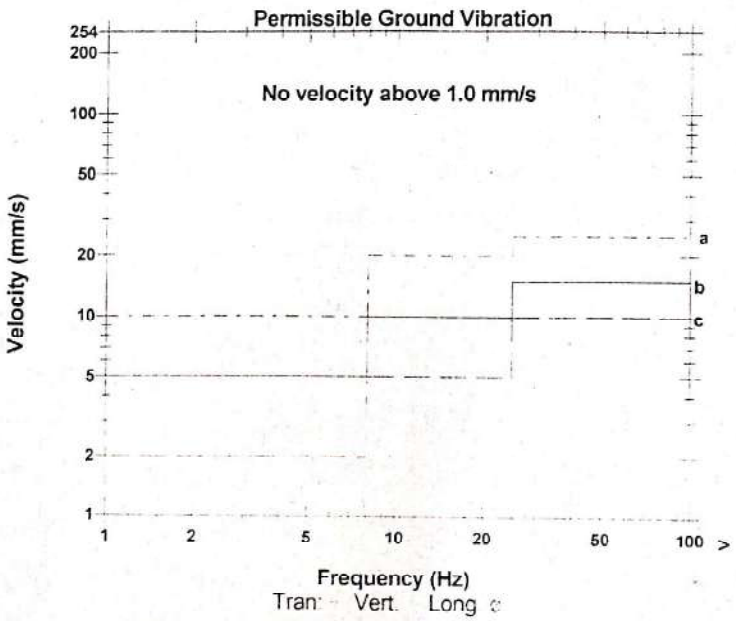
Post Event Notes
Blast Location- 305 Ramp Alkali
Instrument Location- Jodhpura Road

Microphone	Linear Weighting
PSPL	2.638 pa.(L) at 1.851 sec
ZC Freq	10.6 Hz
Channel Test	Passed (Freq = 20.5 Hz Amp = 1268 mv)

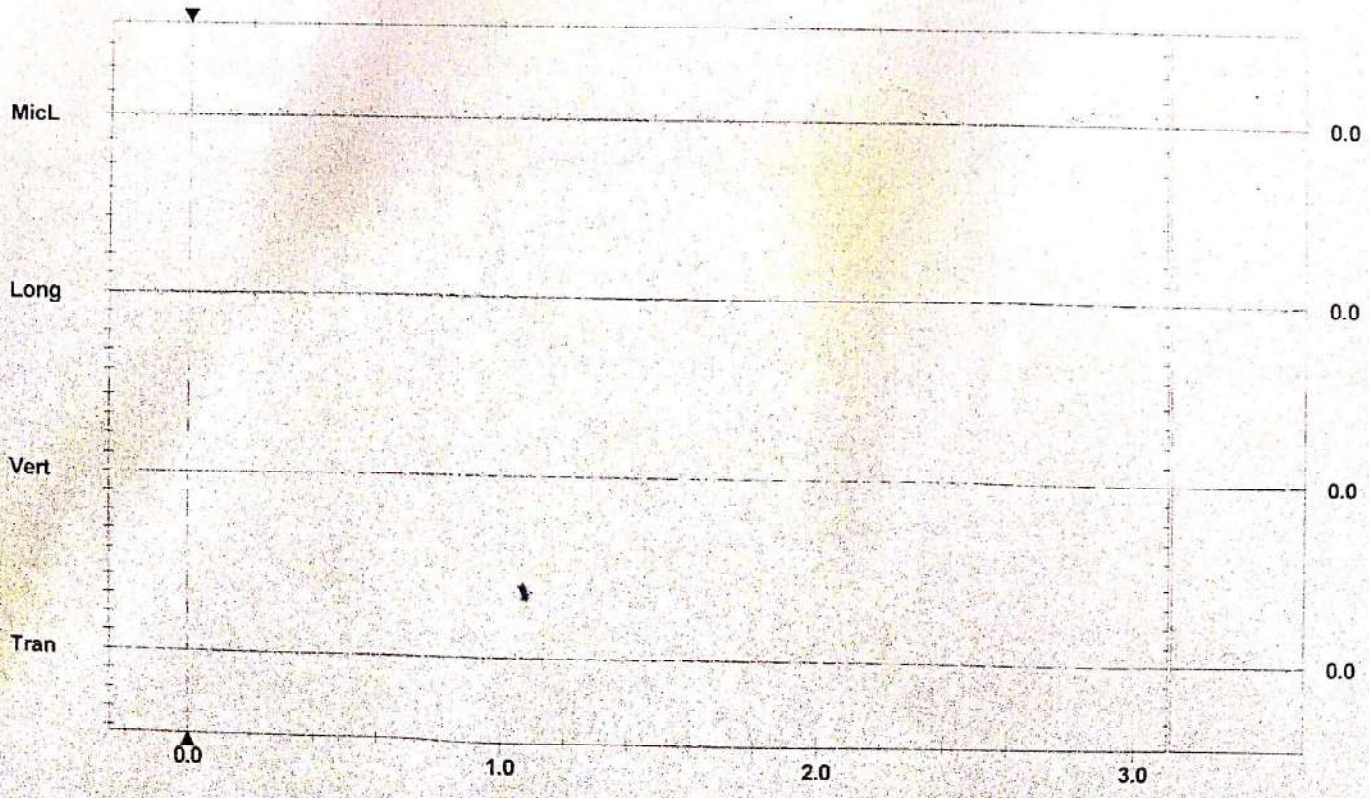
	Tran	Vert	Long	
PPV	0.914	0.615	0.607	mm/s
ZC Freq	39	37	27	Hz
Time (Rel. to Trig)	0.190	0.036	0.192	sec
Peak Acceleration	0.044	0.025	0.036	g
Peak Displacement	0.005	0.003	0.005	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.5	7.3	Hz
Overswing Ratio	4.5	4.2	4.4	

Peak Vector Sum 1.075 mm/s at 0.191 sec

DGMS India (A)



a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects. sensitive structures



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 2.000 mm/s/div Mic: 1.000 pa.(L)/div
Trigger = ▶ ◀
Sensor Check

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MOHANPURA-JODHPURA LIMESTONE MINES

Blast Data Sheet

Date: 06/08/2024

Bench Data
LOCATION 335 Kaizen | Blast Number 05 | Firing Time

Rock Conditions (Geologic Structure)
☐ Weak Joints ☑ Tight Joints ☐ Massive Rock

Pre Blast Inspection
Bench Conditions: Good | Face Conditions: Good | Drill holes Conditions: Good

Blast Data
☑ Production ☐ Development

Blast Area
Length(m) | Width(m) | Bench Height(m): 8M | Volume(m3)

Blast Holes
Hole Diameter(mm): 102 MM | Hole Depth(m): 8M | Angle of Drilling(Deg.): 90° | Sub Drill(m)
Number of Holes: 14 | Total Depth(m): 112M | Number of Rows: 3 | ☑ Rectangular
Burden(m): 3M | Spacing(m): 3.5M | Drilling Pattern: Rectangular | ☐ Staggered

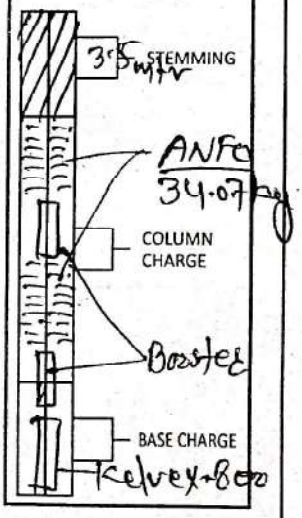
Stemming
Length(m): 3.5M | Material type: Soil & Clay | Material Size(mm): 0 to 8 mm

Total Explosive
Primer(Kg): 78.90 kg | Column Charge(Kg): 477 kg

Initation System
☑ Nonel

Connection Checked By
Name :
Signature:

General Charging Plan



Blast Monitoring Vibration(mm/s)
Transverse | Longitodinal | Vertical

Fly Rock
☑ Front Side ☐ Back Side

Post Blast Inspection

Fragmentation	☐ Poor	☐ Moderate	☑ Good
Boulders and Oversize	☐ Top	☑ Inside	☐ Bottom
Muck Pile Shape	☐ Exercise Clean Up	☐ Moderate Clean Up	☐ Bottom
	☑ Loose and Spread out	☐ Tight and Compact	☐ Tight
Remaining Rock Mass	☐ Back Break	☐ Over Break	☐ Under Break
Misfires	☑ Yes	☐ No	
Blown Out	☐ Yes	☑ No	

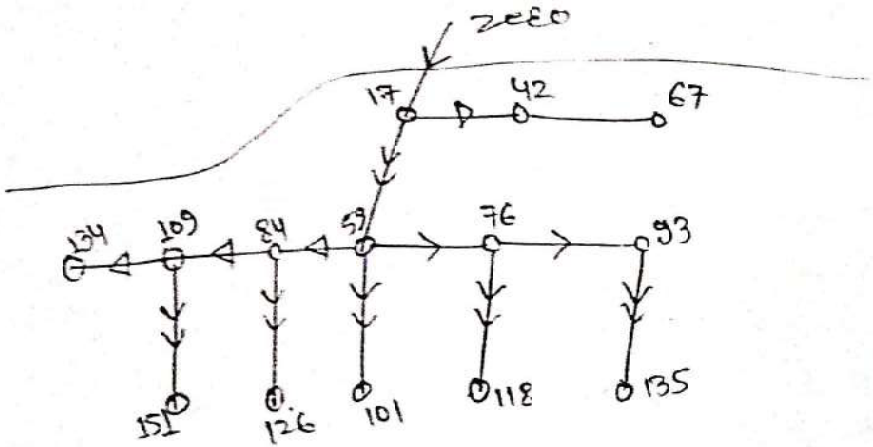
Blast Assessment Data
Powder Factor(Ton./Kg): 5.29 Ton/kg

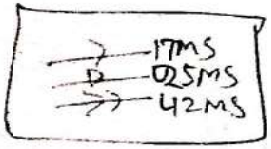
Blasting Foreman | Blasting Incharge | Mines Manager

OHANPURA-JODHPURA LIMESTONE MINES

BLASTING PATTERN

Date: 6/8/24 Blast No. 05 Location/RL : 335 kaizen





372

EXPLOSIVE USED			
S.NO.	EXPLOSIVE	UOM	QUANTITY
1	Kelvex(83 mm)	Kg	75
2	Primex	Kg	–
3	Kelamboost	Kg	3.90 Kg
4	ANFO	Kg	477 Kg
5	DF	mtr	–
6	ED	Nos	1
7	DTH 10m	Nos	14
8	DTH 9m	Nos	–
9	DTH 6m	Nos	–
10	TLD 3/17	Nos	3
11	TLD 4/17	Nos	–
12	TLD 3/25	Nos	–
13	TLD 4/25	Nos	5
14	TLD 3/42	Nos	–
15	TLD 4/42	Nos	6

HOLE GEOMETRY		
DESCRRIPTION	UOM	
No. of Holes	Nos.	14
Depth of Holes	mtr	8
Spacing	mtr	3.5
Burden	mtr	3
Stemming Height	mtr	3.5
No. of Row	Nos.	3
Powder Factor	Ton/Kg	5.29
Total Charge	Kg	555.90
Charge/Hole	Kg	39.71
Charge/Delay	Kg	39.71
Rock Generation	MT	2940

Instantel

Event Report

373

Date/Time	Vert at 15:16:37 August 6, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/UTCL.MMB

Serial Number	UM20692 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

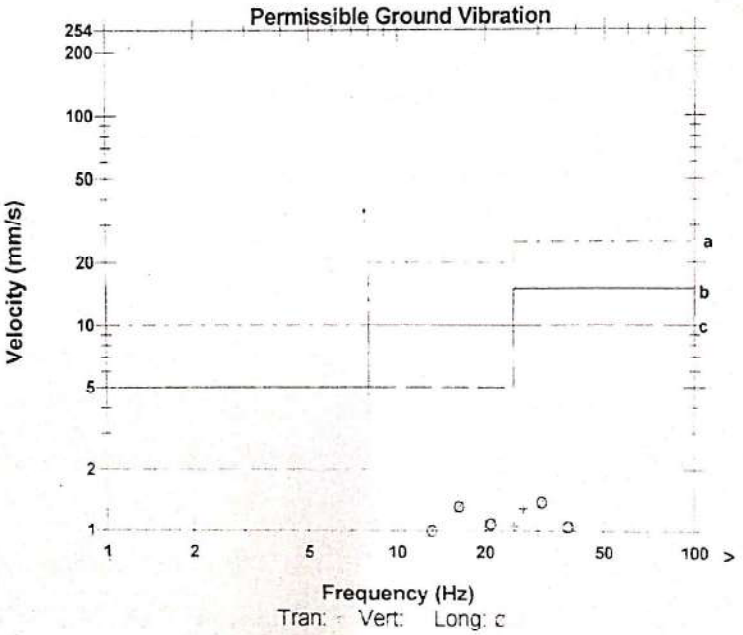
Post Event Notes
Blast Location- 335 Kaizen
Instrument Location- Jodhpura Road

Microphone	Linear Weighting
PSPL	1.970 pa.(L) at 1.858 sec
ZC Freq	5.8 Hz
Channel Test	Passed (Freq = 20.5 Hz Amp = 1268 mv)

	Tran	Vert	Long	
PPV	1.285	0.780	1.411	mm/s
ZC Freq	27	37	31	Hz
Time (Rel. to Trig)	0.208	0.140	0.036	sec
Peak Acceleration	0.030	0.036	0.041	g
Peak Displacement	0.008	0.005	0.011	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.5	7.3	Hz
Overswing Ratio	4.5	4.2	4.4	

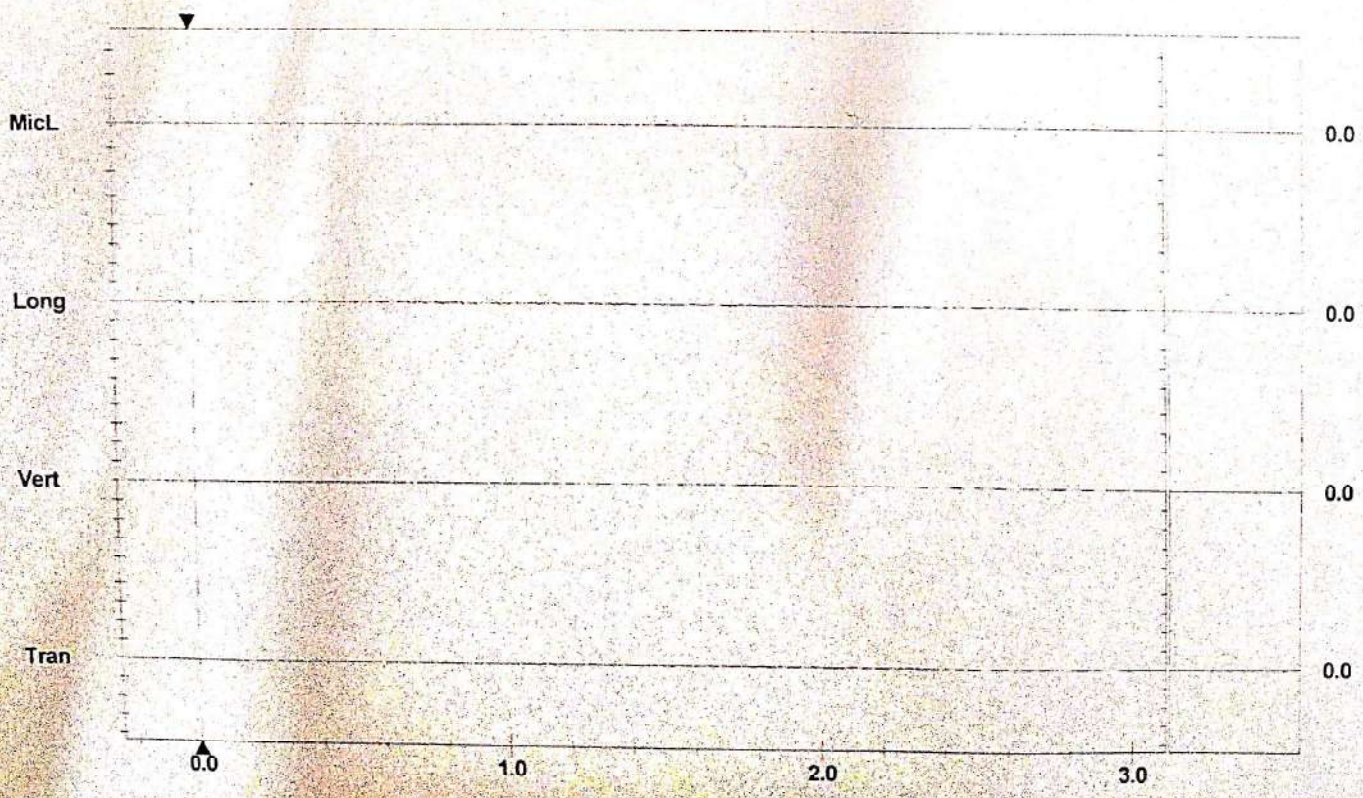
Peak Vector Sum 1.586 mm/s at 0.208 sec

DGMS India (A)



Tran: Vert: Long: c

a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects. sensitive structures



Time Scale: 0.20 sec/div **Amplitude Scale:** Geo: 2.000 mm/s/div Mic: 1.000 pa.(L)/div
Trigger = ▶ ◀

Sensor Check

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Date/Time	Long at 15:16:33 August 6, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/factory.MMB

Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

Microphone	Linear Weighting
PSPL	1.008 pa.(L) at 0.010 sec
ZC Freq	4.3 Hz
Channel Test	Passed (Freq = 20.5 Hz Amp = 1232 mv)

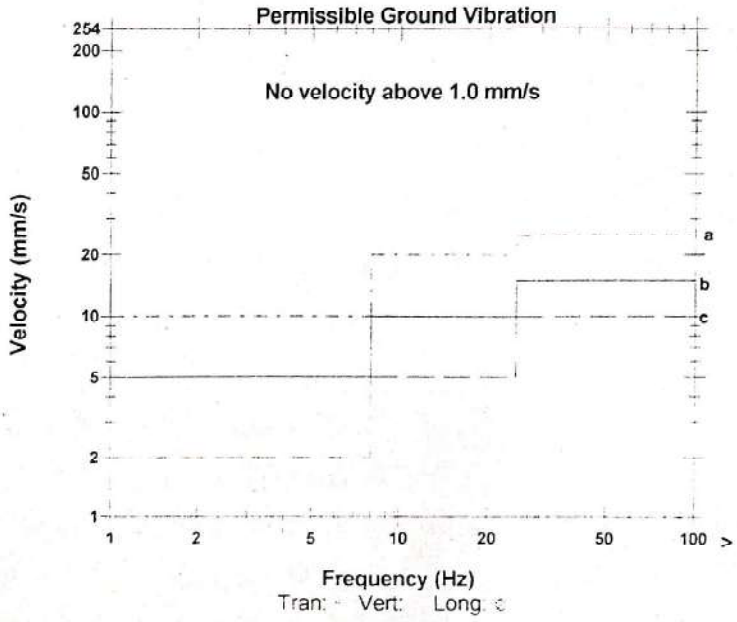
	Tran	Vert	Long	
PPV	0.378	0.481	0.607	mm/s
ZC Freq	146	146	128	Hz
Time (Rel. to Trig)	0.004	0.001	0.005	sec
Peak Acceleration	0.033	0.044	0.054	g
Peak Displacement	0.000	0.001	0.001	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.3	7.3	Hz
Overswing Ratio	4.5	4.6	4.3	

Peak Vector Sum 0.780 mm/s at 0.005 sec

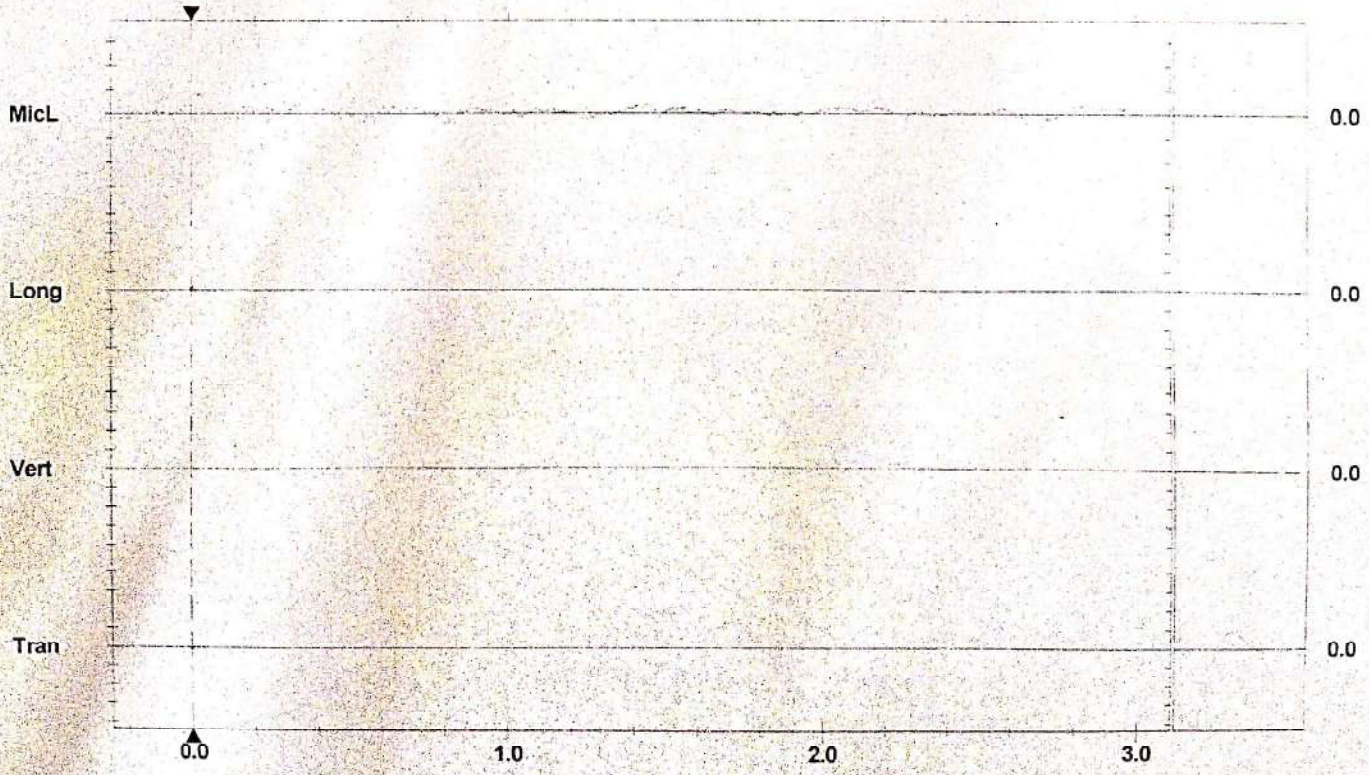
Serial Number	UM20691 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

Post Event Notes
Blast Location- 335 Kaizen
Instrument Location- Near Jodhpura School

DGMS India (A)



a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects, sensitive structures



Time Scale: 0.20 sec/div **Amplitude Scale:** Geo: 2.000 mm/s/div Mic: 1.000 pa.(L)/div Sensor Check
Trigger =

Format © 1995-2015 Xmark Corporation

MOHANPURA JODHPURA LIMESTONE MINES

Blast Data Sheet

Date: 07-08-2024

Bench Data
LOCATION: 290 BOX | Blast Number: | Firing Time:

Rock Conditions (Geologic Structure)
☐ Weak Joints ☑ Tight Joints ☐ Massive Rock

Pre Blast Inspection
Bench Conditions: Good | Face Conditions: Good | Drill holes Conditions: Good

Blast Data
☑ Production ☐ Development

Blast Area
Length(m): | Width(m): | Bench Height(m): 9.5m | Volume(m3):

Blast Holes
Hole Diameter(mm): 102mm | Hole Depth(m): 10m. | Angle of Drilling(Deg.): 90 | Sub Drill(m): 0.5m.
Number of Holes: 15 | Total Depth(m): 150m. | Number of Rows: 03 | ☐ Rectangular
Burden(m): 3m. | Spacing(m): 3.5m | Drilling Pattern: Staggered | ☑ Staggered

Stemming
Length(m): 3m | Material type: Drilled Cuttings | Material Size(mm): 0 to 8 mm

Total Explosive
Primer(Kg): 4.50 kg | Column Charge(Kg): 870 kg

Initation System
☑ Nonel

Connection Checked By
Name :
Signature:

Blast Monitoring Vibration(mm/s)
Transverse: 1.11mm/s | Longitodinal: 1.07mm/s | Vertical: 0.60mm/s

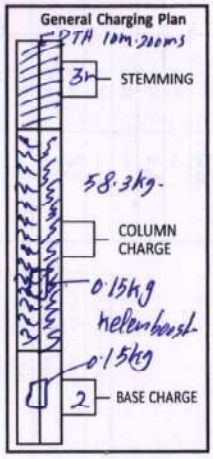
Fly Rock
☑ Front Side ☐ Back Side

Post Blast Inspection

Fragmentation	☐ Poor	☐ Moderate	☑ Good
Boulders and Oversize	☐ Top	☑ Inside	☐ Bottom
Muck Pile Shape	☐ Exercise Clean Up	☑ Moderate Clean Up	☐ Bottom
	☑ Loose and Spread out	☐ Tight and Compact	☐ Tight
Remaining Rock Mass	☐ Back Break	☐ Over Break	☐ Under Break
Misfires	☐ Yes	☑ No	
Blown Out	☐ Yes	☑ No	

Blast Assessment Data
Powder Factor(Ton./Kg): 4.50 Te/kg

General Charging Plan



Blasting Foreman | Blasting Incharge: Abhaymendra Singh | Mines Manager

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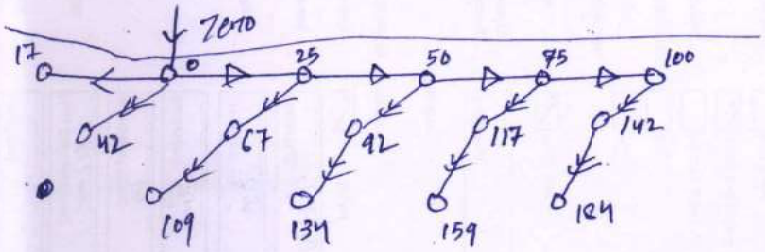
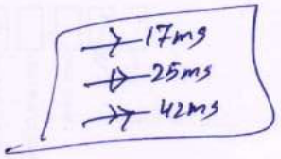
MO' VPURA-JODHPURA LIMESTONE MINES

BLASTING PATTERN

Date: 07.08.2024 Blast No. Location/RL : 290 BOX





EXPLOSIVE USED			
S.NO.	EXPLOSIVE	UOM	QUANTITY
1	Kelvex(83 mm)	Kg	—
2	Primex	Kg	—
3	Kelamboost	Kg	4.50
4	ANFO SME	Kg	874 Kg
5	DF	mtr	—
6	ED	Nos	01
7	DTH 10m	Nos	15
8	DTH 9m	Nos	—
9	DTH 6m	Nos	—
10	TLD 3/17	Nos	02
11	TLD 4/17	Nos	—
12	TLD 3/25	Nos	—
13	TLD 4/25	Nos	04
14	TLD 3/42	Nos	—
15	TLD 4/42	Nos	09

HOLE GEOMETRY		
DESCRRIPTION	UOM	
No. of Holes	Nos.	15
Depth of Holes	mtr	10m.
Spacing	mtr	3.5m
Burden	mtr	3 m.
Stemming Height	mtr	3m.
No. of Row	Nos.	03
Powder Factor	Ton/Kg	4.50
Total Charge	Kg	874.5
Charge/Hole	Kg	58.3
Charge/Delay	Kg	58.5
Rock Generation	MT	3938

Instantel

Event Report

377

Date/Time	Tran at 14:29:15 August 7, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/UTCL.MMB

Serial Number	UM20692 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

Post Event Notes
BL-290 RAMP IL- JODHPURA SCHOOL SIDE

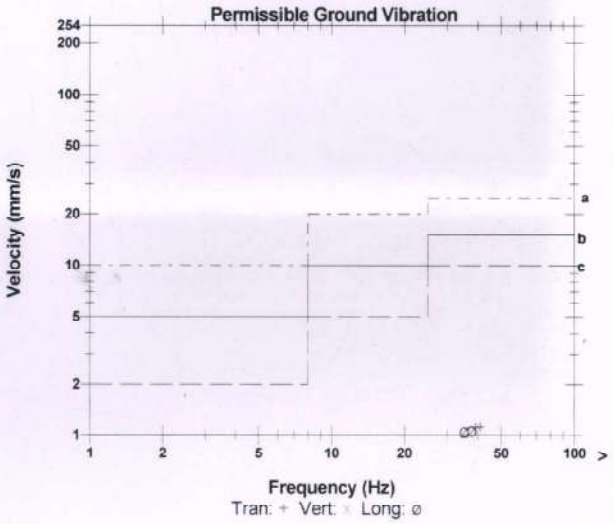
Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

Microphone Linear Weighting
PSPL 1.536 pa.(L) at 1.547 sec
ZC Freq 4.9 Hz
Channel Test Passed (Freq = 20.5 Hz Amp = 1307 mv)

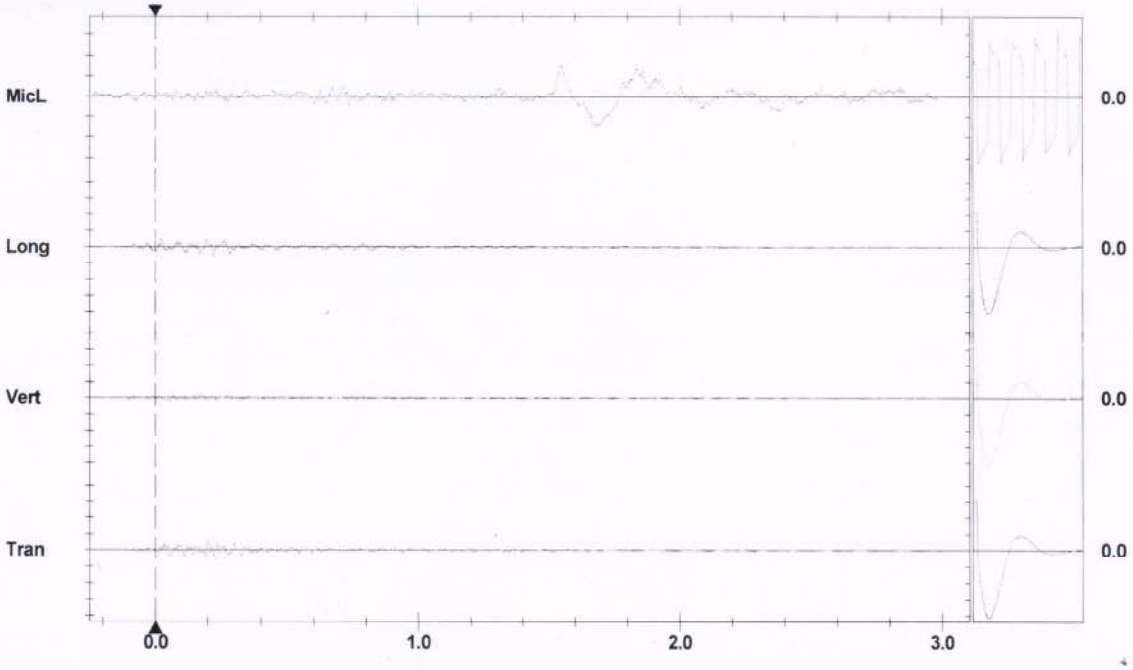
	Tran	Vert	Long	
PPV	1.111	0.607	1.072	mm/s
ZC Freq	41	45	38	Hz
Time (Rel. to Trig)	0.201	0.124	0.221	sec
Peak Acceleration	0.041	0.030	0.033	g
Peak Displacement	0.005	0.004	0.006	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.3	7.3	Hz
Overswing Ratio	4.5	4.2	4.4	

Peak Vector Sum 1.248 mm/s at 0.200 sec

DGMS India (A)



a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects, sensitive structures



Time Scale: 0.20 sec/div **Amplitude Scale:** Geo: 2.000 mm/s/div Mic: 1.000 pa.(L)/div
Trigger = ▶——◀

Sensor Check

Printed: August 8, 2024 (V 10.72 - 10.72.1)

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Instantel

Event Report

Date/Time	Tran at 14:29:03 August 7, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/factory.MMB

Serial Number	UM20691 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

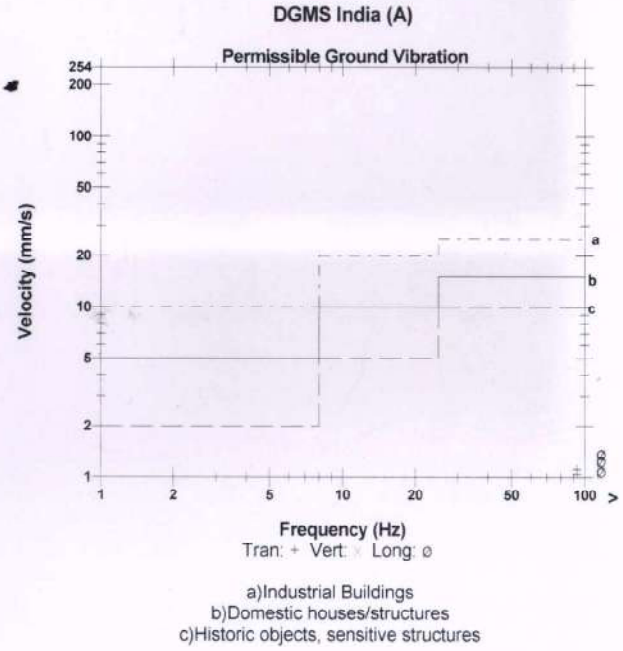
Post Event Notes
BL-290 BOX IL- JODHPURA SIDE

Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

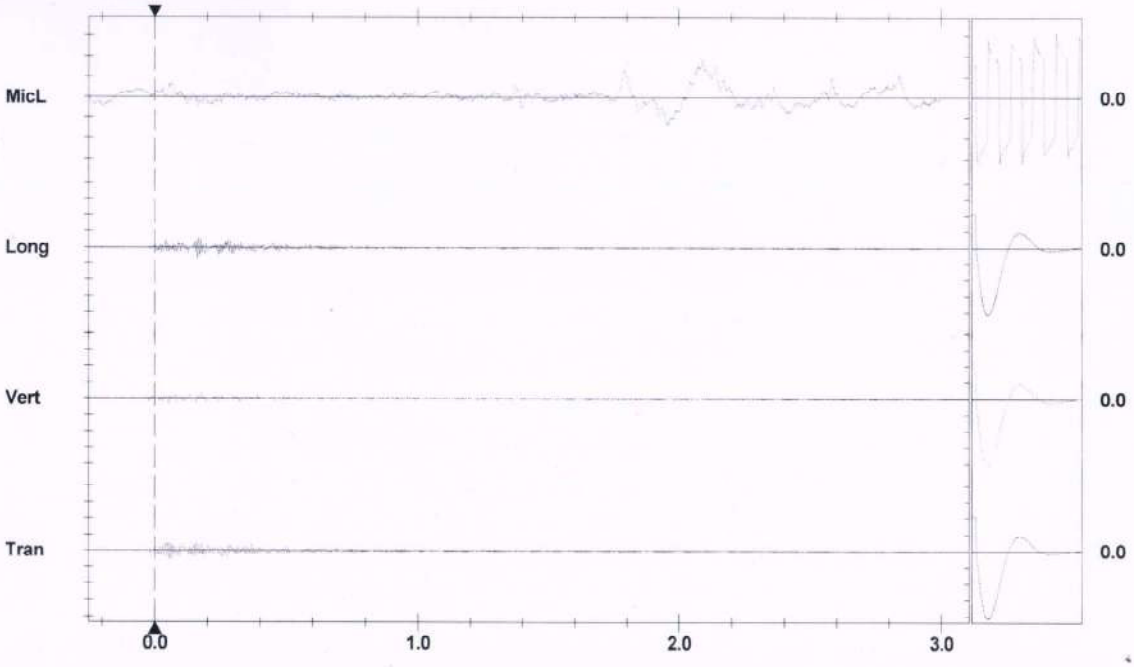
Microphone Linear Weighting
PSPL 1.815 pa.(L) at 2.090 sec
ZC Freq 2.8 Hz
Channel Test Passed (Freq = 20.5 Hz Amp = 1288 mv)

	Tran	Vert	Long	
PPV	1.111	0.804	1.379	mm/s
ZC Freq	93	79	114	Hz
Time (Rel. to Trig)	0.056	0.175	0.163	sec
Peak Acceleration	0.094	0.053	0.123	g
Peak Displacement	0.002	0.002	0.003	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.1	7.3	Hz
Overswing Ratio	4.5	4.7	4.4	

Peak Vector Sum 1.418 mm/s at 0.175 sec



a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects, sensitive structures



Time Scale: 0.20 sec/div **Amplitude Scale:** Geo: 2.000 mm/s/div Mic: 1.000 pa.(L)/div
Trigger = ▶——◀

Sensor Check

Format © 1995-2015 Xmark Corporation

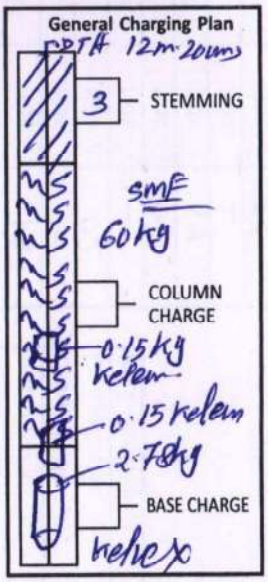
MOHANPURA-JODHPURA LIMESTONE MINES

Blast Data Sheet

Date: 07-08-2024

Bench Data	LOCATION: 305 ALHALI	Blast Number:	Firing Time:		
Rock Conditions (Geologic Structure)	☐ Weak Joints	☑ Tight Joints	☐ Massive Rock		
Pre Blast Inspection	Bench Conditions: Good	Face Conditions: Good	Drill holes Conditions: Good		
Blast Data	☐ Production	☐ Development			
Blast Area	Length(m):	Width(m):	Bench Height(m): 10m	Volume(m3):	
Blast Holes	Hole Diameter(mm): 102mm	Hole Depth(m): 10m	Angle of Drilling(Deg.): 90°	Sub Drill(m): —	
	Number of Holes: 18	Total Depth(m): 180m	Number of Rows: 02	☐ Rectangular	
	Burden(m): 3m	Spacing(m): 3.5m	Drilling Pattern: Staggered	☑ Staggered	
Stemming	Length(m): 3m	Material type: Soil Drilled	Material Size(mm): 0 to 8 mm		
Total Explosive	Primer(Kg): 540	Column Charge(Kg): 1080 kg			
Initation System	☑ Nonel				
Connection Checked By	Name :				
	Signature:				
Blast Monitoring Vibration(mm/s)	Transverse: 1.86 mm/s	Longitodinal: 0.82 mm/s	Vertical: 0.60 mm/s		
Fly Rock	☑ Front Side	☐ Back Side			

General Charging Plan



Post Blast Inspection

Fragmentation	☐ Poor	☐ Moderate	☑ Good
Boulders and Oversize	☐ Top	☑ Inside	☐ Bottom
Muck Pile Shape	☐ Exercise Clean Up	☑ Moderate Clean Up	☐ Bottom
	☑ Loose and Spread out	☐ Tight and Compact	☐ Tight
Remaining Rock Mass	☐ Back Break	☑ Over Break	☐ Under Break
Misfires	☐ Yes	☑ No	
Blown Out	☐ Yes	☑ No	

Blast Assessment Data

Powder Factor(Ton./Kg): 4.35 Te/kg

Blasting Foreman

Blasting Incharge

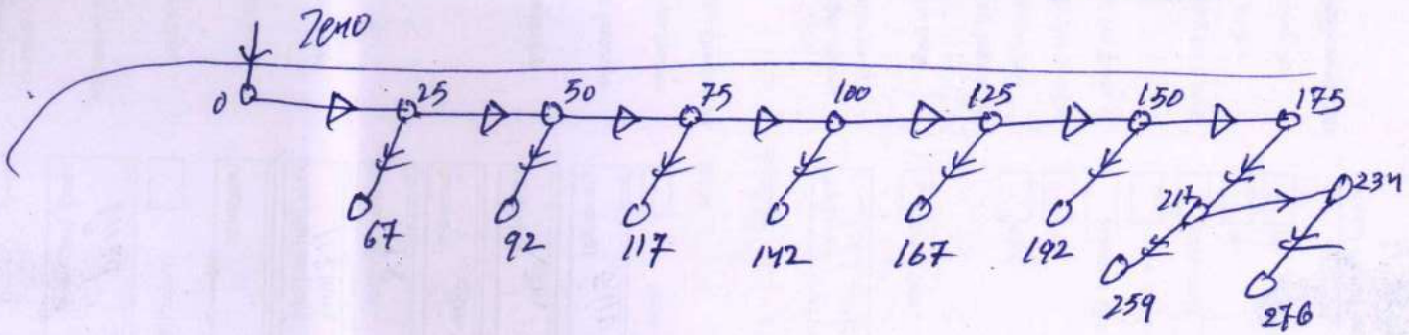
Mines Manager

380

MO NPURA-JODHPURA LIMESTONE MINES

BLASTING PATTERN

Date: 07.08.2024 Blast No. Location/RL : 305 ALWALI



EXPLOSIVE USED			
S.NO.	EXPLOSIVE	UOM	QUANTITY
1	Kelvex(83 mm)	Kg	50kg
2	Primex	Kg	—
3	Kelamboost	Kg	5.40kg
4	ANFO SME	Kg	1030
5	DF	mtr	—
6	ED	Nos	01
7	DTH 10m	Nos	—
8	DTH ~~9m~~ 12m.	Nos	18
9	DTH 6m	Nos	—
10	TLD 3/17	Nos	02
11	TLD 4/17	Nos	—
12	TLD 3/25	Nos	—
13	TLD 4/25	Nos	07
14	TLD 3/42	Nos	—
15	TLD 4/42	Nos	09

HOLE GEOMETRY		
DESCRRIPTION	UOM	
No. of Holes	Nos.	18
Depth of Holes	mtr	10m.
Spacing	mtr	3.5m
Burden	mtr	3m.
Stemming Height	mtr	3m.
No. of Row	Nos.	02
Powder Factor	Ton/Kg	4.35
Total Charge	Kg	1085.4
Charge/Hole	Kg	60.3
Charge/Delay	Kg	60.5kg
Rock Generation	MT	4725

Instantel

Event Report

381

Date/Time	Tran at 14:38:04 August 7, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/factory.MMB

Serial Number	UM20691 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

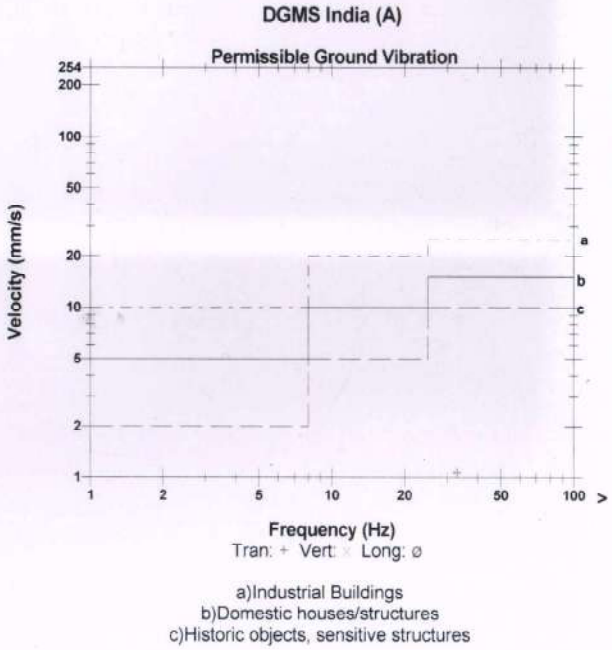
Post Event Notes
BL-305 ALKALI IL- JODHPURA SIDE

Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

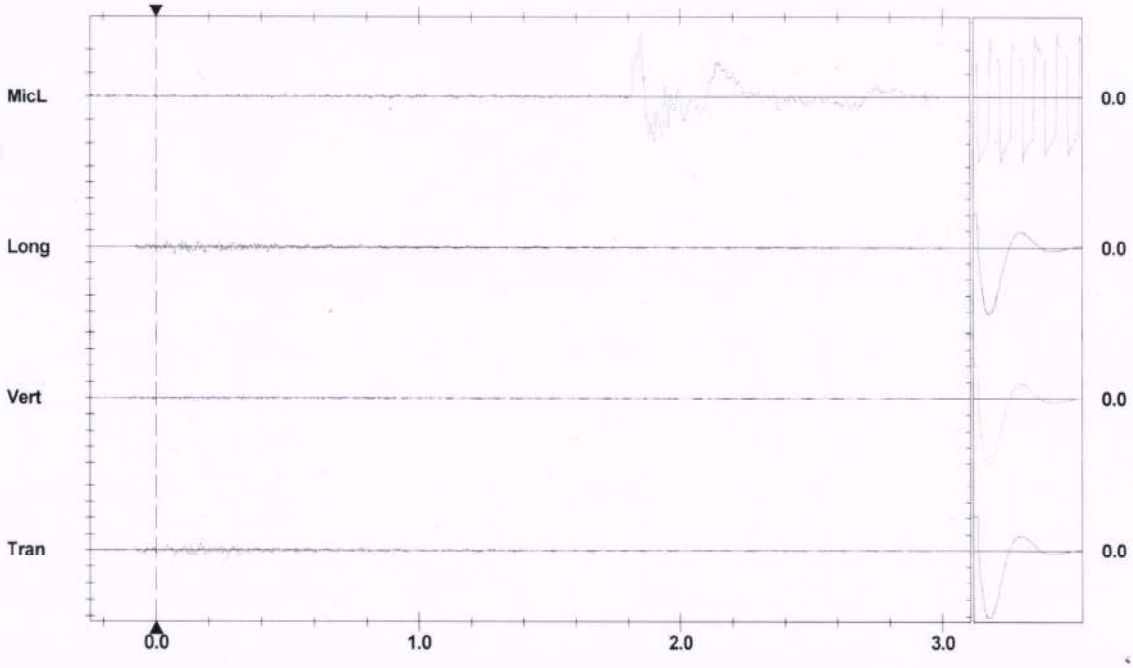
Microphone Linear Weighting
PSPL 5.446 pa.(L) at 1.846 sec
ZC Freq 8.3 Hz
Channel Test Passed (Freq = 20.5 Hz Amp = 1288 mv)

	Tran	Vert	Long	
PPV	1.064	0.607	0.835	mm/s
ZC Freq	33	33	38	Hz
Time (Rel. to Trig)	0.274	0.134	0.188	sec
Peak Acceleration	0.046	0.031	0.053	g
Peak Displacement	0.004	0.003	0.003	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.1	7.3	Hz
Overswing Ratio	4.5	4.7	4.4	

Peak Vector Sum 1.095 mm/s at 0.068 sec



a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects, sensitive structures



Time Scale: 0.20 sec/div **Amplitude Scale:** Geo: 2.000 mm/s/div Mic: 2.000 pa.(L)/div
Trigger = ▶— — —◀

Sensor Check

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Instantel

Event Report

382

Date/Time Long at 14:38:16 August 7, 2024
Trigger Source Geo: 0.500 mm/s
Range Geo: 254.0 mm/s
Record Time 3.0 sec at 2048 sps
Operator/Setup: Operator/UTCL.MMB

Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

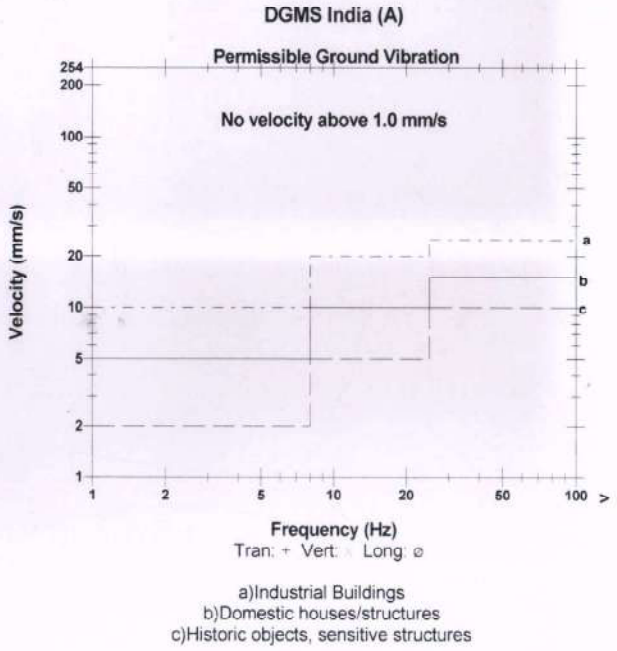
Serial Number UM20692 V 10-90GC Micromate ISEE
Battery Level 3.8 Volts
Unit Calibration December 19, 2023 by UES New Delhi
File Name __TEMP.EVT

Post Event Notes
BL-305 ALKALI IL- JODHPURA SCHOOL SIDE

Microphone Linear Weighting
PSPL 4.717 pa.(L) at 1.773 sec
ZC Freq 4.8 Hz
Channel Test Passed (Freq = 20.5 Hz Amp = 1307 mv)

	Tran	Vert	Long	
PPV	0.615	0.441	0.891	mm/s
ZC Freq	38	26	15.8	Hz
Time (Rel. to Trig)	0.109	0.167	0.099	sec
Peak Acceleration	0.025	0.016	0.025	g
Peak Displacement	0.005	0.002	0.007	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.3	7.3	Hz
Overswing Ratio	4.5	4.2	4.4	

Peak Vector Sum 0.903 mm/s at 0.099 sec



a)Industrial Buildings
b)Domestic houses/structures
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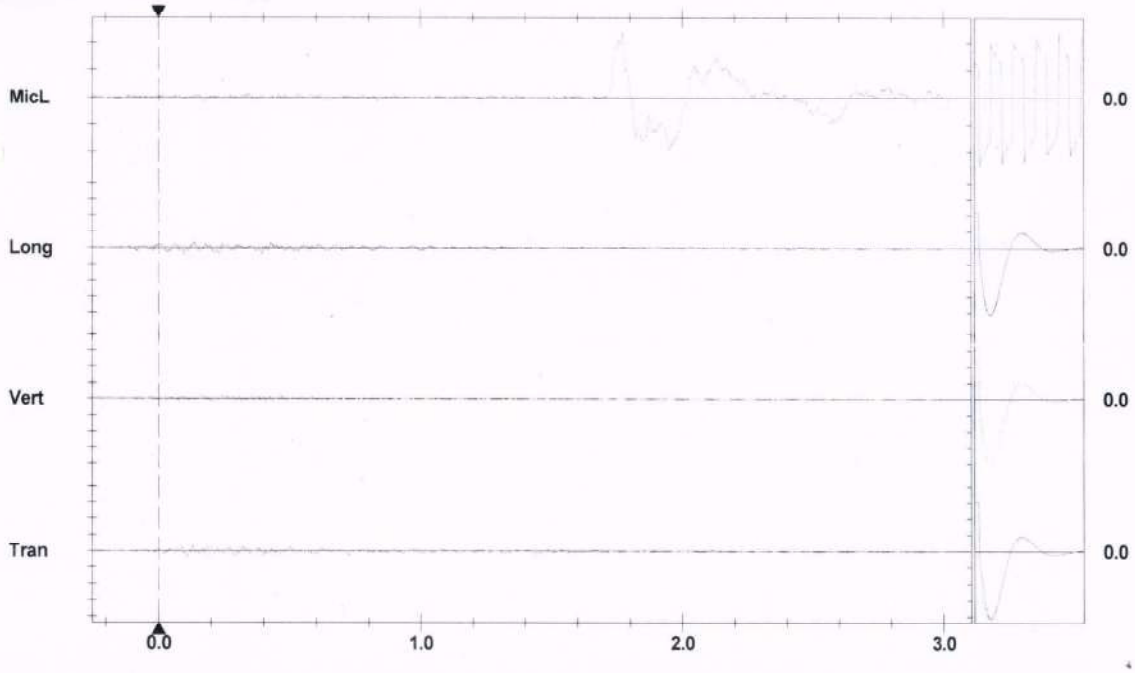

Time Scale: 0.20 sec/div **Amplitude Scale:** Geo: 2.000 mm/s/div Mic: 2.000 pa.(L)/div
Trigger = ▶——◀

Sensor Check

Printed: August 8, 2024 (V 10.72 - 10.72.1)

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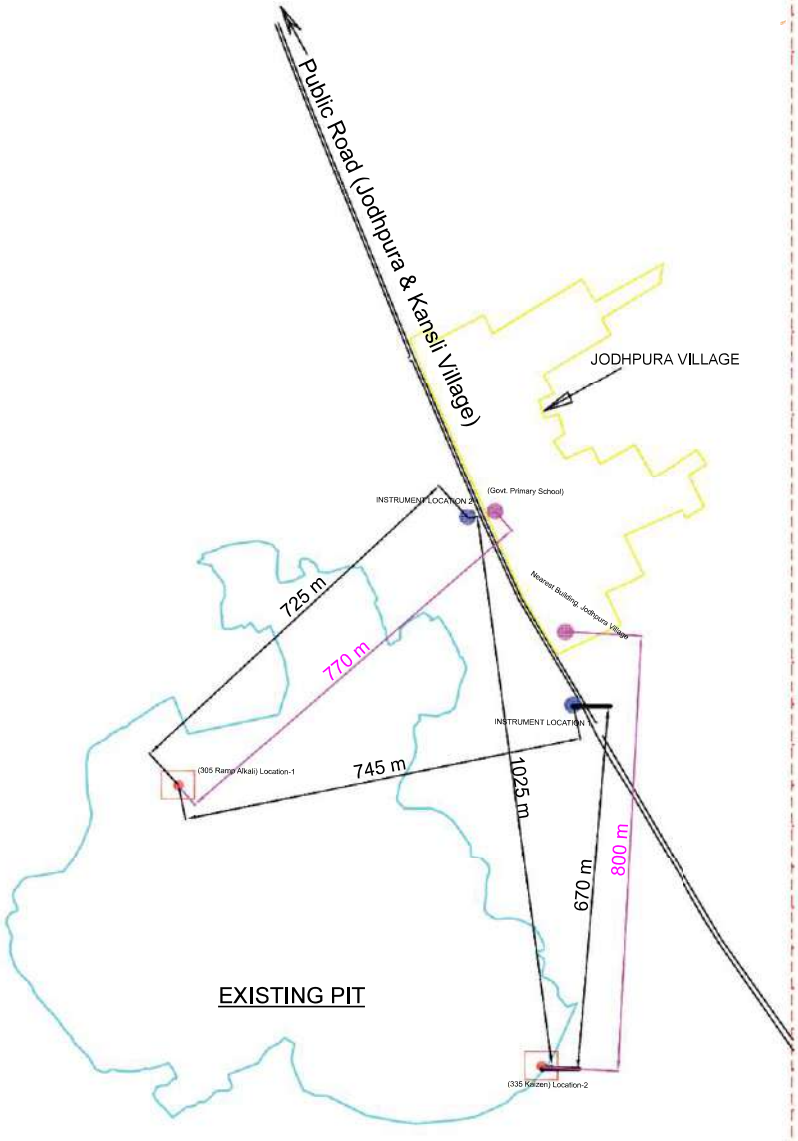
27°41'40.74"
76°08'00.89"
B

WIND DIRECTION

27°41'02.07"
76°08'40.21"
C

LAYOUT PLAN FOR BLASTING ON 06-08-2024 AT DIFFERENT LOCATIONS AT EXISTING PIT AND THEIR DISTANCES FROM INSTRUMENTS



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MINING LEASE BOUNDARY ML AREA - 548.78 HECT.	A B D C
EXISTING PIT	
PUBLIC ROAD	
Location of Blasting	
Location of Instrument	
Govt. Primary School, Nearest Building, Jodhpura Village	

Surveyor

Mines Manager

A
27°40'26.34"
76°06'27.61"

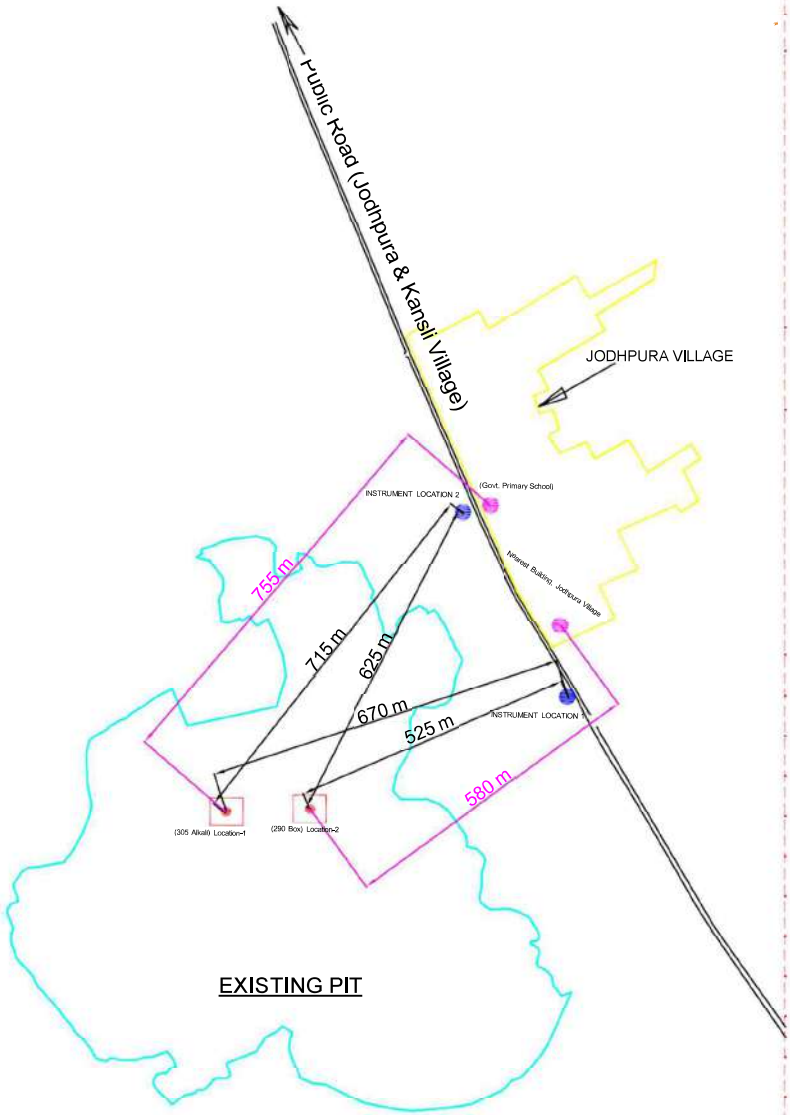
D
27°39'47.68"
76°07'06.95"

27°41'40.74"
76°08'00.89"
B

384

27°41'02.07"
76°08'40.21"
C

LAYOUT PLAN FOR BLASTING ON 07-08-2024 AT DIFFERENT LOCATIONS AT EXISTING PIT AND THEIR DISTANCES FROM INSTRUMENTS



INDEX

MINING LEASE BOUNDARY ML AREA - 548.78 HECT.	A B C D
EXISTING PIT	
PUBLIC ROAD	
Location of Blasting	
Location of Instrument	
Govt. Primary School, Nearest Building, Jodhpura Village	

Surveyor

Mines Manager

A
27°40'26.34"
76°06'27.61"

Location of Instrument

D
27°39'47.68"
76°07'06.95"

कार्यालय प्रमुख चिकित्सा अधिकारी, राजकीय बी.डी.एम. जिला चिकित्सालय कोटपूतली, जिला–जयपुर

क्रमांक / संस्था / 2022 / 2353 दिनांकः 07.12.2022

कार्यालय–आदेश

श्रीमान सहायक खनि. अभियन्ता कोटपूतली के पत्र कमांक सखअ / कोट / सिलि. / 2022 / 827 दि 06.12.2022 के द्वारा खनन पट्टा संख्या 3 / 2003 मैसर्स अल्ट्राटेक सीमेंट लिमिटेड, ग्राम मोहनपुरा–जोधपुरा, कोटपूतली, जिला जयपुर मे अल्ट्राटेक परिसर मे, खनन क्षेत्र मे काम करने वाले कामगारो का सिलिकोसिस बीमारी की जांच हेतु दिनांक 13.12.2022 को स्वस्थ्य परिक्षण शिविर आयोजित किया जावेगा, जिसके फलस्वरूप इस संस्थान मे कार्यरंत निम्नाकिंत अधिकारियो / कर्मचारियो को निर्देशित किया जाता है कि दिनांक 13.12.2022 को प्रातः 10 बजे मैसर्स अल्ट्राटेक सीमेंट लिमिटेड, ग्राम मोहनपुरा–जोधपुरा, कोटपूतली मे आयोजित कैम्प मे उपस्थित होना सुनिश्चित करे।

1. डा. घनश्याम गहलोत, पीसीएमओ (रेडियोलोजी)
2. डॉ0 देवेन्द्र शर्मा क0वि0 (मेडिसन)
3. डा. जितेन्द्र शर्मा (दमा एवं श्वास) उप जिला चिकित्सालय शाहपुरा, जयपुर
4. श्री रामनिवास यादव, सी. नर्सिंग ऑफिसर
5. श्री मुकेश यादव, कम्प्यूटर ऑपरेटर।
6. श्री लालाराम मीणा वाहन चालक

प्रमुख चिकित्सा अधिकारी
राजकीय बी.डी.एम. जिला चिकित्सालय
कोटपुतली, जयपुर।
दिनांकः 07.12.2022

क्रमांक / संस्था / 2022 / 2353
प्रतिलिपिः– सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः–

1. श्रीमान सहायक खनि. अभियन्ता कोटपूतली।
2. प्रमुख चिकित्सा अधिकारी उप जिला चिकित्सालय शाहपुरा, जयपुर को प्रेषित कर लेख है कि डा. जितेन्द्र शर्मा (दमा एवं श्वास) को उक्त कैम्प मे उपस्थित होने बाबत पाबन्द करे।
3. मैसर्स अल्ट्राटेक सीमेंट लिमिटेड, ग्राम मोहनपुरा–जोधपुरा, कोटपूतली, जिला जयपुर।
4. नर्सिंग अधीक्षक राजकीय बीडीएम चिकित्सालय कोटपूतली।
5. सम्बधिंत अधिकारियो / कर्मचारियो को पालनार्थ।
6. श्री लालाराम मीणा वाहन चालक को प्रेषित कर लेख है कि दिनांक 13.12.2022 को एम्बूलेंस के द्वारा टीम को उक्त कैम्प स्थल पर ले जाना सुनिश्चित करे।
7. कार्यालय प्रति।

प्रमुख चिकित्सा अधिकारी
राजकीय बी.डी.एम. जिला चिकित्सालय
कोटपुतली, जयपुर।

ADITYA BIRLA
UltraTech

HEALTH CENTRE KOTPUTLI CEMENT WORKS (Date 13/12/2022)

ULTRATECH CEMENT LTD

PO. MOHANPURA THESIL- KOTPUTLI DIST JAIPUR,RAJ- 303108

SILICOSIS DETECTION CAMP -ORGANIZED BY PMO B.D.M. HOSPITAL KOTPUTLI

*** NAD = No Abnormality Detected**

By Dr. Devendra Shrama , Dr.Ghanshyam Gahlot , Dr. Jitendra Sharma , Mr.Ramniwash Yadav , Mr. Mukesh Sharma Yadav
(Govt. B.D.M Hospitpal Kotputli)

Sr. No.	EMPL CODE	EMPLOYEE NAME	Department	Category	Remarks
1	GK011609340	RATAN LAL YADAV	Mines	TECHNICIAN	NAD
2	GK011609341	SURYA KANT GAUTAM	Mines	OPERATOR	NAD
3	GK011609344	KAILASH NATH YOGI	Mines	DRIVER	NAD
4	GK011609345	JAGDISH NATH	Mines	DRIVER	NAD
5	GK011609487	SHYAM SINGH	Mines	OPERATOR	NAD
6	GK011609488	RANJEET SINGH YADAV	Mines	TECHNICIAN	NAD
7	GK011609563	PINTU KUMAR	Mines	TECHNICIAN	NAD
8	GK011609584	KRISHNA GOSWAMI	Mines	OPERATOR	NAD
9	GK011611872	ARJUN KUMAR	Mines	SITE INCHARGE	NAD
10	GK011608560	BABULAL YADAV	Mines	DRIVER	NAD
11	GK011608561	RAM SINGH GURJAR	Mines	DRIVER	NAD
12	GK011608562	ARAVIND KUMAR MANDAL	Mines	HEO	NAD
13	GK011608563	KEWAL KUMAR	Mines	HEO	NAD
14	GK011608581	OM PRAKASH YADAV	Mines	MECHANIC	NAD
15	GK011608641	PREM SINGH	Mines	DRIVER	NAD
16	GK011608642	BABU LAL GURJAR	Mines	DRIVER	NAD
17	GK011608643	DINESH KUMAR YADAV	Mines	DRIVER	NAD
18	GK011608823	RAM RAJ MEENA	Mines	Attendant	NAD
19	GK0116961	RAJU DUMOLIYA	Mines	HELPER	NAD
20	GK0116967	KRISHAN KUMAR YADAV	Mines	HELPER	NAD
21	GK0116970	SUBE SINGH YADAV	Mines	HEO	NAD
22	GK0117136	RANJEET SINGH SHEKHAWAT	Mines	HEO	NAD
23	GK0117217	VIKRAM SINGH ARYA	Mines	Welder	NAD

वरिष्ठ चिकित्सा अधिकारी
राज. बी.डी.एम. अस्पताल
कोटपूतली

वरिष्ठ चिकित्सा अधिकारी
राज. बी.डी.एम. अस्पताल
कोटपूतली

ADITYA BIRLA
UltraTech

HEALTH CENTRE KOTPUTLI CEMENT WORKS (Date 13/12/2022)

ULTRATECH CEMENT LTD

PO. MOHANPURA THESIL- KOTPUTLI DIST JAIPUR,RAJ- 303108

SILICOSIS DETECTION CAMP -ORGANIZED BY PMO B.D.M. HOSPITAL KOTPUTLI

*** NAD = No Abnormality Detected**

By Dr. Devendra Shrama , Dr.Ghanshyam Gahlot , Dr. Jitendra Sharma , Mr.Ramniwash Yadav , Mr. Mukesh Sharma Yadav
(Govt. B.D.M Hospitpal Kotputli)

Sr. No.	EMPL CODE	EMPLOYEE NAME	Department	Category	Remarks
24	GK011609122	ISLAMUDDIN KATHAT	Mines	DRIVER	NAD
25	GK011609253	SHISH RAM GURJAR	Mines	HELPER	NAD
26	GK011609254	RAHUL YADAV	Mines	HELPER	NAD
27	GK011609255	HANSRAJ YADAV	Mines	HELPER	NAD
28	GK011600454	SUNIL KUMAR YADAV	Mines	STORE KEEPER	NAD
29	GK011600459	VIJAY SINGH YADAV	Mines	MECHANIC	NAD
30	GK011601575	MANOJ KUMAR SHARMA	Mines	HELPER	NAD
31	GK011603957	AMAR SINGH	Mines	Welder	NAD
32	GK011603958	RAM SINGH	Mines	MECHANIC	NAD
33	GK011603961	UMASHANKAR SWAMI	Mines	MECHANIC	NAD
34	GK011604038	HAJARI LAL YADAV	Mines	DRIVER	NAD
35	GK011604346	MAHESH KUMAR YADAV	Mines	DRIVER	NAD
36	GK011605815	SURESH KUMAR	Mines	ENGINEER	NAD
37	GK011606425	PRATAP DHANKA	Mines	TECHNICIAN	NAD
38	GK011606930	RAMESH SAINI	Mines	ENGINEER	NAD
39	GK011606931	HAJARI LAL SAINI	Mines	ENGINEER	NAD
40	GK011609096	RAMPAL YADAV	Mines	HELPER	NAD
41	GK011609097	ASHOK KUMAR DHANKA	Mines	HELPER	NAD
42	GK011609181	ARVIND KUMAR YADAV	Mines	HELPER	NAD
43	GK011609213	DHARMPAL YADAV	Mines	Attendant	NAD
44	GK011609214	RAJARAM SAINI	Mines	Attendant	NAD
45	GK011609215	MANISH KUMAR	Mines	Attendant	NAD
46	GK011609252	JITENDAR KATARIYA	Mines	HELPER	NAD

वरिष्ठ चिकित्सा अधिकारी
राज की.डी.एम. अस्पताल
कोटपूतली

वरिष्ठ चिकित्सा अधिकारी
राज की.डी.एम. अस्पताल
कोटपूतली

ADITYA BIRLA
UltraTech

HEALTH CENTRE KOTPUTLI CEMENT WORKS (Date 13/12/2022)

ULTRATECH CEMENT LTD

PO. MOHANPURA THESIL- KOTPUTLI DIST JAIPUR,RAJ- 303108

SILICOSIS DETECTION CAMP -ORGANIZED BY PMO B.D.M. HOSPITAL KOTPUTLI

*** NAD = No Abnormality Detected**

By Dr. Devendra Shrama , Dr.Ghanshyam Gahlot , Dr. Jitendra Sharma , Mr.Ramniwash Yadav , Mr. Mukesh ~~Sharma~~ Yadav
(Govt. B.D.M Hospitpal Kotputli)

Sr. No.	EMPL CODE	EMPLOYEE NAME	Department	Category	Remarks
47	GK011609273	AYUB KHAN	Mines	Welder	NAD
48	GK011609439	DESHRAJ YADAV	Mines	DRIVER	NAD
49	GK011609449	SONU KUMAR SHARMA	Mines	HELPER	NAD
50	GK011609677	SUDERSHAN RAJPUT	Mines	ENGINEER	NAD
51	GK011610033	VINOD KUMAWAT	Mines	ENGINEER	NAD
52	GK011610097	MOHAMMAD MUFIZUDDIN	Mines	ENGINEER	NAD
53	GK011611904	ANIL KUMAR SAIN	Mines	HELPER	NAD
54	GK011609034	RAJ KUMAR SINGH	Mines	Welder	NAD
55	GK011605046	DHOULA RAM YADAV	Mines	DRIVER	NAD
56	GK011608973	SURESH CHAND YADAV	Mines	DRIVER	NAD

वरिष्ठ विशेषज्ञ
राज की.डी.एम. अस्पत
कोटपूतली

वरिष्ठ विशेषज्ञ
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Factual and action taken report in the matter of Jodhpura Sangharsh Samiti V/s Union of India & Ors., Original Application No. 144/2024 (CZ), Hon'ble NGT, Central Zone Bench, Bhopal in compliance of order dated 01.07.2024.

The details of the matter are as under

1. **Applicant:- Jodhpura Sangharsh Samiti**
2. **Respondents:- Union of India & Ors**
3. **Background:-**

The original application has been filed by the Jodhpura Sangharsh Samiti through applicant Sh. Kailash Chand Yadhav. In this application the applicant has alleged that there have been damage to the houses because of blasting, damage to the roofs and walls of Government Upper Primary School, Jodhpura, due to vibrations from blasting, constant threat of loss of human life and property from damaged houses, noise pollution from operation of limestone crushers (Unit 1 and 2), air pollution caused by the operation of the limestone mine and crushers and impact on health thereof, depletion of groundwater and contamination of groundwater in terms of higher nitrate concentrate.

4. **Hon'ble NGT Order:** Hon'ble NGT, Central Zonal Bench in its order dated 01/07/2024 had directed

inter-alia as follows: -

"…6. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of: -

i. One representative from the Chief Secretary, State of Rajasthan, (Rajasthan) having sufficient knowledge in the field of environmental or mining,

ii. One representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan),

iii. One representative from the Director General of Mines and Safety, State of Rajasthan, (Rajasthan),

iv. One Representative from the Central Pollution Control Board, (Rajasthan).

7. The committee is directed to visit the place and submit the factual and action taken report within six weeks…."

5. **Constitution of Joint Committee:**

Accordingly, Member Secretary, RSPCB, Jaipur was nominated as the representative of Chief Secretary, GoR vide letter dated 19/07/2024. Copy of letter has been enclosed as **Annexure-1**.

And whereas, Regional Officer, Regional Office, RSPCB, Alwar was nominated as representative of Member Secretary, RSPCB vide letter dated 05/07/2024. Copy of letter has been enclosed as **Annexure-2.**

And whereas, Sh. Durga Shankar Salvi, Deputy Director of Mines Safety, Ajmer Zone – I, was nominated as representative of Director General of Mines and Safety vide letter dated 22/07/2024. Copy of letter has been enclosed as **Annexure-3.**

And whereas, Sh. Sanjay Mukati, Scientist-B was nominated as a representative of Central Pollution Control Board (CPCB) vide letter dated 02/08/2024. Copy of the letter has been enclosed as **Annexure-4.**

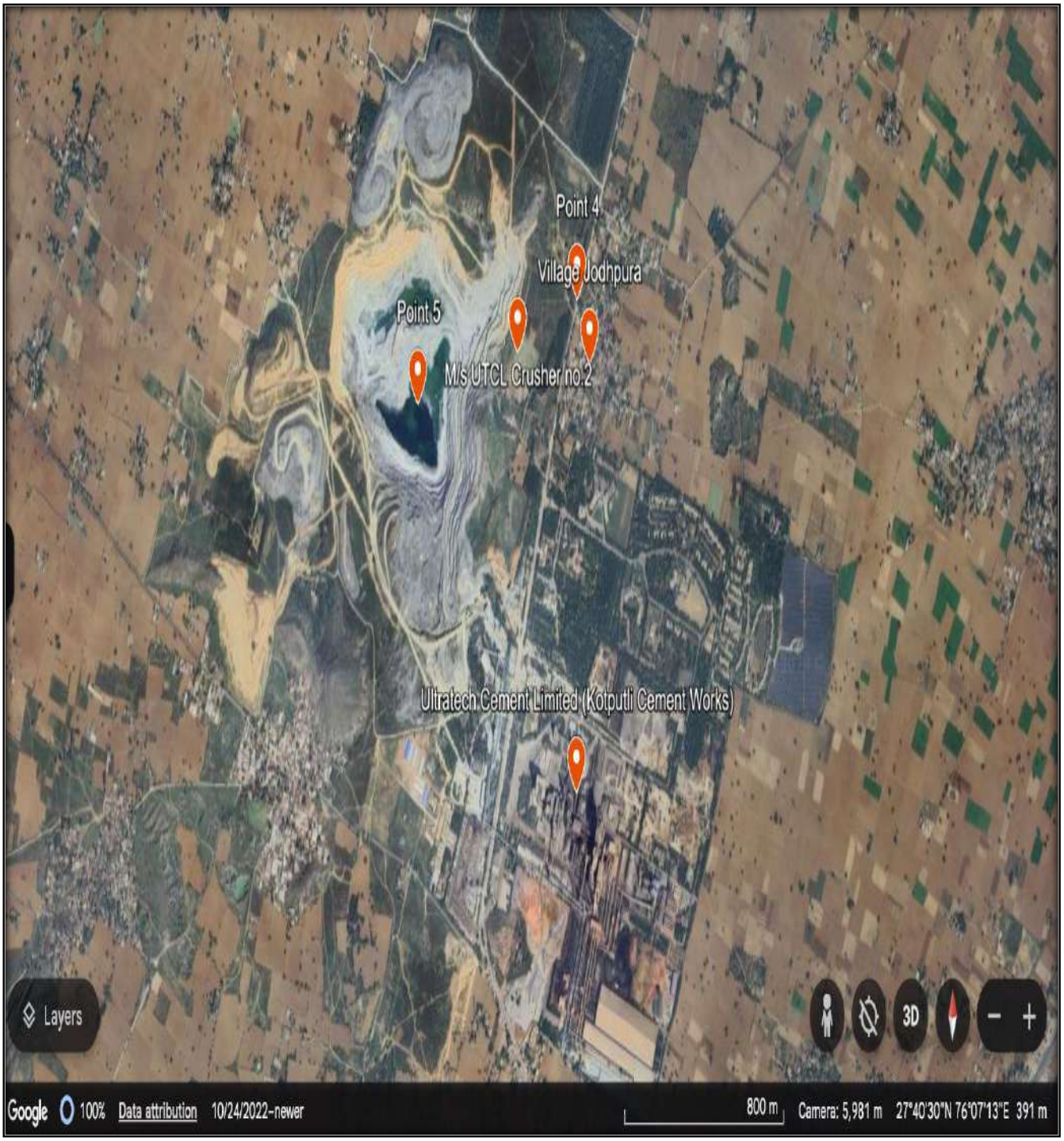
6. Field visit of Joint Committee:

In accordance with the aforementioned Hon'ble NGT order and letters, the joint committee members/representatives visited, the site in concern, on dated 06/08/2024 and 07/08/2024. Following officials were present during the joint committee visit (Attendance sheet is enclosed as **Annexure-5**): -

i. Sh. Vijai N., Member Secretary, RSPCB, Jaipur,
ii. Sh. Prema Lal, Chief Environmental Engineer, RSPCB, Jaipur,
iii. Sh. Durga Shankar Salvi, Deputy Director of Mines Safety, DGMS, Ajmer,
iv. Sh. Sanjay Kumar Mukati, Scientist – B, Regional Directorate, CPCB, Bhopal,
v. Sh. Deependra Jharwal, Senior Environment Engineer and Regional Officer, Regional Office, RSPCB, Alwar, and
vi. Sh. Amichand Duharia, Assistant Mining Engineer, Mines Department, District – Kotputli-Behror.

The Joint Committee members on the first day of visit i.e. on 06/08/2024 visited the Limestone Crusher Unit-2 of M/s Ultra Tech Cement Ltd. (which is located in close proximity of the Village-Jodhpura, approximately 200 meters from the Government Upper Primary School, Jodhpura as per the Google Maps) to check the pollution/emissions control measures adopted by the industry, thereafter inspected the mining lease (active mining pit) of the industry and then inspected of the houses in Jodhpura village to verify the allegations made by the applicant regarding formation of cracks in Government Upper Primary School, Jodhpura & nearby houses. The committee also interacted with the villagers of Jodhpura village where the villagers pointed out several other problems e.g. the issue of rehabilitation of Jodhpura village (as it is a part of the Mohanpura village as reported/informed by the villagers of Jodhpura village), siting criteria of the Limestone Crusher Unit-2, the problem of fly-rocks during blasting, the issue of depletion of ground water level, lack of basic amenities (i.e. supply of drinking water, medical services and enrolment of village children in English medium school of M/s Ultratech) and green belt development of plants of native species.

Google Map of the site location: 391



On the second day of the visit i.e. on 07/08/2024, the Joint Committee Members inspected the Limestone Crusher Unit-1 of M/s Ultra Tech Cement Ltd. (which is located approximately 600 meters from the Government Upper Primary School, Jodhpura as per the Google Maps) to verify the pollution/emissions control measures adopted by the industry. Thereafter, the members visited the protesting site of the villagers and noted down their problems/grievances which are same as mentioned in the above para. The industry representative was also called at the protesting site where he informed that English medium school built by M/s Ultratech has enrolled 67% of the admissions of the village children. He also added that a total of 32 drinking water tankers are being distributed by the industry out of which 18 tankers are being regularly distributed in Jodhpura village. Besides the industry periodically provides skill development training e.g. computer coaching, sewing training, etc. The industry also provides medical facilities to the villagers of Jodhpura in form of ambulance facility, basic medicine distribution, eye check-up camps and mobile van for treatment. The industry had earlier excavated 08-10 borewells in the Jodhpura village although, at present, most of them have dried-up. Industry representative also informed that more than 12,00 families are engaged and benefitting, directly or indirectly, from the employment generated by the industry. On the issue of the problem caused by the blasting activity, as alleged by the villagers, the industry representative informed that now they have increased the number of blasting holes from 08 (earlier) to 16, but with lesser depths, in order to resolve the problem earlier being faced by the villagers. As informed by the representative, they have planted approx. 1,04,321 nos. of trees in and around the mining area (up to FY 2023-24), out of which, 94,944 nos. of trees have been surviving, however, he also alleged that approx. 50000 nos. of trees have been felled illegally in the mining lease area by the anti-social elements for which the industry has also requested the District Collector, vide letter dated 16/01/2024, to take appropriate action in this regard. The copy of letter dated 16/01/2024 is enclosed as Annexure-6. Some of the work done by the industry under Corporate Social Responsibility (CSR) and its brief has been compiled by the industry and is enclosed as **Annexure-7**.

During the visits of joint committee members, the Assistant Mining Engineer, Kotputli-Behror also submitted a factual status report.

Based on the discussions held with the members, it was decided to write letters to Chief Medical & Health Officer for the submission of the details of patients and details of diseases occurred due to the operation of the industry. It was also decided to write to Ground Water Department regarding submission of the impact on the ground water level due to the operation of the industry and to write to Mining Department as well as to the industry itself to submit the original plan/policy regarding rehabilitation at the start of the project.

Accordingly, RSPCB, being the nodal department issued letters to the concerned, on dated 08/08/2024. Letters dated 08/08/2024 are enclosed as **Annexure-8**.

During the site visit, ambient air quality monitoring, fugitive emission monitoring, Noise Monitoring stack monitoring of the limestone crusher-1, water analysis of the

mining pit, wastewater analysis of the STP outlet, water analysis of bore-wells located at the upstream as well as on the downstream of the unit. All the analysis/monitoring reports showing parameter as per prescribed standards are collectively enclosed as **Annexure-9**. However, it is pertinent to mention here that during inspection by joint committee on 06/08/2024 and 07/08/2024 there was light rain and operation hours of both stone crushers and mining activities got affected due to the rain therefore, air quality monitoring and/or water/wastewater analysis is not advisable during rainy season for the reason that the results might get affected.

In addition, previous analysis reports Oct, 2023 of STP outlet, Mine pit water quality, Air quality near mine pit, plant boundary and other locations, Fugitive emissions of Lime stone crusher 1 and RMC etc. and fugitive emission monitoring of Limestone crusher 2 dated 09.07.2024, showing parameter as per prescribed standards are enclosed as **Annexure- 10.** Comparative statement of last 06 months dust emission reports from the mine is enclosed as **Annexure- 11.**

Status of pollution control measures adopted in the **Limestone crusher Unit -1 of M/s Ultra Tech Cement Ltd.**: -

i. This stone crusher is located in the mining lease of the industry and is at about 600 meters from the Government Upper Primary School, Jodhpura as per the Google Maps.
ii. The stone crusher is of capacity 1600 TPH capacity and having Consent to Operate (CTO) under Air Prevention and Control of Pollution) Act, 1981, valid up-to 31/08/2032.
iii. The limestone crushing process/flow in the stone crusher is as follows: - Limestone lumps/boulders from mining lease ➔ Limestone Feeder ➔ Wobbler ➔ Crusher ➔ transported to plant via covered conveyors for cement manufacturing
iv. The aforesaid assembly is covered from the top in order to prevent the same from any rain intrusion.
v. The emission during feeding of limestone into the feeder that generates emissions, for which the industry has installed water sprayers fitted with automatic detectors. The feeder point is also provided with the flexible rubber seals to suppress the emissions.
vi. The emissions points of wobbler and crusher is attached/connected with the automatic Pulse-jet type Bag House which is ultimately connected with the ID fan and then to the stack of height 30 meters thereby minimizing the dispersion of process emissions into the ambient environment.
vii. Metalled road has been provided in the crusher premises to prevent any fugitive emissions.
viii. The crusher premises are surrounded by the dense plantation cover.

Status of pollution control measures adopted in the **Limestone crusher Unit -2 of M/s Ultra Tech Cement Ltd.**: -

i. This stone crusher is also located in the mining lease of the industry and is in the close proximity of the village Jodhpura and is about 200 meters away from the Government Upper Primary School, Jodhpura as per the Google Maps.
ii. The stone crusher is of capacity 1600 TPH capacity, similar to the Limestone Crusher Unit -1 having Consent to operate under Air Prevention and Control of Pollution) Act, 1981, valid up-to 31/10/2028.
iii. The limestone crushing process/flow in the stone crusher is as follows: - Limestone lumps/boulders from mining lease ➔ Limestone Feeder ➔ Wobbler ➔ Crusher ➔ transported to plant via covered conveyors for cement manufacturing
iv. Industry has covered the dug (feeding point of the limestone into the crusher) with rubber seals and fitted the enclosure with the sprinklers having automatic detectors for the vehicles entering into the enclosure to suppress the emissions during feeding of limestone.
v. The emissions points of wobbler and crusher is attached/connected with the automatic Pulse-jet type Bag House which is ultimately connected with the ID fan and then to the stack of height 30 meters thereby minimizing the dispersion of process emissions, during limestone crushing, into the ambient environment.
vi. Metalled access roads have been provided for the movement of vehicles from the mines to the dug of the crusher, to prevent fugitive emissions during vehicular movement.
vii. Water sprinkling with the help of tankers and fog canon was noticed on the access roads.
viii. The front side of the crusher (facing the Jodhpura Village) is provided with a wind barrier shed of height approx. 26 feet and with the running length of approx. 252 meters. Besides above, the boundary wall of height approx. 06 feet is provided around the crusher premises for the demarcation.
ix. Dense plantation has been carried out outside the front facing side (with wind barrier shed) of the crusher and adequate saplings have been planted inside.
x. Unit has also installed a vibratory screen, for the screening of rejects (if needed), in the crusher premises. The covering work of the same is under process.

"It is submitted that both Lime stone crushers are established on mining lease having ML No: 03/2003 in name of "Ultratech Cement Limited", which is valid up-to 04/07/2034 and Rajasthan State Pollution Control Board guideline for abatement and control of

pollution in Stone Crusher industry dated 05/06/2018 stated that Stone crusher units may be established and operate on mining lease".

Status of pollution control measures adopted in the **Mining Lease of M/s Ultra Tech Cement Ltd.**: -

i. The total area of the mining lease is 548.78 Ha and area being used for the mining purpose is 71.59 Hectares at present.
ii. Environmental Clerance under EIA, 2006 was accorded to said mining lease by MoEF and CC, GoI vide letter dated 16.01.2023 for lime stone mining up-to capacity 10.50 MTPA (ROM) and having Consent to Operate (CTO) under Air Prevention and Control of Pollution) Act, 1981, valid up-to 31.10.2028.
iii. There is 01 active mining pit, where mining is being done via opencast shovel and dumper combination of mining with the benches system.
iv. Unit has provided permanent water sprinklers fitted on the access roads in in the mining lease to control and reduce fugitive emissions.
v. Efforts are made by unit to provide plantation around Mining Lease Area.
vi. Overburden observed at earmarked OB Dump site only and top-soil stacking also found satisfactory.
vii. Unit has done plantation on the matured overburden dumps (on clay dumps) and has provided retaining wall of height approx. 1.5 meters.

Comparative statement of last 06 months dust emission reports from the mine is enclosed as **Annexure- 11**.

Excerpts from the factual status report of Assistant Mining Engineer, Kotputli-Behror (Copy of the report is enclosed as **Annexure-12**): -

i. The mining lease was originally transferred from Rajasthan State Industrial Development Corporation to M/s Grasim Industries Limited vide order dated 18/02/2002.
ii. Thereafter, the mining lease was transferred from M/s Grasim Industries Limited to M/s Ultratech Cement Limited, vide order dated 28/08/2018.
iii. The mining lease was earlier inspected on dated 19/12/2022 in reference to the complaint received against the unit. Details are as follows: -
    a) The nearest house in Abadi is located at a distance of 400 meters from the mining pit.
    b) Mining activity/blasting is being done in the designated area by the industry.
    c) The industry has obtained permission, for deep hole blasting and for blasting at a distance of 100 meters from any public places, vide DGMS letters dated 28/06/2023 and 20/10/2023 respectively.
iv. Mining lease was again inspected on dated 28/04/2023 and observations during inspection were as follows: -

a) The mining activity, with the help of excavator, was being done at a distance of 200 meters from the nearest house in Abadi.
b) No blasting was being carried out, from 03 months, in the mining pit located nearest to the village Jodhpura, due to the opposition from some of the villagers of Jodhpura. Therefore, the mining was being done only with the help of machineries.
c) During inspection, the industry representative (for mining lease) informed that the blasting is only being done in the Western end of the mining lease which is located at a distance of 650 meters from the nearest Abadi.
d) The nearby houses were also visited but no fresh cracks, due to blasting operations, were observed in these houses.
e) Mining activity was being done in the designated area by the industry which was located at a distance of 400 meters from the public place/nearby houses.

v. In compliance of the direction received from the District Collector, a notice was issued to the industry, vide letter dated 27/02/2024, for the submission of feasibility report of the mining lease.

vi. In reply to the aforementioned notice, the industry, vide its email dated 01/03/2024, submitted the feasibility report with the relevant documents and according to which the distance of blasting pit was 440 meters from the nearest public places.

vii. The mining lease was again inspected on 06/03/2024 along with the DGMS Official Sh. Surjit Katewa. Details are as follows: -
a) The verification of blasting was done by the DGMS official in presence of the industry representative for mining lease.
b) 12 holes each were blasted at a distance of 320 meters and 400 meters away from the Abadi in order to conduct the vibration study.

viii. In accordance with the letter dated 11/01/2023 from Assistant Engineer, Public Works Department, Kotputli, a team was constituted by the SDM vide his letter dated 13/12/2022 to verify and check the damages to the nearby houses/structures in the Jodhpura Village.

ix. The aforementioned team inspected, on dated 27/12/2022 and 30/12/2022, and during inspection it was observed by the team that the cracks in some of the houses were due to the construction defects, due to vibration and in some of the cases due to the old age nature of the houses.

x. In accordance with the letter dated 15/10/2008 from Land Acquisition Officer cum Sub-Divisional Officer, Kotputli, the award amount of Rs. 13,43,42,698/- was decided to acquire the land of area 213.7750 Hectares of Villages Mohanpura, Kujota, Mahrampur Rajput, Mahrampur Nawab of Tehsil-Kotputli, District – Kotputli-Behror (then District-Jaipur).

xi. According to the Executive Engineer, PWD, Kotputli Circle letter dated 22/02/2024, the visibility of cracks in the Village Jodhpura can be seen due to the age of these structures (approx. 40-60 years old), due to the ambient temperature fluctuations and due to the vibrations from blasting activity.

xii. Villagers submitted that either the new limestone crusher (Unit-1) does not get operational or the villagers to be rehabilitated.

Observations, from Directorate General of Mines Safety, regarding the issue of problem caused due to blasting and vibrations, during site visit of joint committee members: -

i. Owner, Agent or Manager of Mining lease No. 03/2003, located near Village Jodhpura, Tehsil-Kotputli, District-Kotputli (Earlier-Jaipur District), Rajasthan has obtained permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 to work by a system of deep-hole blasting (in area more than 300m distance from the habitation of Mohanpura-Jodhpura Village) with the help of Heavy Earth Moving Machinery vide this Directorate's letter No. 360971/NZ/Ajmer Region-1/Perm/2023/255992 dated 28.6.2023, valid up to 27.06.2028.

ii. Jodhpura village was located at a distance of about 232m from the present mine workings of the mine. Therefore, management has obtained permission under Regulation 164(1-B) (a) of the Metalliferous Mines Regulations, 1961 vide this Directorate's letter No. 360971/NWZ/Ajmer Region-1/Perm/2023/258045 dated 20.10.2023 (Copy enclosed as Annexure-II) on the basis of recommendations of scientific study conducted by AKS University, Satna (MP) and report submitted vide Ref. No GK/GKH/7130523282, to conduct controlled blasting within 300m and beyond 100m distance from any permanent building or structure of permanent nature, not belonging to owner of the mine.

iii. Clause No. 3.3(a) of the above permission under Regulation 164(1-B) (a) of the Metalliferous Mines Regulations, 1961, specified the parameters for controlled blasting for maximum allowable Peak Particle Velocity (PPV) of 10mm/sec for frequency range of 8-25Hz, for the mine.

iv. Clause No. 5 specify that "Monitoring of peak particle velocity and of the dominant frequency shall be done with each round of deep hole shots fired with the approved ground vibration measuring instrument such as seismograph /microphone/Geophones/Noise meter etc. capable of giving digital output shall be done to measure PPV in mm/sec. and air over pressure in dB(A), to ensure that the ground vibrations are within the safe limit as recommended".

Permissible Peak Particle Velocity (PPV) in mm/s of the blast induced ground vibrations with dominant excitation frequency range was defined vide DGMS (Technical) Circular No.7/1997:

Types of structure	Dominant excitation frequency, Hz		
	<8 Hz	8-25 Hz	>25 Hz
A) **Buildings/structures not belong to the owner**			
i) Domestic houses/structures (Kuccha, Brick & Cement)	5	10	15
ii) Industrial buildings (RCC & Framed structures)	10	20	25
iii) Objects of historical importance and sensitive structures	2	5	10
B) **Buildings belong to owner with limited span of life**			
i) Domestic houses/structures (Kuccha, Brick and Cement)	10	15	25
ii) Industrial Buildings (RCC & framed structures)	15	25	50

v. On the complaint of villagers and subsequently letter from ADM, Kotputli, two trial blasts were conducted at the mine on 06.03.2024 in presence of Shri Surjeet Katewa, Director of Mines Safety, Ajmer Region-1. The blasts were conducted at about 320m & 400m distance from the village habitation. The blast induced ground vibration recorded were 4.08mm/sec PPV@79Hz at 270m distance and 1.245mm/sec PPV@57Hz at 350m distance respectively, which were below to the allowable maximum 10mm/sec Peak Particle Velocity.

vi. Further two blasts were also conducted on 29.07.2024 in presence of Shri Durga Shankar Salvi, Dy. Director of Mines Safety, Ajmer Region-1 at about 636m & 694m distance respectively from the habitation. The blast induced ground vibration recorded 0.678mm/sec PPV@17.1Hz and 0.717mm/sec. PPV@15.8Hz and at 580m and 640m distance respectively toward village, which were also within allowable maximum 10mm/sec Peak Particle Velocity.

vii. Blasting records maintained at the mine were also checked since August, 2023 to July, 2024 i.e. one year and observed that maximum Peak Particle Velocity was recorded 4.51mm/sec. on dated 01.6.2024, which was below the allowable maximum 10mm/sec. Peak Particle Velocity, prescribed in the above permission under Regulation 164(1-B) (a) of the Metalliferous Mines Regulations, 1961, at clause No.3.3(a) specified above.

viii. The Joint Committee members visited the above mine on 06/08/2024 & 07.8.2024, the details of the trial blast as follows:

(i) Two blasts were conducted on 06/08/2024 in presence of Shri Durga Shankar Salvi, Dy. Director of Mines Safety, Ajmer Region-1. Location of first blast was at 305 Alkali Ramp and two instruments were located at different places near Jodhpura Road towards habitations. The blast induced ground vibration were recorded 1.075mm/sec. PPV@27Hz and 1.816mm/sec. PPV@32Hz respectively. Location of the instruments were about 725m & 745m distance respectively from blasting site. The distance of nearest habitations was about 770m from blasting site. The blast induced ground vibration was monitored in both instruments within allowable maximum 10mm/sec Peak Particle Velocity.

Second blast was at Location 335 Kalzeri and instruments were at same location as above. The blast induced ground vibration recorded 1.586mm/sec PPV@31Hz and 0.780mm/sec. PPV@128Hz and at 1025m and 670m distance respectively near Jodhpura road towards habitations from blasting site. The distance of nearest habitations was about 800m from blasting site. The blast induced ground vibration was monitored in both instruments within allowable maximum 10mm/sec Peak Particle Velocity.

(ii) Further two blasts were also conducted on 07/08/2024 in presence of Shri Durga Shankar Salvi, Dy. Director of Mines Safety, Ajmer Region-1. Location of first blast was at 305 Alkali and two instruments were located at two different locations at Jodhpura Road towards habitations. The blast induced ground vibration recorded 0.903mm/sec PPV@15.8Hz and 1.095mm/sec. PPV@38Hz and at 715m & 670m distance respectively. The distance of nearest habitations was about 755m from blasting site. The blast induced ground vibration was monitored in both instruments within allowable maximum 10mm/sec Peak Particle Velocity.

Second blast was at Location 290 Box, and instruments were at same location as above. The blast induced ground vibration recorded 1.418mm/sec PPV@114Hz and 1.248mm/sec. PPV@38Hz and at 625m and 525m distance respectively at Jodhpura road towards habitations from blasting site. The distance of nearest habitations was about 580m from blasting site. The blast induced ground vibration was monitored in both instruments within allowable maximum 10mm/sec Peak Particle Velocity.

6. <u>Other relevant observation/information –</u>

i. In reply to the RSPCB letter dated 08/08/2024, the factual status report received from Mining Department vide letter dated 14/08/2024 and earlier from AME, Kotputli-Behror as referred above are enclosed as **Annexure-12**.

ii. In reference with the RSPCB letter dated 08/08/2024, the unit, vide its email dated 12/08/2024, submitted that the original proposal for the rehabilitation was in accordance with the letter dated 15/10/2008 from Land Acquisition Officer cum Sub-Divisional Officer, Kotputli, wherein the award amount of Rs. 13,43,42,698/- was decided to acquire the land of area 213.7750 Hectares of Villages Mohanpura, Kujota, Mahrampur Rajput, Mahrampur Nawab of Tehsil-Kotputli, District – Kotputli-Behror (then District-Jaipur) was issued and there was no consideration of the Mohanpura Village. The reply of the industry with the requisite document is enclosed as **Annexure-13**.

iii. Unit has installed 11 piezo-meters across the premises (i.e. Plant, Mines and colony) and monitored water level regularly , Data from Jan, 2024 to June 2024 enclosed as **Annexure -14** and unit is also recharging the ground water with help of ground water recharge structures , Data from Jan, 2024 to June 2024 enclosed as **Annexure -15,** however ground water is related

with Ground water department and in this regard a letter was written on 08/08/2024 behalf of committee members and reply of same is awaited.

iv. On behalf of committee a letter was written to CM&HO, Kotputali-Behror to provide details of patient and diseases such as asthama, eye problem, hearing problem and skin diseases due to operation of Ultratech Cement Lie stone mining and stone crusher, however reply is awaited. In this regard earlier report of PMO, Govt. B.D.M.Hospital, Kotputali is enclosed as **Annexure- 18.**

v. It is submitted that at point no 2 (xvii) of EC issued by MoEF and CC, GoI Dated 16.01.2023 details regarding rehabilitation and resettlement mentioned stated that one village Mohanpura has been properly rehabilitated and another village namely Kujota need rehabilitation, which is planned to be shift after lease validity period (year 2034). Besides in EC earlier accorded to unit vide letter dated 17.08.2006 at point no. 2 (A-xvii) it was mentioned that "Land oustess and land losers/affected people should be rehabilitated as per the National Policy on resettlement and Rehabilitation of project affected families,2003".

vi. Unit has not covered Jodhpura village under (R&R policy 2003) due to reason that the no mineral zone at the Jodhpura village site area and unit is not interested to invest in Resettlement and Rehabilitation of village Jodhpura as informed by the unit representative to the committee.

vii. It is submitted that road from the main highway to the cement plant required regular cleaning by mechanical sweeping machine and for the control of dust generated from movement of heavy vehicles, anti-smog gun and dust suppressant used effectively.

Recommendation of the Joint Committee: -

Based on the aforesaid observations, the joint committee recommends followings:

i. A committee consisting of District Administration, Industry representative and villagers may be constituted by the Hon'ble NGT in order to plan and/or discuss about the resettlement and rehabilitation issue as per NPRR,2003 for village Jodhpura, as per condition no. 2 (A-xvii) of Environmental Clearance was accorded to unit by MoEF and CC, GoI vide letter dated 17.08.2006.

ii. Public Works Department may be asked to submit the factual report regarding the formation of cracks due to the operation of industry and the compensation may be granted to the affected people/houses after evaluation, if the damage is caused due to the blasting operation of the unit.

iii. District Administration may be asked to audit the works done by the industry under Corporate Social Responsibility for transparency and may continue the auditing periodically in order to restore the confidence of the villagers.

Enclosures: -

1. Copy of letter dated 19/07/2024 (Annexure-1)
2. Copy of letter dated 05/07/2024 (Annexure-2)
3. Copy of letter dated 22/07/2024 (Annexure-3)
4. Copy of letter dated 02/08/2024 (Annexure-4)
5. Copy of attendance sheet during site visit dated 06/08/2024 and 07/08/2024 (Annexure-5)
6. The copy of letter dated 16/01/2024 by the unit to District Collector (Annexure-6)
7. Corporate Social Responsibility (CSR) and a brief introduction compiled by the industry (Annexure-7)
8. Letters dated 08/08/2024 issued by RSPCB for data requirement (Annexure-8)
9. All the analysis/monitoring reports conducted during joint committee site visits (Annexure-9)
10. Analysis reports of Fugitive emissions, Air quality, Water carried out by RSPCB during October, 2023 and 09.07.2024 (Annexure-10).
11. Comparative 06 months statement of dust emission from Mine (Annexure-11).
12. Factual status report of Assistant Mining Engineer, Kotputli-Behror and Mining Department factual status report vide letter dated 14/08/2024 (Annexure-12)
13. Ground water piezometer water data (Annexure- 13)
14. Ground water recharge data (Annexure-14)
15. The reply, dated 12/08/2024, of the industry with the requisite document (Annexure -15)
16. Photographs, with GPS co-ordinates, taken during site vis/its dated 06/08/2024 and 07/08/2024 (Annexure-16)
17. DGMS, Ajmer Blasting and Vibration related monitoring Data (Annexure -17)
18. Government B.D.M.Hospital, Kotputali, Report (Annexure-18).

Vijai N.
Member Secretary,
RSPCB, Jaipur

Durga Shankar Salvi
Deputy Director of Mines Safety,
DGMS, Ajmer

Deependra Jharwal
SEE and Regional Officer,
RSPCB, Alwar

Sanjay Kumar Mukati
Scientist – B, Regional Directorate,
CPCB, Bhopal

राजस्थान सरकार
पर्यावरण एवं जलवायु परिवर्तन विभाग

क्रमांक एफ.12(53) पर्या./2024–00815–पार्ट–1 जयपुर, दिनांक 19.07.2024

कार्यालय आदेश

माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल में दायर प्रकरण संख्या 143/2024, जोधपुरा संघर्ष समिति बनाम भारत संघ एवं अन्य और प्रकरण संख्या 144/2024, जोधपुरा संघर्ष समिति बनाम भारत संघ एवं अन्य में पारित आदेश दिनांक 01.07.2024 की पालना में गठित सयुंक्त समिति में मुख्य सचिव, राजस्थान सरकार की और से प्रतिनिधित्व करने एवं मोका मुआयना कर तथ्यात्मक एवं कियान्वित रिपोर्ट बनाने हेतु सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर को एतद् द्वारा नियुक्त किया जाता है।

उक्त आदेश सक्षम स्तर से अनुमोदित है।

(मोनाली सेन)
विशिष्ठ शासन सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. संयुक्त सचिव, मुख्य सचिव, जयपुर।
2. निजी सचिव, अतिरिक्त मुख्य सचिव, पर्यावरण एवं जलवायु परिवर्तन विभाग, जयपुर।
3. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।
4. खान एवं सुरक्षा महानिदेशक, राजस्थान सरकार, अजमेंर।
5. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण मण्डल, नई दिल्ली।
6. रक्षित पत्रावली।

विशिष्ठ शासन सचिव

RajKaj Ref
9070160

Validity unknown
Digitally signed by Monali Sen
Designation : Special Secretary To Government
Date: 2024.07.19 12:44:54 IST
Reason: Approved

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in
Helpline No. : 0141-2716877

No. F.10 (619) RPCB/Legal/NGT/2024/ 765-68 Date: 05/07/24

Regional Officer,
Rajasthan State Pollution Control Board,
Alwar
Email: - rorpcb.alwar@gmail.com

Subject - Regarding Hon'ble National Green Tribunal, Bhopal order dated 01.07.2024 in Original Application No. 143/2024 (CZ), Jodhpura Sangharsh Samiti V/s Union of India & Ors

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 01.07.2024 and directed inter-alia as follow:-

5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:-

(i) One representative from the Chief Secretary, State of Rajasthan, (Rajasthan) having sufficient knowledge in the field of environmental or mining.

ii) One representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan)

(iii) One representative from the Director General of Mines and Safety, State of Rajasthan, (Rajasthan)

(iv) One Representative from the Central Pollution Control Board, (Rajasthan)

6. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

You are hereby nominated as member of the committee as well as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT dated 01.07.2024.. Copy of Hon'ble NGT order dated 01.07.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary

Copy to following for Information and for further necessary action –

1. Chief Secretary, Govt of Rajasthan , Jaipur
2. Director General of Mines and Safety, Govt of Rajasthan , Ajmer
3. Member Secretary, Central Pollution Control Board, New Delhi

RajKaj Ref
8637079

Member Secretary

Signature valid
Digitally signed by N.Vijai
Designation : Member Secretary
Date: 2024.07.05 16:03:46 IST
Reason: Approved

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in
Helpline No. : 0141-2716877

No. F.10 (620) RPCB/Legal/NGT/2024/ 754-557 Date: 05-07-2024

Regional Officer,
Rajasthan State Pollution Control Board,
Alwar
Email: - rorpcb.alwar@gmail.com

Subject - Regarding Hon'ble National Green Tribunal, Bhopal order dated 01.07.2024 in Original Application No. 144/2024 (CZ), Jodhpura Sangharsh Samiti V/s Union of India & Ors

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 01.07.2024 and directed inter-alia as follow:-

6. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:-

(i) One representative from the Chief Secretary, State of Rajasthan, (Rajasthan) having sufficient knowledge in the field of environmental or mining.

ii) One representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan)

(iii) One representative from the Director General of Mines and Safety, State of Rajasthan, (Rajasthan)

(iv) One Representative from the Central Pollution Control Board, (Rajasthan)

7. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

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Enclosed-As above

(Vijai N.)
Member Secretary

Copy to following for Information and for further necessary action –

1. Chief Secretary, Govt of Rajasthan , Jaipur
2. Director General of Mines and Safety, Govt of Rajasthan , Ajmer
3. Member Secretary, Central Pollution Control Board, New Delhi

Member Secretary

RajKaj Ref
8656657

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2024.07.05 16:10:11 IST
Reason: Approved

Sent 6/9

सत्यमेव जयते

भारत सरकार / Government of India
श्रम एवं रोजगार मंत्रालय / Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय / Directorate General of Mines Safety
अजमेर क्षेत्र-1 / Ajmer Region-1

ई मेल : dgmsajr1@gmail.com
दूरभाष : 0145–2425537 (का)
आनासागर लिंक रोड, अजमेर– 305 001

पत्र संख्याः अज / डी.एम.एस.–1 / 2024 / 1846 अजमेर, दिनांकः 22/07/2024

प्रेषकः

सुरजीत कटेवा
खान सुरक्षा निदेशक
अजमेर क्षेत्र–1

स्पीड पोस्ट

सेवा में
सदस्य सचिव
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
जयपुर (राजस्थान)

Legal
MS-7048 24/7/24

विषयः माननीय राष्टीय हरित प्राधिकरण, भोपाल में दायर प्रकरण संख्या 143 / 2024, जोधपुरा संघर्ष समिति बनाम भारत संघ एवं अन्य और प्रकरण संख्या 144 / 2024, जोधपुरा संघर्ष समिति बनाम भारत संघ एवं अन्य में डी.जी.एम.एस. कार्यालय की ओर से प्रतिनिधित्व करने हेतु नामित अधिकारी बाबत।

महोदय

उपरोक्त विषय पर कहना है कि माननीय राष्टीय हरित प्राधिकरण, भोपाल में दायर प्रकरण संख्या 143 / 2024, जोधपुरा संघर्ष समिति बनाम भारत संघ एवं अन्य और प्रकरण संख्या 144 / 2024, जोधपुरा संघर्ष समिति बनाम भारत संघ एवं अन्य में पारित आदेश दिनांक 01.07.2024 की पालना में गठित सयुंक्त समिति में खान सुरक्षा महानिदेशालय, उदयपुर की ओर से मुख्यालय, धनबाद द्वारा प्रतिनिधित्व करने हेतु अधिकारी को नामित किया गया है, जिसका विवरण निम्न प्रकार हैः–

श्री दुर्गा शंकर सालवी, खान सुरक्षा उपनिदेशक, अजमेर क्षेत्र–1
आनासागर लिंक रोड
अजमेर (राजस्थान) 305001

मोबाईल नं. : 7874218519
ई.मेल : dssalviddms@gmail.com

अतः आपसे अनुरोध है कि प्रकरण संख्या 143 / 2024 और प्रकरण संख्या 144 / 2024 से सम्बन्धित किसी भी कार्य हेतु उक्त अधिकारी से सम्पर्क करने का श्रम करें।

भवदीय

(सुरजीत कटेवा) 22/07/24
खान सुरक्षा निदेशक
अजमेर क्षेत्र–1

24/7

Mail to RO, Ajmer
AAO
26/7/2024

क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

क्षे.नि.भो./एन.जी.टी. ओ.ए.- 143/2024(CZ)/870

दिनाँकः 02 अगस्त, 2024

Most urgent
NGT Case

प्रति,

सदस्य सचिव
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
ए-4, इंस्टीट्यूशनल एरिया
झालाना डूंगरी
जयपुर – 302004

संशोधित पत्र

विषयः NGT OA No. 143/2024(CZ) "Jodhpura Sangharsh Samiti Vs. Union of India & Ors." में अधिकारी के नामांकन बाबत ।

संदर्भः 1. माननीय एन.जी.टी. द्वारा पारित आदेश दिनांकः 01/07/2024
2. इस कार्यालय का पत्र क्रमांकः क्षे.नि.भो./एन.जी.टी. ओ.ए.- 144/2024(CZ)/660 दिनाँकः 09 जुलाई, 2024

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांकः 01/07/2024 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें । विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है, जिसमें मुख्य सचिव, राजस्थान राज्य, सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, महानिदेशक खान एवं सुरक्षा, राजस्थान राज्य तथा केंद्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल हैं ।

उपरोक्त समिति द्वारा कार्य पूर्ण करने के पश्चात Factual & Action Taken Report छः सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा । प्रकरण में सुनवाई की अगली तिथि दिनांक 20/08/2024 को नियत की गई है ।

उक्त कार्य हेतु श्री प्रवीण जैन, वैज्ञानिक 'ख' को नामित किया गया था (पत्र की छायाप्रति संलग्न) जो अपरिहार्य कारणों से उपस्थित नहीं हो सकेंगे ।

अतः उनके स्थान पर उक्त कार्य हेतु इस कार्यालय से श्री संजय कुमार मुकाती, वैज्ञानिक 'ख' (मोबाइल नं.- 7879488657, ईमेल- sanjaymukati200535@gmail.com) को नामित किया जाता है ।

भवदीय,

क्षेत्रीय निदेशक

प्रतिलिपिः

1. डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली - की ओर कृपया सूचनार्थ ।
2. क्षेत्रीय अधिकारी, रा.रा.प्र.नि.बो. } की ओर कृपया सूचनार्थ एवं
3. श्री संजय कुमार मुकाती, वैज्ञानिक 'ख' के.प्र.नि.बो., भोपाल } आवश्यक कार्यवाही हेतु ।

क्षेत्रीय निदेशक

पताः "परिवेश भवन"
पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016
ईपीएबीएक्स : 0755-2775385, 2775386
क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384
ई-मेलः cpcb.bhopal@gmail.com, वेबसाइटः www.cpcb.nic.in

मुख्यालयः
परिवेश भवन
पूर्वी अर्जुन नगर, दिल्ली-110032
दूरभाष क्र : 011-43102030

FK

Attendance Sheet for the Joint Committee Visit in the matter of Original Application no. 143/2024 and 144/2024, Jodhpura Sangharsh Samiti vs Union of India & Ors. in Hon'ble NGT, Central Zone, Bhopal

06/08/2024 and
Date - 07/08/2024

Sr. No.	Name of Official	Designation & Department	Signature
1.	VIJAI·N	MS, RSPCB	
2.	Prema Lal	CEE, RPCB, Jaipur	
3.	Durga Shankar Saini	Dy Director of Mines Safety, DGMS, Ajmer	
4.	SANJAY KR. MUKA	CPCB, RO. BHOPAL	
5.	Deependra Thakurdas	R.O. RSPCB ALWAR	
6.	Amichand Dudhariya	Assistant Mining Engineer Mines Deptt. Kotputali	
7.			
8.			
9.			
10.			

ADITYA BIRLA

408

UltraTech

UTCL/KCW/L&L/2024/ 20099

दिनांक: 16-01-24

सेवा में.

श्रीमान कलेक्टर महोदय,

कोटपूतली–बहरोड़

विषयः– ग्राम मोहनपुरा में प्रार्थी कम्पनी अल्ट्राटेक सीमेंट लिमिटेड की भूमी पर किये गये वृक्षारोपण की अवैध कटाई के सम्बन्ध मे संज्ञान बाबत।

महोदय,

निवेदन है कि अल्ट्राटेक सीमेंट लिमिटेड का ग्राम मोहनपुरा, तहसील कोटपूतली, जिला कोटपूतली–बहरोड़ में सीमेंट प्लांट स्थित है। हमारे द्वारा पर्यावरण एवं राजस्थान प्रदूषण नियत्रंण बोर्ड की नियमो को ध्यान में रखते हुए प्रतिवर्ष वृक्षारोपण किया जाता है। कम्पनी द्वारा वर्ष 2008–09 से अभी तक (2023–24) लगभग 2 लाख पेडों का वृक्षारोपण कम्पनी की स्वयं की भूमी पर किया गया है, तथा प्रतिवर्ष सीएसआर द्वारा सामूहिक वानिकी वृक्षारोपण के तहत लगभग 1 लाख पोधों का वितरण पर्यावरण को ध्यान मे रखते हुए किया जा चुका है। कम्पनी वृक्षारोपण करने के पश्चात उनका नियमित रूप से देखभाल करती रही है।

यह कि विगत कुछ दिनों से कुछ असामाजिक तत्वों द्वारा अल्ट्राटेक सीमेंट लिमिटेड द्वारा लगाये गये पौधें जो की अब बडे पेड़ बन चुके हैं को लगातार काटकर ले जा रहे हैं। ग्रामीणों द्वारा अबतक लगभग 5000 से भी अधिक बडे पेडों को काट दिया गया हैं। जिसकी शिकायत कम्पनी द्वारा पूर्व मे राजस्थान सरकार के ऑनलाईन पॉर्टल पर भी की गई है। (जिसकी फोटो एवं प्रति संलग्न है।)

Rgurpal (EA)
16.01.24

UltraTech CEMENT
The Engineer's Choice

UltraTech Cement Ltd.
(Unit : Kotputli Cement Works)

FACTORY : Village : Mohanpura, Tehsil : Kotputli, Distt.: Jaipur – 303 108, Tel / Fax : 0141 - 2378980
JAIPUR OFFICE : Office No. 1, 3rd Floor, Sanghi Upasna Tower, Near Ahinsa Circle C-98, Subhash Marg, C-Scheme, Jaipur-302001 (Raj.) Tel. : 0141 - 2378979/80/81
REGISTERED OFFICE : UltraTech Cement Ltd., 'B' Wing, Second Floor, Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093
CIN No. : L26940MH2000PLC128420

ADITYA BIRLA
UltraTech

यह कि इस प्रकार से बडे–बडे पेडों का काटा जाना बहुत ही दुःखद है, साथ ही पर्यावरण को भी नुकसान हो रहा है। कम्पनी कर्मचारियों द्वारा बहुत बार ग्रामीणों को समझाया भी गया की पेड़ न काटे जावे, किन्तु ग्रामीणों द्वारा निरन्तर पेडों को काटा जा रहा हैं। इस प्रकार की अवैध कटाई को रोका जाना अनिवार्य है अन्यथा कम्पनी द्वारा लगाये गये वृक्षों की हरित पट्टी पूर्ण रूप से समाप्त हो जायेगी।

श्रीमान जी से निवेदन है कि वृक्षों की कटाई को रोकने के लिए एक निरक्षण दल का गठन करने की कृपा करे। जिससे की आगे और पेड़ों को कटने बचाया जा सके।

आप श्रीमान जी से निवेदन है कि उक्त विषय पर उचित कार्यवाही कर कम्पनी को अनुग्रहित करे।

जरिये प्राधीकृत हस्ताक्षरकर्ता

मैं. अल्ट्राटेक सीमेंट लिमिटेड
यूनिट कोटपूतली सीमेंट वर्क्स

प्रतिलिपि सूचनार्थः–

1. श्रीमान पुलिस उपाधीक्षक महोदय, कोटपूतली, जिला कोटपूतली–बहरोड़
2. श्रीमान थाना अधिकारी महोदय, सरूण्ड, कोटपूतली, जिला कोटपूतली–बहरोड
3. श्रीमान वन संरक्षण अधिकारी, कोटपूतली, जिला कोटपूतली–बहरोड

Co. KTP

वनपाल
नाका - कोटपूतली

संलग्नः–

1. राजस्थान सरकार के ऑनलाईन पॉर्टल पर शिकायत प्रति।
2. पेडों की काटे जाने की फोटो।

राजस्थान सम्पर्क
RAJASTHAN SAMPARK

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Grievance Status

Grievance Id / Mobile No. ◉ Grievance Id ○ Mobile No.

Grievance Id: 112303217566397 Check Grievance

Mobile no.: ******0969

9457

Please Fill the text Shown

View Reset

Basic Details Of Your Grievance — View Complete Details

Grievance Id	112303217566397	Grievance Date	04-Nov-2023
Full Name	Pradyumnan Menon	Address	सीकर
Email Id	NA	Owner Department	Forest
Concern Department	Forest		
Grievance Description	Trees planted by UltraTech Cement Company in its Mining lease area, ML No. 03/2003 (R), near Village...		
Grievance Status	Under Progress		
Document	Trees cut - UltraTech Cement, Kotputli.pdf		

Service / Scheme Details

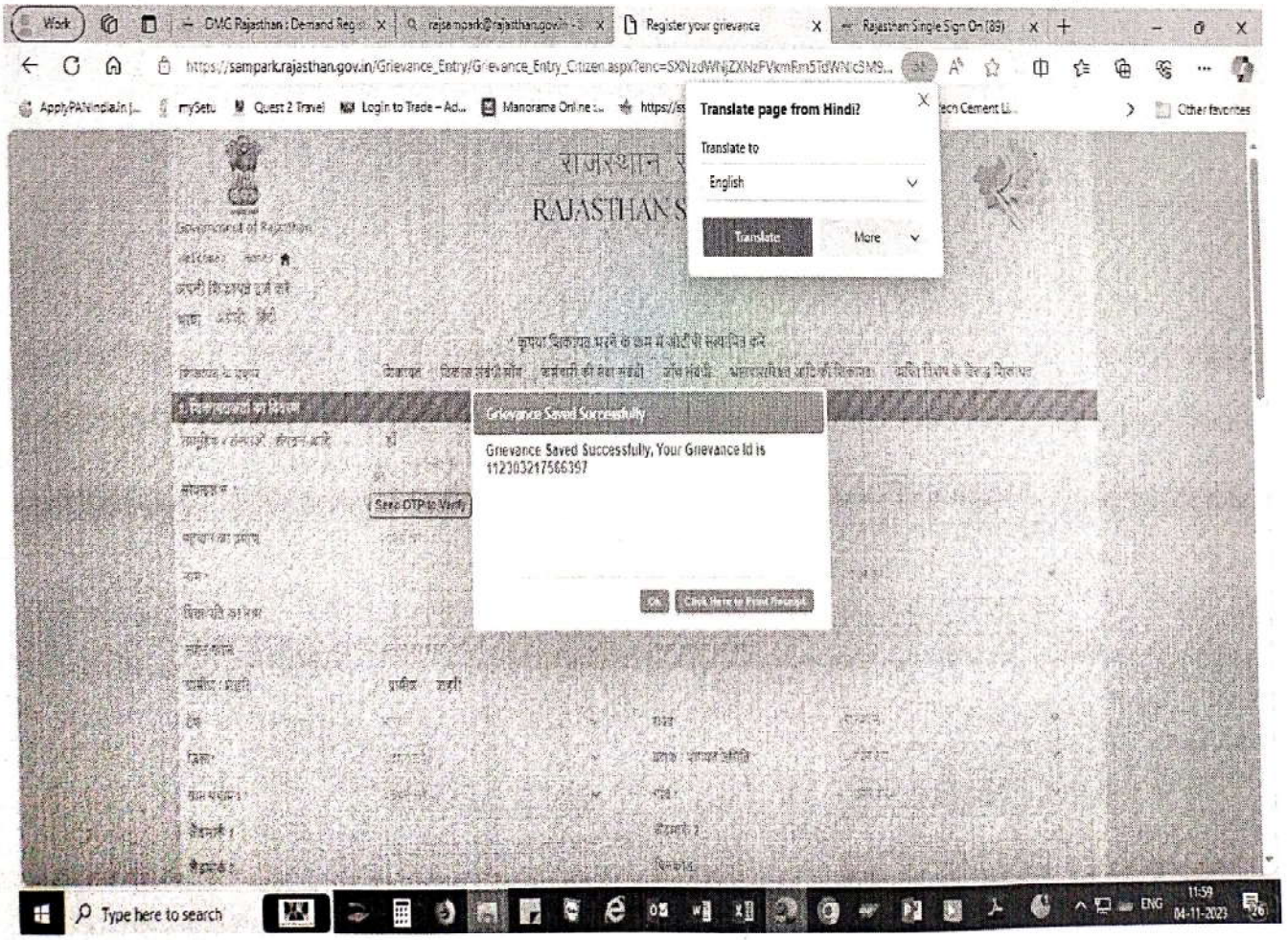
Sr. No.	Service / Scheme Name	Currently Available At	Remarks	Last Action Taken	Last Action Taken On	File Name
1	Illegal cutting of trees & transporation	Forest - Range Forest Officer - Range Forest Office, Kotputli	परिवाद सम्बंधित अधिकारी को अग्रेषित कर दी गयी है	Allocated	04-Nov-2023	

Redressal of Public Grievances Department, Govt. of Rajasthan, Jaipur

Quick Links
Chief Minister Office | Government of Rajasthan | DoIT&C | Web Directory | ARD

Contact Us
Rajasthan Sampark
Toll Free 181

Nodal Officer : **G K Sharma (Additional Director & GM (RISL))**
Email : **rajsampark@rajasthan.gov.in**
Last Update On : **03 Nov 2023**



Mohanpura-Jodhpura Limestone Mine,
UltraTech Cement- Kotputli

Welcomes

Hon'ble Committee Members

UltraTech Cement at a glance

UltraTech Cement Limited is the cement flagship company of the Aditya Birla Group

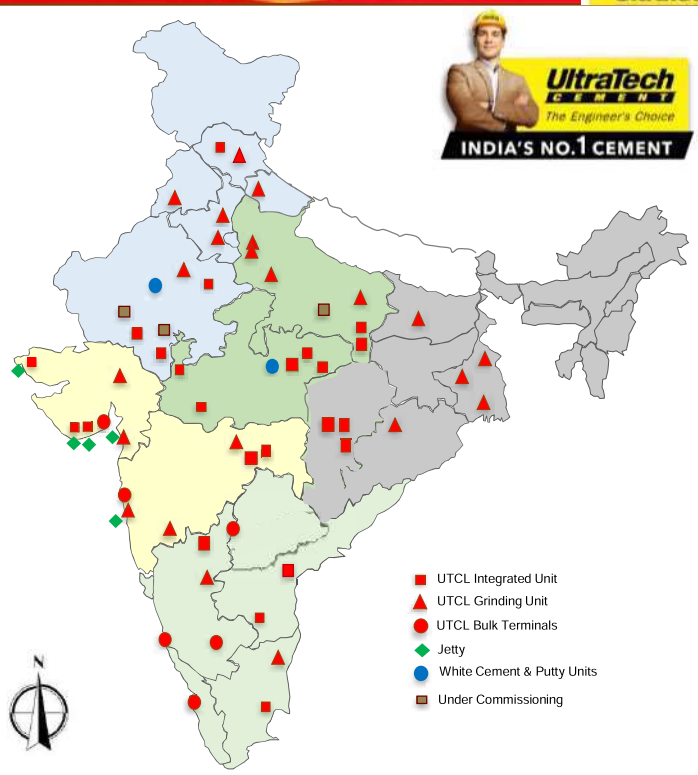
- Single largest cement company in India
- Consolidated capacity of 154.86 Million TPA
- Operations in four countries - India, UAE, Bahrain and Sri Lanka
- In India operations across 18 States in 134 cities
- 24 integrated plants, 1 clinkerisation unit,
- 33 grinding units, 8 bulk terminals, 1 white cement plant, 2 wall care putty plants
- In Rajasthan UTCL is operating

  04 Integrated Cement Plant & 05 Limestone Mines

  at Kotputali, Chittorgarh & Pindwara and

  Birla White at Kharia Khangar (Jodhpur)

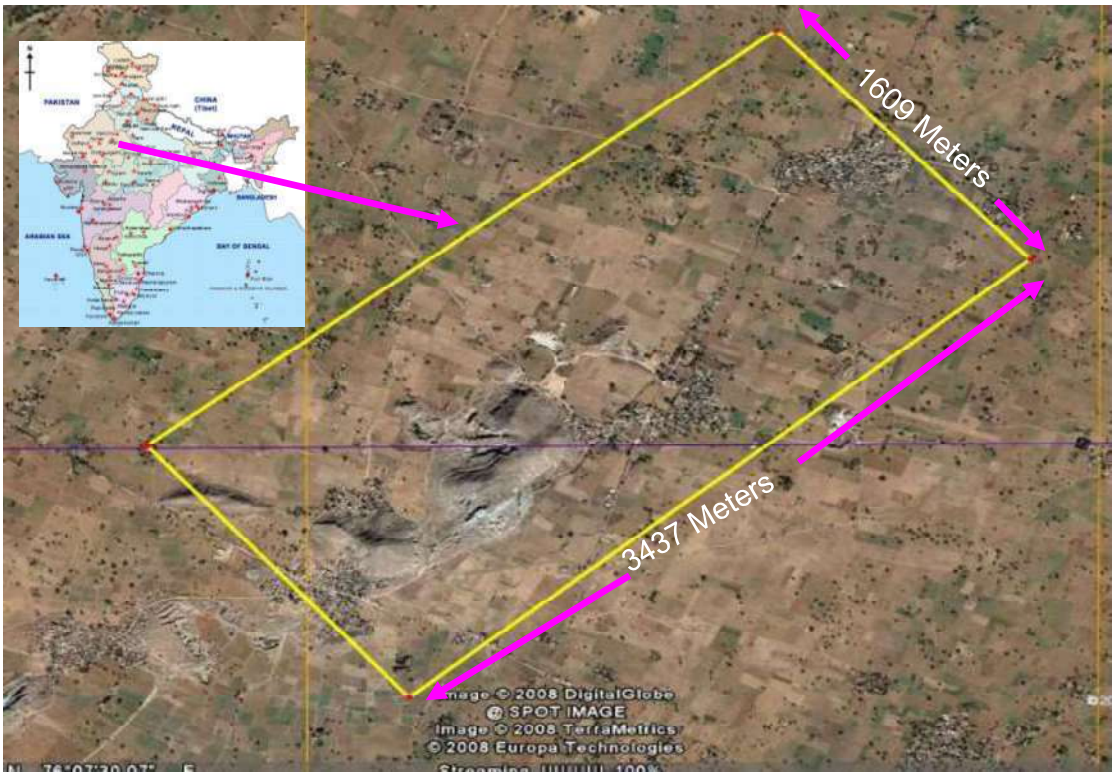
  01 grinding unit at Neem Ka Thana



Kotputali Cement Works at a glance

- UltraTech Cement, Unit-Kotputli Cement Works has an Integrated Cement Plant located at Tehsil: Kotputli, District: Jaipur (Rajasthan) having capacity Clinker: 8.0 MTPA, Cement: 8.0 MTPA, CPP: 46 MW and WHRB 32 MW & Expansion EC was obtained in 2021 and plant is in operation since 2009.
- The limestone requirement of the Integrated Cement plant is being fulfilled form the Mohanpura Limestone Mines adjacent to the Cement plant. The Mines is operating since 2009.
- EC for 4.0 MTPA Limestone production was obtained in 2006 , expansion from 4 to 6 MTPA was obtained in 2010 and Expansion from 6.00 to 10.5 MTPA was obtained in 16th Jan 2023.

VIEW OF MINING LEASE AREA FROM SATELLITE 2008



Total ML Area : 548.78 ha

VIEW OF MINING LEASE AREA FROM SATELLITE

STATUS OF MINING LEASE, MINING PLAN, EXISTING EC AND CERTIFICATION OF COMPLIANCE

S. No.	Particulars	Date & Status
A. Status Of Mining Lease		
1.	Mining Lease granted in favor of RIICO Transfer of Mining Lease in favour of Grasim Transfer of Mining Lease in favour of UTCL	29.06.1984 18.02.2002 26.06.2018 (Lease deed execution 29.10.2018 valid up to 04.07.2034)
B. Status Of Mining Plan		
1.	Modification of the Mining Plan along with Progressive Mine Closure Plan	Valid from 01.04.2024 to 31.03.2029

C. Status of Environmental Clearance ----		
1.	Environmental Clearance for Limestone Production Capacity of 4.0 million TPA.	17.08.2006
2.	Environmental Clearance for expansion in Limestone Production Capacity from 4.0 to 6.0 million TPA.	30.04.2010
3.	Environmental Clearance for expansion in Limestone Production Capacity from 6.0 to 10.5 million TPA.	16.01.2023
4.	Name Change in Environmental Clearance in favor of UTCL	09.07.2020
5.	Certification of compliance of EC conditions by RO, MoEFCC	29.05.2022

STATUS OF CONSENTS AND PERMISSIONS

S. No.	Detail	Date
A. Status of CTE & CTO		
1.	CTE for Limestone Production Capacity 4.0 Million TPA,	02.04.2007
2.	CTO for Limestone Production Capacity 4.0 Million TPA	03.06.2008
3.	CTE for Limestone Production Capacity 6.0 Million TPA	04.01.2011
4.	CTO for Limestone Production Capacity 6.0 Million TPA	06.09.2011, 02.05.2014, 26.04.2017, 07.04.2022
5.	CTE for Limestone Production Capacity 10.5 Million TPA	02.03.2023
6.	CTO for Limestone Production Capacity 10.5 Million TPA	10.11.2023
B. Authenticated Past Production Details		
1.	Authenticated Past production details by Dept of Mines & Geology, Rajasthan	27.05.2022
C. Status of NOC from CGWA for Ground Water Withdrawal & Intersection of Water Table		
1.	NOC for Ground Water Withdrawal 2080 KLD has been obtained from CGWA NOC for Mines rain-water 1520 KLD quantum has been approved by CGWA. Payment assessment due at CGWA level after which NOC certificate will be issued	31.07.2024 (25.09.2022 to 24.09.2024) Copy of e- mail attached
D. Status of Certificate from Deputy Conservator of Forest, Jaipur		
1.	No Forest land is involved in mining lease area from Deputy Conservator of Forest	08.02.2022
2.	➢ No National Park, Wildlife Sanctuary, Biosphere Reserve, Wildlife Corridor, Tiger/Elephant Reserve within 10 km radius of study area ➢ Authentication of List of flora and fauna for core and buffer zone	➢ 21.02.2022

STATUS OF CONSENTS OF CRUSHER

S. No.	Detail	Date
A. Status of CTE & CTO for Crusher		
1.	CTE for Limestone Crusher L-1Production Capacity 1600 TPH	14.02.2018
2.	CTO for Limestone Crusher L-1 Production Capacity 1600 TPH	14.02.2018
3.	CTE for Limestone Crusher L-2 Production Capacity 1600 TPH	02.03.2023
4.	CTO for Limestone Crusher L-2 Production Capacity 1600 TPH	16.11.2023
5.	CTE for Aggregate & RMC Production Capacity 300.00 TPH & 120.00 M^3/HOUR	26.07.2022
6.	CTO for Aggregate & RMC Production Capacity 300.00 TPH & 120.00 M^3/HOUR	26.07.2022

STATUS OF LAND USE & RESERVES AND ITS LIFE

Sr. no.	Particular	Area put to use (Ha.)
1	Area under Mining	71.59
2	Overburden/Waste Dumping	47.03
3	Occupied by plant, buildings, residential, welfare buildings and roads, etc.	19.50
4	Mineral storage	4.64
	Total	**142.76**

- **Reserves as on 01.4.2024: 204.15 Million Tonnes**
- **Life of Mine as on 01.4.2024 (@10.5 MTPA): 19.44 Years**

STATUS OF GREENBELT AND PLANTATION

- Greenbelt and Plantation area (Upto April 2024) : 56.0 ha.
- Land put to use for mining & allied activities (Upto April, 2024) : 142.76 ha.
- Greenbelt and Plantation developed is about 38.18 % of total land put to use. So, we have already exceeded the required 33% area under plantation/greenbelt as per CTO condition.
- No. of plants planted (Upto 2023-24): 104331 nos.
- Survival Rate: 91.1%
- Type of plant species: Neem, Karanj, Shisham, Khair, Gulmohar, Kala siris, Amaltash, Khejri, Amla, Simol, Kikar/Babool, etc.
- Plantation of saplings in 2023-24: 4000 nos.
- Plantation area of 2023-24: 1.5 ha. (At Dump sites)
- Plantation of saplings in 2024-25: 650 nos.
- Plantation area of 2024-25 : 0.22 ha. (At new crusher site)

STATUS OF YEARWISE PLANTATION IN MINING AREA

Year	Planted (Nos)	Survived (Nos)	Survival Rate (%)	Area (Hect.)
2007-08	1260	1200	95.2	1.50
2008-09	1890	1800	95.2	2.50
2009-10	4850	4344	89.6	7.00
2010-11	9255	8789	95.0	8.50
2011-12	8007	7604	95.0	9.50
2012-13	8054	6538	81.2	7.00
2013-14	8228	7129	86.6	5.00
2014-15	9119	8386	92.0	2.00
2015-16	8086	7381	91.3	1.00
2016-17	8031	7281	90.7	0.50
2017-18	7041	6059	86.1	1.00
2018-19	10000	9870	98.7	3.00
2019-20	4500	3728	82.8	1.50
2020-21	4000	3400	85.0	1.50
2021-22	4000	3700	92.5	1.50
2022-23	3500	3500	100.0	1.50
2023-24	4000	3850	96.0	1.50
2024-25	650	600	92.3	0.25
TOTAL	**104971**	**95659**	**91.1**	**56.25**

EXISTING GREENBELT & PLANTATION

Plantation around Mines office

EXISTING GREENBELT & PLANTATION

Towards New Mohanpura (Rehabilitated) Village

Plantation around Mines office

Neem Plantation between Mines & Residential Area

Plantation along the Public Road side

Plantation on waste dump

Plantation around crusher plant

EXISTING GREENBELT & PLANTATION

Plantation around Mines magazine area

EXISTING GREENBELT & PLANTATION

Plantation in ML / Mines magazine area

EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

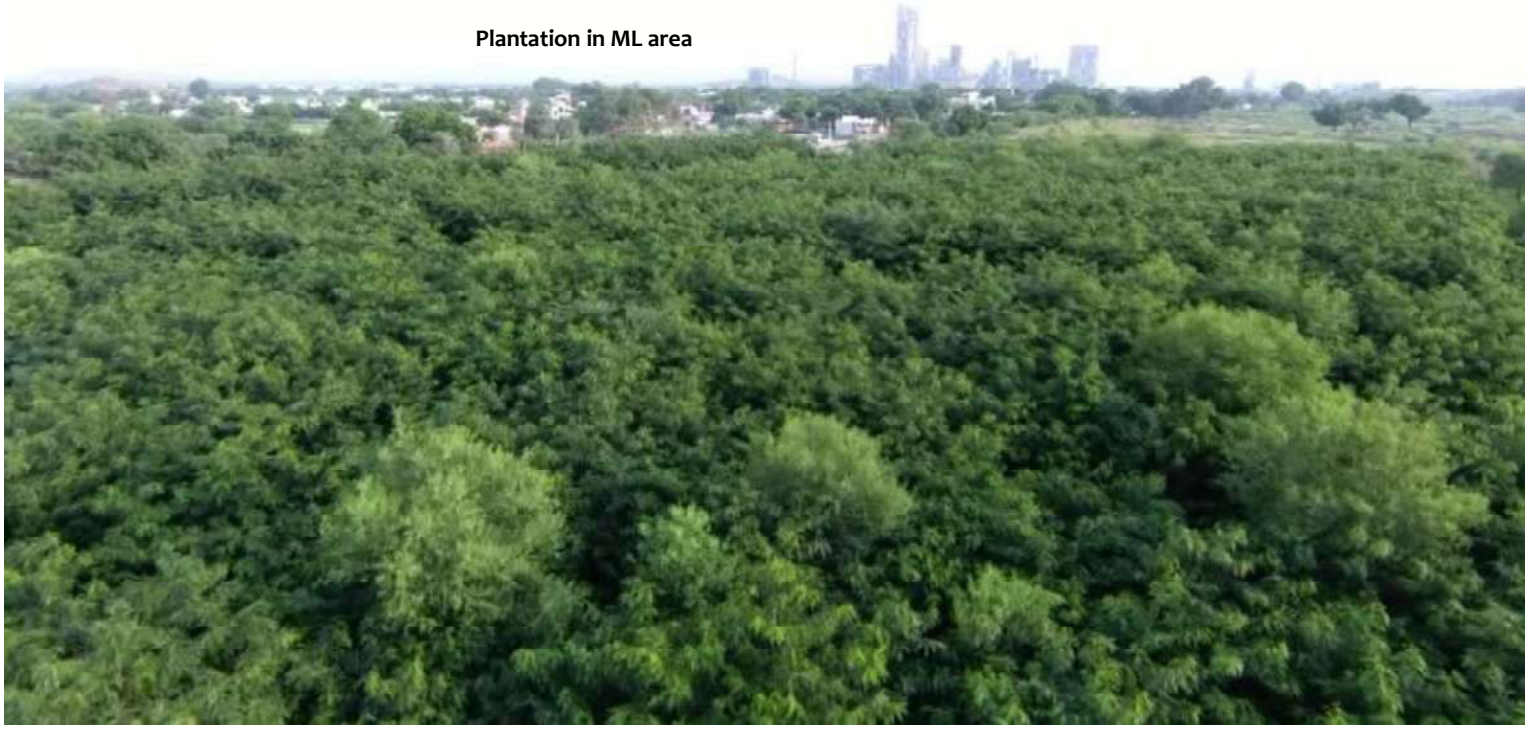
Plantation at Clay dump site

EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

Plantation in ML area



EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

Plantation around Mines area

EXISTING GREENBELT & PLANTATION

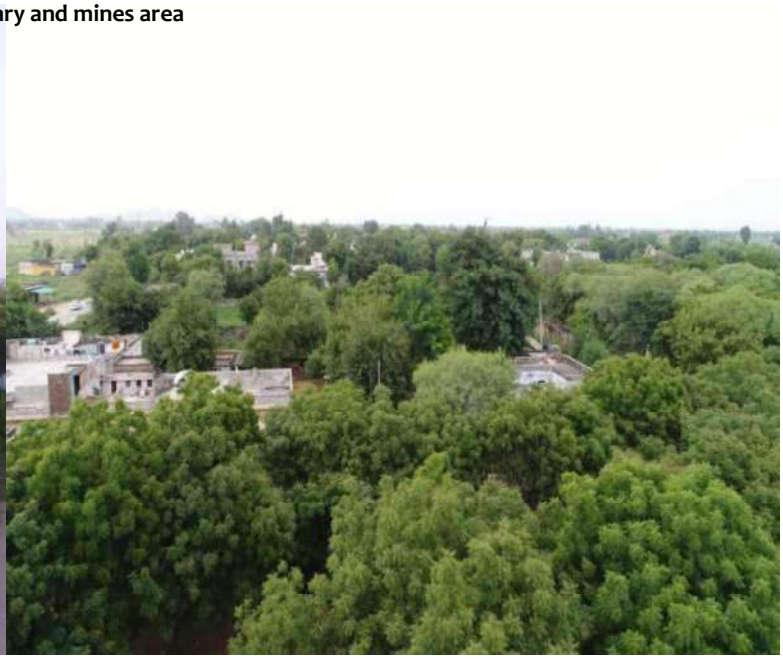
Plantation in colony area

EXISTING GREENBELT & PLANTATION

Plantation in ML area

EXISTING GREENBELT & PLANTATION

Plantation at plant boundary and mines area



Plantation in colony area

NURSERY DEVELOPED FOR PLANTATION

PLANTATION AT MINES AREA

Involved local public in plantation

PLANTATION AT MINES AREA

- 4000 no. of plantation done in 2023 -24
- Area covered – 1.5 ha.

वृक्षारोपण अभियान :एक पड़े पितृ के नाम

- So far this year, we have purchased 21500 saplings and have planted 4804 saplings by 31st July in 2024-25 and have also prepared 8000 seed balls, which have been distributed for spraying in the nearby areas..

वृक्षारोपण जागरूकता अभियान : पौधारोपण की पूर्व तैयारी

USE OF GREEN ENERGY

Solar Plant of 9 MW
Commissioned in May -2022

आदित्य बिरला पब्लिक स्कूल में वृक्षारोपण अभियान

SAPLING DISTRIBUTION PROGRAMME FOR VILLAGERS

GARLAND DRAINS AND RETAINING WALLS AROUND THE OB DUMP

Retaining wall around OB Dump

Garland Drains

Paccka approach road At Mines Entry & Exit gate

ESTABLISH COUNTNOUS AMBIENT AIR QUALITY SATTION AND PIZOMETER IN MINING AREA

CAAQM Station at Mines area

Water level Monitoring by Piezowell

Digital Display Board at Mines entry gate

PLANTATION AROUND CRUSHER and BOUNDARY WALL

Plantation along with outside boundary wall

Boundary wall around crusher 6 + 26 ft. and 252 meter length

Plantation along with Inside boundary wall

AIR POLLUTION CONTROL SYATEM AT CRUSHER

Covered LS crusher Hopper

Covered Conveyor Belt

Bag house with stack

Display Board at LS crusher main gate

AIR POLLUTION CONTROL SYATEM AT CRUSHER

Water spray along Haul Roads

Atomised water spray

Rubber Curtains

Water Canon Machin

Water Sprinkler system in mines haul road

Plantation along with outside boundary wall

WATER CONSERVATION AND MANAGEMENT AT KCW

Recharging pond at mine foot hill

Recharge pond near village- Mohanpura

Recharge pond near village- Kansli – Heroda Temple

Roof top rain water harvesting at school

Recharge pond near village Kujota

Piezometers for monitoring

WATER CONSERVATION AND MANAGEMENT

Roof top rain water harvesting at school Mohanpura

Roof Water Harvesting at New Mohanpura School 1528 m3

Rain water harvesting pond at township

Rain water harvesting at Gowshala 12500 sqm

WATER CONSERVATION AND MANAGEMENT

Drip irrigation & Sprinkling arrangements to conserve water

Water storage in mine pit

Piezometers at Mine Site

WATER CONSERVATION AND MANAGEMENT

- Domestic waste water from mine office is being/will be treated in Sewage Treatment Plant (Capacity of 500 KLD) and treated water is being/will used in plantation/dust suppression.
- Waste water from workshop/mine operations/washing is being/will be recycled after treating with the help of oil-water separator. (Capacity 10 KLD)

Cleaned water from 3rd tank is recycled for washing purpose, which results in optimum utilization of water resources

WORK DONE UNDER CSR

Construction of Community Centre at New Mohanpura Village

Sanitation Campaign

Renovation of Veterinary Hospital at Gordhanpura

Renovation of Health Sub Centre at Gordhanpura

Construction of Gaushala near Kujota Village

WORK DONE UNDER CSR

Painting work Agriculture College at Kanwarpura

Inauguration of Pulse Polio

Construction of Borewell at Mohanpura

Construction of Toilet in Govt. School Kujota

Material Distribution

Covid-19 Vaccination Camp

WORK DONE UNDER CSR

At Jodhpura

WORK DONE UNDER CSR

At Jodhpura

WORK DONE UNDER CSR

At Jodhpura – Mohanpura

WORK DONE UNDER CSR

Atal Seva Kendra –Jodhpura, Mohanpura

Boundary wall and gate construction – Jodhpura School

WORK DONE UNDER CSR

10TH Class Girls Free Coaching

शिक्षा का किसी भी क्षेत्र के विकास में होता है अमूल्य योगदानः प्रीति दुराफे

बालिका कोचिंग शिक्षा का शुभारम्भ

कोटपूतली (मृदुल पत्रिका)। निकटवर्ती ग्राम मोहनपुरा स्थित अल्ट्राटेक कम्यूनिटी वेलफेयर फाउण्डेशन में बालिका शिक्षा सुदृढ़ीकरण कार्यक्रम के तहत कक्षा 10 वीं की कोचिंग का शुभारम्भ किया गया। मुख्य अतिथि मंजरी महिला मंडल अध्यक्ष प्रीति दुराफे ने कहा कि शिक्षा का किसी भी क्षेत्र के विकास में अमूल्य योगदान होता है। बालिकाएं भविष्य की धरोहर हैं। समाज में अभी भी बालिका शिक्षा पर समुचित ध्यान नहीं दिया जाता है एवं इनकी प्राथमिकता भी समाज में अभी भी काफी पीछे है। बालिका के शिक्षित होने से दो परिवारों का भला होता है। हमें बालिका शिक्षा पर ध्यान देना चाहिये। उन्होंने बालिकाओं को निरन्तर कठोर परिश्रम करने के लिए प्रेरित किया। साथ ही शिक्षकों से कहा कि छात्राओं का समय-समय पर टेस्ट लेकर उनकी प्रगति की समीक्षा करें, जिससे कि कोचिंग में आने का सही मायने में फायदा मिल सके। यह कोचिंग ग्रामीण बालिकाओं के लिए ही शुरू की गई है अतः इसकी सार्थकता तभी है जब सभी बालिकाएं नियमित रूप से आएं एवं सीखे और हम चाहते हैं कि इनमें से अधिक से अधिक बालिकायें भविष्य में कामयाब बने। विशिष्ठ अतिथि मधु मल्होत्रा, प्रभा दुबे, कुसुम पांडेय, मानिल, श्वेता मिश्रा रही। संचालन करते हुए सी.एस.आर मैनेजर राजेन्द्र कुशवाहा ने बताया कि यह कोचिंग का 14 वां वर्ष है। विगत 13 सालों में कोचिंग मे आने वाली छात्राओं का परिक्षा परिणाम काफी सराहनीय रहा है।

गत 13 वर्षों मे अब तक 647 बालिकाओं को कोचिंग दी जा चुकी है एवं परीक्षा परिणाम 96 प्रतिशत रहा है। इस वर्ष भी 25 बालिकाओं हेतु कोचिंग फाउण्डेशन कार्यालय में आयोजित की जायेगी। इससे पूर्व अतिथियों ने मां सरस्वती की प्रतिमा के समक्ष दीप प्रज्जवलित करके कार्यक्रम का शुभारंभ किया। 10 वीं कक्षा की बालिका कोचिंग में ग्राम जोधपुरा, मोहनपुरा, गोरधनपुरा चौकी, कुजोता, अजीतपुरा, राहेड़ा व कल्याणपुरा से 25 छात्राओं का पंजीयन किया गया। जिन्हे 3 माह तक गणित, विज्ञान व अंग्रेजी विषय की निशुल्क कोचिंग दी जायेगी। इस मौके पर हेमन्त श्रीवास्तव, देशराज कसाना, कोचिंग शिक्षक अरविन्द सुरेलिया, भूपसिंह यादव, बलवंत यादव सहित अन्य मौजूद रहे।

WORK DONE UNDER CSR

Distributed 150 saplings to student of Kujota school

WORK DONE UNDER CSR

Beautician Training

WORK DONE UNDER CSR

Sewing Training

कार्यक्रम सिलाई प्रशिक्षण केन्द्र का उद्घाटन

महिलाओं को स्वावलम्बी होना अति आवश्यक: नवनीत जेटली

कोटपुतली (सीमा सन्देश से)। निकटवर्ती ग्राम मोहनपुरा स्थित अल्ट्राटेक कम्युनिटी वेलफेयर फाउण्डेशन द्वारा महिला सशक्तिकरण कार्यक्रम के अंतर्गत सिलाई प्रशिक्षण केन्द्र का उद्घाटन ग्राम गोरधनपुरा में किया गया।

मुख्य अतिथि उपाध्यक्ष कार्पोरेक एवं प्रशासन नवनीत जेटली ने कहा कि महिलाओं का किसी भी क्षेत्र के विकास में अमूल्य योगदान होता है। अत: महिलाओं को स्वावलम्बी होना अति आवश्यक है।

आप सभी इस प्रशिक्षण को गंभीरता से सीखें एवं अपने आप में मजबूत बनें और आगे बढ़ें। उन्होंने आश्वासन दिया कि कोटपाली सीमेंट वर्क्स की तरफ से हर संभव सहयोग दिये जायेंगे। उन्होंने कहा कि यह सिलाई प्रशिक्षण केन्द्र गोरधनपुरा व मोहनपुरा दोनों गाँवों में चलाया जा रहा है जिसमें कुल 50 महिलाओं को 3 माह तक प्रशिक्षण दिया जाएगा। प्रशिक्षण के मूल्यांकन के पश्चात आवश्यकतानुसार इसे और बढ़ाया जा सकता है। सरपंच प्रतिनिधि रघुवीर यादव ने बताया कि सिलाई प्रशिक्षण से आजीविका उपार्जन हेतु गांवों की महिलाओं को मदद मिलेगी एवं महिलाएं भी परिवार चलाने में आर्थिक रूप से सहायक होंगी। उन्होंने बताया कि ट्रस्ट द्वारा बालिका हेतु इलमी कोचिंग, कम्प्यूटर कोचिंग, कम्पीटीशन कोचिंग आदि कार्यक्रम निःशुल्क चलाये जाते हैं एवं प्रतिभा सम्मान समारोह में प्रतिभाशाली छात्र व छात्राओं को सम्मानित किया जाता है।

उन्होंने बताया कि गोरधनपुरा में लाईब्रेरी का निर्माण कार्य प्रगति पर है जिससे विद्यार्थियों को अध्ययन में सुविधा मिलेगी। इस दौरान चौराहआर पंचायत राजेन्द्र कुलाडिया, हेमन्त श्रीवास्तव, देवराज कसाना, अशोक कुमार सुरेलिया, किशन यादव, ओमप्रकाश चौरसी समेत अन्य मौजूद रहे।

WORK DONE UNDER CSR

Free Computer Coaching

निःशुल्क बेसिक कम्प्यूटर कोचिंग शुरू

न्यूज सर्विस/नवज्योति, कोटपूतली। ग्राम मोहनपुरा स्थित अल्ट्राटेक कम्यूनिटी वेलफेयर फाउंडेशन द्वारा बुधवार को निःशुल्क बेसिक कम्प्यूटर कोचिंग का शुभारम्भ किया गया। कार्यक्रम के मुख्य अतिथि मुख्य सुरक्षा अधिकारी अनिल डांगी ने मां सरस्वती के चित्र के समक्ष दीप प्रज्जवलित कर एवं फीता काटकर सेंटर का उद्घाटन किया। उन्होंने कहा कि कम्प्यूटर शिक्षा के महत्व पर प्रकाश डालते हुए कहा कि बालिकाएं भविष्य की धरोहर है। सीएसआर विभाग के हैड राजेन्द्र कुशवाहा ने सीएसआर गतिविधियों पर प्रकाश डालते हुए बताया कि इस निःशुल्क कोचिंग में अब तक 26 छात्राएं रजिस्ट्रेशन करा चुकी हैं, जिनमें जोधपुरा, मोहनपुरा, गोरधनपुरा की बालिकाएं शामिल हैं। अब तक कुल 323 बालिकाओं को निः शुल्क प्रशिक्षण दिया जा चुका है। इस दौरान हेमंत श्रीवास्तव, ट्रस्ट के अशोक सुरेलिया व विजय सिंह यादव आदि मौजूद रहे।

WORK DONE UNDER CSR

Farmers Awareness Program

WORK DONE UNDER CSR

Barbed wire Fencing at Gaushala

Store Room Construction at Gaushala

WORK DONE UNDER CSR

New Anganwadi centre at Maharampur

जिला कलेक्टर ने विभिन्न आंगनबाड़ी केन्द्रों का किया निरीक्षण

महरमपुर राजपूत आंगनबाड़ी केंद्र का किया उद्घाटन

WORK DONE UNDER CSR

Construction of CC Road from Link Road to Gaushala

WORK DONE UNDER CSR

Construction of CC Road from Gordhanpur Choki to Kujota Mode

WORK DONE UNDER CSR

Interlocking Tiles – Primary Health Centre, Jodhpura

WORK DONE UNDER CSR

Jodhpura school building roof top work

WORK DONE UNDER CSR

Saplings distributed to nearby villagers

पौधों का वितरण और पौधरोपण कार्यक्रम का आयोजन

पर्यावरण संरक्षण सामूहिक दायित्वः दुराफे

न्यूज सर्विस/जयज्योति, कोटपूतली। शेरपुरा ग्राम स्थित अल्ट्राटेक कम्पनी पोर्टलैण्ड फाउण्डेशन परिसर में मंगलवार को पर्यावरण संरक्षण अभियान के अन्तर्गत पौधा वितरण समारोह का आयोजन किया गया। कार्यक्रम के मुख्य अतिथि इकाई प्रमुख तितिन दुराफे ने कहा कि पर्यावरण संरक्षण हम सभी का सामूहिक दायित्व है। पेड़-पौधे वातावरण को स्वच्छ रखते हैं और प्रदूषण भी कम होता है। फाउण्डेशन द्वारा प्रति वर्ष 5000 पौधे वितरित किए जाते हैं। पीछे 10 वर्षों में आसपास के करीब एक लाख पौधे लगभग 55 हेक्टेयर भूमि में लगाए चुके हैं और उनमें 92 प्रतिशत पौधे जीवित हैं। इस वर्ष 4500 से 5000 पौधों का वितरण किया जाएगा। कार्मिक व प्रशासन विभाग के वरिष्ठ उपाध्यक्ष जयवीर ने फाउण्डेशन के सामाजिक वानिकी कार्यक्रम सहित अन्य जनकल्याणकारी गतिविधियों के बारे में अवगत कराया। इस दौरान तकनीकी उपाध्यक्ष जस्मीर भास्कर, विल उपाध्यक्ष चोखेश मालौड़ा, सरपंच प्रतिनिधि जगपाल यादव, सरपंच जगदीश यादव, करण सिंह, पीसाराम कसाना, विभागाध्यक्ष अनिल डांगी, संजीव कुमार सिंह, के. अभिराम व डॉ. विनय वर्मा आदि ने अपने विचार रखे। अतिथियों ने सोशलआर परिसर में पौधे भी रोपे। कार्यक्रम में डिसिप्लन अशोक कुमार सुरेला, मालवीर प्रसाद यादव, किशोरी लाल, व्यासस्ता धर्मपाल यादव, जेपी शर्मा, प्रवीन पंड्या, विष्णु त्रिवेदी, पार्थ सारथी मिश्रा, हेमन्त श्रीवास्तव, दालाराम कसाना, देशराज कसाना, अशोक सुरेलिया, विजय यादव आदि लोग मौजूद रहे। सचालन सीएसआर के उप प्रबंधक राजेन्द्र कुशवाहा ने किया।

WORK DONE UNDER CSR

Roadside plantation, Watering and maintenance

WORK DONE UNDER CSR

Drinking Water Supply through Water Tanker

WORK DONE UNDER CSR

Support material to CHC Narhera

शासकीय संस्थाओं को बांटा जरूरी सामान

मूलभूत सुविधाओं का होगा विस्तार, मरीजों को मिल सकेगी सुविधा

हिन्दुस्तान एक्सप्रेस

कोटपूतली । कोटपूतली के गांव मोहनपुरा स्थित अल्ट्राटेक कम्यूनिटी वेलफेयर फाउंडेशन द्वारा विभिन्न शासकीय संस्थाओं को जरूरी सामान का वितरण किया गया। मुख्य अतिथि विभाग प्रमुख अनिल डांगी ने कहा कि अल्ट्राटेक कम्यूनिटी वेलफेयर फाउण्डेशन जहां जरूरत होती है,वहां सहायता करने के लिए हमेशा तत्पर है। उन्होंने सुझाव व्यक्त करते हुए यह भी कहा कि इस प्रकार के कार्यों में सरकार या ग्रामीणों का भी अंशदान होना चाहिए। वरिष्ठ नर्सिंग अधिकारी रामनिवास यादव ने बताया कि छोटी-छोटी मूलभूत सुविधाओं के अभाव में हम लोगों का काम भी बहुत प्रभावित होता है, हम अल्ट्राटेक कम्यूनिटी वेलफेयर फाउण्डेशन को धन्यवाद देते है कि उन्होंने हमें ये सुविधाएं उपलब्ध करवाई। इनसे अब चिकित्सालय में आने वाले मरीजो को पर्याप्त सुविधाएं मिल सकेगी। इस मौके पर विभिन्न आंगनवाड़ी केन्द्रों को भी खिलौने किट सामग्री व टेबल-कुर्सियां, अलमारी, चिकित्सा उपयोगी यंत्र आदि जरूरी सामानों का वितरण किया गया। इस दौरान हेमन्त श्रीवास्तव, देशराज कसाना, अशोक कुमार सुरेलिया, विजय सिंह यादव, वरिष्ठ नर्सिंग अधिकारी महेन्द्रपाल सिंह, नर्सिंग

Mobile Health Camp - Jodhpura

Mobile Health Camp - Mohanpura

Mobile Health Camp - Mohanpura

Mobile Health Camp - Jodhpura

Mobile Health Camp - Jodhpura

EYE Camp

ग्रामीण जन सेवा ट्रस्ट
जिला स्वास्थ्य समिति (जजाजा)
निःशुल्क नेत्र (कॉर्नोआय) चिकित्सा शिविर
20 मार्च 2016

EYE Camp

EYE Camp

EYE Camp

अल्ट्राटेक कम्यूनिटी वेलफेयर फाउण्डेशन, कोटपूतली
(कोटपूतली सीमेन्ट वर्क्स)
आर.एम.आर.एस.-राजकीय बी.डी.एम. चिकित्सालय, कोटपूतली
एवं
नेत्र स्वास्थ्य समिति (अपना)
जयपुर के आर्थिक सहयोग से
"विशाल निःशुल्क नेत्र (मोतियाबिन्द) शल्य चिकित्सा शिविर"
डॉ. सुधीर गुप्ता–कोटा के परिवार नेत्र विशेषज्ञ के द्वारा ऑपरेशन
दिनांक 19 फरवरी 2018 से 24 फरवरी 2018 तक
स्थान : राजकीय बी.डी. एम. चिकित्सालय, कोटपूतली
समय : प्रातः 10.00 बजे से सायं 4.00 बजे तक

Disease wise data MMU (Mohanpura -Jodhpura) May 23-May 24											
Date	Venue	Total	Viral/seasonal flu	Respiratory	MSD	GIT	Obs/gyne	HTN/DM	Eye/Ear Ds	Fungal/skin	Other
08-05-2024	Mohanpura	31	8	1	3	10	4	0	1	3	1
04-04-2024	Jodhpura	29	19	0	4	0	4	0	0	2	0
07-03-2024	Jodhpura	38	23	2	8	0	1	1	0	1	2
06-03-2024	Mohanpura	30	15	6	3	3	1	0	1	2	0
19-02-2024	Jodhpura	30	13	2	9	1	2	0	0	2	1
08-02-2024	Mohanpura	53	29	1	8	0	5	1	0	7	2
04-10-2023	Mohanpura	33	13	2	4	1	4	0	1	8	0
29-09-2023	Jodhpura	35	9	3	8	0	6	2	0	5	2
13-09-2023	Mohanpura	37	12	2	6	6	6	0	1	4	0
16-08-2023	Jodhpura	35	15	2	8	0	2	2	3	3	0
15-07-2023	Mohanpura	15	1	3	1	0	5	0	2	2	2
06-07-2023	Jodhpura	27	2	3	7	1	9	3	1	1	0
30-06-2023	Mohanpura	22	2	1	5	4	4	0	0	5	1
16-06-2023	Mohanpura	18	6	0	6	5	0	0	0	1	0
12-06-2023	Mohanpura	18	5	0	2	2	3	0	1	5	0
09-06-2023	Jodhpura	47	9	2	10	7	9	3	0	7	0
07-06-2023	Mohanpura	26	9	0	5	4	2	0	1	3	2
05-06-2023	Jodhpura	12	3	0	2	1	2	1	0	3	0
03-06-2023	Mohanpura	35	11	0	8	5	3	1	0	5	2
30-05-2023	Jodhpura	19	8	0	3	2	2	1	1	1	1
17-05-2023	Jodhpura	29	5	1	10	6	3	2	1	1	0
Total		619	217	31	120	58	77	17	14	71	16

IMPLEMENTATION STATUS OF KUJOTA R&R

Total PAFs involved in this project are 540, out of which 185 have been compensated/rehabilitated. Brief of the same has been as follows.

Name of village	No. of PAFs	Rehabilitated at /Relocated to (Location)	No. of PAFs relocated	Compensation provided (Rs. Crore)	Expenditure done for Land for providing Plots, Conversion , Registration & Other Expenses (Rs. Crore)	Expenditure for Welfare/ amenities (Rs. Crore)	Total Expenditure (Rs. Crore)	Welfare/ amenities provided	Remarks
Kujota	540	Yogi Colony, Near Gaushala 20 Bigha Colony	35	46.90	5.21	10.00	62.11	CC Road, Electricity, Gaushala, Drinking Water facility etc	Other Amenities work is in Progress
		Nearby villages/ other areas as per own interest	110						
Total	540		145	46.90	5.21	10	62.11		

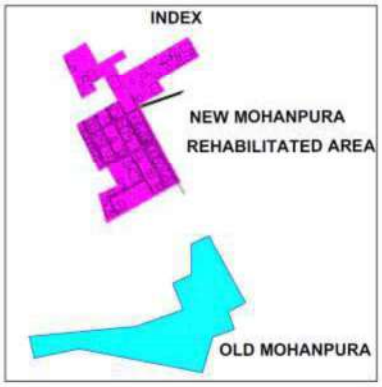
IMPLEMENTATION STATUS OF EXISTING R&R

Total PAFs involved in this project were 91, which have been compensated/rehabilitated. Brief of the same has been as follows.

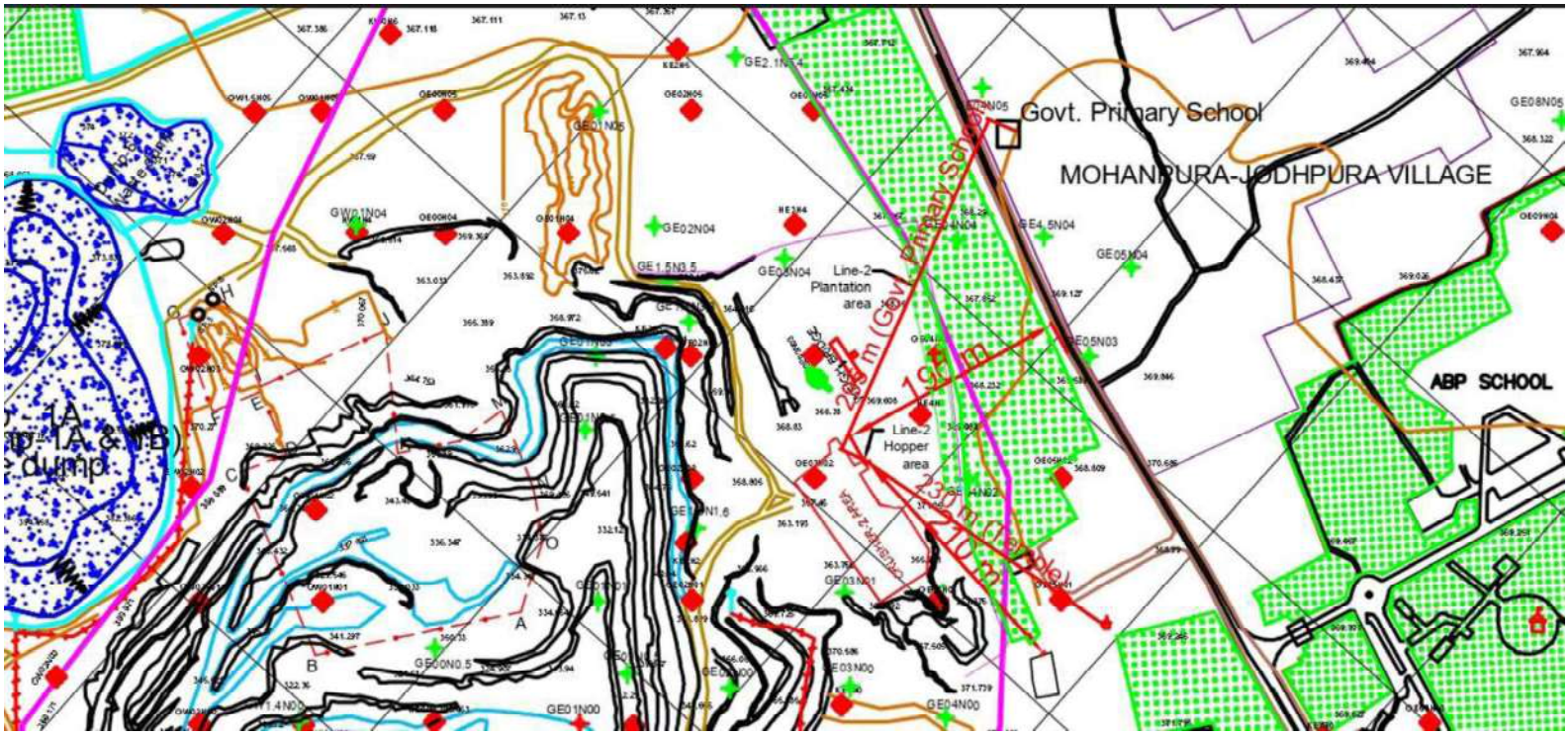
Name of village	No. of PAFs	Rehabilitated at /Relocated to (Location)	No. of PAFs relocated	Compensation provided (Rs. Crore)	Expenditure done for Land for providing Plots (Rs. Crore)	Expenditure for Welfare/ amenities (Rs. Crore)	Total Expenditure (Rs. Crore)	Welfare/ amenities provided	Remarks
Mohanpura	196	New Mohanpura	87	20.53	5.31	15.00	68.13	School, Temple, chopal, 30 Ft-CC Road, Community Center, Park, Drainage, Drinking Facility with Borewell, etc.	
		Nearby villages/ other areas as per own interest	109	27.28				-	Settled at nearby villages Kansli, Kiratpura, Sunderpura, Kotputli, Fathepura, Aspura, etc.
Mahrampur Rajput	122	Ambedkar Colony Kujota	34	14.11	1.57	2.00	17.68	Temple , Anganwadi Centre, Cremation Ground, Boundary wall , Road -	Settled at nearby villages Kansli,Kiratpura,Sunderpura, Kotputli, Fathepura, Aspura, etc.
		Nearby villages/ other areas as per own interest	86						
Total	**318**		**316**	**61.92**	**6.88**	**17.0**	**85.81**		

IMPLEMENTATION STATUS OF EXISTING R&R

Sr. No.	Particulars	Mohanpura	Remarks
1	Land (Ha)	3.85	Actual land of old habitation/ plots was 2.88 Ha. So. 1.34-time higher size plots were given.
2	No. of PAFs	24	
3	Cost of Land Purchased for R&R (Rs. Crore)	3.38	Total cost of R&R was Rs. 27.76 Crore
4	Compensation against Construction and others (Rs. Crore)	21.70	
5	Other Facilities i.e., road, water facility, temple, community hall, etc. (Rs. Crore)	2.68	



Distances from New Crusher Location



PHOTOGRAPHS SHOWING IMPLEMENTATION STATUS OF EXISTING R&R

Implementation status of R&R of Village Mohanpura

CC Road provided

Community centre at New Mohanpura

THANK
YOU

Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

Registered/E-mail

F.No. RPCB/RO/Alwar/G-390/1903 Date: 08/08/2024

Chief Medical and Health Officer,
District – Kotputli-Behror.

Hon'ble NGT Matter
Most Urgent

Subject: Regarding Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of **Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ)**.

Reference: Hon'ble NGT orders dated 01/07/2024 in the Original Application Nos. 143/2024 and 144/2024 (CZ) (copies enclosed with writ petition).

Sir,

This is in reference to Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ), wherein Hon'ble NGT has constituted a joint committee and nominated Rajasthan State Pollution Control Board as nodal agency for co-ordination. In the aforesaid matters, the applicant has also alleged, with other allegations, that people in and around area of M/s Ultra Tech Cement Ltd., Tehsil - Kotputli, District – Kotputli-Behror, are affected by diseases such as asthma, eye problems, hearing problems and skin diseases etc. due to the operation of limestone mining lease and limestone crushers.

Therefore, it is requested to submit the details of patients and details of diseases occurred due to the operation of aforesaid industry, if any, **by 6:00 PM on 12/08/2024,** in order to facilitate the joint committee, for the preparation and further submission of joint committee report to Hon'ble NGT in time bound manner. Next date of hearing is **20th August, 2024**.

Yours sincerely,

Encl: As above.

(Deependra Jharwal)
SEE and Regional Officer
O/C

Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

Registered/E-mail

F.No. RPCB/RO/Alwar/G-390/1902 Date: 08/08/2024

Superintending Engineer,
Ground Water Department,
Jaipur Circle.

Hon'ble NGT Matter
Most Urgent

Subject: Regarding Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of **Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ)**.

Reference: Hon'ble NGT orders dated 01/07/2024 in the Original Application Nos. 143/2024 and 144/2024 (CZ) (copies enclosed with writ petition).

Sir,

This is in reference to Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ), wherein Hon'ble NGT has constituted a joint committee and nominated Rajasthan State Pollution Control Board as nodal agency for co-ordination. In the aforesaid matters, the applicant has also alleged, with other allegations, that the ground water is being depleted due to the operation of M/s Ultra Tech Cement Ltd., Tehsil - Kotputli, District – Kotputli-Behror.

Therefore, it is requested to submit the factual status and action taken report, if any, on your part, **by 6:00 PM on 12/08/2024,** in order to facilitate the joint committee, for the preparation and further submission of joint committee report to Hon'ble NGT in time bound manner. Next date of hearing is **20th August, 2024**.

Yours sincerely,

Encl: As above.

(Deependra Jharwal)
SEE and Regional Officer
O/C

Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

Registered/E-mail

F.No. RPCB/RO/Alwar/G-390/1904 Date: 08/08/2024

Assistant Mining Engineer,
District – Kotputli-Behror.

Hon'ble NGT Matter
Most Urgent

Subject: Regarding Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of **Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ)**.

Reference: Hon'ble NGT orders dated 01/07/2024 in the Original Application Nos. 143/2024 and 144/2024 (CZ) (copies enclosed with writ petition).

Sir,

This is in reference to Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ), wherein Hon'ble NGT has constituted a joint committee and nominated Rajasthan State Pollution Control Board as nodal agency for co-ordination. In the aforesaid matters, the applicant has also demanded, with other demands, that the villagers of Village – Jodhpura should be rehabilitated as it is the part of Village – Mohanpura by the industry M/s Ultra Tech Cement Ltd., located at Tehsil - Kotputli, District – Kotputli-Behror.

Therefore, it is requested to submit the factual status and the original rehabilitation plan/policy at the starting of the project/industry, if any, **by 6:00 PM on 12/08/2024,** in order to facilitate the joint committee, for the preparation and further submission of joint committee report to Hon'ble NGT in time bound manner. Next date of hearing is **20th August, 2024**.

Yours sincerely,

Encl: As above.

(Deependra Jharwal)
SEE and Regional Officer
O/C

Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

Registered/E-mail

F.No. RPCB/RO/Alwar/G-390/1905 Date: 08/08/2024

M/s Ultra Tech Cement Ltd.
Tehsil - Kotputli,
District – Kotputli-Behror,

Hon'ble NGT Matter
Most Urgent

Subject: Regarding Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of **Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ)**.

Reference: Hon'ble NGT orders dated 01/07/2024 in the Original Application Nos. 143/2024 and 144/2024 (CZ) (copies enclosed with writ petition).

Sir,

This is in reference to Hon'ble NGT, Central Zone Bench, Bhopal orders dated 01/07/2024 in the matters of Jodhpura Sangharsh Samiti V/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ), wherein Hon'ble NGT has constituted a joint committee and nominated Rajasthan State Pollution Control Board as nodal agency for co-ordination. In the aforesaid matters, the applicant has also demanded, with other demands, that the villagers of Village – Jodhpura should be rehabilitated by the industry as it is the part of Village – Mohanpura.

Therefore, it is requested to submit the factual status on the issue and the original rehabilitation plan/policy at the starting of the project/industry, if any, **by 6:00 PM on 12/08/2024,** in order to facilitate the joint committee, for the preparation and further submission of joint committee report to Hon'ble NGT in time bound manner. Next date of hearing is **20th August, 2024**.

Yours sincerely,

Encl: As above.

(Deependra Jharwal)
SEE and Regional Officer
O/C

503

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **3969**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **08/08/2024** from **Mr Anil Balrwa, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Ultra Tech Cement Ltd , Plant - Cement [661] , , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Final outlet of STP After ACF (500 KLD)** Collected on **07/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.46
2	Total Suspended Solids mg/l	14
3	Chemical Oxygen Demand (COD) mg/l	40
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	8
5	Oil & Grease mg/l	BDL
6	Ammonical Nitrogen as N mg/l	1.78
7	Faecal Coliform (MPN Technique) /100 ml	21

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:32:07 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **3966**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Water Sample Collected from mining pit** Collected on **07/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrate as N mg/l	3.46
2	pH	7.45
3	Chloride as Cl mg/l	30.84
4	Sulphate as SO mg/l	2.73
5	Hardness (Total) as CaCO7 mg/l	36
6	Phosphate (Total) as P mg/l	0.33
7	Fluoride as F mg/l	0.40
8	Total Dissolved Solids mg/l	271.5
9	Conductivity at 25° C µmho/cm	549.4
10	Total Alkalinity as CaCO7 mg/l	24

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 13/08/2024

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

Signature valid

Digitally signed by Rohit Meena
Date: 2024.09.13 18:28:51 IST
Reason: Se[illegible]ted
Location:

505

FORM V

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **3968**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Water sample collected from borewell no. 01 (Upstream)** Collected on **07/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrate as N mg/l	12.82
2	pH	6.84
3	Chemical Oxygen Demand (COD) mg/l	8
4	Chloride as Cl mg/l	162.63
5	Sulphate as SO mg/l	30.74
6	Hardness (Total) as CaCO7 mg/l	76
7	Phosphate (Total) as P mg/l	0.27
8	Fluoride as F mg/l	0.60
9	Total Dissolved Solids mg/l	772
10	Conductivity at 25° C µmho/cm	1577
11	Total Alkalinity as CaCO7 mg/l	408

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:30:51 IST
Reason: SelfAttested
Location:

506

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **3971**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/s Borewell of Sh. Kailash Yadav , Village-Mohanpura-Jodhpura, Tehsil-Kotputli, , District-Kotputli-Behror** Collected from **Water sample collected from borewell (Downstream)** Collected on **07/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fluoride recovery by distillation mg/l	0.80
2	Nitrate as N mg/l	19.16
3	pH	6.75
4	Chemical Oxygen Demand (COD) mg/l	4
5	Chloride as Cl mg/l	114.96
6	Sulphate as SO mg/l	41.80
7	Hardness (Total) as CaCO7 mg/l	96
8	Phosphate (Total) as P mg/l	0.65
9	Total Dissolved Solids mg/l	1293
10	Conductivity at 25° C µmho/cm	2637
11	Total Alkalinity as CaCO7 mg/l	412

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:34:26 IST
Reason: SelfAttested
Location:

507

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **3972**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **08/08/2024** from **Mr Anil Dairwa, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/s Borewell of Sh.Dharmpal Yadav , Village-Mohanpura-Jodhpura, Tehsil-Kotputli, , District- Kotputli-Behror** Collected from **Water sample collected from borewell (Downstream)** Collected **on 07/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrate as N mg/l	21.22
2	pH	6.78
3	Chemical Oxygen Demand (COD) mg/l	8
4	Chloride as Cl mg/l	92.53
5	Sulphate as SO mg/l	37.73
6	Hardness (Total) as CaCO7 mg/l	64
7	Phosphate (Total) as P mg/l	0.60
8	Fluoride as F mg/l	1.0
9	Total Dissolved Solids mg/l	1265
10	Conductivity at 25° C µmho/cm	2576
11	Total Alkalinity as CaCO7 mg/l	483

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:37:50 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **3970**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Ultra Tech Cement Ltd , Plant - Cement [661] , , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Water sample collected from borewell no. 03 (Downstream)** Collected on **07/08/2024.** The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fluoride recovery by distillation mg/l	0.64
2	Nitrate as N mg/l	14.20
3	pH	7.01
4	Chemical Oxygen Demand (COD) mg/l	BDL
5	Chloride as Cl mg/l	67.29
6	Sulphate as SO mg/l	27.40
7	Hardness (Total) as CaCO7 mg/l	112
8	Phosphate (Total) as P mg/l	0.22
9	Total Dissolved Solids mg/l	504.8
10	Conductivity at 25° C µmho/cm	1025
11	Total Alkalinity as CaCO7 mg/l	288

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 13/08/2024

Mr Rohit Meena

BOARD ANALYST

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:33:03 IST
Reason: SelfAttested
Location:

509

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3370**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Source Emission (Stack)** of **M/S Ultra Tech Cement Ltd , Plant - Cement [661] , , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Stack Monitoring of stack attached with limestone crusher no. 01 through pulse jet bag filter (714 Bages) provided as a APCMDs.** Collected on **06/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	9.80

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:26:52 IST
Reason: SelfAttested
Location:

510

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3378**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **06/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - Cement [661] , , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Ambient Air Quality Monitoring in limestone crusherno. (01) area (Approx 60 to 70 meter away from crusher plant).Latitude.- 27.671836, Longitude.- 76.** Collected on **06/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	63.20
2	Sulphur Dioxide as SO2 ug/m3	7.80
3	Oxides of Nitrogen as NOx µg/m3	23.10

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr **Rohit Meena**

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:25:20 IST
Reason: SelfAttested
Location:

511

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3377**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura - Kotputli , City- Mohanpura-Jodhpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR M.L No-03/2003** Collected from **Ambient Air Quality Monitoring near weighbridge in limestone crusher no. (02) area (Approx 90 to 100 meter away from crusher plant).Latitude.-27.67867** Collected on **06/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	52.40
2	PM 2.5 ug/m3	21.90
3	Sulphur Dioxide as SO2 ug/m3	22.80
4	Oxides of Nitrogen as NOx µg/m3	6.90

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:24:05 IST
Reason: SelfAttested
Location:

512

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3376**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/s House of Sh. Kaluram Yadav , Village Mohanpura-Jodhapura, Tehsil Kotputli- , District Kotputli** Collected from **Ambient Air Quality Monitoring at the rooftop of house of sh. Kaluram Yadav.Latitude.- 27.67731, Longitude.- 76.129122.** Collected on **06/08/2024.** The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	84.40
2	PM 2.5 ug/m3	38.70
3	Sulphur Dioxide as SO2 ug/m3	7.50
4	Oxides of Nitrogen as NOx µg/m3	24.30

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On **13/08/2024**

Mr Rohit Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Rohit Meena
Date: 2024.08.13 18:20:32 IST
Reason: SelfAttested
Location:

513

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3367**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - Ultratech Cement Limestone Crusher [661] ,Village- Mohanpura,Tehsil Kotputli,Distt- Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Fugitive Emission Monitoring 07 meter away from hopper & unloading point (Limestone crusher no.- 01).Latitude.- 27..673098, Longitude.- 76.125306.** Collected on **06/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	280

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:10:51 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3366**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Fugitive Emission Monitoring 08 meter away from theJaw Crusher (Limestone crusher no.- 01). Latitude.- 27..672433, Longitude.- 76.125263.** Collected on **06/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	542

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Rohit Meena
Date: 2024.08.13 17:57:31 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3369

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura - Kotputli , City- Mohanpura-Jodhpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Fugitive Emission Monitoring 08 meter away from hopper & unloading point (Limestone crusher no.- 02). Latitude.- 27.678248, Longitude.- 76.12724.** Collected on **06/08/2024.** The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	307

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Rohit Meena
Date: 2024.08.13 18:13:43 IST
Reason: SelfAttested
Location:

516

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3368**

Report On : **13/08/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/08/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar & ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura - Kotputli , City- Mohanpura-Jodhpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Fugitive Emission Monitoring 08 meter away from Jaw Crusher (Limestone crusher no.- 02). Latitude.- 27..678106, Longitude.- 76.126773.** Collected on **06/08/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **13/08/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	346

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **13/08/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.13 18:12:18 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 08/08/2024
MONITORED BY : ASHVINI KUMAR BENIWAL, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3374	Ultra Tech Cement Ltd,Mohanpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Work Zone Noise Monitoring in limestone crusher no. (01) area (Approx 60 to 70 meter away from crusher plant).Latitude.- 27.671836, Longitude.- 76.12544.	06/08/2024	81.1	61.5

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND – Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 08/08/2024
MONITORED BY : ASHVINI KUMAR BENIWAL, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3372	Ultra Tech Cement Limited,Mohanpura-Jodhpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Work Zone Noise Monitoring near weighbridge in limestone crusher no. (02) area (Approx 90 to 100 meter away from crusher plant).Latitude.- 27.678674, Longitude.- 76.127642.	06/08/2024	67.9	64.4

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 08/08/2024
MONITORED BY : ASHVINI KUMAR BENIWAL, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3371	M/s House of Sh. Kaluram Yadav , Village Mohanpura-Jodhapura, Tehsil Kotputli- , District Kotputli	Ambient Noise Monitoring at the rooftop of house of sh. Kaluram Yadav.Latitude.-27.67731, Longitude.-76.129122.	06/08/2024	61.5	54.3

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

520

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **3821**

Report On : **23/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **15/05/2024** from **ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Final Outlet of STP (500.0 KLD)** Collected on **14/05/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **23/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.19
2	Total Suspended Solids mg/l	14
3	Chemical Oxygen Demand (COD) mg/l	40
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	5
5	Oil & Grease mg/l	3

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **23/05/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature Not Verified

Digitally signed by Rohit Meena
Date: 2024.05.23 16:32:43 IST
Reason: SelfAttested
Location:

521

FORM - IX

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3254**

Report On : **20/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **14/05/2024** from **Suman, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Ambient air quality monitoring near mines office of unit.** Collected on **13/05/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **20/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	60
2	Sulphur Dioxide as SO2 ug/m3	7.82
3	Oxides of Nitrogen as NOx µg/m3	30.25

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **20/05/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature Not Verified

Digitally signed by Rohit Meena
Date: 2024.05.20 18:19:25 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3251**

Report On : **20/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **14/05/2024** from **Suman, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District-KOTPUTLI-BEHROR** Collected from **Ambient air quality monitoring near plant boundary gate no.01** Collected on **13/05/2024**. The Sample was in a condition fit for analysis as reported below :-
I further certify that I have analyzed the aforementioned sample on **20/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	128
2	Sulphur Dioxide as SO2 ug/m3	12.70
3	Oxides of Nitrogen as NOx µg/m3	32.80

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **20/05/2024**

Mr Rohit Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature Not Verified
Digitally signed by Rohit Meena
Date: 2024.05.20 18:14:00 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3250**

Report On : **20/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **14/05/2024** from **Suman, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Ambient air quality monitoring near plant boundary gate no.02** Collected on **13/05/2024**. The Sample was in a condition fit for analysis as reported below :-
I further certify that I have analyzed the aforementioned sample on **20/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	94
2	Sulphur Dioxide as SO2 ug/m3	13.50
3	Oxides of Nitrogen as NOx µg/m3	36.74

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **20/05/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature Not Verified

Digitally signed by Rohit Meena
Date: 2024.05.20 18:12:49 IST
Reason: SelfAttested
Location:

524

FORM-X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3252**

Report On : **20/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **14/05/2024** from **Suman, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - , , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Ambient air quality monitoring near plant boundary near reclainer/ TPP (Thermal power plant)** Collected on **13/05/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **20/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	97
2	Sulphur Dioxide as SO2 ug/m3	10.84
3	Oxides of Nitrogen as NOx µg/m3	28.98

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **20/05/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature Not Verified

Digitally signed by Rohit Meena
Date: 2024.05.20 18:14:49 IST
Reason: SelfAttested
Location:

FORM X

525

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3253**

Report On : **20/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **14/05/2024** from **Suman, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Ambient air quality monitoring near WTP site.** Collected on **13/05/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **20/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	78.5
2	Sulphur Dioxide as SO2 ug/m3	8.77
3	Oxides of Nitrogen as NOx µg/m3	26.20

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **20/05/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature Not Verified

Digitally signed by Rohit Meena
Date: 2024.05.20 18:17:57 IST
Reason: SelfAttested
Location:

FORM-X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3248**

Report On : **20/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **15/05/2024** from **ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Fugitive Emission Monitoring Approx. 07 meter away from source (Lime stone crusher). Latitude-27.67223, Longitude-76.125313.** Collected on **14/05/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **20/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	583

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **20/05/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature Not Verified

Digitally signed by Rohit Meena
Date: 2024.05.20 18:10:21 IST
Reason: SelfAttested
Location:

527

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3344**

Report On : **12/07/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **10/07/2024** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil- Kotputli , District-KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Fugitive emission monitoring at 9 meter away from the jaw crusher** Collected on **09/07/2024.** The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **12/07/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	513

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **12/07/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.07.12 16:32:01 IST
Reason: SelfAttested
Location:

Results Last 06 Ambient Air quality monitoring report of in and around the Mining lease
(carried out by the RSPCB Lab Officials)

S. No.	Collection Date	Collection Point	Oxides of Nitrogen as NOx [µg/m3]	Particulate Matter (PM10) [µg/m3]	Sulphur Dioxide as SO2 [ug/m3]
1	13-05-2024	Ambinet air quality monitoring approx. 20 meters away from mines pit.	29.74	83	8.24
2	16-10-2023	Ambient Air Quality Monitoring near mines office	13.5	87	4.6
3	16-10-2023	Ambient Air Quality Monitoring near mines pit	11.3	91	6.8
4	27-04-2023	Ambient Air Quality monitoring at Mines office	[N/A]	293	7
5	27-04-2023	Ambient Air Quality monitoring at Mines Pit near security guard office	[N/A]	270	12
6	20-12-2022	Ambient Air Quality Monitoring near Mines Face	42.1	84	8.6

त्महण ।क्ध्इल म्.उंपस

राजस्थान सरकार
कार्यालय सहायक खनि अभियन्ता,खान एवं भूविज्ञान विभाग,कोटपूतली
पताः–श्याम मंदीर के पिछे,संस्कार ITI के पास–303108
Email-ame.kotputali@rajasthan.gov.in

क्रमांकः–सखअ/कोट/प्रधान/अखप/03/2003(R)/ **दिनांकः– 14 अगस्त. 2024**

श्रीमान क्षेत्रीय अधिकारी,
प्रदूषण नियन्त्रण मण्डल,
अलवर(राज.)

विषयः– Regarding Hon'ble NGT Central Zone Bench, Bhopal orders dated 01/07/2024 i the matters of Jodhpura Sangaarsh Samiti V/s Union of India & Ors. Original Application No 143/2024 and 144/2024(CZ)

प्रसंगः– आपका पत्र क्रमांक RPCB/RO/Alwar/G-390/1904 dated 08.08.2024

महोदय,

उपरोक्त प्रासांगिक पत्र के क्रम में निवेदन है कि जोधपुरा संघर्ष समिति के द्वारा Hon'ble NGT Central Zone Bench, Bhopal में प्रस्तुत याचिका के सम्बन्ध में खनन पट्टा की पूर्ण वस्तुस्थिति की रिर्पोट पत्र के साथ सलग्न प्रेषित है। कृपया माननीय ट्रब्यूनल में राज्य सरकार की ओर से जवाब प्रस्तुत कराने का श्रम करावे।

संलग्नः उक्तानुसार ।

भवदीय,

(अमीचन्द दुहारिया)
सहायक खनि अभियन्ता,कोटपूतली

क्रमांकः–सखअ/कोट/प्रधान/अखप/03/2003(R)/ **दिनांकः– 14 अगस्त. 2024**

प्रतिलिपि श्रीमान अधीक्षण खनि अभियन्ता,खान एवं भू विज्ञान विभाग,जयपुर–वृत,जयपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

(अमीचन्द दुहारिया)
सहायक खनि अभियन्ता,कोटपूतली

RajKaj Ref
9808101

Validity unknown
Digitally signed by Ami Chand Duharia
Designation : Assistant Mining Engineer
Date: 2024.08.14 18:14:57 IST
Reason: Approved

530

तथ्यात्मक वस्तुस्थिति

ML No. 03/2003(R)

खनन पट्टा **राजस्थान स्टेट इण्डस्ट्रीयल डवलपमेन्ट कार्पोरेशन** के पक्ष में वास्ते खनिज लाईमस्टोन शासन के आदेश क्रमांक प–4(302) खान/ग्रुप–2/1981 दिनांक 29.06.1984 से निकट ग्राम–**मोहनपुरा, जोधपुरा, कुजोता**, तहसील–**कोटपूतली**, जिला–**जयपुर** में अवधि 20 वर्ष के लिए स्वीकृत किया गया। खनन पट्टा की संविदा विलेख का पंजीयन दिनांक 05.07.1984 को हुआ। इस प्रकार खनन पट्टा दिनांक 05.07.1984 से 04.07.2004 तक प्रभावी हुआ।

खनन पट्टा का **हस्तानान्तरण** राजस्थान स्टेट इण्डस्ट्रीयल डवलपमेन्ट कार्पोरेशन से **ग्रासिम इण्डस्ट्रीज लिमिटेड** के पक्ष में शासन के आदेश दिनांक 18.02.2002 से स्वीकृत हुआ, जिसका संविदा का निष्पादन दिनांक 06.03.2002 से होकर पंजीयन दिनांक 08.03.2002 से हुआ। इस प्रकार खनन पट्टा दिनांक 08.03.2002 से ग्रासिम इण्डस्ट्रीज लिमिटेड के पक्ष में प्रभावशील हुआ।

खनन पट्टा का प्रथम नवीनीकरण, शासन के आदेश दिनांक 13.10.2006 से क्षेत्र 548.78हैक्टयर हेतु अवधि दिनांक 05.07.2004 से 20वर्ष के लिए स्वीकृत हुआ जिसका संविदा का निष्पादन दिनांक 03.04.2007 से होकर पंजीयन दिनांक 10.04.2007 को हुआ। M.M.D.R. संशोधन अधिनियम, 2015 की धारा 8A में किये गये संशोधनानुसार खनन पट्टा की अवधि स्वतः 50 वर्ष हो जाने से खनन पट्टा दिनांक 04.07.2034 तक के प्रभावशील है।

शासन के आदेश क्रमांक प.2 (62) खान/ग्रुप–1/2006 दिनांक 26.06.2018 से ग्रासिम इण्डस्ट्रीज लिमिटेड के पक्ष में स्वीकृत खनन पट्टा का **हस्तानान्तरण अल्ट्राटेक सीमेन्ट लिमिटेड** के पक्ष में स्वीकृत हुआ, जिसकी संविदा का निष्पादन दिनांक 27.08.2018 एवं पंजीयन दिनांक 28.08.2018 को होने से खनन पट्टा दिनांक 28.08.2018 से दिनांक 04.07.2034 तक के लिए अल्ट्राटेक सीमेन्ट लिमिटेड के पक्ष में प्रभावशील है।

खनन पट्टाधारी कम्पनी के संबंध में प्राप्त शिकायतों के निवारण के लिए उपखण्ड अधिकारी, कोटपूतली, तहसीलदार कोटपूतली, RSPCB के प्रतिनिधि एवं तत्कालीन सहायक खनि अभियंता, कोटपूतली मय तकनीकी कर्मचारी के दिनांक 19.12.2022 को खनन पट्टा क्षेत्र का निरीक्षण किया गया।

RajKaj Ref
9808101

Validity unknown
Digitally signed by Amit Chand Duharia
Designation : Assistant Mining Engineer
Date: 2024.08.14 18:14:57 IST
Reason: Approved

निरीक्षण रिर्पोट के अनुसार खनन पट्टा क्षेत्र में लगे ब्लास्टिंग खनन पिट से लगभग 550 मीटर दूरी पर आबादी का निकटतम मकान पड़ता हैं। वर्तमान में पट्टाधारी कम्पनी द्वारा अपने स्वीकृत क्षेत्र में ही खननकार्य/ब्लास्टिंग की जा रही हैं। खनन पट्टाधारी कम्पनी के पक्ष में खान सुरक्षा महानिदेशालय, अजमेर के पत्र दिनांक 28.06.2023 से डीप होल ब्लास्टिंग के साथ भारी मशीनों के प्रयोग की अनुमति एवं दिनांक 20.10.2023 से सार्वजनिक स्थानों से 100मीटर दूरी छोड़ते हुये ब्लास्टिंग की अनुमति प्राप्त की हुई हैं।

खनन पट्टाधारी कम्पनी के संबंध में प्राप्त शिकायतों के निवारण के लिए उपखण्ड अधिकारी कोटपूतली, तहसीलदार कोटपूतली, प्रदूषण नियंत्रण बोर्ड, सार्वजनिक निर्माण विभाग एवं सहायक खनि अभियन्ता, कोटपूतली मय तकनीकी कर्मचारी द्वारा पूर्व में भी उक्त खननपट्टा क्षेत्र का संयुक्त सर्वे किया गया, जिसकी विस्तृत तथ्यात्मक जांच रिपोर्ट उपखण्ड अधिकारी, कोटपूतली के पत्रांक 1367 दिनांक 18.01.2023 से जिला कलक्टर महोदय, जयपुर को प्रेषित की गई।

खनन पट्टाधारी कम्पनी के संबंध में प्राप्त शिकायतों के संबंध दिनांक 28.04.2023 को खनन पट्टा का मौका निरीक्षण किया गया, वक्त निरीक्षण आबादी के नजदीकी मकान से लगभग 200 मीटर की दूरी पर Excavator की सहायता से खनन कार्य होना पाया गया। खान प्रबन्धक से पूछताछ करने पर उनके द्वारा बताया गया कि निकट ग्राम मोहनपुरा जोधपुरा के कुछ ग्रामवासियों द्वारा उक्त पिट में ब्लास्टिंग करने का विरोध किया, जिस कारण से लगभग 03 माह से उक्त पिट में ब्लास्टिंग नहीं की जाकर केवल मशीनों की सहायता से ही खनन कार्य किया जा रहा हैं। खनन पट्टे के पश्चिम दिशा में चल रहे खनन कार्य का निरीक्षण किया गया। वक्त निरीक्षण खनन कार्य चालू पाया गया, खान प्रबन्धक से पूछताछ करने पर बताया गया कि वर्तमान में पश्चिम दिशा में चल रहे खनन कार्य में ही ब्लास्टिंग नियमानुसार की जाकर मशीनरी (HEMM) द्वारा किया जा रहा हैं। उक्त पिट से नजदीक आबादी/मकानों की दूरी लगभग 550 मीटर पाई गई। खान के नजदीक स्थित मकानों जिनकी वर्तमान में चालू पिट से दूरी लगभग 550 मीटर हैं, वक्त मौका जांच के दौरान नजदीकी मकानों में ब्लास्टिंग के कारण ताजा दरारें नहीं होना पाया गया। मौके पर किया जा रहा खनन कार्य स्वीकृत क्षेत्र में नियमानुसार किया जाना पाया गया। वर्तमान में किये जा रहे खनन कार्य से सार्वजनिक स्थान/नजदीकी घरों की दूरी लगभग 550 मीटर हैं।

RajKaj Ref
9808101

Validity unknown
Digitally signed by Amit Chand Duharia
Designation : Assistant Mining Engineer
Date: 2024.08.14 18:14:57 IST
Reason: Approved

श्रीमान जिला कलक्टर कोटपूतली–बहरोड़ की समीक्षा बैठक दिनांक 27.02.2024 में दिये गये निर्देशों के सन्दर्भ में खनन पट्टाधारी कम्पनी को निकट ग्राम–जोधपुरा, तहसील–कोटपूतली, जिला–कोटपूतली–बहरोड़ की फिजिबिलिटी रिपोर्ट प्रस्तुत करने हेतु कार्यालय पत्र दिनांक 27.02.2024 से नोटिस जारी किया गया जिसकी पालना में खनन पट्टाधारी कम्पनी द्वारा जरिये ई–मेल दिनांक 01.03.2024 से खनन पट्टा क्षेत्र की फिजिबिलिटी रिपोर्ट प्रस्तुत करते हुये ब्लास्टिंग संबंधित परमिशन के साथ ब्लास्टिंग संबंधित दस्तावेजों की प्रति प्रस्तुत की गई, जिसके अनुसार ब्लास्टिंग पाईन्ट की दूरी सार्वजनिक स्थानों से न्यूनतम 550 मीटर पर हैं।

खनन पट्टाधारी कम्पनी के पक्ष में नियमानुसार IBM Ajmer से वर्ष 2024–2029 तक के लिए माईनिंग प्लान अनुमोदित हैं। खनन पट्टा क्षेत्र का अधोहस्ताक्षरकर्ता मय तकनीकी कर्मचारी द्वारा दिनांक 06.03.2024 को मौका देखा गया। मौका रिपोर्ट अनुसार उक्त क्षेत्र में ग्रामवासी–जोधपुरा, के द्वारा ब्लास्टिंग आदि के शिकायत की जांच एवं धरना जारी हैं की शिकायत की जांच हेतु खान सुरक्षा महानिदेशालय अजमेर श्री सुरजीत कटेवा उपस्थित हुये। ब्लास्टिंग से संबंधित जांच अल्ट्राटेक सीमेन्ट के प्रबन्धक की उपस्थित में निदेशक खान सुरक्षा महानिदेशालय के द्वारा की गई। खनन पट्टे में आबादी की तरफ लगभग 320 मीटर की दूरी पर खनन पट्टा क्षेत्र में 12 हॉल एवं खनन पट्टा क्षेत्र में आबादी से लगभग 400 मीटर की दूरी पर 12 हॉल को ब्लास्ट किया जाकर सिस्मोग्राफ से Vibration Study की गई।

कार्यालय सहायक अभियंता, सार्वजनिक निर्माण विभाग,उपखण्ड–कोटपूतली के पत्र अनुसार मकानों के सर्वे के लिए उपखण्ड अधिकारी, कोटपूतली द्वारा टीम गठित की गई थी। संयुक्त टीम द्वारा दिनांक 27.12.2022 एवं 30.12.2022 को ग्राम जोधपुरा (मोहनपुरा) में स्थित मकानों का सर्वे किया गया जिसमें प्रतीत होता हैं कि कुछ मकानों में दरारें निर्माण डिफेक्ट से एवं कुछ में कम्पन्न की वजह से एवं कई जगह मकान काफी पुराने हैं, इसलिये दरारें आना पाया गया। कार्यालय भूमि अवाप्ति अधिकारी उपखण्ड अधिकारी कोटपूतली के पत्र दिनांक 15.10.2008 अनुसार ग्राम मोहनपुरा, कूजोता, महरमपुर राजपूत, महरमपुर नवाब, तहसील कोटपूतली जिला जयपुर की निजी खातेदारी भूमि 213.7750 हैक्टेयर अवाप्त किये जाने हेतु ड्राफ्ट कुल राशि रूपयें 13,36,74,474/- का अवार्ड घोषित किया गया।

राजस्थान राज्य प्रदुषण नियंत्रण मण्डल अलवर के पत्र दिनांक 13.12.2023 के अनुसार उक्त खनन पट्टा का निरीक्षण किया गया।

RajKaj Ref
9808101

Validity unknown
Digitally signed by Anil Chand Duharia
Designation : Assistant Mining Engineer
Date: 2024.08.14 18:14:57 IST
Reason: Approved

अधीक्षण अभियंता, सार्वजनिक निर्माण विभाग, वृत्त कोटपूतली के पत्र दिनांक 22.02.2024 के अनुसार ग्राम जोधपुरा में अधिकत्तर मकान 40–60 वर्ष पुराने होने की वजह से/वातावरण में लगातार तापमान परिवर्तन की वजह से/ब्लास्टिंग के कम्पन्न की वजह से सामान्य क्रेक इत्यादि प्रायः नजर आ रहे हैं। जो पुराने मकानों में सामान्यतया पाया जाता हैं। ग्राम वासियों द्वारा बताया गया है कि उनकी मुख्य मांग यह हैं कि नया क्रेसर नहीं चलना चाहिए यदि चले तो ग्राम का पुनर्वास किया जावें।

राजकीय B.D.M. अस्तपाल कोटपूतली के वरिष्ठ विशेषज्ञ द्वारा खनन क्षेत्र में काम करने वाले कामगारों का सिलिकोसिस बीमारी की जांच हेतु स्वस्थ्य परिक्षण शिविर का आयोजन किया गया तथा खनन पट्टाधारी द्वारा दिनांक 13.03.2024 को खनन पट्टे में ब्लास्ट संबंधित दस्तावेज प्रस्तुत किये हैं। खान सुरक्षा महानिदेशालय, अजमेर क्षेत्र, अजमेर के पत्रांक 621 दिनांक 20.03.2024 से मैसर्स अल्ट्राटेक सीमेंट लिमिटेड की ग्रासिम लाईमस्टोन कोटपूतली के लिए प्राप्त ज्ञापन में उल्लेखित बिन्दुओं के अनुसार जांच की गई जिसके अनुसार प्राप्त शिकायत वास्तविक नहीं पाई गई। खनन पट्टाधारी कम्पनी द्वारा खनन पट्टा क्षेत्र में हो रहे ब्लास्टिंग के संबंध में हुये मौका जांच रिपोर्ट से संबंधित फोटोग्राफ मय स्टड़ी कार्यालय में दिनांक 01.05.2024 को प्रस्तुत किये गये।

खनन पट्टाधारी कम्पनी द्वारा नियमानुसार SEIAA,JAIPUR के Identification No- EC23A001RJ196866 दिनांक 16.01.2023 से जारी हुई तथा राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जयपुर के आदेश क्रमांक 11012 दिनांक 10.11.2023 से खनिज लाईमस्टोन (रोम) मात्रा 10.5000 मिलियन टन वार्षिक अनुसार कन्सेन्ट टू ऑपरेट अवधि दिनांक 10.11.2023 से 31.10.2028 तक के लिए जारी हुई। राजस्थान प्रदूषण मण्डल जयपुर के पत्रांक 6812 दिनांक 25.08.2022 से खनन पट्टाधारी कम्पनी के पक्ष में स्थापित क्रेसर यूनिट मात्रा 1600.00 TPH हेतु कन्सेन्ट टू ऑपरेट अवधि दिनांक 01.09.2022 से 31.08.2032 तक के लिए जारी हुई तथा राजस्थान प्रदूषण मण्डल जयपुर के पत्रांक 124040 दिनांक 16.11.2023 से खनन पट्टाधारी कम्पनी के पक्ष में Proposed LS Crusher of Ultratech Cement Ltd Kotputli Plant स्थापित क्रेसर यूनिट मात्रा 1600.00 TPH हेतु अवधि दिनांक 16.11.2023 से 31.10.2028 तक के लिए कन्सेन्ट टू ऑपरेट जारी हुई। राजस्थान प्रदूषण मण्डल जयपुर के पत्रांक 11086 दिनांक 26.07.2022 से खनन पट्टाधारी कम्पनी के पक्ष में स्थापित क्रेसर यूनिट स्टोन ग्रिड एवं डस्ट तथा RMC Plant हेतु अवधि दिनांक 15.07.2022 से 30.06.2032 तक के लिए जारी हुई।

RajKaj Ref
9808101

Validity unknown
Digitally signed by Anil Chand Duharia
Designation : Assistant Mining Engineer
Date: 2024.08.14 18:14:57 IST
Reason: Approved

खान सुरक्षा महानिदेशालय, अजमेर क्षेत्र, अजमेर के पत्रांक 255992 दिनांक 28.06.2023 से खनन पट्टा में डीप होल ब्लास्टिंग के साथ भारी मशीनों के प्रयोग की अनुमति जारी हुई। खान सुरक्षा महानिदेशालय, अजमेर क्षेत्र, अजमेर के पत्रांक 258045 दिनांक 20.10.2023 से खनन पट्टाधारी कम्पनी के पक्ष में Deep hole blasting within 300 m of danger zone but beyond 100 m of surface structures not belonging के संबंध में अनुमति जारी हुई। इस प्रकार समस्त वस्तुस्थिति से श्रीमान को अवगत कराकर निवेदन है कि कृपया माननीय ग्रीन ट्रब्यूनल में राज्य सरकार की ओर जवाब प्रस्तुत कराने का श्रम करावे।

भवदीय

(अमीचन्द दुहारिया)
सहायक खनि अभियंता
कोटपूतली

RajKaj Ref
9808101

Validity unknown
Digitally signed by Ami Chand Duharia
Designation : Assistant Mining Engineer
Date: 2024.08.14 18:14:57 IST
Reason: Approved

ULTRATECH CEMENT LIMITED

UNIT : KOTPUTLI CEMENT WORKS

GROUND WATER LEVEL MONITORING REPORT

Year: 2024

Static Water Level (Meter)

Piezometer No.	Location ↓	Month →	Jan	Feb	Mar	Apr	May	Jun
		Monitored by* →	EA	IH	IH	IH	EA	IH
		Date →	23.01.2024	10.02.2024	13.03.2024	10.04.2024	28.05.2023	14.06.2024
1	Plant (Near Civil Office)		49.85	50.16	50.75	51.80	52.95	52.99
2	Plant (Near Power Plant)		48.87	49.20	49.55	49.83	50.35	50.65
3	Colony (Near Civil Office)		47.16	48.56	48.99	49.23	49.16	49.60
4	Colony (Near F-type)		52.16	52.40	52.65	53.10	53.74	53.78
5	Mines (Near Mines Office)		21.94	22.10	22.30	22.86	23.89	24.12
6	Mines (Near Mines Magazine)		32.65	32.89	33.18	33.90	34.20	34.61
7	Kansli village (Near school)		53.78	54.44	54.89	55.13	55.97	56.11
8	Gordhanpura Village (Near Panchayat Bhawan)		49.42	49.76	49.90	50.45	50.85	51.14
9	Plant (Near Store Yard)		52.23	52.86	52.96	53.10	53.20	53.34
10	Mine (Behind CSR Office)		24.12	24.85	25.10	26.29	27.15	27.56
11	Colony (Near STP)		52.12	52.48	52.84	53.10	53.25	53.42
Signature →								

*Moniotred by: IH- In-house; EA- External Agency

ULTRATECH CEMENT LIMITED

Kotputli Cement Works

UTCL- KCW (RWH) 2024-25 till June-24

Water requirement		3190 KLD/1.164350 MCM/ Annuam				
	Land Details	Plant	998341 Sq.m			
		Colony	621659 Sq.m			
		Mines-1	5.48 Sq. Km			
		Mines-2	3.18 Sq. Km			
	Rain fall 2024-25 till June-24	-	812.29 MM			
	Estimation of Quantum of runoff recharge through Rain water harvesting					
S.No.	Particulars	Area (Sqm) (To be filled)	Rain fall (m) (To be filled)	Runoff Coefficient*	Quantum of Run off available (Cum/Year)	
	1	2	3	4	5 (2*3*4)	
A	PLANT AREA					
1	Roof Top of building/Shed/	158408	0.10139	0.85	13651.8	Cum. /annum -----(i)
2	Blacked Topped roads & cemented area	417970	0.10139	0.7	29664.6	Cum. /annum -----(ii)
3	Open land:	421963	0.10139	0.15	6417.4	Cum./annum------ (iii)
	Total (A)				49734	Cum. /annum ------(A)
B	COLONY AREA					
1	Roof Top	132768	0.10139	0.85	11442.14539	Cum. /annum ------(i)
2	Blacked Topped roads & cemented area	159785	0.10139	0.7	11340.42081	Cum. /annum -----(ii)
3	Open land	329106	0.10139	0.15	5005.208601	Cum. /annum -----(iii)
4	Self-Percolation through water used for green belt	400	-	0.3	120	Cum. /annum-----(iv)
		120	90		10800	
	Total (B)				38588	Cum./annum----- (B)
	Note:- Approx. 400 KLD water used for green belt development. It is known that about 30% of this water adds to the ground water through self-percolation. Recharged water through self-percolation = 400 x 0.30 = 120 Cu.m./day 120 x 330 = 39600					
C	MINES-1					
1	Catchment area S16	345000	0.10139	0.5	17489.775	Cum/annum --------(i)
2	Catchment area S16	1455000	0.10139	0.5	73761.225	Cum/annum --------(ii)
3	Expected Recharge	546939		0.75	410204.25	Cu.m./annum. -------(iii)
	NATURAL RECHARGE					
	Note:- Total open area considered for rainwater harvesting is 5.48 Sq.km. Taking 4% as natural recharge coefficient for Limestone area (2.1 Sq. Km.) and 15% for Alluvium area (3.38 sq. Km.), the expected recharge to the underground aquifer is:					
4	2.1	1000000	0.10139	0.04	8516.76	Cu.m./annum. -------(iV)
5	3.38	1000000	0.10139	0.15	51404.73	Cu.m./annum. -------(V)
	Total (C)				470126	Cu.m./annum ------(C)
D	MINE AREA 2: -					
1	Catchment area 1	3500000	0.10139	0.25	88716.25	Cu.m./annum --------(i)
2	Catchment area 2	3000000	0.10139	0.25	76042.5	Cum./annum --------- (ii)
3	Expected Recharge	987528.8	0.10139	0.7	691270.16	Cum./annum -------- (iii)
	Note:- To increase the recharge 2 injection well of 60m depth in each reservoir with filter pit has been proposed and Expected recharge = 987528.75 x 0.70					
	NATURAL RECHARGE					
4	3.18	1000000	0.10139	0.04	12896.808	Cum./annum. --------- (iV)
	Note:- Total open area considered for rainwater harvesting is 3.18 Sq.km. Taking 4% as natural recharge coefficient for Limestone, the expected recharge to the underground aquifer is 3.18 x 106 x 0.60771 x 0.04 = 77300.71					
	Total (D)				704167	Cu.m./annum ------(D)
	TOTAL EXPECTED RECHARGE IN THE STUDY AREA					
	A+B+C+D				1262614	Cu.m./annum-------- (1)
E	RAINWATER RECHARGE OUTSIDE INDUSTRIAL PRIMESES:					
1	Pond near Kujota Village					Cu.m./annum --------(i)
2	Catchments area	4200000	0.10139	0.25	106459.5	Cum./annum --------- (ii)
3	Anticipated recharge	638095.5		0.75	478572	Cum./annum -------- (iii)
	Total (E)				478572	Cu.m./annum ------(E)
	TOTAL EXPECTED RECHARGE FROM ALL THESE RECHARGE STRUCTURES					
					1741185.956	Cu.m/Annum
					1.74	MCM/Annum

ADITYA BIRLA

537

UltraTech

Ref: UTCL/KCW/L&L/ AUG/02 Date: 12/08/2024

To,
The Regional Office,
Rajasthan Pollution Control Board,
D-Block, Ambedkar Nagar, Alwar – 301001.

Sub: Factual information pertaining to land acquisition.

Ref: F.No. RPCB/RO/Alwar/G-390/**1905** Date: **08/08/2024** with subject "Regarding Hon'ble NGT, Central Zone Bench, Bhopal order dated 01/07/2024 in the matters of Jodhpura Sangarsh Samiti v/s Union of India & Ors. Original Application No. 143/2024 and 144/2024 (CZ)"

Respected Sir,

With reference to the aforesaid subject, we would like to draw your kind attention to that Mining Lease transferred in the name of M/s Grasim Industries Limited on 08th March, 2002. The total mine lease are of the project is 548.79 Ha and subsequently we got environmental clearance on 17th August, 2006 pertaining to proposed mining area is 175.0 Ha, an area of 74.0 Ha is kept for storage of topsoil and over burden, 1.0 Ha for infrastructure and 10 Ha. for roads and 288.78 Ha is for others (Vacant Land). At the initial stage as per the proposal 502 Households from core zone, Displacement of the population and R&R is involved.

Whereas in continuation to our mining lease, the factual status on the issue and the original rehabilitation plan/policy at the starting of the project/industry is done through Rajasthan Land Acquisition Act, 1894. Accordingly, the Land acquisition was done though SDO (Land Acquisition Officer), Kotputli and subsequently the land was awarded vide No. 1022 dated. 15-10-2008 for an area of about 213.775 Ha out of 548.78 Ha which includes the village Mohanpura (120 Houses) and Mehrampur Rajput (96 Houses) rehabilitation and resettlement was already done and has been mentioned in the awarded copy. The company has been enjoying the peaceful possession and doing mining activities since 2009 without any hurdles. (**Award Copy, Joint Physical inspection report submitted by SDM & AME Report is attached herewith for your ready reference)**

Whereas as per expansion environmental clearance Dated:30th April, 2010 which clearly mentioned that an area of 235.08 Ha is others (Undisturbed area) which is considered as non-mineralized area and the claimed Jodhpura village is lying in non-mineralized area of mining lease of 548.78 Ha and the said Jodhpura village cann't be rehabilitated and resettled even in future also.
Hence, the said factual information will support the joint committee to submit the report to Hon'ble NGT.

For UltraTech Cement Ltd,

UltraTech Cement Limited (Unit-Kotputli Cement Works) Mohanpura Kotputli

(Authorized Signatory)
Encl: As stated above.

UltraTech CEMENT The Engineer's Choice

UltraTech Cement Ltd.

(Unit: Kotputli Cement Works)

FACTORY : Village : Mohanpura, Tehsil: Kotputli, Distt.: Jaipur-303 108, Tel /Fax: 0141-2378980
JAIPUR OFFICE : Office No-1, 3rd Floor, Sanghi Upasana Tower, Near Ahinsa Circle, C-98, Subhash Marg, C-Scheme, Jaipur-302001 (Raj) Tel.: 2378979 / 80 / 81
REGISTERED OFFICE : UltraTech Cement Ltd., 'B'-Wing, Second Floor, Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai–400 093
CIN No. : L26940MH2000PLC1287420

अवार्ड 213.7750 हैक्टर

राजस्व ग्रामः -1. मोहनपुरा 119.8550

2. महरमपुर राजपूत 36.6800
छोड़ा गया 2.4271
34.2529

3. कूजोता 55.0700

4. महरमपुर नवाब 2.1700

TOTAL:-213.7750
छोड़ा गया रकबा 2.4271
211.3479

अवार्ड राशि जमा Rs. 13,43,42,698/-

अवार्ड जारी दिनांक 15.10.2008

ਪ੍ਰਯੋਗਸ਼ਾਲਾ ਤਕਨੀਕ ਦੇ ਸਿਧਾਂਤ

ਲੇਖਕ :- ਸ੍ਰੀ ਪ੍ਰਕਾਸ਼ ਪ੍ਰਕਾਸ਼ਨ

1. ਪ੍ਰਯੋਗਸ਼ਾਲਾ	੧੨.੪੨੦੦
2. ਪ੍ਰਯੋਗਸ਼ਾਲਾ	੨੧.੧੪੦੦
3. ਰਸਾਇਣ ਵਿਗਿਆਨ	੨੨.੦੨੦੦
4. ਪ੍ਰਯੋਗਸ਼ਾਲਾ	੨੦੦੨.੨੦
ਰਸਾਇਣ ਵਿਗਿਆਨ	
5. ਪ੍ਰਯੋਗਸ਼ਾਲਾ	੨੧.੧੪੦੦
ਰਸਾਇਣ ਵਿਗਿਆਨ	

ISBN-978-93-5138-123-4

ਪ੍ਰਕਾਸ਼ਕ ਸ੍ਰੀ ਪ੍ਰਕਾਸ਼ ਪ੍ਰਕਾਸ਼ਨ ਦੇ ਲਈ ਛਾਪਿਆ ਗਿਆ

ਪਹਿਲਾ ਸੰਸਕਰਣ : ਜਨਵਰੀ 2008

न्यायालय भूमि अवाप्ति अधिकारी कोटपूतली, जिला जयपर

क्रमांक 1072 दिनांक 15-10-2008

विषयः— मैसर्स ग्रासिम इण्डस्ट्रीज लिमिटेड को ग्राम मोहनपुर, कूजोता महरमपुर राजपूत, महरमपुर नवाब, तहसील कोटपूतली, जिला जयपुर राज में स्थित निजी खातेदारी भूमि की अवाप्ति हेतु अवार्ड ।

उपरोक्त विषयान्तर्गत राजस्थान सरकार उद्योग (ग्रुप–1) विभाग के पत्रांक प–4 (3) उद्योग/1/02, दिनांक 02/09/2008 के द्वारा ग्राम मोहनपुर, कूजोता, महरमपुर राजपूत, महरमपुर नवाब, तहसील कोटपूतली, जिला जयपुर राज की निजी खातेदारी भूमि 213.7750 हैक्टर अवाप्त किये जाने हेतु 'ड्राफ्ट' अवार्ड की कुल राशि 13,36,74,474/– रूपये अकेही (तेरह करोड़ छतीस लाख चोहत्तर हजार चार सौ चोहत्तर रू0 मात्र) अनुमोदन होने के परिणामस्वरूप भूमि अवाप्ति अधिनियम की धारा 1894 की धारा 23 (1-A) के अन्तर्गत उक्त आदेश में दर्शित अतिरिक्त दिवस को शामिल करते हुए दिनांक 30/09/2006 से 15/10/2008 तक कुल 655 दिवसों का 12 प्रतिशत वार्षिक दर से रूपये 13,43,42,698/–(अकेही तेरह करोड तियालिस लाख बियालिस हजार छः सौ अठ्ठनवे मात्र) राशि का अवार्ड घोषित किया जाता है। यह अवार्ड आज दिनांक 15.10.08 को मेरे हस्ताक्षर तथा कार्यालय की मुद्रा से जारी किया गया है।

भूमि अवाप्ति अधिकारी
उपखण्ड अधिकारी
कोटपूतली

प्रतिलिपि:–

1. श्रीमान उपशासन सचिव, प्रथम उद्योग विभाग, शासन सचिवालय, जयपुर को उनके पत्रांक प–4 (3) उद्योग/1/02, दिनांक 02/09/2008 दिनांक के सन्दर्भ में सूचनार्थ सेवामें प्रेषित है।
2. श्रीमान जिला कलेक्टर महोदय, जयपुर को सूचनार्थ सेवामें प्रेषित है।
3. तहसीलदार कोटपूतली को मय ड्राफ्ट अवार्ड की प्रति सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
4. [illegible] पंजीयक कोटपूतली को मय ड्राफ्ट अवार्ड की प्रति सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
5. मैसर्स ग्रासिम इण्डस्ट्रीज लिमिटेड कोटपूतली को भेजकर लेख है कि अवार्ड की राशि रूपये 13,43,42,698/– की राशि इस कार्यालय में निर्देशानुसार जमा करावें।

भूमि अवाप्ति अधिकारी

कार्यालय जिला कलक्टर जयपुर

क्रमांक–आर–4(6) अवाप्ति/05/11744 दिनांक 25/9/08

भूमि अवाप्ति अधिकारी
(उपखण्ड अधिकारी)
कोटपूतली जिला जयपुर।

विषय–मैसर्स ग्रासीम इण्डस्ट्रीज लि0 को ग्राम मोहनपुरा, कुजोता, महरमपुर राजपूत व महरमपुर नवाब तहसील कोटपूतली में खनन कार्य हेतु भूमि अवाप्ति का ड्राफट अवार्ड अनुमोदन बाबत।

प्रसंग– उप शासन सचिव, उद्योग(ग्रुप–1) विभाग, राज0 जयपुर के पत्रांक प.4(3)उद्योग/1/02 दिनांक 2 सितम्बर 2008

उपरोक्त विषयान्तर्गत प्रासांगिक पत्र के माध्यम से ग्राम मोहनपुरा, कुजोता, महरमपुर राजपूत व महरमपुर नवाब तहसील कोटपूतली जिला जयपुर के अवार्ड हेतु 213.7750 हैक्टयर निजि खातेदारी भूमि के ड्राफट अवार्ड की कुल राशि 13,36,74,434/– (अक्षरे रूपये तेरह करोड छत्तीस लाख चौहत्तर हजार चार सौ चौतीस) मात्र का अवार्ड राज्य सरकार द्वारा अनुमोदित किया गया है।

अतः आप राज्य सरकार के निर्देशानुसार अंतिम अवार्ड की देय राशि मैसर्स ग्रासिम इण्डस्ट्रीज लि0 कोटपूतली से वसूल कर, विधिक खातेदारो/हितधारी व्यक्तियों को नियमानुसार भुगतान करना सुनिश्चित करें। तथा भुगतान करने से पूर्व नियमानुसार आयकर की कटौति की जाना सुनिश्चित करे।

जिला कलेक्टर
जयपुर

कार्यालय उपखण्ड अधिकारी कोटपूतली (जयपुर)

क्रमांक : RA/08/ 880-881 दिनांक 26/8

श्रीमान जिला कलेक्टर महोदय,
जिला जयपुर (राजस्थान)

विषय :- मैसर्स ग्रासीम इण्डस्ट्रीज लिमिटेड को ग्राम मोहनपुरा, कूजोता, महरमपुर राजपूत महरमपुर नवाब तहसील कोटपूतली, में खनन कार्य हेतु भूमि अवाप्ति का ड्राफ्ट अवा प्रेषित करने बाबत्।

प्रसंग :- श्रीमान उपशासन सचिव, प्रथम उद्योग विभाग, शासन सचिवालय, जयपुर के पत्रांक प- (3) उद्योग/1/2002 दिनांक 06.10.2007 व 22.11.2007 के सन्दर्भ में।

महोदय,

उपर्युक्त विषयान्तर्गत प्रसंगाधीन पत्र के सन्दर्भ में निवेदन है कि मैसर्स ग्रासीम इण्डस्ट्रीज लिमिटेड के ग्राम मोहनपुरा, कूजोता, महरमपुर राजपूत व महरमपुर नवाब, तहसील कोटपूतली में खनन कार्य हेतु उक्त ग्राम की 213.7750 हैक्टेयर निजी खातेदारी भूमि अवाप्ति का ड्राफ्ट अवार्ड पत्र के साथ संलग्न कर अग्रिम कार्यवाह हेतु सेवामे प्रेषित है।

भवदीय,

राजवीर सिंह यादव
उपखण्ड अधिकारी कोटपूतली
जिला-जयपुर (जयपुर)

क्रमांक /

दिनांक

प्रतिलिपी :- श्रीमान उपशासन सचिव, (प्रथम) उद्योग विभाग राजस्थान, जयपुर को उनके प्रसंगाधीन पत्र के संदर्भ मे सूचनार्थ सेवामें प्रेषित है।

भवदीय

राजवीर सिंह यादव
उपखण्ड अधिकारी, कोटपूतली
जिला-जयपुर (जय

न्यायालय भूमि अवाप्ति अधिकारी,
कोटपूतली, जयपुर–303108

कमांक : RA/ 08/ दिनांक : 26/8/

विषय :– मैसर्स ग्रासीम इण्डस्ट्रीज लिमिटेड, युनिट ग्रासीम सीमेन्ट कोटपूतली हेतु ग्राम–मोहनपुरा, कुजोता, महरमपुर नवाब व महरमपुर राजपूत, तहसील कोटपूतली, जिला जयपुर, राजस्थान मे स्थित निजी खातेदारी भूमि की अवाप्ति हेतु ड्राफ्ट अवार्ड।

1.1 मैसर्स ग्रासीम इण्डस्ट्रीज लिमिटेड, युनिट ग्रासीम सीमेन्ट कोटपूतली जिला जयपुर (जिसे आगे कम्पनी के नाम से सम्बोधित किया जायेगा) के लिए भूमि की आवश्यकता होने पर उद्योग (ग्रुप–1) विभाग, राजस्थान सरकार ने ग्राम मोहनपुरा, कूजोता, महरमपुर नवाब व महरमपुर राजपूत, तहसील कोटपूतली, जिला जयपुर, राजस्थान की 242.73 हैक्टेयर निजी खातेदारी/मन्दिर माफी/आबादी भूमि की अवाप्ति हेतु अधिसूचना क्रमांक प 4(3) उद्योग/1/02 जयपुर, दिनांक 30/12/2006 को भूमि अर्जन अधिनियम, 1894 (जिसे आगे अधिनियम के नाम से सम्बोधित किया जायेगा) की धारा 4 के अन्तर्गत जारी की और निम्न हस्ताक्षरकर्ता को भूमि अर्जन हेतु भूमि अर्जन अधिकारी की शक्तियां प्रदान की गई।

1.2 ग्रामवार अवाप्ताधिन भूमि का विवरण निम्नानुसार है:–

क0स0	ग्राम	भूमि का कुल क्षेत्रफल हैक्टर में
1	मोहनपुरा	125.2600
2	महरमपुर राजपूत	46.2200
3	महरमपुर नवाब	2.1700
4	कूजोता	69.0800
कुल क्षेत्रफल		242.7300

भूमि अर्जन अधिकारी

संशोधित उद्घोषणा का प्रकाशन क्रमांक 4.4(3)उद्योग/1/02 दिनांक 22/11/2007 को जारी किया जिसका प्रकाशन निम्नानुसार किया गया -

राजस्थान राजपत्र में प्रकाशन	दिनांक 26/11/2007
स्थानीय दैनिक समाचार पत्र 1. महका भारत	दिनांक 30/11/2007
2. राज0 पत्रिका	दिनांक 30/11/2007
स्थानीय क्षेत्र चस्पानगी	दिनांक 30/11/2007

उपरोक्तानुसार कम संख्या 73 से 98 के खसरा नम्बरों के लिए धारा 6 की उद्घोषणा की अन्तिम प्रकाशन की तिथि धारा 6(2) के तहत 30/11/2007 रही।

3.1.2 उक्त उद्घोषणा के प्रकाशन एवं प्रचार–प्रसार के उपरान्त सभी हितबद्ध व्यक्तियों/खातेदारों को अधिनियम की धारा 9 के अन्तर्गत दिनांक 03/11/2007, 11/12/2007, 24/12/2007 व 08/04/2008 को नोटिस जारी किये गये, उक्त नोटिस को अवाप्ताधीन भूमि के निकट सहज दृश्य स्थानों पर भी चस्पा करवाया गया। जिसमें हित्तबद्ध व्यक्तियों को अपनी अवाप्तधीन भूमि के मुआवजे, क्षेत्रफल व अन्य विवरण के सम्बन्ध में भूमि अवाप्ति अधिकारी कोटपूतली के कार्यालय में स्वयं या जरिये प्लीडर, लिखित एवं व्यक्तिगत रूप से मय दस्तावेज व सबूत अपना पक्ष/आपत्तियां प्रस्तुत करने हेतु भूमि अवाप्ति अधिकारी कोटपूतली कार्यालय में दिनांक 19/11/2007, 20/11/2007, 21/11/2007, 29/12/2007, 10/01/2008, 11/01/2008, 30/01/2008 व 23/04/2008 की लिखित एवं व्यक्तिगत सुनवाई की गई। सुनवाई के दौरान अवाप्तिधीन भूमि के खातेदारों के अलावा मैसर्स ग्रासीम इण्डस्ट्रीज लिमिटेड, के अधिकारी भी उपस्थित थे व उन्होने कम्पनी का पक्ष भी प्रस्तुत किया है।

4.1.1 आपत्तिकर्ताओं की आपत्तियां व उनका निस्तारण

क0सं0	नाम खातेदार	गॉव
1	इमरती देवी पुत्री श्री हरदेव	कूजोता
2	गणपत पुत्र श्री ठण्डूराम	
3	साधुराम पुत्र श्री कालू पुत्र श्री गंगु	
4	विनोद कुमार पुत्र स्व0 श्री गोविन्दराम शर्मा	
5	मामनसिंह पुत्र भगवती सिंह	
6	मंगेजसिंह पुत्र श्री मंगुसिंह	
7	रमेश चन्द स्वामी पुत्र गुलाबदास स्वामी	
8	आकाश सिंह पुत्र प्रेमवीर सिंह	

भूमि अवा॰

9	गुलाब दास पुत्र जीवनदास स्वामी	
10	महन्त श्री हरिदास जी मन्दिर श्री रघुनाथ जी महाराज	
11	श्री शिवलाल पुत्र श्री बच्चन नाथ वगैरह मन्दिर श्री महादेव सा0 देह	महरमपुर राजपूत
12	मोटू पुत्र रामनाथ बावरिया	
13	सोणाराम पुत्र नंदा	
14	कोयली देवी पत्नि श्री मातादीन	
15	गोविन्दराम पुत्र चुन्नीलाल	
16	श्री विनोद कुमार शर्मा पुत्र श्री गोविन्द राम शर्मा	
17	श्री रामकरण पुत्र श्री गणेश यादव	मोहनपुरा
18	श्री रामनिवास पुत्र श्री ओंकार	
19	श्री अमर सिंह पुत्र श्री सूरजभान	
20	श्री बनवारी लाल पुत्र श्री सुण्डाराम वगैरह	
21	श्री ग्यारसीलाल पुत्र श्री ओंकार	
22	श्री रामकिशोर पुत्र श्री छोटु	
23	श्री चौथमल मीण पुत्र श्री मक्खनलाल मीणा	
24	श्रीमति मंजू यादव पत्नि श्री राजेन्द्र यादव वगैरह	
25	श्री भैरव पुत्र श्री गोरधन मीणा वगैरह	
26	श्री रामकिशोर पुत्र श्री छोटु	
27	श्री रामकिशोर पुत्र श्री छोटु	
28	श्री राजेश कुमार पुत्र श्री मातादीन	
29	श्री बनवारी पुत्र श्री श्योदान	
30	श्री शंभुदयाल पुत्र श्री श्योदान	
31	श्री भेराराम पुत्र श्री बंशीधर	
32	श्री रामसिंह पुत्र श्री उमदाराम	
33	श्री कुन्दन राम पुत्र श्री सुण्डाराम	
34	श्री इन्द्राज पुत्र श्री कुन्दन राम	
35	श्री गिरधारी लाल पुत्र श्री कुन्दन राम	
36	श्री शिवलाल पुत्र श्री कुन्दन राम	
37	श्री अमीचन्द पुत्र श्री कुन्दन राम	
38	श्रीमति सेवा देवी पत्नि स्व0 श्री महादेव प्रसाद	
39	श्री महवीर यादव पुत्र स्व0 श्री महादेव प्रसाद	
40	श्री महेश पुत्र श्री सुरज्ञानी राम यादव	

41	श्री परसराम यादव पुत्र श्री सुल्तान सिंह यादव	
42	श्री कैलाश पुत्र श्री सुल्तान सिंह यादव	
43	श्री पुष्करमल पुत्र श्री सुल्तान सिंह यादव	
44	श्री जगदीश प्रसाद पुत्र स्व0 श्री मक्खन यादव	
45	श्री देवकरण यादव पुत्र स्व0 श्री मक्खन यादव	
46	श्री रामकिशोर पुत्र स्व0 श्री मक्खन यादव	
47	श्री योगेन्द्र सिंह यादव पुत्र श्री झांझुराम यादव	
48	श्री ओमप्रकाश पुत्र श्री मोहनलाल हरिजन	
49	श्री हरिराम पुत्र श्री मोहनलाल हरिजन	
50	प्रधानाध्यापक राजकीय उच्च प्राथमिक विद्यालय मोहनपुरा	
51	ब्लाक प्रारम्भिक शिक्षा अधिकारी, कोटपूतली	
52	श्री भैरूराम मीणा पुत्र श्री रिछपाल मीणा	
53	श्री सुगन चन्द पुत्र श्री हनुमान सहाय मीणा	
54	श्री घिरंजी लाल पुत्र श्री हनुमान सहाय मीणा	
55	श्री हजारी लाल पुत्र श्री हनुमान सहाय मीणा	
56	श्री उदयसिंह पुत्र श्री हनुमान सहाय मीणा	
57	श्री सुरज्ञानी राम मीणा पुत्र श्री छोटुराम मीणा	
58	श्री रामस्वरूप पुत्र श्री फुलाराम मीणा	
59	श्री रामकिशोर पुत्र श्री फुलाराम मीणा	
60	श्री लालचन्द पुत्र श्री फुलाराम मीणा	
61	श्री चौथमल मीणा पुत्र श्री मक्खन लाल मीणा	
62	श्री हजारी लाल मीणा पुत्र श्री रिछपाल मीणा	
63	श्रीमति सरोज देवी पत्नि श्री हरिराम मीणा	
64	श्री राजू मीणा पुत्र श्री ओमप्रकाश मीणा	
65	श्री अमर सिंह मीणा पुत्र श्री छोटुराम मीणा	
66	श्री दुलीचन्द पुत्र श्री सोहन लाल जॉगिड़	
67	श्री बाबुलाल पुत्र श्री छीत्तरमल	
68	श्री ओमप्रकाश पुत्र श्री मनोहर लाल हरिजन	
69	श्री हिरालाल पुत्र श्री मनोहर लाल हरिजन	

4.1.1.1 <u>आपत्ति संख्या–1</u> इमरती देवी पुत्री श्री हरदेव, जाति चमार, निवासी अजीतपुरा कला द्वारा ख0 न0 324/1047, 324/1048/1050 के संबंध में आपत्ति पेश की गई कि उक्त भूमि बहुत उपजाऊ किस्म की है व उसमें 2 लाख रू. प्रतिवर्ष की आय होती है व उक्त

भूमि अजापति अधि.
(S. D. M.), कोटपूतली

भूमि में काला व सफेद रंग का कीमती पत्थर होना बताया, जिसका बाजार भाव 30 लाख रू. प्रति बीघा बताकर 15 लाख प्रति बीघा की रेट दिलाने का अनुरोध किया।

आपत्ति का निस्तारण :– उक्त लेख के संबंध में कोई पुख्ता सबूत पेश नहीं किया। अतः 30 लाख रू. प्रति बीघा का बाजार भाव व 15 लाख रू. प्रति बीघा की मॉग उचित प्रतित नहीं होती है। अतः खारिज किए जाने योग्य है।

4.1.1.2 आपत्ति संख्या–2 गणपत पुत्र श्री उण्डूराम यादव, निवासी कूजोता द्वारा ख0 नं0 304/1054, 306, 307, 308/1055, 310, 312/1056, 313, 314 उक्त भूमि के संबंध में बताया की उसमें 150 वृक्ष आंवला, 25 वृक्ष निंबू, 75 वृक्ष बबूल, कीकर, खेजड़ी के हैं व 31.25 लाख व 11 लाख रू0 कुऑ, बारिग, होज, पाईप लाइन, 60 लाख रू. पुख्ता मकान, बाड़ा, रिहायसी मकान, पशुओं का चारा तथा 450 लाख रू. अपनी भूमि की कीमत हेतु मांग की। उपरोक्त मिलने के पश्चात या उसके बदले में राष्ट्रीय राजमार्ग में लगती हुई भूमि दिलवाई जावे व परिवार के दो सदस्यों को नौकरी दी जावे।

आपत्ति का निस्तारण :–आपत्तिकर्ता के प्रतिवेदन के संबन्ध में उसकी भूमि पर स्थित वृक्षों की संख्या, उनके प्रकार एंव तने की मोटाई की जॉच A.A.O. कोटपूतली के द्वारा करवाई गई है। मुआवजे की राशि का निर्धारण संबन्धित रिपोर्ट के आधार पर किया गया है। इसके अलावा आपत्तिकर्ता ने अपनी मॉग के समर्थन में जो राशि की मॉग की उसका कोई न्यायोचित्त आधार नहीं बनता है ओर ना हीं उनकी जमीन राष्ट्रीय राजमार्ग से लगती है। भूमि एवं उससे संबंधित मुआवजे का निर्धारण भू–अवाप्ति अधिनियम 1894 की धारा 23 के अनुसार किया जायेगा। उपरोक्तानुसार आपत्ति का निस्तारण किया जाता है।

4.1.1.3 आपत्ति संख्या–3 साधुराम पुत्र कालूराम, निवासी ढाणी झाड़ावाली ने अपने पिता श्री कालू पुत्र श्री गंगुराम यादव निवासी कूजोता के लिए ख0 नं0 126 के संबंध में अपनी आपत्ति में कुछ भी नहीं कहा वरन् मंदिर श्री रघुनाथ जीं महाराज की लगभग 52 बीघा जमीन पर अपना कब्जा होना बताया व मुआवजे की मॉग की।

आपत्ति का निस्तारण :– चूकि आपत्तिकर्ता ने नोटिस में दर्शित खसरे के बारे में कोई आपत्ति पेश नहीं किया है। चूंकि मन्दिर मूर्ति शाश्वत अवयस्क है अतः किसी को भी मन्दिर भूमि का अन्यसंकान्त (Alienate) करने का अधिकार ना होने से देय मुआवजा

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राशि सक्षम न्यायालय में जमा कराना न्यायसंगत है। अतः यह आपत्ति खारिज कि जाने योग्य है।

4.1.1.4 आपत्ति संख्या–4 विनोद कुमार पुत्र स्व0 श्री गोविन्दराम शर्मा द्वारा ख0 नं0 207 के संबंध में आपत्ति पेश कर निवेदन किया गया कि उनकी भूमि अवाप्ति के पश्चात उन्हे गोरधनपुरा चौकी या कोटपूतली में राष्ट्रीय राजमार्ग पर उनकी अवाप्तिाधीन भूमि के बराबर भूमि दिलाई जावे।

आपत्ति का निस्तारण :– चूंकि बदले में भूमि खरीदकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र के बाहर है अतः यह आपत्ति निरस्त किए जाने योग्य है।

4.1.1.5 आपत्ति संख्या–5 मामनसिंह, महावीर सिंह पुत्र श्री भगवत सिंह राजपूत, निवासी कूजोता द्वारा अपने खसरा नम्बर 130, 175, 177, 179, 204 के संबंध में बताया की यह उनके सम्मलित खाते की भूमि है जिस पर सबका बराबर का हिस्सा है व यह कि उन्हें अवाप्ति की स्थिति में जो बाजार भाव चल रहे हैं यानि कि 25 लाख रू. प्रति बीघा की दर से मुआवजा दिलाया जावे या उसके बदले में जमीन दिलाई जावे।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के अनुसार किया जायेगा। बदले में भूमि दिलाना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र से बाहर है अतः यह आपत्ति निरस्त किये जाने योग्य है।

4.1.1.6 आपत्ति संख्या–6. श्री मंगेजसिंह पुत्र श्री गंगुसिंह राजपूत, निवासी कूजोता ने ख0 नं0 326 के संबंध में निवेदन किया कि उक्त भूमि के लिए 30 लाख रू. प्रति बीघा की दर से मुआवजा दिलाया जावे क्योंकि इस भूमि में मारबल पत्थर है व सड़क से लगती है।

आपत्ति का निस्तारण :–चूँकि आपत्ति कर्ता ने अपने प्रतिवेदन के समर्थन में कोई दस्तावेज प्रस्तुत नहीं किया है अतः यह आपत्ति खारिज करने योग्य है।

4.1.1.7 आपत्ति संख्या–7. रमेश चन्द स्वामी पुत्र श्री गुलाबदास स्वामी, निवासी ढाणी स्वामियान तन कूजोता में खसरा नम्बर 201 के संबंध में 100 लाख रू. प्रति बीघा की दर तय करने का अनुराध किया इसकी एवज में ग्राम बर्डोद, तहसील बहरोड़, जिला अलवर में सरकारी भूमि मय रास्ता व पानी दी जावे अथवा 7 हजार रू. प्रति माह नकद राशि पुस्त दर पुस्त दी जावे व इस राशि पर समय–समय पर मँहगाई भी दी जावे।

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आपत्ति का निस्तारण :– मुआवजा राशि का निर्धारण अधिनियम की धारा 23 के अ ित किया जावेगा। अतः यह आपत्ति निरस्त करने योग्य है।

4.1.1.8 आपत्ति संख्या–8 श्री आकाश सिंह व श्री अविनाश सिंह पुत्रान प्रेमवीर सिंह निवासी बुचाहेड़ा कोटपूतली द्वारा खसरा नम्बर 183/1037, ग्राम कूजोता के संबंध में आपत्ति प्रस्तुत कर कहा गया कि यह मुख्य सड़क पर स्थित है, 4000 वर्ग फीट पर पक्का निर्माण, 500 मीटर की लम्बी बाउण्ड्री वाल निर्मित है। उन्होनें 25 लाख रू0 प्रति बीघा की दर से मुआवजा राशि की मॉग की है।

आपत्ति का निस्तारण :– उपरोक्त खसरे में आपत्तिकर्ता द्वारा धारा 4 की अधिसूचना के बाद बड़े पैमाने पर अवैध निर्माण किया गया है, जिसकी सूचना कंपनी द्वारा अधोहस्ताक्षरकर्ता के पास दी गई थी। भू–अवाप्ति अधिनियम के अन्तर्गत अधिसूचना जारी होने के बाद किये गए निर्माण पर किसी प्रकार का मुआवजा देय नहीं होता है। मुआवजा राशि का निर्धारण अधिनियम की धारा 23 के अन्तर्गत किया जावेगा। अतः यह आपत्ति निरस्त करने योग्य है।

4.1.1.9 आपत्ति संख्या–9. गुलाब दास स्वामी, घनश्याम दास स्वामी, नंदराम स्वामी, प्रहलाद स्वामी ने खसरा नम्बर 176, 178 के संबंध में 100 लाख रू. प्रति बीघा की दर तय करने का अनुरोध किया इसकी एवज में ग्राम बर्डोद, तहसील बहरोड़, जिला अलवर में सरकारी भूमि मय रास्ता व पानी दी जावे अथवा 7 हजार रू. प्रति माह नकद राशि पुस्त दर पुस्त दी जावे व इस राशि पर समय–समय पर मॅहगाई भी दी जावे।

आपत्ति का निस्तारण :– भूमि अवाप्ति अधिनियम के अन्तर्गत भू–अवाप्ति अधिकारी को भूमि अवाप्ति के बदले में भूमि देने का अधिकार नहीं है। अधिनियम के अन्तर्गत केवल मुआवजा देने की ही व्यवस्था है, जिसका निर्धारण अधिनियम की धारा 23 के अन्तर्गत किया जावेगा। अतः आपत्तिकर्ताओं की आपत्तियां स्वीकार करने योग्य नहीं है।

4.1.1.10 आपत्ति संख्या–10 महन्त श्री हरिदास जी द्वारा ग्राम कूजोता खसरा नम्बर 329, 330, 331, 332, 333, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 362, 363, 368, 369, 370, 371, 372, 373, 374, के संबंध में सहायक आयुक्त देवस्थान विभाग, जयपुर खण्ड जयपुर–कार्यवाहक प्रन्यासी का जारी प्रमाण–पत्र की प्रति संलग्न कर यह निवेदन किया गया कि मन्दिर श्री रघुनाथ जी महाराज की उक्त भूमि का मुआवजा जरिए श्री

रघुनाथ जी महाराज इस्ट मन्दिर श्री हरिदास जी को मिलना चाहिए।

आपत्ति का निरतारण :– चूंकि मन्दिर मूर्ति शाश्वत अवयस्क है अतः किसी को भी मन्दिर भूमि का अन्यसंक्रान्त (Alienate) करने का अधिकार ना होने से देय मुआवजा राशि सक्षम न्यायालय में जमा करवाना न्यायासंगत है।

4.1.1.11 आपत्ति संख्या–11 श्री शिवलाल पुत्र बच्चन नाथ, श्री रामस्वरूप, श्री हजारी लाल पुत्रान श्री मातादीन जोगी, निवासी कूजोता द्वारा मंदिर श्री महादेव जी की ग्राम महरमपुर राजपूत स्थित मन्दिर माफी भूमि ख0 नं0 369, 370 की भूमि पर काबिज होना बताया है व पूर्व में 2005 खेवट में प्रार्थीगण के दादा श्री शंभाती नाथ का नाम दर्ज होना भी बताया है व भूमि की कीमंत 15 लाख रू. प्रति बीघा बताई है।

आपत्ति का निरतारण :– चूंकि मन्दिर मूर्ति शाश्वत अवयस्क है अतः किसी को भी मन्दिर भूमि का अन्यसंक्रान्त (Alienate) करने का अधिकार ना होने से देय मुआवजा राशि सक्षम न्यायालय में जमा करवाना न्यायसंगत है।

4.1.1.12 आपत्ति संख्या–12 श्री मोठेलाल, श्री झुंथाराम, श्री रोहितास, श्री धोलिया, श्री जलेसिंह,श्री शेरसिंह, निवासी महरमपुर राजपूत में स्थित ख0नं0 273, 274, 287/442, 286, 287, 288/436 कंपनी को अवाप्ति द्वारा देने को तैयार हैं परन्तु बाजार दर 12 लाख रू. प्रति बीघा की मॉग की है।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है।

4.1.1.13 आपत्ति संख्या–13 श्री सोंणाराम पुत्र श्री नंदा, निवासी महरमपुर राजपूत ने ख0नं0 294/427, 294/428 के संबंध में निवेदन किया कि उन्हें उक्त भूमि अवाप्त किये जाने पर कोई आपत्ति नहीं है परन्तु उन्हे बाजार दर दिलवाई जावे।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है।

4.1.1.14 आपत्ति संख्या–14 श्रीमति कोयली देवी पत्नि श्री मातादीन ब्राहमण, निवासी ग्रम कूजोता ने ग्राम महरमपुर राजपूत स्थित ख0नं0–418 के संबंध में निवेदन किया कि उक्त भूमि अवाप्त किये जाने पर कोई आपत्ति नहीं है परन्तु हमें अपनी भूमि के बराबर भूमि राष्ट्रीय

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राजमार्ग पर दिलाई जावे या राष्ट्रीय राजमार्ग पर स्थित भूमि की बाजार दर के हिसाब से हमें मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है। चूंकि बदले में भूमि खरीदकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र के बाहर है अतः यह आपत्ति निरस्त किए जाने योग्य है।

4.1.1.15 आपत्ति संख्या–15 गोविन्दराम पुत्र श्री चुन्नीलाल ब्राहमण निवासी कूजोता ने ग्राम महरमपुर राजपूत स्थित खसरा नम्बर 423 ने अपने प्रतिवेदन में कहा कि उक्त भूमि की अवाप्ति की स्थिति में उक्त भूमि के बराबर भूमि राष्ट्रीय राजमार्ग से लगती हुई गोरधनपुरा चौकी या कोटपूतली में दिलाई जावे या भूमि की बाजार दर के हिसाब से हमें मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है। चूंकि बदले में भूमि खरीदकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र से बाहर है अतः यह आपत्ति भी निरस्त किए जाने योग्य है।

4.1.1.16 आपत्ति संख्या–16 विनोद कुमार शर्मा पुत्र श्री गोविन्दराम शर्मा, निवासी कूजोता ने ग्राम महरमपुर राजपूत स्थित अपने ख0नं0 422, 424 के संबंध में भूमि की अवाप्ति की स्थिति में हमें अपनी भूमि के बराबर भूमि राष्ट्रीय राजमार्ग से लगती हुई गोरधनपुरा चौकी या कोटपूतली में दिलाई जावे या भूमि की बाजार दर के हिसाब से हमें मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है। चूंकि बदले में भूमि खरीदकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र से बाहर है अतः यह आपत्ति भी निरस्त किए जाने योग्य है।

4.1.1.17 आपत्ति संख्या–17. श्री रामकरण पुत्र श्री गणेश यादव, निवासी मोहनपुरा ने अपने ग्राम मोहनपुरा की ख0नं0 325 बाबत् दर्ज आपत्ति में अपना रिहायसी मकान होना बताया तथा उपरोक्त खसरा में स्थित मकान व भूमि अन्य किसी स्थान पर जहां दुसरे ग्राम वासियों

को पुनर्वास किया जाना हो वहां मौजूदा मकान जैसा मकान बनाकर दिया जाये।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है एवं भूमि के साथ–साथ इस पर निर्मित मकान का मुआवजा भी देय होता है। अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है। चूंकि बदले में भूमि खरीदकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र से बाहर है अतः यह आपत्ति निरस्त किए जाने योग्य है।

4.1.1.18 आपत्ति संख्या–18. श्री रामनिवास पुत्र श्री ओंमकार यादव, निवासी मोहनपुरा ने अपने ग्राम मोहनपुरा की ख0नं0 325 बाबत् दर्ज आपत्ति में अपना रिहायसी मकान होना बताया।

आपत्ति का निस्तारण :– उक्त खसरे से आपत्तिकर्ता का कोई लेना–देना नहीं है। उक्त खसरे के मालिकाना हक के बारे में आपत्तिकर्ता ने कोई दस्तावेज प्रस्तुत नहीं किया है व रिकार्डेड खातेदार का मुआवजा निर्धारण कर दिया है। विवाद होने की स्थिति में मुआवजा राशि को सक्षम न्यायालय में जमा करवा दी जावेगी।

4.1.1.19 आपत्ति संख्या–19. श्री अमरसिंह पुत्र श्री सुरजभान, निवासी–मोहनपुरा ने ख0नं0 318 बाबत् दर्ज प्रतिवेदन में मातादीन वगैरह के साथ न्यायालय में वाद लम्बित होना बताया है।

आपत्ति का निस्तारण :– चूंकि वाद सक्षम न्यायालय में लम्बित है व मुआवजे का भुगतान अवार्ड पारित होने के पश्चात नवीनतम जमाबन्दी में दर्ज खातेदारों को दिया जाना है अतः न्यायालय के आदेश के पश्चात ही मुआवजा दिया जाना उचित होगा तब तक सक्षम न्यायालय में मुआवजा राशि नियमानुसार जमा रहेगी। अतः आपत्ति पर वर्तमान में कोई कार्यवाही किया जाना प्रस्तावित नहीं है।

4.1.1.20 आपत्ति संख्या–20. श्री बनवारी लाल, श्री कैलाश, श्री रामकरण पुत्रान श्री सुण्डाराम, निवासी मोहनपुरा ने ख0नं0 314, 315 मौजा मोहनपुरा बाबत् दर्ज आपत्ति में अपना रिहायसी मकान होना बताया तथा उपरोक्त खसरा में स्थित मकान व भूमि अन्य किसी स्थान पर जहां दुसरे ग्राम वासियों को पुनर्वास किया जाना हो वहां मौजूदा मकान जैसा मकान बनाकर दिया जाये।

आपत्ति का निस्तारण :– भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत

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किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है। चूंकि बदले में भूमि खरीदकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र के बाहर है एवं भूमि के साथ–साथ इस पर निर्मित मकान का मुआवजा भी देय होता है। अतः यह आपत्ति निरस्त किए जाने योग्य है।

4.1.1.21 आपत्ति संख्या–21. श्री ग्यारसी लाल, श्री हरिराम, श्री रामनिवास, श्री बिहारीलाल पुत्रान श्री ओंमकार यादव, निवासी ग्राम मोहनपुरा ने ख.नं. 309/954 मौजा मोहनपुरा बाबत् दर्ज आपत्ति में अपना रिहायसी मकान होना बताया तथा उपरोक्त खसरा में स्थित मकान व भूमि अन्य किसी स्थान पर जहां दुसरे ग्राम वासियों को पुनर्वास किया जाना हो वहां मौजूदा मकान जैसा मकान बनाकर दिया जाये।

आपत्ति का निस्तारण :– उक्त खसरे पर खातेदारों के अलावा अन्य व्यक्तियों द्वारा रिहायसी मकानात् बनाए हुए हैं जिनका तकमिना सार्वजनिक लोक निर्माण विभाग द्वारा करवाया गया है। विवादित होने पर मुआवजा राशि सक्षम न्यायालय में जमा करवा दी जावेगी।

4.1.1.22 आपत्ति संख्या–22. श्री रामकिशोर पुत्र श्री छोटुराम यादव, निवासी मोहनपुरा ने ख0नं0 123/964 के संबंध में दर्ज आपत्ति में अवाप्ति, कंपनी हेतू की जा रही है व इसमें रिहायसी मकान बने हुए हैं तथा उपरोक्त खसरा में स्थित मकान व भूमि के बदले अन्य किसी स्थान पर जहां दुसरे ग्राम वासियों को पुनर्वास किया जाना हो वहां मौजूदा मकान जैसा मकान बनाकर दिया जाये।

आपत्ति का निस्तारण :– उक्त खसरे पर आपत्तिकर्ता द्वारा भूमि अवाप्ति अधिनियम की धारा 4 की अधिसूचना के बाद निर्माण किया गया है। अतः इस पर कोई मुआवज़ा देय नहीं होता है। भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है। चूंकि बदले में भूमि खरीदकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र के बाहर है अतः यह आपत्ति निरस्त किए जाने योग्य है।

4.1.1.23 आपत्ति संख्या–23. श्री चौथमल मीणा पुत्र श्री मक्खन लाल मीणा, निवासी मोहनपुरा, ख0नं0 141, 142, 266 के संबंध में दर्ज आपत्ति में बताया कि उक्त भूमि पर उनके पुख्ता मकान बने हुए है सरकार बिना औचित्य के अवाप्त कर रही है उसके पास रिहायस व

खेती के लिए दुसरी जमीन [illegible] नहीं है व 30 लाख रू. प्रति बीघा के हिसाब मुआवजा दिया जावे।

आपत्ति का निस्तारण :– आपत्ति में दर्ज बिन्दुओं से सम्बन्धित कोई लिखित दस्तावेज आपत्तिकर्ता ने प्रस्तुत नहीं किया है तथा भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है एवं भूमि के साथ–साथ इस पर निर्मित मकान का मुआवजा भी देय होता है। खसरा नम्बर 142 को अवाप्ति से मुक्त रखा गया है। अतः इस संबंध में आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है।

4.1.1.24 आपत्ति संख्या–24. श्रीमति मन्जू यादव पत्नि श्री राजेन्द्र प्रसाद यादव, श्रीमति कृष्णादेवी पत्नि श्री हवासिंह यादव (पुत्रीयान श्री मातादीन यादव, निवासी मोहनपुरा) हाल आबाद ग्राम जगदीशपुरा तह0 कोटपूतली ने ग्राम मोहनपुरा स्थित खसरा नम्बर 184, 224, 236 के संबंध में दर्ज आपत्ति में बताया कि वे रिकार्डेड खातेदार हैं तथा उन्हें नोटिस नहीं दिया गया है। यह भूमि बहुत अधिक उपजाउ है व तीन फसल वार्षिक होती हैं अतः इस उत्तम उपजाउ भूमि को अवाप्ति नहीं किया जाना चाहिए। यदि यह भूमि अवाप्त की जाती है तो इस भूमि का मुआवजा 60 लाख रू. प्रति बीघा के हिसाब से दिया जाना चाहिए। आपत्ति का निस्तारण :– चूँकि नोटिस अधिनियम की धारा 6 में वर्णित व्यक्तियों के नाम से जारी किए गए हैं व मुआवजा राशि का भुगतान अवार्ड पारित होने के पश्चात उस समय जमाबन्दी में दर्ज व्यक्तियों को ही देय होगा। न्यायालय में उपस्थित होना पर्याप्त नोटिस माना जाता है। आपत्तिकर्ता द्वारा आपत्ति में दर्ज बिन्दुओं से सम्बन्धित कोई लिखित दस्तावेज प्रस्तुत नहीं किया है तथा भूमि का मुआवजा निर्धारण अधिनियम की धारा 23 के तहत किया जाना है अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है।

4.1.1.25 आपत्ति संख्या–25. श्री भैरव, श्री राधेश्याम, श्री मुरारी पुत्रान श्री गोरधन मीणा, श्री कैलाश, श्री महेन्द्र, श्री मातादीन, श्री सीताराम पुत्रान माधोसिंह मीणा, श्रीमति सन्तोष, श्री सुरेश पुत्रान श्री सोहनलाल मीणा, श्री राजमकुमार, श्री सुबा उर्फ बुलाराम पुत्रान मोहरसिंह मीणा, निवासी कल्याणपुरा खुर्द जरिए मुख्यतार आम श्री सुभाष पुत्र श्री रामदयाल गुर्जर, निवासी कल्याणपुरा खुर्द ने मौजा मोहनपुरा की ख0नं0 204, 205 के बारे में अपनी आपत्ति में बताया की अनु0 जनजाति (मीणा) के व्यक्ति की भूमि को किसी को हासिल करने का अधिकार नहीं है तथा यह कि राजस्व न्यायालयों में डिक्री हेतु वाद

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लम्बित है व अवाप्ति की स्थिति में उन्हें बाजार मूल्य दिया जावे।

श्री वीरसिंह पुत्र श्री करतार सिंह मीणा, श्री सुगनचन्द मीणा, श्री अशोक कुमार मीणा, निवासी–कल्याणपुरा खुर्द ने उक्त ख0नं0 के संबंध में बताया कि श्री वीरसिंह बनाम उमराव वगैरह के उनवान से एक वाद राजस्व मण्डल, अजमेर में लम्बित है व उस पर स्थगन आदेश राजस्व मण्डल, अजमेर द्वारा उन्हें प्राप्त है व आगे कोई कार्यवाही नहीं करने का अनुरोध किया।

श्री उमराव प्रसाद यादव पुत्र श्री नारायण यादव, निवासी–कॉसली ने ख0नं0 204 मौजा मोहनपुरा बाबत दर्ज अपनी आपत्ति में बताया कि उक्त ख0नं0 में वह मकान बनाकर परिवार सहित रहते हैं व शेष भूमि में कृषि कार्य करते हैं व उचित मुआवजा उपरोक्त खसरा में स्थित मकान व भूमि के बदले अन्य किसी स्थान पर जहां दुसरे ग्राम वासियों को पुनर्वास किया जाना हो वहां मोजूदा मकान जैसा मकान बनाकर दिया जाये।

<u>आपत्ति का निस्तारण</u> :– इस संबंध में आपत्तिकर्ताओं द्वारा अपने कथन के संबंध में कोई भी दस्तावेजी सबूत पेश नहीं किया और चूँकि वर्तमान में अधिनियम की धारा 23 के अन्तर्गत मुआवजे का निर्धारण किया जाना है एवं भूमि के साथ–साथ इस पर निर्मित मकान का मुआवजा भी देय होता है। उक्त खसरे पर आपत्तिकर्ता द्वारा भूमि अवाप्ति अधिनियम की धारा 4 की अधिसूचना के बाद निर्माण किया गया है। अतः इस पर कोई मुआवजा देय नहीं होता है। मुआवजे का भुगतान अवार्ड पारित होने के पश्चात उस समय जमाबन्दी में दर्ज व्यक्तियों को ही दिया जा सकता है, तथा विवाद की स्थिति में सक्षम न्यायालय में मुआवजा राशि जमा करवा दी जायेगी। अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है।

4.1.1.26 <u>आपत्ति संख्या–26.</u> श्री रामकिशोर पुत्र श्री छोटुराम यादव, निवासी–मोहनपुरा ने ख0नं0 71 मौजा मोहनपुरा के संबंध में दर्ज आपत्ति में बताया कि उक्त भूमि की अवाप्ति कंपनी के लिए की जा रही न की जनहित में, उन्होनें यह भी कहा कि उक्त भूमि में हमारे पूर्वजों के बनाए हुए रिहायसी मकान हैं जिनमें उनका परिवार रहता है और उन्होंने अवाप्ति की स्थिति में इसी ग्रम पंचायत में इतनी ही जमीन खरीदकर दी जावे। उन्होंने कंपनी में परिवार के एक सदस्य को स्थाई नोकरी, एक वाहन व प्रार्थी को गोद लेने के लिए आवेदन किया है।

<u>आपत्ति का निस्तारण</u> :– किस अधिनियम की किस धारा के अन्तर्गत कंपनी के नाम भू–अर्जन जनहित में नहीं है ऐसा कुछ भी बताने में आपत्तिकर्ता असमर्थ रहें और न ही

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कोई लिखित दस्तावेजी सबूत इस संबंध में पेश किया है। इसके अलावा निर्माण से संबंधित कोई दस्तावेज प्रस्तुत नहीं किया है।

अधिनियम की धारा 23 के अन्तर्गत मुआवजा तय किया जाना है तथा वर्तमान बदले में भूमि क्रय करना या उस पर मकान बनवाकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र से बाहर है। अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नही है।

4.1.1.27 आपत्ति संख्या–27. श्री रामस्वरूप पुत्र श्री छोटुराम यादव, प्रेमबाई पुत्री श्री छोटुराम, श्योकारी बेवा छोटुराम, जाति यादव, निवासी मोहनपुरा ने ख0नं0 323 मौजा मोहनपुरा के संबंध में दर्ज आपत्ति में बताया कि उक्त भूमि की अवाप्ति कंपनी के लिए की जा रही है की जनहित में, उन्होनें यह भी कहा कि उक्त भूमि में हमारे पूर्वजों के बनाए हुए रिहायसी मक्रान हैं जिनमें उनका परिवार रहता है और उन्हींने अवाप्ति की स्थिति में इसी ग्राम पंचायत में इतनी ही जमीन खरीदकर दी जावे। उन्होंने कंपनी में परिवार के एक सदस्य को स्थाई नोकरी, एक वाहन व प्रार्थी को गोद लेने के लिए आवेदन किया है।

आपत्ति का निस्तारण :– किस अधिनियम की किस धारा के अन्तर्गत कंपनी के नाम भू–अर्जन जनहित में नहीं है ऐसा कुछ भी बताने में आपत्तिकर्ता असमर्थ रहें और न ही कोई लिखित दस्तावेजी सबूत इस संबंध में पेश किया। इसके अलावा निर्माण से संबंधित कोई दस्तावेज प्रस्तुत नहीं किया हैं। उक्त खसरे पर धारा 4 की अधिसूचना के बाद भी निर्माण कार्य किया गया है। उक्त निर्माण पर कोई मुआवजा राशि देय नहीं है।

अधिनियम की धारा 23 के अन्तर्गत मुआवजा तय किया जाना है तथा बदले में भूमि क्रय करना या उस पर मकान बनवाकर देना अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र से बाहर है। अतः आपत्तिकर्ताओं की आपत्ति स्वीकार करने योग्य नहीं है।

4.1.1.28 आपत्ति संख्या–28. श्री राजेश कुमार पुत्र श्री मातादीन, बनवारी, शंभुदयाल पुत्र श्योदान, भेभाराम पुत्र बंशीधर, रामसिंह पुत्र उमदाराम, कुन्दन राम यादव पुत्र श्री सुण्डाराम, इन्द्राज सिंह, गिरधारी लाल, शिवलाल, अमीचन्द यादव पुत्र श्री कुन्दन राम, मेवा देवी पत्नि स्व0 श्री महादेव प्रसाद यादव, महावीर यादव पुत्र श्री महादेव प्रसाद, महेश पुत्र सुरज्ञानी राम यादव, परसराम यादव, कैलाश, पुष्करमल पुत्र श्री सुल्तान सिंह यादव, जगदीश प्रसाद यादव, देवकरण यादव, रामकिशोर यादव पुत्र स्व0 मक्खन राम यादव, योगेन्द्र सिंह यादव पुत्र स्व0 झांझुराम यादव, ओमप्रकाश, हरिराम पुत्र श्री मोहनलाल हरिजन इन सभी लोगों

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ने समान आपत्ति दर्ज की है कि जारी किए गए नोटिस में परिवार के सदस्यों के नाम अलग-अलग आवास क्षेत्र दर्शाया गया है तथा यह मर्जी के अनुसार माप है इसे हुबहु नोटिस में शामिल किया गया है। इन लोगों ने यह भी आपत्ति दर्ज करवाई है कि ग्राम पंचायत की मिटिंग में लिए गए प्रस्तावों का जब तक निस्तारण नहीं हो जाता है तब तक मुआवजा निर्धारित नहीं किया जायेगा साथ ही ग्राम में स्थित ग्राम देवता श्री पीर बाबा, गोगाजी एवं शिवजी का मंदिर स्थापित हैं इनको किसी प्रकार की कोई क्षति नहीं पहुचाई जावे। इन लोगो ने यह भी बताया कि विस्थापना की स्थिति में गोरधनपुरा से चौलाई तक की सम्पर्क सड़क पर आवासीय भूमि दी जावे अथवा नगरपालिका दर 3000/- से 4000/- रू० प्रति वर्ग गज की दर से भूमि का मूल्य तथा बाजार भाव से मकानो का मुल्यांकन किया जावे व उस पर 50 प्रतिशत अतिरिक्त मुआवजा घोषित किया जावे।

आपत्ति का निस्तारण :- सैक्शन 9 के नोटिस में लोगों से आबादी क्षेत्र में स्थित अपने निजी मकानों के बारे में यदि कोई आपत्ति हो तो आपत्ति दर्ज करवाने के लिए बोला गया था। शेष सभी आपत्तियों का निस्तारण इस न्यायालय द्वारा पैरा 4.1.2.1 व पैरा 4.1.2.8 में किया जा चुका है। उपरोक्त लोगों ने आवासीय क्षेत्रफल के पैमाइस के संबंध में कोई दस्तावेज प्रस्तुत नहीं किया है और ना ही अपनी आपत्ति में यह लिखा है कि उनके मकानों का आवासीय क्षेत्रफल कितना है वहीं दूसरी तरफ उपरोक्त लोगों के मकानो का पैमाइस सार्वजनिक निर्माण विभाग के सहायक अभियन्ता के निर्देशन में हुआ है तथा इनका मुल्यांकन अनुमोदित वैल्यूवर द्वारा करवाया गया है जो सही प्रतित होता है इसके अलावा इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा कराई गई एवं मुआवजे का निर्धारण इस जॉच के आधार पर देय होगा। अतः इस बाबत यह आपत्ति निरस्त करने योग्य है।

4.1,1.29 आपत्ति संख्या-29 प्रधानाअध्यापक राजकीय उच्च प्राथमिक विद्यालय मोहनपुरा ने यह आपत्ति दर्ज करवाई कि इनके विद्यालय का क्षेत्रफल 146.45 वर्ग मीटर दिया गया है जबकि वास्तविक क्षेत्रफल 282.946 वर्ग मीटर है।

आपत्ति का निस्तारण :- उपरोक्त आपत्ति की जांच सार्वजनिक निर्माण विभाग के द्वारा करवाई गई तथा मुआवजे का निर्धारण उक्त रिपोर्ट के आधार पर अधिनियम की धारा 23 के अन्तर्गत किया जायेगा।

मि अचपत्ति

4.1.1.30 आपत्ति संख्या–30 ब्लॉक जिला शिक्षा अधिकारी, कोटपूतली ने अपने पत्र दिनां 23/04/2008 में कहा है कि मोहनपुरा एवं महरमपुर राजपूत में स्थित राजकीय विद्यालय स्थित है जिनकी अवाप्ति के संदर्भ में मार्गदर्शन प्राप्त करने हेतु जिला शिक्षा अधिकारी, जयपुर को पत्र लिखा है। मार्गदर्शन प्राप्त होते ही सूचना प्रेषित कर दी जावेगी। महिला एवं बाल विकास अधिकारी आंगनबाडी केन्द्र महरमपुर राजपूत एवं मोहनपुरा के भवनों की अवाप्ति के संबंध में उच्चाधिकारियों से मार्गदर्शन प्राप्त होते ही सूचना प्रेषित कर दी जावेगी तथा प्रधानाअध्यापक राजकीय प्राथमिक विद्यालय मोहनपुरा ने भी अपनी आपत्तियों में यही कहा है कि निर्मित भवन की अवाप्ति संबंधित पत्र व्यवहार, शिक्षा विभाग आयुक्त बीकानेर से करने की कृपा करें।

आपत्ति का निस्तारण :– उपरोक्त आपत्तिकर्ताओं द्वारा अवाप्ताधीन भवनों के मूल्यांकन के संबंध में किसी तरह की आपत्ति दर्ज नहीं की गई है। भू–अवाप्ति अधिनियम के अन्तर्गत अपनी आपत्ति दर्ज करवाना अनिवार्य है अन्यथा यह मान लिया जायेगा कि आपत्तिकर्ता को अवाप्ति के खिलाफ किसी भी प्रकार की आपत्ति नहीं है। कंपनी प्रबन्धन का कहना है कि कंपनी न्यायालय द्वारा निर्धारित मुआवजा देने को तैयार है। सरकार यदि चाहे तो कंपनी उक्त मुआवजे से सरकारी भवनों का निर्माण करवाकर देगी, जिसके लिए भूमि का निर्धारण सरकार द्वारा किया जायेगा। अतः यह आपत्ति खारिज करने योग्य है।

4.1.1.31 आपत्ति संख्या–31 भैरूराम मीणा पुत्र श्री रिछपाल मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 63.17 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 355.82 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का का निरतारण किया जाता है।

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(S. D. O.)

4.1.1.32 आपत्ति संख्या–32 सुगनचन्द, चिरंजी लाल, हजारी लाल, उदयसिंह मीणा पुत्र श्री हनुमान सहाय मीणा ने आपत्ति दर्ज करवाई है कि उसके कब्जे में 452.88 वर्ग मीटर भूमि है जिस पर उसका मकान बना हुआ है। अतः उसे 452.88 वर्ग मीटर भूमि का मुआवजा दिलाया जावे, तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का का निस्तारण किया जाता है।

4.1.1.33 आपत्ति संख्या–33 सुरज्ञानी राम मीणा पुत्र श्री छोटुराम मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 120.39 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 337.97 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का का निस्तारण किया जाता है।

4.1.1.34 आपत्ति संख्या–34 रामस्वरूप, रामकिशोर, लालचन्द मीणा पुत्रान स्व0 श्री फुलाराम मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 138.76 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 687 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए

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मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूंकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का का निस्तारण किया जाता है।

4.1.1.35 आपत्ति संख्या–35 चौथमल मीणा पुत्र श्री मक्खन लाल मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 391 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 891.37 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का का निस्तारण किया जाता है।

4.1.1.36 आपत्ति संख्या–36 हजारी लाल मीणा पुत्र श्री रिछपाल मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 63.17 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 660.21 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक

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निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का निस्तारण किया जाता है।

4.1.1.37 <u>आपत्ति संख्या–37</u> सरोज देवी पत्नि हरिराम मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 220 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 775 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

<u>आपत्ति का निस्तारण</u> :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का निस्तारण किया जाता है।

4.1.1.38 <u>आपत्ति संख्या–38</u> राजु मीणा पुत्र श्री ओमप्रकाश मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 130 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 1050 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

<u>आपत्ति का निस्तारण</u> :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का

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का निस्तारण किया जाता है।

4.1.1.39 आपत्ति संख्या–39 अमर सिंह मीणा पुत्र छोटूराम मीणा ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 182.87 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 550 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का का निस्तारण किया जाता है।

4.1.1.40 आपत्ति संख्या–40 दुलीचन्द जांगिड़ पुत्र सोहन लाल जॉगिड़, श्री बंशीधर जॉगिड़ पुत्र श्री कालूराम जॉगिड़ ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 133.50 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 290 वर्ग मीटर है तथा उक्त भूमि से हटने के लिए मुझे 100 प्रतिशत विस्थापित मुआवजा दिलवाया जावे।

आपत्ति का निस्तारण :– चूँकि अवाप्ताधीन भूमि पर निर्मित भवनों का मूल्यांकन सार्वजनिक निर्माण विभाग के द्वारा किया गया है और आपत्तिकर्ता ने शेष भूमि के बारे में कोई दस्तावेज प्रस्तुत नहीं किया गया है इसके बावजूद इसकी जॉच पुनः सार्वजनिक निर्माण विभाग द्वारा करवाई गई है तथा उसके मालिकाना हक में स्थित आबादी भूमि का मुआवजा जॉच रिपोर्ट के आधार पर भूमि अवाप्ति अधिनियम की धारा 23 के तहत देय होगा। आपत्तिकर्ता ने भूमि अवाप्ति अधिनियम की धारा 4 के प्रकाशन के बाद भी नए निर्माण किए हैं अतः इन पर कोई मुआवजा देय नहीं होगा। उपरोक्तानुसार आपत्ति का का निस्तारण किया जाता है।

4.1.1.41 आपत्ति संख्या–41 बाबुलाल पुत्र श्री छीतरमल ने आपत्ति दर्ज करवाई है कि सैक्शन 9 के नोटिस में वर्णित क्षेत्रफल 92.98 वर्ग मीटर है जबकि उसकी भूमि का क्षेत्रफल 500 वर्ग

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4.1.2.3 प्रस्ताव–9 ग्राम के आवासीय भवनों आदि का मुल्यांकन एवं मुआवजा निर्धारण नई बीएसआर 2008 के अनुसार किया जावे। किसी के साथ भेदभाव नहीं हो इसके लिए गांव के ही 5 लोगों की एक कमेटी का गठन किया जावेगा। गत वर्ष निर्माण सामग्री में लगभग 30 प्रतिशत की वृद्धि को मुल्यांकन में सामिल करते हुए अतिरिक्त 50 प्रतिशत विस्थापन मुआवजा की अलग से मॉग भी की।

निस्तारणः– आवासीय भवनों का मुल्यांकन एवं मुआवजा निर्धारण आदि सार्वजनिक निर्माण विभाग द्वारा प्रचलित बीएसआर के अनुसार किया गया हैं तथा उक्त प्रकिया में गांव के 5 व्यक्तियों की कमेटी के गठन का कोई कानूनी प्रावधान नहीं होने के कारण पंचायत की यह मांग न्यायोचित नहीं है।

4.1.2.4 प्रस्ताव–10 गॉव के भवनों एवं भूमि का मुल्यांकन करते समय यदि कोई व्यक्ति गांव के साथ नहीं रहना चाहता है तो ऐसे व्यक्तियों की आवासीय भूमि का भुगतान वर्तमान बाजार भाव से कर दिया जावे।

निस्तारणः– पुनर्वास की मांग चार–पॉच व्यक्तियों द्वारा अपनी आपत्तियों में की गई है व अधिकतर व्यक्ति गांव के साथ एक जगह पर नहीं रहना चाहते ऐसे व्यक्तियों को आवासीय भूमि का भुगतान नियमानुसार किया जाना प्रस्तावित है।

4.1.2.5 प्रस्ताव–11 पुनर्वास हेतु प्रस्तावित स्थान पर बिजली, पानी, सड़कों की व्यवस्था निर्धारित मापदण्डों के आधार पर कंपनी अपने खर्चे पर बनाकर दे जिसका क्षेत्र पर्याप्त हो।

निस्तारणः–इस बिन्दु का निस्तारण बिन्दु संख्या 4.1.2.1 के अनुसार है ।

4.1.2.6 प्रस्ताव–12 पुनर्वास हेतु प्रस्तावित स्थान पर भवन निर्माण एवं उचित स्थानान्तरण के लिए मुल्यांकन की 50 प्रतिशत राशि प्रार्थी को अग्रिम में दी जावे व शेष राशि आवासी क्षेत्र का कब्जा प्राप्त करते समय लें।

निस्तारणः– इस बिन्दु का निस्तारण बिन्दु संख्या 4.1.2.1 के अनुसार है ।

4.1.2.7 प्रस्ताव–13 पुनर्वास हेतु प्रस्तावित स्थान पर एससी एसटी के परिवारों के लिए सामुदायिक भवन की व्यवस्था कंपनी अपने खर्चे पर करके दे।

निस्तारणः– इस बिन्दु का निस्तारण बिन्दु संख्या 4.1.2.1 के अनुसार है ।

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4.1.2.8 प्रस्ताव–14 ग्राम के कुल देवता श्रीपीर बाबा, मन्दिरों आदि को कोई क्षति नहीं पहुचाई जावे। खेनन कार्य से इनको क्षति होने का अंदेशा होने पर ग्रामीणों की राय से विधिवत् स्थापना प्रस्तावित स्थान पर की जावे व वहॉ पर पीने के पानी, तालाब की व्यवस्था की जावे।

निस्तारणः– कंपनी प्रबंधन द्वारा उक्त व्यवस्था की जायेगी। इस बाबत् अपनी सहमति व्यक्त की गई।

4.1.2.9 प्रस्ताव–15 ग्राम मोहनपुरा के प्रत्येक कृषिहीन परिवार के एक सदस्य को कंपनी में नौकरी दी जावे।

निस्तारणः– अधिनियम के अन्तर्गत नौकरी देने का कोई प्रावधान नहीं है, केवल भूमि अवाप्ति के बदले मुआवजे का निर्धारण कर मुआवजा देने का प्रावधान है अतः उपरोक्त प्रस्ताव अधोहस्ताक्षरकर्ता के अधिकार क्षेत्र से बाहर होने के कारण निरस्त किया जाता है।

4.4.1 कंपनी के अधिकारियों ने अपने पत्रों दिनांक 29/10/2007, 29/12/2007 व 18/02/2008 के द्वारा उन खातेदारों की सूची दी जिनसे उन्होने भूमि अवाप्ति प्रकिया शुरू होने के पश्चात सीधे ही खातेदारो से भूमि कय कर ली थी। कंपनी ने अपने पत्र दिनांक 23/08/2008 द्वारा उक्त कय की गई भूमि की जमाबन्दी व विकय पत्र की प्रतियां भी इस कार्यालय में प्रस्तुत की।

4.4.2 कंपनी ने अपने पत्रों दिनांक 29/10/2007, 29/12/2007, 18/02/2008 व 23/08/2008 द्वारा यह भी सूचित किया कि कुल अवाप्ताधीन भूमि में से 36.9617 हैक्टर भूमि राज0 लैण्ड रेवेन्यू एक्ट 1956 की धारा 89 (4) के अन्तर्गत अवाप्त कर ली गई है एवं उक्त भूमि के मुआवजे का भुगतान भी किया जा चुका है। कंपनी ने यह अनुरोध किया कि उक्त धारा 89 (4) के अन्तर्गत अवाप्त की गई भूमि को अवाप्ति से मुक्त किया जावे। उपरोक्त भूमि का खसरा विवरण संलग्न है।

4.4.3 कम्पनी ने दिनांक 11/01/2008 को ग्राम महरमपुर राजपूत की 2.4271 हैक्टर भूमि अवाप्ति से मुक्त करने हेतु आवेदन दिया। जिसकी प्रति इस रिपोर्ट के साथ संलग्न है।

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4.4.4 तदानुसार उपरोक्त कुल 39.3888 (36.9617+2.4271) हैक्टर भूमि को अवाप्ति से मुक्त करने की अनुशंषा की जाती है. इनकी मुआवजा राशि तय नहीं की गई है व इस भूमि के लिए कंपनी से कोई मुआवजा राशि देय नहीं होगी।

4.5 इस प्रकार मूल प्रस्ताव के पश्चात अवाप्त की जाने वाली भूमि का विवरण इस प्रकार है:

ग्राम (1)	अवाप्ति हेतु प्रस्तावित रकबा (हैक्टर) (2)	छोड़ने हेतु प्रस्तावित रकबा (हैक्टर) (3)	S.89 (4) रा0लै0रे0एक्ट 1956 के तहत प्राप्त रकबा (हैक्टर) (4)	अवाप्तिाधीन कुल रकबा (हैक्टर) (5)=2–3–4 (5)	कंपनी द्वारा कय रकबा (हैक्टर) (6)	मुअ. देय हेतु रकबा (7) = 5-6
मोहनपुरा	119.8550	—	16.6300	103.2250	89.4271	13.797
महरमपुर राजपूत	36.6800	2.4271	12.4717	21.7812	17.2907	4.4904
महरमपुर नवाब	2.1700	—	—	2.1700	2.1700	—
कूजोता	55.0700	—	7.8600	47.2100	27.2117	19.998
कुल	213.7750	2.4271	36.9617	174.3862	136.0996	38.286

4.6 कम्पनी द्वारा अपने पत्र दिनांक 24/12/2007 द्वारा सूचित किया कि कम्पनी ने मोहनपुरा, कुजोता व महरमपुर राजपूत गांव में भूमि 3–4 लाख रूपये प्रति बीघा के दर से खरीदी है इसके साक्ष्य में उन्होने विस्तृत सूची भी संलग्न की हैं। साथ ही कम्पनी ने यह भी सूचित किया है कि न्यायालय अतिरिक्त. कलेक्टर कोटपूतली द्वारा माइनिंग लीज एरिया में भूमि का मुआवजा 3 लाख रूपये प्रति बीघा की दर से भुगतान किया है। इसके साक्ष्य में कम्पनी द्वारा अतिरिक्त कलेक्टर कोटपूतली के आदेश की प्रति भी अपने उपरोक्त पत्र के साथ संलग्न की है।

4.7 यह सही है कि कम्पनी द्वारा ग्राम मोहनपुरा, कुजोता, महरमपुर राजपूत में माइनिंग लीज एरिया में

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आने वाली भूमि को दिनांक 24/04/2006 से 6/11/2006 तक 3 लाख रूपये प्रति बीघा के दर से व 7/11/2006 से आदिनांक तक 4 लाख रूपये प्रति बीघा की दर से क्रय किया गया है तथा साथ ही न्यायालय अतिरिक्त जिला कलेक्टर कोटपूतली द्वारा मुआवजा राशि 2.90 लाख व 3 लाख रूपये प्रति बीघा की दर से माइनिंग लीज एरिया में आने वाली भूमि के लिये दिया गया है। माइनिंग लीज में आने वाली भूमि पथरिली व बंजड किस्म की है और यह संपर्क सड़को से भी दूर है। इसी कारण इनका बाजार मूल्य निश्चित रूप से कम होगा। उक्त तथ्यों को ध्यान में रखते हुए कम्पनी का यह कथन मान्य प्रतीत होता है।

4.8 अवाप्ताधीन भूमि में से कुछ भूमि मंदिर माफी की है जो कि किसी ट्रस्ट अथवा देवस्थान विभाग में दर्ज नहीं है। चुकि मन्दिर मुर्ति शाश्वत् अवयस्क है अतः अधिनियम की धारा 32 के तहत किसी को भी मन्दिर भूमि को अन्यसंक्रान्त (Alienate) करने का अधिकार न होने से देय मुआवजा राशि सक्षम न्यायालय में जमा कराया जाना न्यायसंगत है।

4.9 खनन क्षेत्र में आबादी भूमि की ग्राम वार स्थिति निम्नानुसार है:-

ग्राम मोहनपुरा खसरा नम्बर 125/0.02, 136/0.36, 272/0.01, 273/1.16, 274/2.12 कुल 3.6700 हैक्टर

क0सं0	विवरण	रकबा (वर्ग मीटर)	रकबा (है0 मे)
1	कुल अवाप्ताधीन रकबा	36700	3.6700
2	कंपनी द्वारा खरीदा गया रकबा	6271	0.6271
3	मुआवजा हेतु शेष रकबा	30429	3.0429
	कुल	36700	3.6700

ग्राम महरमपुर राजपूत ख0 नम्बर 398/432/0.14, 399/1.47, 399/437/0.80, 349/433/0.06, 354/0.13, 357/431/0.25 कुल 2.85 हैक्टर

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क्र0सं0	विवरण	रकबा (वर्ग मीटर)	रकबा (हे0 मे)
1	कुल अवाप्ताधीन रकबा	28500	2.8500
2	कंपनी द्वारा खरीदा गया रकबा	15873	1.5873
3	मुआवजा हेतु शेष रकबा	12626	1.2626
	कुल	28500	2.8500

उपरोक्त कुल रकबे में से रास्ते तथा खुले रकबे का मुआवजा ग्राम पचायत को देय होगा एवं स्कूल, औषद्यालय, आंगनबाड़ी ओर खेल के मैदान का मुआवजा सरकार/पंचायत को देय होगा। ग्राम पंचायत/सरकार द्वारा प्राप्त मुआवजा गॉव के पुनर्वास कि स्थिति में गॉव के लोगों के पुनर्वास में या सार्वजनिक हित के कार्य जैसे स्कूल, आंगनबाड़ी, औषद्यालय, सड़कों इत्यादि के निमार्ण कार्यों में ही खर्च किया जावेगा। यदि कंपनी द्वारा उक्त स्कूल/औषद्यालय/ ऑगनबाड़ी /अन्य सरकारी भवनों की एवज में भवन/भवनों का निर्माण अपने खर्चों पर करवाया जाता है तो अवार्ड में जमा की गई मुआवजा राशि कंपनी को वापस कर दी जावेगी।

मुआवजा दर का निर्धारण

5.0 अधिनियम की धारा 23 प्रतिकर निर्धारण हेतु मार्ग दर्शक है। इस बाबत माननीय उच्चतम न्यायालय ने स्पष्ट किया है कि:–

It can be broadly stated that the element of speculation is reduced to minimum if the underlying principles of fixation of market value wit reference to comparable sales are made:

(i) when sale is **within a reasonable time of the date of notification** under Section 4(1);
(ii) it should be a bona fide transaction;
(iii) it should be of the **land acquired or of the land adjacent to the land acquired; and**
(iv) it should **possess similar advantages**.

It is only when these factors are present, it can merit a consideration as a comparable case (See The Special Land Acquisition Officer, Bangalore v. T. Adinarayan Setty (AIR 1959 SC 429). (Ravindra Narain vs Union of India - AIR 2003 SC 1987).

5.1 इस प्रकार स्पष्ट है कि धारा 4 के प्रकाशन की अंतिम तिथि 22/01/2007 के आस पास (within reasonable time) में जो विक्रय दस्तावेज पंजीयन हुए हैं उसके आधार पर बाजार दर का निर्धारण किया जाना है।

इस बाबत उपपंजियक कोटपूतली कार्यालय से इस क्षेत्र के पंजीबद्ध दस्तावेजों बाबत सूचना प्राप्त की गयी जो अनुग्लनक 2 है। इसी बाबत कम्पनी द्वारा इसी क्षेत्र में से 24/04/2006 से आदिनांक अवाप्ताधीन भूमि व इसके आस पास के क्षेत्र में कुल 136.0996 हैक्टर भूमि क्रय की गयी है। जिसका विवरण अनुग्लनक 3 पर है।

5.3 उपरोक्त दोनो अनुग्लनको के अवलोकन से निम्न तथ्य स्पष्ट होते है :–

5.3.1 कम्पनी के अलावा अन्य व्यक्तियों द्वारा विक्रय पत्र काफी कम दर पर करवाये गये है जो कि संभवतः स्टाम्प डयूटी बचाने की दृष्टि से, राज्य सरकार द्वारा स्टाम्प डयूटी हेतु जिला स्तरीय कमेटी की दर पर करवाये गये है। अतः ये दस्तावेज स्पष्ट रूप से गणना में शामिल किये जाने योग्य नहीं है।

5.3.2 कम्पनी द्वारा दिनांक 6/11/2006 तक 3 लाख रूपये प्रति बीघा की दर से व 7/11/2006 से आदिनांक 4 लाख रूपये प्रति बीघा की दर से भूमि क्रय की गयी है।

5.3.3 कम्पनी द्वारा प्रस्तुत भूमि क्रय स्टेटमेंट से स्पष्ट है कि दिनांक 24/06/2006 से माइन्स क्षेत्र की 3 लाख से 4 लाख रूपये प्रति बीघा की दर है व माइनिंग क्षेत्र की काफी भूमि उबड़ खाबड़ व कम उपजाऊ है।

5.3.4 कम्पनी द्वारा स्टाम्प डयूटी हेतु जिला स्तरीय समिति की दर पर मुआवजा राशि देने की प्रार्थना की है। इस क्षेत्र में दिनांक 22/01/2007 को उक्त दर 1,50,000/– से 1,60,000/– प्रति बीघा तक निर्धारित की हुई है।

5.3.5 हम इस बाबत कम्पनी के इस मत से सहमत नहीं है कि स्टाम्प डयूटी हेतु जिला स्तरीय समिति की दर (DLC) की दर पर मुआवजा आधारित किया जावे। इस बारे में माननीय उच्चतम न्यायालय नें भूमि अवाप्ति अधिकारी बनाम श्रीमती जस्ती रोहणी (SCC 717) वर्ष 1994 में यह स्पष्ट कर दिया था कि बेसिक वेल्यू रजिस्टर की दरें मात्र टैक्स प्रयोजनार्थ हेतु हैं व इनके आधार पर धारा 23 (1) के तहत भूमि अवाप्ति का मुआवजा देय नहीं है। इस प्रकार कम्पनी द्वारा जिला कमेटी को आधार दर माने जाने की मांग को हम स्वीकार पाने में असमर्थ है।

5.3.6 चुंकि कम्पनी द्वारा अवाप्ताधीन क्षेत्र के कास्तकारों से भूमि क्रय के दस्तावेज श्रेष्ठ मार्ग दर्शक है अतः इनके अवलोकन से स्पष्ट है कि दिनांक 22/01/2007 के आस पास कम्पनी द्वारा 4 लाख रूपये प्रति बीघा दर से दस्तावेज पंजीकृत हुए है। अतः हम 4,25,000/– (अंकेण

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चार लाख पच्चीस हजार रूपये मात्र) प्रति बीघा की बाजार दर उचित मानते है । इस प्रकार उक्त बाजार दर सभी ग्रामों के लिये एक समान होगी। इस प्रकार मुआवजा निम्नानुसार रहेगा।

(i) बाजार दर – रू. 4,25,000/– प्रति बीघा अर्थात रू. 17,00,000/– प्रति हैक्टेयर

(ii) भवन/मकान/स्ट्रक्चर्स की मुआवजा–राशि मूल्यांकन–रिपोर्ट अनुसार।

(iii) उक्त राशि में सोलेशियम, ब्याज इत्यादि की राशि सम्मिलित नहीं है। मुआवजा–राशि में सोलेशियम, नियमानुसार ब्याज पृथक से जोड़ा गया है।

6.0 उपरोक्त भू–अवाप्ति में ग्राम मोहनपुरा एवं महरमपुर राजपूत के आबादी क्षेत्र भी आते है जिसका विवरण इस प्रकार है:–

मोहनपुरा – 3.6700 हैक्टर

महरमपुर राजपूत – 2.8500 हैक्टर

उपरोक्त आबादी भूमि का मूल्यांकन 30/12/2006 की प्रचलित डी0एल0सी0 दर (200 रू0 प्रति वर्ग गज अर्थात 239 रू0 प्रति वर्ग मीटर)पर किया जाना उचित होगा। उपरोक्त डी0एल0सी0 रेट पर नियमानुसार आदिनांक तक ब्याज भी देय होगा। उपरोक्त आबादी भूमि पर बने नए निर्माणों का मूल्यांकन सार्वजनिक निर्माण विभाग द्वारा प्रस्तुत रिपोर्ट के आधार पर किया जाना उचित होगा।

6.1 ग्राम महरमपुर राजपूत व मोहनपुरा में पिछले 1 वर्ष में अधिनियम की धारा 4 के प्रकाशन के बाद वृहद स्तर पर नये भवनों का निर्माण कार्य व्यवसाय के रूप में कंपनी से अधिक निर्माण राशि वसूलने के उद्देश्य से किया गया ।

कंपनी व राज्य सरकार के अधिकारियों की समझाइस के बाद भी निर्माण कार्य बदस्तूर जारी रहा। कंपनी प्रबंधन ने राज्य सरकार की सहमति से ऐसे निर्माणों की विडियो व फोटोग्राफी भी करायी व भू–अर्जन अधिकारी, कोटपूतली को भी वी0सी0डी0 की प्रतियां उपलब्ध कराई।

अतः ग्राम महरमपुर राजपूत व मोहनपुरा में नवनिर्मित भवनों के निर्माण अधिनियम की धारा 4 के प्रकाशन के बाद निर्मित किये गये हैं उनका मुआवजा दिया जाना उचित नहीं प्रतीत होता है। इसलिए ग्राम महरमपुर राजपूत व मोहनपुरा के निम्न व्यक्तियों के नवीन भवनों का कोई मुआवजा तय नही किया गया है।

ग्राम महरमपुर राजपूत

क0 सं0	मकान बनाने वाले का नाम	खसरा नम्बर
1	विमला पुत्र श्री शीशराम बावरिया	399
2	मनोज कुमार पुत्र श्री जगमाल सिंह बावरिया	399
3	सुनिल पुत्र श्री जगमाल सिंह बावरिया	399
4	नीतू पुत्र श्री जगमाल सिंह बावरिया	399
5	रवि पुत्र श्री जगमाल सिंह बावरिया	399
6	राजकुमार पुत्र श्री जगमाल सिंह बावरिया	399
7	मुकेश पुत्र श्री जगमाल सिंह बावरिया	399
8	रविन्द्र पुत्र श्री कैलाश आर्या	399
9	हनुमान पुत्र श्री कालूराम बावरिया	399
10	शिंभूदयाल पुत्र श्री भोलाराम बावरिया	399
11	नाथीदेवी पुत्र श्री उमराव आर्या	399
12	जगदीश पुत्र श्री भोलाराम आर्या	399
13	सुभाषसिंह पुत्र श्री भोलाराम आर्या	399
14	ओमवती पत्नि श्री कैलाश आर्या	399
15	ओमवती पत्नि श्री कैलाश आर्या	399
16	महेश पुत्र श्री छींतरमल आर्या	399
17	रघुनाथ पुत्र श्री फुसाराम आर्या	399
18	मोहन पुत्र श्री बनवारी लाल आर्या	399
19	भरथमल पुत्र श्री ओंमकार आर्या	399
20	सरदार सिंह पुत्र श्री फुलाराम बावरिया	399
21	महेश पुत्र श्री छींतरमल आर्या	399
22	राजेन्द्री पत्नि श्री रिसाल बावरिया	399
23	ओमीपुत्र श्री फुलाराम बावरिया	399
24	झुंथाराम पुत्र श्री मूलाराम बावरिया	399
25	झुंथाराम पुत्र श्री मूलाराम बावरिया	399
26	झुंथाराम पुत्र श्री मूलाराम बावरिया	399
27	सुरेश पुत्र श्री फुलाराम बावरिया	399
28	ओमवती पत्नि श्री ओमी बावरिया	399
29	अजयपाल पुत्र श्री ओमी बावरिया	399
30	राजेन्द्री पत्नि श्री ओमी बावरिया	399

31	रामनिवास पुत्र फुलाराम बावरिया	399
32	राजेन्द्र पुत्र श्री जगपाल बावरिया	399
33	नत्थुलाल पुत्र श्री गुलझारी बावरिया	399
34	दयाराम पुत्र श्री बन्नाराम बावरिया	399/437
35	कालु, रामकरणपुत्र श्री लीलाराम बावरिया	399/437
36	झुंथाराम पुत्र श्री मूलाराम बावरिया	399/437

ग्राम मोहनपुरा

क0सं0	मकान बनाने वाले का नाम	खसरा नम्बर
1	सुबेसिंह पुत्र श्री बनवारी लाल मीणा	123
2	रामजीलाल पुत्र श्री सोहनलाल यादव	155
3	हजारी लाल पुत्र श्री सोहनलाल यादव	155
4	दाताराम पुत्र श्री हरभगत यादव	167
5	सतपाल पुत्र श्री हरभगत यादव	167
6	श्रीमती शान्ति देवी पत्नि कैलाश चन्द शर्मा	202
7	मुकेश पुत्र श्री बीरबल मीणा	273
8	गिर्राज पुत्र श्री दुर्गाप्रसाद मीणा	273
9	चोथमल पुत्र श्री मक्खन राम मीणा	273
10	सुरजमल पुत्र श्री छोटेलाल मीणा	273
11	जयमल सिंह पुत्र श्री मुलचन्द यादव	273
12	सत्यनारायणपुत्र श्री मुलचन्द यादव	273
13	राजू पुत्र श्री ओमप्रकाश मीणा	273
14	हरिराम पुत्र श्री सांवतराम मीणा	273
15	हजारी लाल पुत्र श्री रिछपाल मीणा	273
16	सुरज्ञानी पुत्र श्री चोथमल मीणा	273
17	ओमप्रकाश,हिरालाल पुत्र श्री मनोहर लाल	273
18	महावीर पुत्र श्री टोडाराम यादव	274
19	रोहितास पुत्र श्री बीरबल यादव	274
20	मानसिंह पुत्र श्री झांझुराम यादव	274
21	विजय पुत्र श्री देवकरण यादव	274
22	सत्यनारायण पुत्र श्री गणेश यादव	274

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23	सुरज्ञानी पुत्र श्री महादेव यादव	274
24	रामनिवास पुत्र श्री मंगला राम यादव	274
25	देवकरण पुत्र श्री मक्खन लाल यादव	274
26	रामकिशोर पुत्र श्री मक्खन लाल यादव	274
27	जगदीश यादव पुत्र श्री मक्खन लाल यादव	274
28	पुष्कर पुत्र श्री सुल्तान यादव	274
29	लटटुर राम पुत्र श्री तुलसी मीणा	274
30	गिरधारी पुत्र श्री कुन्दन यादव	274
31	बाबुलाल पुत्र श्री बनवारी लाल आर्या	315
32	भूपसिंह पुत्र श्री बनवारी लाल आर्या	315
33	बनवारी पुत्र श्री सुण्डाराम यादव	315
34	अशोक पुत्र श्री हरिराम यादव	325
35	बाबुलाल पुत्र श्री लक्ष्मीनारायण यादव	309/952
36	प्रमोदपुत्र श्री मंगला राम यादव	309/953
37	परसराम पुत्र श्री प्रभात यादव	309/953
38	रमेश पुत्र श्री रामजीलाल यादव	309/955
39	रामकिशोर पुत्र छोटुराम यादव	123/964
40	रामस्वरूप पुत्र श्री छोटुराम, प्रेमबाई पुत्री श्री छोटुराम, श्योकोरी बेवा छोटुराम	323
	ग्राम कूजोता	
1	आकाश सिंह, अविनाश सिंह पुत्रान प्रेमवीर सिह	183/1037

7.1 इस प्रकार उक्तानुसार मुआवजा–राशि निर्धारित करते हुए ग्राम–वार व खसरा नम्बरवाईज विवरण परिशिष्ट –'अ' तैयार कराए गए हैं जो इस अवार्ड का ही भाग होंगें।

7.2 अवार्ड में यदि कोई लिपिकीय/टंकण सम्बन्धी त्रुटि रह जाती है तो भूमि अवाप्ति अधिकारी, कोटपूतली को उसे ठीक करने का अधिकार होगा।

7.3 कंपनी को अवाप्ताधीन भूमि से निम्न सड़क व रास्ते निकलते है जिनके लिए कंपनी आवश्यकता पड़ने पर वैकल्पिक रास्ता देने को तैयार है।

1. पक्की सड़क – महरमपुर राजपूत – गाँव से मोहन्नपुरा। महरमपुर राजपूत गांव के विस्थापन के पश्चात इस सड़क की उपयोगिता खत्म हो जायेगी।
2. पक्की सड़क – कूजोता मोड़ से कूजोता गाँव तक।

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3. कच्चा रास्ता – मोहनपुरा गॉव से महरमपुर राजपूत गॉव तक पहाड़ी के पीछे से होते हुए ।
4. बोवल रोड़ – मोहनपुरा से ढ़ाणी भोमसिंह वाली।
5. बोवल रोड़ – महरमपुर राजपूत से ढ़ाणी भोमसिंह वाली।
6. बोवल रोड़ – महरमपुर राजपूत से ढ़ाणी ढ़ालुकाली ।
7. कच्चा रास्ता – जोधपुरा रोड़ से स्कूल होते हुए मोहनपुरा को।

7.4.1 तदानुसार जमाबन्दी में रिकार्ड दूरूस्ती करके वर्तमान रास्ते की भूमि कंपनी के नाम हस्तांतरित की जा सकती है।

8.0 मुआवजा राशि भुगतान के समय निम्न बिन्दु दृष्टव्य होगें :–

8.1 भुगतान के पूर्व खातेदार की मृत्यु हो जाने पर नामान्तरण अनुसार उनके पश्चातवर्ती व को उनके हिस्सानुसार मुआवजा राशि का भुगतान किया जावेगा।

8.2 यदि कोई खातेदार अपनी भूमि या आबादी में स्थित मकान का बेचान अन्य किसी क्रेता के कर दिया है व राजस्व रिकॉर्ड में क्रेता का नाम प्रतिस्थापित हो चुका है तो राजस्व रिकॉ अनुसार नवीन खातेदार को पूर्व खातेदार के हिस्से का मुआवजा देय होगा तथा आबादी स्थित मकान का मुआवजा नवीनतम क्रेता को देय होगा।

8.3 अविवादित स्थिति में भुगतान नवीनतम राजस्व रिकॉर्ड के अनुसार देय होगा। अवाप्ताधीन भूमि के स्वामित्व सम्बन्धी विवाद होने पर इसे नियमानुसार सक्षम न्यायालय में जमा करा जावेगा।

8.4 अवाप्ताधीन क्षेत्र में निर्माण का मुआवजा खातेदारों को देय होगा। यदि खातेदार किसी अन्य को उक्त निर्माण का मुआवजा प्रदान करने की सहमति देते है तो मुआवजा इसी अनुसा ग होगा। इसं बाबत् विवाद होने की स्थिती में सक्षमं न्यायालय में नियमानुसार जमा करा जायेगा।

8.5 अवाप्ति–अधीन भूमि पर स्थित निर्माण का मूल्यांकन सार्वजनिक निर्माण विभाग (PWD) अधिकारियों द्वारा किया गया है व यह राशि गणना में सम्मिलित की गई हैं।

8.6 अवाप्ताधीन भूमि में कुछ छोटे व मध्यम पेड़ लगे है जिन्हें खातेदार कब्जा लेने से पूर्व हट के अधिकारी होंगे।

8.7 जो भूमि कम्पनी द्वारा कय की गई है, उसका मुआवजा किसी को देय नहीं होगा। इ अनुसार मुआवजा राशि की गणना अनुलनक 1 में की गयी है तथापि अन्तिम अवार्ड राश गणना तक कम्पनी द्वारा कय की गयी भूमि पर किसी अन्य व्यक्ति द्वारा स्वामित्व विवाद कि

भूमि अवाप्ति अधिकारी

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जाने पर कम्पनी द्वारा सक्षम न्यायालय के आदेशानुसार अतिरिक्त राशि जमा कराए जाने हेतु उपलब्ध करायी जाएगी।

8.8 अवार्ड राज्य सरकार द्वारा स्वीकार होने के बाद नियत तिथि को अंतिम गणना में आदिनांक व उक्त दिनांक को शामिल करते हुए मध्य दिनों का अतिरिक्त ब्याज नियमानुसार देय होगा। इस प्रकार गणना उपरान्त संलग्न अनुग्लनक 1 के अनुसार मुआवजा राशि निम्नानुसार है :-

ग्राम	अवाप्ताधीन भूमि का बाजार मूल्य	सोलेशियम 30 %	12 % वार्षिक की दर से ब्याज 625 दिनो के लिये 30.12.2006 से 15.09.2008 तक	निर्माण की कीमत	भूमि का कु मूल्य
मोहनपुरा	25555970	7666791	5251227	25927000	6440098
महरमपुर राजपूत	8201372	2460412	1685213	3822000	161689
महरमपुर नवाब	0	0	0	0	
कूजोता	33997110	10199133	6985708	1922500	5310445
राशि	67754451	20326335	13922148	31671500	13367443

9.0 यह ड्राफ्ट अवार्ड आज दिनांक 28 को मेरे द्वारा कुल मुआवजा राशि रू 133674434.00 अंकेण तेरह करोड़ छतीस लाख चोहत्तर हजार चार सौ चौंतीस रू. मात्र निर्धारित करते हुए लिखवाया

गया। अवार्ड अधिनियम की धारा 11 (1) के परन्तुक में (Proviso) के अनुसरण में उद्योग विभाग, राजस्थान सरकार को जिला कलेक्टर जयपुर के मार्फत अनुमोदनार्थ प्रेषित किया जाता है।

भूमि अवाप्ति अधिकारी,
कोटपूतली, जिला जयपुर।

भूमि अवाप्ति अधिकारी
S. D. M.) कोटपूतली (जयपुर)

संलग्नः-

1. ग्रामवार मुआवजा राशि विवरण पत्र परिशिष्ट अ (शीट 1 2 3 4) अनुग्लनक-1
2. उपपंजियक कोटपूतली कार्यालय से इस क्षेत्र के पंजीबद्ध दस्तावेजों बाबत सूचना अनुग्लनक-2
3. कम्पनी द्वारा सीधे कय की गई भूमि की सूची:अनुग्लनक-3

4. ग्राम महरमपुर राजपूत में कम्पनी द्वारा भूमि भू–अवाप्ति से मुक्त करने हेतु पत्र की प्रति अनुलगनक–4
5. ग्राम मोहनपुरा व ग्राम महरमपुर राजपूत में आबादी भूमि में निर्मित व कंपनी द्वारा कय मकानों की सूची कंपनी के पत्र की प्रति के साथ–अनुलग्नक–5
6. कंपनी द्वारा राज0 लैण्ड रेवेन्यू एक्ट की धारा 89 (4) में अवाप्त की गई भूमि का विवरण–अनुलग्नक–6
7. ग्राम मोहनपुरा, महरमपुर राजपूत व कूजोता गांव में निर्मित मकानों के मूल्यांकन की सूची –अनुलग्नक–7
8. ग्राम मोहनपुरा, महरमपुर राजपूत व कूजोता गांव की खातेदारी भूमि में अन्य व्यक्तियों द्वारा कब्जा एवं निर्मित मकानों के मूल्यांकन की सूची– अनुलग्नक–7ए

भू-अवाप्ति अधिकारी
कोटपूतली (जयपुर)

कार्यालय उपखण्ड अधिकारी कोटपूतली

क्रमांक :- 138

दिनांक : 21.2.08

उपखण्ड अधिकारी
कोटपूतली

विषय: डी० एल० सी० दरें बाबत।

सन्दर्भ आपका पत्रांक RA/8/182 दिनांक 11.2.08

महोदय,

उपर्युक्त विषयान्तर्गत निवेदन है कि ग्राम मोहनपुरा कुंभोला महरमपुर रामपूत तथा महरमपुर नवाब की पाही की D.L.C. दरों की सूचि पत्र के साथ संलग्न प्रेषित है।

संलग्न : उपरोक्तानुसार।

उप-खण्ड अधिकारी
पंजीयन एवं मुद्रांक
कोटपूतली

[illegible]

[illegible]

डी० ए० की दरें

डी० एल० बी० एम० बी० बिल्डिंग	कुंभोता, मोहनपुर	मोहनपुर रायपुर	महसपुर जगतार
1.11.2006 से 21.12.07 तक	चाही 160000/- प्र० बीघा वाणी 150000/- प्र० बीघा कोयोगिक दर 400000/- प्र० बीघा समर्पी सड़क पर लगता (10 किमी) उक्त दरों की डेढ़ गुना	चाही 150000/- प्र० बीघा वाणी 140000/- प्र० बीघा कोयोगिक दर 400000/- प्र० बीघा समर्पी सड़क पर लगता (10 किमी) उक्त दरों की डेढ़ गुना	NH 8 पर 1000000/- NH 8 से 500 मीटर तक 400000/- 300000/- NH 8 से 2 km के दूर 250000/- 225000
22.12.2007 से लगातार	चाही 300000/- प्र० बीघा वाणी 250000/- प्र० बीघा कोयोगिक दर 600000/- प्र० बीघा समर्पी सड़क पर लगता (10 किमी) उक्त दरों की डेढ़ गुना	चाही 300000/- प्र० बीघा वाणी 250000/- प्र० बीघा कोयोगिक दर 600000/- प्र० बीघा समर्पी सड़क पर लगता (10 किमी) उक्त दरों की डेढ़ गुना	NH 8 पर 1000000/- प्र० बीघा NH 8 से 500 मी. तक 600000/- प्र० बीघा NH 8 से 500 मी. 400000/- प्र० बीघा NH 8 से 2 km के दूर 250000/- प्रति बीघा

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Details of Land Purchased in Mohanpura

Sr. No.	Date of Purchase	Name of Khatedar	Village	Khasara No	Area in Hect	Area in Bigha	Rate of Purchase
1	15.05.2006	Shri Kisturi Devi W/o Banshoram Bhomsingh Ka Kheda	Mohanpura	105	0.3500	1.4000	300,000.00
2	17.05.2006	Shri Ram, Ramswaroop S/o Jhanjhu ram, Mu. Dhapali W/o Jhanjhu Jodhpura	Mohanpura	798, 239	1.1400	4.5600	300,000.00
3	20.05.2006	Gokul, Hari Ram, Ram Niwas Mohanpura	Mohanpura	41/963,	0.0238	0.0950	300,000.00
4	20.05.2006	Bhomati,Geeta,Vimala, Kamala through GPA to Gokul Chand, Hari Ram, Ram Niwas	Mohanpura	41/963,	0.0317	0.1267	300,000.00
5	28.05.2009	Prabhati, Narsi Ram, Kailash, Ramesh, Nihal Singh, Mahipal, Lalita, 1/2, Hamarayan 1/2	Mohanpura	64, 67	0.3300	1.3200	300,000.00
6	28.05.2006	Prakash,Banwari,Shimbhu,Mahaveer,Rati Ram, Hazari,Dhampal Yadav	Mohanpura	68, 69, 97, 98	0.3300	1.3200	300,000.00
7	31.05.2006	Rewati Devi,W/o Jalesingh (Ghoota) Bansur , Laxmi Devi W/o Ram Ji Lal (Mansapur) Bansur	Mohanpura	43, 228, 237, 238, 244, 245, 804, 807, 822,	1.4600	5.8400	300,000.00
8	01.06.2006	Mahipal S/o Laxman Yadav Mohanpura	Mohanpura	324	0.1700	0.6800	300,000.00
9	27.06.2006	Kanhaiya Lal, Jagdish S/o Shadia	Mohanpura	241, 42	0.7100	2.8400	300,000.00
10	30.06.2006	Nanag Ram S/o Jagdish Brahamin	Mohanpura	792, 793, 813, 816, 803	1.6800	6.7200	300,000.00
11	06.07.2006	Babu lal S/o Lakshmi Narayan Ahir	Mohanpura	61, 278	0.3250	1.3000	300,000.00
12	11-Sep-06	Kanti Kr. Yadav, Bhawani Singh Yadav S/o Sultan Singh Yadav; Smt. Mishri Devi W/o Sultan Singh Yadav;	Mohanpura	15, 16, 65, 66, 67	0.5242	2.0968	450,000.00
13	13-Sep-06	Prabhu Dayal S/o Chander Bhan	Mohanpura	291, 275	1.3000	5.2000	300,000.00
14	14-Sep-06	Umrav Singh S/o Chander Bhan Yadav	Mohanpura	157, 313, 795	1.5800	6.3200	300,000.00
15	14-Sep-06	Gokul Chand, Hari Ram, Ram Niwas	Mohanpura	31, 309/953,	0.1225	0.4900	300,000.00
16	20-Sep-06	Prasadi S/o Prabhat	Mohanpura	102, 103, 104	0.5000	2.0000	300,000.00
17	25-Sep-06	Gulla Ram S/o Maha Dev	Mohanpura	30, 170, 217, 41/963, 156, 162, 797	0.5792	2.3167	300,000.00
18	25-Sep-06	Jaisa Ram S/o Maha Dev	Mohanpura	30, 170, 217, 41, 963, 156, 162, 797	0.7092	2.8367	300,000.00
19	26-Sep-06	Har Pyari W/o Jhanju Ram, Satya Pal, Shri Pal & Mahipal S/o Jhanjhu Ram	Mohanpura	109	2.1400	8.5600	300,000.00
20	27-Sep-06	Gokul Chand, Hari Ram, Ram Niwas & Manoj S/o Shaodan	Mohanpura	216, 156, 162, 797, 41/963, 41 191	1.5000	6.4000	299,981.25
21	27-Sep-06	Ram Avtar & Pushkar S/o Mool Chand, Suresh Chand, Kailash Chand & Krishn Chand S/o Madan, Phooli Devi W/o Madan	Mohanpura	216, 37, 156, 162, 41/963, 797, 32, 215	2.5500	10.2000	300,000.00
22	27-Sep-06	Hanuman Sahai, Babu Lal, Sita Ram, Jagdish & Lal Chand S/o Rugha	Mohanpura	39, 46, 51, 178, 179, 180, 185	4.1700	16.6800	300,000.00
23	04-Oct-06	Jagdish S/o Prabhat	Mohanpura	102, 103, 104	0.5000	2.0000	300,000.00
24	05-Oct-06	Prabhu Dayal S/o Chander Bhan	Mohanpura	290	0.7400	2.9600	300,000.00
25	07-Oct-06	Manoj S/o Shaodan	Mohanpura	31, 309/953,	0.0408	0.1633	300,000.00
26	09-Oct-06	Ram Avatar S/o Maladin, Vidya Devi D/o Maladin	Mohanpura	184, 224, 236, 7	1.0250	4.1000	300,000.00
27	10-Oct-06	Ram Swaroop S/o Bhagwana	Mohanpura	9	0.3050	1.2200	300,000.00
28	13-Oct-06	Gulla Ram, Jassa Ram S/o Mahadvo	Mohanpura	156, 162, 216	0.2833	1.1333	299,964.71
29	13-Oct-06	Jassa Ram S/o Mahadev Ch. In the name of Gokul Chand, Hari Ram, Ram Niwas & Manoj S/o Sheodan	Mohanpura	163	0.2525	1.0100	300,000.00
30	18-Oct-06	Manoj S/o Sheodan	Mohanpura	41/963	0.0079	0.0317	300,000.00
31	19-Oct-06	Mahaveer S/o Umrao Singh	Mohanpura	319, 320	0.8400	3.3600	300,000.00
32	19-Oct-06	Puran Mal S/o Basanta	Mohanpura	276	0.7800	3.1200	300,000.00
33	19-Oct-06	Sheoram S/o Omkar	Mohanpura	160/947, 161/949, 190, 194, 809, 818	2.5000	10.4000	300,000.00
34	19-Oct-06	Ram Niwas S/o Basanta	Mohanpura	277	1.3900	5.5600	300,000.00
35	19-Oct-06	Ram Singh, Shiv Ram & Puran Mal S/o Basanta	Mohanpura	160	1.0300	4.1200	300,000.00
36	19-Oct-06	Shawaran S/o Sheodan	Mohanpura	189, 219	0.5400	2.1600	300,000.00
37	19-Oct-06	Bharat Mal S/o Hardve	Mohanpura	160/948	1.6400	6.5600	300,000.00
38	19-Oct-06	Parthavi Raj S/o Hardve	Mohanpura	2/945	0.8500	3.4000	300,000.00
39	19-Oct-06	Suresh S/o Umrao	Mohanpura	47, 48	0.6900	2.7600	300,000.00
40	20-Oct-06	Shri Parkash S/o Parbhu Dayal	Mohanpura	811	0.5500	2.2000	300,000.00
41	28-Oct-06	Varinder S/o Lakshmi Narayan, Sunita, Roop Bala & Saroj D/o Lakshmi Narayan	Mohanpura	193	0.5700	2.2800	300,000.00
42	30-Oct-06	Amr Chand S/o Kundan Ram	Mohanpura	33	0.4600	1.8400	300,000.00
43	30-Oct-06	Ram Karan S/o Ganesh	Mohanpura	99	0.5400	2.1600	300,000.00
44	30-Oct-06	Ram Niwas & Jagdish Prasad S/o Prabhu Dayal	Mohanpura	826	0.4700	1.8800	300,000.00
45	30-Oct-06	Geeta Devi W/o Jhabbar Mal	Mohanpura	105	0.6600	2.6000	300,000.00
46	30-Oct-06	Mamta Devi W/o Amr Chand	Mohanpura	96	0.4600	1.8400	300,000.00

Details of Land Purchased in Mohanpura

Sr. No.	Date of Purchase	Name of Khatedar	Village	Khasara No	Area In Hect	Area In Bigha	Rate of Purchase
47	30-Oct-06	Meeva Devi W/o Mahadve	Mohanpura	18	0.1825	0.7300	300,000.00
48	30-Oct-06	Mahender Kumar S/o Prabhu Dayal	Mohanpura	808, 819	0.1700	0.6800	300,000.00
49	30-Oct-06	Kamla Devi W/o Gardhari Lal Yadav	Mohanpura	65, 66	0.3200	1.2800	300,000.00
50	31-Oct-06	Hanuman Prasad S/o Dhansi Ram	Mohanpura	108	0.2650	1.0600	300,000.00
51	31-Oct-06	Kamlesh W/o Kailash Chand; Suman W/o Om Parkash; Shakuntala W/o Roshan Lal	Mohanpura	106	0.4100	1.6400	300,000.00
52	31-Oct-06	Ram Singh, Mumari S/o Umda; Sunderi W/o Umda; Kawar Singh & Kamal S/o Rameshwar; Sarbati Devi W/o Rameshwar; Ch in the name of Ram Swaroop	Mohanpura	9	0.3050	1.2200	300,000.00
53	31-Oct-06	Mata Din S/o Mulla	Mohanpura	1/1	0.9800	3.9200	300,000.00
54	31-Oct-06	Gayarsi Lal, Ramji Lal, Hari Ram, Bihari Lal & Ram Niwas S/o Omkar; Ch in the name of Ram Niwas S/o Omkar	Mohanpura	281, 799	0.3500	1.4000	300,000.00
55	01-Nov-06	Prasadi & Jagdish S/o Prabhat	Mohanpura	259, 260, 283	0.4000	1.6000	300,000.00
56	01-Nov-06	Paras Ram S/o Dava Ram; Dhansbi Ram S/o Dava Ram (Through Atorney)	Mohanpura	821, 829, 824, 828	3.2000	12.8000	300,000.00
57	01-Nov-06	Bodu Ram, Parsa Ram, Lakshmi Narayan & Dhansi Ram S/o Dava Ram	Mohanpura	805, 812, 815, 218	1.7400	6.9600	300,000.00
58	30-Oct-06	Ganpat S/o Gopal	Mohanpura	261, 262, 263, 264,	0.2650	1.0600	300,000.00
59	01-Nov-06	Lakshmi Narayan S/o Dava Ram	Mohanpura	326	0.3800	1.5200	300,000.00
60	30-Oct-06	Ram Kishore S/o Makhan	Mohanpura	295	0.0700	0.2800	300,000.00
61	30-Oct-06	Kundan S/o Sunda; Ram Niwas Yadav S/o Sunda	Mohanpura	45, 256, 282	0.6850	2.7400	300,000.00
62	30-Oct-06	Ganpat S/o Gopal	Mohanpura	17, 18	0.3725	1.4900	283,892.62
63	30-Oct-06	Banshi Ram S/o Moola	Mohanpura	11, 20, 60, 63, 95, 100, 279, 289, 293, 322, 825, 827	2.3600	9.4400	300,000.00
64	30-Oct-06	Jagdish Prasad, Dav Karan & Ram Kishore S/o Makhan	Mohanpura	11, 20, 60, 63, 95, 100, 279, 289, 293, 322, 825, 827, 62	2.8300	11.3200	300,000.00
65	04-Nov-06	Dapa Devi W/o Gayarasi Lal (9/65), Sandeep S/o Rajbala W/o Bihari Lal (18/65), Hari Ram S/o Omkar (9/65), Ram Niwas S/o Omkar (9/65), Kaushalaya W/o Omkar (9/65)	Mohanpura	803	0.5400	2.1600	300,000.00
66	04-Nov-06	Amar Singh, Radhey Shyam & Ram Singh S/o Suraj Bhan; Jagbali W/o Suraj Bhan (Consent of Jagbali for equal distribution to three)	Mohanpura	228, 237, 238, 244, 245, 804, 807, 822, 43	1.4600	5.8400	300,000.00
67	04-Nov-06	Dapa Devi W/o Gayarasi Lal (1/6), Sandeep S/o Rajbala W/o Bihari Lal (1/3), Hari Ram S/o Omkar (1/6), Kaushalaya W/o Ram Niwas (1/3)	Mohanpura	801, 802, 794	0.9600	3.8400	300,000.00
68	28-Oct-06	Umrao Singh & Prabhu Dayal S/o Chander; Bharat Mal, Ram Niwas & Parthvi Singh S/o Hardav; Jawa Devi, Mava Devi, Mishri Devi D/o Hardav; Pradeep & Pawan S/o Rameshwar; Shanti Devi W/o Rameshwar; Shavaran Kumar & Jairam S/o Sheodan; Varinder S/o Lakshmi Nar	Mohanpura	25, 26, 27, 28, 36, 225, 226, 230, 231, 233, 309	1.0675	4.2700	300,000.00
69	07-Nov-06	Ramji Lal S/o Umrao	Mohanpura	71	0.1800	0.7200	300,000.00
70	07-Nov-06	Chhaju Ram & Rameshwar S/o Ram Dav	Mohanpura	3, 4/1	0.5100	2.0400	300,000.00
71	07-Nov-06	Chhaju Ram & Rameshwar S/o Ram Dav; Rajender Prasad & Mahesh Kumar S/o Ruggha Ram; Gandi Devi W/o Ruggha Ram	Mohanpura	240, 242, 246, 247, 311, 312	0.7575	3.0300	333,333.33
72	09-Nov-06	Saroj Devi W/o Pramod Kumar	Mohanpura	18	0.1825	0.7300	400,000.00
73	09-Nov-06	Bhawan Devi W/o Sohan Lal; Hazari Lal & Ramji Lal S/o Sohan; Banarsi, Munni, Kamla, Saroj & Santosh D/o Sohan Lal (Payment to Hazari Lal & Ramji Lal)	Mohanpura	14, 21, 22, 23, 24, 29, 13	0.2933	1.1733	399,995.74
74	09-Nov-06	Satya Narayan; Data Ram; Mahesh; Suresh; Babu Lal; Badami W/o Harbajhan; Gothi Devi & Mukesh D/o Harbajhan (Ch to Data Ram through sahamati patra)	Mohanpura	16, 254	0.2500	1.0000	400,000.00
75	09-Nov-06	Hazari Lal & Ramji Lal S/o Sohan Lal	Mohanpura	38, 8/1	0.9450	3.7800	300,000.00

Details of Land Purchased in Mohanpura

Sr. No.	Date of Purchase	Name of Khatedare	Village	Khasara No	Area in Hect	Area in Bigha	Rate of Purchase
76	09-Nov-06	Ganpat & Sohan S/o Gopal; Satya Narayan, Data Ram, Babu Lal, Suresh & Mahesh S/o Har Bhakat	Mohanpura	14, 21, 22, 23, 24, 29, 13	0.5867	2.3467	300,000.00
77	09-Nov-06	Hazari Lal & Ramji Lal S/o Sohan Lal; Bhawari Devi W/o Sohan Lal;	Mohanpura	12, 15, 286	0.5400	2.1600	400,000.00
78	09-Nov-06	Hazari Lal, Ram Swaroop & Hari Singh S/o Jai Dayal; Shanti W/o Jai Dayal; Ram Singh & Murari S/o Umda; Sundri W/o Umda; Kawar Singh & Kamal S/o Rameshwar; Sarbati W/o Rameshwar; Nancha S/o Laadu; (Ch in the name of Mumari through Samati Patra)	Mohanpura	96, 280	0.7100	2.8400	400,000.00
79	10-Nov-06	Satya Narayan, Data Ram, Mahesh, Suresh & Babu Lal S/o Har Bhagat; Badami W/o Har Bhagat; Gothi Devi & Mukesh Devi D/o Har Bhagat (Ch to Data Ram through samathi patra)	Mohanpura	261, 262, 263, 264,	0.2650	1.0600	400,000.00
80	10-Nov-06	Jai Ram, Sardara, Ram Kishore, Surja & Ram Swaroop S/o Chhottu; Sheokori W/o Chhottu; Sawaran W/o Ram Ratan; Geeta, Kamla & Manisha D/o Ram Ratan	Mohanpura	255, 285	0.0600	0.2400	400,000.00
81	10-Nov-06	Jai Ram, Sardara, Ram Kishore, Surja & Ram Swaroop S/o Chhottu; Sheokori W/o Chhottu;Prembai D/o Chhottu; Sawaran W/o Ram Ratan; Geeta, Kamla & Manisha D/o Ram Ratan	Mohanura	120, 122, 123/964, 133	0.5600	2.2400	
82	13-Nov-06	Mata Deen S/o Moola; Mishri Devi W/o Phool Chand; Babu Lal & Danesh S/o Phool Chand; Geeta, Raj Bala, Sunita, Kaushala, Sheetal D/o Phoola; Krishna Devi W/o Amar Singh; Surinder & Narinder Singh S/o Amar Singh	Mohanura	255, 285	0.0600	0.2400	
83	13-Nov-06	Mata Deen S/o Moola; Mishri Devi W/o Phoola; Babu Lal, Danesh S/o Phoola; Geeta, Raj Bala, Sunita, Kaushala, Sheetal D/o Phoola; Krishna Devi W/o Amar Singh; Surinder & Narinder Singh S/o Amar Singh	Mohanpura	120, 122, 123/964, 133	0.5600	2.2400	400,000.00
84	13-Nov-06	Mishri Devi W/o Phoola; Babu Lal & Danesh S/o Phoola; Geeta, Raj Bala, Sunita, Kaushala & Sheetal D/o Phoola; Krishna Devi W/o Amar Singh; Surinder & Narinder Singh S/o Amar Singh	Mohanpura	105	0.9500	3.8000	400,000.00
85	28-Oct-06	Sharvan Kumar & Jai Ram S/o Sheodan; Ch in the name of Puroon S/o Basanta	Mohanpura	161	0.4300	1.7200	300,000.00
86	21-Nov-06	Ram Kuwar & Babu Lal S/o Prabhat.	Mohanpura	4	0.5100	2.0400	400,000.00
87	21-Nov-06	Ram Karan, Ram Kuwar, Rohitash & Babu Lal S/o Prabhat;	Mohanpura	158	1.4200	5.6800	400,000.00
88	21-Nov-06	Ram Karan, Ram Kuwar, Rohitash & Babu Lal S/o Prabhat;	Mohanpura	163	0.7575	3.0300	400,000.00
89	24-Nov-06	Ajay Kumar & Ram Kishan S/o Bhagwan Sahai	Mohanpura	240, 242, 246, 247, 311, 312, 820	0.3325	1.3300	400,000.00
90	24-Nov-06	Rajender Prasad & Mahesh Kumar S/o Rugha Ram; Gandhi W/o Rugha Ram; (Registery Left in 167 no)	Mohanpura	240, 242, 246, 247, 311, 312	0.1263	0.5050	400,000.00
91	24-Nov-06	Kana Ram & Jagdish S/o Sadia; Chahhu Ram & Rameshwar S/o Ramdve; Rohitash S/o Ganpat; Matadeen, Banarsi & Sultan S/o Ganga Sahai; Jadawali Devi W/o Surja; Shanti, Emarti & Santosh D/o Surja; Amar Singh, Radhey Shyam & Ram Singh S/o Surja; Rewati & Swaran	Mohanpura	25, 26, 27, 28, 36, 225, 226, 230, 231, 233, 309	1.3725	5.4900	400,000.00

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Details of Land Purchased in Mohanpura

Sr. No.	Date of Purchase	Name of Khatedar	Village	Khasara No	Area in Hect	Area In Bigha	Rate of Purchase
92	24-Nov-06	Matadeen, Banarsi & Sultan S/o Ganga Sahai; Jadawali Devi W/o Surja; Shanti, Emarti & Santosh D/o Surja; Amar Singh, Radhey Shyam & Ram Singh S/o Surja; Rewati & Swaran D/o Sohan; Reeta, Reena & Shareena D/o Kaushala; Kishori Lal & Banshi S/o Nanda;	Mohanpura	44, 220, 221, 227, 243, 806	1.1900	4.7600	400,000.00
93	24-Nov-06	Lakshmi Narayan S/o Jalta; Ram Karan, Babu Lal, Ram Kuwar & Rohitash S/o Prabhat	Mohanpura	44, 220, 221, 227, 243, 806	1.1900	4.7600	400,000.00
94	14-Dec-06	Jay Ram S/o Sheodan (Consent to pay to Puroon S/o Basanta)	Mohanura	157/946	0.8300	3.3200	400,000.00
95	14-Dec-06	Sheoram S/o Omkar	Mohanpura	194	0.0300	0.1200	400,000.00
96	16-Dec-06	Ram Dayal S/o Bhoora	Mohanpura	40, 49	1.2700	5.0800	400,000.00
97	16-Dec-06	Ram Dayal S/o Bhoora	Mohanpura	8	0.4200	1.6800	400,000.00
98	16-Dec-06	Ram Dayal S/o Bhoora	Mohanpura	181, 187, 235	1.2000	4.8000	400,000.00
99	16-Dec-06	Prahlad S/o Bhura	Mohanpura	35, 50, 53, 182, 188, 220	2.6700	10.6800	400,000.00
100	21-Dec-06	Nanak Dutt S/o Jagdish Prasad	Mohanpura	797	0.0750	0.3000	400,000.00
101	09-Jan-07	Prakash, Sambhu & Hazari S/o Sheodan; Mahaveer Ratiram & Dharampal S/o Todaram	Mohanpura	294	0.1575	0.6300	400,000.00
102	09-Jan-07	Dhanshi Ram S/o Hardve	Mohanpura	296, 298	0.1400	0.5600	400,000
103	10-Jan-07	Kailash S/o Umrao Prasad	Mohanpura	800, 284, 107	0.0498	0.1990	399,502.63
104	09-Jan-07	Mahaveer Ratiram & Dharampal S/o Todaram	Mohanpura	108	0.2650	1.0600	400,000.00
105	09-Jan-07	Prabhati W/o Umrao Prasad; Narshi Ram; Nihal Singh, Ramesh Chand & Mahipal S/o Umrao Prasad; Hamarayan S/o Sheo Sahai	Mohanpura	107, 284	0.2997	1.1990	399,885.74
106	09-Jan-07	Danshi S/o Hardve; Prabhati W/o Umrao; Ramesh, Narshiram, Nihal Singh, Mahipal S/o Umrao Prasad; Sarli W/o Toda Ram; Hamarayan, Prakash, Simbhu & Hazari S/o Sheodan	Mohanpura	800	0.2215	0.8861	389,610.78
107	10-Jan-07	Lalta D/o Umrao Singh	Mohanpura	800, 284, 107	0.0498	0.1990	399,502.63
108	11-Jan-07	Dhansi Ram S/o Hardve	Mohanpura	309/951	0.1050	0.4200	400,000.00
109	24-Jan-07	Har Sahai, Bharta & Banshi S/o Bhanra	Mohanpura	58, 59, 101, 257, 253	1.0400	4.1600	400,000.00
110	24-Jan-07	Har Sahai, Bharta & Bhanshi Dhar S/o Bhora Ram	Mohanpura	61	0.2425	0.9700	400,000.00
111	17-Mar-07	Ram Swaroop & Rajendra S/o Kanta Ram; Neetanjali Devi W/o Kanta ram	Mohanpura	800	0.0483	0.1933	399,974.14
112	23-May-07	Banarsi Devi W/o Prabhu Dayal	Mohanpura	201	0.2300	0.9200	400,000.00
113	10-May-07	Satyavarat & Akash S/o Ram Avatar	Mohanpura	810, 817	0.3400	1.3600	400,000.00
114	06-Jun-07	Umrao S/o Narayan	Mohanpura	213, 216, 206, 207	0.1900	0.7600	400,000.00
115	30-Jun-07	Satyavarth aakash S/o Ramavatar Ahir	Mohanpura	72	0.3300	1.3200	400,000.00
116	30-Jun-07	Syoram S/o Omkar Yadav	Mohanpura	195, 211	0.6500	2.6000	400,000.00
117	30-Jun-07	Ramsingh Puranmal Shivram S/o Basanta	Mohanpura	218	0.0200	0.0800	400,000.00
118	18-Jul-07	Mishri Devi W/o Lakshman	Mohanpura	278, 309/952	0.1350	0.5400	400,000.00
119	23-Jul-07	Matadeen, Sourgayari, Mahaveer S/o Mahadve; Maya W/o Mahadve; Santa, Sawaran D/o Mahadve; Parasram, Kailash, Ram Singh & Pushkar S/o Sultan	Mohanpura	256, 282	0.0650	0.2600	450,000.00
120	05-Jul-07	Babu Lal S/o Bharta Nath	Mohanpura	829, 830, 831,	0.1975	0.7900	400,000.00
121	15-Sep-07	Narendra S/o Lakshman	Mohanpura	18, 61, 278, 309/952	0.5600	2.2400	400,000.00
122	15-Sep-07	Varinder S/o Lakshman	Mohanpura	61, 278, 309/952	0.3775	1.5100	400,000.00
123	26-Oct-07	Banwari S/o Sheodan	Mohanpura	294, 809	0.0346	0.1383	400,195.18
124	26-Oct-07	Jairam S/o Sheodan	Mohanpura	210, 196	0.6600	2.6400	400,000.00
125	28-Nov-07	Lakshmi Narayan S/o Deva Ram	Mohanpura	222, 223,	1.4000	5.6000	400,000.00
126	02-Apr-08	Amar Singh, Ram Singh, Radhey Shyam S/o Suraj Bhan	Mohanpura	318	0.9500	3.8000	400,000.00
127	09-May-08	Parthvi Raj, Ram Niwas, Pradeep, Pawan	Mohanpura	218	0.0050	0.0200	400,000.00
128		Area of Houses Purchased in Mohanpura (Sheet Enclosed)			0.6271	2.5085	
					89.4271	357.7085	

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Details of Land Purchased in Kujota

Sr.No.	File No.	Date of Purchase	Name of Khatedar	Khasara No	Area in Hect	Area In Bigha	Rate Purcha
40	422	21-Jun-08	Kalu Ram S/o Kishna; Budhram, ram Sharan, Rohitash, Rajendra S/o Banshi; Prabhu Parta S/o Tulla Ram Yadav	295, 296, 351, 352, 353, 356, 357, 361, 293, 294	0.7376	2.9503	400(
41	427	07-Jul-08	Ramlal S/o Kishna; Leelaram S/o Banshi; Sundari Devi W/o Banshi	295, 296, 351, 352, 353, 356, 357, 361, 293, 294,	0.1951	0.7802	400(
42	429	16-Jul-08	Mohan Singh, Mahabeer S/o Bhagwal Singh	175, 177	0.5000	2.0000	4000
43	430	16-Jul-08	Lad Devi W/o Maman Singh, Maman Singh S/o Bhagawt Singh	179,	0.2900	1.1600	4000
				Total	27.2116	108.8463	

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Details of Land Purchased in Meharampur Rajput

Sr. No.	File No	Date of Purchase	Name of Khatedar	Khasara No	Area in Hect	Area In Bigha	Rat Purch
1	1	24.04.2006	Rood Mal Sharma S/o Mahadev Sharma Kujota	425, 426	1.4300	5.7200	300
2	3	24.04.2006	Mishri Devi D/o Shri Jagannath Sharma -Kujota	419	0.2300	0.9200	300
3	21	01.06.2006	Om Prakash	416 , 420	0.1575	0.6300	300
4	30	24.6.2006	Sawai Singh, Sube Singh, Omi Singh, Gaje Singh, Ram Singh	393	1.1726	4.6904	300
5	31	24.06.2006	Rohitash Singh, Sawai Singh, Gaje Singh, Ram Singh, Sube Singh	395	0.2580	1.0320	300
6	32	24.06.2006	Rohitash Singh, Sawai Singh, Gaje Singh, Ram Singh, Sube Singh	392	0.0200	0.0800	300
7	35	28.06.2006	Sheodan S/o Kishan Ram Ahir	372	1.2600	5.0400	300
8	36	28.06.2006	Savitri W/o Sheodan Ahir	295, 296	2.0900	8.3600	300
9	183	10-Nov-06	Jai Ram, Sardara, Ram Kishore, Suraj Bhan & Ram Swaroop S/o Chhottu Ram; Sawaran W/o Ram Ratan; Geeta, Kamla & Manisha D/o Ram Ratan;	288/439	0.5000	2.0000	400
10	262	24-Jan-07	Har Sahai, Bharta S/o Bhora Ram	288	1.9667	7.8667	400
11	263	24-Jan-07	Har Chand S/o Hucca Ram	382, 383, 384, 385, 386	2.1900	8.7600	400
12	268	31-Jan-07	Rohitash Singh, Om Singh, Gaje Singh, Ram Singh & Sube Singh S/o Prahlad Singh	294/427, 294/428,	0.2417	0.9667	400
13	270	07-Feb-07	Sawai Singh S/o Prahlad Singh	294/427, 294/428	0.0483	0.1933	[illegible]000
14	278	19-Mar-07	Kailash S/o Gujarai Sharma	416, 420	0.1575	0.6300	[illegible]00
15	316	05-Jul-07	Rohitash Singh Tanwar S/o Prahalad Singh Tanwar	(399/434)	0.0476	0.1904	52530
16	319	05-Jul-07	Veena Tanwar S/o Rajesh Tanwar	(399/434)	0.0054	0.0217	46102
17	357	24-Sep-07	Puran S/o Guljhari	415, 420,	0.1575	0.6300	4000
18	369	14-Nov-07	Bhawar Singh S/o Umrao Singh	373	0.8800	3.5200	4000
19	379	26-Dec-07	Rohitash Singh; Sube Singh; Sawai Singh; Bhomi SinghGaje Singh Ram Singh S/o Prahlad Singh; Bhawar ginch S/o Umrao Singh	289	0.5800	2.3200	4000
20	381	26-Dec-07	Bhawar ginch S/o Umrao Singh	394	0.4400	1.7600	4000
20	393	25-Apr-08	Satyanarayan, Jaimal Singh, Bela Urf Bagraj S/o Mool Chand; Mahipal S/o Laxmi Narayan; Swarani W/o Laxmi Narayan	204, 205	1.2000	4.8000	4000
21	399	20-May-08	Ram Singh Tanwar S/o Prahlad Singh Tanwar	(399/434)	0.0139	0.0556	1708715
22	400	20-May-08	Ratnadevi W/o Prahlad Singh Tanwar	(399/434)	0.0050	0.0200	1056661
23	401	21-May-08	Sawai Singh S/o Prahlad Singh Tanwar	(399/434)	0.0328	0.1314	1141814
24	402	21-May-08	Sube Singh S/o Prahlad Singh Tanwar	(399/434)	0.0189	0.0756	1323442
25	411	11-Jun-08	Dhanshi Ram Hazari Lal S/o Mool Chand Yadav	204, 205	0.6000	2.4000	4000
			Total Abadi Area purchased		1.5873	6.3493	
					17.2907	69.1629	

अनुलग्नक-5

Grasim Industries Limited.
Unit Grasim Cement Kotputli
List of Houses Purchased in Abadi area of Village Mohanpura

Sr. No.	F. No.	Date of Purchase	Name of Khatedar	Type of Land	Area Hect	Area Bigha
1	426	12-Jul-08	Kailash S/o Sohan Lal Kanjar	136	0.1800	0.7200
2	428	14-Jul-08	Mathra S/o Sohan Lal Kanjar	136	0.0361	0.1444
3.	436	31-Jul-08	Birbal S/o Sohan	136	0.0361	0.1444
4	437	31-Jul-08	Puran Mal S/o Sohan	136	0.0361	0.1444
5	438	31-Jul-08	Prahlad S/o Banshi	136	0.0180	0.0720
6	442	14-Jul-08	Babulal S/o Banshi Ram	136	0.0180	0.0720
7		23-Aug-08	Chajjuram S/o Moti lal Kanjar	136	0.0357	0.1428
7	282	29-Mar-07	Bhoop Singh Yadav; Babu Lal Goyal	136 Total	0.3600	1.4400
8	284	04-Dec-06	Subhash Nai	274	0.0480	0.1920
9	424	02-Jul-08	Shyamlal S/o Bhansi Dhar	274	0.0250	0.0999
10	425	02-Jul-08	Bheharam S/o Banshi Dhar	274	0.0310	0.1240
11	439	31-Jul-08	Chittarmal Yadav S/o Omkar Yadav	274	0.0256	0.1024
				274	0.0121	0.0484
12	376	17-Dec-07	Puranmal S/o Shri Umrao Singh	274 Total	0.1417	0.56
13	382	29-Dec-07	Sugan Chand S/o Hanuman Meena	273	0.0202	0.0808
14	413	20-Jun-08	Om Prakash, Ratan Lal, Manoj S/o Ram Dayal; Chandrakanta Devi W/o Ram Dayal Jangid	273	0.0285	0.1140
15	435	23-Jun-08	Satyaveer S/o Ram Niwas	273	0.0348	0.1392
16	444	14-Aug-08	Ram Kumar Birbal Motheram S/o Jhanju; Meena; Gayarsi Devi W/o Jhanju Ram	273	0.0194	0.0776
				273	0.0225	0.0901
				273 Total	0.1254	0.5017
				Grand Total	0.6271	2.5085

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Grasim Industries Limited

Unit Grasim Cement Kotputli

List of Houses Purchased in Abadi area of Village Meharampur Rajput

Sr. No.	F. No.	Date of Purchase	Name of Khatedar	Khasara No	Area purchased in Hect	Area Mete
1	214	04-Dec-06	Roshan S/o Nanu Ram	399	0.0311	
2	269	25-Jan-07	Har Chand S/o Hucca Ram Yadav	399	0.1481	
3	290	11-Apr-07	Jagdish S/o Dedha Ram	399	0.0038	
4	294	21-May-07	Babu Lal S/o Bhola Ram	399	0.0120	
5	295	21-May-07	Suresh S/o Babu Lal	399	0.0048	
6	299	10-May-07	Dashrath urf Deshraj S/o Dadha Ram	399	0.0219	
7	300	10-May-07	Madan Lal S/o Kanha Ram	399	0.0010	
8	301	24-May-07	Ram Chander S/o Guljhari Lal	399	0.0444	
9	315	30-Jun-07	Vijay Singh S/o Banshi Dhar	399	0.0024	
10	322	11-Jul-07	Ramkumar S/o Sundaram	399	0.0240	
11	326	04-Aug-07	Sunita Devi W/o Rajendra	399	0.0191	
12	327	04-Aug-07	Parmeshwari Devi W/o Manoj	399	0.0158	
13	328	03-Aug-07	Gandi Devi W/o Prabu Dayal	399	0.0128	
14	333	07-Aug-07	Kalu Ram S/o Babu Ram	399	0.0283	
15	334	07-Aug-07	Kalu Ram S/o Babu Ram	399	0.0065	
16	335	07-Aug-07	Aurjan Lal S/o Guljhari	399	0.0165	
17	336	07-Aug-07	Aurjan Lal S/o Guljhari	399	0.0153	
18	337	07-Aug-07	Om Prakash S/o Banwari Lal	399	0.0258	
19	339	13-Aug-07	Sant Ram S/o Sultan	399	0.0167	
20	340	13-Aug-07	Devaram S/o Gopal Chamar	399	0.0105	
21	342	21-Aug-07	Ram Karan S/o Chanda Ram Chamar	399	0.0049	
22	343	21-Aug-07	Pooran S/o Chanda Ram Chamar	399	0.0142	
23	344	21-Aug-07	Murari Lal S/o Chanda Ram Chamar	399	0.0043	
24	346	23-Aug-07	Gandaram S/o Guljari Lal	399	0.0108	
25	347	24-Aug-07	Sugana Devi W/o Pooran Mal	399	0.0121	
26	348	29-Aug-07	Suman Devi W/o Rajendra	399	0.0342	
27	349	24-Aug-07	Pooranmal S/o Guljhari	399	0.0358	
28	355	20-Sep-07	Teeja Devi W/o Sohan Lal	399	0.0069	
29	356	20-Sep-07	Mukesh Kumar W/o Sohan Lal	399	0.0035	
30	358	20-Sep-07	Maman Singh S/o Banshi Ram	399	0.0230	
31	360	10-Oct-07	Suresh S/o Hari Ram	399	0.0086	
32	364	26-Oct-07	Hanuman S/o Kaluram Arya	399	0.0037	
33	368	31-Oct-07	Hariram S/o Dedaram Bawaria	399	0.0353	
34	373	05-Dec-07	Banshidhar S/o Guljari Lal	399	0.0474	
35	374	05-Dec-07	Banshidhar S/o Guljari Lal	399	0.0208	
36	377	22-Dec-07	Smt. Mela Devi D/o Deda Ram	399	0.0321	
37	378	26-Dec-07	Smt. Panchi Devi W/o Bhawar lal	399	0.0060	
38	383	16-Jan-08	Kaluram S/o Surjaram	399	0.0045	
39	384	21-Jan-08	Bhagwan Sahai S/o Khemla	399	0.0303	
40	385	21-Jan-08	Prakash S/o Bhagwan Sahai	399	0.0084	
41	386	13-Feb-08	Budhram S/o Shri Fusharam	399	0.0167	
42	388	21-Feb-08	Sonaram S/o Nandaram Arya	399	0.0158	
43	389	25-Feb-08	Ashok Kumar S/o Surja Ram Arya	399	0.0065	
44	394	15-May-08	Deeta Devi W/o Maduram Arya	399	0.0033	
45	395	15-May-08	Niranjan, Hamraj, Mahesh, Hardwari Lal S/o Chajju Ram	399	0.0736	
46	396	16-May-08	Omi Singh Tanwar S/o Prahlad Singh Tanwar	399	0.0715	
47	397	16-May-08	Banshi Dhar S/o Mangla Ram Arya	399	0.0344	
48	398	08-May-08	Ramji Lal S/o Nandaram Arya	399	0.0161	
49	404	09-May-08	Ganesh S/o Mangta	399	0.0087	
50	405	09-May-08	Ganesh & Mahadve S/o Mangla	399	0.0406	
51	407	29-Apr-08	Ram Swaroop S/o Sunda Ram	399	0.0403	

52	408	07-Jun-08	Geeta Devi W/o Mahender Kumar	399	0.0027
53	409	07-Jun-08	Kabul Chand S/o Ganesh Ram Arya	399	0.0072
54	410	07-Jun-08	Hazari Lal S/o Mahadve	399	0.0037
55	414	25-Jun-08	Madan Lal S/o Kana Ram; Surji Devi W/o Kana Ram; Geeta Devi W/o Mahander Chamar	399	0.0328
56	423	02-Jul-08	Nekiram S/o Sukhram	399	0.0139
57	431	23-Jul-08	Leela Ram S/o Bodhu Ram	399	0.0188
58	432	23-Jul-08	Sugan Chand S/o Nanda Ram Arya	399	0.0161
59	433	23-Jul-08	Suresh & Hemraj S/o Leela Ram	399	0.0091
60	434	23-Jul-08	Jai Ram S/o Bodu Ram Arya	399	0.0064
61	446	11-Aug-08	Ram Singh, Kailash, Jitender S/o Gheesaram; Rewati Devi W/o Gheesaram	399	0.0251
				399 Total	1.2715
62	283	08-May-07	Leela Ram S/o Khem Chand	399/437	0.0641
63	298	10-May-07	Pintu Urf Raj Kumar S/o Hari Ram	399/437	0.0305
64	303	24-May-07	Radha W/o Ram Chander	399/437	0.0038
65	307	26-May-07	Sher Singh S/o Moola Ram	399/437	0.0384
66	351	15-Sep-07	Sirja Ram S/o Mangal Ram	399/437	0.0182
67	361	16-Oct-07	Parvati Devi W/o Rohitash	399/437	0.0041
68	362	16-Oct-07	Patashi Devi W/o Harlal	399/437	0.0114
69	387	13-Feb-08	Murli Lal S/o Ramji Lal	399/437	0.0113
70	412	18-Jun-08	Pappuram, Hoshiar, Hanuman S/o Ramji Lal, Bimla Devi W/o Ramji Lal, Gulab Devi W/o Hoshiar, Kamlesh W/o Mukesh,	399/437	0.0850
71	415	21-Jun-08	Shanti Devi W/o Ramji Lal Bawaria	399/437	0.0200
72	416	21-Jun-08	Roshni Devi W/o Ram Niwas Bawaria	399/437	0.0093
73	417	26-Jun-08	Indraj Bawaria S/o Ramji Lal	399/437	0.0156
74	440	05-Aug-08	Mandu Ram S/o Leela Ram Yadav	399/437	0.0043
				399/437 Total	0.3159
				Grand Total	1.5873

अनुलग्नक-6

Grasim Industries Limited

Unit Grasim Cement Kotputli

Land Acquired Under Section 89(4) in village Mohanpura

Sr.No	Date	Name of Khatedar	Khasara No	Area in Hect
23	22-Dec-07	Jamna S/o Bala Ram urf Pallaram; Sheonath, Ramavatar, Suresh, Bajrang S/o Sardara; Gayarsi Devi W/o Sardara; Bhoraram S/o Gumana; Har Baghat S/o Deva Ram; Nanchi W/o Deva Ram	186	1.2800
37	31-Mar-08	Sugan Chand, Chiranji, Hazari, Uaday Singh S/o Late Hanuman; Madhi Devi W/o Late Hanuman	265, 143	0.1900
40	14-Jan-08	Krishna Devi, Manju Devi D/o Matadin	184, 224, 236	0.8000
41	31-Mar-08	Chothmal S/o Makhan	266, 141	0.1200
		Mandir Shree Narsingh Ji Maharaj	110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 130, 131, 132, 144, 147, 148, 149, 150, 151, 152, 153, 154, 164, 165, 166, 167, 168, 169, 171, 172, 173, 174, 155	13.6100
		Banwari Lal, Lakshman Singh, Ramkaran, Kailash Chand S/o Sunda Ram	314, 315	0.6300
				16.6300

50

Grasim Industries Limited				
Unit Grasim Cement Kotputli				
Land Acquired Under Section 89(4) in Meharampur Rajput				
Sr.No	Date	Name of Khatedar	Khasara No	Area in Hect
15	25-Jul-07	Rohitash S/o Moola Ram	395	0.0517
16	23-Jul-07	Rood Mal Puranmal S/o Ram Dayal; Channa Devi W/o Ramdayal; Ramsingh Ramkaran Shriram Dayaram S/o Banwari; Smt Ramkala, Gothi Devi Ramrati Rambhatari D/o Banwari; Prabhu S/o Ramkaran; Rampratap S/o Nanad; Chandro W/o Nanad; rohitash S/o Moola; Birvati W/o	293, 396, 397, 398, 291/441	6.0300
17	23-Feb-08	Hari Ram S/o Chotturam; Soni W/o Chotturam; Kailash, Prakash, Chander Pal, Ram Kishan, Mahender S/o Surja Ram; Roshni W/o Surja Ram; Papita D/o Surja Ram; Radhey Shyam, Banwari, Amar Singh S/o Harlal; Patasi Devi W/o Harlal; Prem, Munni, Santara D/o Harla	286, 287, 288/436	3.7300
		Mandir Shree Mahadve Ji	369, 370	1.5300
		Harsahya, Bharta S/o Bhora Lal, Shurti Devi W/o Dhola Ram Bawriya	288	1.1300
			Total	12.4717

51

Grasim Industries Limited
Unit Grasim Cement Kotputli
Area Acquired U/s 89 in Village Kujota

Sr.No	Date	Name of Khatedar	Khasara No	Area In Hect
43	31-Mar-08	Imerti Devi D/o Hardve W/o Shriram	324/1047, 324/1048/1050	1.690
		Mandir Shree Peer Ji Maharaj	227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 297, 298, 299, 300, 301, 302,	6.170
			Total	7.8600

52

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता कोटपूतली ।

क्रमांक :- सरवअ/कोट/सीसी/पृ./खवप-41/81/1249 दिनांक :- 29.8.05

प्रेषिति :- खनि अभियन्ता ,

जयपुर ।

विषय :- ग्रासिम इन्डस्ट्रीज लि. के लिए ग्राम मोहनपुरा, मेहरामपुरा (राजपूत), मेहरामपुरा (नबाब) व कुजोता तहसील कोटपूतली जिला जयपुर में भूमि अवाप्ति के सम्बन्ध में ।

प्रसंग :- जिला कलेक्टर जयपुर के पत्र क्रमांक 4((02/9601 दिनांक 6. 8. 05.

महोदय,

उपरोक्त विषयान्तर्गत प्रसांगिक पत्र के सम्बन्ध में निवेदन है कि :-

(1) मैसर्स ग्रासिम इन्डस्ट्रीज लि. के पक्ष में मोहनपुरा, कुजोता आदि ग्राम में 548. 78 हैक्टर क्षेत्र का खनन पट्टा लाईम स्टोन खनिज हेतु दिनांक 8. 3. 02 से हस्थानान्तरित हुआ है । पूर्व में यह खनन पट्टा रीको ( ) के नाम से स्वीकृत था ।

(2) ग्रासिम इन्डस्ट्रीज कके लि. द्वारा प्रस्तावित 242. 72 हैक्टर भूमि जिसमें ग्राम मोहनपुरा, की 125. 25 हैक्टर ग्राम कुजोता की 69. 08 हैक्टर , मेहरामपुरा (राजपूत) की 46. 19 व मेहरामपुरा (नबाब) ग्राम की 2. 17 हैक्टर भूमि आती है । खनन पट्टा क्षेत्र का भाग है । यह क्षेत्र कम्पनी को खनन कार्य तथा खनन हेतु ब्लास्टिंग के लिए सुरक्षा के लिए आवश्यक होगा ।

(3) इस खनन पट्टा पर आधारित कम्पनी द्वारा 30 लाख टन प्रति वर्ष क्षमता का सीमेन्ट प्लान्ट (संयंत्र) प्रस्तावितहै । इसमें लगभग 900 करोड रूपये का निवेश होगा एवं लगभग 2500 लोगो का प्रत्यक्ष अप्रत्यक्ष रोजगार उपलब्ध होगा

(4) इस क्षेत्र में खनन कार्य प्रारम्भ होने पर 40 लाख टन लाईम स्टोन प्रतिवर्ष खनन होगा । जिसमें राज्य सरकार को प्रतिवर्ष 20 करोड रूपये की रायल्टी रायल्टी के रूप में मिलने की सम्भावना है ।

(5) इस क्षेत्र में पडने वाले मोहनपुरा ग्राम के 120 मकान तथा मेहरामपुरा (राजपूत) ग्राम के 96 मकान ब्लास्टिंग सुरक्षा की दृष्टि से हटाना आवश्यक होगक ।

(6) प्रस्तावित क्षेत्र में से भगवती लाईम स्टोन कं. लि. को 4. 05 हैक्टर का खनन पट्टा दिया गया है । अतः इसमें पडने वाले मोहनपुरा ग्राम के निम्न खसरा

श्री अनुमोदन कर दिया गया ।

उपरोक्त बिन्दुओ को देखते हुए इस क्षेत्र की भूमि अवाप्ति उचित होगी ।

भवदीय,

सहायक खनि अभियन्ता,

कोटपूतली ।

कार्यालय उपखण्ड अधिकारी कोटपूतली, जिला-जयपुर

क्रमांक/[illegible]/2005/ 452 दिनांक:- 21/7/05

श्रीमान जिला कलेक्टर महोदय,
जयपुर

विषयः- ग्रासिम इण्डस्ट्रीज लि0 के लिए ग्राम मोहनपुरा, मेहरामपुर (राजपूत), मेहरामपुर (नवाब) एवं कुजोता, तह0-कोटपूतली जिला जयपुर में भूमि अवाप्ति के सम्बन्ध में।

प्रसंगः- आपका पत्र क्रमांक राजस्व-4 (4) 02 / 5526 दिनांक 4/5/2005

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के सन्दर्भ में निवेदन है कि ग्रासिम इण्डस्ट्रीज के लिए लाईम स्टोन माईन्स हेतु 242.72 हैक्ट. भूमि अवाप्ति के सम्बन्ध में वस्तु स्थिति की विस्तृत रिपोर्ट चाही गई थी। इस क्रम में मैंने तहसीलदार कोटपूतली, पटवारी मोहनपुरा तथा ग्रासिम इण्डस्ट्रीज लि0 के प्रतिनिधि के साथ दिनांक 7/7/2005 को मौका निरीक्षण किया जिसकी विस्तृत रिपोर्ट इस प्रकार है:-

संयुक्त मौका रिपोर्ट

1. ग्रासिम इण्डस्ट्रीज लि0 के लिए लाईम स्टोन माईन्स हेतु अवाप्ति हेतु प्रस्तावित क्षेत्र में ग्राम मोहनपुरा की 125.25 हैक्टेयर, कुजोता ग्राम की 69.08 हैक्टेयर, मेहरामपुरा (राजपूत) ग्राम की 46.19 हैक्टेयर व मेहरामपुरा (नबाब) की 2.17 हैक्टेयर भूमि आती हैं। इस क्षेत्र में मोहनपुरा से कुजोता तक लाईम स्टोन की 8 पहाडियाँ आती है, तथा साथ में लगी समतल भूमि भी है। पहाडियों में पूर्व में भी राजस्थान स्टेट खनिज विकास निगम लि0 द्वारा खनन कार्य किया जाता था।

(2)

2. ग्रासिम इण्डस्ट्रीज लि0 के पक्ष में 548.78 हैक्टेयर खनन पट्टा क्षेत्र दिनांक 8/3/2002 से स्थानान्तरित हुआ। यह खनन पट्टा पूर्व में रीको के नाम से स्वीकृत हुआ था एवं राजस्थान खनिज विकास निगम लि0 द्वारा खनन कार्य किया जा रहा था।

3. मौके पर इस क्षेत्र में मोहनपुरा ग्राम के 120 मकान (लगभग 1200 आबादी) तथा मेहरामपुरा (राजपूत) ग्राम में 96 मकान (लगभग 750 आबादी) भी आते है जिनका मुआवजा देना आवश्यक होगा।

4. दिनांक 5/5/2005 को इस खनन हेतु पर्यावरणीय जन सुनवाई आपके आदेश क्रमांक सामान्य-3 (05) 1373-80 दिनांक 30/3/2005 एवं राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर द्वारा की गई, जिसके मुख्य बिन्दू साथ में संलग्न है।

5. इस क्षेत्र में कोई ऐतिहासिक एवं पुरातत्व महत्व की कोई कृति या धरोहर नही है।

6. इस क्षेत्र में भगवती लाईम स्टोन कम्पनी की 4.25 हैक्टेयर भूमि खनन हेतु लीज पर दी गई है। यह भूमि अवाप्ति से मुक्त रखी जानी उचित होगी।

7. कम्पनी प्रतिनिधि ने व्यक्त किया है कि उक्त क्षेत्र में खनन किया गया लाईम स्टोन, इस क्षेत्र में लगने वाले 30 लाख टन प्रतिवर्ष क्षमता के सीमेन्ट प्लान्ट की कच्चे माल (लाईम स्टोन) की आपूर्ति करेगा। यहाँ लगने वाले सीमेन्ट प्लान्ट व खनन में लगभग 900 करोड रूपये का निवेश होगा तथा लगभग 2500 लोगों को प्रत्यक्ष-अप्रत्यक्ष रूप से रोजगार उपलब्ध होगा।

अतः इस क्षेत्र में प्रस्तावित पूंजी निवेश, इससे होने वाले श्रम के विकास, रोजगार उपलब्धता क्षेत्र के विकास एवं व्यापक सार्वजनिक हित को दृष्टिगत करते हुए भूमि अवाप्ति उचित होगी।

सम्बन्धित क्षेत्र की जमाबन्दी व नजरी नक्शा एवं परियोजना का कार्यकारिणी सारांश संलग्न है।

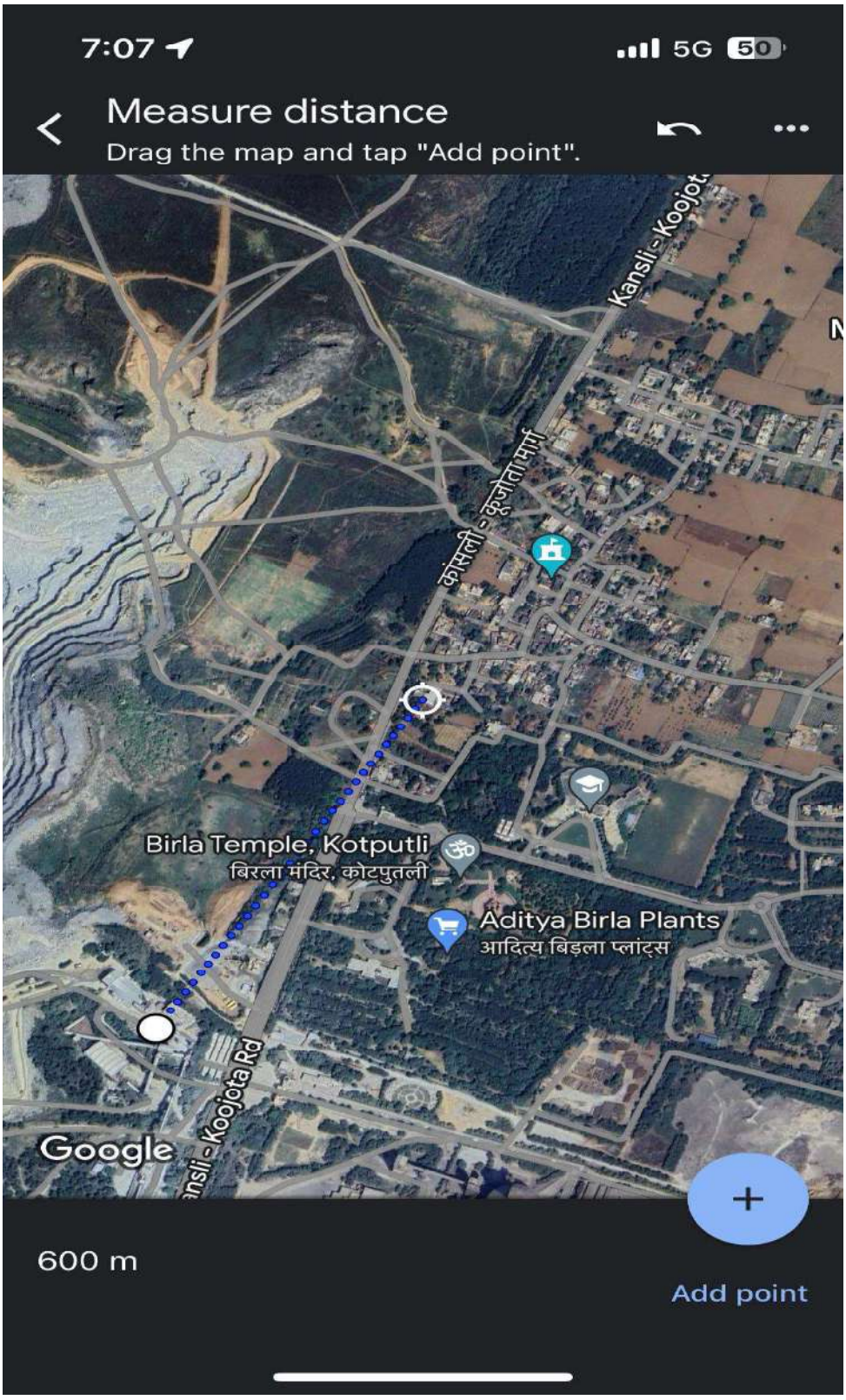
ह0 पटवारी

तहसीलदार

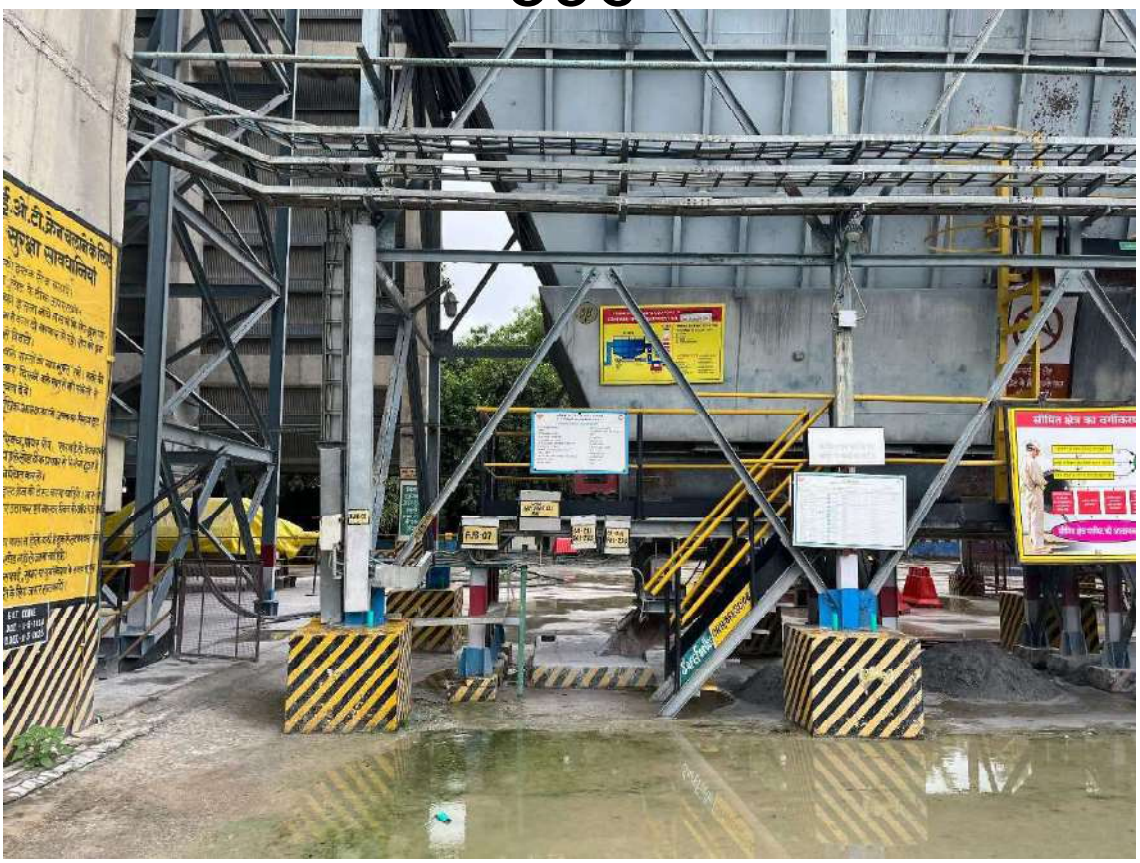
उपखण्ड अधिकारी 31/7/05

GPS photographs taken during the site visits

Limestone Crusher-1



RPM - 1450
MOTOR TAG NO:211 FN-1
EQUIPMENT NAME-BAG FILTER FAN
FOR:211 BF1
MAKE - ABB KW-160
VOLT -415 V
FR SIZE - N2BA 315 MLA4
RPM 1485 FLC-267A
BEARING DE - NU319 NDE-6316C3

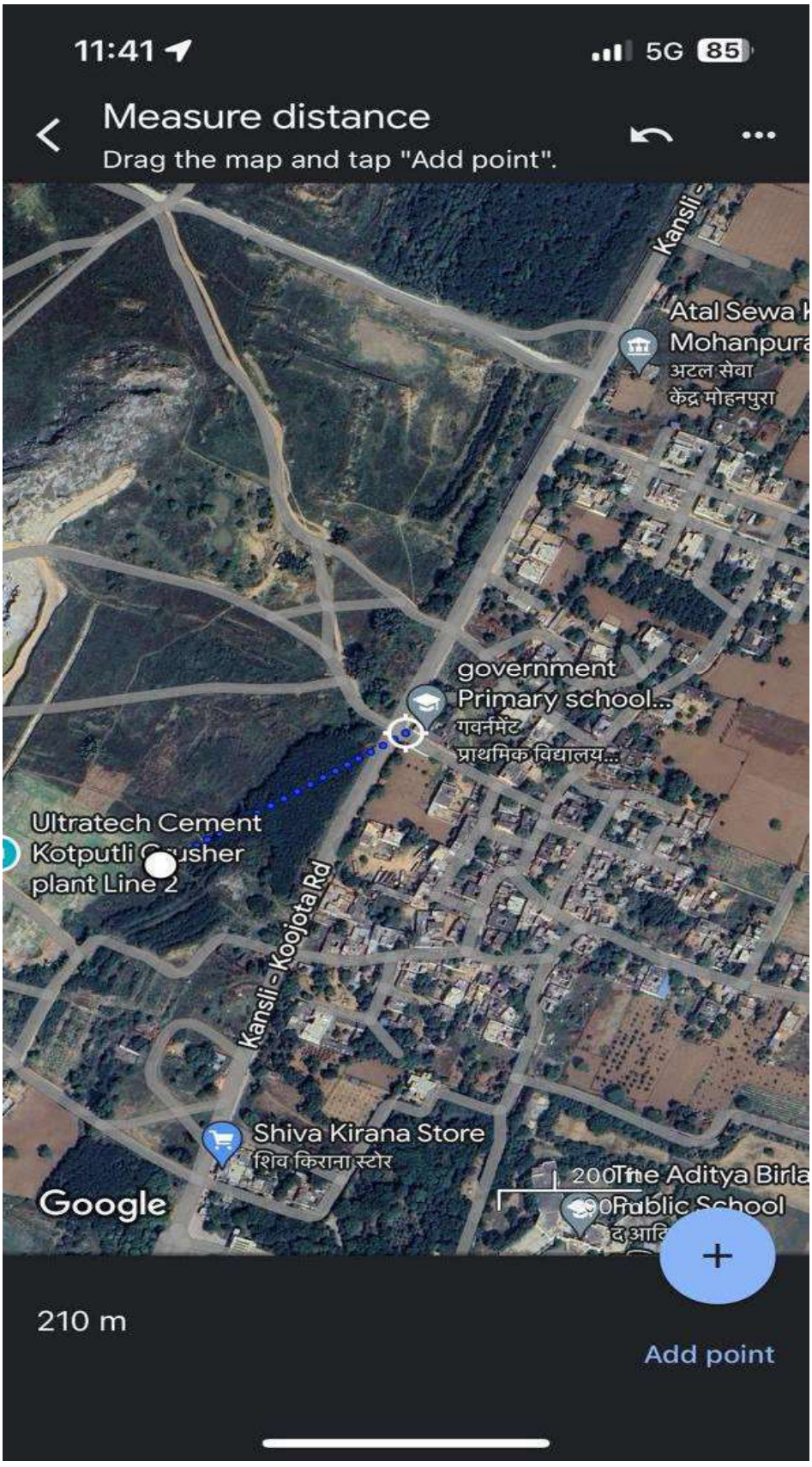


07/08/24, 2:07 PM
+27.672342,+76.125507 ±9.12m
Kotputli Behror 303108
RJ
India
Altitude:371.2meter
Speed:1.4km/h
MOTOR TAG NO:21HN-1
MAKE - ABB KW-160
VOLT - 415V
RPM-1485 FLC-267A

06/08/24, 2:44 PM
+27.672573,+76.123750 ±3.88m
Kotputli Behror 303108
RJ
India

06/08/24, 2:44 PM
+27.672573,+76.123750 ±3.88m
Kotputli Behror 303108
RJ
India

Limestone crusher – 2



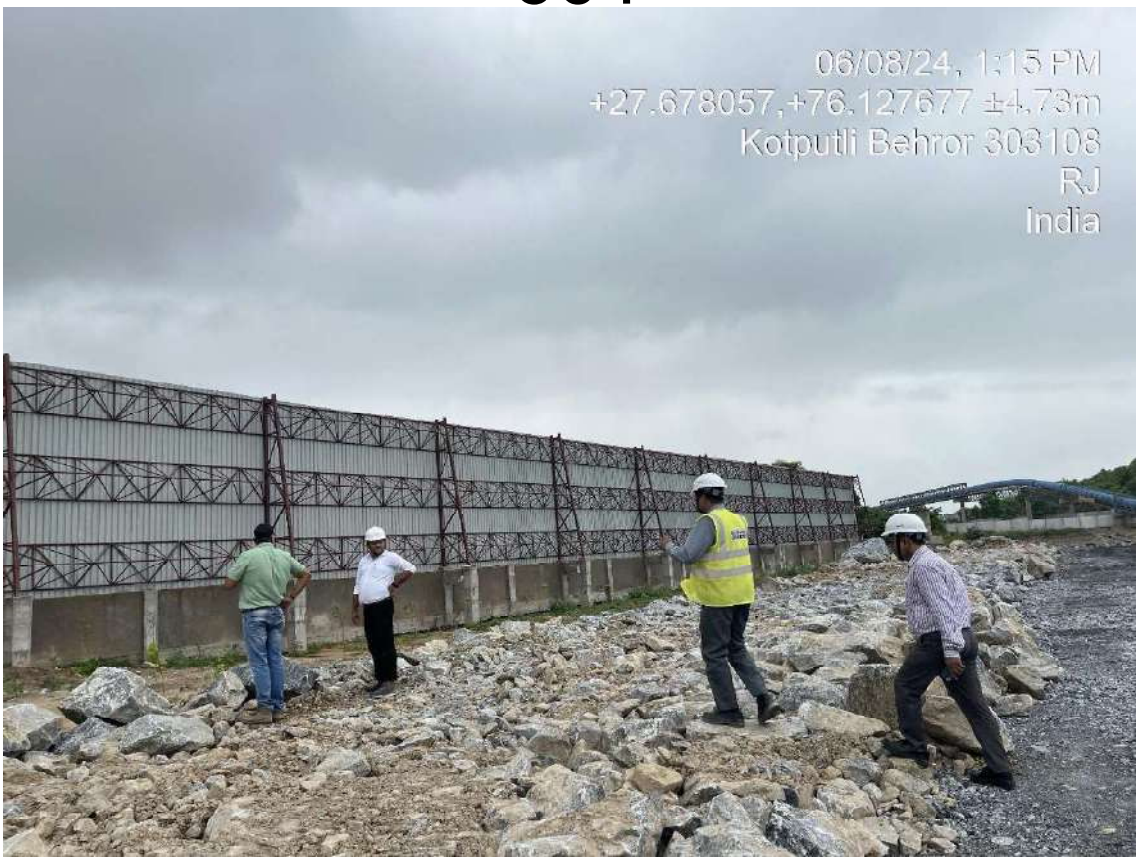
06/08/24, 1:36 PM
+27.678601,+76.127146 ±4.63m
Kotputli Behror 303108
RJ
India

06/08/24, 1:15 PM
+27.678057,+76.127677 ±4.73m
Kotputli Behror 303108
RJ
India

600

07/08/24, 1:19 PM
+27.678137,+76.127032 ±7.92m
Kotputli Behror 303108
RJ
India
Altitude:368.5meter
Speed:0.0km/h

06/08/24, 1:15 PM
+27.678057,+76.127677 ±4.73m
Kotputli Behror 303108
RJ
India


06/08/24, 1:15 PM
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Kotputli Behror 303108
RJ
India

06/08/24, 1:21 PM
+27.677865,+76.127269 ±4.63m
Kotputli Behror 303108
RJ
India

06/08/24, 1:30 PM
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Kotputli Behror 303108
RJ
India

06/08/24, 1:35 PM
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Kotputli Behror 303108
RJ
India

06/08/24, 3:11 PM
+27.679342,+76.129303 ±4.63m
Kotputli Behror 303108
RJ
India

07/08/24, 2:40 PM
+27.679143,+76.129334 ±7.47m
Kotputli Behror 303108
RJ
India
Altitude:377.4meter
Speed:5.3km/h

Mining Lease

06/08/24, 2:22 PM
+27.675104,+76.123127 ±3.54m
Kotputli Behror 303108
RJ
India

06/08/24, 2:22 PM
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Kotputli Behror 303108
RJ
India

06/08/24, 2:23 PM
+27.675189,+76.123091 ±4.75m
Kotputli Behror 303108
RJ
India

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Kotputli Behror 303108
RJ
India

06/08/24, 2:28 PM
+27.679451,+76.122839 ±4.63m
Kotputli Behror 303108
RJ
India

06/08/24, 2:29 PM
+27.679553,+76.122764 ±4.74m
Kotputli Behror 303108
RJ
India

Interaction with the villagers of Jodhpura

07/08/24, 3:07 PM
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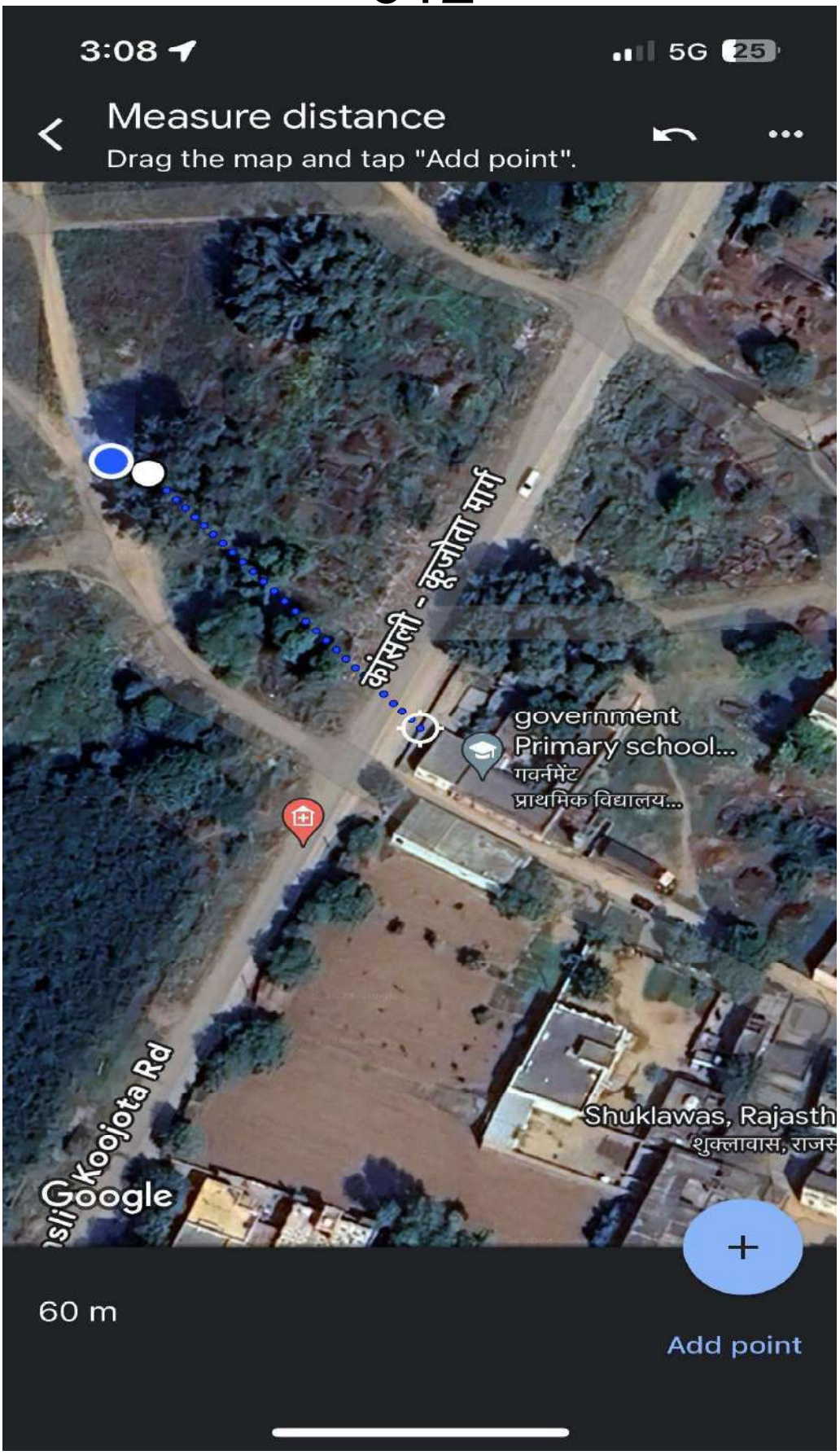
Kotputli Behror 303108
RJ
India
Altitude:369.9meter
Speed:0.0km/h

07/08/24, 3:08 PM
+27.676010,+76.127486 ±4.76m
Kotputli Behror 303108
RJ
India
Altitude:371.1meter
Speed:1.5km/h

07/08/24, 3:08 PM
Kotputli Behror 303108
RJ
Altitude:371.1meter
Speed:1.5km/h

06/08/24, 4:22 PM
Kotputli Behror 303108
RJ
India

Vibration study location


3:08
5G
25
Measure distance
Drag the map and tap "Add point".
कांसली - कूजोता मार्ग
government
Primary school...
गवर्नमेंट
प्राथमिक विद्यालय...
Koojota Rd
Shuklawas, Rajasth
शुक्लावास, राजस
Google
60 m
Add point

Cracks in the structures/houses observed during site visits

06/08/24, 3:23 PM
+27.677249,+76.129150 ±4.63m
Kotputli Behror 303108
RJ
India

06/08/24, 3:27 PM
+27.679082,+76.129891 ±6.13m
Kotputli Behror 303108
RJ
India

06/08/24, 3:37 PM
+27.676646,+76.128926 ±9.59m
Kotputli Behror 303108
RJ
India

06/08/24, 3:38 PM
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Kotputli Behror 303108
RJ
India

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Kotputli Behror 303108
RJ
India

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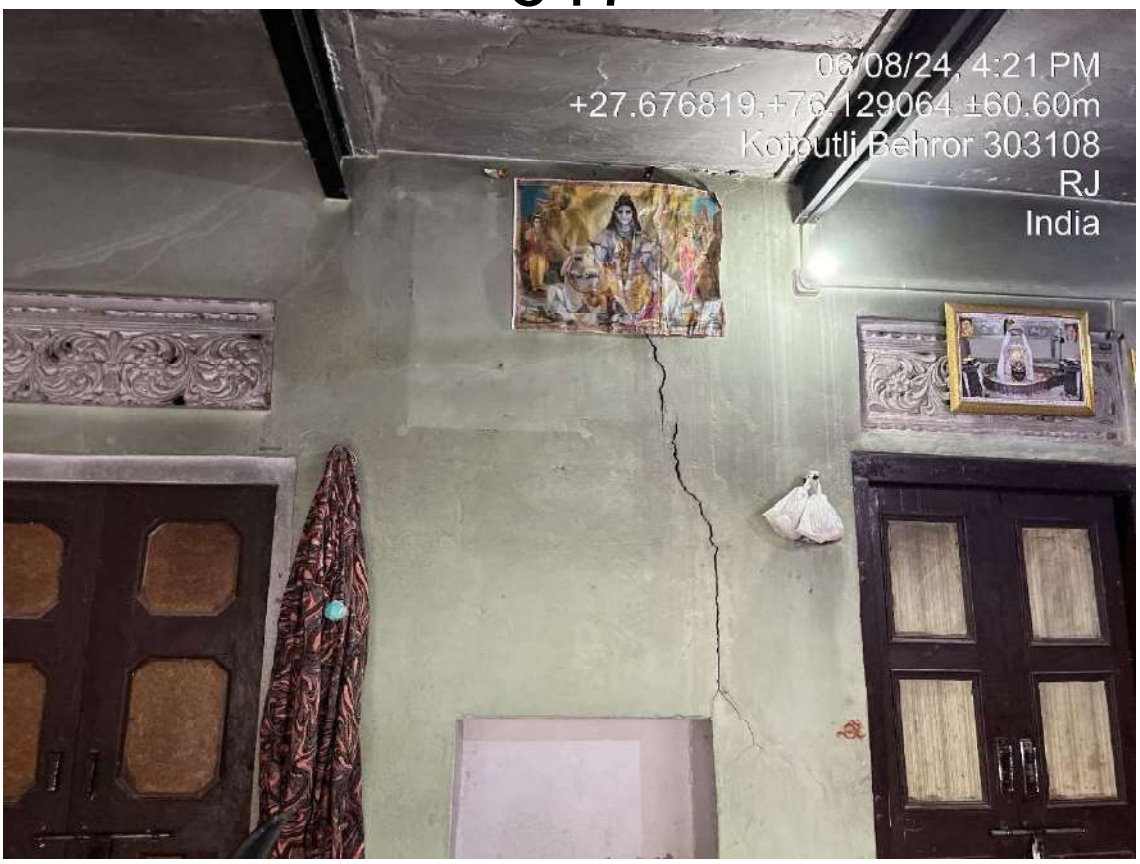
+27.676819,+76.129064 ±60.60m
Kotputli Behror 303108
RJ
India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Kotputli Behror 303108
RJ
India

06/08/24, 4:22 PM
+27.679386,+76.130683 ±6.66m
Kotputli Behror 303108
RJ
India

Some of the plantation photographs taken during joint committee visits and earlier inspections as well

06/08/24, 2:46 PM
+27.671767,+76.124106 ±3.75m
Kotputli Behror 303108
RJ
India

06/08/24, 3:19 PM
+27.679353,+76.129298 ±4.72m
Kotputli Behror 303108
RJ
India

06/08/24, 3:19 PM
+27.677498,+76.128962 ±5.94m
Kotputli Behror 303108
RJ
India

M4GH+G93, Kansli - Koojota Rd, Gordhanpura, Jodhpura Khola, Rajasthan 303108, India
Latitude 27.676723° Longitude 76.127690°

09/07/24, 3:57 PM
+27.684162,+76.119930 ±4.63m
Kotputli Behror 303108
RJ
India

09/07/24, 4:06 PM
+27.677825,+76.112626 ±8.12m
Kotputli Behror 303108
RJ
India

06/12/23, 1:53 PM
27° 40' 12" N, 76° 7' 24" E
Jaipur 303108
RJ
India
Kotputli
Altitude:372.9meter
Speed:5.9km/h

BRAKE
TEST
AREA
06/12/23, 1:52 PM
27° 40' 10" N, 76° 7' 26" E
Jaipur 303108
RJ
India
Kotputli
Altitude:372.5meter
Speed:0.0km/h

06/12/23, 1:51 PM
27° 40' 10" N, 76° 7' 27" E
Jaipur 303108
RJ
India
Kotputli
Altitude:371.9meter
Speed:0.8km/h

Kotputli
Altitude:372.9meter
Speed:5.9km/h

624

06/12/23, 2:23 PM
27° 40' 20" N, 76° 7' 24" E
Jaipur 303108
RJ
India
Kotputli
Altitude:380 6meter
Speed 0 8km/h

06/12/23, 2:45 PM
27° 40' 31" N, 76° 7' 41" E
Jaipur 303108
RJ
India
Kotputli
Altitude:369.2meter
Speed:6.3km/h

06/12/23, 2:42 PM
27° 40' 43" N, 76° 7' 45" E
Jaipur 303108
RJ
India
Kolputli
Altitude:370.8meter
Speed:0.7km/h

06/12/23, 2:42 PM
Jaipur 303108
RJ
India
Kolputli

06/12/21, 2:43 PM
27° 40' 43" N, 76° 7' 45" E
Jaipur 303108
RJ
India
Kotputli
Altitude:370.8meter
Speed:0.7km/h

06/12/21, 3:04 PM
27° 40' 37" N, 76° 8' 24" E
Jaipur 303108
RJ
India
Kotputli
Altitude:368.8meter
Speed:0.9km/h

13/05/24, 12:44 PM
Kolpuli Behror 303108
RJ
India
Altitude:368.9meter
Speed:0.7km/h

13/05/24, 1:10 PM
27° 40' 20" N, 76° 7' 37" E
Kolpuli Behror 303108
RJ
India
Altitude:371.1meter
Speed:25.7km/h

Kotputli Cement Works

Ground Vibration Summary Report – AUGUST-2024

Date	Location	No. of Holes	Peak Vector Sum(MM/S) MICROMATE(91)	Frequency	Peak Vector Sum(MM/S) MICROMATE(92)	Frequency
01.08.2024	305 RAMP	14	NOT TRIGGERED	NOT TRIGGERED	0.757	17.1
	315 IDEA TOWER	15	NOT TRIGGERED	NOT TRIGGERED	0.975	29
	315 00SIDE IT	14	NOT TRIGGERED	NOT TRIGGERED	0.65	28
	290 BOX	15	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	305 ALKALI SIDE	12	NOT TRIGGERED	NOT TRIGGERED	0.792	25
	305 IDEA TOWER SIDE	21	NOT TRIGGERED	NOT TRIGGERED	0.702	45
02.08.2024	315 IDEA TOWER	16	NOT TRIGGERED	NOT TRIGGERED	1.343	
	325-00	16	NOT TRIGGERED	NOT TRIGGERED	0.611	29
	305 12m	19	NOT TRIGGERED	NOT TRIGGERED	1.155	20
	315-00	17	NOT TRIGGERED	NOT TRIGGERED	0.639	24
03.08.2024	335 SAMSHAN	16	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	305 RAMP	20	1.379	39	1.075	24
	290 RAMP	14	2.206	38	1.049	57
	290 ALKALI	7	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	315 IDEA TOWER	20	1.54	23	1.566	24
	315 00SIDE IT	16	2.106	29	2.055	20
	315 ALKALI	21	0.987	27	0.62	14.8
04.08.2024	325 IDEA TOWER	20	1.125	30	NOT TRIGGERED	NOT TRIGGERED
	315 00SIDE IT	13	0.786	146	NOT TRIGGERED	NOT TRIGGERED
	315 IDEA TOWER	16	1.042	18.6	NOT TRIGGERED	NOT TRIGGERED
	305 RAMP	21	1.341	26	NOT TRIGGERED	NOT TRIGGERED
	305 IDEA TOWER SIDE	21	0.824	19.3	NOT TRIGGERED	NOT TRIGGERED
	335 KAIZEN	19	0.707	33	NOT TRIGGERED	NOT TRIGGERED
	305 OLD RAMP	8	1.324	14.2	NOT TRIGGERED	NOT TRIGGERED
05.08.2024	315 IDEA TOWER	26	0.777	128	0.702	29
	305 00 IT	14	1.838	26	1.521	30
	315 00 MIDDLE	15	1.643	15.1	2.307	26
	335 KAIZEN	22	1.213	25	0.665	51
	305 00 CORNER	15	1.431	37	2.4	33
06.08.2024	315 IT BOTTOM	16	1.595	39	1.039	19.3
	315 IT TOP	11	1.209	37	0.783	30
	305 RAMP ALKALI	**16**	**1.816**	**32**	**1.075**	**27**
	315 00 CORNER	15	1.829	146	1.716	28
	335 KAIZEN	14	**0.780**	**128**	**1.586**	**31**
07.08.2024	305 NEW PUMP	21	0.749	128	1.377	38
	290 BOX	15	**1.418**	**114**	**1.248**	**38**
	305 ALKALI SIDE	18	**1.095**	**38**	**0.903**	**15.8**
	315 ALKALI	24	1.189	60	0.849	27
	315 I TOWER	14	0.546	102	0.846	146
	335 KAIZEN	19	0.815	28	1.45	128
	305 DHOLA	21	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
08.08.2024	315 IDEA TOWER	16	0.99	28	0.829	146
	315 00SIDE IT	19	1.182	85	0.763	85
	305 DHOLA	27	NOT TRIGGERED	NOT TRIGGERED	1.38	29
	305 PUMP	19	1.441	35	NOT TRIGGERED `	NOT TRIGGERED
	305 ALKALI SIDE	17	1.059	93	0.549	146
	290 BOX	13	1.976	17.1	2.439	20
	335 KAIZEN	19	1.792	102	1.089	45
09.08.2024	335 KAIZEN	22	1.206	31	NOT TRIGGERED	NOT TRIGGERED
	315 00 SIDE	17	1.009	93	NOT TRIGGERED	NOT TRIGGERED
	305 00SIDE IT	10	1.327	85	NOT TRIGGERED	NOT TRIGGERED
	305 ALKALI SIDE	12	1.092	23	NOT TRIGGERED	NOT TRIGGERED
	315 ALKALI	19	1.176	16.3	NOT TRIGGERED	NOT TRIGGERED
	315 IDEA TOWER	11	0.723	79	NOT TRIGGERED	NOT TRIGGERED
10.08.2024	335 KAIZEN	27	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	315 00SIDE IT	9	0.84	57	1.087	35
	315 IDEA TOWER	20	0.61	171	0.604	102
	305 ALKALI SIDE	32	0.699	64	0.677	93
	305 OLD RAMP	18	1.049	57	0.618	114
	315 IDEA TOWER TOE	23	0.758	21	1.201	32
11.08.2024	335 SAMSHAN	17	0.688	171	NOT TRIGGERED	NOT TRIGGERED
	345 SAMSHAN	23	1.005	21	NOT TRIGGERED	NOT TRIGGERED
	290 MRL	16	1.933	19.3	1.315	41
	315 00	20	0.828	102	2.037	102
	315 IDEA TOWER	23	0.94	20	1.087	39
	335 BLC	10	0.989	11.9	0.856	11.4
12.08.2024	315 00 CORNER	18	1.146	17.7	2.064	38
	315 00SIDE IT	17	0.768	128	1.139	32
	315 IDEA TOWER TOE	16	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED

	305 00SIDE IT	20	1.018	23	NOT TRIGGERED	NOT TRIGGERED
	290 BOX	18	1.188	57	1.438	93
	335 KAIZEN	20	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	305 ALKALI SIDE	8	2.354	21	NOT TRIGGERED	NOT TRIGGERED
13.08.2024	290 BOX	22	1.851	79	1.198	93
	315 IDEA TOWER	12	0.796	18.6	1.573	27
	305 ALKALI SIDE	16	0.7088	68	0.611	54
	305 OLD RAMP	21	1.125	27	0.609	93
	305 00SIDE IT	22	1.383	32	1.83	33
	345 SAMSHAN	16	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	335 KAIZEN	16	1.194	37	NOT TRIGGERED	NOT TRIGGERED
14.08.2024	335 KAIZEN	17	0.683	146	NOT TRIGGERED	NOT TRIGGERED
	305 ALKALI SIDE	17	0.696	14	0.872	22
	305 ALKALI SIDE 2	12	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	335 SAMSHAN	18	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	305 00SIDE IT	14	1.367	23	1.079	24
	315 00SIDE CORNER	11	0.829	10.7	NOT TRIGGERED	NOT TRIGGERED
	325 DHOLA	8	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
15.08.2024	305 00SIDE IT	21	1.298	20	1.097	41
	315 00SIDE	17	1.007	19	1.649	16.3
	335 SAMSHAN	20	0.811	23	NOT TRIGGERED	NOT TRIGGERED
	305 OLD RAMP	19	0.631	18	NOT TRIGGERED	NOT TRIGGERED
	315 DHOLA	16	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED	NOT TRIGGERED
	335 BLC	7	0.793	16.3	0.925	21

MOHANPURA-JODHPURA LIMESTONE MINES

Blast Data Sheet

Date: 6/8/24

Bench Data
- LOCATION 305 Ramp (Alkali)
- Blast Number
- Firing Time

Rock Conditions (Geologic Structure)
- ☐ Weak Joints
- ☑ Tight Joints
- ☐ Massive Rock

Pre Blast Inspection
- Bench Conditions: Good
- Face Conditions: Good
- Drill holes Conditions: Good

Blast Data
- ☑ Production
- ☐ Development

Blast Area
- Length(m)
- Width(m)
- Bench Height(m): 8M
- Volume(m3)

Blast Holes
- Hole Diameter(mm): 102 MM
- Hole Depth(m): 8M
- Angle of Drilling(Deg.): 90°
- Sub Drill(m)
- Number of Holes: 16
- Total Depth(m): 128M
- Number of Rows: 2
- ☑ Rectangular
- Burden(m): 3M
- Spacing(m): 3.5M
- Drilling Pattern: Rectangular
- ☐ Staggered

Stemming
- Length(m): 3.5M
- Material type: Soil & clay
- Material Size(mm): 0 to 8 mm

Total Explosive
- Primer(Kg): 77.55 Kg
- Column Charge(Kg): 760 Kg

Initation System
- ☑ Nonel

Connection Checked By
- Name
- Signature:

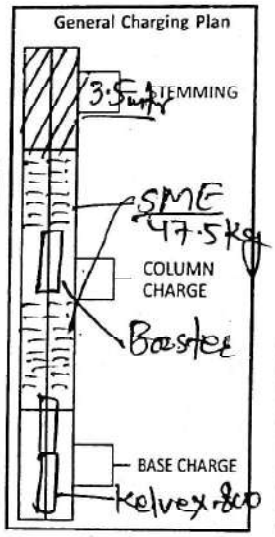
Blast Monitoring Vibration(mm/s)
- Transverse
- Longitodinal
- Vertical

Fly Rock
- ☑ Front Side
- ☐ Back Side

Post Blast Inspection

Fragmentation	☐ Poor	☐ Moderate	☑ Good
Boulders and Oversize	☐ Top	☑ Inside	☐ Bottom
Muck Pile Shape	☐ Exercise Clean Up	☐ Moderate Clean Up	☐ Bottom
	☑ Loose and Spread out	☐ Tight and Compact	☐ Tight
Remaining Rock Mass	☐ Back Break	☐ Over Break	☐ Under Break
Misfires	☐ Yes	☑ No	
Blown Out	☐ Yes	☑ No	

General Charging Plan



Blast Assessment Data
- Powder Factor(Ton./Kg): 4.01 Ton/Kg

Blasting Foreman

Blasting Incharge

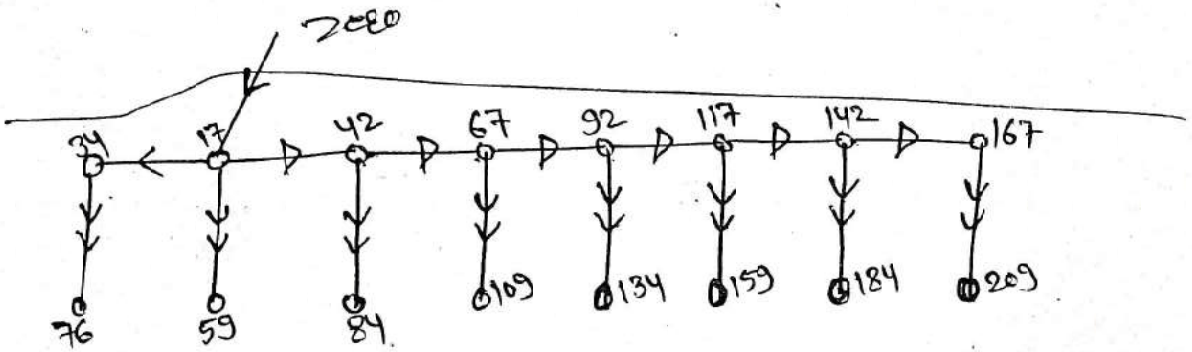
Mines Manager

631

DHANPURA-JODHPURA LIMESTONE MINES

BLASTING PATTERN

Date: 6/8/24 Blast No. 1. Location/RL : 305 Ramp (Alkali)



EXPLOSIVE USED			
S.NO.	EXPLOSIVE	UOM	QUANTITY
1	Kelvex(83 mm)	Kg	75 kg
2	Primex	Kg	–
3	Kelamboost	Kg	2.55 kg
4	~~ANFO~~ SME	Kg	760 kg
5	DF	mtr	–
6	ED	Nos	1
7	DTH 10m	Nos	16
8	DTH 9m	Nos	–
9	DTH 6m	Nos	–
10	TLD 3/17	Nos	2
11	TLD 4/17	Nos	–
12	TLD 3/25	Nos	–
13	TLD 4/25	Nos	6
14	TLD 3/42	Nos	–
15	TLD 4/42	Nos	8

HOLE GEOMETRY		
DESCRRIPTION	UOM	
No. of Holes	Nos.	16
Depth of Holes	mtr	8 M
Spacing	mtr	3.5 M
Burden	mtr	3 M
Stemming Height	mtr	3.5 M
No. of Row	Nos.	2
Powder Factor	Ton/Kg	4.01
Total Charge	Kg	837.55
Charge/Hole	Kg	52.35
Charge/Delay	Kg	52.35
Rock Generation	MT	3360

Instantel Event Report

Date/Time	Tran at 15:00:02 August 6, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/factory.MMB

Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

Serial Number	UM20691 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

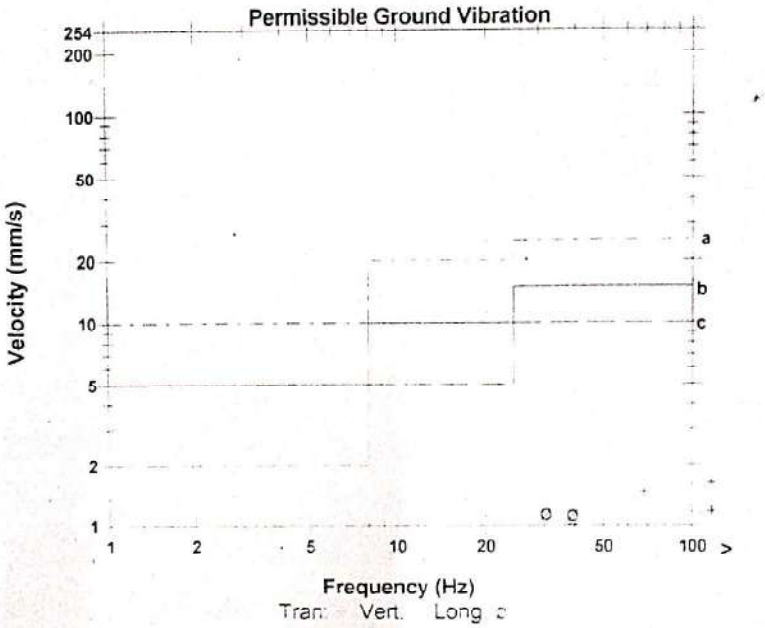
Post Event Notes
Blast Location- 305 Ramp alkali
Instrument Location- Near Jodhpura School

Microphone	Linear Weighting
PSPL	2.064 pa.(L) at 2.178 sec
ZC Freq	5.9 Hz
Channel Test	Passed (Freq = 20.5 Hz Amp = 1232 mv)

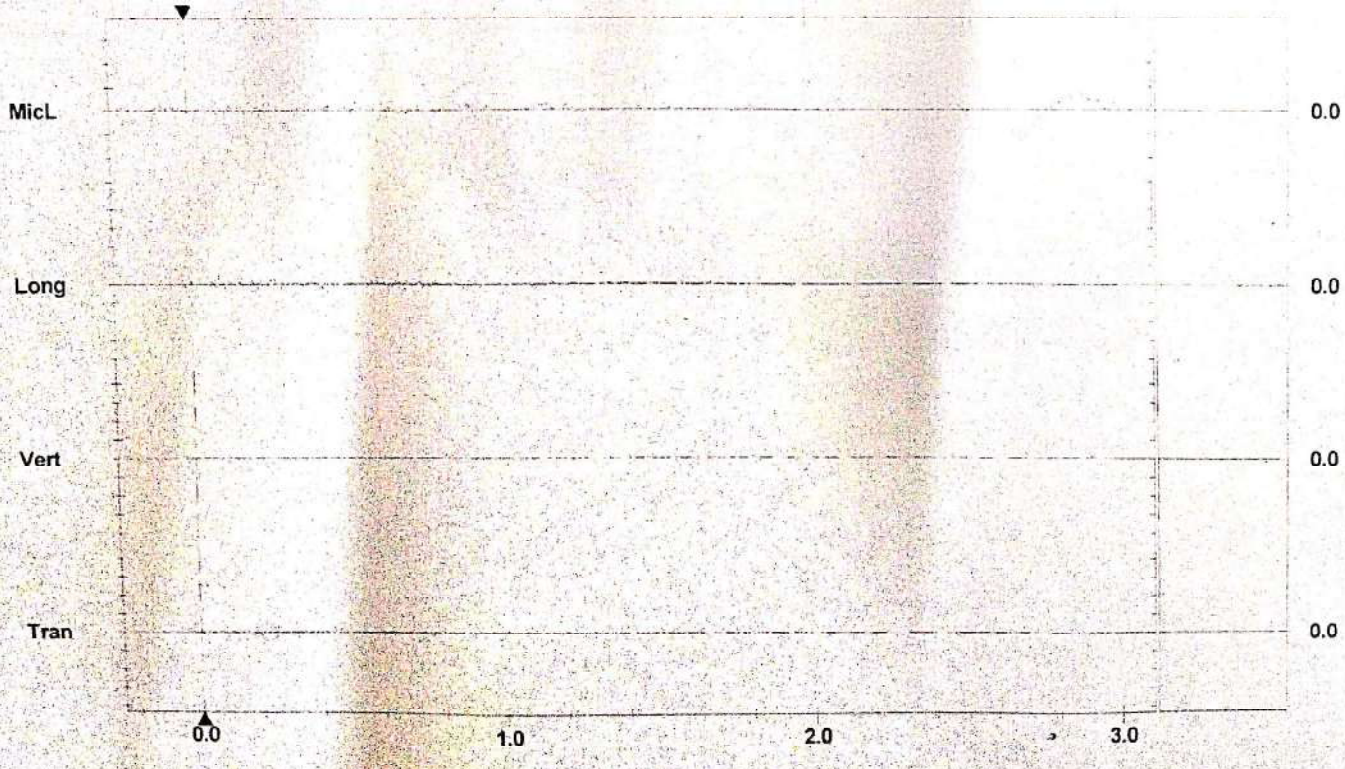
	Tran	Vert	Long	
PPV	1.624	0.977	1.151	mm/s
ZC Freq	114	60	32	Hz
Time (Rel. to Trig)	0.229	0.201	0.239	sec
Peak Acceleration	0.137	0.058	0.072	g
Peak Displacement	0.004	0.004	0.005	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.3	7.3	Hz
Overswing Ratio	4.5	4.6	4.3	

Peak Vector Sum 1.816 mm/s at 0.163 sec

DGMS India (A)



a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects, sensitive structures



Time Scale: 0.20 sec/div **Amplitude Scale:** Geo: 2.000 mm/s/div Mic: 1.000 pa.(L)/div Sensor Check
Trigger = ▶ ◀

Format © 1995-2015 Xmark Corporation

Instantel Event Report

Date/Time	Tran at 15:00:15 August 6, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/UTCL.MMB

Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

Microphone	Linear Weighting
PSPL	2.638 pa.(L) at 1.851 sec
ZC Freq	10.6 Hz
Channel Test	Passed (Freq = 20.5 Hz Amp = 1268 mv)

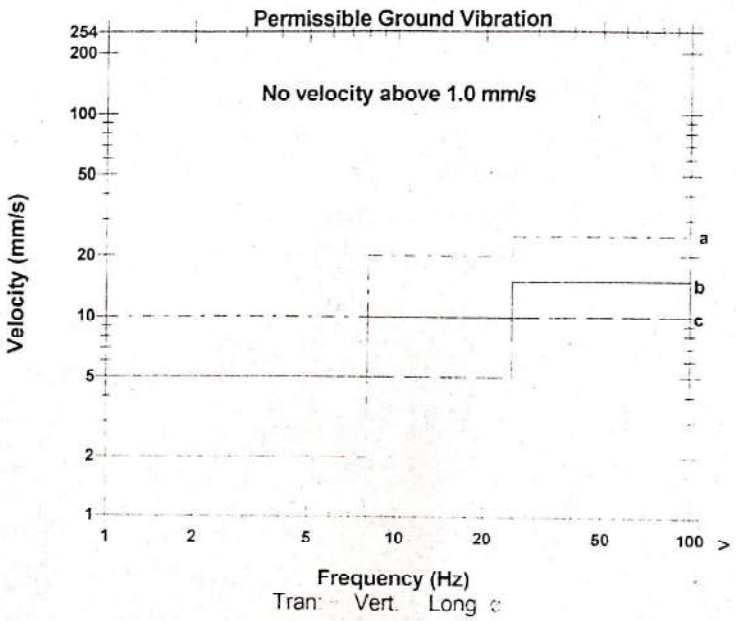
	Tran	Vert	Long	
PPV	0.914	0.615	0.607	mm/s
ZC Freq	39	37	27	Hz
Time (Rel. to Trig)	0.190	0.036	0.192	sec
Peak Acceleration	0.044	0.025	0.036	g
Peak Displacement	0.005	0.003	0.005	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.5	7.3	Hz
Overswing Ratio	4.5	4.2	4.4	

Peak Vector Sum 1.075 mm/s at 0.191 sec

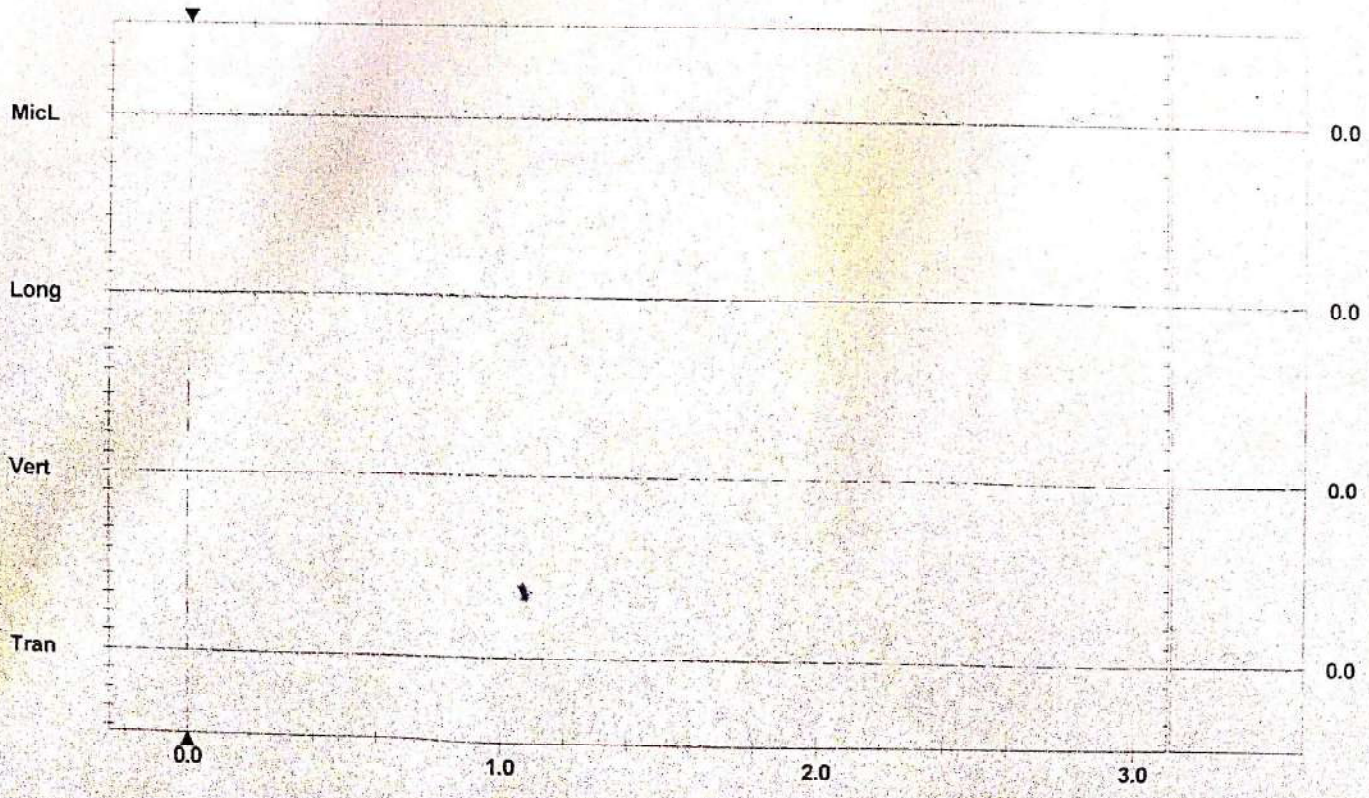
Serial Number	UM20692 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

Post Event Notes
Blast Location- 305 Ramp Alkali
Instrument Location- Jodhpura Road

DGMS India (A)



a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects. sensitive structures



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 2.000 mm/s/div Mic: 1.000 pa.(L)/div
Trigger = ▶ ◀
Sensor Check

Format © 1995-2015 Xmark Corporation

MOHANPURA-JODHPURA LIMESTONE MINES

Blast Data Sheet

Date: 06/08/2024

Bench Data
LOCATION 335 Kaizen | Blast Number 05 | Firing Time

Rock Conditions (Geologic Structure)
☐ Weak Joints ☑ Tight Joints ☐ Massive Rock

Pre Blast Inspection
Bench Conditions: Good | Face Conditions: Good | Drill holes Conditions: Good

Blast Data
☑ Production ☐ Development

Blast Area
Length(m) | Width(m) | Bench Height(m): 8M | Volume(m3)

Blast Holes
Hole Diameter(mm): 102 MM | Hole Depth(m): 8M | Angle of Drilling(Deg.): 90° | Sub Drill(m)
Number of Holes: 14 | Total Depth(m): 112M | Number of Rows: 3 | ☑ Rectangular
Burden(m): 3M | Spacing(m): 3.5M | Drilling Pattern: Rectangular | ☐ Staggered

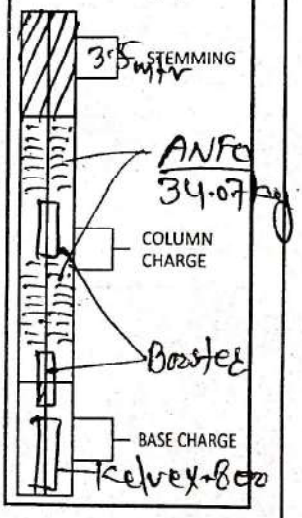
Stemming
Length(m): 3.5M | Material type: Soil & Clay | Material Size(mm): 0 to 8 mm

Total Explosive
Primer(Kg): 78.90 kg | Column Charge(Kg): 477 kg

Initation System
☑ Nonel

Connection Checked By
Name :
Signature:

General Charging Plan



Blast Monitoring Vibration(mm/s)
Transverse | Longitodinal | Vertical

Fly Rock
☑ Front Side ☐ Back Side

Post Blast Inspection

Fragmentation	☐ Poor	☐ Moderate	☑ Good
Boulders and Oversize	☐ Top	☑ Inside	☐ Bottom
Muck Pile Shape	☐ Exercise Clean Up	☐ Moderate Clean Up	☐ Bottom
	☑ Loose and Spread out	☐ Tight and Compact	☐ Tight
Remaining Rock Mass	☐ Back Break	☐ Over Break	☐ Under Break
Misfires	☑ Yes	☐ No	
Blown Out	☐ Yes	☑ No	

Blast Assessment Data
Powder Factor(Ton./Kg): 5.29 Ton/kg

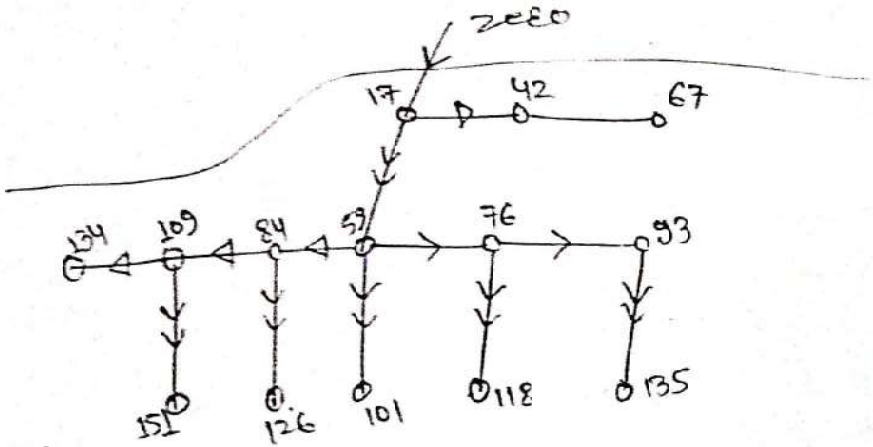
Blasting Foreman | Blasting Incharge | Mines Manager

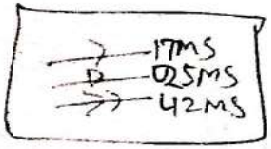
635

OHANPURA-JODHPURA LIMESTONE MINES

BLASTING PATTERN

Date: 6/8/24 Blast No. 05 Location/RL : 335 kaizen





EXPLOSIVE USED			
S.NO.	EXPLOSIVE	UOM	QUANTITY
1	Kelvex(83 mm)	Kg	75
2	Primex	Kg	–
3	Kelamboost	Kg	3.90 Kg
4	ANFO	Kg	477 Kg
5	DF	mtr	–
6	ED	Nos	1
7	DTH 10m	Nos	14
8	DTH 9m	Nos	–
9	DTH 6m	Nos	–
10	TLD 3/17	Nos	3
11	TLD 4/17	Nos	–
12	TLD 3/25	Nos	–
13	TLD 4/25	Nos	5
14	TLD 3/42	Nos	–
15	TLD 4/42	Nos	6

HOLE GEOMETRY		
DESCRRIPTION	UOM	
No. of Holes	Nos.	14
Depth of Holes	mtr	8
Spacing	mtr	3.5
Burden	mtr	3
Stemming Height	mtr	3.5
No. of Row	Nos.	3
Powder Factor	Ton/Kg	5.29
Total Charge	Kg	555.90
Charge/Hole	Kg	39.71
Charge/Delay	Kg	39.71
Rock Generation	MT	2940

Instantel

Event Report

636

Date/Time	Vert at 15:16:37 August 6, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/UTCL.MMB

Serial Number	UM20692 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

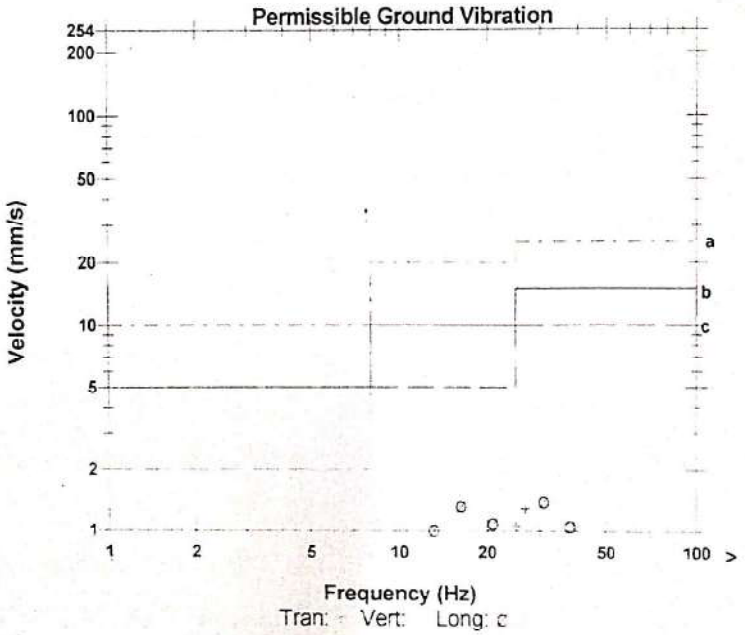
Post Event Notes
Blast Location- 335 Kaizen
Instrument Location- Jodhpura Road

Microphone	Linear Weighting
PSPL	1.970 pa.(L) at 1.858 sec
ZC Freq	5.8 Hz
Channel Test	Passed (Freq = 20.5 Hz Amp = 1268 mv)

	Tran	Vert	Long	
PPV	1.285	0.780	1.411	mm/s
ZC Freq	27	37	31	Hz
Time (Rel. to Trig)	0.208	0.140	0.036	sec
Peak Acceleration	0.030	0.036	0.041	g
Peak Displacement	0.008	0.005	0.011	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.5	7.3	Hz
Overswing Ratio	4.5	4.2	4.4	

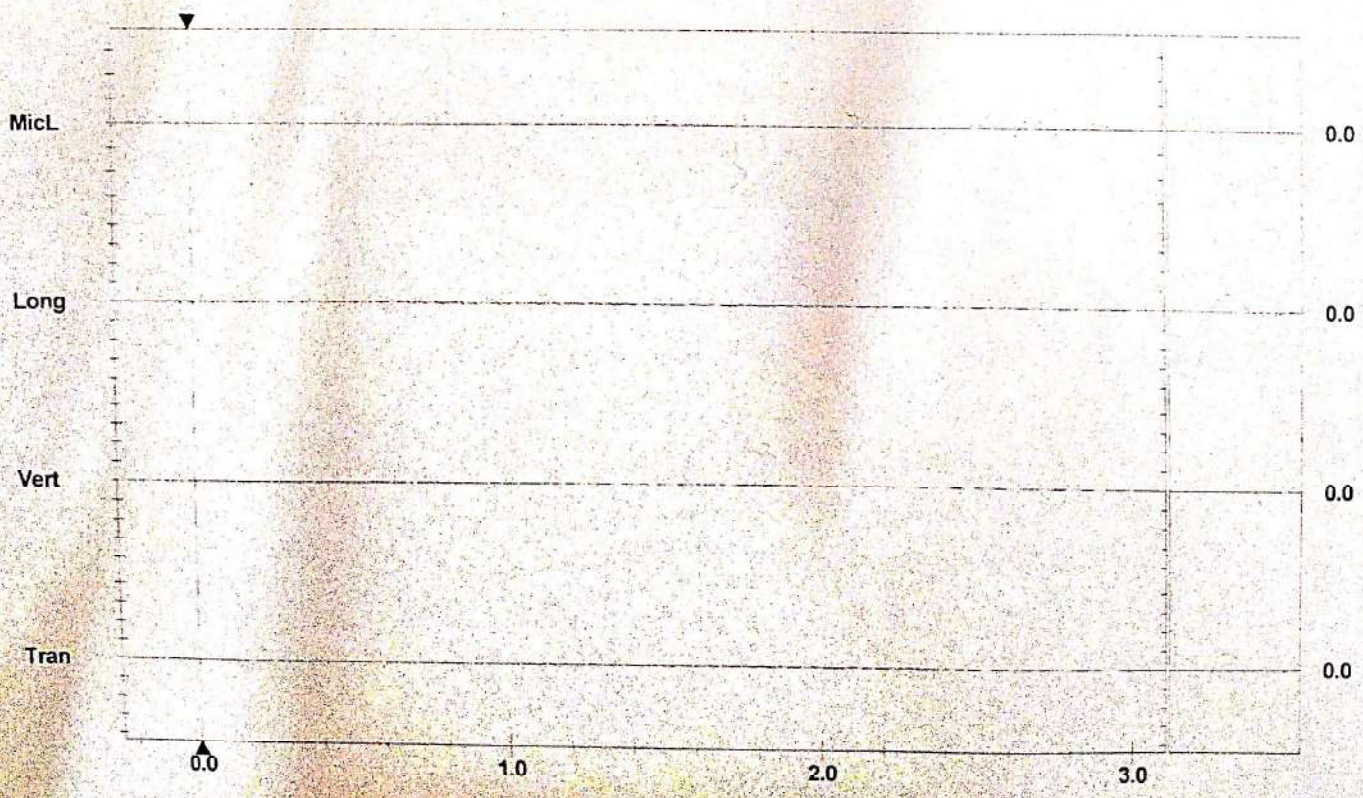
Peak Vector Sum 1.586 mm/s at 0.208 sec

DGMS India (A)



Tran: Vert: Long: c

a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects. sensitive structures



Time Scale: 0.20 sec/div **Amplitude Scale:** Geo: 2.000 mm/s/div Mic: 1.000 pa.(L)/div

Trigger = ▶ ◀

Sensor Check

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Date/Time	Long at 15:16:33 August 6, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/factory.MMB

Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

Microphone	Linear Weighting
PSPL	1.008 pa.(L) at 0.010 sec
ZC Freq	4.3 Hz
Channel Test	Passed (Freq = 20.5 Hz Amp = 1232 mv)

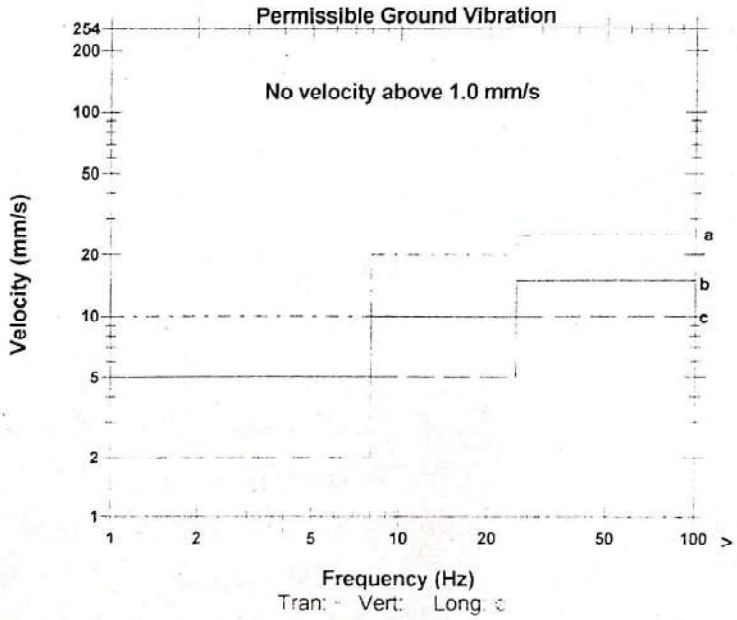
	Tran	Vert	Long	
PPV	0.378	0.481	0.607	mm/s
ZC Freq	146	146	128	Hz
Time (Rel. to Trig)	0.004	0.001	0.005	sec
Peak Acceleration	0.033	0.044	0.054	g
Peak Displacement	0.000	0.001	0.001	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.3	7.3	Hz
Overswing Ratio	4.5	4.6	4.3	

Peak Vector Sum 0.780 mm/s at 0.005 sec

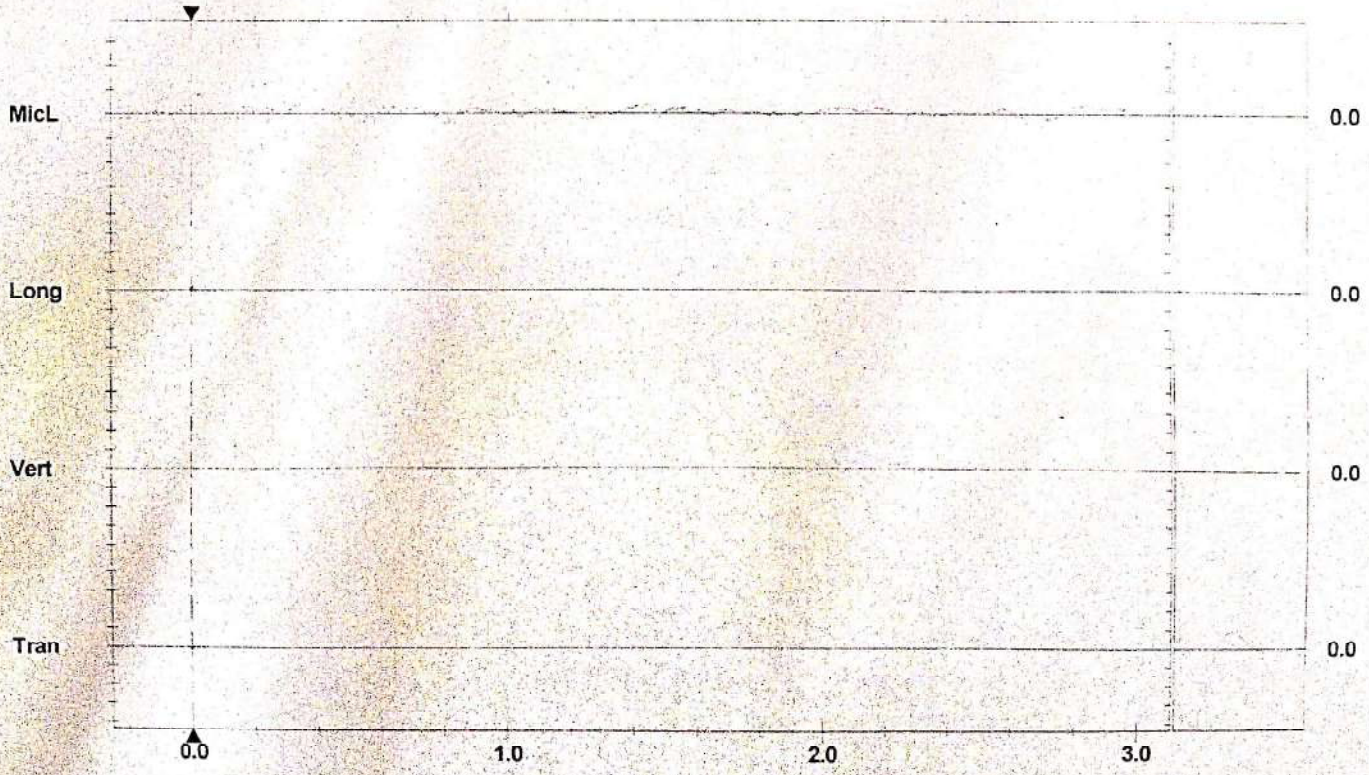
Serial Number	UM20691 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

Post Event Notes
Blast Location- 335 Kaizen
Instrument Location- Near Jodhpura School

DGMS India (A)



a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects, sensitive structures



Time Scale: 0.20 sec/div **Amplitude Scale:** Geo: 2.000 mm/s/div Mic: 1.000 pa.(L)/div Sensor Check
Trigger =

Format © 1995-2015 Xmark Corporation

MOHANPURA JODHPURA LIMESTONE MINES

Blast Data Sheet

Date: 07-08-2024

Bench Data	LOCATION: 290 BOX	Blast Number:	Firing Time:	
Rock Conditions (Geologic Structure)	☐ Weak Joints	☑ Tight Joints	☐ Massive Rock	
Pre Blast Inspection	Bench Conditions: Good	Face Conditions: Good	Drill holes Conditions: Good	
Blast Data	☑ Production	☐ Development		
Blast Area	Length(m):	Width(m):	Bench Height(m): 9.5m	Volume(m3):
Blast Holes	Hole Diameter(mm): 102mm	Hole Depth(m): 10m.	Angle of Drilling(Deg.): 90	Sub Drill(m): 0.5m.
	Number of Holes: 15	Total Depth(m): 150m.	Number of Rows: 03	☐ Rectangular
	Burden(m): 3m.	Spacing(m): 3.5m	Drilling Pattern: Staggered	☑ Staggered
Stemming	Length(m): 3m	Material type: Drill cuttings	Material Size(mm): 0 to 8 mm	
Total Explosive	Primer(Kg): 4.50 kg	Column Charge(Kg): 870 kg		
Initation System	☑ Nonel			
Connection Checked By	Name :			
	Signature:			
Blast Monitoring Vibration(mm/s)	Transverse: 1.11mm/s	Longitodinal: 1.07mm/s	Vertical: 0.60mm/s	
Fly Rock	☑ Front Side	☐ Back Side		

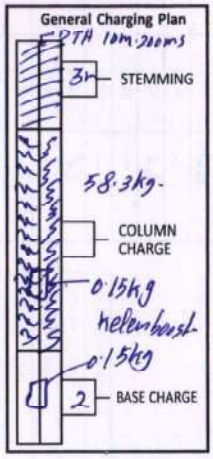
Post Blast Inspection

Fragmentation	☐ Poor	☐ Moderate	☑ Good
Boulders and Oversize	☐ Top	☑ Inside	☐ Bottom
Muck Pile Shape	☐ Exercise Clean Up	☑ Moderate Clean Up	☐ Bottom
	☑ Loose and Spread out	☐ Tight and Compact	☐ Tight
Remaining Rock Mass	☐ Back Break	☐ Over Break	☐ Under Break
Misfires	☐ Yes	☑ No	
Blown Out	☐ Yes	☑ No	

Blast Assessment Data

Powder Factor(Ton./Kg): 4.50 Te/kg

General Charging Plan



Blasting Foreman

Blasting Incharge

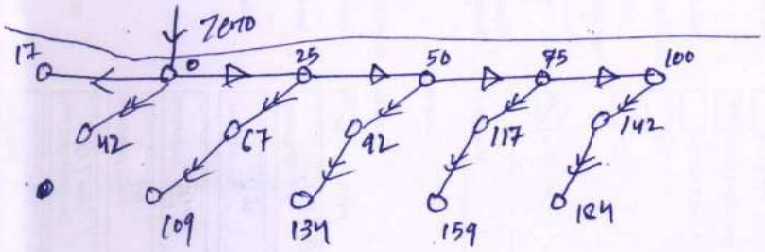
Mines Manager

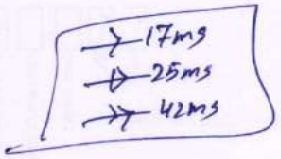
639

MO' VPURA-JODHPURA LIMESTONE MINES

BLASTING PATTERN

Date: 07.08.2024 Blast No. Location/RL : 290 BOX





EXPLOSIVE USED			
S.NO.	EXPLOSIVE	UOM	QUANTITY
1	Kelvex(83 mm)	Kg	—
2	Primex	Kg	—
3	Kelamboost	Kg	4·50
4	ANFO SME	Kg	8780 kg
5	DF	mtr	—
6	ED	Nos	01
7	DTH 10m	Nos	15
8	DTH 9m	Nos	—
9	DTH 6m	Nos	—
10	TLD 3/17	Nos	02
11	TLD 4/17	Nos	—
12	TLD 3/25	Nos	—
13	TLD 4/25	Nos	04
14	TLD 3/42	Nos	—
15	TLD 4/42	Nos	09

HOLE GEOMETRY		
DESCRRIPTION	UOM	
No. of Holes	Nos.	15
Depth of Holes	mtr	10m.
Spacing	mtr	3·5m
Burden	mtr	3 m.
Stemming Height	mtr	3m.
No. of Row	Nos.	03
Powder Factor	Ton/Kg	4·50
Total Charge	Kg	874·5
Charge/Hole	Kg	58·3
Charge/Delay	Kg	58·5
Rock Generation	MT	3938

Instantel

Event Report

640

Date/Time	Tran at 14:29:15 August 7, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/UTCL.MMB

Serial Number	UM20692 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

Post Event Notes
BL-290 RAMP IL- JODHPURA SCHOOL SIDE

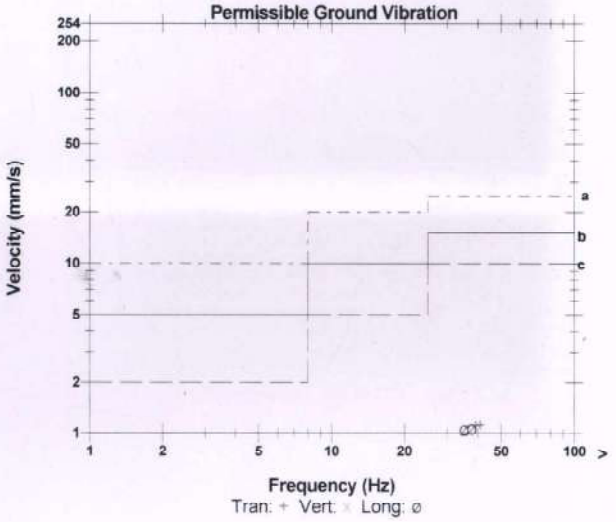
Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

Microphone Linear Weighting
PSPL 1.536 pa.(L) at 1.547 sec
ZC Freq 4.9 Hz
Channel Test Passed (Freq = 20.5 Hz Amp = 1307 mv)

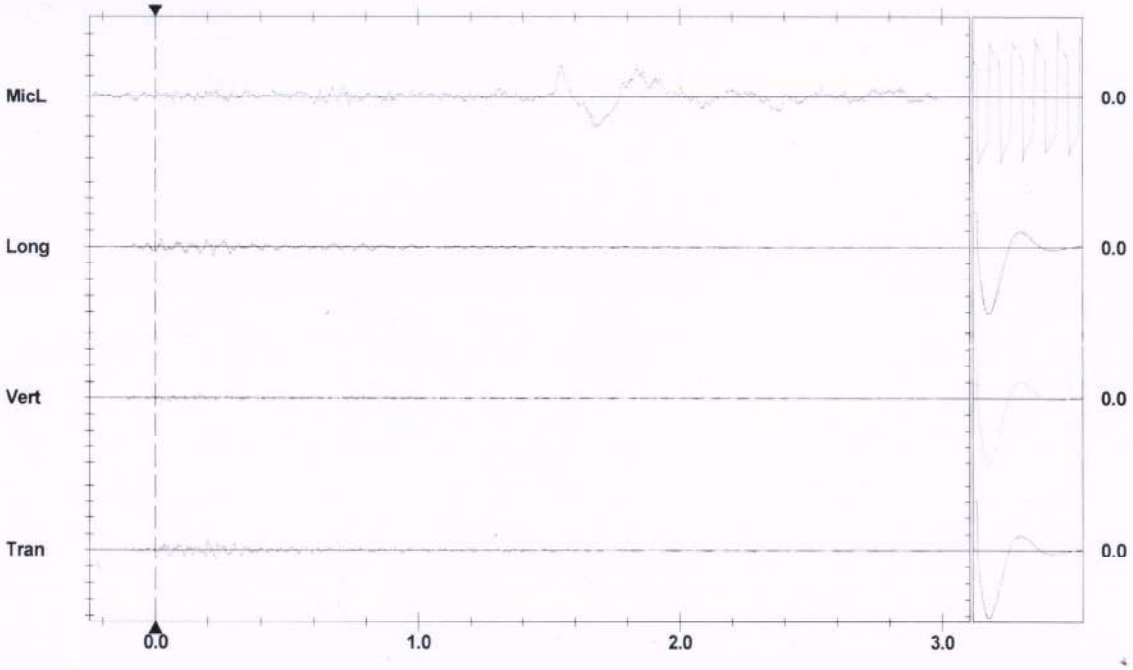
	Tran	Vert	Long	
PPV	1.111	0.607	1.072	mm/s
ZC Freq	41	45	38	Hz
Time (Rel. to Trig)	0.201	0.124	0.221	sec
Peak Acceleration	0.041	0.030	0.033	g
Peak Displacement	0.005	0.004	0.006	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.3	7.3	Hz
Overswing Ratio	4.5	4.2	4.4	

Peak Vector Sum 1.248 mm/s at 0.200 sec

DGMS India (A)



a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects, sensitive structures



Time Scale: 0.20 sec/div **Amplitude Scale:** Geo: 2.000 mm/s/div Mic: 1.000 pa.(L)/div
Trigger = ▶——◀

Sensor Check

Printed: August 8, 2024 (V 10.72 - 10.72.1)

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Instantel

Event Report

641

Date/Time	Tran at 14:29:03 August 7, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/factory.MMB

Serial Number	UM20691 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

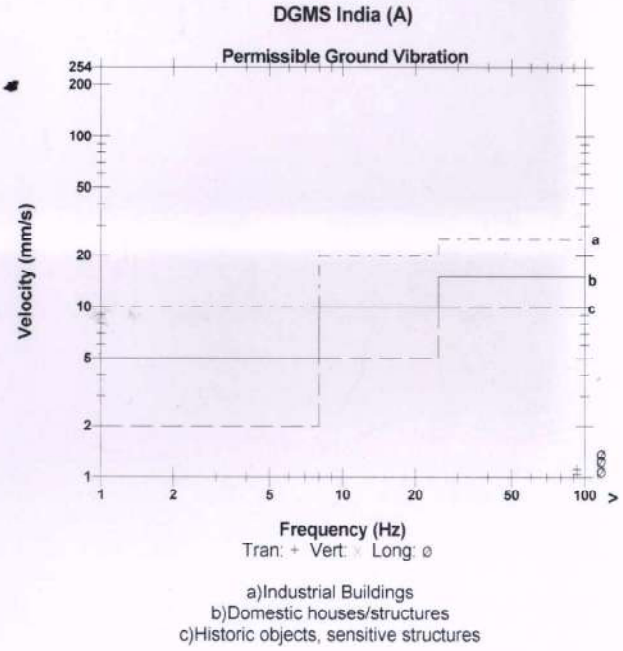
Post Event Notes
BL-290 BOX IL- JODHPURA SIDE

Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

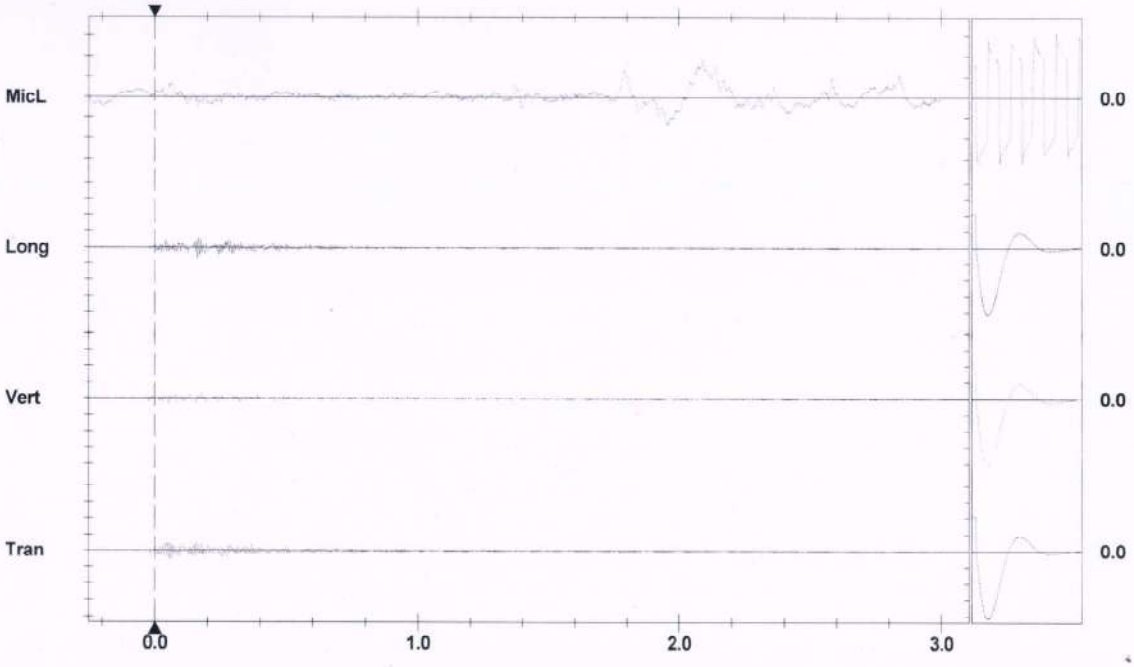
Microphone Linear Weighting
PSPL 1.815 pa.(L) at 2.090 sec
ZC Freq 2.8 Hz
Channel Test Passed (Freq = 20.5 Hz Amp = 1288 mv)

	Tran	Vert	Long	
PPV	1.111	0.804	1.379	mm/s
ZC Freq	93	79	114	Hz
Time (Rel. to Trig)	0.056	0.175	0.163	sec
Peak Acceleration	0.094	0.053	0.123	g
Peak Displacement	0.002	0.002	0.003	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.1	7.3	Hz
Overswing Ratio	4.5	4.7	4.4	

Peak Vector Sum 1.418 mm/s at 0.175 sec



a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects, sensitive structures



Time Scale: 0.20 sec/div **Amplitude Scale:** Geo: 2.000 mm/s/div Mic: 1.000 pa.(L)/div
Trigger = ▶——◀

Sensor Check

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MOHANPURA-JODHPUR LIMESTONE MINES

Blast Data Sheet

Date: 07-08-2024

Bench Data
LOCATION: 305 ALHALI | Blast Number: | Firing Time:

Rock Conditions (Geologic Structure)
☐ Weak Joints ☑ Tight Joints ☐ Massive Rock

Pre Blast Inspection
Bench Conditions: Good | Face Conditions: Good | Drill holes Conditions: Good

Blast Data
☐ Production ☐ Development

Blast Area
Length(m): | Width(m): | Bench Height(m): 10m | Volume(m3):

Blast Holes
Hole Diameter(mm): 102mm | Hole Depth(m): 10m | Angle of Drilling(Deg.): 90° | Sub Drill(m): —
Number of Holes: 18 | Total Depth(m): 180m | Number of Rows: 02 | ☐ Rectangular
Burden(m): 3m | Spacing(m): 3.5m | Drilling Pattern: Staggered | ☑ Staggered

Stemming
Length(m): 3m | Material type: soil+drilled | Material Size(mm): 0 to 8 mm

Total Explosive
Primer(Kg): 540 | Column Charge(Kg): 1080 kg

Initation System
☑ Nonel

Connection Checked By
Name :
Signature:

Blast Monitoring Vibration(mm/s)
Transverse: 1.86 mm/s | Longitodinal: 0.82 mm/s | Vertical: 0.60 mm/s

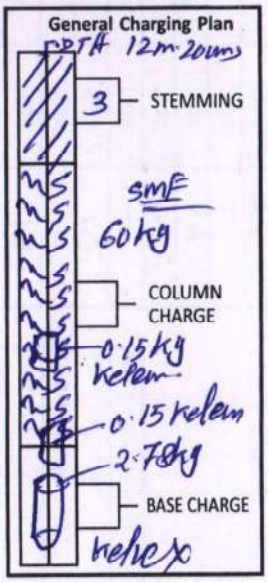
Fly Rock
☑ Front Side ☐ Back Side

Post Blast Inspection

Fragmentation	☐ Poor	☐ Moderate	☑ Good
Boulders and Oversize	☐ Top	☑ Inside	☐ Bottom
Muck Pile Shape	☐ Exercise Clean Up	☑ Moderate Clean Up	☐ Bottom
	☑ Loose and Spread out	☐ Tight and Compact	☐ Tight
Remaining Rock Mass	☐ Back Break	☑ Over Break	☐ Under Break
Misfires	☐ Yes	☑ No	
Blown Out	☐ Yes	☑ No	

Blast Assessment Data
Powder Factor(Ton./Kg): 4.35 Te/kg

General Charging Plan



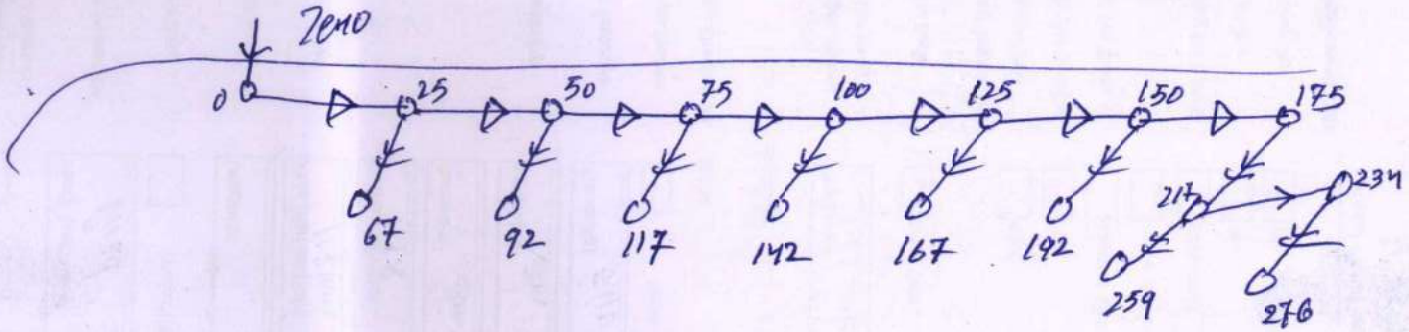
Blasting Foreman | Blasting Incharge | Mines Manager

643

MO NPURA-JODHPURA LIMESTONE MINES

BLASTING PATTERN

Date: 07.08.2024 Blast No. Location/RL : 305 ALWALI



EXPLOSIVE USED			
S.NO.	EXPLOSIVE	UOM	QUANTITY
1	Kelvex(83 mm)	Kg	50kg
2	Primex	Kg	—
3	Kelamboost	Kg	5.40kg
4	ANFO SME	Kg	1030
5	DF	mtr	—
6	ED	Nos	01
7	DTH 10m	Nos	—
8	DTH ~~9m~~ 12m.	Nos	18
9	DTH 6m	Nos	—
10	TLD 3/17	Nos	02
11	TLD 4/17	Nos	—
12	TLD 3/25	Nos	—
13	TLD 4/25	Nos	07
14	TLD 3/42	Nos	—
15	TLD 4/42	Nos	09

HOLE GEOMETRY		
DESCRRIPTION	UOM	
No. of Holes	Nos.	18
Depth of Holes	mtr	10m.
Spacing	mtr	3.5m
Burden	mtr	3m.
Stemming Height	mtr	3m.
No. of Row	Nos.	02
Powder Factor	Ton/Kg	4.35
Total Charge	Kg	1085.4
Charge/Hole	Kg	60.3
Charge/Delay	Kg	60.5kg
Rock Generation	MT	4725

Instantel

Event Report

644

Date/Time	Tran at 14:38:04 August 7, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/factory.MMB

Serial Number	UM20691 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

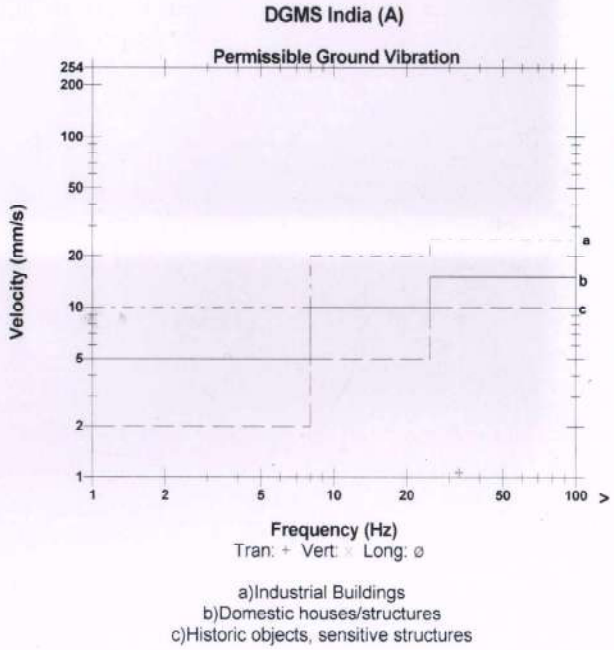
Post Event Notes
BL-305 ALKALI IL- JODHPURA SIDE

Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

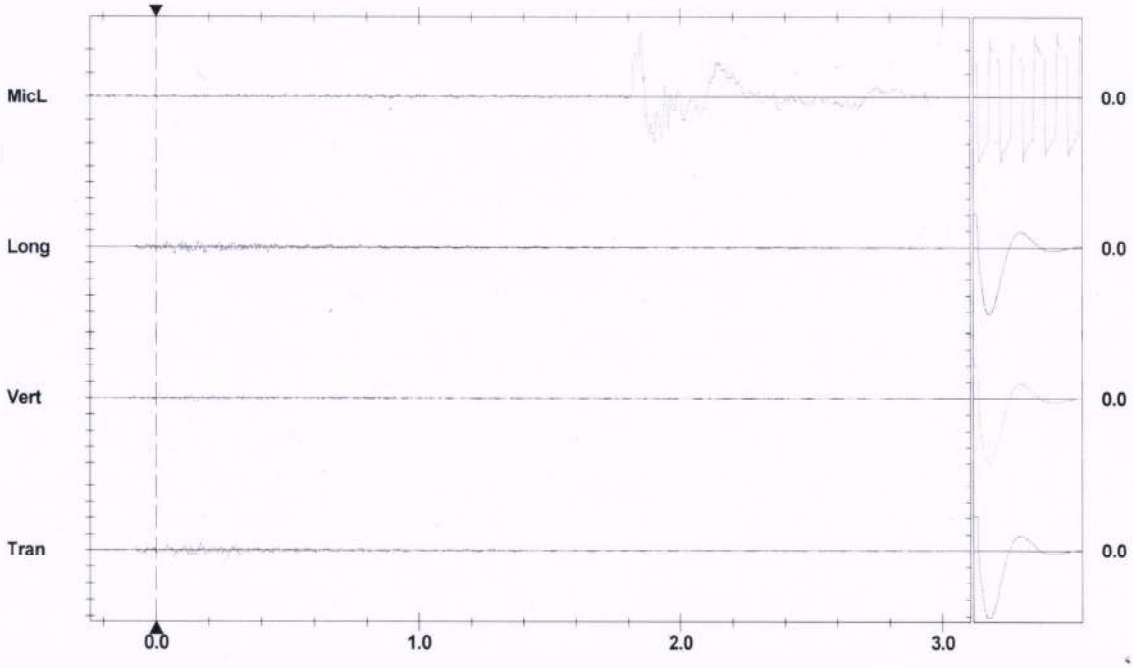
Microphone Linear Weighting
PSPL 5.446 pa.(L) at 1.846 sec
ZC Freq 8.3 Hz
Channel Test Passed (Freq = 20.5 Hz Amp = 1288 mv)

	Tran	Vert	Long	
PPV	1.064	0.607	0.835	mm/s
ZC Freq	33	33	38	Hz
Time (Rel. to Trig)	0.274	0.134	0.188	sec
Peak Acceleration	0.046	0.031	0.053	g
Peak Displacement	0.004	0.003	0.003	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.1	7.3	Hz
Overswing Ratio	4.5	4.7	4.4	

Peak Vector Sum 1.095 mm/s at 0.068 sec



a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects, sensitive structures



Time Scale: 0.20 sec/div **Amplitude Scale:** Geo: 2.000 mm/s/div Mic: 2.000 pa.(L)/div
Trigger = ▶— — —◀

Sensor Check

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Instantel

Event Report

645

Date/Time	Long at 14:38:16 August 7, 2024
Trigger Source	Geo: 0.500 mm/s
Range	Geo: 254.0 mm/s
Record Time	3.0 sec at 2048 sps
Operator/Setup:	Operator/UTCL.MMB

Serial Number	UM20692 V 10-90GC Micromate ISEE
Battery Level	3.8 Volts
Unit Calibration	December 19, 2023 by UES New Delhi
File Name	__TEMP.EVT

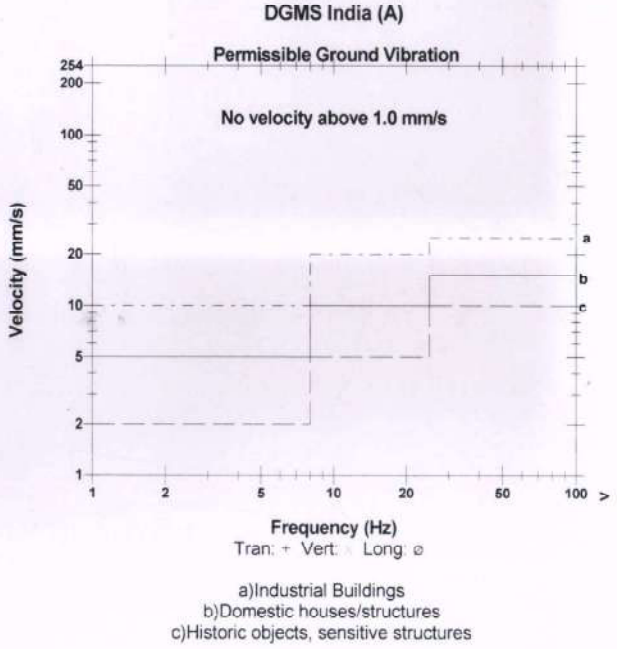
Post Event Notes
BL-305 ALKALI IL- JODHPURA SCHOOL SIDE

Notes
Location: KCW
Client: MOHANPURA JODHPURA LIMESTONE MINES
User Name: UTCL
General:

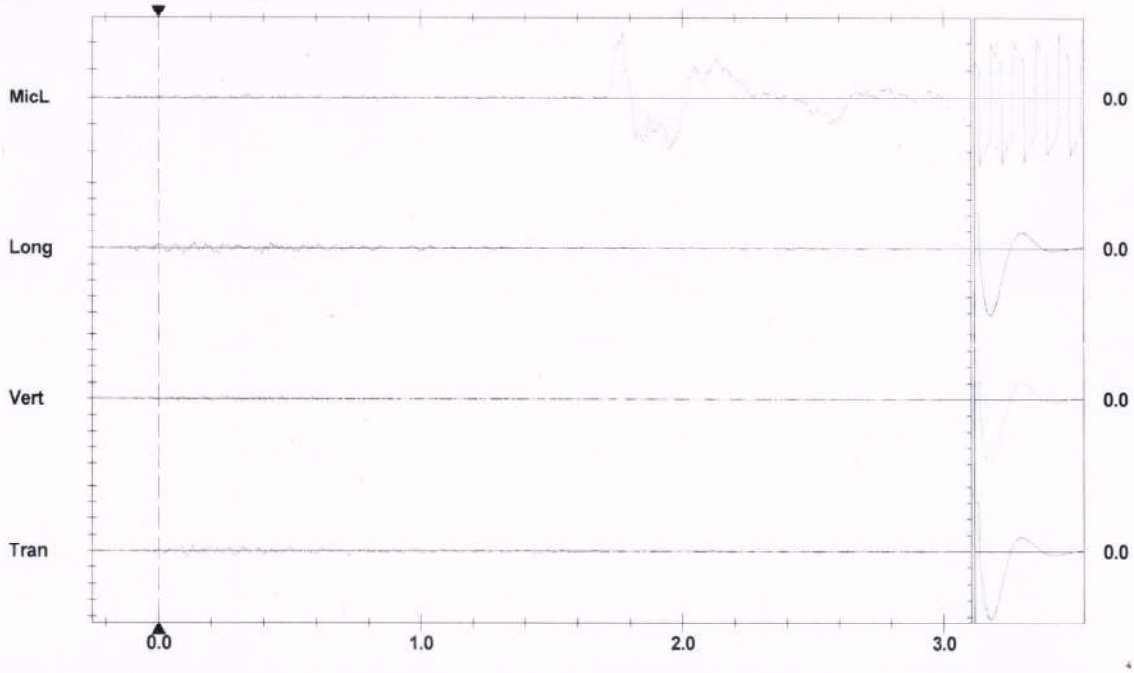
Microphone Linear Weighting
PSPL 4.717 pa.(L) at 1.773 sec
ZC Freq 4.8 Hz
Channel Test Passed (Freq = 20.5 Hz Amp = 1307 mv)

	Tran	Vert	Long	
PPV	0.615	0.441	0.891	mm/s
ZC Freq	38	26	15.8	Hz
Time (Rel. to Trig)	0.109	0.167	0.099	sec
Peak Acceleration	0.025	0.016	0.025	g
Peak Displacement	0.005	0.002	0.007	mm
Sensor Check	Passed	Passed	Passed	
Frequency	7.3	7.3	7.3	Hz
Overswing Ratio	4.5	4.2	4.4	

Peak Vector Sum 0.903 mm/s at 0.099 sec



a)Industrial Buildings
b)Domestic houses/structures
c)Historic objects, sensitive structures



Time Scale: 0.20 sec/div **Amplitude Scale:** Geo: 2.000 mm/s/div Mic: 2.000 pa.(L)/div
Trigger = ▶——◀

Sensor Check

Format © 1995-2015 Xmark Corporation

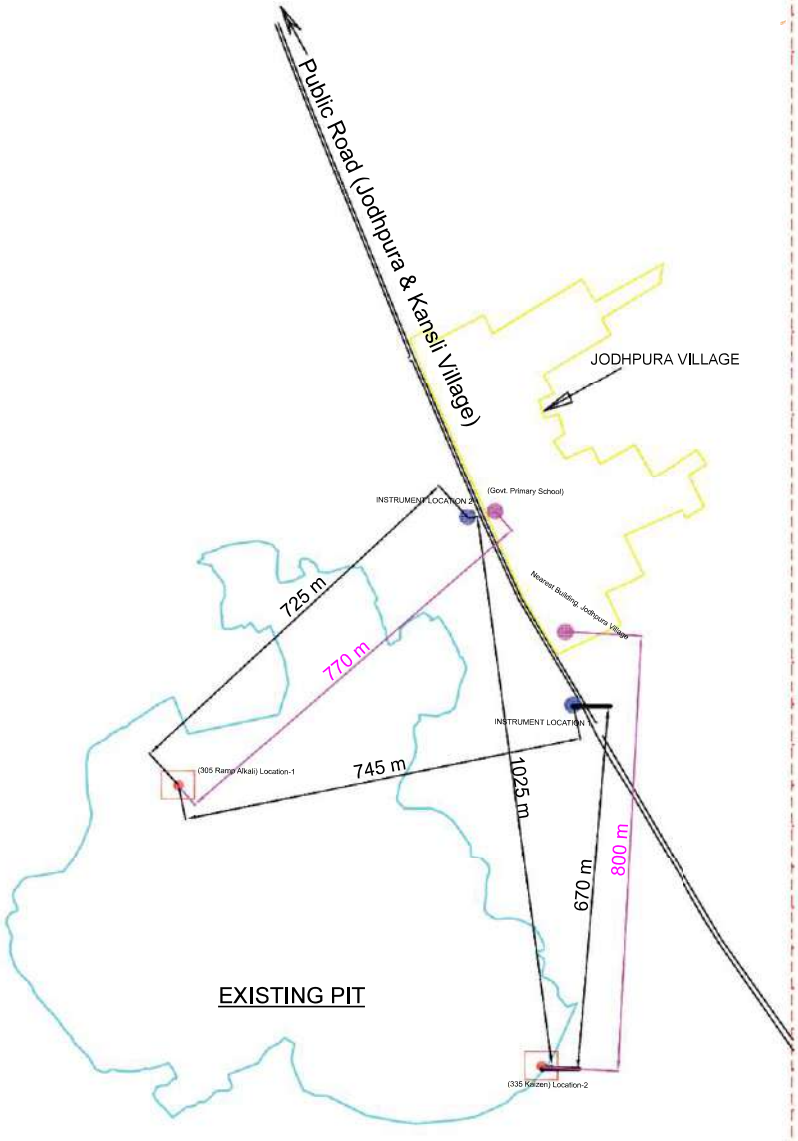
27°41'40.74"
76°08'00.89"
B

646

WIND DIRECTION

27°41'02.07"
76°08'40.21"
C

LAYOUT PLAN FOR BLASTING ON 06-08-2024 AT DIFFERENT LOCATIONS AT EXISTING PIT AND THEIR DISTANCES FROM INSTRUMENTS



INDEX

MINING LEASE BOUNDARY ML AREA - 548.78 HECT.	A B D C
EXISTING PIT	
PUBLIC ROAD	
Location of Blasting	
Location of Instrument	
Govt. Primary School, Nearest Building, Jodhpura Village	

Surveyor

Mines Manager

A
27°40'26.34"
76°06'27.61"

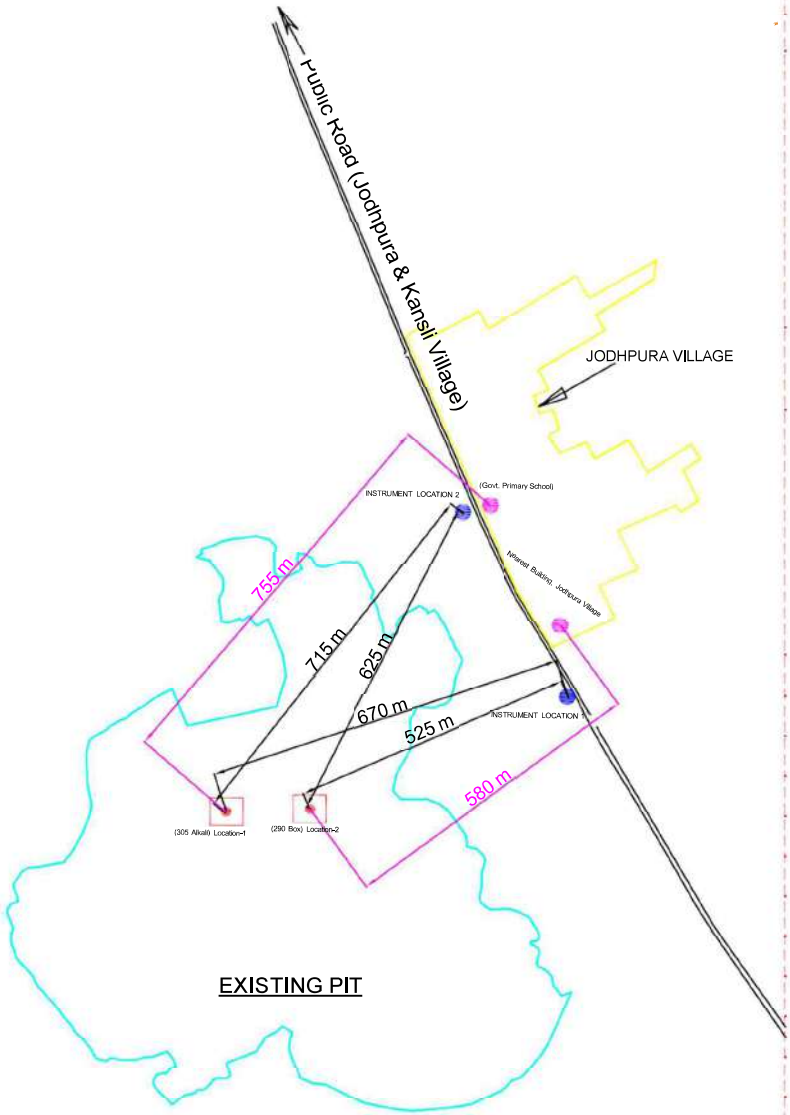
D
27°39'47.68"
76°07'06.95"

27°41'40.74"
76°08'00.89"
B

647

27°41'02.07"
76°08'40.21"
C

LAYOUT PLAN FOR BLASTING ON 07-08-2024 AT DIFFERENT LOCATIONS AT EXISTING PIT AND THEIR DISTANCES FROM INSTRUMENTS



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Surveyor

Mines Manager

A
27°40'26.34"
76°06'27.61"

Location of Instrument

D
27°39'47.68"
76°07'06.95"

कार्यालय प्रमुख चिकित्सा अधिकारी, राजकीय बी.डी.एम. जिला चिकित्सालय कोटपूतली, जिला–जयपुर

क्रमांक / संस्था / 2022 / 2353 दिनांकः 07.12.2022

कार्यालय–आदेश

श्रीमान सहायक खनि. अभियन्ता कोटपूतली के पत्र कमांक सखअ / कोट / सिलि. / 2022 / 827 दि 06.12. 2022 के द्वारा खनन पट्टा संख्या 3 / 2003 मैसर्स अल्ट्राटेक सीमेंट लिमिटेड, ग्राम मोहनपुरा–जोधपुरा, कोटपूतली, जिला जयपुर मे अल्ट्राटेक परिसर मे, खनन क्षेत्र मे काम करने वाले कामगारो का सिलिकोसिस बीमारी की जांच हेतु दिनांक 13.12.2022 को स्वस्थ्य परिक्षण शिविर आयोजित किया जावेगा, जिसके फलस्वरूप इस संस्थान मे कार्यरंत निम्नाकिंत अधिकारियो / कर्मचारियो को निर्देशित किया जाता है कि दिनांक 13.12.2022 को प्रातः 10 बजे मैसर्स अल्ट्राटेक सीमेंट लिमिटेड, ग्राम मोहनपुरा–जोधपुरा, कोटपूतली मे आयोजित कैम्प मे उपस्थित होना सुनिश्चित करे।

1. डा. घनश्याम गहलोत, पीसीएमओ (रेडियोलोजी)
2. डॉ0 देवेन्द्र शर्मा क0वि0 (मेडिसन)
3. डा. जितेन्द्र शर्मा (दमा एवं श्वास) उप जिला चिकित्सालय शाहपुरा, जयपुर
4. श्री रामनिवास यादव, सी. नर्सिंग ऑफिसर
5. श्री मुकेश यादव, कम्प्यूटर ऑपरेटर।
6. श्री लालाराम मीणा वाहन चालक

प्रमुख चिकित्सा अधिकारी
राजकीय बी.डी.एम. जिला चिकित्सालय
कोटपुतली, जयपुर।
दिनांकः 07.12.2022

क्रमांक / संस्था / 2022 / 2353
प्रतिलिपिः– सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः–

1. श्रीमान सहायक खनि. अभियन्ता कोटपूतली।
2. प्रमुख चिकित्सा अधिकारी उप जिला चिकित्सालय शाहपुरा, जयपुर को प्रेषित कर लेख है कि डा. जितेन्द्र शर्मा (दमा एवं श्वास) को उक्त कैम्प मे उपस्थित होने बाबत पाबन्द करे।
3. मैसर्स अल्ट्राटेक सीमेंट लिमिटेड, ग्राम मोहनपुरा–जोधपुरा, कोटपूतली, जिला जयपुर।
4. नर्सिंग अधीक्षक राजकीय बीडीएम चिकित्सालय कोटपूतली।
5. सम्बधिंत अधिकारियो / कर्मचारियो को पालनार्थ।
6. श्री लालाराम मीणा वाहन चालक को प्रेषित कर लेख है कि दिनांक 13.12.2022 को एम्बूलेंस के द्वारा टीम को उक्त कैम्प स्थल पर ले जाना सुनिश्चित करे।
7. कार्यालय प्रति।

प्रमुख चिकित्सा अधिकारी
राजकीय बी.डी.एम. जिला चिकित्सालय
कोटपुतली, जयपुर।

ADITYA BIRLA

UltraTech

HEALTH CENTRE KOTPUTLI CEMENT WORKS (Date 13/12/2022)

ULTRATECH CEMENT LTD

PO. MOHANPURA THESIL- KOTPUTLI DIST JAIPUR,RAJ- 303108

SILICOSIS DETECTION CAMP -ORGANIZED BY PMO B.D.M. HOSPITAL KOTPUTLI

*** NAD = No Abnormality Detected**

By Dr. Devendra Shrama , Dr.Ghanshyam Gahlot , Dr. Jitendra Sharma , Mr.Ramniwash Yadav , Mr. Mukesh Sharma Yadav
(Govt. B.D.M Hospitpal Kotputli)

Sr. No.	EMPL CODE	EMPLOYEE NAME	Department	Category	Remarks
1	GK011609340	RATAN LAL YADAV	Mines	TECHNICIAN	NAD
2	GK011609341	SURYA KANT GAUTAM	Mines	OPERATOR	NAD
3	GK011609344	KAILASH NATH YOGI	Mines	DRIVER	NAD
4	GK011609345	JAGDISH NATH	Mines	DRIVER	NAD
5	GK011609487	SHYAM SINGH	Mines	OPERATOR	NAD
6	GK011609488	RANJEET SINGH YADAV	Mines	TECHNICIAN	NAD
7	GK011609563	PINTU KUMAR	Mines	TECHNICIAN	NAD
8	GK011609584	KRISHNA GOSWAMI	Mines	OPERATOR	NAD
9	GK011611872	ARJUN KUMAR	Mines	SITE INCHARGE	NAD
10	GK011608560	BABULAL YADAV	Mines	DRIVER	NAD
11	GK011608561	RAM SINGH GURJAR	Mines	DRIVER	NAD
12	GK011608562	ARAVIND KUMAR MANDAL	Mines	HEO	NAD
13	GK011608563	KEWAL KUMAR	Mines	HEO	NAD
14	GK011608581	OM PRAKASH YADAV	Mines	MECHANIC	NAD
15	GK011608641	PREM SINGH	Mines	DRIVER	NAD
16	GK011608642	BABU LAL GURJAR	Mines	DRIVER	NAD
17	GK011608643	DINESH KUMAR YADAV	Mines	DRIVER	NAD
18	GK011608823	RAM RAJ MEENA	Mines	Attendant	NAD
19	GK0116961	RAJU DUMOLIYA	Mines	HELPER	NAD
20	GK0116967	KRISHAN KUMAR YADAV	Mines	HELPER	NAD
21	GK0116970	SUBE SINGH YADAV	Mines	HEO	NAD
22	GK0117136	RANJEET SINGH SHEKHAWAT	Mines	HEO	NAD
23	GK0117217	VIKRAM SINGH ARYA	Mines	Welder	NAD

वरिष्ठ चिकित्सा अधिकारी
राज. बी.डी.एम. अस्पताल
कोटपूतली

वरिष्ठ चिकित्सा अधिकारी
राज. बी.डी.एम. अस्पताल
कोटपूतली

ADITYA BIRLA
UltraTech

HEALTH CENTRE [illegible] CEMENT WORKS (Date 13/12/2022)

ULTRATECH CEMENT LTD

PO. MOHANPURA THESIL- KOTPUTLI DIST JAIPUR,RAJ- 303108

SILICOSIS DETECTION CAMP -ORGANIZED BY PMO B.D.M. HOSPITAL KOTPUTLI

*** NAD = No Abnormality Detected**

By Dr. Devendra Shrama , Dr.Ghanshyam Gahlot , Dr. Jitendra Sharma , Mr.Ramniwash Yadav , Mr. Mukesh Sharma Yadav
(Govt. B.D.M Hospitpal Kotputli)

Sr. No.	EMPL CODE	EMPLOYEE NAME	Department	Category	Remarks
24	GK011609122	ISLAMUDDIN KATHAT	Mines	DRIVER	NAD
25	GK011609253	SHISH RAM GURJAR	Mines	HELPER	NAD
26	GK011609254	RAHUL YADAV	Mines	HELPER	NAD
27	GK011609255	HANSRAJ YADAV	Mines	HELPER	NAD
28	GK011600454	SUNIL KUMAR YADAV	Mines	STORE KEEPER	NAD
29	GK011600459	VIJAY SINGH YADAV	Mines	MECHANIC	NAD
30	GK011601575	MANOJ KUMAR SHARMA	Mines	HELPER	NAD
31	GK011603957	AMAR SINGH	Mines	Welder	NAD
32	GK011603958	RAM SINGH	Mines	MECHANIC	NAD
33	GK011603961	UMASHANKAR SWAMI	Mines	MECHANIC	NAD
34	GK011604038	HAJARI LAL YADAV	Mines	DRIVER	NAD
35	GK011604346	MAHESH KUMAR YADAV	Mines	DRIVER	NAD
36	GK011605815	SURESH KUMAR	Mines	ENGINEER	NAD
37	GK011606425	PRATAP DHANKA	Mines	TECHNICIAN	NAD
38	GK011606930	RAMESH SAINI	Mines	ENGINEER	NAD
39	GK011606931	HAJARI LAL SAINI	Mines	ENGINEER	NAD
40	GK011609096	RAMPAL YADAV	Mines	HELPER	NAD
41	GK011609097	ASHOK KUMAR DHANKA	Mines	HELPER	NAD
42	GK011609181	ARVIND KUMAR YADAV	Mines	HELPER	NAD
43	GK011609213	DHARMPAL YADAV	Mines	Attendant	NAD
44	GK011609214	RAJARAM SAINI	Mines	Attendant	NAD
45	GK011609215	MANISH KUMAR	Mines	Attendant	NAD
46	GK011609252	JITENDAR KATARIYA	Mines	HELPER	NAD

वरिष्ठ चिकित्सा अधिकारी
राज की.डी.एम. अस्पताल
कोटपूतली

वरिष्ठ चिकित्सा अधिकारी
राज की.डी.एम. अस्पताल
कोटपूतली

ADITYA BIRLA
UltraTech

HEALTH CENTRE KOTPUTLI CEMENT WORKS (Date 13/12/2022)

ULTRATECH CEMENT LTD

PO. MOHANPURA THESIL- KOTPUTLI DIST JAIPUR,RAJ- 303108

SILICOSIS DETECTION CAMP -ORGANIZED BY PMO B.D.M. HOSPITAL KOTPUTLI

* NAD = No Abnormality Detected

By Dr. Devendra Shrama , Dr.Ghanshyam Gahlot , Dr. Jitendra Sharma , Mr.Ramniwash Yadav , Mr. Mukesh ~~Sharma~~ Yadav
(Govt. B.D.M Hospitpal Kotputli)

Sr. No.	EMPL CODE	EMPLOYEE NAME	Department	Category	Remarks
47	GK011609273	AYUB KHAN	Mines	Welder	NAD
48	GK011609439	DESHRAJ YADAV	Mines	DRIVER	NAD
49	GK011609449	SONU KUMAR SHARMA	Mines	HELPER	NAD
50	GK011609677	SUDERSHAN RAJPUT	Mines	ENGINEER	NAD
51	GK011610033	VINOD KUMAWAT	Mines	ENGINEER	NAD
52	GK011610097	MOHAMMAD MUFIZUDDIN	Mines	ENGINEER	NAD
53	GK011611904	ANIL KUMAR SAIN	Mines	HELPER	NAD
54	GK011609034	RAJ KUMAR SINGH	Mines	Welder	NAD
55	GK011605046	DHOULA RAM YADAV	Mines	DRIVER	NAD
56	GK011608973	SURESH CHAND YADAV	Mines	DRIVER	NAD

वरिष्ठ विशेषज्ञ
राज. बी.डी.एम. अस्पताल
कोटपूतली

वरिष्ठ विशेषज्ञ
राज. बी.डी.एम. अस्पताल
कोटपूतली

Annexure D

Item Nos.02&03

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No.143/2024(CZ)
(I.A. No.37/2025 & I.A. No.78/2025)

IN THE MATTER OF:

JODHPURA SANGHARSH SAMITI,
Through Authorized Representative
Kailash Chand Yadhav,
R/o at Outside Road, Village-Mohanpura (Jodhpura),
Tehsil Kotputli, Jaipur, Rajasthan,

Applicant(s)

Versus

1. **UNION OF INDIA,**
Through the Secretary,
Ministry of Environment Forest and Climate Change,
CGO Complex, Lodhi Road, New Delhi,
Respondent No. 01

2. **STATE OF RAJASTHAN,**
Through Chief Secretary,
Government of Rajasthan,
Secretariat, Jaipur,
Respondent No. 02

3. **DEPARTMENT OF MINES AND GEOLOGY, STATE OF RAJASTHAN**
Through the Secretary, Mines and Petroleum, University Road, Ashok Nagar, Udaipur, Rajasthan,
Respondent No. 03

4. **RAJASTHAN STATE POLLUTION CONTROL BOARD,**
Through its Member Secretary,
4, Jhalana Institutional Area,
Jhalana Doongri, Jaipur, Rajasthan,
Respondent No.04

5. **DISTRICT MAGISTRATE, KOTPUTLI,**
Khanij Bhawan, Udhyog Bhawan
Tilak Marg, Jaipur,
Respondent No.05

6. **DIRECTORATE GENERAL OF MINES SAFETY (DGMS),**
Through the Director,
Ihamarkotra Main Road, Hiranmagri, Sector -6, Udaipur, Rajasthan- 313002, Respondent No.06

7. **CENTRAL POLLUTION CONTROL BOARD (CPCB)**
Through the Chairman, Parivesh Bhawan, East Arjun Nagar, New Delhi Respondent No.07

8. **M/S ULTRA TECH CEMENT LTD.**
Through its Director,
Ahura Centre, 1st Floor, 'A' wing, Mahakali, Caves Road Andheri (E), Mumbai, Respondent No.08

With

Original Application No.144/2024(CZ)
(I.A. No.79/2025)

IN THE MATTER OF:

JODHPURA SANGHARSH SAMITI,
Through Authorized Representative
Kailash Chand Yadhav,
R/o at Outside Road, Village-Mohanpura (Jodhpura),
Tehsil Kotputli, Jaipur, Rajasthan,
Applicant(s)

Versus

1. **UNION OF INDIA,**
Through the Secretary,
Ministry of Environment Forest and Climate Change,
CGO Complex, Lodhi Road, New Delhi, Respondent No. 01

2. **STATE OF RAJASTHAN,**
Through Chief Secretary,
Government of Rajasthan,
Secretariat, Jaipur, Respondent No. 02

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Through the Secretary, Mines and Petroleum, University Road, Ashok Nagar, Udaipur, Rajasthan, Respondent No. 03

4. **RAJASTHAN STATE POLLUTION CONTROL BOARD,**
Through its Member Secretary,
4, Jhalana Institutional Area, Jhalana Doongri, Jaipur, Rajasthan, Respondent No.04

5. **DISTRICT MAGISTRATE, KOTPUTLI,**
Khanij Bhawan, Udhyog Bhawan Tilak Marg, Jaipur, Respondent No.05

6. **DIRECTORATE GENERAL OF MINES SAFETY (DGMS),**
Through the Director,
Ihamarkotra Main Road, Hiranmagri, Sector -6, Udaipur, Rajasthan- 313002, Respondent No.06

7. **CENTRAL POLLUTION CONTROL BOARD (CPCB)**
Through the Chairman, Parivesh Bhawan, East Arjun Nagar, New Delhi Respondent No.07

8. **PUBLIC HEALTH DEPARTMENT, JAIPUR,**
Through Chief Medical Officer Tehsil Kotputli, District Jaipur Rajasthan, Respondent No.08

9. **M/S ULTRA TECH CEMENT LTD.**
Through its Director,
Ahura Centre, 1st Floor, 'A' wing, Mahakali, Caves Road Andheri (E), Mumbai, Respondent No.09

COUNSELS FOR APPLICANT(S):

Mr. Rahul Choudhary, Adv.

COUNSELS FOR RESPONDENT(S):

Dr. Sapna Aggarwal, Adv. for MoEF & CC
Mr. Shoeb Hasan Khan, Adv. for R-5
Mr. Om Shankar Shrivastava, Adv. for R-6
Mr. Yadvendra Yadav, Adv. for R-7
Mr. Rajat Jariwal, Adv. with Ms. Anushka Awasthi, Adv. for R-8 &
For R-9 in O.A. No.144/2024
Mr. Rohit Sharma, Adv. for RSPCB

CORAM:

HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER

Date of completion of hearing and reserving of order : 16.10.2025

Date of uploading of order on website : 03.11.2025

JUDGMENT

1. Issue raised in these applications are common against the same Project Proponent, thus are taken together.

A. Original Application No.143/2024(CZ):

2. By means of filing this application under section 14 and 15 of the National Green Tribunal Act, 2010, the Applicant has raised substantial question relating to the environment arising out of the limestone mines in Jodhpura Village Kotputli, Jaipur (Rajasthan) in violation of environmental rules on following grounds:-

> *"i. The operation of limestone mine (10.50 MTPA) with crusher (capacity of 1600 TPH) by M/s Ultra Tech Cement Limited in village, Jodhpura, Tehsil Kotputli, District Jaipur Rajasthan is undertaken in complete non-compliance of the conditions of the Environment Clearance and the consent condition.*
> *ii. The operation of limestone mining activities violated the conditions relating to air pollution, thereby increasing the concentration of PM19 and PM2.5 in the atmosphere.*

iii. The people in the area are affected and suffering from diseases such as asthma, eye problem, pneumoconiosis disease, hearing problem and skin diseases etc.

iv. The operation of the limestone mining activities violated the conditions relating to ground vibrations by undertaking uncontrollable and unscientific blasting at close proximity to human habitation and government schools. This resulted in the formation of cracks in the walls of government school, Jodhpura where children of villagers are studying causing a threat to lives.

v. The limestone mining with crushers failed to monitor the groundwater level which resulted in severe depletion of groundwater which in turn made the nearby villages bore wells non-functional in area of Kotputli which is over exploited area and thereby is severely burdened by the mining activities of the project proponent and he failed to undertake adequate plantation activities around the plant boundary.

vi. Establishing stone crushers within 1.5km from the abadi village and 500 mtrs. From the place of school is detrimental to the life and property of the children studying in the school and is against the right of habitants to clean environment which is an integral part of right to life under Article 21 enshrined in the Constitution of India."

3. The Applicant has prayed to direct the Respondent No.8, Project Proponent, to comply the conditions of the Environmental Clearance and not to operate without compliance of conditions in violation of environmental rules and that Director General of Mines be directed to take action against the violating units and the reasonable compensation should be awarded to the aggrieved.

B. <u>Original Application No.144/2024(CZ):</u>

4. This application has been filed with the prayer as follows:-

i. Direct the government of Rajasthan to undertake measures to rehabilitate the victims of pollution away from the proximity of limestone mining with crushers.

ii. Direct the Rajasthan State pollution Control Board to formulate a joint committee to compute compensation to be paid to the villages of Jodhpura on account of the damage suffered for health.
iii. Direct the Rajasthan State Pollution Control Board to compute compensation to be paid to the villagers of Jodhpura to undertake restitution of damage caused to the residential houses until complete rehabilitation is undertaken by the State Government.

iv. Impose liability upon the Department of Mines and Geology, State of Rajasthan, District Magistrate Kotputli, Director General of Mines Safety (DGMS) for failure to protect the Right to life of the members of the Applicant Organisation.

v. Direct the State of Rajasthan to recover the expenses incurred while undertaking rehabilitation from the project proponent as per clause (f) of Schedule II of the NGT Act, 2010.

vi. Direct the Rajasthan State Pollution Control Board and Directorate General of Mines Safety (DGMS) to take action against the Respondent no.9 i.e. M/s Ultra Tech Cement Ltd for undertaking the operation of limestone mines with crushers in detrimental to life, property and environment of the members of the Applicant Organisation.

vii. Direct M/s Ultra Tech cements Ltd to undertake health camps in the village of Jodhpura and to bear medical expenses for the villages contracted with respiratory, skin, eye diseases.
viii. A minimum of 1.5 Km i.e. 1500m be declared as prohibited zone for the establishment of any stone crushers from the Abadi village and 500mtrs from school."

5. The contention of the Applicant is that the location and proximity of limestone mines are impacting the physical structure and causing damage to the houses of the Applicant's. The report of the Public Works Department has confirmed the damage occurred to the households and further that it has damaged the primary government school Kotputli, which is threating lives and study of 112 children's studying there. The

violation of environmental conditions impacted on air quality of village Jodhupra, deteriorating the region. The mining activities are intersecting with the ground water table resulting the further depleting the water table and interjection is causing contamination of the ground water. Crusher no. 2 is in violation of guidelines issued by Rajasthan State Pollution Control Board and the directions issued by the courts.

6. In both the matters notices were issued to the Respondents to file the reply. Accordingly, replies have been filed.

7. During the course of hearing, a Joint Committee was constituted consisting; One representative from the Chief Secretary, State of Rajasthan, (Rajasthan) having sufficient knowledge in the field of environmental or mining, one representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan), one representative from the Director General of Mines and Safety, State of Rajasthan, (Rajasthan), and one Representative from the Central Pollution Control Board, (Rajasthan), to submit the factual and action taken report.

8. Heard the learned Counsel for the parties and perused the records.

9. Submissions of the learned Counsel for the Applicant are that the Applicant is aggrieved and affected by operation of limestone mine and the crusher in gross violation of conditions imposed through the Environmental Clearance dated 17.08.2006, 30.04.2010 and 16.01.2023. It is stated that The Project Proponent is also violating the conditions contained in 'Consent to Operate' granted by Pollution Control Board and the operation of limestone mines is situated at proximity of 232mtrs from the human habitation and the crushers are located at just 82 mtrs from the Government Primary School, Kotputli. The following table shows the conditions of EC non-complied by the project proponent:-

Condition	EC dated	Condition no:
Conditions relating to control of air pollution	16.01.2023	Specific condition no. (iv),(x), standard conditions 10 and condition no. II(8)
Conditions relating to ground vibrations and blasting	16.01.2023	Specific condition no: (iv) and standard condition no (IV) (18)
	17.08.2006 (Primary EC)	: *A Specific condition (xiii) and (xix)*
Conditions relating to groundwater	30.04.2010	*Specific Condition (xiii)*
Conditions relating to green belt	16.01.2023	*specific conditions (xiii), Standard Conditions (VIII)(29),*
Conditions relating to dumping of waste	16.01.2023	Standard conditions V (21) and VI (23)

10. It is stated that the Village - Jodhpura falls within the mine lease area 548.78ha and is part of revenue village Mohanpura and the part of Mohanpura was rehabilitated but the other part village Jodhpura was not rehabilitated and the Jodhpura part still remains inside the mining lease area and is severely suffering, the operation of limestone mines with two crushers work in close proximity to the village of Jodhpura. The following table shows the distance of limestone mines and crushers from human habitation and Government Primary School, Kotputli:

Activity	Place	Minimum Distance
Limestone mine	Habitation	**232mtrs**
	Government Primary School	Less than 300mts
Crusher no.1	Habitation	286mtrs
Crusher no.2	Habitation	110-165mtrs
	Government Primary School	**82mtr**

11. It is further argued that the mine lease area for the project was originally granted to M/s Rajasthan State Industrial Development and Investment Corporation Limited (RICO) in 1984 and subsequently transferred to M/s Grasim Industries Limited (GIL) on 08.03.2002. Thereafter, vide letter dated 26.07.2018, the mining lease was transferred to M/s Ultra Tech Cements Ltd. by increasing the production capacity and keeping the previous environmental clearance conditions the same. The following table shows the expansion and its capacity undertaken by the project proponent over the period:

EC Dated	Proposal No.	Granted to	Capacity
17.08.2006	IA/RJ/MIN/11226/2005	M/s Grasim Industries Limited-**Environment Clearance**	4million TPA
30.04.2010	J-11015/350/2008-IA.II(M)	M/s Grasim Industries Limited-**Expansion Environment clearance**	4 million tones per annum to 6 million TPA
16.01.2023	J-11015/350/2008-IA.II(M)	M/s Ultra Tech Cement Limited-**Expansion Environment Clearance**	6.0 MTPA to 10.50 MTPA, 5.72 MTPA Waste Rock, 0.53 MTPA clay/subsoil and 0.05MTPA, Top Soil generation with existing crusher capacity of 1600 TPH

12. Further submissions of the learned Counsel for the Applicant with regard to air pollution are that as per the EC condition dated 16.01.2023 the specific condition no. (iv), (x), standard conditions 10 and Condition No. II(8) stated that the Project Proponent shall monitor the fugitive emissions and measures shall be taken to suppress the dust arising from the mining activities. It states as follows:

"A.SPECIFIC CONDITIONS

x. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging systems etc. shall be installed at crushers, and other areas prone to air pollution. PP shall take necessary measures to avoid generation of fugitive dust emissions.

B. Standard conditions

II. Air Quality monitoring and preservation

10) Effective safeguard measures for prevention of dust generation and subsequent suppression(like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by the installation of required equipment/ machineries and preventive maintenance. The use of suitable water-soluble chemical dust-suppressing agents may be explored for better effectiveness of dust control systems. It shall be ensured that air pollution levels conform to the standards prescribed by the MOEFCC/Central Pollution Control Board.

VII. Transportation

28) The main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like the crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system shall be installed at crushers, belt conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions."

13. It is further argued that there is no pollution control equipment's like - bag filters, vacuum suction hoods, properly available in the limestone mine or the crusher area which are essential to avoid generation of fugitive emissions thereby violating Condition No.x of the EC conditions.

Further, no water sprinkling measure is undertaken regularly to suppress the dust arising from the limestone mines as a result of which there an increase in air pollution levels is therefore violating the specific Condition No.10. As per condition VII(28) the other areas of dust generations like the crushing zone, has to have dust suppressions arrangements. However, the Applicant submits that no such measures are undertaken by the Project Proponent. It is stated that the fact that the activities of the project proponent are causing large scale air pollution can be verified by the data available on the website of Rajasthan State Pollution Control Board, under the OCEMS historical data (https://rspcboms.environment.rajasthan.gov.in/rspcb/RSPCB_ONLINE/). The historical OCEMS data of particulate matter PM_{10} and $PM_{2.5}$ for an average 24hrs was available in the website, which the Applicant perused for the following time periods and found as follows:

Time period	Highest emission rate	Date of highest emission
19.01.2021 to 31.012021	PM10- 243.21	29.01.2021
	PM2.5- 118.22	19.01.2021
01.01.2024 to 29.02.2024	PM10- 202.34	16.02.2024
	PM2.5-**310.02**	**24.02.2024**
01.03.2024 to 30.04.2024	PM 10- **279.29**	**14.04.2024**
	PM 2.5- 68.14	14.04.2024

14. It is further stated that on 29.02.2024, the $PM_{2.5}$ data has shown exponential increase to 310.02 and on 14.04.2024, the PM_{10} data was found to be 279.29. It is pertinent to note that the permissible average 24hrs of PM_{10} is 100 and the $PM_{2.5}$ is 60 as per the National Ambient Air Quality Monitoring Standards (NAAQMS) and the prolonged exposure to

the particulate matter at such high levels is very harmful to the human body and can cause severe health impacts. It is stated that the failure of Project Proponent to comply with the conditions of abatement of air pollution have led to the increase in the air pollution in the area of Jodhpura which has severely impacted the health of the villagers of Jodhpura. It is stated that upon receiving complaints from the members of the Applicant Organisation regarding the heavy blasting, a committee was formed under the chairmanship of Sub-divisional Officer, Kotputli, to undertake in-depth investigation and a meeting was held with all the members of the committee on 29.01.2024, and the reports received is recorded in the letter dated 22.03.2024. The Chief Medical Officer, BDM District Hospital, Kotputli reported details about the number of people contracted with various diseases potentially due to the impact of fugitive dust emissions. The report suggests that 53 people were diagnosed with eczema and allergy in the skin, and 21 was contracted with allergic conjunctivitis. Further, 30 of the villagers screened had hearing and ticking sounds coming from the ears possibly due to regular hearing of blasting sounds. It is stated that further the "People's Committee Report" published in 2023 annexed herewith as Annexure A9 states that a health camp was undertaken on 27.03.2023 by Senior medical officer of the Community Health Centre and it was found that out of 207 villagers of Jodhpura, 36 residents were suffering from respiratory diseases, 51 residents had contracted with skin diseases and 12 residents were found to have diseases related to eyes. Further, another survey was conducted from 13.04.2023 to 18.04.2023 encompassing 236 households, to assess the public health situation. Out of 928 individual surveyed, it was found that 478 individuals reported multiple health issues, including skin

diseases, breathing problems, itchiness in the eyes, hearing problems, tuberculosis etc.

15. A report was called by the District Magistrate, Kotputli, and he has filed the reply. Learned Counsel for the Respondent No.5, Mr. Shoeb H. Khan, Standing Counsel for the State of Rajasthan, has argued that during a joint inspection conducted by the Regional Office, District Alwar, on 09.07.2024, it was observed that adequate air pollution control measures had been implemented at the limestone crusher (Line-II). These measures include the installation of a dust collector (Pulse Jet Type Baghouse), full enclosure of the crusher unit, water sprinkling arrangements, and covered conveyor belts. Additionally, a six-foot boundary wall has been constructed around the crusher premises, along with a 26-foot high air barrier shed extending over a length of 252 meters towards the populated area. To further mitigate environmental impact, a significant number of trees have been planted near the unit and along the premises wall. It is further submitted that the limestone crusher unit adheres to the provisions of the Environment (Protection) Act, 1986, and the applicable norms set by the RSPCB. Fugitive emissions from the unit were monitoredon09.07.2024, with an analysis showing a concentration of 513µg/m^3, which is well within the permissible limits prescribed by the relevant standards. It is stated that the land acquisition award pertaining to the rehabilitation of Village Jodhpura has not yet been issued at the state government level. The matter falls under the jurisdiction and purview of the State Government. It is, however, stated that as per the report dated 22.02.2024 received from the Superintending Engineer, Public Works Department, Circle Kotputli, most of the houses in Village Jodhpura are 40 to 60 years old, with some being newly constructed. In

older houses, primarily built using materials such as lime, minor cracks are commonly observed due to natural aging, continuous temperature fluctuations in the environment, or occasional vibrations caused by blasting activities. It is further stated that as per the reports dated 29.02.2024, 20.03.2024 and 15.05.2024received from the Director of Mine Safety, Ajmer Region-1, permission for controlled deep-hole blasting was issued through the Directorate's letter no. 360971/NWZ/Ajmer Region1/Perm/2023/258045 dated 20.10.2023. In accordance with this permission, blasting activities are permitted up to a distance of 100meters from residential structures. A trial blasting was conducted at a distance of 320 meters from surface structures, during which no earthquake-like vibrations were detected. The complaint regarding stones bouncing and reaching residential areas during the trial blasting has been found to be baseless, as per the report of the Directorate. Furthermore, a noise pollution survey conductedon14.05.2024 in response to complaints outlined in the memorandum revealed that the maximum recorded noise level was 68.3 dB(A), significantly below the permissible danger limit of 90 dB(A). Accordingly, it can be concluded that the noise generated by the factory poses no threat to the residents of Mohanpura-Jodhpura. It is also stated that additionally, the letter dated 01.02.2024 received from Chief Medical Officer, Government BDM District Hospital Kotputli, reveals that 61patients were screened by the skin specialist in which 53 possible cases of eczema and allergy, fungal infection-02, pimples-04, scabies- 01, hair fall-01 etc. were found. 59 patients were screened by the eye specialist, in which 12 were found to have near and farsightedness problems, 13 cataract and 13 operated cataracts, the remaining 21patients were found to be related to allergic

conjunctivitis. Allergic conjunctivitis cases may be caused by pollution. 49 patients were screened by the medicine specialist, in which 12 were found to have COPD, 02 heart disease, 03 hypertension with breathing problems and the remaining patients were found to have allergy. Allergy patients may be caused by pollution. 30 patients were screened by an ENT specialist, in which the patients reported hearing loss and ticking sound in their ears. If a patient lives in an industrial area for along time, he is likely to suffer from this problem. It is further stated that during a site inspection, it was observed that the nearest inhabited house is located approximately 400 meters from the blasting mining pit within the lease area. The leaseholder company is conducting all mining and blasting activities strictly within the approved lease area. The company has also obtained permissions for the use of heavy machinery and deep-hole blasting from the Directorate General of Mine Safety, Ajmer, via a letter dated 28.06.2023, and for blasting activities at a distance of 100 meters from public places through another letter dated 20.10.2023.

16. In reply to the above contentions, the learned Counsel for the Project Proponent, Respondent No.8, has submitted that the limestone mine is operated in strict compliance of the conditions of Environmental Clearance and that prior to grant of Environmental Clearance for expansion of limestone, an inspection was done and after satisfying the compliance of the then EC conditions, the EC for expansion was granted.

17. It is further submitted that the compliance of the Respondent with the conditions of the EC pertaining to air pollution mitigation measures, the location and operation of its mine and stone crushers have also been confirmed to be in consonance with law by two reports drawn up by the RSPCB at the instance of the SDM, Kotputli. The said reports were called

for in view of the repeated complaints of the villagers. Thus, the SDM had constituted a Joint Committee comprising of the representatives of RSPCB, Indian Bureau of Mines ("IBM"), etc. The Reports of the Joint Inspection Committee dated 17th May 2024 and 15th July 2024 clearly states the following in respect of the Unit:-

> *(a) The consents and clearances issued to the Unit comply with the applicable guidelines issued by the RSPCB. Further, the establishment of the Unit is in no manner in violation of any guidelines by the RSPCB.*
>
> *(b) The Unit is taking adequate preventive measures to suppress dust emission and air pollution, including water sprinkling, covered conveyor belts, deployment of dust collection bags, building high walls around the crusher plant, green belt enhancement and plantation around the plant, etc.*

18. It is further submitted that in the Original Application, with respect to air pollution, it is alleged that specific condition numbers (iv) and (x) of the EC and the standard condition numbers 10, II (9) (sic) of the EC have been violated. All the aforesaid conditions stand fully complied, as demonstrated below:-

> *"(a) Specific condition number (iv) and Standard Condition number II (9): The Answering Respondent is required to monitor air quality, noise level and ground vibration during drilling and blasting at the edge of the mine, near the village, crusher and at other sensitive receptors and such collected data is required to be submitted quarterly to the Integrated Regional Office of the concerned Ministry. Further, the Answering Respondent must install a minimum of three Ambient Air Quality Monitoring Stations ("AAQMS").*
>
> *Compliance:-*
>
> *• The Answering Respondent has installed 04 CAAQMS stations in the mining area, as also required in terms of specific condition number (v) of the EC.*

• 2 CAAQMS stations have been installed in the upwind direction and 2 CAAQMS 2 have been installed in the downwind direction based on long-term climatological data about wind direction.

• The CAAQMS have been placed so to ensure that an angle of 120 degrees is maintained between the monitoring locations to monitor critical parameters that are relevant for mining operations and to monitor air pollution, specifically parameters of PM10, PM2.5, NO2, CO2, SO2, etc. The aforesaid is also in accordance with condition no. II (9) of the EC and the National Ambient Air Quality Standards Notification dated 18 November 2009.

• As required under the EC, a real-time display of air emission parameters is also put up on an LED board at the entry and exit gates of the mine lease area and the same are auto-linked to the RSPCB server.

• The Answering Respondent has also engaged NABL accredited, and MoEF & CC approved third-party laboratory for regular monitoring of air, water and noise pollution. Furthermore, RSPCB also undertakes regular monitoring of the operations of the limestone mines and crushers. The latest monitoring reports for the month of May to July 2024 indicate that air emissions are well within the prescribed standards.

• Besides, regular noise and vibration monitoring is conducted near the village, crusher and at other sensitive receptors during blasting.

• It must be noted that the data annexed by the Applicant shows that levels of air emissions exceeded the permissible levels for a few days by a small margin only in the period of April-May 2024. The months of April to May in the dry and arid region of Kotputli are susceptible to heavy and gusty winds that carry dust and particulate matter with them. Further, the heat from April to May 2024 aggravates the problem. Hence, the marginal exceeding of the particulate matters in the months of April-May 2024 is entirely attributable to climatic conditions. It is submitted that the air quality and parameters during normal weather conditions are always within prescribed limits. With the production levels remaining constant, the CAAQMS data for the months of June-July 2024 show that the pollution levels are within prescribed limits.

(b) Specific condition number (x): The Answering Respondent is required to install pollution control equipment in areas prone to air

pollution. Further, it is required to take necessary measures to avoid the generation of fugitive dust emissions. Additionally, the Answering Respondent is also required to undertake dense plantation in the vicinity of the crusher and perform stack emission monitoring of the crusher at periodic intervals.

Compliance:

• The Answering Respondent has duly installed air pollution control equipment such as (i) bag house, (ii) bag filters, (iii) water sprinkler systems, (iv) wind-breaking wall and (v) fog cannon machines in accordance with the conditions of the EC and the CTOs and to the satisfaction of the relevant authorities.
• A wind-breaking wall of 26 feet has also been constructed along the periphery of the crusher towards village Jodhpura.
• Wild allegations raised in the OA claiming emissions in violation of norms are baseless and frivolous. It is worth mentioning here that the Answering Respondent's Unit in Kotputli is amongst the most modern plants in India with state of the art infrastructure and technology. Considerable investment to the tune of INR 50 Crores has been made by the Answering Respondent towards the installation of such pollution control equipment to control fugitive emissions.

(c) Standard condition number 10: The Answering Respondent is required to ensure effective safeguards have been taken to arrest fugitive dust emissions in all pollution-prone areas. In furtherance thereof, it must be ensured that the air pollution levels conform to the standards prescribed by the MoEF & CC and the Central Pollution Control Board ("CPCB").

Compliance:

• To control dust emissions during the unloading of limestone at the crusher, double layer covering with rubber pads have been provided on all sides.
• Further, a permanent water sprinkling system through automatic spray nozzles has been installed at the crusher. Thus, whenever a dumper truck unloads limestone into the crusher, the water sprays start spraying water and suppress emissions.

• A bag house has also been provided at the limestone crusher along with bag filters at all transfer points and screening areas for control of dust emissions.

• Notably, the hoppers and the conveyor belts are duly covered to prevent any fugitive emissions and release of particulate matter in the environment.

• Furthermore, water tankers fitted with water sprinkling equipment are deployed to ensure regular sprinkling of water for dust suppression at mine pits, haul roads, loading and unloading points, etc. The ambient air quality, resultantly, is well within the prescribed norms."

19. Second ground which has been raised by the learned Counsel for the Applicant is with regard to ground vibration and blasting. It is argued that the specific conditions of the EC dated 16.01.2023 (iv) and standard condition (IV) (18) stated that the Project Proponent shall monitor the ground vibrations during drilling and blasting.

A. SPECIFIC CONDITIONS

iv. The project proponent shall continue to monitor the air quality, noise level and ground vibration during drilling and blasting at the edge of the mine, near the village, crusher and at other sensitive receptors and such collected data shall be submitted quarterly to the Ministry's Integrated Regional office.

B. STANDARD CONDITIONS

IV. Noise and vibration monitoring and prevention

18) the peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

Further the EC dated 17.08.2006 (Primary EC), condition no: A Specific condition (xiii) and (xix) also clearly state about controlled blasting

xvii) Controlled blasting shall be practised. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented. (xix) the project proponent shall take all mitigative measures during the mining operation to ensure that the

buildings/structures in the nearby areas shall not be affected due to blasting."

20. It is stated that as per the knowledge of the Applicant no proper monitoring of air quality, noise level or ground vibrations is being monitored on regular basis near the edge of the mine, crusher, thereby violating the specific condition iv. No controlled blasting is practised as per the EC conditions xiii and xix by the project proponent. It is submitted by the Applicant that uncontrollable and untimely blasting activities are undertaken by the project proponent in the limestone mines. Often the blasting activities are undertaken at night times, creating fear and panic among the children and residents during their sleep, therefore violating the condition xvii of the EC dated 17.08.2006. It is stated that the condition no. xix stipulate that the project proponent shall take mitigative measures during the mining operation to ensure that the buildings/structures in the nearby areas shall not be affected due to the blasting activities, however, there is formation of cracks in the walls of the residential houses resulting in complete damage. It is further stated that the limestone mines is situated at a distance of 232mtrs from the habitation and less than 300mtrs from the Government Primary school, Kotputli. The Crusher No.1 is situated at a distance less than 500mts from the village of Jodhpura, whereas the Crusher No.2 is situated at 82 mtrs from the Government Primary school and less than 130 mtrs from the habitation and as a result of blasting in such close proximity, the ground vibrations are causing cracks in the walls, floors, doors of the Government Primary School, Kotputli, houses of the residents. It is further stated that the issue of pollution and severe damage is known to the respondent authorities and more particularly

Sub-Divisional Officer Kotpuli and one report dated 18.01.2023 was prepared by Sub Divisional Officer Kotputli (Jaipur) & Sub Divisional Magistrate Kotputli and sent to the District Collector after receiving investigation reports from various departments. The report dated 18.01.2023, records findings of the Tehsildar, with regards to the distance of mining area from the populated area. The relevant portion of the findings of the Tehsildar report is reproduced below:-

> *"Tehsildar- The report of Tehsildar Tehsil Kotputli is as follows - The distance of mining area from the populated area is 232 meters. Jodhpura is a part of revenue Village Mohanpura and Jodhpura is not a separate revenue village."*

21. It is further argued that a letter dated 21.01.2024 was written to the Kotputli, collector by the Applicant seeking to undertake investigation of damage and also highlighted the damages caused due to the heavy blasting. The relevant portion of the letter is reproduced below:-

> *"v. That heavy blasting very close to the population causes earthquake-like vibrations due to which incidents like cracks in houses, falling of pillars, balconies etc. are taking place. Due to which common villagers are forced to live under the shadow of fear even in their homes.*
> *vi. That due to heavy blasting, stones keep falling into the populated areas (houses) of the village, many times causing huge loss of life in the village.*
> *vii. That due to heavy blasting recently on 03.10.2023, stones have fallen in the houses of Shri Boduram, Lakshminarayan and Leelaram Yadav, FIR for which has been registered in PS Sarund on 06.10.2023. FIR number is 0269 on this incident today no action has been taken till date.*
> *viii. That due to the Govt Higher Primary School of the village being very close to the heavy blasting area, stones have once or twice fallen on the school premises, creating an atmosphere of fear among the students."*

22. It is further submitted that based on the complaints received from villagers of Jodhpura, the PWD formed a Joint Committee. A survey was undertaken in 211 houses of village of Jodhpura (Mohanpura) on 27.12.2022 and 30.12.2022. The Preliminary report submitted by the Public Works Department (PWD) dated 11.01.2023 found that several of the houses had cracks in the wall, roof, stairs, terrace. Further, strip of roof was found to be broken or there were gaps in the wall.

23. The Applicant has attached the report submitted by the Assistant Engineer, Public Works Department, Subdivision Kotputli, addressed to the Sub-Divisional Officer, Kotputli, Jaipur, who has verified it and in the report houses which have been affected were examined and there were cracks found in the wall. The list of 211 persons has been submitted after which in some of the houses no cracks were found and in most of the houses, cracks on the roof and in the wall have been found. It is alleged to be direct effect of blasting operated by the Project Proponent. The submissions of the learned Counsel for the Applicant are that the Project Proponent has failed to undertake controlled blasting activities as a result of which severe structural damage has been caused to the villagers of the Jodhpura thereby violating conditions relating to ground vibration granted in the conditions of Environmental Clearance.

24. Reply on behalf of the Respondent No.6, Director General of Mines and Safety, has been filed. Learned Counsel Mr. Om Shankar Shrivastava, has argued that the Lease No. 03/2003 located near Village-Mohanpura Jodhpura, in Tehsil-Kotputli, District-Jaipur, Rajasthan, fall under the jurisdiction of Ajmer Region-1 of Directorate General of Mines Safety, head-quartered at Ajmer (Rajasthan) and the Region is headed by Director of Mines Safety, also designated as Regional Inspector of Mines,

who is assisted by a Dy. Director of Mines Safety, also designated as Inspector of Mines. It is stated that the onus to ensure safety, health and welfare of workers employed in mines rests with the mine owner and agent (person, whether appointed as such or not, who acts or purports to act on behalf of the owner) of the mine, which is clearly laid down in Section 18(1) of the Mines Act, 1952, which quotes that "The owner and agent of every mine shall each be responsible for making financial and other provisions and for taking such other steps as may be necessary for compliance with the provisions of this Act, and the Regulations, Rules, bye-laws and orders made there-under. Provisions of Sections 18(4) of the Mines Act, 1952, further state that "The owner, agent and manager of every mine shall each be responsible to see that all operations carried on in connection with the mine are conducted in accordance with the provisions of this Act, and of the Regulations, Rules, bye-laws and orders made there-under.

25. It is further argued that the Owner, Agent or Manager of Mining lease No. 03/2003, located near Village Jodhpura, Tehsil-Kotputli, District-Kotputli (Earlier-Jaipur District), Rajasthan, has obtained permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 to work by a system of deep-hole blasting (in area more than 300m distance from the habitation of Mohanpura-Jodhpura Village) with the help of Heavy Earth Moving Machinery vide this Directorate's letter No. 360971/NZ/Ajmer Region-1/Perm/2023/255992 dated 28.6.2023, valid up to 27.06.2028. It is stated that Jodhpura Village was located at a distance of about 232m from the present mine workings of the mine. Therefore, management has obtained permission under Regulation 164(1 - B)(a) of the Metalliferous Mines Regulations, 1961 vide this

Directorate's letter No. 360971/NWZ/Ajmer Region-1/Perm/2023/258045 dated 20.10.2023 (annexed as ANNEXURE R-6/2) on the basis of recommendations of scientific study conducted by AKS University, Satna (MP) and report submitted vide Ref. No GK/GKH/7130523282, to conduct controlled blasting within 300m and beyond 100m distance from any permanent building or structure of permanent nature, not belonging to owner of the mine. Clause No. 3.3(a) of the above permission under Regulation 164(1 - B)(a) of the Metalliferous Mines Regulations, 1961, specified the parameters for controlled blasting for maximum allowable Peak Particle Velocity (PPV) of 10mm/sec for frequency range of 8-25Hz, for the mine. Clause No. 5 specify that "Monitoring of peak particle velocity and of the dominant frequency shall be done with each round of deep hole shots fired with the approved ground vibration measuring instrument such as seismograph/microphone/Geophones/Noise meter etc. capable of giving digital output shall be done to measure PPV in mm/sec. and air over pressure in dB(A), to ensure that the ground vibrations are within the safe limit as recommended". Permissible Peak Particle Velocity (PPV) in mm/s of the blast induced ground vibrations with dominant excitation frequency range was defined vide DGMS (Technical) Circular No.7/1997:

Types of structure	Dominant excitation frequency, Hz		
	<8 Hz	8-25 Hz	>25 Hz
A) Buildings/structures not belong to the owner			
i) Domestic houses/structures (Kuccha, Brick & Cement)	5	10	15
ii) Industrial buildings (RCC & Framed structures)	10	20	25
iii) Objects of historical importance and sensitive structures	2	5	10
B) Buildings belong to owner with limited span of life			
i) Domestic houses/structures (Kuccha, Brick and Cement)	10	15	25
ii) Industrial Buildings (RCC & Framed structures)	15	25	50

On the complaint of Villagers and subsequently letter from ADM, Kotputli, two trial blasts were conducted at the mine on 06.03.2024 in presence of Shri Surjeet Katewa, Director of Mines Safety, Ajmer Region-1. The blasts were conducted at about 320m & 400m distance from the village habitation. The blast induced ground vibration recorded were 4.08mm/sec PPV@79Hz at 270m distance and 1.245mm/sec PPV@57Hz at 350m distance respectively, which were below to the allowable maximum 10mm/sec Peak Particle Velocity. Further two blasts were also conducted on 29.07.2024 in presence of Shri Durga Shankar Salvi, Dy. Director of Mines Safety, Ajmer Region-1 at about 636m & 694m distance respectively from the habitation. The blast induced ground vibration recorded 0.678mm/sec PPV@17.1Hz and 0.717mm/sec. PPV@15.8Hz and at 580m and 640m distance respectively towards habitations from blasting site, which were also within allowable maximum 10mm/sec Peak Particle Velocity. Additionally, record of blasting maintained at the mine were also checked and observed that blast induced ground vibration recorded during blasting in the mine were below the allowable maximum 10mm/sec Peak Particle Velocity, prescribed in the above permission under Regulation 164(1 - B)(a) the Metalliferous Mines Regulations, 1961, at clause No.3.3(a) specified above.

26. It is further argued that on the complaint of villagers and subsequently letter from ADM, Kotputli, two trial blasts were conducted at the mine on 06.03.2024 in presence of Shri Surjeet Katewa, Director of Mines Safety, Ajmer Region-1. The blasts were conducted at about 320m & 400m distance from the village habitation. The blast induced ground vibration recorded were 4.08mm/sec PPV@79Hz at 270m distance and

1.245mm/sec PPV@57Hz at 350m distance respectively, which were below to the allowable maximum 10mm/sec Peak Particle Velocity. Further two blasts were also conducted on 29.07.2024 in presence of Shri Durga Shankar Salvi, Dy. Director of Mines Safety, Ajmer Region-1 at about 636m & 694m distance respectively from the habitation. The blast induced ground vibration recorded 0.678mm/sec PPV@17.1Hz and 0.717mm/sec. PPV@15.8Hz and at 580m and 640m distance respectively towards habitations from blasting site, which were also within allowable maximum 10mm/sec Peak Particle Velocity. As stated, complaint enquirers were conducted at the mine on 06.03.2024 & 29.07.2024 to assess the damage due to blasting operation.

27. Learned Counsel for the Applicant has further argued that the blasting and cracks in the wall or in the roof of the houses are inter-related and is a substantial question relating to environment as damage is caused and the Original Application is maintainable under Sections 14 and 15 of the National Green Tribunal Act, 2010.

28. The Joint Committee report provides recommendations on the basis of observation made in the report. The Committee has recommended for constituting a Committee for considering the matter of resettlement and rehabilitation as per NPRR 2003 for Village-Jodhpura as per Condition No. (A-xvii) of the EC accorded to the Unit.

29. The Applicant has filed the response to the Joint Committee report and submitted that the Joint Committee has failed to take into account the report of the Sub-Divisional Magistrate, Kotputli, which clearly states that the limestone mine and the two crushers are located in close proximity with habitation and primary school. The distance of habitation is approximately 232 meters while the primary school is less than 300

meters and other habitations and primary schools are reported to be 286 meters to 82 meters and the villagers are facing issues like cracks in the wall, floors, doors of the houses due to uncontrolled blasting activities and there is threat of collapse of residential houses, Govt. primary school. The Joint Committee has also reported that the cracks in some of the houses were due to construction defects, due to vibration and in some of the cases due to old age. Accordingly, when three causes of their on the basis of possibility and there are vibrations, thus it is more practical in nature that the cracks on the walls are found due to vibrations.

30. It is further argued that cracks are also visible in new buildings constructed in the village which can only appear due to ground vibrations from the blasting activities undertaken in close proximity of limestone mines. Even the Anganwadi Centre set up by Respondent No.8 is showing cracks in the walls due to vibrations from blasting activities. The following table will provide information on the recent constructions undertaken in the village area:

Year of construction	**Owner of the property**
2017	Ram Niwas Yogi
2017	Kailash Yadav
2017	Nihal Singh Yadav
2017	Surendra Yogi
2017	Haridwari Lal Yadav
2020	Birdinath
2022	Gautam Surelia
	Anganwadi centre set-up by Respondent No. 8

31. It is stated that the village of Jodhpura falls within the mining lease area of 548.78ha and lies in close proximity to the limestone mines and the two crushers. The Crusher no.1 is just 286mts from the human

habitation and the crusher no.2 is 110mtrs away from the human habitation and just 82mtrs from the Government Primary School, Kotputli. The village of Jodhpura is just 232mtrs from the limestone mine and less than 300mtrs from Government Primary School, Kotputli. It is submitted that because of the close proximity of the limestone mines and the crushers, the houses of the residents of Jodhpura have been severely damaged owing to the ground vibrations.

32. The contention of the learned Counsel for the Applicant has been corroborated by the report of the Mining Department and reply submitted by the State quoted above.

33. The submissions of the learned Counsel for the Respondent/Project Proponent are that it is alleged that with respect to ground vibrations and blasting, specific condition number (iv) and standard condition numbers (IV) (18) of the EC have been violated. It is further contended relying upon the report of the SDM dated 18 January 2023 that cracks have developed in the houses of the villagers. All the aforesaid conditions stand fully complied with, as demonstrated below:-

> *"(a) Specific condition number (iv): The Answering Respondent is required to monitor the noise level and ground vibration during drilling and blasting at the edge of the mine, near the village, crusher and at other sensitive receptors. Such data is required to be submitted quarterly to the Ministry's Integrated Regional Office.*
> *Compliance:*
> *• Ground vibrations and noise levels are regularly monitored in the presence of the villagers.*
> *• The ground vibration and noise level monitoring reports are regularly submitted to the authorities.*

(b) Standard condition number (IV) (18): The Answering Respondent is required to ensure that the peak particle velocity at the nearest habitation is regularly monitored as per DGMS guidelines.

Compliance:

- *The DGMS through its Circular No. 07 of 1997 has specified the permissible limits of ground vibration for different types of structures as described in the table below:-*

Type of structure	Dominant excitation frequency, Hz		
	< 8 Hz	8 – 25 Hz	> 25 Hz
1 Buildings/ structures not belonging to the owner			
Domestic houses/ structures (Kuchha brick and cement)	5	10	15
Industrial Buildings (RCC and framed structures)	10	20	25
Objects of historical importance and sensitive structures	2	5	10
2 Buildings belonging to owner with limited span of life			
Domestic houses/ structures (Kuchha brick and cement)	10	15	25
Industrial buildings (RCC & framed structures)	15	25	50

- *It must be noted that the Answering Respondent has not exceeded these limits, as is also demonstrated in the ground vibration summary reports regularly submitted to the DGMS by the Answering Respondent. Further, the limestone mine of the Answering Respondent is also subjected to regular and periodic inspections by IBM.*
- *It must also be highlighted that the Answering Respondent has performed drilling and blasting only at permissible distances and locations. The Answering Respondent possesses the permission of the Directorate General of Mines and Safety ("DGMS") for the use of Heavy Earth Moving Machinery for digging, excavation, removal of overburden and extraction of stone and to form benches in overburden and stone lying in the area in conjunction with deep hole drilling and blasting under Regulation 106 (2) (b) of the Metalliferous Mines Regulation, 1961 ("Metalliferous Regulations") dated 28 June 2023.*

• Furthermore, the Answering Respondent also possesses permissions under Regulation 164 (1-B) of the Metalliferous Regulations to conduct deep hole blasting within 300 m of the danger zone but beyond 100 m of surface structures not belonging to itself dated 20 October 2023.

• The Answering Respondent performs drilling and blasting strictly in conformity with the conditions prescribed in the aforesaid permissions, including the permissible levels of ground vibrations.

• The Answering Respondent's compliance with respect to matters of ground vibration and blasting has also been reported by the Director of Mines Safety, Ajmer in the report dated 22 March 2024 prepared at the instance of the office of the SDM, Kotputli, as annexed with the OA as Annexure A13. It is categorically recorded therein that the permissions are being complied with. It is also stated that the allegations of the villagers relating to feeling earthquake-like vibrations and projection of stones near their houses have been found to be baseless and inaccurate.

• Insofar as the allegations of the Applicant pertaining to structural damages to the houses of the villagers due to the drilling and blasting, it is most appropriate to refer to the conclusions of the Superintending Engineer in the report dated 22 March 2024 prepared at the instance of the office of the SDM, Kotputli, as annexed with the OA as Annexure A13. It is categorically stated therein that most of the houses where structural damage has been complained of are 40-60 years old. In such old houses, cracks are visible either due to age or constant temperature. Such structural damage cannot be attributed to the operations of the Answering Respondent.

• Furthermore, in the Report prepared at the instance of the office of SDM, Kotputli dated 18 January 2023, as annexed with the OA as Annexure A-13, the representative of the Public Works Department ("PWD") has also given its finding regarding structural damages. It is stated therein that 211 houses were surveyed for the purpose of this report, some of which have been found to have cracks due to structural damage. It is also stated that the houses are very old, it is natural that such cracks and damages will reveal themselves. Therefore, even basis the report being relied upon by the Applicant itself, it cannot be concluded that any structural damages have been inflicted on account of the operations of the Answering Respondent.

In any event, the said report is claimed to be a preliminary survey only and its findings are not conclusive. Therefore, the assertions and allegations of the Applicant are baseless even on the strength of the documents being relied upon in their support.

Further, the report of the PWD dated 11 January 2023, as annexed with the OA as Annexure A-18 is also not conclusive in establishing that nearby houses have suffered structural damages on account of the operations of the Answering Respondent. The covering letter categorically states that there is no one cause behind such damages and the causes range from the houses being very old, the houses having structural defect and also the vibrations. The said report nowhere concludes or establishes a causal link between the vibrations and the damages to the nearby houses."

34. After taking cognizance of the matter, this Tribunal constituted a Joint Committee to visit the site and submit the report and in compliance thereof, the members of the Committee visited the site and submitted the report as follows:-

"Factual and action taken report in the matter of Jodhpura Sangharsh Samiti V/s Union of India & Ors., Original Application No. 143/2024 (CZ), Hon'ble NGT, Central Zone Bench, Bhopal

…….x……x……x……x……..

6. Field visit of Joint Committee:

In accordance with the aforementioned Hon'ble NGT order and letters, the joint committee members/representatives visited, the site in concern, on dated 06/08/2024 and 07/08/2024. Following officials were present during the joint committee visit: -

i. Sh. Vijai N., Member Secretary, RSPCB, Jaipur,
ii. Sh. Prema Lal, Chief Environmental Engineer, RSPCB, Jaipur,
iii. Sh. Durga Shankar Salvi, Deputy Director of Mines Safety, DGMS, Ajmer,
iv. Sh. Sanjay Kumar Mukati, Scientist – B, Regional Directorate, CPCB, Bhopal,

v. Sh. Deependra Jharwal, Senior Environment Engineer and Regional Officer, Regional Office, RSPCB, Alwar, and
vi. Sh. Amichand Duharia, Assistant Mining Engineer, Mines Department, District – Kotputli-Behror.

The Joint Committee members on the first day of visit i.e. on 06/08/2024 visited the Limestone Crusher Unit-2 of M/s Ultra Tech Cement Ltd. (which is located in close proximity of the Village-Jodhpura, approximately 200 meters from the Government Upper Primary School, Jodhpura as per the Google Maps) to check the pollution/emissions control measures adopted by the industry, thereafter inspected the mining lease (active mining pit) of the industry and then inspected of the houses in Jodhpura village to verify the allegations made by the applicant regarding formation of cracks in Government Upper Primary School, Jodhpura & nearby houses. The committee also interacted with the villagers of Jodhpura village where the villagers pointed out several other problems e.g. the issue of rehabilitation of Jodhpura village (as it is a part of the Mohanpura village as reported/informed by the villagers of Jodhpura village), siting criteria of the Limestone Crusher Unit-2, the problem of fly-rocks during blasting, the issue of depletion of ground water level, lack of basic amenities (i.e. supply of drinking water, medical services and enrolment of village children in English medium school of M/s Ultratech) and green belt development of plants of native species.

On the second day of the visit i.e. on 07/08/2024, the Joint Committee Members inspected the Limestone Crusher Unit-1 of M/s Ultra Tech Cement Ltd. (which is located approximately 600 meters from the Government Upper Primary School, Jodhpura as per the Google Maps) to verify the pollution/emissions control measures adopted by the industry. Thereafter, the members visited the protesting site of the villagers and noted down their problems/grievances which are same as mentioned in the above para. The industry representative was also called at the protesting site where he informed that English medium school built by M/s Ultratech has enrolled 67% of the admissions of the village children. He also added that a total of 32 drinking water tankers are being distributed by the industry out of which 18 tankers are being regularly distributed in Jodhpura village. Besides the industry periodically provides skill development training e.g. computer

coaching, sewing training, etc. The industry also provides medical facilities to the villagers of Jodhpura in form of ambulance facility, basic medicine distribution, eye check-up camps and mobile van for treatment. The industry had earlier excavated 08- 10 borewells in the Jodhpura village although, at present, most of them have dried-up. Industry representative also informed that more than 12,00 families are engaged and benefitting, directly or indirectly, from the employment generated by the industry. On the issue of the problem caused by the blasting activity, as alleged by the villagers, the industry representative informed that now they have increased the number of blasting holes from 08 (earlier) to 16, but with lesser depths, in order to resolve the problem earlier being faced by the villagers. As informed by the representative, they have planted approx. 1,04,321 nos. of trees in and around the mining area (up to FY 2023-24), out of which, 94,944 nos. of trees have been surviving, however, he also alleged that approx. 50000 nos. of trees have been felled illegally in the mining lease area by the anti-social elements for which the industry has also requested the District Collector, vide letter dated 16/01/2024, to take appropriate action in this regard. The copy of letter dated 16/01/2024 is enclosed as Annexure-6. Some of the work done by the industry under Corporate Social Responsibility (CSR) and its brief has been compiled by the industry and is enclosed as Annexure-7.

During the visits of joint committee members, the Assistant Mining Engineer, Kotputli-Behror also submitted a factual status report.

Based on the discussions held with the members, it was decided to write letters to Chief Medical & Health Officer for the submission of the details of patients and details of diseases occurred due to the operation of the industry. It was also decided to write to Ground Water Department regarding submission of the impact on the ground water level due to the operation of the industry and to write to Mining Department as well as to the industry itself to submit the original plan/policy regarding rehabilitation at the start of the project.

Accordingly, RSPCB, being the nodal department issued letters to the concerned, on dated 08/08/2024.

During the site visit, ambient air quality monitoring, fugitive emission monitoring, Noise Monitoring stack monitoring of the limestone crusher-1, water analysis of the mining pit, wastewater analysis of the STP Outlet, water analysis of bore-wells located at the

upstream as well as on the downstream of the unit. All the analysis/monitoring reports showing parameter as per prescribed standards are collectively enclosed as Annexure-9. However, it is pertinent to mention here that during inspection by joint committee on 06/08/2024 and 07/08/2024 there was light rain and operation hours of both stone crushers and mining activities got affected due to the rain therefore, air quality monitoring and/or water/wastewater analysis is not advisable during rainy season for the reason that the results might get affected.

In addition, previous analysis reports Oct, 2023 of STP outlet, Mine pit water quality, Air quality near mine pit, plant boundary and other locations, Fugitive emissions of Lime stone crusher 1 and RMC etc. and fugitive emission monitoring of Limestone crusher 2 dated 09.07.2024, showing parameter as per prescribed standards are enclosed as Annexure- 10. Comparative statement of last 06 months dust emission reports from the mine is enclosed as Annexure- 11.

Status of pollution control measures adopted in the Limestone crusher Unit -1 of M/s Ultra Tech Cement Ltd.: -

i. This stone crusher is located in the mining lease of the industry and is at about 600 meters from the Government Upper Primary School, Jodhpura as per the Google Maps.

ii. The stone crusher is of capacity 1600 TPH capacity and having Consent to Operate (CTO) under Air Prevention and Control of Pollution) Act, 1981, valid up-to 31/08/2032.

iii. The limestone crushing process/flow in the stone crusher is as follows: - Limestone lumps/boulders from mining lease ➔ Limestone Feeder ➔ Wobbler ➔ Crusher ➔ transported to plant via covered conveyors for cement manufacturing

iv. The aforesaid assembly is covered from the top in order to prevent the same from any rain intrusion.

v. The emission during feeding of limestone into the feeder that generates emissions, for which the industry has installed water sprayers fitted with automatic detectors. The feeder point is also provided with the flexible rubber seals to suppress the emissions.

vi. The emissions points of wobbler and crusher is attached/connected with the automatic Pulse-jet type Bag House which is ultimately connected with the ID fan and then to

the stack of height 30 meters thereby minimizing the dispersion of process emissions into the ambient environment.

vii. Metalled road has been provided in the crusher premises to prevent any fugitive emissions.

viii. The crusher premises are surrounded by the dense plantation cover.

Status of pollution control measures adopted in the Limestone crusher Unit -2 of M/s Ultra Tech Cement Ltd.: -

i. This stone crusher is also located in the mining lease of the industry and is in the close proximity of the village Jodhpura and is about 200 meters away from the Government Upper Primary School, Jodhpura as per the Google Maps.

ii. The stone crusher is of capacity 1600 TPH capacity, similar to the Limestone Crusher Unit -1 having Consent to operate under Air Prevention and Control of Pollution) Act, 1981, valid up-to 31/10/2028.

iii. The limestone crushing process/flow in the stone crusher is as follows: - Limestone lumps/boulders from mining lease ➔ Limestone Feeder ➔ Wobbler ➔ Crusher ➔ transported to plant via covered conveyors for cement manufacturing

iv. Industry has covered the dug (feeding point of the limestone into the crusher) with rubber seals and fitted the enclosure with the sprinklers having automatic detectors for the vehicles entering into the enclosure to suppress the emissions during feeding of limestone.

v. The emissions points of wobbler and crusher is attached/connected with the automatic Pulse-jet type Bag House which is ultimately connected with the ID fan and then to the stack of height 30 meters thereby minimizing the dispersion of process emissions, during limestone crushing, into the ambient environment.

vi. Metalled access roads have been provided for the movement of vehicles from the mines to the dug of the crusher, to prevent fugitive emissions during vehicular movement.

vii. Water sprinkling with the help of tankers and fog canon was noticed on the access roads.

viii. The front side of the crusher (facing the Jodhpura Village) is provided with a wind barrier shed of height approx. 26 feet and

with the running length of approx. 252 meters. Besides above, the boundary wall of height approx. 06 feet is provided around the crusher premises for the demarcation.

ix. Dense plantation has been carried out outside the front facing side (with wind barrier shed) of the crusher and adequate saplings have been planted inside.

x. Unit has also installed a vibratory screen, for the screening of rejects (if needed), in the crusher premises. The covering work of the same is under process.

"It is submitted that both Lime stone crushers are established on mining lease having ML No: 03/2003 in name of "Ultratech Cement Limited", which is valid up-to 04/07/2034 and Rajasthan State Pollution Control Board guideline for abatement and control of pollution in Stone Crusher industry dated 05/06/2018 stated that Stone crusher units may be established and operate on mining lease".

Status of pollution control measures adopted in the Mining Lease of M/s Ultra Tech Cement Ltd.: -

i. The total area of the mining lease is 548.78 Ha and area being used for the mining purpose is 71.59 Hectares at present.

ii. Environmental Clerance under EIA, 2006 was accorded to said mining lease by MoEF and CC, GoI vide letter dated 16.01.2023 for lime stone mining up-to capacity 10.50 MTPA (ROM) and having Consent to Operate (CTO) under Air Prevention and Control of Pollution) Act, 1981, valid upto 31.10.2028.

iii. There is 01 active mining pit, where mining is being done via opencast shovel and dumper combination of mining with the benches system. iv. Unit has provided permanent water sprinklers fitted on the access roads in in the mining lease to control and reduce fugitive emissions.

v. Efforts are made by unit to provide plantation around Mining Lease Area.

vi. Overburden observed at earmarked OB Dump site only and top-soil stacking also found satisfactory. vii. Unit has done plantation on the matured overburden dumps (on clay dumps) and has provided retaining wall of height approx. 1.5 meters.

Excerpts from the factual status report of Assistant Mining Engineer, Kotputli-Behror (Copy of the report is enclosed as Annexure-12): -

i. The mining lease was originally transferred from Rajasthan State Industrial Development Corporation to M/s Grasim Industries Limited vide order dated 18/02/2002.

ii. Thereafter, the mining lease was transferred from M/s Grasim Industries Limited to M/s Ultratech Cement Limited, vide order dated 28/08/2018.

iii. The mining lease was earlier inspected on dated 19/12/2022 in reference to the complaint received against the unit. Details are as follows: -

a) The nearest house in Abadi is located at a distance of 400 meters from the mining pit.

b) Mining activity/blasting is being done in the designated area by the industry.

c) The industry has obtained permission, for deep hole blasting and for blasting at a distance of 100 meters from any public places, vide DGMS letters dated 28/06/2023 and 20/10/2023 respectively.

iv. Mining lease was again inspected on dated 28/04/2023 and observations during inspection were as follows: -

a) The mining activity, with the help of excavator, was being done at a distance of 200 meters from the nearest house in Abadi.

b) No blasting was being carried out, from 03 months, in the mining pit located nearest to the village Jodhpura, due to the opposition from some of the villagers of Jodhpura. Therefore, the mining was being done only with the help of machineries.

c) During inspection, the industry representative (for mining lease) informed that the blasting is only being done in the Western end of the mining lease which is located at a distance of 650 meters from the nearest Abadi.

d) The nearby houses were also visited but no fresh cracks, due to blasting operations, were observed in these houses.

e) Mining activity was being done in the designated area by the industry which was located at a distance of 400 meters from the public place/nearby houses.

v. In compliance of the direction received from the District Collector, a notice was issued to the industry, vide letter dated 27/02/2024, for the submission of feasibility report of the mining lease.

vi. In reply to the aforementioned notice, the industry, vide its email dated 01/03/2024, submitted the feasibility report with the relevant documents and according to which the distance of blasting pit was 440 meters from the nearest public places.

vii. The mining lease was again inspected on 06/03/2024 along with the DGMS Official Sh. Surjit Katewa. Details are as follows:

- a) The verification of blasting was done by the DGMS official in presence of the industry representative for mining lease.

b) 12 holes each were blasted at a distance of 320 meters and 400 meters away from the Abadi in order to conduct the vibration study.

viii. In accordance with the letter dated 11/01/2023 from Assistant Engineer, Public Works Department, Kotputli, a team was constituted by the SDM vide his letter dated 13/12/2022 to verify and check the damages to the nearby houses/structures in the Jodhpura Village.

ix. The aforementioned team inspected, on dated 27/12/2022 and 30/12/2022, and during inspection it was observed by the team that the cracks in some of the houses were due to the construction defects, due to vibration and in some of the cases due to the old age nature of the houses.

x. In accordance with the letter dated 15/10/2008 from Land Acquisition Officer cum Sub-Divisional Officer, Kotputli, the award amount of Rs. 13,43,42,698/- was decided to acquire the land of area 213.7750 Hectares of Villages Mohanpura, Kujota, Mahrampur Rajput, Mahrampur Nawab of Tehsil-Kotputli, District – Kotputli-Behror (then District-Jaipur).

xi. According to the Executive Engineer, PWD, Kotputli Circle letter dated 22/02/2024, the visibility of cracks in the Village Jodhpura can be seen due to the age of these structures

(approx. 40-60 years old), due to the ambient temperature fluctuations and due to the vibrations from blasting activity.

xii. Villagers submitted that either the new limestone crusher (Unit-1) does not get operational or the villagers to be rehabilitated.

Observations, from Directorate General of Mines Safety, regarding the issue of problem caused due to blasting and vibrations, during site visit of joint committee members: -

i. Owner, Agent or Manager of Mining lease No. 03/2003, located near Village Jodhpura, Tehsil-Kotputli, District-Kotputli (Earlier-Jaipur District), Rajasthan has obtained permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 to work by a system of deep-hole blasting (in area more than 300m distance from the habitation of Mohanpura-Jodhpura Village) with the help of Heavy Earth Moving Machinery vide this Directorate's letter No. 360971/NZ/Ajmer Region-1/Perm/2023/255992 dated 28.6.2023, valid up to 27.06.2028.

ii. Jodhpura village was located at a distance of about 232m from the present mine workings of the mine. Therefore, management has obtained permission under Regulation 164(1-B) (a) of the Metalliferous Mines Regulations, 1961 vide this Directorate's letter No. 360971/NWZ/Ajmer Region-1/Perm/2023/258045 dated 20.10.2023 (Copy enclosed as Annexure-II) on the basis of recommendations of scientific study conducted by AKS University, Satna (MP) and report submitted vide Ref. No GK/GKH/7130523282, to conduct controlled blasting within 300m and beyond 100m distance from any permanent building or structure of permanent nature, not belonging to owner of the mine.

iii. Clause No. 3.3(a) of the above permission under Regulation 164(1-B) (a) of the Metalliferous Mines Regulations, 1961, specified the parameters for controlled blasting for maximum allowable Peak Particle Velocity (PPV) of 10mm/sec for frequency range of 8-25Hz, for the mine.

iv. Clause No. 5 specify that "Monitoring of peak particle velocity and of the dominant frequency shall be done with each round of deep hole shots fired with the approved ground vibration measuring instrument such as seismograph /microphone/Geophones/Noise meter etc. capable of giving digital output shall be done to measure PPV in

mm/sec. and air over pressure in dB(A), to ensure that the ground vibrations are within the safe limit as recommended". Permissible Peak Particle Velocity (PPV) in mm/s of the blast induced ground vibrations with dominant excitation frequency range was defined vide DGMS (Technical) Circular No.7/1997:

Types of structure	Dominant excitation frequency, Hz		
	<8 Hz	8-25 Hz	>25 Hz
A) **Buildings/structures not belong to the owner**			
i) Domestic houses/structures (Kuccha, Brick & Cement)	5	10	15
ii) Industrial buildings (RCC & Framed structures)	10	20	25
iii) Objects of historical importance and sensitive structures	2	5	10
B) **Buildings belong to owner with limited span of life**			
i) Domestic houses/structures (Kuccha, Brick and Cement)	10	15	25
ii) Industrial Buildings (RCC & framed structures)	15	25	50

v. On the complaint of villagers and subsequently letter from ADM, Kotputli, two trial blasts were conducted at the mine on 06.03.2024 in presence of Shri Surjeet Katewa, Director of Mines Safety, Ajmer Region-1. The blasts were conducted at about 320m & 400m distance from the village habitation. The blast induced ground vibration recorded were 4.08mm/sec PPV@79Hz at 270m distance and 1.245mm/sec PPV@57Hz at 350m distance respectively, which were below to the allowable maximum 10mm/sec Peak Particle Velocity.

vi. Further two blasts were also conducted on 29.07.2024 in presence of Shri Durga Shankar Salvi, Dy. Director of Mines Safety, Ajmer Region-1 at about 636m & 694m distance respectively from the habitation. The blast induced ground vibration recorded 0.678mm/sec PPV@17.1Hz and 0.717mm/sec. PPV@15.8Hz and at 580m and 640m distance respectively toward village, which were also within allowable maximum 10mm/sec Peak Particle Velocity.

vii. Blasting records maintained at the mine were also checked since August, 2023 to July, 2024 i.e. one year and observed that maximum Peak Particle Velocity was recorded 4.51mm/sec. on dated

01.6.2024, which was below the allowable maximum 10mm/sec. Peak Particle Velocity, prescribed in the above permission under Regulation 164(1-B) (a) of the Metalliferous Mines Regulations, 1961, at clause No.3.3(a) specified above.

viii. The Joint Committee members visited the above mine on 06/08/2024 & 07.8.2024, the details of the trial blast as follows:

(i) Two blasts were conducted on 06/08/2024 in presence of Shri Durga Shankar Salvi, Dy. Director of Mines Safety, Ajmer Region-1. Location of first blast was at 305 Alkali Ramp and two instruments were located at different places near Jodhpura Road towards habitations. The blast induced ground vibration were recorded 1.075mm/sec. PPV@27Hz and 1.816mm/sec. PPV@32Hz respectively. Location of the instruments were about 725m & 745m distance respectively from blasting site. The distance of nearest habitations was about 770m from blasting site. The blast induced ground vibration was monitored in both instruments within allowable maximum 10mm/sec Peak Particle Velocity. Second blast was at Location 335 Kaizen, and instruments were at same location as above. The blast induced ground vibration recorded 1.586mm/sec PPV@31Hz and 0.780mm/sec. PPV@128Hz and at 1025m and 670m distance respectively near Jodhpura road towards habitations from blasting site. The distance of nearest habitations was about 800m from blasting site. The blast induced ground vibration was monitored in both instruments within allowable maximum 10mm/sec Peak Particle Velocity.

(ii) Further two blasts were also conducted on 07/08/2024 in presence of Shri Durga Shankar Salvi, Dy. Director of Mines Safety, Ajmer Region-1. Location of first blast was at 305 Alkali and two instruments were located at two different locations at Jodhpura Road towards habitations. The blast induced ground vibration recorded 0.903mm/sec PPV@15.8Hz and 1.095mm/sec. PPV@38Hz and at 715m & 670m distance respectively. The distance of nearest habitations was about 755m from blasting site. The blast induced ground vibration was monitored in both instruments within allowable maximum 10mm/sec Peak Particle Velocity.

Second blast was at Location 290 Box, and instruments were at same location as above. The blast induced ground vibration

recorded 1.418mm/sec PPV@114Hz and 1.248mm/sec. PPV@38Hz and at 625m and 525m distance respectively at Jodhpura road towards habitations from blasting site. The distance of nearest habitations was about 580m from blasting site. The blast induced ground vibration was monitored in both instruments within allowable maximum 10mm/sec Peak Particle Velocity.

6. Other relevant observation/information –

i. In reply to the RSPCB letter dated 08/08/2024, the factual status report received from Mining Department vide letter dated 14/08/2024 and earlier from AME, Kotputli-Behror as referred above are enclosed as Annexure12.

ii. In reference with the RSPCB letter dated 08/08/2024, the unit, vide its email dated 12/08/2024, submitted that the original proposal for the rehabilitation was in accordance with the letter dated 15/10/2008 from Land Acquisition Officer cum Sub-Divisional Officer, Kotputli, wherein the award amount of Rs. 13,43,42,698/- was decided to acquire the land of area 213.7750 Hectares of Villages Mohanpura, Kujota, Mahrampur Rajput, Mahrampur Nawab of Tehsil-Kotputli, District – Kotputli-Behror (then District-Jaipur) was issued and there was no consideration of the Mohanpura Village. The reply of the industry with the requisite document is enclosed as Annexure-13.

iii. Unit has installed 11 piezo-meters across the premises (i.e. Plant, Mines and colony) and monitored water level regularly , Data from Jan, 2024 to June 2024 enclosed as Annexure -14 and unit is also recharging the ground water with help of ground water recharge structures , Data from Jan, 2024 to June 2024 enclosed as Annexure -15, however ground water is related with Ground water department and in this regard a letter was written on 08/08/2024 behalf of committee members and reply of same is awaited.

iv. On behalf of committee a letter was written to CM&HO, Kotputali-Behror to provide details of patient and diseases such as asthama, eye problem, hearing problem and skin diseases due to operation of Ultratech Cement Lie stone mining and stone crusher, however reply is awaited. In this regard earlier report

of PMO, Govt. B.D.M.Hospital, Kotputali is enclosed as Annexure- 18.

v. It is submitted that at point no 2 (xvii) of EC issued by MoEF and CC, GoI Dated 16.01.2023 details regarding rehabilitation and resettlement mentioned stated that one village Mohanpura has been properly rehabilitated and another village namely Kujota need rehabilitation, which is planned to be shift after lease validity period (year 2034). Besides in EC earlier accorded to unit vide letter dated 17.08.2006 at point no.2 (A-xvii) it was mentioned that "Land oustess and land losers/affected people should be rehabilitated as per the National Policy on resettlement and Rehabilitation of project affected families,2003".

vi. Unit has not covered Jodhpura village under (R&R policy 2003) due to reason that the no mineral zone at the Jodhpura village site area and unit is not interested to invest in Resettlement and Rehabilitation of village Jodhpura as informed by the unit representative to the committee.

vii. It is submitted that road from the main highway to the cement plant required regular cleaning by mechanical sweeping machine and for the control of dust generated from movement of heavy vehicles, anti-smog gun and dust suppressant used effectively.

Recommendation of the Joint Committee: -

Based on the aforesaid observations, the joint committee recommends followings:

i. A committee consisting of District Administration, Industry representative and villagers may be constituted by the Hon'ble NGT in order to plan and/or discuss about the resettlement and rehabilitation issue as per NPRR,2003 for village Jodhpura, as per condition no.2 (A-xvii) of Environmental Clearance was accorded to unit by MoEF and CC, GoI vide letter dated 17.08.2006.

ii. Public Works Department may be asked to submit the factual report regarding the formation of cracks due to the operation of industry and the compensation may be granted to the affected

people/houses after evaluation, if the damage is caused due to the blasting operation of the unit.
iii. District Administration may be asked to audit the works done by the industry under Corporate Social Responsibility for transparency and may continue the auditing periodically in order to restore the confidence of the villagers."

35. In response to the above, the learned Counsel for the Applicant has argued that the habitation and primary school are located at the lesser distance and cracks are direct effects of the blasting. It is further stated that the cracks are visible in the new buildings also and since the Village-Jodhpura falls within the mining lease area in close proximity to the limestone mine, thus the residents of the Jodhpura are directly affected by air pollution and water pollution and cracks on their houses are direct effects of the blasting and no reason or cause has been shown by the Project Proponent. Accordingly, the Applicants are entitled for the reasonable compensation for the loss of their houses and damage.

36. Next question which has been raised by the learned counsel for the Applicant are conditions relating to ground water. It is argued that Specific Condition (xiii) of EC dated 30.04.2010 states that if at any stage, it is observed the ground water table is getting depleted due to the mining activity, necessary corrective measures shall be carried out. The Specific condition (xiii) of EC dated 30.04.2010 states as follows:-

"(xiii) Regular Monitoring of groundwater level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and installing new piezometers during the mining oeprations. The periodic monitoring [(at least four times in a year- pre monsoon(April-May), monsoon (August). Post-monsoon(November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Water Authority and the data thus collected may be sent regularly to the

Ministry of Environment and Forests and its Regional Office Lucknow, the Central Ground Water Authority and Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out."

37. It is further stated that That as per the Specific condition (xiii), the project proponent is required to take necessary corrective measures if at any stage observed that groundwater table is getting depleted because of the mining activities. It is submitted by the Applicant organisation that there is steep decline in the groundwater table in the village of Jodhpura and the nearby villages ever since the mining operations began. It is stated that the bore-wells of the nearby villages have become nonfunctional due to the deterioration of the groundwater table, therefore required to be freshly dug and the fact of water scarcity was reported to the Respondent authorities by the villagers several time though various complaints. However, no measures were undertaken to combat the water scarcity by the project proponent or the respondent authorities. It is further stated that the People's Committee report published in 2023 prepared and published by the by National Alliance of People's Movement (NAPM) and People's Union for Civil Liberties (PUCL) undertook a field study dated 08.04.2023 to 14.04.2023 with the support of the residents of Jodhpura-Mohanpura village and it was found that there is a strong correlation between the impact on groundwater and activities of limestone mines with crushers and it was observed that the ground water level went up to 700ft in the Jodhpura-Mohanpura village and has depleted the groundwater table significantly since the mining related work became operational. The relevant portion of the report is reproduced below:-

"A field study dated 08.04.2023 to 14.04.2023, conducted with the support of the residents of Jodhpura-Mohanpura village, highlights grave concerns about groundwater depletion in the region.....

.....

Figure 2 presents the analysis of depth of availability of groundwater across the four villages. It is clearly observed that the groundwater level in the Jodhpura-Mohanpura village (near the plant and mining site) has depleted since the mining and related work started in comparison to Kanwarpura and Kansali villages which are located further away...

.....

Only 10% of the groundwater sources in JodhpuraMohanpura village are operational, and that too, over a depth of 700feet. In contrast, groundwater is available at a depth of approximately 200feet in other sampled villages..."

38. It is further argued that the village of Jodhpura over the years has been is a severely over-exploited due to the mining activities. The Block-wise Categorization published by the Ground Water Regulatory Authority2022, Kotputli is an over-exploited area. Further, the latest report of Central Groundwater Authority titled National Compilation on Dynamic Ground Water Resources of India published in 2023 demarcates the Tehsil Kotputli of Jaipur as Over-Exploited.

39. In response to the above contention, the learned Counsel for the Project Proponent has argued that the Applicant has relied on the People's Union for Civil Liberties which have undertaken field studies and found that there is a strong correlation on the ground water and activities of limestone mines with crushers. It is argued that the aforesaid conditions are complied and allegations pertaining to the ground water depletion are baseless as narrated below:-

"(a) Specific condition number (xiii): The Answering Respondent is required to regularly monitor groundwater level and quality in and

around the mine lease by installing a relevant network of equipment. Such regular monitoring must be reported to the relevant authorities. Further, if it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.

Compliance:

• It must be noted that the Answering Respondent has installed a total of eight piezometers spread around the area for ground water level monitoring.

• Two piezometers have been installed in the mine area, two piezometers have been installed in the cement plant, two piezometers have been installed in the colony and two piezometers have been installed in the nearby villages. Monitoring of groundwater through such piezometers is carried out using water level meter/ sounder on monthly basis and AWRL as per the Guidelines issues by the Central Ground Water Authority ("CGWA") dated 16 November 2015.

• Besides the aforesaid, monitoring of groundwater level is also being carried out periodically during pre-monsoon (AprilMay), monsoon (August), post-monsoon (November) and winter (January) by third-party experts in the study of ground water.

• The analysis of the quality of groundwater is being carried out twice a year i.e. pre-monsoon (April-May) and post-monsoon (November) by an accredited lab.

• Furthermore, the Answering Respondent ensures that the rainwater falling in the mining area is collected within the mining lease area for rainwater harvesting or groundwater recharge.

• It must also be noted that the groundwater abstraction in the area is roughly around 85% of the total groundwater abstraction whereas the industrial and domestic groundwater abstraction is only about 13%.

• The total groundwater requirement of the Answering Respondent is 3000 KLD or 1095000 KLY till the year 2022 which has been reduced to 2080 KLD due to the efforts of the Answering Respondent. Such efforts include adopting various water conservation technologies and replacing the use of groundwater with mine pit water.

• In any event, the groundwater abstraction by the Answering Respondent is only about 0.85% of the total groundwater requirement

in the area and as such, depletion of groundwater cannot be solely attributable to the Answering Respondent.

• The Answering Respondent has also invested in rainwater harvesting and has installed 22 rainwater harvesting structures inside and outside its premises.

• Further, 4 ponds have been constructed for groundwater rejuvenation in nearby villages.

(b) Insofar as the Applicant's reliance on the study by PUCL and NAPM are considered, it is submitted that as per the resources of the CGWA itself, it is established that Kotputli is an over-exploited area. In view thereof, stringent measures for groundwater replenishment and rainwater harvesting were provided to the Answering Respondent as conditions to its EC. The Answering Respondent ensures compliance with the said conditions in its EC and is only abstracting groundwater in terms of its consents. Further, it is taking proactive and additional measures to replenish groundwater resources and reduce its dependency on groundwater at a swift pace."

40. In response to the above, the learned Counsel for the Applicant has submitted a letter dated 21.01.2024 was written to the Kotputli, Collector by the Applicant seeking to undertake investigation of damage and also highlighted the damages caused due to the heavy blasting. The relevant portion of the letter is reproduced below:-

v. That heavy blasting very close to the population causes earthquake-like vibrations due to which incidents like cracks in houses, falling of pillars, balconies etc. are taking place. Due to which common villagers are forced to live under the shadow of fear even in their homes.

vi. That due to heavy blasting, stones keep falling into the populated areas (houses) of the village, many times causing huge loss of life in the village.

vii.That due to heavy blasting recently on 03.10.2023, stones have fallen in the houses of Shri Boduram, Lakshminarayan and Leelaram Yadav, FIR for which has been registered in PS Sarund on

06.10.2023. FIR number is 0269 on this incident today no action has been taken till date.

viii. That due to the Govt Higher Primary School of the village being very close to the heavy blasting area, stones have once or twice fallen on the school premises, creating an atmosphere of fear among the students.

41. It is further submitted that the frequent heavy blasting activities have also caused tickling sounds in the ears of the villagers and resulted in hearing impairment to some villagers. It is stated that based on the complaints received from villagers of Jodhpura, the PWD formed a Joint Committee and a survey was undertaken in 211 houses of village of Jodhpura (Mohanpura) on 27.12.2022 and 30.12.2022. The Preliminary report submitted by the Public Works Department (PWD) dated 11.01.2023 found that several of the houses had cracks in the wall, roof, stairs, terrace. Further, strip of roof was found to be broken or there were gaps in the wall.

42. It is stated that the Respondent No.8 is involved in a dangerous activity of drilling deeply into the earth and causing vibration at such distances so as to cause cracks in the walls of the houses owes absolute and non-delegable duty towards the people that the activity does not harm to the people. This principle was propounded by the Hon'ble Supreme Court in *M.C. Mehta and Anr. Vs. Union of India & Ors.* [1987 SCR (1) 819) and held:-

"We are of the view that ***an enterprise which is engaged in a hazardous or inherently dangerous industry which poses a potential threat to the health and safety of the persons working in the factory and residing in the surrounding areas owes an absolute and non-delegable duty to the community to ensure that no harm results to anyone on account of hazardous or inherently dangerous nature of the activity***

which it has undertaken. *The enterprise must be held to be under an obligation to provide that the hazardous or inherently dangerous activity in which it is engaged must be conducted with the highest standards of safety and if any harm results on account of such activity,* ***the enterprise must be absolutely liable to compensate for such harm and it should be no answer to the enterprise to say that it had taken all reasonable care and that the harm occurred without any negligence on its part.*** *Since the persons harmed on account of the hazardous or inherently dangerous activity carried on by the enterprise would not be in a position to isolate the process of operation from the hazardous preparation of substance or any other related element that caused the harm must be held strictly liable for causing such harm as a part of the social cost for carrying on the hazardous or inherently dangerous activity.* ***If the enterprise is permitted to carry on an hazardous or inherently dangerous activity for its profit, the law must presume that such permission is conditional on the enterprise absorbing the cost of any accident arising on account of such hazardous or inherently dangerous activity as an appropriate item of its over-heads.*** *Such hazardous or inherently dangerous activity for private profit can be tolerated only on condition that the enterprise engaged in such hazardous or inherently dangerous activity indemnifies all those who suffer on account of the carrying on of such hazardous or inherently dangerous activity regardless of whether it is carried on carefully or not.* ***This principle is also sustainable on the ground that the enterprise alone has the resource to discover and guard- against hazards or dangers and to provide warning against potential hazards****. We would therefore hold that where an enterprise is engaged in a hazardous or inherently dangerous activity and harm results to anyone on account of an accident in the operation of such hazardous or inherently dangerous activity resulting, for example, in escape of toxic gas the enterprise is strictly and absolutely liable to compensate all those who are affected by the accident and such liability is not subject to any of the exceptions which operate vis-a-vis the tortious principle of strict liability under the rule in Rylands v. Fletcher (supra).”*

43. As per the Bureau of Indian Standards for drinking, permissible standards of drinking water specifications are as follows:-

Parameter	**Acceptable Limit**
Total Alkalinity	200
Total Hardness	200
Calcium Hardness	75
Magnesium Hardness	30
Chloride	250
Nitrate	45
Fluoride	1.0
Total Dissolved Solids	500

44. It is stated that vide letter dated 03.07.2024, the office of the Chief Minister had directed the authorities to undertake water analysis of the mining affected area. Accordingly, the Office of the Chief Chemist Public Health Engineering Department took water samples from tube wells of few houses of the villagers, public tank, and open mines of Ultra Tech factory. The samples were analyzed and the report dated 01.10.2024 was prepared and the report clearly shows that the parameters such as Total Alkalinity, Total Hardness, Calcium hardness, chloride, Nitrate and the Total Dissolved Solids are exceeding the parameters. The Applicant herein is reproducing the relevant portion of the sample report (Parameters in bold are exceeding the Bureau of Indian Standards for drinking water):

Sl No.	Name of the village	Source	Location of the Source	Parameters found in the sample
1	Mohanpura	Tube Well	Kailash Yadav House	Total Alkalinity:-**270** Total Hardness:-**340** Calcium Hardness:-**160** Magnesium Hardness:-**180**
				Chloride:-**300** Nitrate:-**115** TDS:-**1330**
2	Mohanpura	Tanker	Tanker No. RJ32RA9354, Lilaram Yadav	Total Alkalinity:-140 Total Hardness:-180 Calcium Hardness:-**90** Magnesium Hardness:-**90** Chloride:-60 Nitrate:-**50** TDS:-420
3	Mohanpura	Tube well	Dharampal Yadav House	Total Alkalinity:-**340** Total Hardness:-**280** Calcium Hardness:-**190** Magnesium Hardness:-**90** Chloride:-**300** Nitrate:-**126** TDS:-**1680**
4	Mohanpura	GLR	Public Tanki, Jogiyon Ka Mohalla	Total Alkalinity:-**290** Total Hardness:-**300** Calcium Hardness:-**160** Magnesium Hardness:-**140** Chloride:-**260** Nitrate:-**108** TDS:-**1400**
5	Mohanpura	Tube Well	Lilaram Yadav House	Total Alkalinity:-**240** Total Hardness:-**280** Calcium Hardness:-**120** Magnesium Hardness:-**160** Chloride:-160 Nitrate:-**77** TDS:-**840**
6	Mohanpura	WTP	Aditya Birla Cement Factory	Total Alkalinity:-**200** Total Hardness:-**240** Calcium Hardness:-**90** Magnesium Hardness:-**150** Chloride:-110 Nitrate:-**52** TDS:-**630**
7	Mohanpura	Open	Aditya Birla	Total Alkalinity:-120

45. It is further argued that it is clear from the report that the parameters such as - TDS, calcium hardness, total hardness, magnesium hardness and the presence of Nitrate is way beyond the prescribed standards, therefore, the water is highly contaminated. With regard to parameters laid down at the distance criteria, it is argued that minimum distance of 500 meters must be maintained. However, the guidelines are there.

46. It is further submitted that the two clauses in the 2018 RSPCB Guidelines cannot be read in isolation and have to be read together and when interpreting the clauses, the intention of the drafter has to be kept in mind and there is no reason for the distance clause to be added only for those stone crushers that have been established on a piece of land that was converted for this purpose and not for the stone crushers that are on already existing lands. There is no reasonable differentiation between the two cases. Therefore, when interpreting the two clauses, it is important to ensure that such interpretation is given that furthers the intention and aim of such social welfare statutes, and not restrict them. It is, however, stated that the village of Jodhpura was not notified as eligible for rehabilitation and resettlement as per the mineral exploration plan, as the village is located in a non-mineralised area and no mining activity will ever be undertaken in the Jodhpura and the area remains undisturbed till the end of mine life. However, it is submitted by the Applicant that village of Jodhpura is severely impacted due to the operation of limestone mines and crushers in close proximity. Owing to the close proximity of the limestone mines and crushers to the human habitation, the blasting activities cause severe ground vibration which resulted in the formation of cracks in the walls, floors, ceilings of the houses and the Government Primary school which is clear from the

Report of the Public Works Department (PWD) dated 11.01.2023. It is stated that this is causing adverse impact on the health of villagers who are facing several heath issues. It is also stated that jurisdictional issue of Hon'ble High Court of Madras does not arise as the impact of crushers on human lives is the same across the country and therefore, the distance of crushers from human habitation cannot have different impact on human lives in different States. Further, this Order has been upheld by the Hon'ble Supreme Court, thereby, clearing the jurisdictional issue for applicability in the State of Rajasthan.

47. It is further stated that in case of conflict between environment protection and economic development, environment protection takes precedence. In such a case, the Respondent No.8 has the responsibility of rehabilitating the people residing in Village Jodhpura. In the case of *M.C. Mehta vs Union Of India* (Civil Appeal No. 4677 of 1985 reported in (2004) 12 SCC 118, it was held that:-

> *"48. Development and the protection of environments are not enemies. If without degrading the environment or minimising adverse effects thereupon by applying stringent safeguards, it is possible to carry on development activity applying the principles of sustainable development, in that eventuality, the development has to go on because one cannot lose sight of the need for development of industries, irrigation resources and power projects etc. including the need to improve employment opportunities and the generation of revenue. A balance has to be struck. We may note that to stall fast the depletion of forest, series of orders have been passed by this Court in T.N. Godavarman's case regulating the felling of trees in all the forests in the country. Principle 15 of Rio Conference of 1992 relating to the applicability of precautionary principle which stipulates that where there are threats of serious or irreversible damage, lack of full scientific certainty shall not be used as a reason for proposing effective measures to prevent environmental degradation is also required to be kept in view. In such matters, many a times, the option*

to be adopted is not very easy or in a straight jacket. If an activity is allowed to go ahead, there may be irreparable damage to the environment and if it is stopped, there may be irreparable damage to economic interest. In case of doubt, however, protection of environment would have precedence over the economic interest. Precautionary principle requires anticipatory action to be taken to prevent harm. The harm can be prevented even on a reasonable suspicion. It is not always necessary that there should be direct evidence of harm to the environment."

48. It is further argued that *in T.N. Godavarman Thirumulpad v. Union of India & Ors.* (I.A. No. 61370 of 2021 [Report No. 06 0f 2021] In Application No. 1440 of 2020), the Hon'ble Supreme Court was dealing with the matter of doubling of existing railway line from Castlerock (Karnataka) to Kulem (Goa) for which a Wildlife Clearance was required to be taken. The Hon'ble Supreme Court opined on the interplay between economic development and environment protection and held that:-

"18. A situation may arise where there may be irreparable damage to the environment after an activity is allowed to go ahead and if it is stopped, there may be irreparable damage to economic interest. This Court held that in case of a doubt, protection of environment would have precedence over the economic interest. It was further held that precautionary principle requires anticipatory action to be taken to prevent harm and that harm can be prevented even on a reasonable suspicion. Further, this Court emphasises in the said judgment that it is not always necessary that there should be direct evidence of harm to the environment. 19. Keeping in mind the aforesaid principle of law on sustainable development and precautionary principle, we proceed to examine whether the recommendation made by the CEC should be accepted. Doubling of the railway line between Castlerock to Kulem is a part of the critical project undertaken by the Ministry of Railways in

the year 2011 in public interest. Whether the justification for doubling the railway line would outweigh the environmental concerns raised by the Goa Foundation which found favour with the CEC is the question that falls for determination. We are of the view that the CEC is right in its conclusion that the proposal for the doubling of the railway line between Castlerock to Kulem by NBWL should be revoked for the reasons as stated hereinafter."

49. Next issue which has been raised by the learned counsel for the Applicant are maintenance of green belt. It is argued that the specific conditions (xiii), Standard Conditions (VIII)(29), and standard EC Conditions of EC dated 16.01.2023 for mineral beneficiation plants(3) states as follows:-

"A. Specific Conditions
xiii. The project proponent should ensure the survival rate of 95% for planting the new plantation and gap plantation. The project proponent should plant quality sampling of the appropriate height of native and fruit-bearing species. In case of tall transplants, the seedling should have proper trained root stock.....project proponent should complete the 7.5m boundary plantation within next monsoon season.

B. Standard conditions

VIII GREEN BELT
29) the project proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of green belt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
31. the project proponent shall make necessary alternative arrangement for livestock feed by developing grazing land with a

view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government.....The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and planation of such trees should be promoted.

C.STANDARD EC CONDITIONS FOR MINERAL BENEFICIATION PLANTS 3) Green Belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The Greenbelt shall inter alia cover the entire periphery of the plant"

50. It is further argued that the standard conditions VIII (29) of the states that greenbelt shall be developed in 7.5m wide along the mine lease boundary to arrest pollution emanating from the mining operations. However, the Applicant submits that there is inadequate green belt around the boundary of the mine lease area. The Applicants herein did an onground survey of the trees planted and it is approximately 18,000 against the 66,000 that are required to be planted. As per the EC conditions green belt shall be developed in an area equal to 33% of the plan area, and native tree species has to be planted as per the CPCB guidelines. The non-native species like Cassia Siamea- Acacia and Holoptelea integrifolia which are resilient, fast-growing and needs less maintenance were planted by the project proponent. However, these non-native species of trees are harmful to the local biodiversity in ways like providing food, shelter and habitat for native species. In addition to that the project proponent should ensure 95% of the survival rate for planting the new plantations and, therefore, violating the condition no.29, (C)(3). It is further stated that the condition no. 31 states that project proponent shall make necessary alternative arrangement for livestock feed by developing grazing land with a view to compensate those areas which are

coming within the mine lease area. However, no necessary alternative was undertaken by the project proponent as a result of which the livelihood of the Applicant was severely affected. The decline in livestock population in village of Jodhpura is attributed to the unavailability of grazing land and, therefore, adversely impacting the livelihood of the villagers.

51. It is further submitted that the Standard Conditions V (21) and VI (23) of the EC dated 16.01.2023, stipulate that the Project Proponent shall adhere to the approved mining plan while dumping the O.B. dump waste. The EC conditions are reproduced here for reference:-

> ***"B. Standard conditions***
>
> ***V. Mining Plan***
>
> *21)The project proponent shall adhere to approved mining plan, inter alia, including total excavation (quantum of mineral, waste, overburden, inter burden and topsoil etc.); mining technology; lease area; scope of working(method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.)*
>
> ***VI. Land Reclamation***
>
> *23) The overburden (O.B.) waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB/waste dumps/topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. the Topsoil shall be used for land reclamation and plantation."*

52. It is further argued that the Project Proponent was granted Consent to Operate the major mineral by the Rajasthan Pollution Control Board on 07.04.2022 under S.25 of the Water (Prevention and Control of Pollution)

Act, 1974 and under S.21 of the Air (Prevention and Control of Pollution) Act, 1981. The following consent conditions no.9, 11, 12, 15 and 18, dated 07.04.2022 are violated and it states as follows:-

> *"9. That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in Approved Mining Plan and shall be maintained at all the time to maintain Ambient air quality around the mine. 11. that haul roads should be regularly graded and compacted, Regular water sprinkling should be carried out on haul roads to minimize dust generations 12. That adequate measures shall be taken for control of fugitive emissions from the areas prone to air pollution 15. That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points. 18. that the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises."*

53. It is further submitted that already an existing Crusher No.1 with 1600TPH capacity is within 500mtrs from the human habitation and is contributing to the deterioration of air quality. However, as per the knowledge of the members of the Applicant Organisation, there is no EC available on the public domain for this crusher. Therefore, crusher no.1 is also in violation to the guidelines issued by RSPCB. The crusher no.2 with 1600TPH capacity is being set up 110 mtrs from the human habitation and just 82mtrs from the Government Primary School, Kotputli. The Applicant is aggrieved by the stone crusher established within just 82mtrs from Government Primary School, Kotputli. It is stated that the potential impact of the stone crusher is threat of ground vibration and fugitive dust emissions and therefore will threaten the lives of children studying in the Primary School. It is stated that as per the

letter dated 22.02.2024 written to the Tehsildar, Kotputli by the Patwari, clearly states the following:-

> *"The minimum distance from Kansli Road to the houses of the population situated on the eastern side of Chowki Gordhanpura is 165 meters and the houses of the population are also situated on the west side of the said road towards the stone crusher and there is the settlement. The minimum distance of the crusher from here is 110 meters from one house and 155 meters from the other house. The work of boundary wall on the eastern boundary of the said stone crusher (towards the population) is under construction. The distance from this boundary wall (houses, school) was also measured; the minimum distance from the Govt School is at 82 meter."*

54. It is, however, stated that Rajasthan State Pollution Control Board (hereinafter "RSPCB") issued guidelines for abetment and control of pollution in Stone Crusher Industry dated 05.06.2018 for the establishment of stone crushers. The guidelines issued by the RSPCB specify that stone crushers can be established on a Khatedari land duly converted for the establishment of stone crusher unit and in accordance with the relevant provision of Rajasthan Land Revenue Rules 2007. The 2007 Rules provide that no land can be permitted to be converted within 1.5 km of the outer limit of abadi village for stone crushers. The relevant portion states as follows:-

> *"**1-GENERAL***
>
> *i) New stone crusher may be established on a piece of land or Khatedari land "duly converted, for the purpose of establishment of stone crushing unit", under relevant provisions of Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural areas) Rules, 2007 and subsequent amendment rules, 2016 or on piece of land allotted by competent authority of State Government for establishment of stone crusher unit.*

ii) Stone crusher units may also be established and operate on mining leases after obtaining and submit amended copy of Environment clearance including stone crushing activities within six month of the State Board, failing which consent to establish/or consent to operate accorded will be treated as revoked without further intimation to the unit"

55. It is also stated that new crusher may be established on a piece of land or Khatedari land duly converted for the purpose of establishment of stone crushing unit under relevant provisions Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural areas) Rules, 2007 and subsequent amendment Rules, 2016. The relevant provision under Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural Purposes in Rural Areas) Rules, 2007, subsequently amended in 2018. The Rule 4 speaks about land for which conversion not be permitted: it states as following:-

"4. Land for which conversion not to be permitted.- No permission shall be granted for conversion of the- (c) Land falling within the radius of 1.5 km of outer limits of abadi of a village for the purpose of an industrial unit or lime kiln or a crusher Unit or an Industrial area. This restriction shall not apply where the conversion is sought for the brick kiln or non-polluting industry, small or cottage industry. This restriction shall also not apply for the establishment of any class of industry within the radius as specified in the guidelines of Rajasthan State Pollution Control Board;"

56. It is stated that in *M/s DRG grate Udhyog v. State of M P through its Principal Secretary Department of Aawas and Paryavaran & Others,* O.A No.96 of 2012 dated 09.05.2013, this Court reiterated position of the Hon'ble Supreme Court position in *Kennedy Valley Welfare Association v. Ceylon Repatriates Laboureres Welfare and Service Society* Civil Appeal No. 10732 of 1995 dated 25.04.1996 and discussed in depth about the

expression “residential area” to include any area of human activity, even school premises connotes residential area The Hon’ble Tribunal applied the maxim *Salus populi est suprema lex* which means “The Welfare of the people shall be the Supreme Law” to resolve the public interest and private interest conflict and thereby held stone crushers cannot be permitted within 500mtrs of the school area. The relevant observation in the judgment is reproduced below:-

> *“28…….the applicant must not, therefore, be permitted to carry on the stone crushing activity within 500metres of the school area. it is an admitted position before us that the distance between two schools and the stone crushing unit of the applicant is less than 500meters. Emission of dust and other particles from the stone crushing is inevitable. Its adverse impact on the health of the young children, teachers and staff is indisputable. Thus we see no reason to interfere with the order of the Board dated 11th August, 2011 and that of the Appellate authority dated 13th December, 2011……”*

57. It is stated that in *Mahendra Singh v. State of Rajasthan*, 2012 SCC OnLine Raj 2749, the High Court of Rajasthan has observed the following regarding operation of stone crushers:-

> *“……it is worthwhile to mention here that in the present scenario, the ecological imbalances and the consequent environmental damage has become alarming due to reckless mining operations. Preservation of ecology, flora and fauna is necessary for human existence. There is great and urgent necessity to preserve ecology. There are complaints in Rajasthan that mining has become a menace. The scale of injustice occurring in Indian soil is catastrophic. In this scenario, in a large number of cases, the Apex Court intervened in the matter and issued directions from time to time in public interest to protect and preserve forest cover, ecology, environment, wildlife etc. from ill effects of mining……*
>
> *Let the Rajasthan State Pollution Control Board take a decision within a period of ten days from today. In case, if it is found that*

crushers are operating beyond 1.5 km. area, only then operation can be permitted, not otherwise. The stone crushers, which are running within 1.5 km. area, as per the report of Special Investigation Committee, we order closure, none of aforesaid crushers within the distance of 1.5 km. shall be permitted to be operated, till final decision is taken by the Rajasthan State Pollution Control Board on show cause notices. Other violations may also be considered by the Rajasthan State Pollution Control Board."

58. It is further argued that the Section 22 of the Air (Prevention and Control of Pollution) Act, 1981, states that persons carrying on industry are not allowed to emit air pollutants above the standards laid down by the State Board. The air emitting from limestone mining and crushers was beyond the prescribed standards and therefore resulted in impacting the health of the residents of Jodhpura Village. The Section 22 states as follows:-

*22. Persons carrying on industry, etc., not to allow emission of air pollutants in excess of the standard laid down by State Board.—No person 1**** operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board under clause (g) of subsection (1) of section 17."*

59. It is further argued that as per the Mineral Development and Concession Rules, 2017, there are rules to be followed by mine leaseholders while undertaking mining activities and limestone used for industrial purposes is a major mineral and, therefore, the Mineral Conservation and Development Rules, 2017, apply and as per the rules, the mine leaseholder i.e. the project proponent was required to undertake responsibility to ensure that mining activities are not detrimental to the life, property, or environment. The Rules 35, 38, 40, 42, 43 which stress sustainable mining and precautions against ground vibrations, air

pollution, and noise, are also violated by the Project Proponent, which states as follows:-

> *35. Sustainable mining. – (1) Every holder of a mining lease shall take all possible precautions for undertaking sustainable mining while conducting prospecting, mining, beneficiation or metallurgical operations in the area.....*
> *.....*
> *38. Precaution against ground vibrations.– Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, the holder of the mining lease shall carry out scientific investigations so as to keep the ground vibrations caused by blasting operations within safe limit.*
> *40. Precaution against air pollution.– Every holder of prospecting licence or a mining lease shall take all possible measure to keep air pollution due to fines, dust, smoke or gaseous emissions during prospecting, mining, beneficiation or metallurgical operations and related activities within permissible limits.*
> *42. Precaution against noise.– The holder of prospecting licence, prospecting license cum mining lease or a mining lease shall take all possible measure to control or abate noise arising out of prospecting, mining, beneficiation or metallurgical operations at the source so as to keep it within the permissible limits.*
> *43. Permissible limits and standards.– The standards and permissible limits of all pollutants, toxins and noise referred to in rules 40, 41 and 42 shall be such as may be notified by the concerned authorities under the provisions of the relevant laws for the time being in force."*

60. It is further submitted that as per Section15 of the National Green Tribunal Act, 2010, the Tribunal has the power for restitution of environment for such area or areas. Further, Section15(4) states that the Tribunal may having regard to the damage to the public health, property and environment divide the compensation or relief payable under separate heads specified in Schedule II to provide compensation or relief

to the claimants and for the restitution of the damaged property or environment. The relevant portion is reproduced below:-

> *"S.15 (1) The Tribunal may, by an order, provide,---*
> *(a) relief and compensation to the victims of pollution and other environmental damage arising under the enactments specified in Schedule I (including accident occurring while handling any hazardous substance);*
> *(b)For restitution of property damaged*
> *(c) For restitution of the environment for such area or areas.*
> *(4) the Tribunal may, having regard to the damage to public health, property and environment, divide the compensation or relief payable under separate heads specified in Schedule II so as to provide compensation or relief to the claimants and for restitution of the damaged property or environment, as it may think fit."*

61. The Hon'ble Supreme Court in *Mantri Techzone (P) Ltd. v. Forward Foundation,* (2019) 18 SCC 494 observed that the power vested under S.15(1)(c) of the NGT is an entire island of power and jurisdiction as follows:-

> *"43. Section 15(1)(c) of the Act is an entire island of power and jurisdiction read with Section 20 of the Act. The principles of the sustainable development, precautionary principle and polluter pays, propounded by this Court by way of multiple judicial pronouncements, have now been embedded as a bedrock of environmental jurisprudence under the NGT Act. Therefore, wherever the environment and ecology are being compromised and jeopardized, the Tribunal can apply Section 20 for taking restorative measures in the interest of the environment."*

62. It is stated that the CPCB has published a formula/ methodology for Assessing Environmental Compensation as per the directions issued by the Hon'ble National Green Tribunal in *Parayavaran Suraksha Samiti &*

Anr v. Union of India & Ors., O.A No. 593 of 2017. The formula derived for the calculation of the Environmental Compensation is as follows:-

EC= PI*N*R*S*LF

Where,
EC is Environmental Compensation in ₹
PI = Pollution Index of industrial sector
N = Number of days of violation took place
R = A factor in Rupees (₹) for EC
S = Factor for scale of operation
LF = Location factor"

Therefore, the Tribunal may consider the above formula to quantify the emissions emitted by the project proponent into the air which caused severe deterioration of air quality and thereby utilise the environmental compensation for the restoration of the environment."

63. It is further stated that there is responsibility vested in the regulatory bodies to ensure compliance of the EC and consent conditions granted to the project proponent. However, failure to ensure compliance has resulted in large scale damage to the villagers of Jodhpura. In *Intellectuals Forum v. State of A.P.*, (2006) 3 SCC 549 it was held that the responsibility of the State to protect the environment is a well accepted notion of International law:-

"67. The responsibility of the State to protect the environment is now a well-settled notion of international law, gave rise to the principle of "State responsibility" for pollution emanating within one's own territories (Corfu channel case) This responsibility is clearly enunciated in the United Nations Conference on the Human Environment, Stockholm 1972 (Stockholm Convention), to which India was a party. The relevant cause of this declaration in the present context is para 2, which states: "the natural resources of the earth, including the air , water, land and flora and fauna and especially representative samples of natural eco systems, must be safeguarded

for the benefit of present and future generations through careful planning or management as appropriate." Thus, there is no about the fact that there is a responsibility bestowed upon the Government to protect and preserve the tanks, which are important part of the environment of the area."

64. It is further submitted that due to the inaction of the Officers, the fundamental rights of the citizens have been violated. In *MCD v. Uphaar Tragedy Victims Assn.,* (2011) 14 SCC 481, the Hon'ble Supreme Court observed that inaction of the state or its officers is the liability of the State:-

"96.Courts have held that due to the action or inaction of the State or its officers, if the fundamental rights of a citizen are infringed then the liability of the State, its officials and instrumentalities, is strict. The claim raised for compensation in such a case is not a private law claim for damages, under which the damages recoverable are large. The claim made for compensation in public is for compensating the claimants for deprivation of life and personal liberty which has nothing to do with a claim in a private law claim in tort in an ordinary civil court."

65. It is stated that in *Amol Vitthalrao Kadu v. State of Maharashtra* (2019) 13 SCC 595 has reiterated the observation made in D.K. Basu v. State of W.B. (1997) 1 SCC 416 as follows:-

"*54. Thus, to sum up, it is now a well-accepted proposition in most of the jurisdictions, that monetary or pecuniary compensation is an appropriate and indeed an effective and sometimes perhaps the only suitable remedy for redressal of the established infringement of the fundamental right to life of a citizen by the public servants and the State is vicariously liable for their acts. The claim of the citizen is based on the principle of strict liability to which the defence of sovereign immunity is not available and the citizen must receive the amount of compensation from the State, which shall have the right to be indemnified by the wrongdoer……."*

66. It is further stated that the Respondent Authorities cannot escape from the liability to pay compensation for the failure to undertake public duty. In "In Re: News item published in Newspaper The Hindu dated 07.03.2023 titled "*Three children die during illegal mining in West Bengal*" O.A No. 204/2023 the Tribunal held that the State cannot avoid the responsibility for compensating the victims of negligence of its authorities in enforcing the rights of the victims:-

> *"4. Thus, it is clear from para 3 that deceased have been identified as Monu, aged 20, Somal and Rohit, aged 15 each and injured has been identified as Naresh Sahani. Mining activity was illegal and children were illegally engaged. There was failure on the part of the State to enforce applicable regulatory regime for the hazardous activity in question. Compensation of ₹2 Lakh each has been given to the heirs of the three deceased and ₹25,000/- for the injured by the State. No steps have been taken for recovery of compensation from the violator as per environmental law nor compensation paid to the victims is as per any reasonable basis. Even criminal case against the violator is not for theft of mined material nor for violation of environmental norms. Thus, the State cannot avoid responsibility for compensating the victims in view of negligence of its authorities in enforcing the rights of the victims by using its regulatory authority in controlling illegal hazardous activities.*
>
> *7. In the present case, death of the children is patently due to violation of established norms. The State Authorities failed to enforce the law and prevent the incident. Apart from illegal engagement of children, the mining in the river bank is not shown to be by any Authority of Law, such as, mining lease, replenishment study, DSR and Environment Clearance. No safeguards have been used in the process. Thus, the State cannot escape liability for violation of environmental norms. While primary liability is of the persons engaged in illegal mining on 'Absolute Principle' laid down in M.C. Mehta vs. Union of India & Ors., (1987) 1 SCC 395, when the violators have not been made to pay, it is the liability of the State to pay the compensation and recover the same from the violators.*

Liability for compensation is in addition to liability under the Criminal Law."

67. Further in *Meghashyam Sadashivrao Vadhave v. State of Maharashtra*, (2017) 13 SCC 681, this Hon'ble court has made the parties jointly and severally liable for the compensation in the light of vicarious liability of the act committed by the officers of the State:-

"14. .....The State would be vicariously liable for the act of its officers. In light of that, the respondents are jointly and severally liable for the compensation amount of Rs. 15,000 (Rupees fifteen thousand only) to the petitioner....."

68. Furthermore, in Centre for Public Interest Litigation v. Union of India, (2013) 16 SCC 279 the Hon'ble court observes that the paramount duty is cast on the States and its authorities to achieve an appropriate level of protection to human life and health:-

"25..... A paramount duty is cast on the States and its authorities to achieve an appropriate level of protection to human life and health which is a fundamental right guaranteed to the citizen under Article 21 read with Article 47 of the Constitution of India."

69. In reply thereof, the learned Counsel for the Project Proponent has argued that with regard to green belt, it is alleged that the specific condition number (xiii) of the EC and standard condition number (VIII) (29) have been violated. The aforesaid conditions stand fully complied with as demonstrated below:-

"(a) Specific condition number (xiii) and standard condition number (VIII) (29): The Answering Respondent is required to ensure a survival rate of 95% for its new plantation and gap plantation. The Answering Respondent is required to plant appropriate species including fruit-

bearing species. Further, a boundary of 7.5m plantation was required to be maintained by the Answering Respondent.

Compliance:

• It is submitted that the plantation/ development of the green belt is an ongoing program. The plantation has been developed around the safety zone around areas of mining activities i.e. around the ultimate mine pit limit, the waste dump, along sides of the roads, in and around the offices, etc.

• As per the approved mining plan, the Answering Respondent has planted native species duly authenticated by the Range Forest Officer, Kotputli. These native species include Neem, Kala, Siris, Karanj, Shisham, Gulmohar, etc.

• Further, as directed, the green belt covering 7.5m covering an area of 8.2 ha has been developed in a phased manner as per the approved mining plan.

• In the year 2023-2024, 4000 saplings were planted and in the current year during the monsoon season, approximately 35,000 saplings have been planted, with a survival rate of 95%.

• In total, till date, 1,40,000 plants have been planted, which includes different native species covering 58.15 hectares of mining lease area.

• Importantly, at present, the total land put to use for mining and allied activities is about 142.76 hectares, of which about 39.91% has been converted into a green belt. Thus, the requirement of 33% area to be converted to a green belt has been exceeded.

• In any event, it is submitted that plantation and green belt development shall be continued till the end of the mine life as per the approved Mining Plan.

• With respect to the green belt and the plantation undertaken by the Appellant, it is most pertinent to highlight the recent untoward incidents that have occurred at the behest of the villagers, including members of the Applicant.

• In the month of January, roughly 5000 fully-grown trees were intentionally cut and destroyed by the villagers. The occurrence of such events was immediately reported to the Collector of Kotputli vide a letter dated 16 January 2024 as well as to the Deputy Superintendent of Police and Forest Authorities. Complaint for the same was also lodged by the Answering Respondent with the grievance portal of the state government."

70. It is further stated that with respect to the dumping of waste, it is alleged that standard condition numbers (V) (21) and (VI) (23) of the EC have been violated. The aforesaid conditions require the Respondent to adhere to the mining plan for disposal of its overburden wastes and topsoil generated. In respect of these conditions, the Applicant alleges that by way of an inspection report dated 16 May 2017, the IBM had notified certain discrepancies in the slight deviation of the area chosen for over burden waste dumping, etc., therefore causing soil, air and water pollution. The compliance of which is as follows:-

> *"Compliance:*
> *• It is submitted that the reliance of the Applicant on the 2017 report is inconsequential as the Answering Respondent is subjected to quarterly inspections by IBM wherein any minor discrepancies such as the one pointed out in the 2017 Report are notified. Thereafter, the Answering Respondent is given recommendations to address the same leading to closure of such issues.*
> *• It is submitted that the Answering Respondent strictly follows the mining plan. The overburden and the interburden dump generated during the mining operation are being stacked at designated places within the mining lease area.*
> *• Such dumps are being maintained and stabilised in a phase-wise manner.*
> *• The physical parameters of the waste dumps such as the height, width, angle, etc. of the slope are also strictly maintained as per the mining plan and the guidelines of the DGMS.*
> *• It is noteworthy to mention that a slope stability study has also been carried out by the Central Institute of Mining and Fuel Research which notes that overall safe slopes of dump are being maintained regularly.*
> *• Part area of the overburden clay dump has been covered with vegetation of suitable native species and the topsoil generated is being used simultaneously for land reclamation or plantation work.*
> *(B)The limestone mine is being operated in violation of the consent granted under the Air Act and the Water Act."*

71. It is further argued that the contention of the learned Counsel for the Applicant with regard to violations of other conditions are baseless and misconceived which is as follows:-

> *"(a) Condition number 9 deals with the requirement to develop at least 33% area of the total land use for mining and allied activities as a green belt.*
> *Compliance: As explained in the earlier sections of this Reply, the Answering Respondent duly maintains a green belt of over 33% and is fully compliant with the requirement.*
> *(b) Condition numbers 11, 12 and 15 deal with the requirement to minimise fugitive emissions and carry out water sprinkling in areas prone to air pollution to minimise dust generation.*
> *Compliance: As explained in earlier sections of this Reply, the Answering Respondent maintains pucca haul roads and regular water sprinkling is carried out on the roads by permanently affixed water sprays as well as by water tankers. Pictures of the same have also been annexed as Annexure R-17 to this Reply.*
> *(c) Condition number 18 deals with the requirement to ensure solid waste is not disposed of unauthorisedly on land inside or outside the premises.*
> *Compliance: The Answering Respondent practices segregation of solid waste at the point of generation itself and disposes of the same through scientific methods. Furthermore, wastes generated from mining such as overburden dumps are duly dealt with in accordance with the mining plan which is under regular scrutiny of the IBM and therefore, there are no violations of condition number 18 of the CTO."*

72. Learned Counsel for the Respondent has further argued that crushers are not required to obtain EC but it does not mean that the Unit may pollute the air or water or by activities of blasting they may have right to damage the houses violating the fundamental rights of the citizens.

73. It is to be noted that the Central Pollution Control Board vide guidelines issued in June, 2023, specifying the Environmental Guidelines for Stone Crushing Units which is as follows:-

"***Environmental Guidelines for Stone Crushing Units***

……x……x……x……x……

5.1 General Measures

i. Wind breaking wall: GI/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.

ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.

iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.

iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.

v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.

vi. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.

vii. Transportation: Vehicles carrying any kind of material should be completely covered.

viii. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.

ix. Water consumption and handling: Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper log book of consumption of fresh water.

Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

6.Regulatory/Monitoring Mechanism for Stone Crushing Unit

i. Stone crushing unit should obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCB/PCC.
ii. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.
iii. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.
iv. Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.
v. Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.
vi. A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.
vii. Health survey of workers should be carried out by the stone crusher on half yearly basis.
viii. New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs."

74. The main thrust on the distance criteria as argued by the learned Counsel for the Applicant are that the guidelines issued by the RSPCB and the Land Revenue Rules provide the 1500 distance from the human habitation in compliance of the Land Revenue Rules.

75. The submissions of the learned Counsel for the Respondent/Project Proponent are that the Land Revenue Rules are not applicable while the submissions of the learned Counsel for the Applicant are that when rules are framed for the interest of the public, it is meant to be complied with by the Respondent/Project Proponent and the order of the Hon'ble

Supreme Court Madras directing the minimum distance of 500 meters must be maintained between a residential area in all existing crushers.

76. With regard to air quality, it is argued that real time emission data installed in the plant premises which is available on the website of the State PCB under the Online Continuous Emission Monitoring System (OCEMS), clearly shows that the concentration of PM_{10} and $PM_{2.5}$ around the area is very high and further that PM_{10} and $PM_{2.5}$ are also higher than the standards set in NAAQMS. It is further stated that the permissible average 24hrs standard of PM_{10} is 100 and that of $PM_{2.5}$ is 60 as per the National Ambient Air Quality Monitoring Standards (NAAQMS) and prolonged exposure to the particulate matter at such high levels is very harmful to the human body and can cause severe health impacts. It is stated that due to the prolonged exposure of particulate matter the health of the villagers was severely affected resulting in contraction of various respiratory, skin and eye diseases. It is also stated that the Respondent No. 8 has permissions to undertake blasting activities within 300m and beyond 100m distance from any permanent building or structure of permanent nature:-

> *"Jodhpura village was located at a distance of about 232m from the present mine workings of the mine. Therefore, management has obtained permission under Regulation 164(1-B) (a) of the Metalliferous Mines Regulations, 1961 vide this Directorate's letter No. 360971/NWZ/Ajmer Region1/Perm/2023/258045 dated 20.10.2023 (Copy enclosed as Annexure-II) on the basis of recommendations of scientific study conducted by AKS University, Satna (MP) and report submitted vide Ref. No GK/GKH/7130523282, to conduct controlled blasting within 300m and beyond 100m distance from any permanent building or structure of permanent nature, not belonging to owner of the mine."*

77. Further that these distances are not only beyond the permitted distances but also not at the locations where the Applicant has alleged blasting activities to be taking place which are causing cracks in buildings and the formation of cracks in the houses of the villagers are attributed to the blasting activities and the ground vibrations as there is no other identified reason for the cracks. In the absence of scientific certainty, Respondent No.8 shall be liable for the damages as has been held by the Hon'ble Court in Balakrishnan Vyas v. State of Rajasthan O.A No. 288 of 2019. The relevant part of the observation is reproduced below:-

> *10. Thus, once it is found that there are cracks in the vicinity of mining using blasting and there is no identified other reason for the blasts, absence of scientific certainty to show that the blasting is the reason cannot be a ground to assume that no preventive or remedial measures are to be taken for protecting the environment and the inhabitants. Burden of proof is on the project proponent. There is no data to show that such cracks are happening in other areas where blasting is not taking place. On principle of res ipsa loquitor, blasting has to be taken as a cause for the cracks, as submitted by the State PCB in its initial report mentioned earlier which annexed the report from the Geological Survey of India that more than 375 buildings had suffered damage which appeared to be due to local shaking and vibration. Thus, the approach in the three Experts study mentioned above that in absence of clear scientific proof of correlation of blasting and cracks in housing, damage could not be attributable to the blasts is against the principles of Environmental law to be applied by this Tribunal and to 16 that extent the reports cannot be accepted. However, the Recommendations for expert supervision of the blasting operations and for rehabilitation of the affected victims are acceptable."*

78. With regard to rehabilitation, it is argued that the Respondent No.8 at para 22 of the reply stated that the village of Jodhpura was not notified as eligible for rehabilitation and resettlement as per the mineral

exploration plan, as the village is located in a non-mineralised area and no mining activity will ever be undertaken in the Jodhpura and the area remains undisturbed till the end of mine life. However, it is submitted by the Applicant that village of Jodhpura is severely impacted due to the operation of limestone mines and crushers in close proximity and owing to the close proximity of the limestone mines and crushers to the human habitation, the blasting activities cause severe ground vibration which resulted in the formation of cracks in the walls, floors, ceilings of the houses and the Government Primary school which is clear from the Report of the Public Works Department (PWD) dated 11.01.2023.

79. The submissions of the learned Counsel for the State PCB are that the air quality is regularly monitored and necessary actions are being initiated to take remedial measures and that the Project Proponent has not covered Judhpura Village under the Resettlement and Rehabilitation Policy and it is for the State Government to formulate a policy on that point.

80. The submissions of the learned Counsel for the Respondent No.2, State of Rajasthan, are that as required under Clause 6.19 of the National Rehabilitation and Resettlement Policy, 2007, the financial responsibility for the rehabilitation and resettlement scheme lies unequivocally with the Project Proponent and the Project Proponent is obligated to deposit one-third of the rehabilitation and resettlement costs upfront with the Administrator, ensuring the availability of resources to address the welfare of displaced families. Moreover, Rule 29(14) of the Rajasthan Minor Mineral Concession Rules, 2017, mandates leaseholders to provide financial assurances, underscoring the legal requirement for implementing protective and reclamation measures effectively. This

alignment of financial obligations with regulatory frameworks ensures accountability while safeguarding community interests which is being followed by the Project proponent. It is further stated that under Clauses 3(b) and 6.19 of the National Rehabilitation and Resettlement Policy, 2007, the District Collector, in the capacity of Administrator for Rehabilitation and Resettlement, is charged with ensuring the execution of schemes funded by the requiring body and this administrative responsibility guarantees the systematic rehabilitation of affected families impacted by the mining operations. Furthermore, while the State Government supervises compliance with this policy, it bears no financial burden for its implementation. This dual-tiered oversight mechanism promotes accountability and ensures that funds provided by the project proponent are used judiciously to benefit the impacted communities.

81. It is further stated that the establishment of the District Mineral Foundation (DMF) under Section 9B of the Mines and Minerals (Development and Regulation) Act, 1957, represents a statutory mechanism for welfare funding for the benefit of the people in affected area. Further, contributions from mining entities are utilized for the welfare and rehabilitation of affected communities and the State Government, through its supervisory role, ensures these funds are appropriately directed and used, in line with the DMF's objectives, to alleviate the socio-economic and environmental impacts of mining activities on local populations. It is emphasized that under the 'Polluter Pays' principle, as held by the Hon'ble Supreme Court in catena of judgments and mandated by Section 20 of the NGT Act, 2010, this Tribunal is at discretion to enforce the same. Accordingly, M/s Ultra

Tech Cement Ltd., i.e., Project Proponent, is responsible for compensating the villagers of Jodhpura.

82. However, the Respondent being governed by the Joint Committee Report, which has found nothing against the Project Proponent. The Hon'ble Supreme Court and this Tribunal have consistently held that polluting industries bear absolute liability for environmental harm, including damage to the affected villagers, soil, and groundwater, and must undertake necessary remedial measures. However, the Respondent, as the Nodal Authority, shall ensure that all actions are carried out fairly, transparently, and in the interest of justice.

83. Therefore, the submissions of the learned Counsel are that the Project Proponent is responsible for compensating the villagers of Jodhpura also in case there are cracks and air pollution and water pollution.

84. Question is who is responsible for the cracks and what remedial measures are required. Whether the reports of the institutes in question which have not been able to clearly spell out reasons for the damage to the houses in the vicinity of blasting sites can be taken as conclusive or reasonable inference is to be drawn that in absence of any other possible reason, the blasting is the reason for the damage and on that basis preventive and remedial measures can be directed. Further question is whether the statutory regulators have incorporated safeguards against unscientific blasting. If not, whether there is need for review at their level to prevent such damage. Our answer is that the blasting is the clear reason for damage to the houses, notwithstanding absence of scientific evidence. The victims need to be compensated and safeguards need to be adopted by the Project proponent. Statutory regulators need to review the regulatory regime. Reasons follow.

85. We may first note the undisputed legal position. The environmental law to be applied by this Tribunal under sections 20 read with section 15 of the NGT Act is the 'sustainable development', 'Precautionary Principle' and 'Polluter Pays' Principle. 'Public Trust' doctrine requires the regulatory bodies to adopt safeguards against hazardous commercial activities affecting the safety of life and properties of the citizens. These principles are known and have been elucidated in judgements of the Hon'ble Supreme Court inter alia in *Vellore Citizens' Welfare Forum v. Union of India*, (1996) 5 SCC 647, *A.P. Pollution Control Board case, A.P. Pollution Control Board v. M.V. Nayudu*, (1999) 2 SCC 718 and *Arjun Gopal v. Union of India,* (2019) 13 SCC 523. It will suffice to quote the discussion on the subject from the last judgement which is as follows:-

> *"37. … In environmental law, "precautionary principle" is one of the well-recognised principles which is followed to save the environment. It is rightly argued by the petitioners that this principle does not need exact studies/material. The very word "precautionary" indicates that such a measure is taken by way of precaution which can be resorted to even in the absence of definite studies. In Vellore Citizens' Welfare Forum [Vellore Citizens' Welfare Forum v. Union of India, (1996) 5 SCC 647] , this Court explained the principle in the following manner: (SCC pp. 658 & 660, paras 11 & 14-16)*
>
> > *"11. Some of the salient principles of "Sustainable Development", as culled out from Brundtland Report and other international documents, are Inter-Generational Equity, Use and Conservation of Natural Resources, Environmental Protection, the Precautionary Principle, Polluter Pays Principle, Obligation to Assist and Cooperate, Eradication of Poverty and Financial Assistance to the developing countries. We are, however, of the view that "the precautionary principle" and "the polluter pays principle" are essential features of "Sustainable Development". The "precautionary principle" — in the context of the municipal*

law — means: (i) Environmental measures — by the State Government and the statutory authorities — must anticipate, prevent and attack the causes of environmental degradation. (ii) Where there are threats of serious and irreversible damage, lack of scientific certainty should not be used as a reason for postponing measures to prevent environmental degradation. (iii) The "onus of proof" is on the actor or the developer/industrialist to show that his action is environmentally benign.

**** 14. In view of the abovementioned constitutional and statutory provisions we have no hesitation in holding that the precautionary principle and the polluter pays principle are part of the environmental law of the country. 15. Even otherwise once these principles are accepted as part of the Customary International Law there would be no difficulty in accepting them as part of the domestic law. It is almost an accepted proposition of law that the rules of Customary International Law which are not contrary to the municipal law shall be deemed to have been incorporated in the domestic law and shall be followed by the courts of law. To support we may refer to H.R. Khanna, J.s' opinion in ADM, Jabalpur v. Shivakant Shukla [ADM, Jabalpur v. Shivakant Shukla, (1976) 2 SCC 521], Jolly George Varghese case [Jolly George Varghese v. Bank of Cochin, (1980) 2 SCC 360] and Gramophone Co. case [Gramophone Co. of India Ltd. v. Birendra Bahadur Pandey, (1984) 2 SCC 534: 1984 SCC (Cri) 313] . 16. The constitutional and statutory provisions protect a person's right to fresh air, clean water and pollution-free environment, but the source of the right is the inalienable common law right of clean environment. …"*

38. The precautionary principle accepted in the aforesaid judgment was further elaborated in A.P. Pollution Control Board case [A.P. Pollution Control Board v. M.V. Nayudu, (1999) 2 SCC 718] as under: (SCC pp. 732-34, paras 31-35)

"31. The "uncertainty" of scientific proof and its changing frontiers from time to time has led to great changes in environmental concepts during the period between the Stockholm Conference of 1972 and the Rio Conference of 1992.

In Vellore Citizens' Welfare Forum v. Union of India [Vellore Citizens' Welfare Forum v. Union of India, (1996) 5 SCC 647] a three Judge Bench of this Court referred to these changes, to the "precautionary principle" and the new concept of "burden of proof" in environmental matters. Kuldip Singh, J. after referring to the principles evolved in various international conferences and to the concept of "sustainable development", stated that the precautionary principle, the polluter pays principle and the special concept of onus of proof have now emerged and govern the law in our country too, as is clear from Articles 47, 48-A and 51-A(g) of our Constitution and that, in fact, in the various environmental statutes, such as the Water Act, 1974 and other statutes, including the Environment (Protection) Act, 1986, these concepts are already implied. The learned Judge declared that these principles have now become part of our law. The relevant observations in Vellore case [Vellore Citizens' Welfare Forum v. Union of India, (1996) 5 SCC 647] in this behalf read as follows: (SCC p. 660, para 14)

'14. In view of the abovementioned constitutional and statutory provisions we have no hesitation in holding that the precautionary principle and the polluter pays principle are part of the environmental law of the country.'

The Court observed that even otherwise, the abovesaid principles are accepted as part of the customary international law and hence there should be no difficulty in accepting them as part of our domestic law. In fact, on the facts of the case before this Court, it was directed that the authority to be appointed under Section 3(3) of the Environment (Protection) Act, 1986 'shall implement the "precautionary principle" and the "polluter pays principle"'.

The learned Judges also observed that the new concept which places the burden of proof on the developer or industrialist who is proposing to alter the status quo, has also become part of our environmental law.

32. The Vellore [Vellore Citizens' Welfare Forum v. Union of India, (1996) 5 SCC 647] judgment has referred to these principles briefly but, in our view, it is necessary to explain their meaning in more detail, so that courts and tribunals or

environmental authorities can properly apply the said principles in the matters which come before them.

33. A basic shift in the approach to environmental protection occurred initially between 1972 and 1982. Earlier, the concept was based on the "assimilative capacity" rule as revealed from Principle 6 of the Stockholm Declaration of the U.N. Conference on Human Environment, 1972. The said principle assumed that science could provide policy-makers with the information and means necessary to avoid encroaching upon the capacity of the environment to assimilate impacts and it presumed that relevant technical expertise would be available when environmental harm was predicted and there would be sufficient time to act in order to avoid such harm. But in the 11th Principle of the U.N. General Assembly Resolution on World Charter for Nature, 1982, the emphasis shifted to the "precautionary principle", and this was reiterated in the Rio Conference of 1992 in its Principle 15 which reads as follows:

'Principle 15.—In order to protect the environment, the precautionary approach shall be widely applied by States according to their capabilities. Where there are threats of serious or irreversible damage, lack of full scientific certainty shall not be used as a reason for proposing cost-effective measures to prevent environmental degradation.'

34. In regard to the cause for the emergence of this principle, Charmian Barton, in the article earlier referred to in "The Status of the Precautionary Principle in Australia" [(1998) 22 Harvard Environmental Law Review 509 at p. 547] says:

> *'There is nothing to prevent decision-makers from assessing the record and concluding that there is inadequate information on which to reach a determination. If it is not possible to make a decision with "some" confidence, then it makes sense to err on the side of caution and prevent activities that may cause serious or irreversible harm. An informed decision can be made at a later stage when additional data is available or resources permit further research. To ensure that greater caution is taken in environmental management, implementation of the principle through judicial and legislative means is necessary.' In other words, the inadequacies of science is*

the real basis that has led to the precautionary principle of 1982. It is based on the theory that it is better to err on the side of caution and prevent environmental harm which may indeed become irreversible.

35. The principle of precaution involves the anticipation of environmental harm and taking measures to avoid it or to choose the least environmentally harmful activity. It is based on scientific uncertainty. Environmental protection should not only aim at protecting health, property and economic interest but also protect the environment for its own sake. Precautionary duties must not only be triggered by the suspicion of concrete danger but also by (justified) concern or risk potential. The precautionary principle was recommended by the UNEP Governing Council (1989). The Bomako Convention also lowered the threshold at which scientific evidence might require action by not referring to "serious" or "irreversible" as adjectives qualifying harm. However, summing up the legal status of the precautionary principle, one commentator characterised the principle as still "evolving" for though it is accepted as part of the international customary law, 'the consequences of its application in any potential situation will be influenced by the circumstances of each case'. (See First Report of Dr. Sreenivasa Rao Pemmaraju — Special Rapporteur, International Law Commission dated 3-4-1998, paras 61 to 72.)"

86. Once it is found that there are cracks in the vicinity of mining using blasting and there is no identified other reason for the blasting, absence of scientific certainty to show that the blasting is the reason, cannot be a ground to assume that no preventive or remedial measures are to be taken for protecting the environment and inhabitants. The burden of proof is on the Project Proponent. There is no data to show that such cracks are happening in other areas where blasting is not taking place. On the principle of *res ipsa loquitor*, blasting has to be taken as a cause for the cracks. The principle of absolute liability laid down in M.C. Mehta

(Supra) [(1987) 1 SCC 395] and latter judgments that liability of the person undertaking hazardous activities for commercial gains for any accident and loss is absolute and is attracted.

87. This Tribunal in Original Application No.288 of 2019 vide order dated 01.07.2021 has observed the cracks and compensation as follows:-

> *"13. In these circumstances, the project proponent has to take remedial measures in terms of compensating the victims and preventing damage in future. The State PCB has to ensure that suitable conditions are stipulated in the consent granted to Project Proponent (JS) which may also include siting requirements to avoid such damage. The Department of Mining and Safety needs to review safeguards in blasting operations in the areas in question and evolve appropriate monitoring mechanism, including periodic safety audits.*
>
> *14. Particular care needs to be taken in handling of explosives, to prevent any accident. In this regard we may refer to a recent order of this Tribunal dated 11.6.2021 in OA 59/2021, "In re: News item published in Times Now News dated 23.02.2021 titled "Karnataka: Six killed in quarry blast in Hirenagavalli, Chikkaballapur." In the said case, the Tribunal appointed a fact-finding Committee which made suggestions for preventing such incidents. Concluding observations of the Committee, as incorporated in the said order, are:*
>
> ***"CHAPTER 10***
> ***CONCLUDING REMARKS***
>
> *The joint committee hereby submits that the main cause of the blast/accident is due to illegal possession and inappropriate handling of the explosive material by unauthorized persons who were working in M/s Shree Bhramaravasini M-sanders LLP (Stone Crusher), under the verbal instructions of the owners of M/s Shridi Sai Aggregates (Stone Quarry) and Shree Bhramaravasini Msanders LLP in Hirenagavalli Village, Karnataka.*
> *The joint committee ascertains the fact that the above accident has occurred due to mere negligence and ignorance of the employees of M/s Shree Bhramaravasini*

M-sanders LLP, Hirenagavalli village, Karnataka. This also determines that the owners of both M/s Shridi Sai Aggregates (Stone Quarry) and M/s Shree Bhramaravasini M-sanders LLP (Stone Crusher) have not taken due diligence and responsibility in handling the explosives and merely misguided the employees/staff of the Shree Bhramaravasini M-sanders LLP crusher by taking risk of their lives.

It was also observed that the owner of the quarry has noncomplied with the provisions of the Mines Act, 1952 and The Explosives Act, 1884 which has been mentioned above under section 5.3 of the report, for due cognizance of concerned departments under Government of Karnataka and taking appropriate actions against M/s Shirdi Sai Aggregates, Hirenagavalli, Karnataka.

It is submitted that, the blast site at Sy.No.168 of Varlakonda Village having latitude 13°37'08" N and longitude 77°45'50" E is outside the leasehold area of the mine/quarry thus blast site does not come under the purview of the Mines Act, 1952. However, the management of the mine/quarry belonging to M/s Shridi Sai Aggregates has violated the provisions of the Mines Act, 1952 and allied legislation framed thereunder, although they were found operating the mine/quarry in a valid lease.

Considering the report, the Tribunal awarded compensation to the victims and directed that a mechanism may be evolved to provide information to all concerned about the mine operators procuring explosives, the area where they will use store and handle and safety aspects which are to be followed. Substance of relevant part of this order and other regulatory measures be duly published in vernacular for information of the inhabitants and for better compliance. It was further directed that there was need to review the monitoring mechanism to avoid such incidents in future. The direction is reproduced below:-

"we direct the Chief Secretary, Karnataka to monitor remedial action in terms of the above order in coordination with other concerned Authorities, including the District Magistrate, Chikkaballapur and Director of Mines. The

Chief Secretary may oversee taking of safety measures in the light of the report to prevent such occurrences not only at the place of occurrence but also any other location of the State where there is possibility of such occurrences."

15. Principle for awarding compensation under Section 15 of the NGT Act, are well settled. Reference is made to MC Mehta (1987) 1 SCC 395, Sterlite case, (2003) 8 SCC 575, MC Mehta (Kant Enclave), (2018) 18 SCC 397 and Uphaar case, (2011) 14 SCC 481. Compensation can be palliative/restitutionary or punitive/exemplary. Minimum compensation on restitution principle is a must but deterrent compensation can be awarded with reference to the turnover of a commercial undertaking, depending upon relevant factors. For restitution, cost of damage caused has to be worked out."

88. The perusal of the evidence on record and the arguments makes it clear that there are inevitable impacts on human habitation because of setting up of stone crushers within the restricted area and the Government primary school has already suffered damage in the form of cracks because of blasting activities undertaken and there is eminent danger to the students in the school. There is a large-scale impact on the households of the area in most of the houses and even the houses which are recently constructed have developed cracks. They were also suffering from noise and air pollution which has already caused large scale health impact and mental disturbances. A list of health check-up has been filed as Annexure-A20 in Original Application No.144/2024(CZ) in which the Medical Officer has treated 298 persons most of them are suffering skin rashes, asthma, nose irritation, joint pain, deafness, allergy, breathlessness, eye irrigation allergy etc. and the list is of 298 persons. Accordingly, some reasonable compensation for causing injury is required to be paid these poor villagers which, in our view, is should not be less than 20,000/- (Twenty Thousand only), in addition to immediate

medical facilities to be made available by the Collector at the cost of the Project Proponent with the medicines and regular camp in the area.

89. It is further reported that more than 8-10 borewells were dried up due to extra extraction of ground water and water level went below upto 700 feet and only 10% of the ground water source is presently in operation.

90. Only objection which has been raised by the learned Counsel for the Respondent/Project Proponent is that this application has been filed after 16 years of the award and is not maintainable.

91. The contentions of the learned Counsel for the Applicant are that the Applicant has not challenged the award nor acquisition proceedings, thus, the application is maintainable. Secondly, the cracks in the house and the sufferings in human health are latest developments at the time of filing the application and the adverse effects of the air and water pollution caused by the mining and blasting. Thus, the cause arose just before filing the application and it is not barred by any limitation.

92. Applying a rough and ready estimate, we assess such compensation to be of minimum 50,000/- (Rupees Fifty Thousand only) subject to any other cause to be assessed by the Collector on the basis of an expert report to be awarded to the affected persons mentioned in the report submitted by the Deputy Collector to be paid by the Project Proponent/M/s Ultratech Cement Ltd.

93. Accordingly, we direct the Project Proponent to deposit the amount to the office of the Collector, Kotputli, for disbursal of the compensation to the victims and for restoration of the environment. There must be an undertaking from the Project Proponent to take precautions in future and blasting must be scientific which may not cause any damage to the property of the inhabitants which will be treated as a condition for

mining and using blasting, apart from laid down safeguards. In default of such deposit or non-observance of safety norms, the District Magistrate/Collector concerned will be at liberty to take coercive measures for realization and disbursal of the above amount.

94. We further direct that the regulatory authority needs to review its mechanism and must ensure laying down and monitoring of the safety precautions. The existing regulatory mechanism may be reviewed, to be considered by the Department of Environment in coordination with other concerned Departments.

95. We further direct as follows:-

(i) The conditions as contained in the Environmental Clearance, guidelines issued by the State PCB and the Central Pollution Control Board must be strictly complied with. The State PCB is directed to regularly monitor the compliance of the conditions and take remedial measures in case it is found to be violated.

(ii) The State PCB is further directed to regularly monitor that the pollution control equipments like – bag filters vacuum suction hoods, dry fogging systems etc. are properly available in the limestone mine or crusher areas which are essential to avoid generation of fugitive emission and there must be water sprinkling. Measures be undertaken regularly to suppress the dust arising from the limestone mines adversely affecting the air pollution level.

(iii) The guidelines issued by the Director General of Mines and Safety must be strictly observed with and Consent conditions must be complied with and in case of violation, action must be taken in accordance with the rules.

(iv) Considering the fact that ambiguity prevails as regards distance of schools and houses of locals from mining site, therefore, the Department of Mines and Geology, State of Rajasthan, and the Collector concerned are directed to demarcate the line on ground from 500 meters from the village establishments including school impartially and ensure that no blasting shall be permitted within the 500 meters radial distance from temples, offices, dwellings, schools structures belonging or not belonging to owner, which may cause damage to the property or cause injury to the persons or anyone. The mining shall work only in one shift during day shift hours with necessary safeguards. There must be specific indication of Danger Zone and proper distinct warning by a siren be given for the purpose within the Danger Zone.

(v) The Respondent/Project Proponent shall complete the development of green belt at the periphery of the mining as per the norms within six months as the efforts made by the Project Proponent are insufficient. The Project Proponent must ensure that saplings of more than two meters height of long-lasting multipurpose indigenous tree species to be used for carrying out plantation. Effective fencing and support watering to be provided for proper maintenance. This green belt will also restrict the spread of particulate matter apart from other ecological benefits in future.

(vi) The fine dust accumulated in the crushing/mine area should be periodically cleaned and dumps should be covered with tarpaulin to arrest erosion by wind and the approach road

should be properly developed and should be sprayed with water. The Project Proponent shall also ensure development of grazing land available around the mining areas or shall make necessary alternative for livestock feed.

(vii) The illumination and sound at night at project sites disturb the villagers in respect of both human and animal population. Consequently, sleeping disorder and stress may affect the health in the villagers located close to mining operations. Thus, minimal noise at the night must be maintained and the Project Proponent must ensure that the biological clock of the villagers is not disturbed. Floodlights, masks, and keeping the noise level well within the prescribed limit for day and night hours must be maintained according to the parameters laid down in the above guidelines.

(viii) The persons whose houses have been damaged or cracks have been found as submitted in the list quoted above, verified by the State are entitled for the payment of compensation/environmental damage @ Rs.50,000/- (Rupees Fifty Thousand only) each, only to those whose houses have been damaged, and to be used from CSR fund. In case the aggrieved/victims have higher claims, they are at liberty to take their remedies according to rules.

(ix) The Project Proponent/Ultratech Cement Ltd., is directed to pay this amount to the office of the Collector, Kotputli, within a period of three months and the Collector has to disburse the said amount within a reasonable time after identifying the persons from the list submitted by the Sub-Divisional Officer

concerned and in case the amount is not deposited by the Project Proponent, the District Magistrate concerned shall proceed in accordance with rules.

(x) The Chief Secretary, State of Rajasthan, is also directed to constitute a committee of competent officials to undertake the study and measures to rehabilitate the victims of pollution away from the proximity of limestone mining with crushers.

(xi) The Respondents are directed to make provisions for regular supply of drinkable water to the villagers, where water is not available, residing in the vicinity of the mining and being affected due to the mining project from the CSR fund. The Respondent/Project Proponent is further directed to undertake the water recharge and water conservation works in and around the mining site immediately and must ensure sufficient enough to recoupe the loss of ground water taken place after project has started to ensure the availability of water for future generation.

(xii) The Central Ground Water Authority (CGWA) shall provide technical guidance in this regard as well as monitor the ground water table recharge in the area and in no case water abstraction from the ground should exceed the water recharge in the soil.

(xiii) Every person from the list of Annexure-A20 of Original Application No.144/2024(CZ) are entitled for payment of total 20,000/- (Rupees Twenty Thousand only) as the environmental damage and health impact to be paid from the CSR fund. The Project Proponent/Ultratech Cement Ltd. is directed to deposit the said amount in accordance with the list of Annexure-A20

(total number shown as 298) to the Collector concerned, who will, after verifying the matter, pay and disburse the amount to the affected persons. The Collector is further directed to make necessary provisions for medical facilities to the villagers being affected by the mining with the provisions of medicines free of cost and regular check-up at the interval of two weeks and further provisions for regular and permanent facility of treatment to the affected persons at the nearby place. The amount of DMF and the CSR funds may be utilized for the purpose.

96. A copy of the order be forwarded to Secretary Environment, State of Rajasthan, Member Secretary, Rajasthan State PCB and the Collector concerned, for information and necessary actions.

97. With the above directions and observations, the **Original Application No.143/2024(CZ)** and **Original Application No.144/2024(CZ)** along with pending **I.As**., stand **disposed of** accordingly.

Sheo Kumar Singh, JM

Sudhir Kumar Chaturvedi, EM

03rd November, 2025,
Original Application No.143/2024(CZ)
(I.A. No.37/2025 & I.A. No.78/2025) With
Original Application No.144/2024(CZ)
(I.A. No.79/2025)
AK

(क्षेत्रीय कार्यालय)
राजस्थान राज्य प्रदूषण नियंत्रण मंडल, कोटपूतली-बहरोड
Rajasthan State Pollution Control Board, Kotputli-Behror
(Regional Office)

NGT PB Matter Most Urgent

RO/RPCB/NGT_17/ 1919 -1922 Dated: 17.10.2025

खनि अभियंता,
खान एवं भू विज्ञान विभाग,
कोटपूतली-बहरोड़

विषय: **News titled " Biting the dust in the Aravalis" appearing in the Hindu dated 24/08/2025.**
सन्दर्भ: माननीय राष्ट्रिय हरित अधिकरण, प्रधानपीठ, नई दिल्ली आदेश दिनांक 06/09/2025 ।

महोदय,

उपर्युक्त विषय एवं संदर्भित आदेश के क्रम में निवेदन है कि उक्त प्रकरण की अगली सुनवाई दिनांक 07.11.2025 को निर्धारित की गई है। अतः आपसे सविनय अनुरोध है कि कृपया तत्काल लौटती डाक से निम्नलिखित सूचनाएँ उपलब्ध कराने का कष्ट करें, जिससे प्रकरण में प्रत्युत्तर तैयार किया जा सके:

1. दक्षिण हरियाणा एवं उत्तर-पश्चिम राजस्थान के वे ग्रामों की सूची प्रदान करें, जिनसे अरावली पर्वतमाला होकर गुजरती है।
2. राज्य राजस्थान के अधिकार क्षेत्र में स्थित उन ग्रामों में संचालित समस्त **पत्थर खनन पट्टों (Stone Quarrying Leases)** की सूची प्रदान करें, जो वर्तमान प्रकरण (OA) से संबंधित हैं, साथ ही यह भी दर्शाएँ कि किन-किन पट्टा धारकों द्वारा क्षेत्र में **रॉक क्रशर (Rock Crushers)** का संचालन किया जा रहा है।
3. यह स्पष्ट करें कि क्या **राजस्थान लघु खनिज पट्टा नियम, 2017 (Rajasthan Minor Mineral Concession Rules, 2017)** के अनुसार खनन/क्रशिंग पत्थर के परिवहन में प्रयुक्त वाहनों को **तिरपाल (tarpaulin sheets)** से ढकना आवश्यक है, ताकि वायु में धूल का उत्सर्जन न हो?
   - यदि ऐसा आवश्यक है, तो वर्ष **2024-2025** एवं **2025-2026** के दौरान नियम उल्लंघन करने वाले वाहनों पर दर्ज **एफ.आई.आर. (FIRs)** की सूची उपलब्ध कराएँ।
   - यह भी सूचित करें कि क्या वाहनों को जब्त किया गया था या नहीं, उन पर लागू **कम्पाउंडिंग शुल्क/दंड (Compounding Fee/Penalty)** की राशि क्या थी, कितने वाहनों ने शुल्क का भुगतान किया तथा कितने वाहनों की नीलामी की गई।
4. यह सूचित करें कि क्या पट्टा धारक **रॉक ब्लास्टिंग (Rock Blasting)** कर रहे हैं?
   - यदि हाँ, तो विस्तृत विवरण दें तथा यह भी स्पष्ट करें कि क्या ऐसा कार्य नियमों के अंतर्गत अनुमेय है और क्या उनके पास इसके लिए आवश्यक अनुमति उपलब्ध है।

(क्षेत्रीय कार्यालय)
राजस्थान राज्य प्रदूषण नियंत्रण मंडल, कोटपूतली-बहरोड
Rajasthan State Pollution Control Board, Kotputli-Behror
(Regional Office)

- यदि नहीं, तो कृपया नजदीकी ग्रामों के आवासीय भवनों का **स्थल निरीक्षण (Site Inspection)** कर यह सुनिश्चित करें कि क्या विस्फोट के कारण मकानों में दरारें उत्पन्न हो रही हैं। साथ ही, ग्रामों की खदान क्षेत्रों से दूरी की जानकारी भी प्रदान करें।

5. वर्ष **2023-2024**, **2024-2025**, एवं **2025-2026** के दौरान विषय क्षेत्र में **अवैध खनन (Illegal Mining)** के विरुद्ध दर्ज **FIRs** की संख्या बताएं तथा यह भी सूचित करें कि क्या इन FIRs में **भारतीय दंड संहिता की धारा 379 (IPC Section 379)** को सम्मिलित किया गया है।
6. यह बताएं कि **अवैध खनन में प्रयुक्त डंपर/वाहनों** के साथ क्या कार्रवाई की जाती है।
   - यदि नहीं, तो यह सूचित करें कि क्या **MMDR, RMMCR** अथवा **वायु अधिनियम (Air Act)** में पत्थर की धूल के प्रसार को रोकने हेतु सुरक्षा दीवारों या अवरोधकों की कोई व्यवस्था का प्रावधान है।
7. पट्टा धारकों द्वारा **भूमि पुनर्भरण (Land Reclamation)** हेतु किए गए कार्यों का विवरण प्रस्तुत करें।
8. यह भी बताएं कि क्या पट्टा धारकों द्वारा आसपास के क्षेत्र में **वृक्षारोपण (Tree Plantation)** किया गया है तथा क्या यह उनकी **पट्टा शर्तों (Lease Conditions)** का अनिवार्य भाग है?
9. यह बताएं कि क्या **माननीय सर्वोच्च न्यायालय** के आदेश दिनांक **09.05.2025** (विवाद संख्या: **W.P. (C) 202/1995, In Re: T.N. Godavarman Thirumulpad vs. UOI & Ors.**) के उपरांत, जिसमें अरावली क्षेत्र में न्यायालय की अनुमति के बिना कोई नया खनन पट्टा जारी करने पर रोक लगाई गई है, उस आदेश के बाद भी अरावली क्षेत्र के समीप कोई नया खनन पट्टा स्वीकृत किया गया है?

आदेश की प्रतिलिपि संलग्न हैं

भवदीय,

(राजकुमार सहरा)
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मंडल जयपुर ।
2. वरिष्ट पर्यावरण अभियंता, विधि शाखा/खनन शाखा, मंडल मुख्यालय, जयपुर
3. क्षेत्रीय अधिकारी, रा.रा.प्र.नि.म, क्षेत्रीय कार्यालय सीकर ।

क्षेत्रीय अधिकारी

संरोपित
जरिये ई–मेल

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, कोटपूतली

Email :- ame.kotputli@rajasthan.gov.in

क्रमांकः– सखअ/कोट/विविध/2025/345 दिनांकः– 31-10-2025

श्रीमान क्षेत्रिय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
कोटपूतली–बहरोड।

विषयः– News titled "Biting the dust in the Aravalis" appearing in the Hindu dated 24/08/2025

प्रसंगः– माननीय राष्ट्रीय हरित अधिकरण, प्रधानपीठ, नई दिल्ली आदेश दिनांक 06/09/2025 व आपका पत्र RO/RPCB/NGT_17/1880-1883 Date 16/10/2025

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में निवेदन है कि कार्यालय क्षेत्राधिकार में खनन पट्टा संख्या 3/2003 वास्ते खनिज लाईमस्टोन(सीमेंट ग्रेड) निकट ग्राम मोहनपुरा–जोधपुरा, तहसील कोटपूतली, जिला कोटपूतली–बहरोड एवं खननपट्टा सं. 19/2006 वास्ते खनिज लाईमस्टोन(सीमेंट ग्रेड) निकट ग्राम कुजोता, भैंसलाना, अजीतपुरा, तहसील कोटपूतली, जिला कोटपूतली–बहरोड में मैसर्स अल्ट्राटेक सीमेन्ट लिमिटेड के पक्ष में स्वीकृत होकर प्रभावशील है एवं 55/2001 वास्ते खनिज लाईमस्टोन, निकट ग्राम मोहनपुरा, तहसील कोटपूतली, जिला कोटपूतली–बहरोड मे मैसर्स भगवती लाईमस्टोन कम्पनी प्रा. लि. के पक्ष में स्वीकृत होकर प्रभावशील है। उक्त खनन पट्टे अरावली पर्वतमाला में नहीं आते है।

भवदीय

31.10.25
(अमीचन्द दुहारिया)
सहायक खनि अभियन्ता,
कोटपूतली

(क्षेत्रीय कार्यालय)
राजस्थान राज्य प्रदूषण नियंत्रण मंडल, कोटपूतली-बहरोड
Rajasthan State Pollution Control Board, Kotputli-Behror
(Regional Office)

NGT PB Matter Most Urgent

RO/RPCB/NGT_17/ 1919 -1922 Dated: 17.10.2025

खनि अभियंता,
खान एवं भू विज्ञान विभाग,
कोटपूतली-बहरोड़

विषय: **News titled " Biting the dust in the Aravalis" appearing in the Hindu dated 24/08/2025.**
सन्दर्भ: माननीय राष्ट्रिय हरित अधिकरण, प्रधानपीठ, नई दिल्ली आदेश दिनांक 06/09/2025 ।

महोदय,

उपर्युक्त विषय एवं संदर्भित आदेश के क्रम में निवेदन है कि उक्त प्रकरण की अगली सुनवाई दिनांक 07.11.2025 को निर्धारित की गई है। अतः आपसे सविनय अनुरोध है कि कृपया तत्काल लौटती डाक से निम्नलिखित सूचनाएँ उपलब्ध कराने का कष्ट करें, जिससे प्रकरण में प्रत्युत्तर तैयार किया जा सके:

1. दक्षिण हरियाणा एवं उत्तर-पश्चिम राजस्थान के वे ग्रामों की सूची प्रदान करें, जिनसे अरावली पर्वतमाला होकर गुजरती है।
2. राज्य राजस्थान के अधिकार क्षेत्र में स्थित उन ग्रामों में संचालित समस्त **पत्थर खनन पट्टों (Stone Quarrying Leases)** की सूची प्रदान करें, जो वर्तमान प्रकरण (OA) से संबंधित हैं, साथ ही यह भी दर्शाएँ कि किन-किन पट्टा धारकों द्वारा क्षेत्र में **रॉक क्रशर (Rock Crushers)** का संचालन किया जा रहा है।
3. यह स्पष्ट करें कि क्या **राजस्थान लघु खनिज पट्टा नियम, 2017 (Rajasthan Minor Mineral Concession Rules, 2017)** के अनुसार खनन/क्रशिंग पत्थर के परिवहन में प्रयुक्त वाहनों को **तिरपाल (tarpaulin sheets)** से ढकना आवश्यक है, ताकि वायु में धूल का उत्सर्जन न हो?
   - यदि ऐसा आवश्यक है, तो वर्ष **2024-2025** एवं **2025-2026** के दौरान नियम उल्लंघन करने वाले वाहनों पर दर्ज **एफ.आई.आर. (FIRs)** की सूची उपलब्ध कराएँ।
   - यह भी सूचित करें कि क्या वाहनों को जब्त किया गया था या नहीं, उन पर लागू **कम्पाउंडिंग शुल्क/दंड (Compounding Fee/Penalty)** की राशि क्या थी, कितने वाहनों ने शुल्क का भुगतान किया तथा कितने वाहनों की नीलामी की गई।
4. यह सूचित करें कि क्या पट्टा धारक **रॉक ब्लास्टिंग (Rock Blasting)** कर रहे हैं?
   - यदि हाँ, तो विस्तृत विवरण दें तथा यह भी स्पष्ट करें कि क्या ऐसा कार्य नियमों के अंतर्गत अनुमेय है और क्या उनके पास इसके लिए आवश्यक अनुमति उपलब्ध है।

(क्षेत्रीय कार्यालय)
राजस्थान राज्य प्रदूषण नियंत्रण मंडल, कोटपूतली-बहरोड
Rajasthan State Pollution Control Board, Kotputli-Behror
(Regional Office)

- यदि नहीं, तो कृपया नजदीकी ग्रामों के आवासीय भवनों का **स्थल निरीक्षण (Site Inspection)** कर यह सुनिश्चित करें कि क्या विस्फोट के कारण मकानों में दरारें उत्पन्न हो रही हैं। साथ ही, ग्रामों की खदान क्षेत्रों से दूरी की जानकारी भी प्रदान करें।

5. वर्ष **2023-2024**, **2024-2025**, एवं **2025-2026** के दौरान विषय क्षेत्र में **अवैध खनन (Illegal Mining)** के विरुद्ध दर्ज **FIRs** की संख्या बताएं तथा यह भी सूचित करें कि क्या इन FIRs में **भारतीय दंड संहिता की धारा 379 (IPC Section 379)** को सम्मिलित किया गया है।
6. यह बताएं कि **अवैध खनन में प्रयुक्त डंपर/वाहनों** के साथ क्या कार्रवाई की जाती है।
   - यदि नहीं, तो यह सूचित करें कि क्या **MMDR, RMMCR** अथवा **वायु अधिनियम (Air Act)** में पत्थर की धूल के प्रसार को रोकने हेतु सुरक्षा दीवारों या अवरोधकों की कोई व्यवस्था का प्रावधान है।
7. पट्टा धारकों द्वारा **भूमि पुनर्भरण (Land Reclamation)** हेतु किए गए कार्यों का विवरण प्रस्तुत करें।
8. यह भी बताएं कि क्या पट्टा धारकों द्वारा आसपास के क्षेत्र में **वृक्षारोपण (Tree Plantation)** किया गया है तथा क्या यह उनकी **पट्टा शर्तों (Lease Conditions)** का अनिवार्य भाग है?
9. यह बताएं कि क्या **माननीय सर्वोच्च न्यायालय** के आदेश दिनांक **09.05.2025** (विवाद संख्या: **W.P. (C) 202/1995, In Re: T.N. Godavarman Thirumulpad vs. UOI & Ors.**) के उपरांत, जिसमें अरावली क्षेत्र में न्यायालय की अनुमति के बिना कोई नया खनन पट्टा जारी करने पर रोक लगाई गई है, उस आदेश के बाद भी अरावली क्षेत्र के समीप कोई नया खनन पट्टा स्वीकृत किया गया है?

आदेश की प्रतिलिपि संलग्न हैं

भवदीय,

(राजकुमार सहरा)
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मंडल जयपुर ।
2. वरिष्ट पर्यावरण अभियंता, विधि शाखा/खनन शाखा, मंडल मुख्यालय, जयपुर
3. क्षेत्रीय अधिकारी, रा.रा.प्र.नि.म, क्षेत्रीय कार्यालय सीकर ।

क्षेत्रीय अधिकारी

संशोधित
जरिये ई–मेल

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, कोटपूतली

Email :- ame.kotputli@rajasthan.gov.in

क्रमांकः– सखअ/कोट/विविध/2025/345 दिनांकः– 31-10-2025

श्रीमान क्षेत्रिय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
कोटपूतली–बहरोड।

विषयः– News titled "Biting the dust in the Aravalis" appearing in the Hindu dated 24/08/2025

प्रसंगः– माननीय राष्ट्रीय हरित अधिकरण, प्रधानपीठ, नई दिल्ली आदेश दिनांक 06/09/2025 व आपका पत्र RO/RPCB/NGT_17/1880-1883 Date 16/10/2025

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में निवेदन है कि कार्यालय क्षेत्राधिकार में खनन पट्टा संख्या 3/2003 वास्ते खनिज लाईमस्टोन(सीमेंट ग्रेड) निकट ग्राम मोहनपुरा–जोधपुरा, तहसील कोटपूतली, जिला कोटपूतली–बहरोड एवं खननपट्टा सं. 19/2006 वास्ते खनिज लाईमस्टोन(सीमेंट ग्रेड) निकट ग्राम कुजोता, भैंसलाना, अजीतपुरा, तहसील कोटपूतली, जिला कोटपूतली–बहरोड में मैसर्स अल्ट्राटेक सीमेन्ट लिमिटेड के पक्ष में स्वीकृत होकर प्रभावशील है एवं 55/2001 वास्ते खनिज लाईमस्टोन, निकट ग्राम मोहनपुरा, तहसील कोटपूतली, जिला कोटपूतली–बहरोड मे मैसर्स भगवती लाईमस्टोन कम्पनी प्रा. लि. के पक्ष में स्वीकृत होकर प्रभावशील है। उक्त खनन पट्टे अरावली पर्वतमाला में नहीं आते है।

भवदीय

31.10.25
(अमीचन्द दुहारिया)
सहायक खनि अभियन्ता,
कोटपूतली

(क्षेत्रीय कार्यालय)
राजस्थान राज्य प्रदूषण नियंत्रण मंडल, कोटपूतली-बहरोड
Rajasthan State Pollution Control Board, Kotputli-Behror
(Regional Office)

NGT PB Matter Most Urgent

RO/RPCB/NGT_17/ 1876-1879 Dated: 16.10.2025

उप वन संरक्षक,
वन विभाग,
कोटपूतली-बहरोड़

विषय: News titled " Biting the dust in the Aravalis" appearing in the Hindu dated 24/08/2025.

सन्दर्भ: माननीय राष्ट्रिय हरित अधिकरण, प्रधानपीठ, नई दिल्ली आदेश दिनांक 06/09/2025 ।

महोदय,

उपर्युक्त विषय एवं संदर्भित आदेश के क्रम में निवेदन है कि उक्त प्रकरण की अगली सुनवाई दिनांक 07.11.2025 को निर्धारित की गई है। अतः आपसे सविनय अनुरोध है कि कृपया तत्काल लौटती डाक से निम्नलिखित सूचनाएँ उपलब्ध कराने का कष्ट करें, जिससे प्रकरण में प्रत्युत्तर तैयार किया जा सके:

1. दक्षिण हरियाणा एवं उत्तर-पश्चिम राजस्थान के वे ग्रामों की सूची प्रदान करें, जिनसे अरावली पर्वतमाला होकर गुजरती है।
2. राज्य राजस्थान के अधिकार क्षेत्र में स्थित उन ग्रामों में संचालित समस्त **पत्थर खनन पट्टों (Stone Quarrying Leases)** की सूची प्रदान करें, जो वर्तमान प्रकरण (OA) से संबंधित हैं।
   - वन क्षेत्र में वर्ष **2024-2025** एवं **2025-2026** के दौरान नियम उल्लंघन करने वाले वाहनों पर दर्ज **एफ.आई.आर. (FIRs)** की सूची उपलब्ध कराएँ।
   - यह भी सूचित करें कि क्या वाहनों को जब्त किया गया था या नहीं, उन पर लागू **कम्पाउंडिंग शुल्क/दंड (Compounding Fee/Penalty)** की राशि क्या थी, कितने वाहनों ने शुल्क का भुगतान किया तथा कितने वाहनों की नीलामी की गई।
3. वर्ष **2023-2024, 2024-2025**, एवं **2025-2026** के दौरान विषय क्षेत्र में **अवैध खनन (Illegal Mining)** के विरुद्ध दर्ज **FIRs** की संख्या बताएं तथा यह भी सूचित करें कि क्या इन FIRs में **भारतीय दंड संहिता की धारा 379 (IPC Section 379)** को सम्मिलित किया गया है।
4. यह बताएं कि **अवैध खनन में प्रयुक्त डंपर/वाहनों** के साथ की गयी कार्यवाही का विवरण।
5. क्या पट्टा क्षेत्रों में वायु प्रदूषक कणों को नियंत्रित करने हेतु **जल छिड़काव यंत्र/मिस्ट स्प्रिंकलर्स (Water/Mist Sprinklers)** स्थापित हैं?

(क्षेत्रीय कार्यालय)
राजस्थान राज्य प्रदूषण नियंत्रण मंडल, कोटपूतली-बहरोड
Rajasthan State Pollution Control Board, Kotputli-Behror
(Regional Office)

6. यह भी बताएं कि क्या पट्टा धारकों द्वारा आसपास के क्षेत्र में **वृक्षारोपण (Tree Plantation)** किया गया है तथा क्या यह उनकी **पट्टा शर्तों (Lease Conditions)** का अनिवार्य भाग है?
7. यह बताएं कि क्या **माननीय सर्वोच्च न्यायालय** के आदेश दिनांक **09.05.2025** (विवाद संख्या: **W.P. (C) 202/1995, In Re: T.N. Godavarman Thirumulpad vs. UOI & Ors.**) के उपरांत, जिसमें अरावली क्षेत्र में न्यायालय की अनुमति के बिना कोई नया खनन पट्टा जारी करने पर रोक लगाई गई है, उस आदेश के बाद भी अरावली क्षेत्र के समीप कोई नया खनन पट्टा स्वीकृत किया गया है?

आदेश की प्रतिलिपि संलग्न हैं

भवदीय,

(राजकुमार सहस्त्र)
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मंडल जयपुर ।
2. वरिष्ट पर्यावरण अभियंता, विधि शाखा/खनन शाखा, मंडल मुख्यालय, जयपुर ।
3. क्षेत्रीय अधिकारी, रा.रा.प्र.नि.म, क्षेत्रीय कार्यालय सीकर ।

क्षेत्रीय अधिकारी

पता: लक्ष्मी नारायण दुर्गा जी मंदिर के पास, एन.एच -48 नीमराना, जिला कोटपूतली-बहरोड़
वेबसाइट: www.environment.rajasthan.gov.in
ई-मेल: rorpcb.bkt@gmail.com, rorpcb.bkt@rajasthan.gov.in

Gmail

HO RSPCB Legal <legal.rpcb@gmail.com>

Fwd: OA No. 477 of 2025 News item titled "Biting the dust in the Aravalis" appearing in the Hindu dated 24.08.2025 vide order dated 16.09.2025.

1 message

Sharda Pratap Singh <member-secretary@rpcb.nic.in> Wed, Oct 1, 2025 at 10:55 AM
To: mines rpcb <mines.rpcb@gmail.com>, legal rpcb <legal.rpcb@gmail.com>

========== Forwarded message ==========
From: <hspcbromg@gmail.com>
To: "Regional Officer MoEF IRO Chandigarh"<ronz.chd-mef@nic.in>, "Regional Office Lucknow"<rocz.lko-mef@nic.in>, "MS, CPCB"<mscb.cpcb@nic.in>, "Member Secretary"<member-secretary@rpcb.nic.in>, <hspcbcoordination@gmail.com>, <hspcbms@gmail.com>
Date: Tue, 30 Sep 2025 16:10:31 +0530
Subject: OA No. 477 of 2025 News item titled "Biting the dust in the Aravalis" appearing in the Hindu dated 24.08.2025 vide order dated 16.09.2025.
========== Forwarded message ==========

Respected Sir/Madam,

Kindly see the attached file on the subject cited above.

With Regards
O/o Regional Officer, HSPCB, Mahendragarh.
Website: - www.hspcb.org.in/,

4 attachments

- Biting the dust in the Aravalis.pdf 115K
- OA NO 477-25 notice.pdf 114K
- OA NO 477 of 2025 Suo Motu Biting the dust in the Aravalis.pdf 382K
- 1079.pdf 962K

BY SPEED POST A.D./EMAIL

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
Original Application No. 477/2025
News Item titled "Biting the dust in the Aravalis" appearing in The Hindu dated 24.08.2025

To

1. Ministry of Environment, Forest & Climate Change, Regional Office (Chandigarh)
   Bays No. 24-25 Sector 31 A, Dakshin Marg, Chandigarh-160030
   Email: ronz.chd-mef@nic.in (Respondent No.1)
2. Ministry of Environment, Forest & Climate Change, Regional Office (Lucknow)
   Kendriya Bhawan, 5th Floor, Sector "H" Aliganj, Lucknow-226020
   Email: roez.lko-mef@nic.in (Respondent No.2)
3. Central Pollution Control Board
   Through its Member Secretary,
   Parivesh Bhawan, East Arjun Nagar, Delhi-110032
   Email: mscb.cpcb@nic.in (Respondent No.3)
4. Haryana State Pollution Control Board
   Through it's Member Secretary,
   C-11, Sector 6, Panchkula, Haryana-134109
   Email: hqhspcb@hspcb.org.in (Respondent No.4)
5. Rajasthan State Pollution Control Board
   Through it's Member Secretary,
   4, Jhalana Institutional Area Jhalana Doongri, Jaipur
   Email: member-secretary@rpcb.nic.in (Respondent No.5)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 16.09.2025 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"6. Hence, we implead the following as respondents in the matter: i. Ministry of Environment, Forest and Climate Change, Regional Office (Chandigarh) Bays No. 24-25 Sector 31 A, Dakshin Marg, Chandigarh – 160030 ii. Ministry of Environment, Forest and Climate Change, Regional Office (Lucknow) Kendriya Bhawan, 5th Floor, Sector "H" Aliganj, Lucknow – 226020 iii. Central Pollution Control Board (CPCB), Through its Member Secretary Parivesh Bhawan, East Arjun Nagar, Delhi-110032 iv. Haryana State Pollution Control Board, Through it's Member Secretary C-11, Sector-6, Panchkula, Haryana - 134109, Haryana v. Rajasthan State Pollution Control Board, Through it's Member Secretary 4, Jhalana Institutional Area Jhalana Doongri, Jaipur

7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

9. List on 07.11.2025."

-******-

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 07.11.2025 at **Faridkot House, Copernicus Marg, New Delhi-110001** through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 16.09.2025.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 24th September, 2025.

Note: *(For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)*

24.9.2025

Consultant (Judicial), NGT

Item No. 06 Court o. 1

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 477/2025

News Item titled "Biting the dust in the Aravalis" appearing in The Hindu dated 24.08.2025

Date of hearing: 16.09.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

ORDER

1. This original application is registered *suo-motu* on the basis of the news item titled Biting the dust in the Aravalis" appearing in The Hindu dated 24.08.2025

2. The news item relates to the adverse impacts of stone quarrying and rock crushers operating close to villages in south Haryana and north-west Rajasthan, where local communities are facing serious health problems and declining groundwater levels. The news article mentions that villagers living near stone quarries and rock crushers are suffering from severe health problems due to constant dust and air pollution. Many residents struggle with respiratory issues, require daily medication, and are unable to carry out regular work. Almost every household reportedly has at least one member who is unwell. Adding to the crisis, the article mentions that heavy trucks transporting raw and crushed stones create a continuous haze of dust on village roads, worsening air quality and overall living conditions. As per the article the Aravali mountains, India's oldest mountain range, stretch approximately 650 km from Delhi to Gujarat. The range plays a crucial role in groundwater recharge and is the source of

important rivers, including the Chambal, Sabarmati, and Luni. Acting as a natural barrier against desertification, it helps prevent the spread of the Thar Desert into eastern Rajasthan and the Gangetic plains. The Aravallis are also rich in natural resources, including sandstone, limestone, marble, granite, and minerals such as lead, zinc, copper, gold, and tungsten. The article further mentions that Extensive mining activities, both legal and illegal, have severely damaged aquifers and dried up lakes, according to the Union Ministry of Environment. This has greatly reduced the range's ability to support local communities, agriculture, and wildlife. The news article mentions that villagers living near quarries face serious environmental and infrastructural problems. Explosives used for rock blasting cause cracks in houses, structural damage, and roof leaks, forcing residents to spend significant amounts on repairs. The blasts are accompanied by a strong smell of gunpowder. Additionally, heavy dumpers and trucks transporting rocks contribute to continuous dust pollution, road damage, and noise, further aggravating air pollution, soil degradation, and health hazards for the local population. According to the news item, a senior doctor at a government hospital in Kotputli has observed that patients from areas near quarries and rock crushers report a significantly higher incidence of respiratory diseases compared to those from other areas. The news item mentions that farmers in areas near quarries and mining sites are now able to grow only one crop cycle per year due to a severe water shortage. Previously, they could grow two crops relying on wells in their farmland, but extensive mining activities have depleted groundwater, leaving wells nearly dry and making agriculture increasingly unsustainable. The news item mentions that in 2009, the Supreme Court imposed a blanket ban on mining in the Faridabad, Gurugram, and Mewat districts of Haryana. However, as environmental degradation continued, in May 2024 the Court further prohibited granting of fresh mining leases and renewals in the Aravalli range. Despite these orders, illegal mining

continues, and even legal mining often leads to overexploitation, with inadequate government oversight.

3. The above matter indicates violation of the provisions of the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981.

4. The news item raises substantial issue relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.

5. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of *"Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.*

6. Hence, we implead the following as respondents in the matter:

i. Ministry of Environment, Forest and Climate Change, Regional Office (Chandigarh)
Bays No. 24-25 Sector 31 A, Dakshin Marg, Chandigarh – 160030

ii. Ministry of Environment, Forest and Climate Change, Regional Office (Lucknow)
Kendriya Bhawan, 5th Floor, Sector "H" Aliganj, Lucknow – 226020

iii. Central Pollution Control Board (CPCB), Through its Member Secretary
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

iv. Haryana State Pollution Control Board, Through it's Member Secretary

C-11, Sector-6, Panchkula, Haryana - 134109, Haryana

v. Rajasthan State Pollution Control Board, Through it's Member Secretary

4, Jhalana Institutional Area Jhalana Doongri, Jaipur

7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

8. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing

9. List on 07.11.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

September 16, 2025
O.A. No. 477/2025
HB

Haryana State Pollution Control Board
Regional Office, Mahendragarh at Narnaul,
Brahma Tower (1st Floor), Ram Nagar Colony, Opp
Housing Board, Narnaul- 123001, Distt. Mahendragarh
Tele Fax: 01282-299004, E-Mail: hspcbromg@gmail.com

LiFE Lifestyle for Environment

No. HSPCB/MG/2025/1079-1088 Dated 30/09/2025

NGT Matter- Time Bound NDH-07.11.2025

To

1. The Addl. Principal Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional office, (Chandigarh), Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh- 160030 **(Respondent No. 01)**.
   Email- ronz.chd-mef@nic.in
2. The Addl. Principal Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional office, (Luknow), Kendriya Bhawan, 5th Floor, Sector "H" Aliganj, Lucknow-226020 **(Respondent No. 02)**.
   Email- rocz.lko-mef@nic.in
3. The Member Secretary, CPCB
   Parivesh Bhawan, East Arjun Nagar, Delhi – 110032 **(Respondent No. 03)**
   Email: - mscb.cpcb@nic in
4. The Member Secretary, Rajasthan State Pollution Control Board (RSPCB)
   4, Jhalana Institutional Area Jhalana Doongri, Jaipur **(Respondent No. 05)**
   Email- member-secretary@rpcb.nic.in

Sub.- OA No. 477 of 2025 News item titled "Biting the dust in the Aravalis" appearing in the Hindu dated 24.08.2025 vide order dated 16.09.2025.

In this connection, it is submitted that this original application is registered suo-motu based on the news item titled "Biting the dust in the Aravalis" appearing in the Hindu dated 24.08.2025 vide order dated 16.09.2025.

Please find enclosed herewith the order dated **16.09.2025** & application in above OA alongwith copy of notice issued by Hon'ble NGT dated 24.09.2025 for your kind information and further necessary compliance, please. The next date of hearing is fixed on **07.11.2025**.

DA/- as above

Regional Officer
Mahendragarh Region
Dated 30/09/2025

Endst. No. HSPCB/MG/2025/1083

A copy of the above is forwarded to the Member Secretary, HSPCB HQ, Panchkula for informed that Hon'ble Court has impleaded your good self as respondent No. 04 in the above matter and request to kindly nominate/authorized undersigned for filing the reply on behalf of your good self, before the Hon'ble NGT, please.

Regional Officer
Mahendragarh Region

o/c

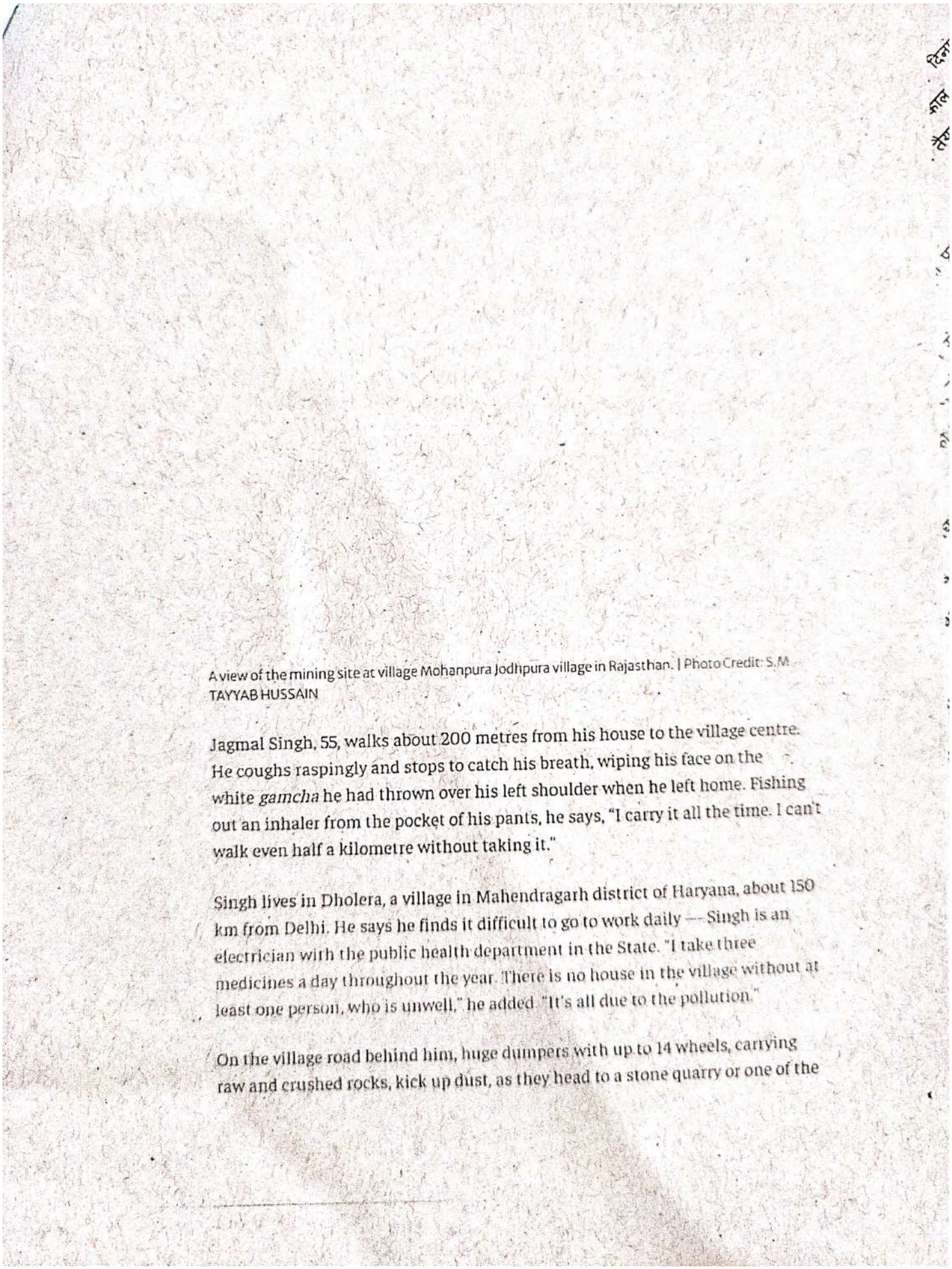
Biting the dust in the Aravalis

With stone quarrying bringing rock crushers close to villages in south Haryana and north-west Rajasthan over the past couple of decades, people complain of health problems and falling groundwater levels. Meanwhile, the PM has launched a project to spread green cover in a five-km area around the entire range

Published - August 24, 2025 08:58 pm IST

NIKHIL M BABU

Affected women residents of the Mohanpura Jodhpura village of Rajasthan's Kotputli district. | Photo Credit: S.M. TAYYAB HUSSAIN



A view of the mining site at village Mohanpura Jodhpura village in Rajasthan. | Photo Credit: S.M TAYYAB HUSSAIN

Jagmal Singh, 55, walks about 200 metres from his house to the village centre. He coughs raspingly and stops to catch his breath, wiping his face on the white *gamcha* he had thrown over his left shoulder when he left home. Fishing out an inhaler from the pocket of his pants, he says, "I carry it all the time. I can't walk even half a kilometre without taking it."

Singh lives in Dholera, a village in Mahendragarh district of Haryana, about 150 km from Delhi. He says he finds it difficult to go to work daily — Singh is an electrician with the public health department in the State. "I take three medicines a day throughout the year. There is no house in the village without at least one person, who is unwell," he added. "It's all due to the pollution."

On the village road behind him, huge dumpers with up to 14 wheels, carrying raw and crushed rocks, kick up dust, as they head to a stone quarry or one of the

many rock crushers that line the road. Across southern Haryana and north-west Rajasthan, the roads in and around the Aravali mountain range are dotted with lorries that run in a haze of dust.

With mines and crushers coming up next to villages in and around the Aravalis allegedly over the past 20 years or so, people complain of respiratory and skin diseases, and falling groundwater levels, affecting both the health of people and their farms.

The Aravali mountains are India's oldest range, stretching from Delhi to Gujarat, across about 650 km. The range supports water recharge systems and is the source of important rivers such as the Chambal, Sabarmati, and Luni. It acts as a shield against desertification and checks the spread of the Thar Desert towards eastern Rajasthan, into the Gangetic plain. It is richly endowed with sandstone, limestone, marble, granite, and also minerals such as lead, zinc, copper, gold, and tungsten.

With "mining", both legal and illegal, aquifers have been damaged and lakes have dried up, as per the Union Ministry of Environment, reducing the range's ability to support humans and wildlife.

On World Environment Day on June 5, Prime Minister Narendra Modi planted a sapling at a park in Delhi, launching the Aravalli Green Wall project, which aims to spread a green cover in a 5 km buffer area around the whole range.

Cracks and curtains in Rajasthan

The road from Singh's village connects to Meghot Binja village. At the entrance to a quarry, about three dozen dumpers are parked on the road. At Meghot, villagers complain of cracks in their houses due to the blasts used to shatter the rock.

"Every day around 3 p.m., they use explosives, and we can feel our houses shaking. Also, there is a smell of gunpowder," says Subhe Singh, 69, pointing to the cracks on the walls of his four-year-old house. "This year, the roof started leaking due to the cracks and I had to spend ₹25,000 to lay tiles on the roof," he says. Subhe Singh and others in the village say that they had protested and even blocked roads, but it had not yielded any result.

Dayanand, 61, who retired as a havildar from the army, has put up curtains on the facade of the ground floor of his house to stop the dust. "No one wants to

live on the first floor with so much dust. Both my sons do not want to live here as they fall ill when they come here. Many from our village and Dholera are moving out of here due to the pollution," he says.

About 5 km away, on the outskirts of Khatoli Ahir village is a Dalit settlement about 200 metres away from a cluster of 7-8 stone crushers. There is the constant up-and-down movement of dumpers. The leaves of trees and the grass on both sides of the road are also covered in the white dust.

Krishna Kumar, 54, says that they have stopped sleeping outside their houses at night due to the dust. "When I started living here in 2013, there were no crushers. From 2015, the crushers started coming, and then the dust. It was then that I started having breathing issues. Now it is monsoon, so the dust is a little less. But in summer and winter, our terraces are covered with it."

At Jodhpura village in Rajasthan's Kotputli-Behror district, a banner in Hindi outside the village temple reads that for the past 988 days the "Jodhpura-Mohanpura Sangarsh Samiti" has been protesting against the cement plant in the village. They claim the plant has a mine and two crushers associated with it.

The boundary wall of a crusher is about 100 metres from the wall of Kailash Chand Yadav's house. The 42-year-old, who is part of the group that is protesting, remembers the hill he and his friends used to go to after school, and a pond people performed poojas at. "The mining destroyed both the hill and the pond," he says.

Rekha Yogi, 35, came to the village after she got married 11 years ago. "Initially, there was no problem. Then slowly I started having breathing issues and I had difficulty climbing the stairs and it got worse," Yogi says. She was diagnosed with asthma and is now on medication, but is more worried about her six-year-old daughter. "I can see that she is starting to have some breathing issues," she says.

Santosh, 60, says that there's always a rash on her left hand. "But when I go to my son's house in Delhi for a month, it clears up," she adds.

A senior doctor at a government hospital in Kotputli says that they get more patients with respiratory diseases from areas near quarries and crushers compared to other areas.

Workers and farmers affected

In Syalodra village in Sikar district of Rajasthan, Manoj, 45, clearly remembers the nine years he worked at two crushers near his house, on 10-hour-long shifts. "We could not cover our faces and work as it was hard to breathe with a towel across the nose and mouth. But no one bothered at that time. It was close to our homes and everyone was getting good money," he says, adding that at the end of the shift he would take a bath at the crusher and change his clothes, as he used to be "covered in dust".

"But after a few years I started getting out of breath very quickly. Around 2018, a few people who used to work there died and I got scared and stopped working there," he says. Manoj says his brother too worked at the crusher for over five years. "He passed away this April. He had silicosis," he says.

Due to his medical condition, he cannot do any heavy labour and did not work for two-three years. Earlier this year he started a small general store in the village. "Many who worked with me also passed away. Now almost no one from the village goes to work at the crusher," he adds.

Based on a diagnosis, ₹3 lakh is provided to the "victim labourer" and ₹2 lakh to their heir, in case of death. Manoj has applied for this, as he has silicosis too. He is worried about the future of his three children. "The youngest is just eight. My medicines alone cost around ₹6,000 a month."

Ramesh, 49, a farmer from Meghot village, who grows mustard in winter, says that his produce has fallen by 20-30% with the mountain disruption. Rajendra Yadav from Sylodra village says he is back to being dependent on the rain.

Manoj Kumar Sharma, 48, a farmer from the same village, says that he grows only one cycle of crops now, due to lack of water. "Earlier I used to grow two and I relied on the well on my 7 bigha (4.2 acres) farmland. But due to the mining, there is hardly any water in the well now. I don't have the money to dig a borewell, as I will have to go 1,200 feet to get water." Costs for sinking a borewell can go up to ₹4 lakh.

In Neem Ka Thana village of Sikar, Kailash Meena, 60, an activist who has been fighting against quarrying and crushers for the past 30 years, points in the direction of another problem: "The youth are also getting into criminal activities as they are getting involved with the mining mafia," he says.

Protection vs development

The need for balance between development and protection of the environment has been debated over three decades. In 1992, the Environment Ministry stepped in to protect Aravalis with an order banning mining and other activities in parts of Haryana's Gurugram and Rajasthan's Alwar without its prior permission.

In 2009, the Supreme Court imposed a blanket ban on mining in Faridabad, Gurugram, and Mewat districts of Haryana. As the situation still did not improve, in May 2024, the SC prohibited granting of fresh mining leases and renewals in the range.

"Despite the Supreme Court orders, illegal mining continues. Even in the case of legal mining, where a private company gets a licence from the government, they overexploit the area and the government looks the other way," says Neelam Ahluwalia, founder of People for Aravallis, a citizens' group fighting for protection of the range.

In May last year, the top court had also noted that the definition of Aravalis is different in various States, and formed a committee to come up with a uniform definition. The committee, headed by the Secretary of Union Environment Ministry, was directed to submit a report in two months, but it is yet to do so. Activists say not having a proper definition makes it difficult to protect the fragile ecosystem.

"Sustainable development, keeping a balance between mining, preservation and restoration of degraded areas are the need of the hour," the Supreme Court-appointed Central Empowered Committee said in its 2024 report on the Aravalis. The committee was formed by an order of the SC in May 2002, in a case related to the environment, to monitor the implementation of the court's orders in matters of natural heritage and its conservation.

A response from the Ministry of Environment, Forest and Climate Change is awaited.

nikhil.m@thehindu.co.in

Edited by Sunalini Mathew

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राजस्थान सरकार
वन विभाग

कार्यालय उप वन संरक्षक, अलवर

ज्योतिरावफुले सर्किल के पास, नयाबास, अलवर (राज0) – 301001

क्रमांक : एफ ( ) विधि/उवसं/अलवर/ 1695 दिनांक : 24/10/2025

निमित्तः–

क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल,
कोटपूतली–बहरोड।

विषयः– News titled "Biting the dust in the Aravalis" appearing in the Hindu dated 24.08.2025 में राष्ट्रीय हरित अधिकरण प्रधान पीठ, नई दिल्ली के आदेश दिनांक 06.09.2025 बाबत।

संदर्भः– आपका पत्रांक RO/RPCB/NGT-17/1876-1879 dated 16.10.2025 एवं क्षेत्रीय वन अधिकारी, बहरोड का पत्रांक 433 दिनांक 24.10.2025

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि आपके संदर्भित पत्र द्वारा चाही गई सूचना के क्रम में क्षेत्रीय वन अधिकारी, बहरोड द्वारा वांछित सूचना का बिन्दुवार जवाब निम्नानुसार हैः–

1. सूची संलग्न है।
2. इस कार्यालय अधीन वनक्षेत्रों से लगते हुए कोई खननपट्टा स्वीकृत नहीं है।
   - इस कार्यालय अधीन वर्ष 2024–2025 एवं 2025–26 में दर्ज एफ.आई.आर. की सूची एवं उन पर की गई कार्यवाही की रिपोर्ट निम्नानुसार हैः–

क्र. सं.	एफ.आई.आर. नम्बर	दिनांक	वाहन प्रकार	कम्पाउडिंग / अधिहरण	कम्पाउडिंग राशि
1	44 / 35	05.04.2023	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
2	42 / 38	24.02.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	75000 / –
3	46 / 43	25.02.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
4	45 / 47	25.02.2024	जे.सी.बी.	कम्पाउडिंग	200000 / –
5	42 / 39	11.03.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	65000 / –
6	46 / 44	11.03.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
7	46 / 46	29.03.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	75000 / –
8	4547 / 40	02.06.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
9	49 / 01	22.09.2024	जे.सी.बी.	कम्पाउडिंग	150000 / –
10	49 / 02	01.10.2024	जे.सी.बी.	कम्पाउडिंग	151000 / –
11	42 / 40	05.10.2024	जे.सी.बी.	कम्पाउडिंग	251000 / –
12	44 / 39	10.10.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	75000 / –
13	44 / 40	12.10.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	75000 / –
14	44 / 41	15.10.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	75000 / –
15	42 / 41	18.10.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
16	42 / 42	18.10.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
17	46 / 48	05.11.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	50000 / –
18	46 / 49	21.12.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
19	44 / 44	31.12.2024	ट्रेक्टर ट्रोली	अधिहरण	अधिहरण
20	42 / 43	24.02.2025	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
21	44 / 47	06.03.2025	ट्रेक्टर ट्रोली	कम्पाउडिंग	35000 / –
22	50 / 01	09.03.2025	जे.सी.बी.	कम्पाउडिंग	415000 / –
23	50 / 02	31.03.2025	ट्रेक्टर ट्रोली	कम्पाउडिंग	45000 / –

24	44 / 49	29.07.2025	ट्रेक्टर ट्रोली	कम्पाउडिंग	35000 / –
25	44 / 50	11.08.2025	ट्रेक्टर ट्रोली	कम्पाउडिंग	45000 / –
26	49 / 05	12.08.2025	डम्पर	कम्पाउडिंग	215000 / –
27	49 / 06	12.08.2025	ट्रेक्टर ट्रोली	कम्पाउडिंग	30000 / –
28	49 / 07	21.08.2025	जे.सी.बी.	कम्पाउडिंग	406000 / –
29	42 / 44	16.10.2025	डम्पर	कम्पाउडिंग	350000 / –

3. इस कार्यालय के अधीन दर्ज एफ.आई.आर. का विवरण निम्नानुसार है:–

   वर्ष 2023–24 – 07

   वर्ष 2024–25 – 16

   वर्ष 2025–26 – 06

4. बिन्दु संख्या 02 में पूर्ण विवरण अंकित किया जा चुका है।
5. खनन विभाग से संबंधित है।
6. खनन विभाग से संबंधित है।
7. खनन विभाग से संबंधित है।

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

संलग्नः– उपरोक्तानुसार।

(राजेन्द्र कुमार हूड्डा)
उप वन संरक्षक,
अलवर

कार्यालय क्षेत्रीय वन अधिकारी, बहरोड

क्रमांक : 433 दिनांक : 24/10/2025

निमित्त:–

उप वन संरक्षक,
अलवर।

विषय:– News titled "Biting the dust in the Aravalis" appearing in the Hindu dated 24.08.2025 में राष्ट्रीय हरित अधिकरण प्रधान पीठ, नई दिल्ली के आदेश दिनांक 06.09.2025 बाबत।

संदर्भ:– राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, कोटपूतली–बहरोड के पत्रांक RO/RPCB/NGT-17/1876-1879 dated 16.10.2025

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, कोटपूतली–बहरोड के पत्रांक RO/RPCB/NGT-17/1876-1879 dated 16.10.2025 के द्वारा चाही गई सूचना बिन्दुवार निम्नानुसार है:–

1. सूची संलग्न है।
2. इस कार्यालय अधीन वनक्षेत्रों से लगते हुए कोई खननपट्टा स्वीकृत नहीं है।
   - इस कार्यालय अधीन वर्ष 2024–2025 एवं 2025–26 में दर्ज एफ.आई.आर. की सूची एवं उन पर की गई कार्यवाही की रिपोर्ट निम्नानुसार है:–

क्र. सं.	एफ.आई.आर. नम्बर	दिनांक	वाहन प्रकार	कम्पाउडिंग / अधिहरण	कम्पाउडिंग राशि
1	44 / 35	05.04.2023	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
2	42 / 38	24.02.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	75000 / –
3	46 / 43	25.02.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
4	45 / 47	25.02.2024	जे.सी.बी.	कम्पाउडिंग	200000 / –
5	42 / 39	11.03.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	65000 / –
6	46 / 44	11.03.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
7	46 / 46	29.03.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	75000 / –
8	4547 / 40	02.06.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
9	49 / 01	22.09.2024	जे.सी.बी.	कम्पाउडिंग	150000 / –
10	49 / 02	01.10.2024	जे.सी.बी.	कम्पाउडिंग	151000 / –
11	42 / 40	05.10.2024	जे.सी.बी.	कम्पाउडिंग	251000 / –
12	44 / 39	10.10.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	75000 / –
13	44 / 40	12.10.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	75000 / –
14	44 / 41	15.10.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	75000 / –
15	42 / 41	18.10.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
16	42 / 42	18.10.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
17	46 / 48	05.11.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	50000 / –
18	46 / 49	21.12.2024	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
19	44 / 44	31.12.2024	ट्रेक्टर ट्रोली	अधिहरण	अधिहरण
20	42 / 43	24.02.2025	ट्रेक्टर ट्रोली	कम्पाउडिंग	51000 / –
21	44 / 47	06.03.2025	ट्रेक्टर ट्रोली	कम्पाउडिंग	35000 / –
22	50 / 01	09.03.2025	जे.सी.बी.	कम्पाउडिंग	415000 / –
23	50 / 02	31.03.2025	ट्रेक्टर ट्रोली	कम्पाउडिंग	45000 / –
24	44 / 49	29.07.2025	ट्रेक्टर ट्रोली	कम्पाउडिंग	35000 / –
25	44 / 50	11.08.2025	ट्रेक्टर ट्रोली	कम्पाउडिंग	45000 / –

26	49/05	12.08.2025	डम्पर	कम्पाउडिंग	215000/-
27	49/06	12.08.2025	ट्रेक्टर ट्रोली	कम्पाउडिंग	30000/-
28	49/07	21.08.2025	जे.सी.बी.	कम्पाउडिंग	406000/-
29	42/44	16.10.2025	डम्पर	कम्पाउडिंग	350000/-

3. इस कार्यालय के अधीन दर्ज एफ.आई.आर. का विवरण निम्नानुसार है:-

   वर्ष 2023-24 - 07

   वर्ष 2024-25 - 16

   वर्ष 2025-26 - 06

4. बिन्दु संख्या 02 में पूर्ण विवरण अंकित किया जा चुका है।
5. खनन विभाग से संबंधित है।
6. खनन विभाग से संबंधित है।
7. खनन विभाग से संबंधित है।

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

(हंसराज)
क्षेत्रीय वन अधिकारी,
बहरोड

3. रेंज बहरोड अधीन निम्न वन खण्डों का वनक्षेत्र रहेगा:–

क्र.सं.	नाम जिला	नाम वन मण्डल	नाम तहसील	वनखण्ड	क्षेत्रफल (है0 में)			
					आरक्षित	रक्षित	अवर्गीकृत	कुल योग
1	अलवर	अलवर	बहरोड	बर्डोद	542.03	0	0	542.03
2	अलवर	अलवर	बहरोड	नालपुर	0	48.82	0	48.82
3	अलवर	अलवर	बहरोड	बर्डोद	0	110.84	0	110.84
4	अलवर	अलवर	बहरोड	तसींग	0	85.34	0	85.34
5	अलवर	अलवर	बहरोड	निभोर मैन	0	78.08	0	78.08
6	अलवर	अलवर	बहरोड	निभोर A	0	3.09	0	3.09
7	अलवर	अलवर	बहरोड	निभोर B	0	11.41	0	11.41
8	अलवर	अलवर	बहरोड	गाधोज	0	136.48	0	136.48
9	अलवर	अलवर	बहरोड	ढिढोंर	0	151.91	0	151.91
10	अलवर	अलवर	बहरोड	मौहम्मदपुर नागलीया	0	37.41	0	37.41
11	अलवर	अलवर	बहरोड	महाराजावास	0	0	17.07	17.07

क्र.सं.	नाम जिला	नाम वन मण्डल	नाम तहसील	वनखण्ड	क्षेत्रफल (हैक्टे में)			
					आरक्षित	संरक्षित	अवर्गीकृत	कुल योग
12	अलवर	अलवर	बहरोड	गोलावास	0	0	5.41	5.41
13	अलवर	अलवर	बहरोड	बिजोरावास	0	0	13.67	13.67
14	अलवर	अलवर	बहरोड	वकसीकरवास	0	0	14.11	14.11
15	अलवर	अलवर	बहरोड	किरतनसिंहपुरा	0	0	26.47	26.47
16	अलवर	अलवर	बहरोड	अजमेरीपुरा	0	0	2.77	2.77
17	अलवर	अलवर	बहरोड	नंगली जागीर	0	0	7.75	7.75
18	अलवर	अलवर	बहरोड	उटोली	0	0	101.34	101.34
19	अलवर	अलवर	बहरोड	बनहड	0	0	50.89	50.89
20	अलवर	अलवर	बहरोड	खापरीया	0	0	127.28	127.28
21	अलवर	अलवर	बहरोड	जखराना	0	35.60	0	35.60
22	अलवर	अलवर	बहरोड	तसींग (यू.एफ.)	0	0	3.18	3.18
योग तहसील बहरोड					542.03	698.98	369.94	1610.95
23	अलवर	अलवर	नीमराणा	हमजापुर	0	78.18	0	78.18
24	अलवर	अलवर	नीमराणा	कोलीला	0	64.83	0	64.83
25	अलवर	अलवर	नीमराणा	डाबडवास	0	7.55	0	7.55
26	अलवर	अलवर	नीमराणा	नीमराना	0	0	757.00	757
27	अलवर	अलवर	नीमराणा	भटोल.	0	0	203.00	203.00
28	अलवर	अलवर	नीमराणा	डूमरोली	0	55.25	0	55.25
योग तहसील नीमराणा					0	205.81	960	1165.81
29	अलवर	अलवर	बानसूर	भूरीडूंगरी	0	0	8.36	8.36
30	अलवर	अलवर	बानसूर	धीरपुर मैन	0	38.64	0	38.64
31	अलवर	अलवर	बानसूर	धीरपुर A	0	27.49	0	27.49
32	अलवर	अलवर	बानसूर	धीरपुर B	0	0.82	0	0.82
33	अलवर	अलवर	बानसूर	हमीरपुर (1985)	0	661.68	0	661.68
34	अलवर	अलवर	बानसूर	हमीरपुर (1966)	0	510	0	510
35	अलवर	अलवर	बानसूर	शाहपुर(आंशिक)	618.91	0	0	618.91
योग तहसील बानसूर					618.91	1238.63	8.36	1865.90
रेंज बहरोड का कुल योग					1160.94	2143.42	1338.30	4642.66

जरिये ई–मेल

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, कोटपूतली

Email :- ame.kotputli@rajasthan.gov.in

क्रमांकः– सखअ/कोट/विविध/2025/336 दिनांकः– 24.10.2025

श्रीमान क्षेत्रिय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मंडल,
कोटपूतली–बहरोड।

विषयः– News titled "Biting the dust in the Aravalis" appearing in the Hindu dated 24/08/2025.

सन्दर्भः– माननीय राष्ट्रिय हरित अधिकरण, प्रधानपीठ, नई दिल्ली आदेश दिनांक 06/09/25 व आपका पत्र RO/RPCB/NGT_17/1880-1883 Date 16/10/25

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में आप द्वारा चाही गयी बिन्दूवार सूचना निम्नानुसार है–

1. कार्यालय क्षेत्राधिकर के ग्रामों की सूचना जिनमें खनन पट्टे स्वीकृत है–

क्र0सं0	ग्राम का नाम	तहसील	जिला
1	नीमली, लोबरियावास, छिंतोली,	विराटनगर	कोटपूतली–बहरोड
2	भोनावास, टसकोला, टोरडा, बुचारा, खेलना,	पावटा	कोटपूतली–बहरोड
3	नई ढाणी	कोटपूतली	कोटपूतली–बहरोड
4	जखराणा	बहरोड़	कोटपूतली–बहरोड
5	नीमराना, रैवाना	नीमराना	कोटपूतली–बहरोड
6	सीपर	शाहपुरा	जयपुर

2. अरावली क्षेत्र में कुल स्वीकृत खनन पट्टों की सूची संलग्न है। खनन पट्टा संख्या 15/1996, निकट ग्राम छिंतोली, तहसील विराटनगर द्वारा स्वीकृत क्षेत्र में रॉक क्रशर का संचालन किया जा रहा है। अन्य किसी भी खनन पट्टा क्षेत्र में खनन पट्टाधारकों द्वारा रॉक क्रशर का संचालन नहीं किया जा रहा है।
3. राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के अनुसार खनन/क्रशिंग पत्थर के परिवहन में प्रयुक्त वाहनों को तिरपाल से ढकना आवश्यक है अथवा नही के संबंध में कोई नियम नहीं है।

4. क्षेत्र में संचालित खनन पट्टे जिनमें ब्लास्टिंग से खनन कार्य किया जा रहा है उन खनन पट्टों में नियमानुसार महानिदेशालय खान सुरक्षा, अजमेर से खान प्रबंधक व ब्लास्टिंग की आवश्यक अनुमति प्राप्त कर ही ब्लास्टिंग की जाती है। खनन पट्टे जिनमें खनन कार्य चालू है तथा खनन कार्य ब्लास्टिंग से किया जाता है की सूचना संलग्न सूची में दर्शाये गये है।
5. कार्यालय क्षेत्राधिकार में वर्ष 2023–24 में 4, 2024–25 में 9 व 2025–26 में 14 प्रथम सूचना रिपोर्ट दर्ज हुई है तथा इन प्रथम सूचना रिपोर्ट में भारतीय दंड संहिता की धारा 379 को सम्मिलित नहीं किया गया है।
6. अवैध खनन में प्रयुक्त डंपर/वाहनों को राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 54 के तहत जब्त कर संबंधित पुलिस थाना की सुपुर्दगी में दिया जाता है एवं नियम 60 के तहत खनिज की 10 गुणा शास्ति मय कम्पाउण्ड राशि वसूल की जाती है।

वर्ष	प्रकरणों की संख्या			कुल प्रकरण	दर्ज एफ.आई.आर.	वसूल की गई पेनल्टी (लाखों में)
	अवैध खनन	अवैध निर्गमन	अवैध भण्डारण			
2023–24	24	203	16	243	4	184.11
2024–25	10	129	8	147	9	95.07
2025–26 (15.10.25 तक)	3	83	43	129	14	26.30

7. कार्यालय क्षेत्राधिकार में खनन पट्टों द्वारा भूमि पुनर्भरण को कोई प्रकरण नहीं है।
8. खनन पट्टाधारकों द्वारा आसपास के क्षेत्र में वृक्षारोपण किया गया है तथा वृक्षारोपण खनन पट्टा शर्तों का अनिवार्य भाग है।
9. माननीय सर्वोच्च न्यायालय के आदेश दिनांक 09.05.2024 के उपरान्त कार्यालय क्षेत्राधिकार में नया खनन पट्टा स्वीकृत नहीं किया गया है।
10. कार्यालय क्षेत्राधिकार में खनन पट्टों में काम करने वाले किसी भी कामगार के सिलिकोसिस बिमारी से पिडित होना नहीं पाया गया है।

भवदीय,

24.10.25

(अमीचन्द दुहारिया)
सहायक खनि अभियन्ता
कोटपूतली

List of Effective Leases falls in Aravalli

Sr. No.	Name of lessee	Mineral	ML No.	Village	Tehsil	District	Area (Hect.)	Remarks (Working/non working/expired)	Blasting Permission status
1	Shri RAHUL RAJ YADAV	Slate stone	84/98	Jakhrana	Behror	kotputli-Behror	2.25	Working	No permission, Blasting not required for mining
2	Shri Surendra Singh Yadav	Slate stone	79/98	Jakhrana	Behror	kotputli-Behror	2.25	Non-Working	No permission
3	Ms. Shiv Grit Udyog	Masonarystone	230/89	Neemrana	Neemrana	kotputli-Behror	5.00	Expired	No permission
4	Shri Ratan Lal Sharma	Masonarystone	24/96	Revana	Neemrana	kotputli-Behror	1.00	Non-Working	No permission
5	Shri Ratan Lal Sharma	Masonarystone	25/96	Revana	Neemrana	kotputli-Behror	1.00	Non-Working	No permission
6	M/s AKTA Mines	Masonarystone	27/97	Revana	Neemrana	kotputli-Behror	1.00	Working	Permission obtained
7	Shri Virendra Singh Yadav	Masonarystone	28/97	Revana	Neemrana	kotputli-Behror	1.00	Working	Permission obtained
8	Shri Arun Kumar Gupta	Masonarystone	63/96	Revana	Neemrana	kotputli-Behror	1.00	Working	Permission obtained
9	M/s Ceramin and Aliad Minerals	Marbal	88/94	Buchara	paota	kotputli-Behror	1.00	Non-Working	No permission
10	Shri Atulya Deep Mathur	Calcite	1/93	Bonawas	Poata	kotputli-Behror	296.41	Non-Working	No permission
11	Shri A.S. Mathur	White clay	12/84	Taskola	Poata	kotputli-Behror	51.80	Non-Working	No permission
12	Shri A.S. Mathur	China Clay, Calcite	3/96	Torda	Poata	kotputli-Behror	64.74	Non-Working	No permission
13	Shri A.S. Mathur	China Clay Quartz, Feldspar	2/67	Naidhani	Poata	kotputli-Behror	80.52	Non-Working	No permission
14	M/s Modi Livigated Kavolien Pvt.	China clay	7/92	Buchara	Poata	kotputli-Behror	40.00	Expired	No permission
15	Shri A.S. Mathur	White clay	30/84	Khelna	Poata	kotputli-Behror	161.15	Non-Working	No permission

3Ps

Sr. No.	Name of lessee	Mineral	ML No.	Village	Tehsil	District	Area (Hect.)	Remarks (Working/non working/expired)	Blasting Permission status
16	Shri Gyarsi Lal Agarwal (Nomination Shri Pankaj Modi)	Quartz	4/93	Sheepar	Shahpura	Jaipur	2.25	Expired	No permission
17	Shri Vishnu Kumar Agarwal	China Clay, Quartz, Feldspar	4/95	Nimili	Viratnagar	kotputli-Behror	746.29	Non-Working	No permission
18	Smt. Anup Kanwar Parik (Nomination Shri S.D Parik)	Blue Quartz	1/99	Lobariawas	Viratnagar	kotputli-Behror	54.20	Non-Working	No permission
19	M/s Modi Livigated Kavolien Pvt.	China Clay, Quartz	1/96	Nimli	Viratnagar	kotputli-Behror	20.00	Expired	No permission
20	Khemji Stone Crusher	Masonarystone	6/96	Chitoli	Viratnagar	kotputli-Behror	1.00	Non-Working	No permission
21	Khemji Stone Crusher	Masonarystone	76/95	Chitoli	Viratnagar	kotputli-Behror	1.00	Non-Working	No permission
22	Shri Nempal Singh	Masonarystone	53/99	Chitoli	Viratnagar	kotputli-Behror	1.00	Non-Working	No permission
23	Balaji Mines	Masonarystone	7/96	Chitoli	Viratnagar	kotputli-Behror	1.00	Working	Permission obtained
24	Shri Bhairu Lal Yadav	Masonarystone	15/96	Chitoli	Viratnagar	kotputli-Behror	1.00	Working	Permission obtained
25	Shri Bhairu Lal Yadav	Masonarystone	3/01	Chitoli	Viratnagar	kotputli-Behror	1.00	Working	Permission obtained
26	Maya devi yadav	Masonarystone	57/96	Chitoli	Viratnagar	kotputli-Behror	1.00	Working	Permission obtained
27	Shiv Ram Singh Rathore	Masonarystone	58/96	Chitoli	Viratnagar	kotputli-Behror	1.00	Working	Permission obtained

3/8

Annexure G

(क्षेत्रीय कार्यालय)
राजस्थान राज्य प्रदूषण नियंत्रण मंडल, कोटपूतली-बहरोड
Rajasthan State Pollution Control Board, Kotputli-Behror
(Regional Office)

RO/RPCB/NGT_17/ 1963 -1967 Dated: 24.10.2025

NGT Matter PB Bench
Most Urgent

अधीक्षक,
बीडीएम् हॉस्पिटल,
कोटपूतली,
कोटपूतली-बहरोड़

विषय: **News titled " Biting the dust in the Aravalis" appearing in the Hindu dated 24/08/2025.**

सन्दर्भ: माननीय राष्ट्रिय हरित अधिकरण, प्रधानपीठ, नई दिल्ली आदेश दिनांक 06/09/2025 ।

महोदय,

उपर्युक्त विषय एवं संदर्भित आदेश के क्रम में निवेदन है कि उक्त प्रकरण की अगली सुनवाई दिनांक 07.11.2025 को निर्धारित की गई है। अतः आपसे सविनय अनुरोध है कि कृपया तत्काल लौटती डाक से निम्नलिखित सूचनाएँ उपलब्ध कराने का कष्ट करें, जिससे प्रकरण में प्रत्युत्तर तैयार किया जा सके:

1. खनन प्रभावित क्षेत्रों में प्रचलित प्रमुख बीमारियों एवं स्वास्थ्य समस्याओं (जैसे श्वसन, त्वचा, नेत्र, जलजनित रोग आदि) का विवरण।
2. क्या ऐसे क्षेत्रों में कोई स्वास्थ्य सर्वेक्षण या महामारी सम्बन्धी अध्ययन किया गया है? यदि हाँ, तो उसकी प्रति संलग्न करें।
3. विगत 3-5 वर्षों में निकटवर्ती प्राथमिक एवं सामुदायिक स्वास्थ्य केन्द्रों (PHC/CHC) में OPD/IPD रोगियों की प्रवृत्ति का सारांश।
4. खनन गतिविधियों से संबंधित श्वसन रोग (अस्थमा, सिलीकोसिस, ब्रोंकाइटिस, टी.बी. आदि) के मामलों की स्थिति।
5. जल प्रदूषण से संबंधित बीमारियों (जैसे दस्त, पेचिश, फ्लोरोसिस आदि) तथा नेत्र/त्वचा रोगों के आंकड़े।
6. खनन श्रमिकों का नियमित चिकित्सीय परीक्षण (periodic medical examination) एवं व्यावसायिक रोगों की स्थिति।
7. स्वास्थ्य विभाग एवं खनन/श्रम विभाग के मध्य व्यावसायिक स्वास्थ्य निगरानी हेतु समन्वय व्यवस्था का विवरण।
8. स्थानीय स्वास्थ्य केन्द्रों की क्षमता, चिकित्सक/दवा/जाँच सुविधाओं की उपलब्धता तथा मोबाइल स्वास्थ्य इकाई या शिविरों की स्थिति।

पता: लक्ष्मी नारायण दुर्गा जी मंदिर के पास, एन.एच -48 नीमराना, जिला कोटपूतली-बहरोड़
वेबसाइट: www.environment.rajasthan.gov.in
ई-मेल: rorpcb.bkt@gmail.com, rorpcb.bkt@rajasthan.gov.in

(क्षेत्रीय कार्यालय)
राजस्थान राज्य प्रदूषण नियंत्रण मंडल, कोटपूतली-बहरोड
Rajasthan State Pollution Control Board, Kotputli-Behror
(Regional Office)

9. क्या स्वास्थ्य विभाग द्वारा खनन क्षेत्रों के संबंध में कोई स्वास्थ्य प्रभाव आकलन रिपोर्ट (Health Impact Assessment) तैयार की गई है?
10. खनन कंपनियों द्वारा CSR के अंतर्गत संचालित स्वास्थ्य सेवाओं या गतिविधियों का ब्यौरा।
11. महिलाओं एवं बच्चों में एनीमिया, कुपोषण, या श्वसन रोगों के मामलों की स्थिति तथा मातृ/शिशु मृत्यु दर के तुलनात्मक आंकड़े।

आपसे अनुरोध है कि उपर्युक्त बिंदुओं के संबंध में उपलब्ध जानकारी **तत्काल** इस कार्यालय को उपलब्ध कराई जाए, ताकि माननीय राष्ट्रित हरित अधिकरण, नई दिल्ली के उक्त प्रकरण का प्रति उत्तर प्रेषित किया जा सके।

भवदीय,

आदेश की प्रतिलिपि संलग्न हैं

(राजकुमार सहरा)
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मंडल जयपुर ।
2. वरिष्ट पर्यावरण अभियंता, विधि शाखा/खनन शाखा, मंडल मुख्यालय, जयपुर ।
3. क्षेत्रीय अधिकारी, रा.रा.प्र.नि.म, क्षेत्रीय कार्यालय सीकर ।
4. मुख्य चकित्सा अधिकारी, कोटपूतली-बहरोड़ ।

क्षेत्रीय अधिकारी

कार्यालय प्रमुख चिकित्सा अधिकारी राजकीय बी.डी.एम. जिला चिकित्सालय कोटपूतली, जिला–कोटपूतली–बहरोड़

क्रमांकःसंस्था / 2025 / 2026 दिनांकः 24.10.2025

श्रीमान क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मंडल
कोटपूतली–बहरोड़।

विषयः– News titled "Biting the dust in the Aravalis" appearing in the Hindu dated 24-08-2025
संदर्भः– आपके कार्यालय पत्रांक 1963–1967 दिनांक 24.10.2025

उपरोक्त विषयान्तर्गत लेख है कि संदर्भित पत्र द्वारा चाही गयी सूचना निम्नानुसार तैयार कर सूचनार्थ प्रेषित हैः–

क्र.सं.	विवरण	उत्तर
1.	खनन प्रभावित क्षेत्रों में प्रचलित प्रमुख बीमारियों एवं स्वास्थ्य समस्याओं (जैसे श्वसन, त्वचा, नेत्र, जलजनित रोग आदि) का विवरण।	दिनांक 30.01.2024 को ग्राम जोधपुरा, मोहनपुरा, तहसील कोटपूतली एवं दिनांक 01.03.2024 को ग्राम केशवाना गुर्जर, तहसील कोटपूतली मे चिकित्सालय द्वारा गठित टीम द्वारा उक्त क्षेत्रो मे बीमारियों एवं स्वास्थ्य समस्याओं (जैसे श्वसन, त्वचा, नेत्र, जलजनित रोग आदि) की की गयी जांच रिपोर्ट संलग्न है।
2.	क्या ऐसे क्षेत्रों में कोई स्वास्थ्य सर्वेक्षण या महामारी सम्बन्धी अध्ययन किया गया है? यदि हॉ, तो उसकी प्रति संलग्न करें।	मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कोटपूतली–बहरोड़ से सम्बधिंत है।
3.	विगत 3–5 वर्षों में निकटवर्ती प्राथमिक एवं सामुदायिक स्वास्थ्य केन्द्रों (PHC / CHC) में OPD / IPD रोगियों की प्रवृत्ति का सारांश।	मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कोटपूतली–बहरोड़ से सम्बधिंत है।
4.	खनन गतिविधियों से संबंधित श्वसन रोग (अस्थमा, सिलीकोसिस, ब्रोंकाइटिस, टी.बी. आदि) के मामलों की स्थिति।	बिन्दु सं. 01 के अनुसार जांच रिपोर्ट संलग्न है।
5.	जल प्रदूषण से संबंधित बीमारियों (जैसे दस्त, पेचिश, फ्लोरोसिस आदि) तथा नेत्र / त्वचा रोगों के आंकड़े।	बिन्दु सं. 01 के अनुसार जांच रिपोर्ट संलग्न है।
6.	खनन श्रमिकों का नियमित चिकित्सीय परीक्षण (periodic medical examination) एवं व्यावसायिक रोगों की स्थिति।	मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कोटपूतली–बहरोड़ से सम्बधिंत है।
7.	स्वास्थ्य विभाग एवं खनन / श्रम विभाग के मध्य व्यावसायिक स्वास्थ्य निगरानी हेतु समन्वय व्यवस्था का विवरण।	मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कोटपूतली–बहरोड़ से सम्बधिंत है।
8.	स्थानीय स्वास्थ्य केन्द्रों की क्षमता, चिकित्सक / दवा / जॉच सुविधाओं की उपलब्धता तथा मोबाइल स्वास्थ्य इकाई या शिविरों की स्थिति।	मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कोटपूतली–बहरोड़ से सम्बधिंत है।
9.	क्या स्वास्थ्य विभाग द्वारा खनन क्षेत्रों के संबंध में कोई स्वास्थ्य प्रभाव आकलन रिपोर्ट (Health Impact Assessment) तैयार की गई है?	मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कोटपूतली–बहरोड़ से सम्बधिंत है।
10.	खनन कंपनियों द्वारा CSR के अंतर्गत संचालित स्वास्थ्य सेवाओं या गतिविधियों का ब्यौरा ।	मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कोटपूतली–बहरोड़ से सम्बधिंत है।
11.	महिलाओं एवं बच्चों में एनीमिया, कुपोषण, या श्वसन रोगों के मामलों की स्थिति तथा मातृ / शिशु मृत्यु दर के तुलनात्मक आंकड़े।	मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कोटपूतली–बहरोड़ से सम्बधिंत है।

प्रमुख चिकित्सा अधिकारी
राजकीय बी.डी.एम. जिला चिकित्सालय
कोटपूतली,

क्रमांकःसंस्था / 2025 / 2026 दिनांकः 24.10.2025

प्रतिलिपिः निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः–

1. श्रीमान जिला कलक्टर कोटपूतली–बहरोड़।
2. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कोटपूतली–बहरोड़।
3. कार्यालय पत्रावली।

प्रमुख चिकित्सा अधिकारी
राजकीय बी.डी.एम. जिला चिकित्सालय
कोटपूतली

प्रमुख चिकित्सा अधिकारी
राजकीय बी.डी.एम. जिला चिकित्सालय
कोटपूतली

दिनांक 31.01.2024

Gensee
31/02/24

विषयः– ग्राम जोधपुरा, मोहनपुरा, तहसील कोटपूतली मे ग्राम के लोगो मे श्वॉस (दमा), एलर्जी, आंखो मे जलन व तीव्र ध्वनी से बहरापन जैसी बीमारियो के संबंध मे जांच रिपोर्ट के संबंध मे।

संदर्भः– आपके कार्यालय आदेश कमांक 182 दिनांक 27.01.2024

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि संदर्भित आदेश की पालना मे गठित टीम द्वारा दिनांक 30.01.2024 को ग्राम जोधपुरा, मोहनपुरा, तहसील कोटपूतली मे ग्राम के लोगो मे श्वॉस (दमा), एलर्जी, आंखो मे जलन व तीव्र ध्वनी से बहरापन जैसी बीमारियो के संबंध मे जांच रिपोर्ट निम्नानुसार है।

1. स्कीन रोग विशेषज्ञ द्वारा 61 मरीजो की स्कीनिंग किया गया जिसमे एक्जिमा एंड एलर्जी के 53 संभावित केस, फंगल इंफेक्शन– 02, कील मुहांसे– 04, स्केबीज– 01, बालो के झड़ना–01 आदि प्रकार के मरीज पाये गये, जिसमे एक्जिमा एंड एलर्जी की कन्फर्म डायग्नोसिस (Confirm Diagnosis) के लिए PATCH Test की आवश्यकता है जो मेडिकल कॉलेज स्तर पर उपलब्ध होता है।
2. नेत्र रोग विशेषज्ञ द्वारा 59 मरीजो की स्कीनिंग की गयी, जिसमे निकट एवं दूरदृष्टि रोग के 12, मोतियाबिन्द – 13 एवं मोतियाबिन्द के ऑपरेटेड– 13, शेष 21 मरीज एलर्जी कंजेक्टीवाईटीस से सम्बधिंत पाये गये। एलर्जी कंजेक्टीवाईटीस केस प्रदुषण से होना संभव है।
3. मेडिसन रोग विशेषज्ञ द्वारा 49 मरीजो की स्कीनिंग की गयी, जिसमे COPD के 12, हार्ट डिजीज–02, हाइपरटेंशन विद श्वांस की तकलीफ के 03 एवं शेष मरीज एलर्जी के पाये गये। एलर्जी के मरीज प्रदुषण से होना संभव है।
4. ईएनटी रोग विशेषज्ञ द्वारा 30 मरीजो की स्कीनिंग की गयी, जिसमे मरीजो ने कम सुनने की व कान मे टीक–टीक की आवाज आना बताया है जो कि लम्बे समय तक कोई रोगी इंडस्ट्रीयल एरिया मे रहता है, उसके यह समस्या आने की संभावना रहती है। उक्त कंफर्म डायग्नोसिस (Confirm Diagnosis) के लिए रोगी का BERA Test से ही संभव है जो Higher Center SMS Hospital पर उपलब्ध होता है।

श्रीमान जी को उक्त रिपोर्ट सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रेषित है।

डा. घनश्याम गहलोत,
पीसीएमओ

डा. एस. के. मीणा,
प्र.वि. (ईएनटी)

डा. विश्भर गुप्ता,
व.वि. (मेडिसन)

डा. ममता वर्मा,
व.वि. (नेत्र)

डा. महेश कसाणा,
चि.अ. (चर्म एवं रति)

780

Ph. 0144-2346139
seniorhydrogeologist.alwar@gmail.com

राजस्थान सरकार

कार्यालय वरिष्ठ भू–जल वैज्ञानिक (सर्वे. एवं अनु.)
भू–जल विभाग, अलवर

क्रमांकः 761 दिनांक : 17.10.2025

श्रीमान क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
जिला–कोटपूतली–बहरोड

विषयः– New titled "Biting the dust in the Aravalis" appearing in The Hindu dated 24-08-25.

सन्दर्भः–आपके कार्यालय का पत्रांक 1872–75 दिनांक 16.10.2025 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत एवं सन्दर्भित पत्र के क्रम में निवेदन है कि पावटा पंचायत समिति के जोधपुरा गांव में विभाग का वर्तमान में कोई कार्यरत भूजल स्तर मापन स्टेशन नहीं है। जोधपुरा गांव के निकटतम दूरी पर कांसली गांव विभाग का कार्यरत भूजल स्तर मापन स्टेशन है, जिसके विगत 05 वर्षो (2020–2025) के प्री–मानसून सर्वेक्षण में एकत्रित किए गए भूजल स्तर के आंकडो के आधार पर निर्मित हाइड्रोग्राफ से इस क्षेत्र में प्रतिवर्ष 2.56 मीटर की दर से भूजल स्तर गिरावट का अवलोकन किया गया है।

संलग्नः–उपरोक्तानुसार

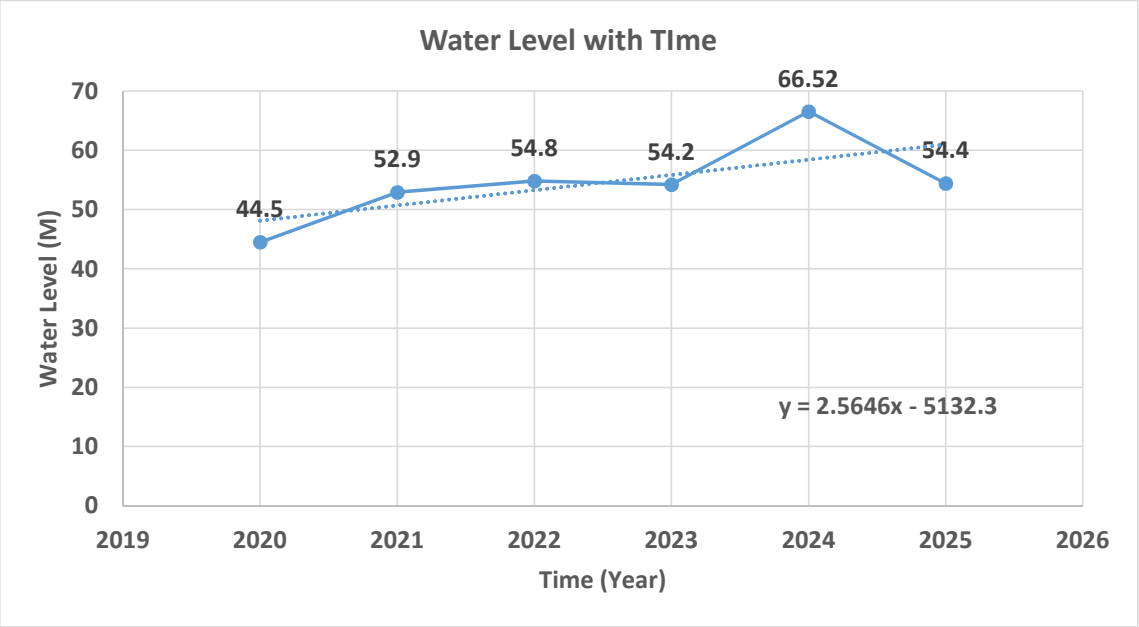
(लक्ष्मण सिंह राठौड)
वरिष्ठ भू–जल वैज्ञानिक,
भू–जल विभाग, अलवर

Signature Not Verified

Digitally signed by Laxman Singh Rathore
Designation : Junior Hydrologist
Date: 2025.10.17 13:02:58 IST
Reason: Approved

RajKaj Ref No.: 18417303
eSign 1.0

Pre Monsoon Water Levels recorded by GWD at Kansli Village of Kotputli Block		
S.No.	Year	Water Level
1	2020	44.5
2	2021	52.9
3	2022	54.8
4	2023	54.2
5	2024	66.52
6	2025	54.4



(लक्ष्मण सिंह राठौड)
वरिष्ठ भू–जल वैज्ञानिक,
भू–जल विभाग, अलवर

RajKaj Ref No.: 18417303
eSign 1.0

Signature Not Verified

Digitally signed by Laxman Singh Rathore
Designation : Junior Hydrologist
Date: 2025.10.17 13:02:58 IST
Reason: Approved

Annexure I

782

Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

RO/RSPCB/Alwar/Lab-BKT-87/1169 Date :- 09/10/25

Regional Officer,
Rajasthan State Pollution Control Board,
Kotputli-Behror,

Sub:- Regarding submission of Analysis Results.
Ref:- Sample received by this office.

Sir,

With reference to above cited subject, Analysis reports enclosed herewith for kind perusal and further necessary action please.

S.No.	Name Of Industry	Unit ID	Date of Monitoring	Report No.
1	M/s Ultra Tech Cement LimitedUnit: Kotputli Cement Works, Tehsil : KotputliDistrict : Kotputli-Behror	5330	16.09.2025	(4018 to 4021) (4043 to 4050) 25331
2	M/s Ultra Tech Cement LimitedUnit: Kotputli Cement Works, Tehsil : KotputliDistrict : Kotputli-Behror	661	17.09.2025	(4022 to 4029) (4051 to 4062) (4038 to 4042) 25300, 25301
3	M/s Ultra Tech Cement LimitedUnit: Kotputli Cement Works, Tehsil : KotputliDistrict : Kotputli-Behror	661	16.09.2025	(4030 to 4037)

Yours Sincerely
dpsmeena
(DPS Meena)
Lab In-charge
Regional laboratory
RSPCB, Alwar

783

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Chetan Kumar Arya, JSO, Kotputli Behror

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4018	Ultra Tech Cement Limited,Mohanpura-Jodhpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near idea tower at mines	16/09/2025	66.2	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

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Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Chetan Kumar Arya, JSO, Kotputli Behror

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4019	Ultra Tech Cement Limited,Mohanpura-Jodhpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near Magazine Area	16/09/2025	56.3	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

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Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Chetan Kumar Arya, JSO, Kotputli Behror

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4020	Ultra Tech Cement Limited,Mohanpura-Jodhpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near Mines Office	16/09/2025	66.2	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

786

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Chetan Kumar Arya, JSO, Kotputli Behror

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4021	Ultra Tech Cement Limited,Mohanpura-Jodhpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near Crusher of Line-2	16/09/2025	67.3	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4043**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Ambient air Quality Monitoring near idea tower of Mines** Collected on **16/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	67
2	Particulate Matter (PM10) µg/m3	68
3	Sulphur Dioxide as SO2 ug/m3	45

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.09.29 15:27:11 IST
Reason: SelfAttested
Location:

FORM - V

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4044**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed under **sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Ambient Air Quality Monitoring near Magazine area of Mines** Collected on **16/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	76
2	Particulate Matter (PM10) µg/m3	20.9
3	Sulphur Dioxide as SO2 ug/m3	51

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

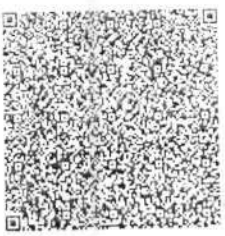
D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.09.29 10:27:32 IST
Reason: SelfAttested
Location:



FORM - V

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4045**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Ambient Air Quality Monitoring near Mines Office** Collected on **16/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	31.4
2	Particulate Matter (PM10) µg/m3	73.6
3	Sulphur Dioxide as SO2 ug/m3	16.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.09.29 15:27:52 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4046**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed under **sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Ambient Air Quality Monitoring near Line 2 Crusher** Collected on **16/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	30.2
2	Particulate Matter (PM10) µg/m3	88
3	Sulphur Dioxide as SO2 ug/m3	11.2

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.09.26 15:28:11 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4047**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed under **sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Fugitive Emissions approx. 08 meters away from Dump Hopper of Line-1 Crusher** Collected on **16/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	423.62

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Devendra Pratap Singh Meena
Date: 2025.09.29 16:28:39 IST
Reason: SelfAttested
Location:

FORM - 4

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4048**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Fugitive Emissions approx. 09 meters away from jaw crusher of Line-1 Crusher** Collected on **16/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	511.77

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.09.29 15:28:59 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4049**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Fugitive Emissions approx. 08 meters away from jaw crusher of Line-2 Crusher** Collected on **16/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

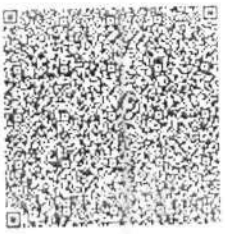
S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	538.11

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Devendra Pratap Singh Meena
Date: 2025.09.29 15:29:35 IST
Reason: SelfAttested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4050**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed under **sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Fugitive emissions approx. 07 meters away from Dump Hopper of Line-2 Crusher** Collected on **16/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	504.52

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Devendra Pratap Singh Meena
Date: 2025.09.29 15:29:52 IST
Reason: SelfAttested
Location:

795

FORM X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **25331**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **18/09/2025** from **Chetan Kumar Arya, JSO, Kotputli Behror ,RSPCB Kotputli Behror** a sample of **Waste Water** of **M/S Ultra Tech Cement Limited , Plant - Proposed LS Crusher of UltraTech Cement Ltd Kotputli [5330] ,Village Mohanpura Jodhpura -Kotputli , City- Mohanpura-Jodhpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR M.L No- 03/2003** Collected from **Mining pit.** Collected on **16/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.24
2	Chemical Oxygen Demand (COD) mg/l	28
3	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	6
4	Oil & Grease mg/l	BDL
5	Total Dissolved Solids mg/l	10.1

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.09 10:54:49 IST
Reason: SelfAttested
Location:

796

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Rahul Basanwal, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4022	Ultra Tech Cement Ltd,Unit Kotputli Cement Works , Mohanpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near Raw Mill Line-1	17/09/2025	65	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

797

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Rahul Basanwal, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4023	Ultra Tech Cement Ltd,Unit Kotputli Cement Works , Mohanpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near Coal Mill Line-1	17/09/2025	61	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

798

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Rahul Basanwal, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4024	Ultra Tech Cement Ltd,Unit Kotputli Cement Works , Mohanpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near Cooler area Line-1	17/09/2025	60	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

799

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Rahul Basanwal, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4025	Ultra Tech Cement Ltd,Unit Kotputli Cement Works , Mohanpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near Cement mill Line-1	17/09/2025	57.3	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

800

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Rahul Basanwal, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4026	Ultra Tech Cement Ltd,Unit Kotputli Cement Works , Mohanpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near RAW Mill Line- 2	17/09/2025	63.2	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

801

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Rahul Basanwal, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4027	Ultra Tech Cement Ltd,Unit Kotputli Cement Works , Mohanpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near RAW Coal Mill Line- 2	17/09/2025	58.3	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

802

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004

Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Rahul Basanwal, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4028	Ultra Tech Cement Ltd,Unit Kotputli Cement Works , Mohanpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near cooler area Line- 2	17/09/2025	69.2	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

803

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Rahul Basanwal, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4029	Ultra Tech Cement Ltd,Unit Kotputli Cement Works , Mohanpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near Cement Mill Line- 2	17/09/2025	58.3	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

804

FORM-4

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4051**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed under **sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Chetan Kumar Arya, JSO, Kotputli Behror ,RSPCB Kotputli Benror** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - ULTRATECH CEMENT LTD. (UNIT KOTPUTLI CEMENT WORKS) [661] ,Village Mohanpura , Kotputli , Distt jaipur Pin 303108 , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Ambient Air Quality Monitoring near Gate no 1 of the plant** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	37.4
2	Particulate Matter (PM10) µg/m3	87
3	Sulphur Dioxide as SO2 ug/m3	15.2

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.09.29 15:30:08 IST
Reason: SelfAttested
Location:

805

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4052**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed under **sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Chetan Kumar Arya, JSO, Kotputli Behror ,RSPCB Kotputli Behror** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City-Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Ambient Air Quality Monitoring near Gate no 2 of the plant** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	41.7
2	Particulate Matter (PM10) µg/m3	83
3	Sulphur Dioxide as SO2 ug/m3	13.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.09.26 15:30:30 IST
Reason: SelfAttested
Location:

FORM-V

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4053**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Chetan Kumar Arya, JSO, Kotputli Behror ,RSPCB Kotputli Behror** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City-Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Ambient Air Quality Monitoring near WTP/ colony Boundary of the plant** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	33.3
2	Particulate Matter (PM10) µg/m3	74
3	Sulphur Dioxide as SO2 ug/m3	11.3

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena

Date: 2025.09.29 15:31:32 IST

Reason: SelfAttested

Location:

FORM-X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4054**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed under **sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Chetan Kumar Arya, JSO, Kotputli Behror ,RSPCB Kotputli Behror** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City-Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Ambient Air Quality Monitoring near Stacker Reclaimer of the plant** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	32.2
2	Particulate Matter (PM10) µg/m3	84
3	Sulphur Dioxide as SO2 ug/m3	10.2

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Devendra Pratap Singh Meena
Date: 2025.09.29 15:31:55 IST
Reason: Self Attested
Location:

808

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4055**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR** Collected from **Fugitive Emissions approx. 08 meters away from packing plant.** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	563.91

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.09.26 15:32:27 IST
Reason: SelfAttested
Location:

809

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4056**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed under **sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR** Collected from **Fugitive Emissions approx. 07 meters away from Raw mill of Line-1** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	580.71

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.09.29 15:32:53 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4057**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR** Collected from **Fugitive Emissions approx. 07 meters away from Main gate of raw stock yard of plant.** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	462.92

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Devendra Pratap Singh Meena
Date: 2025.09.26 15:33:09 IST
Reason: SelfAttested
Location:

811

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4058**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil-Kotputli , District- KOTPUTLI-BEHROR** Collected from **Fugitive Emissions approx. 09 meters away from coal mill of Line-1** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	449.42

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.03 15:38:47 IST
Reason: SelfAttested
Location:

812

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4059**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Chetan Kumar Arya, JSO, Kotputli Behror ,RSPCB Kotputli Behror** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City-Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Fugitive emissions approx. 09 meters away from cooler of lien-2** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	514

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena

Date: 2025.10.09 15:39:25 IST

Reason: SelfAttested

Location:

813

FORM X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4060**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Chetan Kumar Arya, JSO, Kotputli Behror ,RSPCB Kotputli Behror** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City-Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Fugitive Emissions approx. 07 meters away from coal mill of Line-2** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	436

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.03 15:39:46 IST
Reason: SelfAttested
Location:

FORM -X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4061**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Chetan Kumar Arya, JSO, Kotputli Behror ,RSPCB Kotputli Behror** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City-Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Fugitive Emissions approx. 08 meters away from Raw mill of Line-2** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

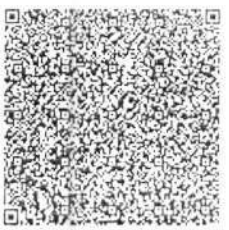
S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	518.32

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.09 15:40:05 IST
Reason: SelfAttested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4062**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the **18/09/2025** from **Chetan Kumar Arya, JSO, Kotputli Behror ,RSPCB Kotputli Behror** a sample of **Ambient Air Quality** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City-Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Fugitive Emissions approx. 07 meters away from cement mill of Line-2** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	420

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.03 15:40:26 IST
Reason: SelfAttested
Location:

816

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4038**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Source Emission (Stack)** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Stack attached to cement mill of line 1 through baghouse as APCMD** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	20.86

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.03 14:01:03 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4039**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Source Emission (Stack)** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Common stack attached to raw mill and klin of line 1 through baghouse as APCMD** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	438.2
2	Particulate Matter mg/Nm3	22.7
3	Sulphur Dioxide mg/NM3	32.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.03 14:01:27 IST
Reason: SelfAttested
Location:

818

FORM X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4040**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Source Emission (Stack)** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Stack attached to clinker cooler of line 1 through ESP as APCMD** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	19.2

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena

Date: 2025.10.03 14:02:08 IST

Reason: SelfAttested

Location:

819

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4041**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed under **sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Source Emission (Stack)** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Common stack attached to two no of 102 TPH (each) coal fired boiler through ESP as APCMD** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	197.4
2	Particulate Matter mg/Nm3	39.38
3	Sulphur Dioxide mg/NM3	319.2

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.03 15:02:31 IST
Reason: SelfAttested
Location:

820

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4042**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Source Emission (Stack)** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Stack attached to coal mill of line 1 through baghouse as APCMD** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	19.17

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.03 15:03:06 IST
Reason: SelfAttested
Location:

821

FORM X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **25300**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Outlet of STP having Capacity** of 500 KLD after ACF Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.9
2	Total Suspended Solids mg/l	24
3	Chemical Oxygen Demand (COD) mg/l	40
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	8.4
5	Oil & Grease mg/l	2.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.09 15:46:20 IST
Reason: SelfAttested
Location:

822

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : **25301**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed under **sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **18/09/2025** from **Rahul Basanwal, JSO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City- Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Outlet of N-Pit having capacity of 76 KLD** Collected on **17/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.92
2	Total Suspended Solids mg/l	42
3	Chemical Oxygen Demand (COD) mg/l	110
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	9
5	Oil & Grease mg/l	4.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.06 16:46:48 IST
Reason: SelfAttested
Location:

823

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Rahul Basanwal, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4030	Ultra Tech Cement Ltd,Unit Kotputli Cement Works , Mohanpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near plant Boundary Gate No. 1	16/09/2025	66	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

824

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Rahul Basanwal, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4031	Ultra Tech Cement Ltd,Unit Kotputli Cement Works , Mohanpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near plant Boundary Gate No. 2	16/09/2025	56.3	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

825

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Rahul Basanwal, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4032	Ultra Tech Cement Ltd,Unit Kotputli Cement Works , Mohanpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near plant Boundary WTP	16/09/2025	66.5	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

826

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/09/2025
MONITORED BY : Rahul Basanwal, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4033	Ultra Tech Cement Ltd,Unit Kotputli Cement Works , Mohanpura Tehsil:Kotputli District:KOTPUTLI-BEHROR	Ambient Noise level monitoring near plant Boundary Stacker Reclaimer	16/09/2025	61.4	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

827

FORM X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4034**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Chetan Kumar Arya, JSO, Kotputli Behror ,RSPCB Kotputli Behror** a sample of **Source Emission (Stack)** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City-Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Stack attached to cement mill of line 2 through baghouse as APCMD** Collected on **16/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	18.8

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.03 16:42:21 IST
Reason: SelfAttested
Location:

828

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4035**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed under **sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Chetan Kumar Arya, JSO, Kotputli Behror ,RSPCB Kotputli Behror** a sample of **Source Emission (Stack)** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City-Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Common stack attached to coal mill of line 2 through baghouse as APCMD** Collected on **16/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	17.86

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.03 13:42:59 IST
Reason: SelfAttested
Location:

829

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4036**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed under **sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Chetan Kumar Arya, JSO, Kotputli Behror ,RSPCB Kotputli Behror** a sample of **Source Emission (Stack)** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City-Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Common stack attached to raw mill and kiln of line 1 through baghouse as APCMD** Collected on **16/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	510.2
2	Particulate Matter mg/Nm3	23.7
3	Sulphur Dioxide mg/NM3	37.6

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.09 15:43:20 IST
Reason: SelfAttested
Location:

FORM- X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **4037**

Report On : **26/09/2025**

I hereby certify that I **Mr Devendra Pratap Singh Meena**, State Board Analyst duly appointed under **sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **18/09/2025** from **Chetan Kumar Arya, JSO, Kotputli Behror ,RSPCB Kotputli Behror** a sample of **Source Emission (Stack)** of **M/S Ultra Tech Cement Ltd , Plant - UltraTech Cement Ltd. (Unit Kotputli Cement Works) [661] ,Village Mohanpura, Tehsil Kotputi, Distt Jaipur , City-Mohanpura Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Stack attached to clinker cooler of line 2 through ESP as APCMD** Collected on **16/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **26/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	19.2

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **26/09/2025**

Mr Devendra Pratap Singh Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid
Digitally signed by Devendra Pratap Singh Meena
Date: 2025.10.03 11:00:25 IST
Reason: SelfAttested
Location:

ANNEXURE - A

Annexure -J

Sr. No.	Industry Name	PLOT NO/ Khasra no.	Village	Tehsil	District	CTO VALID UPTO	Production Capacity	Product AS PER CONSENT
1	Shiv Shakti Mines & Minerals		shyalodra	Neem Ka Thana	Sikar	31.12.2033	20 TPD	SilicaPowder
2	Balaji Mineral & Grinding	Kh.No-45	shyalodra	Neem Ka Thana	Sikar	31.10.2032	10 TPD	Silica Grains
3	Shree Vinayak Stone Crusher	Khasra No.45	Shyalodra	Neem Ka Thana	Sikar	31.05.2026	125000 TPA	Stone Grit and Dust
4	Tirupati Earth Minerals	Khasra NO. 32	Sylodra	Danta Ramgarh	Sikar	30.06.2034	50000 MTPA	Quartz Feldspar Silica Sand, Masonary Stone, Lime Stone and Dolomite
5	Mansa Minerals	-	Syalodra	Neem ka Thana	Sikar	30.11.2032	14000 MTPA	Silica Sand
6	Jagdamba Minerals	Kh No.38,41/1,43/1,38/1	Syalodra	srimadhopur	Sikar	31.05.2032	5 TPH	Masonary Stone, Quartz, Quartzite, Sand Stone, Silica Sand
7	Radha Swami Minerals	Kh. No. 1814/86	Syalodra	Neem Ka Thana	Sikar	31.05.2032	300 TPD	Quartz Silica Sand and Masonary Sand
8	Shree Jee Product and minerals	Khasra No. 48/1	Syalodra	Neem Ka Thana	Sikar	31.07.2032	5 TPH	Masonary Stone Quartz, Quartzite, Sand stone & Silica Sand
9	Shri Shyam Grinding Mills	Khasra No. 1430/1413, 1431/1427, 1434/41	Syalodra	Neem Ka Thana	Sikar	31.07.2033	13500 MTPA	Mineral Grinding
10	Dev Grinding Mineral Co.	Khasra No. 116, 117	Syalodra	Neem Ka Thana	Sikar	31.10.2032	13500 TPA	Mineral Grinding
11	Shree Shambhu Minerals	Khasra No. 1428/1413, 1432/1427	Syalodra	Neem Ka Thana	Sikar	31.01.2034	6000 TPM	Quartz Aggregate Aggregate Silica Sand Dust
12	Choudhary Minerals	Khasra NO. 1421/29, 28	Syalodra	Neem Ka Thana	Sikar	30.11.2032	120 TPD	Masonary Stone, Quartz, Quartzite, Sand Stone, Silica Sand
13	Peoples Infra	Khasra No. 1421/28, 29	Syalodra	Neem Ka Thana	Sikar	31.01.2033	72000 MTPA	Silica Sand Quartz Iron re Redoxide
14	PS Minerals	Kh. No. 1392/36, 1394/37	Syalodra	Neem Ka Thana	Sikar	31.01.2034	36000 MTPA	Silica/Feldspar Stone
15	Jai Krishna Minerals	Khasra No. 48/1	syaldora	Neem Ka Thana	Sikar	30.04.2034	43000MTPA	Mineral Grinding
16	JK Chemical Industries	Kh No. 116-117	Syalodra	Neem Ka Thana	Sikar	31.05.2035	36000 MTPA	Silica Sand
17	Mahadev Mineral	Kh. No. 1429/1413	Syalodra	Neem Ka Thana	Sikar	31.07.2033	5 TPH	Masonary Stone Quartz Quartzite Sand Stone Silica Sand

18	R.K. Mineral Grinding	Kh. NO. 1433/41	syaldora	Neem Ka Thana	Sikar	31.08.2034	30 MTPD	Mineral Grinding
19	Maruti Minerals	Kh. NO. 1464/1429	Syalodra	Neem Ka Thana	Sikar	30.09.2033	140TPD	Mineral Grinding
20	Siya Ram Minerals	Kh. 1414/45, 1417/86	Syalodra	Neem Ka Thana	Sikar	30.11.2033	43200MTPA	Grinding Of Masonry Stone Quartz Quartzite Sand Stone and Silica Sand
21	Ambika Minerals	Kh. No. 34	Syalodra	Neem Ka Thana	Sikar	28.02.2034	30000MTPA	mineral grinding
22	B.D. MINERALS & CHEMICALS	Kh No.34	Syalora	Patan	Sikar	30.11.2034	15,000.00 MTPA	Grinding of Masonry Stone Quartz Quartzites Sand Stone and Silica Sand
23	K.C. minerals	Kh_No - 1433/41	Shyalodra	Patan	Sikar	31.01.2035	72000MTPA	Grinding of Masonry Stone Quartz Quartzites Sand Stone and Silica Sand
24	K.D. Minerals	Khasra No. 111, 112	Shyalodra	Neem Ka Thana	Sikar	31.05.2035	992 TPD	Stone Grit & Dust

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No **3838**

Report On **05/03/2025**

I hereby certify that I **Ms Poonam Kumari**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **03/03/2025** from **Gunjan Saini, JSO, Sikar ,RSPCB Sikar** a sample of **Ambient Air Quality** of **Village- Shyalodara , Tehsil Patan , District- Sikar** Collected from **AAQM near GSS downwind of Shyalodara village and upwind of mineral grinding units** Collected on **28/02/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **05/03/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	230

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **05/03/2025**

Ms Poonam Kumari
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Sikar
Shiv-Singhpura Housing Board Colony,
Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Signature valid
Digitally signed by Poonam Kumari
Date: 2025.03.[illegible] 18:25 IST
Reason: Sol[illegible]ed
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3839**

Report On : **05/03/2025**

I hereby certify that I **Ms Poonam Kumari**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **03/03/2025** from **DARASINGH SHYORAN, SO, Sikar ,RSPCB Sikar** a sample of **Ambient Air Quality** of **Village- Shyalodara , Tehsil Patan , District- Sikar** Collected from **AAQM near Vishwakarma Ji temple downwind Shyalodara village and mineral grinding units** Collected on **28/02/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **05/03/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	122

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **05/03/2025**

Ms Poonam Kumari
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Sikar
Shiv-Singhpura Housing Board Colony,
Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Signature valid
Digitally signed by Poonam Kumari
Date 2025.05.[illegible] 17:33 IST
Reason Self Signed
Location

835

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3840**

Report On : **05/03/2025**

I hereby certify that I **Ms Poonam Kumari**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **03/03/2025** from **DARASINGH SHYORAN, SO, Sikar ,RSPCB Sikar & Shri Pawan Kumar, SSO, Sikar ,RSPCB Sikar** a sample of **Ambient Air Quality of Village- Shyalodara , Tehsil Patan , District- Sikar** Collected from **AAQM near Shiv Temple upwind of Shyalodara village and Mineral grinding units** Collected on **28/02/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **05/03/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	195

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **05/03/2025**

Ms Poonam Kumari
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Sikar
Shiv-Singhpura Housing Board Colony,
Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Signature valid
Digitally signed by Poonam Kumari
Date: 2025.05.16 16:42 IST
Reason: Self Attested
Location

Rajasthan State Pollution Control Board

Continuous Ambient Air Quality Monitoring Station : Mobile Van RJ14GN9613

Daily Report on Ambient Air Quality

22-04-2025

Hour	CO mg/m³	O3 µg/m³	NO µg/m³	NO2 µg/m³	NOx ppb	NH3 µg/m³	SO2 µg/m³	PM2.5 µg/m³	PM10 µg/m³	BEN µg/m³	TOL µg/m³	E-BEN µg/m³	MP-XYL µg/m³	O-XYL µg/m³	AT °C	RH %	SR W/m²	WS m/s	WD deg	BP mmHg	Rain mm
06:00	0.25	102.3	0.3	5.1	2.5	13.3	4.5	29	103	0.57	0.01	0.00	0.01	0.00	26.3	19	44	0.5	42	731	0.0
07:00	0.27	105.5	9.5	8.4	12.2	16.3	4.6	34	120	0.57	0.02	0.01	0.01	0.01	28.1	20	84	0.6	9	731	0.0
08:00	0.28	104.7	0.1	6.4	3.5	15.3	4.5	34	142	0.59	0.04	0.01	0.01	0.00	31.0	19	178	0.9	309	732	0.0
09:00	0.25	128.1	0.3	4.9	2.4	16.5	4.8	39	158	0.75	0.04	0.02	0.02	0.00	33.7	16	324	1.3	281	732	0.0
10:00	0.21	141.7	0.6	3.9	2.6	15.5	3.9	36	163	0.54	0.04	0.01	0.00	0.02	35.5	15	410	1.6	267	732	0.0
11:00	0.18	143.9	0.3	3.9	1.8	13.8	2.9	46	173	0.32	0.02	0.00	0.00	0.00	36.5	13	459	2.1	266	731	0.0
12:00	0.21	144.1	1.5	3.3	0.5	12.7	2.9	33	170	0.20	0.00	0.00	0.00	0.00	37.0	12	486	2.5	242	731	0.0
13:00	0.19	142.5	0.3	2.4	1.3	12.1	3.0	29	175	0.18	0.00	0.00	0.00	0.00	37.5	12	464	2.4	251	730	0.0
14:00	0.19	142.4	1.3	3.8	1.0	10.8	3.6	26	160	0.15	0.00	0.00	0.01	0.00	38.2	11	397	2.3	248	729	0.0
15:00	0.18	140.5	1.3	2.6	0.3	10.0	3.8	23	137	0.12	0.00	0.00	0.00	0.00	38.1	10	306	2.4	257	728	0.0
16:00	0.17	140.6	0.4	3.4	1.4	10.1	4.3	19	156	0.12	0.00	0.00	0.00	0.00	37.8	10	196	3.0	289	728	0.0
17:00	0.15	146.4	0.3	2.2	1.1	11.2	5.2	28	135	0.12	0.00	0.00	0.00	0.00	37.3	10	57	2.4	280	728	0.0
18:00	0.15	141.2	0.7	3.4	1.2	12.5	6.5	24	111	0.11	0.00	0.01	0.00	0.00	35.7	10	36	1.4	292	728	0.0
19:00	0.20	111.7	0.1	8.4	4.4	13.5	4.6	28	97	0.16	0.01	0.01	0.00	0.00	31.5	14	26	0.5	92	729	0.0
20:00	0.22	98.8	0.5	10.4	6.0	14.8	3.6	33	135	0.22	0.04	0.02	0.02	0.02	28.6	15	26	0.6	28	729	0.0
21:00	0.19	104.5	2.0	5.3	1.1	11.6	3.1	25	127	0.21	0.01	0.02	0.00	0.00	26.8	16	25	0.7	25	730	0.0
22:00	0.19	101.6	1.4	4.2	1.1	11.4	2.5	25	90	0.23	0.01	0.00	0.00	0.00	25.7	18	25	0.7	14	730	0.0
23:00	0.17	103.3	0.4	2.4	0.9	11.5	2.8	26	85	0.29	0.00	0.01	0.00	0.00	24.5	19	25	0.8	7	730	0.0
00:00	0.21	104.6	0.5	3.1	1.3	11.2	2.9	24	71	0.21	0.01	0.00	0.00	0.00	24.7	18	25	0.7	19	729	0.0
01:00	0.19	104.2	0.4	3.0	1.2	10.9	2.9	23	69	0.26	0.00	0.00	0.00	0.00	24.9	17	25	1.0	19	729	0.0
02:00	0.17	99.7	0.7	2.8	0.9	12.4	2.3	20	62	0.25	0.00	0.00	0.00	0.00	23.4	18	26	0.9	9	728	0.0
03:00	0.22	89.3	0.5	5.5	2.5	13.4	3.7	13	62	0.47	0.00	0.00	0.00	0.00	23.8	18	26	0.8	28	728	0.0
04:00	0.23	93.5	0.2	5.5	3.1	12.8	4.1	46	99	0.92	0.01	0.00	0.00	0.00	24.2	17	26	0.7	33	728	0.0
05:00	0.18	93.6	0.5	4.8	2.1	11.9	4.1	25	68	0.40	0.00	0.00	0.00	0.00	24.1	16	26	0.7	28	728	0.0
AVG	**0.20**	**117.9**	**1.0**	**4.5**	**2.4**	**12.7**	**3.8**	**29**	**119**	**0.33**	**0.01**	**0.01**	**0.00**	**0.00**	**30.6**	**15**	**156**	**1.3**	**139**	**729**	**0.0**
MIN	0.15	89.3	0.1	2.2	0.3	10.0	2.3	13	62	0.11	0.00	0.00	0.00	0.00	23.4	10	25	0.5	7	728	0.0
MAX	0.28	146.4	9.5	10.4	12.2	16.5	6.5	46	175	0.92	0.04	0.02	0.02	0.02	38.2	20	486	3.0	309	732	0.0
Num																					

CAAQMS monitored by: Ecotech Monitoring Solutions Pvt Ltd.

CAAQMS Location: Shree vinayak stone crusher saylodra patan Neemkathana sikar (332718)

Report Duration: 22-Apr-2025 06:00 AM to 23-Apr-2025 06:00 AM

Coordinates: 27.873526, 75.967784

Rajasthan State Pollution Control Board

Continuous Ambient Air Quality Monitoring Station : Mobile Van RJ14GN9613

Daily Report on Ambient Air Quality

21-04-2025

Hour	CO mg/m³	O3 µg/m³	NO µg/m³	NO2 µg/m³	NOx ppb	NH3 µg/m³	SO2 µg/m³	PM2.5 µg/m³	PM10 µg/m³	BEN µg/m³	TOL µg/m³	E-BEN µg/m³	MP-XYL µg/m³	O-XYL µg/m³	AT °C	RH %	SR W/m²	WS m/s	WD deg	BP mmHg	Rain mm
06:00																					
07:00																					
08:00																					
09:00	0.04	75.7	4.9	2.6	2.6		1.6			0.13	0.04	0.04	0.04	0.04	34.8	18	325	1.6	247	730	0.0
10:00	0.33	132.4	0.3	5.3	3.0	20.0	3.7			0.21	0.04	0.01	0.03	0.02	35.2	14	404	2.0	266	729	0.0
11:00	0.33	134.2	0.4	3.7	2.3	19.4	3.0	148	370	0.20	0.00	0.02	0.01	0.01	36.6	13	462	1.8	233	729	0.0
12:00	0.14	133.2	0.7	2.4	0.7	17.1	2.9	74	251	0.17	0.00	0.00	0.00	0.01	37.4	11	486	2.2	248	729	0.0
13:00	0.15	135.9	0.9	4.9	1.9	16.2	3.3	51	321	0.14	0.00	0.00	0.02	0.00	37.8	11	465	2.5	246	728	0.0
14:00	0.15	137.8	1.5	2.8	0.3	13.1	2.8	41	259	0.13	0.00	0.00	0.01	0.00	37.9	11	388	2.6	253	728	0.0
15:00	0.13	134.8	1.5	2.1	0.1	11.6	1.9	38	415	0.11	0.00	0.01	0.00	0.01	37.8	10	305	2.7	237	728	0.0
16:00	0.14	125.5	1.3	1.6	0.2	10.8	1.9	22	198	0.10	0.00	0.01	0.00	0.00	37.1	10	150	2.4	260	728	0.0
17:00	0.15	122.9	1.5	3.2	0.5	11.9	1.9	22	118	0.09	0.00	0.00	0.00	0.00	36.9	10	53	2.4	249	728	0.0
18:00	0.14	120.8	1.0	3.2	0.9	12.3	2.0	22	117	0.07	0.00	0.00	0.00	0.00	35.2	11	34	1.3	268	729	0.0
19:00	0.16	109.4	1.0	4.8	1.7	12.0	2.7	17	91	0.10	0.00	0.00	0.00	0.00	32.2	14	26	0.6	93	730	0.0
20:00	0.20	94.3	1.2	9.7	4.2	13.9	3.5	25	114	0.14	0.03	0.02	0.01	0.02	28.9	17	27	0.5	40	731	0.0
21:00	0.19	96.9	0.8	4.4	1.7	13.0	3.4	23	168	0.22	0.00	0.00	0.00	0.00	27.0	18	26	0.5	25	731	0.0
22:00	0.19	100.4	0.3	4.7	2.3	12.6	3.4	22	94	0.22	0.03	0.00	0.01	0.00	26.6	18	26	0.9	21	731	0.0
23:00	0.17	108.1	1.3	3.6	0.9	11.8	2.9	20	89	0.19	0.04	0.01	0.03	0.00	26.4	18	26	0.8	22	731	0.0
00:00	0.17	105.5	0.7	3.2	1.1	12.7	3.4	21	80	0.18	0.04	0.01	0.03	0.00	25.8	19	26	0.7	22	730	0.0
01:00	0.20	87.8	0.5	6.0	2.7	14.3	3.3	20	78	0.36	0.04	0.02	0.00	0.01	24.7	22	26	0.5	50	730	0.0
02:00	0.19	85.9	0.9	5.7	2.3	14.6	3.5	24	91	0.43	0.04	0.01	0.01	0.00	24.2	22	25	0.8	25	730	0.0
03:00	0.19	94.2	1.2	5.1	1.7	14.4	3.7	22	75	0.42	0.01	0.00	0.01	0.01	25.6	20	26	0.7	35	730	0.0
04:00	0.23	94.6	0.8	4.5	1.7	13.9	3.6	25	78	0.53	0.01	0.00	0.00	0.00	25.7	20	26	0.5	48	730	0.0
05:00	0.23	100.4	0.3	4.7	2.3	13.7	4.1	23	86	0.57	0.00	0.00	0.01	0.00	25.6	20	26	0.5	30	730	0.0
AVG	0.18	111.0	1.1	4.2	1.7	14.0	3.0	35	163	0.22	0.01	0.01	0.01	0.01	31.4	15	160	1.4	140	729	0.0
MIN	0.04	75.7	0.3	1.6	0.1	10.8	1.6	17	75	0.07	0.00	0.00	0.00	0.00	24.2	10	25	0.5	21	728	0.0
MAX	0.33	137.8	4.9	9.7	4.2	20.0	4.1	148	415	0.57	0.04	0.04	0.04	0.04	37.9	22	486	2.7	268	731	0.0
Total																					0.0

CAAQMS monitored by: Ecotech Monitoring Solutions Pvt Ltd.

Report Duration: 21-Apr-2025 06:00 AM to 22-Apr-2025 06:00 AM

CAAQMS Location: Shree vinayak stone crusher saylodra patan Neemkathana sikar (332718)

Coordinates: 27.873526, 75.967784

Rajasthan State Pollution Control Board

Continuous Ambient Air Quality Monitoring Station : Mobile Van RJ14GN9613

Daily Report on Ambient Air Quality

23-04-2025

Hour	CO mg/m³	O3 µg/m³	NO µg/m³	NO2 µg/m³	NOx ppb	NH3 µg/m³	SO2 µg/m³	PM2.5 µg/m³	PM10 µg/m³	BEN µg/m³	TOL µg/m³	E-BEN µg/m³	MP-XYL µg/m³	O-XYL µg/m³	AT °C	RH %	SR W/m²	WS m/s	WD deg.	BP mmHg	Rain mm
06:00	0.18	90.1	0.8	4.4	1.7	10.4	3.6	19	70	0.31	0.00	0.01	0.00	0.00	23.0	20	45	0.5	37	728	0.0
07:00	0.26	68.1	0.5	12.6	7.1	13.7	3.3	18	71	0.37	0.00	0.00	0.00	0.00	24.4	24	88	0.4	214	729	0.0
08:00	0.28	100.2	0.3	8.6	4.3	12.7	4.2	23	115	0.61	0.02	0.00	0.00	0.00	30.4	16	177	0.7	288	730	0.0
09:00	0.29	142.2	0.5	7.3	3.5	15.2	5.3	30	106	0.77	0.03	0.01	0.01	0.00	33.4	16	332	1.1	264	729	0.0
10:00	0.25	159.6	0.9	5.0	3.4	17.9	8.3	29	125	0.37	0.04	0.00	0.00	0.00	35.2	15	416	1.7	281	729	0.0
AVG	**0.25**	**112.0**	**0.6**	**7.6**	**4.0**	**14.0**	**5.0**	**24**	**97**	**0.49**	**0.02**	**0.00**	**0.00**	**0.00**	**29.3**	**18**	**212**	**0.9**	**217**	**729**	**0.0**
MIN	0.18	68.1	0.3	4.4	1.7	10.4	3.3	18	70	0.31	0.00	0.00	0.00	0.00	23.0	15	45	0.4	37	728	0.0
MAX	0.29	159.6	0.9	12.6	7.1	17.9	8.3	30	125	0.77	0.04	0.01	0.01	0.00	35.2	24	416	1.7	288	730	0.0
Count																					0.0

CAAQMS monitored by: Ecotech Monitoring Solutions Pvt Ltd.

CAAQMS Location: Shree vinayak stone crusher saylodra patan Neemkathana sikar (332718)

Report Duration: 23-Apr-2025 06:00 AM to 23-Apr-2025 11:00 AM

Coordinates: 27.873526, 75.967784

Annexure L

839

Regional Office

Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

No. RPCB/RO Sikar/NEE-124/ 1856 Date: 24-10-2025

M/s Balaji Mineral & Grinding,
Kh.No-45, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- shribalajiminerals08@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Kh.No-45, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Balaji Mineral & Grinding (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Kh.No-45, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 11.11.2022 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 $\mu g/m^3$) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 $\mu g/m^3$) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 11.11.2022, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

o/c

841

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

No. RPCB/RO Sikar/SIK-OTA-271/ 1857 Date: 24-10-2025

M/s Shree Vinayak Stone Crusher,
Khasra No.45, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :-

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Khasra No.45, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Shree Vinayak Stone Crusher (herein after referred to as "the industry") is engaged in operating a Stone Crusher unit located at Khasra No.45, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 10.09.2021 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 10.09.2021, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

O/C

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

No. RPCB/RO Sikar/SIK-OTA-681/ 1858 Date: 24-10-2025

M/s Tirupati Earth Minerals,
Khasra NO. 32, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- khatanaminerals@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Khasra NO. 32, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Tirupati Earth Minerals (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Khasra NO. 32, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 08.10.2024 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 08.10.2024, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

O/C

845

Regional Office

Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

No. RPCB/RO Sikar/SIK-OTA-722/ 1859 Date: 24-10-2025

M/s Mansa Minerals,
Khasra NO. 114, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- govindmegoetiya@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Khasra NO. 114, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Mansa Minerals (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Khasra NO. 114, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 28.12.2022 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 28.12.2022, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer
O/C

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

No. RPCB/RO Sikar/SIK-OTA-759/ 1860 Date: 24-10-2025

M/s Jagdamba Minerals,
Kh No.38,41/1,43/1,38/1, 48/1, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- narendramanpura1981@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Kh No.38,41/1,43/1,38/1, 48/1, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Jagdamba Minerals (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Kh No.38,41/1,43/1,38/1, 48/1, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 30.06.2022 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m³) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m³) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 30.06.2022, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer
O/C

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

No. RPCB/RO Sikar/Sik-Ota-1139/ 1861 Date: 24-10-2025

M/s Radha Swami Minerals,
Kh. No. 1814/86, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- radhaswamiminerales86@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Kh. No. 1814/86, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Radha Swami Minerals (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Kh. No. 1814/86, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 22.09.2022 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 $\mu g/m^3$) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 $\mu g/m^3$) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 22.09.2022, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer
o/c

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

No. RPCB/RO Sikar/Sik-Ota-1148/ 1862 Date: 24-10-2025

M/s Shree Jee Product and minerals,
Khasra No. 48/1, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- arvindkumar8379@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Khasra No. 48/1, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Shree Jee Product and minerals (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Khasra No. 48/1, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 07.09.2022 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 07.09.2022, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

O/C

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

No. RPCB/RO Sikar/Sik-Ota-1149/ 1863 Date: 24-10-2025

M/s Shri Shyam Grinding Mills,
Khasra No. 1430/1413, 1431/1427, 1434/41, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- shrishyamgrinding@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Khasra No. 1430/1413, 1431/1427, 1434/41, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Shri Shyam Grinding Mills (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Khasra No. 1430/1413, 1431/1427, 1434/41, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 06.10.2023 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 06.10.2023, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

o/c

855

Regional Office

Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

No. RPCB/RO Sikar/Sik-Ota-1150/ 1864 Date: 24-10-2025

M/s Dev Grinding Mineral Co.,
Khasra No. 116, 117, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- ratanchaneja@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Khasra No. 116, 117, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.

2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Dev Grinding Mineral Co. (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Khasra No. 116, 117, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 06.01.2023 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 06.01.2023, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

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Regional Office

Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

No. RPCB/RO Sikar/Sik-Ota-1157/ 1865 Date: 24-10-2025

M/s Choudhary Minerals,
Khasra NO. 1421/29, 28, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- choudharyminerals@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Khasra NO. 1421/29, 28, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Choudhary Minerals (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Khasra NO. 1421/29, 28, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 22.08.2023 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 22.08.2023, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

O/C

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Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

No. RPCB/RO Sikar/Sik-Ota-1171/ 1866 Date: 24-10-2025

M/s Peoples Infra,
Khasra No. 1421/28, 29, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- harphoollamba83@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Khasra No. 1421/28, 29, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Peoples Infra (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Khasra No. 1421/28, 29, Village - Syalodra, Tehsil – Patan, Distt.- Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 11.09.2023 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 11.09.2023, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

o/c

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

No. RPCB/RO Sikar/Sik-Ota-1176/ 1867 Date: 24-10-2025

M/s PS Minerals,
Kh. No. 1392/36, 1394/37, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- rpatoz@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Kh. No. 1392/36, 1394/37, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s PS Minerals (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Kh. No. 1392/36, 1394/37, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 19.02.2024 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 19.02.2024, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

O/C

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

No. RPCB/RO Sikar/Sik-Ota-1191/ 1868 Date: 24-10-2025

M/s Jai Krishna Minerals,
Khasra No. 48/1, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- rupenderyadav007@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Khasra No. 48/1, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Jai Krishna Minerals (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Khasra No. 48/1, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 26.05.2023 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 26.05.2023, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

O/C

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Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

No. RPCB/RO Sikar/Sik-Ota-1210/ 1869 Date: 24-10-2025

M/s Mahadev Mineral,
Kh. No. 1429/1413, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- balipatan00@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Kh. No. 1429/1413, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Mahadev Mineral (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Kh. No. 1429/1413, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 06.10.2023 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 06.10.2023, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

o/c

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

No. RPCB/RO Sikar/Sik-Ota-1215/ 1870 Date: 24-10-2025

M/s R.K. Mineral Grinding,
Kh. NO. 1433/41, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- bharumineralsgriding@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Kh. NO. 1433/41, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s R.K. Mineral Grinding (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Kh. NO. 1433/41, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 07.11.2024 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 07.11.2024, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

o/c

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Regional Office

Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

No. RPCB/RO Sikar/Sik-Ota-1218/ 1871 Date: 24-10-2025

M/s Maruti Minerals,
Kh. NO. 1464/1429, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- marutiminerals1464@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Kh. NO. 1464/1429, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Maruti Minerals (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Kh. NO. 1464/1429, Village - Syalodra, Tehsil – Patan, Distt.- Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 09.11.2023 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 $\mu g/m^3$) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 $\mu g/m^3$) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 09.11.2023, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

O/C

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

No. RPCB/RO Sikar/Sik-Ota-1220/ 1879 Date: 24-10-2025

M/s Siya Ram Minerals,
Kh. 1414/45, 1417/86, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- siyamminerals1414@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Kh. 1414/45, 1417/86, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Siya Ram Minerals (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Kh. 1414/45, 1417/86, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 06.02.2024 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 06.02.2024, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

O/C

873

Regional Office

Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

No. RPCB/RO Sikar/Sik-Ota-1264/ 2873 Date: 24-10-2025

M/s Ambika Minerals,
Kh. No. 34, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- ambikaminerals34@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Kh. No. 34, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Ambika Minerals (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Kh. No. 34, Village - Syalodra, Tehsil – Patan, Distt.- Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 14.08.2024 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 14.08.2024, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

o/c

875

Regional Office

Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

No. RPCB/RO Sikar/Sik-Ota-1350/ 1874 Date: 24-10-2025

M/s B.D. MINERALS & CHEMICALS,
Kh No.34, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- kcmineralsnkt@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Kh No.34, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s B.D. MINERALS & CHEMICALS (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Kh No.34, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 09.01.2025 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 09.01.2025, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer
o/c

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Regional Office

Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

No. RPCB/RO Sikar/Sik-Ota-1351/ 1875 Date: 24-10-2025

M/s K.C. minerals,
Kh. No - 1433/41, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- kcmineralsnkt@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Kh. No - 1433/41, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s K.C. minerals (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Kh. No - 1433/41, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 27.03.2025 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 $\mu g/m^3$) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 $\mu g/m^3$) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 27.03.2025, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

O/c

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Regional Office

Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

No. RPCB/RO Sikar/Sik-Ota-1472/ 1876 Date: 24-10-2025

M/s K.D. Minerals,
Khasra No. 111, 112, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- kdminerals@yahoo.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Khasra No. 111, 112, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s K.D. Minerals (herein after referred to as "the industry") is engaged in operating a Stone Crusher unit located at Khasra No. 111, 112, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 19.06.2025 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 $\mu g/m^3$) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 $\mu g/m^3$) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 19.06.2025, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer
o/c

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Regional Office

Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

No. RPCB/RO Sikar/Sik-Ota-1153/ ~~1877~~ 1877 Date: 14-10-2025

M/s Shree Shambhu Minerals,
Khasra No. 1428/1413, 1432/1427, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- shreeshambhuminerals@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Khasra No. 1428/1413, 1432/1427, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Shree Shambhu Minerals (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Khasra No. 1428/1413, 1432/1427, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 15.02.2024 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 15.02.2024, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer

o/c

883

Regional Office

Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

LiFE Lifestyle for Environment

No. RPCB/RO Sikar/NEE-122/ 1855 Date: 24-10-2025

M/s Shiv Shakti Mines & Minerals,
Khasra NO. 45, Village - Syalodra,
Teh. – Patan, Distt- Sikar
E-Mail :- shivramchandela00@gmail.com

Sub: Show cause notice for intended revocation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for your Mineral grinding unit located at Khasra NO. 45, Village - Syalodra, Tehsil – Patan, Distt.- Sikar.

Ref.: 1. Cluster monitoring was conducted by this office on dated 28.02.2025.
2. AAQM through CAAQMS mobile van was conducted from 21.04.2025 to 23.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of the provisions of the act here-in-after shown:-

1) Whereas the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16.5.81.
2) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air.
3) And whereas keeping in view of the Board has been conferred power to take such steps as are deemed necessary for the prevention control & abatement of air pollution.
4) And whereas M/s Shiv Shakti Mines & Minerals (herein after referred to as "the industry") is engaged in operating a Mineral Grinding unit located at Khasra NO. 45, Village - Syalodra, Tehsil – Patan, Distt.-Sikar, During process the industry discharges air pollutants.
5) And whereas non-compliance or contravention of the aforesaid provisions of the Air Act is punishable under the provisions of section 37 of the Act with imprisonment for a term which shall not be less than one year and Six months and with fine.
6) And whereas, above stated violations of the provisions of the Air Act have been viewed seriously by the State Board.
7) **And whereas, your consent to operate was granted vide letter dated 12.09.2023 subject to certain conditions.**

Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com

8) **And whereas, Cluster Ambient Air Quality Monitoring (AAQM) conducted, result of PM_{10} was found exceed against prescribed limit (100 µg/m^3) of the Board.**

9) **And whereas, Ambient Air Quality Monitoring (AAQM) through Continuous Ambient Air Quality Monitoring (CAAQM) mobile van was conducted from 21.04.2025 to 23.04.2025 and result of PM_{10} was found exceeded against prescribed limit (100 µg/m^3) of the Board.**

10) **And whereas in compliance to earlier consent letter dated 12.09.2023, you have not submitted the evidence-based compliance report with photographs.**

Therefore, the Board intends to revoke you consent to operate issued in exercise of the powers conferred upon it under section 21 of the Air Act.

If you have any objections against intended revocation, you may submit your reply to this office by dated **31.10.2025** failing which aforesaid directions shall be initiated as per provision of the Act without any further notices.

Regional Officer

Copy to: Master File, RPCB, Sikar.

Regional Officer
O/C

ANNEXURE-C

Annexure M

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, सीकर।

वर्ष 2023–24 से 2025–26(23.10.2025 तक) अरावली में अवैध खनन पर की गई कार्यवाही का विवरण–

क्र. सं.	वर्ष	पंचनामा दिनांक	अवैध खननकर्ता का नाम, पता	अवैध खनन क्षेत्र का विवरण			खनिज की मात्रा (टन में) व खनिज का नाम	आरोपित व वसूली गयी राशि का विवरण (लाखों में)			विशेष विवरण (दर्ज F.I.R. या अन्य कार्यवाही)	यदि राशि वसूल नहीं हुई है तो वसूली हेतु किये गये प्रयासों का विवरण
				निकट ग्राम	तहसील	जिला		आरोपित शास्ति राशि	वसूल की गई शास्ति राशि	शेष राशि		
1	2	3	4	5	6	7	8	9	10	11	12	13
1	2023-24	31.05.2023	श्री मंगल चन्द सैनी निवासी कुंआ बगीची वार्ड नं. 28 तह0 उदयपुरवाटी जिला झुंझुनू	सकराय	सीकर	सीकर	12.5 व चेजा पत्थर	0.26	0.26	0.00	निल	–
2		30.01.2024	श्री सुगन सिंह पुत्र श्री भंवर सिंह निवासी बाज्यावास तह. दांतारामगढ सीकर	बाज्यावास	दांतारामगढ	सीकर	351 व चेजा पत्थर	1.74	1.74	0.00	निल	–
3		30.01.2024	संतोष देवी पत्नि श्री लुकेशचन्द बाबरीया निवासी सुजानगढ चूरू	बाज्यावास	दांतारामगढ	सीकर	837.99 व चेजा पत्थर	3.89	3.89	0.00	निल	–
4		31.01.2024	श्री करण सिंह पुत्र श्री कान सिंह निवासी बाज्यावास दांतारामगढ सीकर	बाज्यावास	दांतारामगढ	सीकर	4890.6 व चेजा पत्थर	21.72	5.43	0.00	निल	एकमुश्त समाधान योजना 2024 के तहत 25 प्रतिशत राशि रूपये 543000/– जमा कराये गये है।
5		31.01.2024	श्री रामदेव सिंह पुत्र श्री मंगलाराम निवासी बनाथला तह. दांतारामगढ सीकर	बाज्यावास	दांतारामगढ	सीकर	635.4 व चेजा पत्थर	3.00	3.00	0.00	निल	–
6	2024-25	निल	निल	निल	निल	निल	निल	निल	निल	निल	निल	निल
7	2025-26(दिनांक 23.10.2025 तक)	निल	निल	निल	निल	निल	निल	निल	निल	निल	निल	निल
योग							6727.49	30.61	14.32	0.00		

E-Signed
(छगन लाल)
खनि अभियन्ता, सीकर

Signature valid
Digitally signed by Chhagan Lal
Designation: Mining Engineer
Date: 2025.10.24 17:04:59 IST
Reason: Approved

RajKaj Ref No.: 18457745

ANNEXURE -D

Annexure N

कार्यालय जिला क्षय रोग अधिकारी, सीकर

क्रमांकः–335

दिनांकः– 24/10/25

श्रीमान् क्षेत्रिय अधिकारी,
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल,
सीकर (राज.)।

विषय :– सिलिकोसिस सर्टिफाईड रोगियों की सूचना बाबत्।

महोदय,

उपरोक्त विषयान्तर्गत सिलिकोसिस पोर्टल पर उपलब्ध सूचनानुसार सिलिकोसिस रोग से ग्रसित रोगियों की वर्षवार सूचना निम्नानुसार प्रेषित है :–

District - Sikar _ Yearwise Silicosis Cert. Report	
Year	**Total Silicosis Affected Cases Certified**
2021	63
2022	100
2023	42
2024	1
2025 (upto oct.25)	9
Total	**215**

नोट :– ब्लॉकवार सिलिकोसिस सर्टिफाईड कैसेज की सूचना संलग्न एक्सल शीट में उपलब्ध है।

(डॉ. रतन लाल जाट)
जिला क्षय रोग अधिकारी,
सीकर।
दिनांकः– 24/10/25

क्रमांकः–335
प्रतिलिपि :–सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. श्रीमान् मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, सीकर।

(डॉ. रतन लाल जाट)
जिला क्षय रोग अधिकारी,
सीकर।

District - Sikar _ Silicosis Cert. Report- 2021

S. No.	Name of Block	Total Silicosis Affected Cases Certified
1	Danta	36
2	Khandela	5
3	Laxmangarh	4
4	Neemkathana	4
5	Patan	2
6	Piprali	9
7	Shrimadhopur	3
Total		**63**

District - Sikar _ Silicosis Cert. Report- 2022

S. No.	Name of Block	Total Silicosis Affected Cases Certified
1	Danta	37
2	Khandela	14
3	Laxmangarh	2
4	Neemkathana	1
5	Patan	4
6	Piprali	21
7	Shrimadhopur	9
8	Dhod	1
9	Ajeetgarh	1
10	Palsana	10
Total		**100**

District - Sikar _ Silicosis Cert. Report- 2023

S. No.	Name of Block	Total Silicosis Affected Cases Certified
1	Danta	15
2	Khandela	6
3	Neemkathana	2
4	Patan	2
5	Piprali	9
6	Shrimadhopur	1
7	Dhod	2
8	Nechhwa	2
9	Palsana	3
Total		**42**

District - Sikar _ Silicosis Cert. Report- 2024

S. No.	Name of Block	Total Silicosis Affected Cases Certified
1	Ajeetgarh	1
Total		**1**

District - Sikar _ Silicosis Cert. Report- 2025
(upto Oct. 25)

S. No.	Name of Block	Total Silicosis Affected Cases Certified
1	Danta	1
2	Khandela	1
3	Neemkathana	4
4	Shrimadhopur	1
5	Dhod	1
6	Palsana	1
Total		**9**